

Eighteenth Series, Vol. XIII No. 7

Thursday, February 5, 2026

Magha 16, 1947 (Saka)

LOK SABHA DEBATES

(Original Version)

Seventh Session

(Eighteenth Lok Sabha)



(Vol. XIII contains Nos. 1 to 10)

LOK SABHA SECRETARIAT

NEW DELHI

EDITORIAL BOARD

Utpal Kumar Singh

Secretary-General

Lok Sabha

Chander Mohan

Additional Secretary

Nisha Sharma

Director

Narad Prasad Kimothi

Manoj Kumar Pankaj

Joint Director

Narender Kumar

Editor

© 2026 Lok Sabha Secretariat

None of the material may be copied, reproduced, distributed, republished, downloaded, displayed, posted or transmitted in any form or by any means, including but not limited to, electronic, mechanical, photocopying, recording or otherwise, without the prior permission of Lok Sabha Secretariat. However, the material can be displayed, copied, distributed and downloaded for personal, non-commercial use only, provided the material is not modified and all copyright and other proprietary notices contained in the material are retained.

C O N T E N T S

**Eighteenth Series, Vol. XIII, Seventh Session, 2026/1947 (Saka)
No. 7, Thursday, February 5, 2026/ Magha 16, 1947 (Saka)**

S U B J E C T

P A G E S

WRITTEN ANSWERS TO QUESTIONS

(i) Starred Question Nos. 81 to 100	9 - 119
(ii) Unstarred Question Nos. 921, 923 to 1012, 1014 to 1046, 1048 to 1065, 1067 to 1089 and 1091 to 1150	120 - 1023

PAPERS LAID ON THE TABLE 1024-1029

STATEMENT BY MINISTER 1030

Status of implementation of recommendations contained in the 5th Report of the Standing Committee on Petroleum and Natural Gas (2024-25) on Action Taken by the Government on the recommendations/observations contained in the 23rd Report of the Committee (2023-24) on 'Review of Policy on Import of Crude Oil' pertaining to the Ministry of Petroleum and Natural Gas

Shri Suresh Gopi

MOTION OF THANKS ON THE PRESIDENT'S ADDRESS 1031

Amendments Negatived

Motion Adopted

MATTERS UNDER RULE 377 1033-1050

- (i) Need for construction of barrage or check dam on Udanti River in Sinapali Block of Khariar in Kalahandi Parliamentary Constituency, Odisha

Shrimati Malvika Devi 1033-1034

- (ii) Regarding compensation to families who migrated from Chhamb Sector during Kargil war

Shri Jugal Kishore 1034

- (iii) Need to ensure permanent or regular exposition of Sacred Piprahwa Relics, at Kapilvastu Museum in Siddharthanagar, Uttar Pradesh

Shri Jagdambika Pal 1034-1035

- (iv) Need to establish Eklavya Model Residential School in Ramgarh Block, Palamu district, Jharkhand
Shri Vishnu Dayal Ram 1035-1036
- (v) Need to undertake various road and railway connectivity projects in Godda Parliamentary Constituency and adjoining Deoghar-Dumka-Bhagalpur region in Jharkhand
Dr. Nishikant Dubey 1036-1037
- (vi) Need to provide stoppage of various trains at Bharuch and Ankleshwar Railway Stations in Gujarat
Shri Mansukhbhai Dhanjibhai Vasava 1037
- (vii) Regarding construction and expansion of roads along border areas of Jharkhand and West Bengal
Shri Bidyut Baran Mahato 1038
- (viii) Need to establish modern waste management clusters in Bengaluru, Karnataka under Swachh Bharat Mission – Urban 2.0
Shri P. C. Mohan 1038-1039
- (ix) Need to accord approval for setting up solar-energy projects in Ratlam Parliamentary Constituency, Madhya Pradesh
Shrimati Anita Nagarsingh Chouhan 1039-1040
- (x) Need for establishment of a multi-specialty hospital like AIIMS in Siliguri, West Bengal
Shri Raju Bista 1040

- (xi) Need for a centralized regulatory and supervisory mechanism for effective implementation of emergency medical care protocols in the country
Shri Dushyant Singh 1041
- (xii) Need to set up floating solar plants in waterlogged areas in Maharajganj Parliamentary Constituency, Bihar
Shri Janardan Singh Sigrwal 1042
- (xiii) Need for construction of protective structure to control sea erosion along coastal areas of Mayiladuthurai in Tamil Nadu
Kumari Sudha R. 1042-1043
- (xiv) Need to impress upon Russian Government for safe and smooth repatriation of missing Indian students who travelled to Russia for educational purpose
Shri Deepender Singh Hooda 1043-1044
- (xv) Need to ensure supply of petroleum products in Lakshadweep
Shri Hamdullah Sayeed 1044-1045
- (xvi) Regarding alleged irregularities in implementation of Jal Jeevan Mission in Amravati district, Maharashtra
Shri Balwant Baswant Wankhade 1045
- (xvii) Regarding Railway related issues of Etah Parliamentary Constituency, Uttar Pradesh
Shri Devesh Shakya 1045-1046

- (xviii) Regarding situation arising out of unemployment in the country
Shri Kalipada Saren Kherwal 1046-1047
- (xix) Need to review the renaming and other amendments in MGNREGA
Shri K. E. Prakash 1047-1048
- (xx) Need to allocate funds for providing various facilities during upcoming Mahakumbh, 2027 in Shirdi Parliamentary Constituency, Maharashtra
Shri Bhausahab Rajaram Wakchaure 1048
- (xxi) Need to provide eco-restoration in four rivers of Mumbai, Maharashtra under Namami Gange like scheme
Shri Ravindra Dattaram Waikar 1048-1049
- (xxii) Need to provide special package of Rs. 2500 crore to Punjab for promoting crop diversification
Dr. Raj Kumar Chabbewal 1049-1050

OBSERVATION BY THE SPEAKER 1052-1054
Re : Maintaining Parliamentary dignity and the decorum of the House

ANNEXURE – I

- (i) Member-wise Index to Starred Questions 1055
- (ii) Member-wise Index to Unstarred Questions 1056-1065

ANNEXURE – II

- (i) Ministry-wise Index to Starred Questions 1066
- (ii) Ministry-wise Index to Unstarred Questions 1067-1068

OFFICERS OF LOK SABHA

THE SPEAKER

Shri Om Birla

PANEL OF CHAIRPERSONS

Shri N. K. Premachandran

Shri Jagdambika Pal

Shri P. C. Mohan

Shrimati Sandhya Ray

Shri Dilip Saikia

Kumari Selja

Shri A. Raja

Dr. Kakoli Ghosh Dastidar

Shri Krishna Prasad Tenneti

Shri Awadhesh Prasad

SECRETARY GENERAL

Shri Utpal Kumar Singh

LOK SABHA DEBATES

LOK SABHA

Thursday, February 5, 2026/ Magha 16, 1947 (Saka)

The Lok Sabha met at Eleven of the Clock.

[**HON. SPEAKER** *in the Chair*]

... (व्यवधान)

माननीय अध्यक्ष : माननीय सदस्यगण, कल सदन के अंदर जो घटना हुई है, जिस तरीके से प्रतिपक्ष के माननीय सदस्य सदन में सत्ता पक्ष की वेल तक पहुंचे थे, यह सदन की मर्यादा के अनुकूल नहीं है।

... (व्यवधान)

माननीय अध्यक्ष : मेरा मानना है कि इस सभागृह की मर्यादा बनाए रखना हम सबकी जिम्मेदारी है। अगर हम सभागृह की मर्यादा को समाप्त कर देंगे, तो किसी भी अध्यक्ष के लिए सदन की कार्यवाही को चलाना उचित नहीं होगा।

... (व्यवधान)

WRITTEN ANSWERS TO QUESTIONS

(i) #Starred Question Nos. 81 to 100

जनजातीय योजनाओं का कार्यान्वयन

***81. श्री वीरेन्द्र सिंह:**

क्या **जनजातीय कार्य** मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या देश के जनजातीय बहुल क्षेत्रों, विशेषकर उत्तर प्रदेश के चंदौली जिले में जनजातीय आबादी के लिए स्वास्थ्य देखभाल, शिक्षा और आवास जैसी मूलभूत सुविधाएं अभी भी पर्याप्त रूप से सुलभ नहीं हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है और सरकार द्वारा इस संबंध में क्या प्रयास किए जा रहे हैं;
- (ख) क्या चंदौली जिले में वनबंधु कल्याण योजना को प्रभावी ढंग से कार्यान्वित किया गया है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ग) क्या सरकार देशभर के जनजातीय क्षेत्रों में रोजगार सृजन, कौशल विकास और स्वरोजगार को बढ़ावा देने के लिए कोई विशेष कार्यक्रम चला रही है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (घ) क्या चंदौली जिले के जनजातीय लोग उक्त कार्यक्रम से लाभान्वित हो रहे हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और
- (ङ) क्या सरकार जनजातीय अनुसंधान संस्थानों (टीआरआई) के माध्यम से जनजातीय संस्कृति, परंपराओं और जीवन शैली के संरक्षण के लिए कोई ठोस कार्यक्रम कार्यान्वित कर रही है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

जनजातीय कार्य मंत्री (श्री जुएल ओराम):

- (क) और (ख): माननीय प्रधानमंत्री ने 2 अक्टूबर, 2024 को धरती आबा जनजातीय ग्राम उत्कर्ष अभियान का शुभारंभ किया। इस अभियान में 17 लाइन मंत्रालयों द्वारा कार्यान्वित 25 उपाय शामिल हैं और इसका उद्देश्य 63,843 गांवों में बुनियादी ढांचे के अंतरों को भरना, छात्रावास,

Due to continuous interruptions in the House, Starred Questions could not be taken up for Oral Answers. Therefore, these Starred Questions are treated as Unstarred Questions.

आंगनवाड़ी सुविधाएं और सचल चिकित्सा इकाइयां जैसी सामाजिक बुनियादी सुविधाएं प्रदान करना और 5 वर्षों में उत्तर प्रदेश के चंदौली जिले सहित 30 राज्यों/संघ राज्यक्षेत्रों के 549 जिलों और 2,911 ब्लॉकों में 5 करोड़ से अधिक जनजातियों को आजीविका के अवसर प्रदान करने के लिए वन धन विकास केंद्र स्थापित करना है। अभियान का कुल बजटीय परिव्यय 79,156 करोड़ रुपये (केंद्रीय हिस्सा: 56,333 करोड़ रुपये और राज्य हिस्सा: 22,823 करोड़ रुपये) है।

लक्षित आबादी: अभियान 500 या उससे अधिक की आबादी वाले विशिष्ट जनजातीय बहुल गांवों को लक्षित करता है, जहां कम से कम 50% जनजातीय हैं और आकांक्षी ब्लॉकों में कम से कम 50 जनजातीय आबादी वाले गांव हैं।

डीएजेजीयूके तहत उत्तर प्रदेश में जनजातीय कार्य मंत्रालयके उपायों का ब्यौरा

उपाय	पीएसी द्वारा अनुमोदित राशि (लाख में) *	जारी की गई कुल निधि (लाख में)
आश्रम/जनजातीय क्षेत्र के स्कूलों में शौचालय परिसर का निर्माण, आवासीय विद्यालय में शिक्षक और कर्मचारी आवास (स्टाफ क्वार्टर)	745.00	301.24
जिला और राज्य स्तर पर एफआरए सेल (प्रकोष्ठ)	34.52	34.52
टीएमएमसी	100.00	100.00
एससीडी जागरूकता और परामर्श/आशा मानदेय + टीओटी	8.00	8.00

सभी राशि लाख रुपये में है।

धरती आबा जनजातीय ग्राम उत्कर्ष अभियान के तहत, उत्तर प्रदेश राज्य के चंदौली जिले के दो विकासब्लॉकों—वाहनिया और नौगढ़के 17 गांवों की पहचान की गई है। जनजातीय समुदाय के सदस्यों पहचान करते समय, उन्हें 17 अलग-अलग मंत्रालयों की विभिन्न योजनाओं के तहत कवर किया जा रहा है।

यह ध्यान देने योग्य है कि भारत के राजपत्र, सीजी-डीएल-ई-24122022-241400 दिनांक 24.12.2022 के अनुसार, संविधान (अनुसूचित जनजाति) (उत्तर प्रदेश) आदेश, 1967 (सी.ओ. 78) को संशोधित किया गया था, जिसमें अनुसूची की प्रविष्टि 6 में, "मिर्जापुर और सोनभद्र" शब्दों को "चंदौली" सहित अतिरिक्त जिलों को शामिल करने के लिए प्रतिस्थापित किया गया था।

इसके अलावा, डीएजेजीयू के तहत शामिल किए गए चंदौली जिले के 17 गांवों और अजजा आबादी की सूची:

क्र.सं.	ब्लॉक का नाम	जी पी का नाम	क्र.सं.	गांव का नाम	कुल जनसंख्या	अजजा जनसंख्या
1	चहनिया	रामगढ़	1	रामगढ़	6847	188
		मझिलेपुर	2	मझिलेपुर	1592	55
		अगस्तिपुर	3	अगस्तिपुर	1474	150
		टांडा कलां	4	टांडा कलां	4644	61
		जुरा हराधन	5	जुरा हराधन	5781	138
		चहनिया	6	चहनिया	1517	61
		भलेहटा	7	भलेहटा	2749	54
		बछौली	8	केशवपुर	383	59
		रमौली	9	रमौली	3061	155
		बिशुनपुरा	10	बंशीपुर	790	92
		अमिलाई	11	अमिलाई	2272	94
		सिकरौरा कलां	12	सिकरौराकलां	626	98
		महरुआरा	13	महरुआरा	2149	54
		खरुद्धीनपुर	14	जमूरी	1135	83
		रौना	15	भीखापुर	428	130
2	नौगढ़	देवरी कलां	16	नोनवत	641	364
		चिकानी	17	परहोटी	511	277
कुल					36600	2113

स्रोत: जनगणना 2011

डीएजेजीयू के साथ-साथ वनबंधु कल्याण योजना, जनजातियों के लिए एक व्यापक योजना (अम्ब्रेला स्कीम) है, के तहत छात्रों को अनुसूचित जनजाति मैट्रिक-पूर्व और मैट्रिकोत्तर छात्रावृत्ति योजना जैसे इसके घटकों के तहत भी लाभान्वित किया जा रहा है।

चंदौली की जनजातीय आबादी को इन योजनाओं से लाभ मिल रहा है। अनुसूचित जनजाति मैट्रिक-पूर्व छात्रावृत्ति योजना के तहत, वित्तीय वर्ष 2025-26 के दौरान 118 छात्रों के खातों में 3.22 लाख रुपये की राशि संवितरित की गई थी। अनुसूचित जनजाति मैट्रिकोत्तर छात्रावृत्ति योजना के तहत, 13 छात्रों के खातों में 3.03 लाख रुपये की राशि संवितरित की गई। विगत वर्षों का ब्यौरा निम्नानुसार है -

उत्तर प्रदेश के चंदौली जिले में वित्तीय वर्ष 2022-23 से वित्तीय वर्ष 2024-25 तक लाभार्थी और जारी की गई निधि का ब्यौरा निम्नानुसार है:

उत्तर प्रदेश (चंदौली)						
	2022-2023		2023-2024*		2024-2025*	
योजना का नाम	लाभार्थी	राशि रुपये में	लाभार्थी	राशि रुपये में *	लाभार्थी	राशि रुपये में *
मैट्रिकोत्तर	34	823149	329	3207092	38	614901
मैट्रिक-पूर्व	एनए	एनए	146	377025	एनए	एनए

अनंतिम (पी)

नोट:- इस मंत्रालय के डीबीटी जनजातीय पोर्टल पर 03.02.2026 को उत्तर प्रदेश राज्य सरकार द्वारा अपलोड किए गए आंकड़ों के आधार पर।

इसके अलावा, चंदौली की जनजातीय आबादी को डीएजेजीयू योजना का लाभ मिल रहा है।

डीएजेजीयू के तहत उत्तर प्रदेश के चंदौली जिले में विकास कार्यों की स्थिति नीचे दी गई है:

जल जीवन मिशन (जेजेएम) के तहत, अनुसूचित जनजाति (एसटी) बस्तियों पर विशेष जोर देते हुए, कार्यात्मक घरेलू नल कनेक्शन (एफएचटीसी) तक सार्वभौमिक पहुंच सुनिश्चित करने के लिए डीए-जेजीयू गांवों में केंद्रित उपाय किए गए हैं। इन उपायों में गाँव में (इन विलेज) जल आपूर्ति के बुनियादी ढांचे को सुदृढ़ करना, कवर नहीं किए गए घरों में नल के पानी के कनेक्शन का

प्रावधान, पानी की गुणवत्ता की निगरानी और अंतिम छोर तक के अंतरों (कमी) को दूर करने के लिए राज्य और जिला एजेंसियों के साथ अभिसरण (समन्वय) शामिल है। इन लक्षित प्रयासों के परिणामस्वरूप, चिन्हित गावों में से अधिकांश ने 100% घरेलू नल जल कवरेज प्राप्त कर लिया है, जिससे जनजातीय क्षेत्रों में सुरक्षित और पर्याप्त पेयजल तक बेहतर पहुंच में सहायता मिली है।

जल जीवन मिशन (जेजेएम) के मौजूदा मानदंडों के अनुसार, डीए-जेजीयूए अभियान के तहत शुरू किए गए उपाय/योजनाएं निम्नानुसार हैं

- i) निधि साझाकरण (फंड शेयरिंग) पैटर्न अपरिवर्तित रहता है, अर्थात्केंद्र और राज्यों के बीच 50:50; पूर्वोत्तर और हिमालयी राज्यों/विधायिका वाले संघ राज्य क्षेत्रों के लिए 90:10; और बिना विधायिका वाले संघ राज्य क्षेत्रों के लिए 100% केंद्रीय वित्त पोषण।
- ii) जेजेएम मानदंडों के अनुसार, कार्यात्मक घरेलू नल कनेक्शन (एफएचटीसी) के माध्यम से ऐसे सभी गांवों के संतृप्ति कवरेज के साथ 20 से अधिक घरों वाली बस्तियों में सभी घरों को नल के पानी की आपूर्ति प्रदान की जाती है। 20 से कम घरों वाली बस्तियों के लिए, सामुदायिक नल के पानी के कनेक्शन का प्रावधान किया गया है।

चंदौली जिले में डीजीजेयूए के तहत जेजेएम के संबंध में ब्यौरा

क्र.सं.	जिला	डीए-जेजीयूए गांवों की संख्या	संतृप्त गांवों की संख्या (100% नल कनेक्शन)	परिवारों (घरों) की कुल संख्या	नल के पानी के कनेक्शन वाले घरों की संख्या
1	चंदौली	<u>17</u>	<u>15</u>	6,716	6,603

चंदौली जिले में डीजीजेयू के तहत चिन्हित 15 संतृप्त गांवों (17 में से) की सूची

क्र.सं.	गांव का नाम	गांव का एलजीडी कोड	ग्राम पंचायत का नाम	परिवारों की कुल संख्या (आज की तारीख के अनुसार)	कनेक्शन वाले कुल घरों की संख्या (संतृप्त) (आज की तारीख तक)
1.	अगस्तीपुर	206842	अगस्तीपुर	438	438
2.	अमिलाई	206935	अमिलाई	542	542
3.	केशवपुर	206908	बछौली	59	59
4.	भलेहटा	206903	भलेहटा	523	523
5.	बंशीपुर	206917	बिशुनपुरा	126	126
6.	चहनिया	206874	चहनिया	204	204
7.	महरुआरा	206955	महरुआरा	337	337
8.	मझिलेपुर	206831	मझिलेपुर	287	287
9.	रमौली	206910	रमौली	436	436
10.	रामगढ़	206821	रामगढ़	1158	1158
11.	भीखापुर	206973	रौना	76	76
12.	सिकरौरा कलां	206947	सिकरौरा कलां	128	128
13.	टांडा कलां	206843	टांडा कलां	943	943
14.	जुरा हराधन	206853	जुरा हराधन	1072	1072
15.	नोनावत	208322	देवरीकलां	116	116

दूरसंचार विभाग के अंतर्गत, डीए-जेजीयू के तहत उपाय, मोबाइल और ब्रॉडबैंड बुनियादी ढांचे के विस्तार और सुदृढ़ीकरण के माध्यम से चिन्हित गांवों में दूरसंचार और डिजिटल कनेक्टिविटी में सुधार पर केंद्रित है।

चंदौली जिले में डीएजेजीयू के तहत 4जी कनेक्टिविटी उपाय की स्थिति(दूरसंचार विभाग):

चंदौली जिले में,डीएजेजीयूके तहत 4जीकनेक्टिविटी वर्तमान में क्रियान्वित(लागू) की जा रही है।नोनावत और परहोटी गांवों में दूरसंचार विभाग (डीओटी) का उपायपूरा हो चुका है, जबकि शेष गांवों में कनेक्टिविटी को चरणबद्ध तरीके से बढ़ाया जा रहा है।

दूरसंचार विभाग द्वारा चंदौली जिले में डीजीजेयू के तहत क्रियान्वित(लागू)सार्वभौमिक सेवा दायित्व (यूएसओ) उपाय के संबंध में ब्यौरा

राज्य का नाम	जिला का नाम	ब्लॉक_नाम	जीपी_नाम	गांव का नाम	अंतिम डीबीएन टिप्पणी
उत्तर प्रदेश	चंदौली	नौगढ़	देवरी कलां	नोनवत	यूएसओ* की योजना बनाई गई
उत्तर प्रदेश	चंदौली	नौगढ़	चिकनी	परहोटी	यूएसओ की योजना बनाई गई

*सार्वभौमिक सेवा दायित्व

प्रधानमंत्री आवास योजना के तहत ग्रामीण (पीएमएवाई-जी):

पीएमएवाई-जी भारत सरकार का एक प्रमुख ग्रामीण आवास कार्यक्रम है जिसका उद्देश्य उन पात्र ग्रामीण परिवारों को बुनियादी सुविधाओं के साथ पक्के मकान उपलब्ध कराना है जो बेघर हैं या कच्चे/जीर्ण-शीर्ण घरों में रह रहे हैं।नवीनतम चरण (वित्त वर्ष 2024-25 से 2028-29) के तहत योजना को लगभग 2 करोड़ और घरों के निर्माण के लिए विस्तारित किया गया है और इस योजना के तहत ग्रामीण परिवारों को वित्तीय सहायता प्रदान करने में निरंतर सहायता की जा रही है जो सीधेलाभार्थी के बैंक खाते में हस्तांतरित की जाती है।लाभार्थियों की पहचान अद्यतन आवास + सर्वेक्षण/एसईसीसी मानदंडों के माध्यम से की जाती है, और घरों को न्यूनतम विनिर्देशों (उदाहरणतः ~ 25 वर्ग मीटर एक स्वच्छ खाना पकाने की जगह और बुनियादी सेवाओं के साथ) को पूरा करना चाहिए।यह कार्यक्रम पूर्ण और सम्मानजनक जीवन स्थितियों को सुनिश्चित करने के लिए श्रम सहायता हेतु मनरेगा और शौचालयों के लिए स्वच्छ भारत मिशन-ग्रामीण जैसी योजनाओं के साथ अभिसरण को भी बढ़ावा देता है।

प्रधानमंत्री आवास योजना के तहत - ग्रामीण (पीएमएवाई-जी):एमएवाई-जी डैशबोर्ड के अनुसार 1 अप्रैल 2015 से 29.01.2026 तक जिला चंदौली में अनुसूचित जनजाति (अजजा) श्रेणी की ब्लॉक-वार संचयी प्रगति नीचे दी गई है -

क्र.सं.	ब्लॉक का नाम	पंजीकृत परिवारों (घरों) की संख्या (अजजा)	स्वीकृत घरों (मकानों) की संख्या (अजजा)	पूर्ण घरों (मकानों) की संख्या (अजजा)
1	बरहनी	23	23	23
2	चहनिया	19	19	19
3	चकिया	37	37	37
4	चंदौली	19	19	19
5	धानापुर	16	16	16
6	नौगढ़	9	9	9
7	नियामताबाद	5	5	5
8	साहबगंज	33	33	33
9	सकलडीहा	15	15	15
	कुल	176	176	176

स्रोत: <https://pmayg.dord.gov.in/netiayHome/home.aspx>

प्रधानमंत्री ग्राम सड़क योजना (पीएमजीएसवाई):

पीएमजीएसवाई पूरे भारत में असंबद्ध ग्रामीण बस्तियों को सभी मौसम (बारह मासी) सड़क संपर्क प्रदान करने के लिए 2000 में शुरू की गई एक प्रमुख ग्रामीण बुनियादी ढांचा पहल है। नवीनतम चरण पीएमजीएसवाई-IV (वित्त वर्ष 2024-25 से 2028-29) के तहत, यह योजना 25,000 पात्र असंबद्ध बस्तियों को जोड़ने और 70,000 करोड़ रुपये से अधिक के कुल बजट के साथ आवश्यक पुलों सहित लगभग 62,500 किलोमीटर नई सभी मौसम (बारह मासी) (ऑल-वेदर) सड़कों के निर्माण पर केंद्रित है। इसका उद्देश्य ग्रामीण परिवहन अवसंरचना को सुदृढ़ करके बाजारों, स्वास्थ्य, शिक्षा और रोजगार तक पहुंच में सुधार करना है। यह कार्यक्रम गुणवत्तापूर्ण निर्माण सुनिश्चित करने और ग्रामीण क्षेत्रों में सामाजिक-आर्थिक विकास को बढ़ावा देने के लिए आधुनिक तकनीक और मजबूत निगरानी प्रणालियों का उपयोग करता है।

अब तक (आज की तारीख तक), उत्तर प्रदेश के चंदौली जिले में पीएमजीएसवाई के विभिन्न उपायों/वर्टिकल्स के तहत 1030.455 किलोमीटर लंबी सड़क के 277 सड़क कार्यों को संस्वीकृति दी गई है और ये सभी कार्य पूरे हो चुके हैं।

पीएमएजी (वाई) और पीएमजीएसवाई के लिए, डीए-जेजीयूए के तहत उपाय की प्रकृति आवश्यक सेवाओं और आजीविकाओं तक पहुंच बढ़ाने के लिए जनजातीय और दूरदराज की बस्तियों में बुनियादी आवास और सभी मौसम (बारह मासी) सड़क संपर्क में सुधार पर केंद्रित है। दोनों योजनाओं के तहत, अनुसूचित जनजाति (एसटी) लाभार्थियों के लिए विशिष्ट छूट/शिथिलता प्रदान की गई है, जिसमें संबंधित योजना दिशानिर्देशों के अनुसार, छूट योग्यमानदंडों, अजजा बस्तियों का प्राथमिकता कवरेज और जनजातीय और कठिन क्षेत्रों में जनसंख्या प्रभाव सीमा में लचीलापन शामिल है।

(ग) और (घ): महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार गारंटी अधिनियम (मनरेगा) के तहत, इस योजना का उद्देश्य जल संरक्षण, भूमि विकास, ग्रामीण संपर्क और आजीविका वृद्धि से संबंधित टिकाऊ परिसंपत्तियों के सृजन के माध्यम से गारंटीकृत मजदूरी रोजगार प्रदान करके ग्रामीण परिवारों, विशेष रूप से अनुसूचित जनजाति (एसटी) परिवारों की आजीविका सुरक्षा को बढ़ाना है। डीए-जेजीयूए के तहत, मनरेगा उपायों के केंद्रित कार्यान्वयन से जनजातीय और दूरदराज के क्षेत्रों में रोजगार सृजन और आय सुरक्षा में सहायता मिलती है।

अनुसूचित जनजाति (एसटी) श्रेणी-वार परिवार और श्रमिक का ब्यौरा , कुल व्यक्तिगत श्रम दिवसों के अनुसार अनुसूचित जनजाति के व्यक्तियों का व्यक्तिगत श्रम दिवसों का % और पिछले वित्तीय वर्षों और वर्तमान वित्त वर्ष 2025-26 (02.02.2026 तक) के दौरान महात्मा गांधी एनआरईजीएस के तहत उत्तर प्रदेश के चंदौली जिले में अनुसूचित जनजाति (एसटी) श्रेणी के लिए सृजित रोजगार का ब्यौरा नीचे दिया गया है:

चंदौली जिले में अनुसूचित जनजाति (एसटी) श्रेणी-वार परिवार और श्रमिकों का ब्यौरा

(सं.)

राज्य/जिला	वित्तीय वर्ष 2023-24		वित्तीय वर्ष 2024-25		वित्तीय वर्ष 2025-26 (3.2.26 तक)	
	पंजीकृत श्रमिक	सक्रिय श्रमिक *	पंजीकृत श्रमिक	सक्रिय श्रमिक *	पंजीकृत श्रमिक	सक्रिय श्रमिक *
चंदौली जिला	1583	1106	1583	1106	1583	1106

स्रोत: - <https://nrega.dord.gov.in/>

सक्रिय जॉब कार्ड: उन परिवारों के कोई भी व्यक्ति जिन्होंने पिछले तीन वित्तीय वर्ष या वर्तमान वित्तीय वर्ष में किसी एक दिन काम किया हो।

चंदौली जिले में अनुसूचित जनजाति (एसटी) श्रेणी के लिए सृजित रोजगार का ब्यौरा

वित्तीय वर्ष	वित्तीय वर्ष 2025-2026	वित्तीय वर्ष 2024-2025	वित्तीय वर्ष 2023-2024	वित्तीय वर्ष 2022-2023	वित्तीय वर्ष 2021-2022	वित्तीय वर्ष 2020-2021
कुल व्यक्तिगत श्रम दिवसों के अनुसार अनुसूचित जनजाति के व्यक्तियों का व्यक्तिगत श्रम दिवसों का %	0.47	0.57	0.53	0.58	0.57	0.46

चंदौली जिले में अनुसूचित जनजाति (एसटी) श्रेणी के लिए सृजित रोजगार का ब्यौरा

राज्य/जिला	वित्तीय वर्ष 2023-24					वित्तीय वर्ष 2024-25					वित्तीय वर्ष 2025-26				
	जॉब कार्ड जारी किए परिवार	रोजगार प्रदान किए गए परिवारों की संख्या	रोजगार दिए गए श्रमिकों की संख्या	सृजित व्यक्ति-दिवसों की संख्या	परिवारों ने 100 दिन पूरे किए	जॉब कार्ड जारी किए परिवार	रोजगार प्रदान किए गए परिवारों की संख्या	रोजगार दिए गए श्रमिकों की संख्या	सृजित व्यक्ति-दिवसों की संख्या	परिवारों ने 100 दिन पूरे किए	जॉब कार्ड जारी किए परिवार	रोजगार प्रदान किए गए परिवारों की संख्या	रोजगार दिए गए श्रमिकों की संख्या	सृजित व्यक्ति-दिवसों की संख्या	परिवारों ने 100 दिन पूरे किए
चंदौली	809	518	725	27164	24	977	590	817	37687	83	1082	562	769	30332	13

स्रोत: - <https://nrega.dord.gov.in/>

इसके अलावा, जनजातीय कार्य मंत्रालय ने अपनी दो एजेंसियों नामतः भारतीय जनजातीय सहकारी विपणन विकास संघ (ट्राइफेड) और राष्ट्रीय अनुसूचित जनजाति वित्त और विकास निगम (एनएसटीएफडीसी) के माध्यम से जनजातीय समुदायों के बीच रोजगार सृजन, उद्यमिता सहित आर्थिक गतिविधियों को बढ़ावा देने में महत्वपूर्ण योगदान दिया है।

ट्राइफेड देश भर में जनजातीय समुदायों की आजीविका को बढ़ावा देने के लिए राज्य नोडल विभागों और राज्य कार्यान्वयन एजेंसियों के माध्यम से पीएमजेवीएम योजना को क्रियान्वित (लागू) कर रहा है और पीएम जनमान योजना के तहत वीडिवीके की स्थापना कर रहा है। अब तक, देश भर में पीएमजेवीएम योजना के तहत 4,125 वीडिवीके को संस्वीकृति दी गई है, जिसमें 12.33 लाख सदस्य शामिल हैं और पीएम जनमान योजना के तहत 539 वीडिवीके को संस्वीकृति दी गई है, जिसमें 0.46 लाख सदस्य शामिल हैं। पीएमजेवीएम योजना के तहत, उत्तर प्रदेश राज्य में 195 लाख रुपये की संस्वीकृत राशि के साथ कुल 13 वीडिवीके को संस्वीकृति दी गई है। इसके अलावा, पीएम जनमान योजना के तहत उत्तर प्रदेश राज्य में 15.95 लाख रुपये की संस्वीकृत राशि के साथ 5 वीडिवीके को संस्वीकृति दी गई है। उत्तर प्रदेश के चंदौली जिले से ट्राइफेड द्वारा संस्वीकृति के लिए प्रस्ताव अभी तक प्राप्त नहीं हुए हैं।

जनजातीय कार्य मंत्रालय के तहत एक केंद्रीय सार्वजनिक क्षेत्र उद्यम (सीपीएसई) राष्ट्रीय अनुसूचित जनजाति वित्त एवं विकास निगम (एनएसटीएफडीसी), पात्र अनुसूचित जनजाति के व्यक्तियों को आय सृजन गतिविधियों को शुरू करने के लिए/स्वरोजगार के लिए रियायती ऋण प्रदान करके ऋण लिंकेज प्रदान करता है, जिससे उनमें उद्यमशीलता की भावना पैदा होती है। एनएसटीएफडीसी की प्रमुख योजनाएं सावधि ऋण योजना, आदिवासी महिला सशक्तिकरण योजना (एएमएसवाई), स्वयं सहायता समूहों के लिए लघु ऋण योजना (एमसीएफ) और आदिवासी शिक्षा ऋण योजना (एसआरवाई) हैं।

अनुसूचित जनजाति और अन्य परंपरागत वन निवासी (वन अधिकारों की मान्यता) अधिनियम, 2006 (संक्षेप में एफआरए) और नियमों के अनुसार, राज्य सरकारें/संघ राज्य क्षेत्रों के

प्रशासन अधिनियम के विभिन्न प्रावधानों के कार्यान्वयन के लिए जिम्मेदार हैं, जबकि जनजातीय कार्य मंत्रालय राज्यों/संघ राज्य क्षेत्रों द्वारा प्रस्तुत मासिक प्रगति रिपोर्ट के माध्यम से अधिनियम के कार्यान्वयन की निगरानी करता है। 2012 के संशोधित नियमों के साथ-साथ अनुसूचित जनजाति और अन्य परंपरागत वन निवासी (वन अधिकारों की मान्यता) अधिनियम, 2006 के कार्यान्वयन के माध्यम से लाभ प्रदान किए जा रहे हैं। वन अधिकार योजना के तहत, चंदौली जिले में 89 व्यक्तिगत दावों और 18 सामुदायिक दावों के लिए स्वामित्व अधिकार पत्र (शीर्षक) वितरित किए गए हैं। एफआरए किसानों के लिए डीएजेजीयू के तहत दावा करने के बाद एफआरए समर्थन की परिकल्पना की गई है।

31.12.2025 तक प्राप्त जानकारी के अनुसार उत्तर प्रदेश में एफआरए कार्यान्वयन की जानकारी:

क्र.सं.	मद	व्यक्तिगत	समुदाय	कुल
1.	वितरित स्वामित्व अधिकार पत्रों (शीर्षकों) की संख्या	22,537	893	23,430

नोट: राज्य सरकार ने उस वन की ज़मीन की उस सीमा (क्षेत्र) के बारे में कोई जानकारी नहीं दी है जिसके लिए स्वामित्व अधिकार पत्र (शीर्षक) बांटे गए हैं।

31.12.2025 को एफआरए कार्यान्वयन की चंदौली जिले-वार स्थिति:

क्र.सं.	मद	व्यक्तिगत	समुदाय	कुल
1.	वितरित स्वामित्व अधिकार पत्रों (शीर्षकों) की संख्या	89	18	107

इसके अलावा, भारत सरकार के कौशल भारत मिशन (एसआईएम) के तहत, कौशल विकास और उद्यमिता मंत्रालय (एमएसडीई) विभिन्न योजनाओं के तहत कौशल विकास केंद्रों के एक व्यापक नेटवर्क जैसे प्रधानमंत्री कौशल विकास योजना (पीएमकेवीवाई), जन शिक्षण संस्थान

(जेएसएस) योजना, राष्ट्रीय प्रशिक्षुता संवर्धन योजना (एनएपीएस) और औद्योगिक प्रशिक्षण संस्थानों (आईटीआई) के द्वारा शिल्पकार प्रशिक्षण योजना (सीटीएस) के माध्यम से अजजा सहित देश भर में समाज के सभी वर्गों को कौशल, पुनः बेहतर कौशल और उन्नत कौशल (री-स्किल और अप-स्किल) प्रशिक्षण प्रदान करता है। 31 दिसंबर, 2025 को एसआईडीएच की रिपोर्ट के अनुसार, पीएमकेवीवाई और पीएम विश्वकर्मा के तहत अनुसूचित जनजाति (अजजा) प्रशिक्षण/अभिविन्यास पर अद्यतन जानकारी नीचे प्रदान की गई है:

31 दिसंबर, 2025 को एसआईडीएच की रिपोर्ट के अनुसार, पीएमकेवीवाई के तहत अनुसूचित जनजातियों (अजजा) के प्रशिक्षण/अभिविन्यास (उन्मुख) पर अद्यतन जानकारी	
वित्तीय वर्ष	प्रशिक्षित / उन्मुख (अभिविन्यास)
वित्तीय वर्ष-15-16	68,394
वित्तीय वर्ष-16-17	23,525
वित्तीय वर्ष-17-18	72,010
वित्तीय वर्ष-18-19	81,924
वित्तीय वर्ष-19-20	208,756
वित्तीय वर्ष-20-21	131,500
वित्तीय वर्ष-21-22	51,624
वित्तीय वर्ष-22-23	18,282
वित्तीय वर्ष-23-24	40,585
वित्तीय वर्ष-24-25	109,453
वित्तीय वर्ष-25-26	7,304
कुल	813,357

31-दिसंबर-25 तक एसआईडीएच रिपोर्टों के अनुसार, पीएम विश्वकर्मा (आधारभूत कौशल) के तहत अनुसूचित जनजाति (एसटी) प्रमाणन पर अद्यतन जानकारी नीचे दी गई है:

31- दिसम्बर-25 तक एसआईडीएच रिपोर्ट के अनुसार, पीएम विश्वकर्मा (आधारभूत कौशल) के तहत अनुसूचित जनजाति (एसटी) प्रमाणन पर अद्यतन जानकारी	
वित्तीय वर्ष	प्रमाणित
वित्तीय वर्ष-23-24	14,560
वित्तीय वर्ष-24-25	154,025

वित्तीय वर्ष-25-26	15,525
कुल	184,110

(ड): जनजातीय कार्य मंत्रालय, भारत सरकार केंद्र प्रायोजित योजना 'जनजातीय अनुसंधान संस्थानों को सहायता (टीआरआईएस)' के तहत राज्यों/संघ राज्य क्षेत्रोंमें 29 जनजातीय अनुसंधान संस्थानों (टीआरआईएस) को राज्यों/संघ राज्य क्षेत्रोंद्वारा प्रस्तुत वार्षिक कार्य योजना के आधार पर जनजातीय कार्य मंत्रालय के सचिव की अध्यक्षता वाली शीर्ष समिति के अनुमोदन के अधीन वित्तीय सहायता प्रदान करता है। इस योजना के तहत आजीविका, उद्यमिता, स्वास्थ्य, शिक्षा, बुनियादी ढांचागत जरूरतों, अनुसंधान और प्रलेखन गतिविधियों, प्रशिक्षण और क्षमता निर्माण कार्यक्रमों से संबंधित प्रस्तावों पर जोर दिया जाता है। जनजातीय त्योहारों, यात्राओं, पर्यटन और जनजातियों द्वारा आदान-प्रदान यात्राओं का आयोजन किया जाता है ताकि उनकी सांस्कृतिक प्रथाओं (पद्धतियों), भाषाओं और रीति-रिवाजों को संरक्षित और प्रसारित किया जा सके। टीआरआईएस मुख्य रूप से राज्य सरकार/संघ राज्य क्षेत्र प्रशासन के प्रशासनिक नियंत्रण के तहत संस्थान हैं। जनजातीय अनुसंधान संस्थान (संस्थान), संबंधित राज्य जनजातीय कल्याण विभाग के माध्यम से बजटीय आवश्यकता के साथ मंत्रालय को वार्षिक विस्तृत कार्य योजना प्रस्तुत करते हैं। राज्य सरकार को आवश्यकता के आधार पर और सचिव, जनजातीय कार्य की अध्यक्षता वाली शीर्ष समिति के अनुमोदन से निधियां संस्वीकृत की जाती हैं।

जनजातीय कार्य मंत्रालय ने उत्तर प्रदेश सहित देश के सभी राज्यों में जनजातीय संस्कृति, विरासत, परंपरा और रीति-रिवाजों के संरक्षण और सुरक्षा के लिए विभिन्न कदम उठाए हैं। मंत्रालय “जनजातीय अनुसंधान संस्थान को सहायता” और “जनजातीय अनुसंधान, सूचना, शिक्षा, संचार और कार्यक्रम” की योजनाओं को क्रियान्वित कर रहा है, जिसके तहत जनजातीय समुदायों की जनजातीय संस्कृति, विरासत, अभिलेखागार, कलाकृतियों, रीति-रिवाजों और परंपराओं के संरक्षण और संवर्धन के लिए विभिन्न गतिविधियाँ की जाती हैं। लखनऊ, उत्तर प्रदेश में एक

जनजातीय अनुसंधान संस्थान और दिल्ली में राष्ट्रीय जनजातीय अनुसंधान संस्थान सहित राज्यों/संघ राज्यक्षेत्रों में 29 जनजातीय अनुसंधान संस्थान हैं।

टीआरआई, लखनऊ जनजातीय सांस्कृतिक संग्रहालय, जनजातीय सांस्कृतिक महोत्सव का आयोजन, विभिन्न प्रतियोगिताओं के आयोजन आदि के माध्यम से जनजातीय संस्कृति, परंपरा और रीति-रिवाजों के संरक्षण के लिए लगातार कार्य कर रहा है। टीआरआई, लखनऊ जनजातीय संस्कृति, परंपराओं और जीवन शैली के संरक्षण के लिए राज्य स्तर पर और राज्य के बाहर जनजातीय त्योहारों का आयोजन करता है।

इसके अलावा, उत्तर प्रदेश में, आदि कर्मयोगी अभियान द्वारा जनजातीय-आबादी वाले गांवों में जमीनी स्तर की योजना, समस्या की पहचान और सेवाओं के अभिसरण को सक्षम करने के लिए मुख्य सहभागी साधनों के रूप में ग्राम कार्यशालाओं, ट्रांससेक्ट वॉक और ग्राम कार्य योजनाओं (वीएपी) की तैयारी की परिकल्पना की गई। आदि कर्मयोगी अभियान पोर्टल के आंकड़ों के अनुसार, राज्य में 30 से अधिक आदि साथी एवं आदि सहयोगी के जुटाव और 20 से अधिक आदि सेवा केंद्रों के मानचित्रण के साथ 401 गांवों को कवर किया गया। चंदौली जिले में, अभियान के तहत स्थानीय जरूरतों को व्यवस्थित रूप से अभिग्रहण करने, उन्हें कार्रवाई योग्य वीएपी में परिवर्तित और अजजा परिवारों के लिए अंतिम-मील प्रशासनिक परिणामों को सुदृढ़ करने के लिए समुदाय के नेतृत्व वाली ग्राम कार्यशालाएं और ट्रांससेक्ट वॉक आयोजित किए गए।

ANGAMALY-KUNDANNOOR BYPASS IN ERNAKULAM

***82. SHRI BENNY BEHANAN:**

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

- (a) the current stage of planning and approvals of the proposed Angamaly–Kundannoor Bypass in Ernakulam district including progress in feasibility

studies, Detailed Project Report (DPR) preparation and identification of the final alignment;

- (b) whether the Government has taken a decision on the mode of execution of the said bypass project and if so, the details thereof;
- (c) whether it is proposed to be taken up under Engineering, Procurement and Construction (EPC), Hybrid Annuity Mode (HAM) or any other model and the rationale behind the choice;
- (d) whether any indecision or change in the proposed implementation model has led to delays in initiating land acquisition proceedings, obtaining statutory/environmental clearances or inviting bids and if so, the details thereof along with the reasons therefor; and
- (e) whether the project is proposed to be funded entirely through National Highways Authority of India (NHAI) resources or through a public-private participation framework and if so, the details thereof along with the tentative cost assessment under the proposed structure?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a): Government in Ministry of Road Transport and Highways undertakes feasibility Study/Detailed Project Report (DPR) for improvement / widening / construction of National Highways in the country including in the State of Kerala. Decision for project implementation and investment is taken based on the outcome of DPR, requirement of connectivity, traffic density and synergy with PM Gati Shakti National Master Plan. The work for preparation of DPR for

the project having tentative length of 50 km from Angamaly to Aroor to bypass Angamaly – Edappally section of NH-544 and Edappally to Kundanoor/ Aroor has been awarded. The project is at pre-alignment approval stage.

(b) to (e): Mode of execution will be decided as per outcome of Detailed Project Report (DPR) during appraisal and approval of the project.

FINANCIAL ASSISTANCE TO TELANGANA FOR GREENFIELD DEVELOPMENTS

***83. SHRI EATALA RAJENDER:**

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

- (a) whether the Union Government is aware that the State Government of Telangana has proposed to extend the growth of Hyderabad city beyond the Outer Ring Road (ORR) by opening up new areas for the development of integrated townships, residential and industrial clusters and other thematic hubs and if so, the details thereof;
- (b) whether it is also true the said State Government is planning to develop ten new greenfield developments along metro-corridor radial roads connecting the ORR to the proposed Regional Ring Road (RRR) and if so, the details thereof; and
- (c) whether the said State Government has requested financial assistance of Rs. 45,000 crore for the said initiatives and if so, the details thereof along with the action taken by the Union Government in this regard?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a) and (b): The Government in Ministry of Road Transport and Highways is primarily responsible for development and maintenance of the National Highways (NHs).

The Detailed Project Report (DPR) for Development of Northern side of Regional Ring Road for Hyderabad city having length of about 162 km has been prepared.

For this project, the Government of Telangana has conveyed their consent for sharing 50% of the land acquisition cost. In addition to this, the State Government has also agreed for granting the exemption from royalty on extraction of minor minerals and reimbursement of State portion of Goods and Service Tax (GST).

Decision for project investment and implementation is taken based on the outcome of DPR, traffic density and synergy with PM Gati Shakti National Master Plan.

(c): The development of Highways infrastructure is a continuous process. For development of State roads, financial assistance is provided under Central Road Infrastructure Fund (CRIF) subject to accrual as per applicable guidelines thereon. The accrual under CRIF for the current Financial Year for the State of Telangana is Rs. 367.17 crore.

COOPERATION ON FLOOD MANAGEMENT AND ECOSYSTEM PROTECTION

***84. SHRI JAGDAMBIKA PAL:**

Will the Minister of **JAL SHAKTI** be pleased to state:

- (a) whether the Government has initiated or proposes to initiate Memoranda of Understanding (MoU) or similar institutional arrangements with neighbouring countries that share common upstream and downstream river systems with border States for cooperation on flood forecasting and early warning systems;
- (b) if so, the details thereof, country and river-basin-wise including the mechanisms for realtime data sharing on rainfall, river discharge, dam releases and extreme weather events;
- (c) whether these arrangements also cover cooperation on river pollution control, water quality monitoring and protection of aquatic and riparian ecosystems and if so, the details thereof;
- (d) the role of State Governments, particularly border States in the negotiation, implementation and monitoring of such MoUs; and
- (e) the steps being taken to ensure transparency, reciprocity and reliability in data sharing so as to minimise flood-related loss of life and property, prevent transboundary pollution and promote sustainable river basin management?

THE MINISTER OF JAL SHAKTI (SHRI C. R. PATIL):

(a) to (e): Government has existing bilateral institutional arrangements with neighbouring countries sharing common upstream and downstream river systems with border States, for cooperation on flood forecasting and early warning systems and other water resources related matters of mutual interests including river pollution control related matters among others. The country-wise details of such arrangements are given as under:

Bangladesh:

Since 1972, there are existing arrangements for transmission of agreed flood related data (water level, discharge and rainfall) for identified stations/sites on Ganga, Brahmaputra, Barak, Manu, Gumti, Teesta, Jaldhaka, Torsa and Mahananda rivers to Bangladesh for the purpose of flood forecasting and warning in their territory. Point to point flood data of identified stations is also transmitted to Bangladesh by wireless besides e-mails. During the flood season of 2023, a WhatsApp group of concerned officers from India and Bangladesh has also been activated for transmitting the flood data related information timely in a seamless manner to Bangladesh. During the flood season of 2025, Flood Forecasting Centre of Bangladesh Water Development Board, has also started providing (w.e.f. 06.10.2025), the flood related data of three rivers (Upper Atrai, Punarbhaba and Tangon which are flowing from Bangladesh to West Bengal) to the Central Flood Control Room of Irrigation and Waterways Department, Govt of West Bengal.

The other water resources related matter of mutual interest on common border/ trans-boundary rivers with Bangladesh which also include pollution

control related matters, among others, are deliberated in the Technical Level Meetings (TLM) under the India-Bangladesh Joint Rivers Commission framework. The representatives of State Government of bordering States also take part in the bilateral discussions. The pollution issue in Titas River through C&B Khal and Janji River at Akhaura in Bangladesh and the pollution issue in Mathabhanga-Churni River in West Bengal due to effluents released from sugar mill located in Bangladesh has been deliberated in the TLM wherein, representatives of the concerned State Government of Tripura and West Bengal respectively participated.

Bhutan:

There is an existing Joint Expert Team (JET) for collection and transmission of hydro-meteorological data from 36 stations on trans-border rivers Puthimari, Pagladiya, Sankosh, Manas, Raidak, Torsa, Aie, Jaldhaka, etc. and their tributaries of Bhutan. The data is utilised in India for formulation of flood forecasts. A Joint Group of Experts (JGE), constituted in 2004, deliberates the matter related to flood management in the southern foothills of Bhutan and adjoining plains in India. A Joint Technical Team (JTT) also exists to provide technical support to JGE on flood management. The representatives of State Government of West Bengal and Assam are members in the JGE and JTT.

These existing mechanism of bilateral cooperation has also deliberated the matter related to dolomite mining in the upstream reaches on trans-border

rivers in Bhutan causing deterioration of river water quality, release of industrial effluents in different trans-border rivers, etc.

China:

An Expert-Level Mechanism (ELM) to discuss interaction and cooperation on provision of flood season hydrological data, emergency management and other issues regarding trans-border rivers was set up between India and China in 2006. The ELM meetings are held alternately in India and China every year.

In the year 2002, the Government of India entered into an MoU with China for five years for transmitting hydrological information (Water Level, Discharge and Rainfall) of three stations on Yaluzangbu/Brahmaputra River during flood season by China to India. This MoU was further renewed in 2008, 2013 and 2018. Another MoU was also signed in April, 2005 having a provision of transmitting hydrological information (Water Level, Discharge and Rainfall) on the River Sutlej in flood season by China to India. The MoU was renewed in 2010 and 2015.

In addition, both the countries have signed another separate MoU on 'Strengthening Cooperation on Trans-Border Rivers' in 2013.

Nepal:

There is an existing Indo-Nepal bilateral three tier mechanisms comprising (i) Joint Ministerial Level Commission on Water Resources (JMCWR) (ii) Joint Committee on Water Resources (JCWR) and (iii) Joint Standing Technical Committee (JSTC) which address bilateral cooperation in water resources. Joint Committee on Inundation of Flood Management

(JCIFM) implements the decisions of JSTC in inundation and flood management issues.

The hydro-meteorological data from stations in Nepal are obtained from the website of Department of Hydrology and Meteorology, Government of Nepal and is being used for flood forecasting activities in border States of India.

Besides, India Meteorological Department (IMD) is involved in institutional cooperation and data-sharing arrangements with neighbouring countries and regional bodies like South Asia Hydromet Forum (SAHF), SAARC (South Asian Association for Regional Cooperation) and BIMSTEC (Bay of Bengal Initiative for Multi-Sectoral Technical and Economic Cooperation) to support flood forecasting, early warning systems and broader hydro-meteorological cooperation, through both bilateral and multilateral frameworks and specific technical agreements.

Data collected are stored, managed, and made available in standardized formats that are compatible with global climate models and other environmental tools.

CONTAMINATION OF DRINKING WATER DUE TO PETROLEUM LEAKAGE

***85. SHRI K. SUDHAKARAN:**

Will the Minister of **PETROLEUM AND NATURAL GAS** be pleased to state:

- (a) whether the Government has taken cognizance of the serious environmental and public health crisis in Pallikunnu under Kannur district of Kerala where drinking water wells have been contaminated with mineral oil due to a suspected leakage from a retail outlet of Indian Oil Corporation Limited (IOCL) and if so, the details thereof;
- (b) the specific steps taken by IOCL to conduct integrity testing of its underground storagetanks and associated infrastructure in order to identify the source of the breach;
- (c) the details of the immediate remedial measures and the long-term restoration plans initiated by the Government to decontaminate the affected wells and to ensure the provision of safe drinking water to the residents of the densely inhabited area; and
- (d) whether the Government intends to fix accountability for the said environmental negligence and to establish new preventive protocols for the operation of petroleum outlets located in close proximity to residential water sources so as to avoid recurrence of such incidents and if so, the details thereof?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI HARDEEP SINGH PURI):

(a) to (d): Indian Oil Corporation Limited (IOCL) has informed that it received a complaint on 14.12.2025 regarding contamination of four water wells with mineral oil from a Retail Outlet (RO) operated by the Central Prison and Correctional Home Kannur, Government of Kerala. The said wells are located

approximately 150 meters away from the RO at Pallikunnu, Kannur District, Kerala. Reports dated 30.12.2025 of tests conducted by Kerala State Pollution Control Board suggested contamination of said water wells with traces of hydrocarbons (Petrol and Diesel).

Acting promptly on the said complaint, hydrotesting of the High Speed Diesel (HSD) product pipeline was carried out on 16.12.2025 and no leakage was observed. Subsequently, hydrotesting of the Motor Spirit (MS) /Petrol pipeline was conducted on 18.12.2025, during which pressure drop/pin-hole leakage was detected. Sale of Petrol from dispensing units connected with the affected Petrol pipeline was immediately stopped. All product pipelines of MS and HSD including affected pipeline were replaced by 21.12.2025. Sale of MS was resumed on 23.12.2025.

Subsequently, sale of MS and HSD was suspended on 21.01.2026 based on directions of Kerala State Pollution Control Board. Hydrotesting of all underground product storage tanks was carried out under the supervision of a PESO-authorized competent person, officials from Kerala Pollution Control Board, Superintendent of Jail and representative(s) of the affected residents. No leakage was found in any of the storage tanks.

Kerala State Pollution Control Board has since directed IOCL to provide secondary containment in the form of double walled tanks or concrete protective walls around the underground storage tanks and to ensure that all safety and environmental conditions are satisfied by the RO before allowing resumption of operations. IOCL has initiated necessary steps to construct

concrete wall around the storage tanks and for flushing of contaminated water wells. IOCL has also ensured provision of new water storage tanks, pipeline connections and packaged water supply to affected households.

Preventive protocols to avoid such occurrences are already in place. For establishment of a new Retail Outlet, under Rule 144 of Petroleum Rules 2002, OMCs make an application for grant of No Objection Certificate (NOC) with proposed layout of Retail Outlet to District Magistrate (DM). DM NOC is issued after duly consulting various departments viz. Revenue, Police, Fire, PWD, Pollution, Local Development Bodies etc. Simultaneously, the RO layout drawing is also submitted to PESO for obtaining construction approval. Depending on location, NOC and access permission from NHAI with requisite details/layout are also obtained. After completion of construction of the RO, an application is made to PESO for grant of Final License required for commissioning of RO. In respect of outlets located in close proximity to residential water bodies, applicable Central Pollution Control Board (CPCB) guidelines are also required to be complied with before commissioning of RO. The Retail Outlet under reference was commissioned only after following the applicable protocols.

With regard to fixing of accountability in this incident, IOCL has sought explanation from the dealership i.e. the Central Prison and Correctional Home Kannur, Government of Kerala for not reconciling daily stock on regular basis and non-reporting of abnormal stock variation.

PROGRESS UNDER PMKSY

***86. ADV. CHANDRA SHEKHAR:**

Will the Minister of **FOOD PROCESSING INDUSTRIES** be pleased to state:

- (a) the detailed physical and financial progress made under the Pradhan MantriKisan SAMPADA Yojana (PMKSY) during the year 2025–26 as on January 2026 including the number of projects approved and projects completed or operationalised out of total 1,134 projects against the total outlay of ₹ 6,520 crore (with additional ₹ 1,920 crore in July 2025) and the Revised Estimate of ₹ 3,571.57 crore along with the reasons for any shortfall in utilisation of funds;
- (b) the specific remedial actions taken by the Government to overcome project delays, pending subsidy releases and persistent post-harvest losses; and
- (c) the measures adopted by the Government to align the scheme with the recommendations of the International Monetary Fund (IMF) for more targeted and fiscally efficient subsidies in agro-processing infrastructure?

THE MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI CHIRAG PASWAN):

(a): The Ministry of Food Processing Industries (MoFPI) is implementing a Central Sector Umbrella scheme “Pradhan MantriKisan SAMPADA Yojana (PMKSY)”. Total outlay approved under PMKSY for Fifteenth Finance Commission (15th FC) cycle is ₹ 6520 crore which include ₹ 4600 crore approved initially in January, 2022 and an additional outlay of ₹ 1920 crore approved by the cabinet on 31.07.2025.

Applications / proposals are invited from eligible entities as per the extant scheme guidelines of the relevant sub-scheme under PMKSY through floating of Expression of Interest from time to time based on availability of funds. Gestation period for completion of projects in respect of sub-schemes of PMKSY varies from 18 to 30 months and funds are released on reimbursement basis in 2 to 3 instalments after submission of requisite documents as per the guidelines of the concerned sub-scheme.

Further, as per the progress/requirement under the PMKSY component schemes, an amount of ₹ 3,489 crore has been allocated in the Revised estimates for 15th FCC. Under PMKSY as on 31.12.2025, 1607 number of projects have been approved. Out of which, 1196 projects have been completed/operationalised and remaining 411 projects are at various stages of implementation.

During the Financial year 2025–26, as on date, 36 number of projects have been approved under the PMKSY scheme with a Grant-in-aid of ₹130.21 crore, and all of them are currently under implementation. In the same year, 84 number of projects including projects approved in previous years, have been completed/operationalised with a total released grant-in-aid of ₹ 752.90 crore.

(b): The Ministry is making continuous efforts to ensure timely completion of projects and timely release of approved grants, under component schemes. The remedial actions taken by Government to overcome Project delays and delay in subsidy released and thus reduce post-harvest losses are as under:

- (i) Ministry and the Project Management Agencies (PMAs) engaged under component schemes of PMKSY are interacting regularly with the Project Implementing Agencies (PIAs) of approved projects and are guiding and assisting them in timely implementation of the projects.
- (ii) Regular review meetings, virtual verifications and physical site inspection of projects are conducted by the Ministry and PMAs for smooth and timely completion of the projects.
- (iii) Ministry on the request of PIAs, also takes up the matter with the concerned State/UTs Government and their agencies for smooth and timely implementation.
- (iv) Further, to ensure the seriousness of the PIAs for implementation of the approved projects, Ministry has incorporated the clause regarding submission of the bank guarantee (@5% of approved grants-in-aid/subsidy) as performance security. The same may be forfeited by the Ministry in case of non-implementation of the project.
- (v) Penalty up to 10% of approved grant in aid on the promoters in case of delayed completion of projects

(c): While the International Monetary Fund (IMF) has not issued any scheme-specific recommendations for the Pradhan MantriKisan SAMPADA Yojana (PMKSY), the Government has undertaken several measures under PMKSY that are consistent with the IMF's broader principles contained in IMF 'Staff Report (No. 25/54) for the 2024 Article IV Consultation' advocating targeted, transparent, and fiscally efficient subsidies.

PMKSY is implemented as a Central Sector, demand-driven scheme with built-in provisions to ensure targeted delivery and fiscal efficiency of financial assistance. The applications are invited through Expression of Interest (EoI) from all over India including Uttar Pradesh. Merit based approvals are given to the eligible proposals based on availability of funds and grants-in-aid are released in instalments strictly on a reimbursement basis, linked to actual expenditure and physical progress of the concerned project.

Further, financial assistance under PMKSY is provided as a partial support to the total project cost (35-50%) subject to a maximum of ₹ 5 crore, ₹10 crore and ₹ 15 crore under different component schemes of PMKSY, thereby leveraging private investment and ensuring efficient use of public funds. The scheme guidelines have a defined mechanism for appraisal, approval and regular monitoring to ensure effective implementation of the scheme, including scrutiny by Technical Committee and Project Approval Committee, periodic reviews, field inspections and third-party impact evaluation studies. These measures ensure that subsidies under PMKSY remain well-targeted, outcome-oriented and fiscally prudent, while strengthening food processing infrastructure across the country.

विद्युत उत्पादन में बढ़ोतरी

***87. श्री अरुण गोविल:**

क्या विद्युत मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या देश में विद्युत उत्पादन में अत्यधिक बढ़ोतरी हुई है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) क्या कोयला आधारित विद्युत उत्पादन के अलावा सौर ऊर्जा, पवन ऊर्जा और जल विद्युत के उत्पादन में बढ़ोतरी के साथ-साथ हाइड्रोजन आधारित ईंधन के संबंध में भी अनुसंधान में महत्वपूर्ण प्रगति हुई है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ग) क्या वर्तमान में शहरों को चौबीसों घंटे बिजली की आपूर्ति की जा रही है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(घ) क्या ग्रामीण क्षेत्रों के विकास और लगातार बढ़ते विद्युत उत्पादन के दृष्टिगत ग्रामीण और अर्ध-शहरी क्षेत्रों में भी चौबीसों घंटे बिजली की आवश्यकता महसूस की जा रही है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(ङ) क्या सरकार का विचार विद्युत उत्पादन में वृद्धि के फलस्वरूप ग्रामीण और अर्ध-शहरी क्षेत्रों में चौबीसों घंटे विद्युत आपूर्ति करने का है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

आवासन और शहरी कार्य मंत्री; तथा विद्युत मंत्री (श्री मनोहर लाल):

(क) और (ख): देश में सौर ऊर्जा, पवन ऊर्जा और जलविद्युत ऊर्जा सहित कुल विद्युत उत्पादन में वर्ष-दर-वर्ष वृद्धि हुई है। पिछले पाँच (05) वित्तीय वर्षों तथा चालू वित्तीय वर्ष 2025-26 (दिसंबर 2025 तक) के दौरान संस्थापित विद्युत उत्पादन क्षमता का ब्यौरा संलग्न **विवरण** में दिया गया है। विवरण में दर्शाई गई सकल संस्थापित विद्युत उत्पादन क्षमता देश में विद्युत मांग में हुई वृद्धि के अनुरूप विद्युत उपलब्धता में निरंतर वृद्धि को दर्शाती है।

नवीन एवं नवीकरणीय ऊर्जा मंत्रालय (एमएनआरई) भारत को हरित ऊर्जा और इसके डेरिवेटिव के उत्पादन, उपयोग और निर्यात का वैश्विक हब बनाने के लिए जनवरी 2023 में केन्द्रीय मंत्रिमंडल द्वारा अनुमोदित राष्ट्रीय हरित **हाइड्रोजन मिशन** का कार्यान्वयन कर रहा है। इसके अलावा एमएनआरई ने हाइड्रोजन उत्पादन, अनुप्रयोग और सुरक्षा से संबंधित विशिष्ट विषयों पर अनुसंधान, नवाचार और विकास के लिए विभिन्न अनुसंधान संस्थानों को तेईस (23)

परियोजनाएं अवार्ड की हैं। इसके अतिरिक्त बायोमास रूट के माध्यम से हरित हाइड्रोजन के उत्पादन के लिए भारतीय विज्ञान संस्थान (आईआईएससी), बंगलुरु में एक प्रयोगशाला-स्तरीय हरित हाइड्रोजन पायलट परियोजना कमीशन की गई है।

राष्ट्रीय हरित हाइड्रोजन मिशन (एनजीएचएम) की शुरुआत से अब तक इसमें काफी प्रगति हुई है:

- i. 8,62,000 मीट्रिक टन प्रति वर्ष (एमटीपीए) ग्रीन हाइड्रोजन उत्पादन के लिए इंसेंटिव अवार्ड किए गए हैं।
- ii. सोलर एनर्जी कॉर्पोरेशन इंडिया (एसईसीआई) ने देश भर में विभिन्न उर्वरक इकाइयों को 7,24,000 एमटीपीए ग्रीन अमोनिया (ग्रीन हाइड्रोजन का एक डेरिवेटिव) के उत्पादन और आपूर्ति के लिए मूल्य निर्धारित किया है। ये निर्धारित किया गया मूल्य दुनिया में सबसे कम हैं, जिनका भारित औसत मूल्य 53.27 रुपये प्रति किलोग्राम है।
- iii. आईओसीएल, बीपीसीएल और एचपीसीएल रिफाइनरियों को 20,000 एमटीपीए ग्रीन हाइड्रोजन के उत्पादन और आपूर्ति के लिए परियोजनाएं दी गई हैं।
- iv. ग्रीन हाइड्रोजन और इसके डेरिवेटिव के लिए बंकरिंग और रिफ्यूलिंग सुविधाओं को विकसित करने के लिए, वी. ओ. चिदंबरनार पोर्ट अथॉरिटी ने बंकरिंग और रिफ्यूलिंग सुविधा के विकास के लिए एक परियोजना दी गई है।
- v. चार परियोजनाओं को हाइड्रोजन वैली इनोवेशन क्लस्टर्स (एचवीआईसी) के रूप में विकसित करने की मंजूरी दी गई है, जैसे, जेएचवी इनोवेशन, ओडिशा हाइड्रोजन वैली, पुणे हाइड्रोजन वैली और केरल एचवीआईसी।
- vi. ग्रीन हाइड्रोजन हब के रूप में विकसित करने के लिए कांडला, पारादीप और तूतीकोरिन बंदरगाहों की पहचान की गई है।

इसके अलावा, एनटीपीसी लिमिटेड की पूर्ण स्वामित्व वाली सहायक कंपनी एनटीपीसी ग्रीन एनर्जी लिमिटेड (एनजीईएल), आंध्र प्रदेश राज्य में ग्रीन हाइड्रोजन हब स्थापित करने की

प्रक्रिया में है, ताकि ग्रीन केमिकल्स (अमोनिया, मेथनॉल, सस्टेनेबल एविएशन फ्यूल/ग्रीन यूरिया) के उत्पादन के लिए ग्रीन हाइड्रोजन का उत्पादन किया जा सके। केरल में एनटीपीसी कायमकुलम गैस प्लांट में मेथनॉल फायरिंग (नेफ्था के बजाय) के प्रदर्शन के लिए एक पायलट प्रोजेक्ट एनटीपीसी लिमिटेड द्वारा बीएचईएल को दिया गया है।

(ग) से (ड): देश में विद्युत की पर्याप्त उपलब्धता है। वर्तमान में देश की स्थापित विद्युत उत्पादन क्षमता 513.730 गीगावाट है। भारत सरकार ने अप्रैल, 2014 से अब तक 289.607 गीगावाट की नई विद्युत उत्पादन क्षमता जोड़कर विद्युत कमी की गंभीर समस्या का समाधान किया है, जिससे देश विद्युत कमी की स्थिति से विद्युत पर्याप्तता की स्थिति में बदल गया है। आपूर्ति की गई ऊर्जा केवल मामूली अंतर के साथ ऊर्जा आवश्यकता के अनुरूप रही है जो सामान्यतः राज्य स्तर पर पारेषण/वितरण नेटवर्क में विद्यमान बाधाओं के कारण है।

चूँकि, विद्युत एक समवर्ती विषय है, किसी भी राज्य/केंद्र शासित प्रदेश में विभिन्न श्रेणियों के उपभोक्ताओं/क्षेत्रों/जिलों/शहरों को विद्युत की आपूर्ति एवं वितरण संबंधी कार्य राज्य सरकार/विद्युत युटिलिटी के अधिकार क्षेत्र में आता है। सभी उपभोक्ताओं/क्षेत्रों/जिलों/शहरों को पर्याप्त विद्युत उपलब्ध कराने के लिए विभिन्न स्रोतों से उपयुक्त मात्रा में विद्युत की व्यवस्था करना संबंधित वितरण लाइसेंसधारकों की जिम्मेदारी है।

केंद्र सरकार, केंद्रीय सार्वजनिक क्षेत्र उपक्रमों (सीपीएसयू) के माध्यम से केंद्रीय क्षेत्र में विद्युत संयंत्र स्थापित करके राज्य सरकारों के प्रयासों को सहयोग प्रदान करती है। इसके अतिरिक्त, भारत सरकार ने दीन दयाल उपाध्याय ग्राम ज्योति योजना (डीडीयूजीजेवाई), एकीकृत विद्युत विकास योजना (आईपीडीएस), प्रधानमंत्री सहज बिजली हर घर योजना (सौभाग्य) आदि जैसी योजनाओं के माध्यम से भी राज्यों के प्रयासों को सुदृढ़ किया है, ताकि सभी घरों तक गुणवत्तापूर्ण एवं विश्वसनीय विद्युत आपूर्ति सुनिश्चित करने का लक्ष्य प्राप्त किया जा सके।

राज्यों द्वारा उपलब्ध कराई गई जानकारी के अनुसार, देश के सभी आबाद किंतु गैर-विद्युतीकृत गांवों का विद्युतीकरण 28 अप्रैल, 2018 तक पूर्ण कर लिया गया था। डीडीयूजीजेवाई

के अंतर्गत कुल 18,374 गांवों का विद्युतीकरण किया गया। डीडीयूजीजेवाई तथा इसके पश्चात सौभाग्य के अंतर्गत, सभी राज्यों द्वारा प्रदान गई सूचना के अनुसार, सभी इच्छुक घरों का विद्युतीकरण 31 मार्च, 2019 तक पूर्ण कर लिया गया। सौभाग्य के अंतर्गत कुल 2.86 करोड़ घरों का विद्युतीकरण किया गया। दोनों योजनाएं 31.03.2022 को बंद हो चुकी हैं।

भारत सरकार ने जुलाई 2021 में संशोधित वितरण क्षेत्र स्कीम (आरडीएसएस) प्रारंभ की, जिसका उद्देश्य वित्तीय रूप से सतत एवं प्रचालन की दृष्टि से सक्षम वितरण क्षेत्र के माध्यम से उपभोक्ताओं को गुणवत्तापूर्ण तथा विश्वसनीय विद्युत आपूर्ति सुनिश्चित करना है। इस स्कीम के अंतर्गत वितरण युटिलिटी (निजी क्षेत्र की वितरण युटिलिटी को छोड़कर) को हानि न्यूनीकरण से संबंधित अवसंरचना कार्यों तथा स्मार्ट मीटरिंग कार्यों के लिए वित्तीय सहायता प्रदान की जा रही है। हानि न्यूनीकरण अवसंरचना हेतु 1.53 लाख करोड़ रुपये तथा स्मार्ट मीटरिंग कार्यों हेतु 1.31 लाख करोड़ रुपये की परियोजनाओं को स्वीकृति प्रदान की गई है, जिससे देश में विद्युत आपूर्ति की विश्वसनीयता एवं गुणवत्ता में सुधार होगा।

केंद्र तथा राज्यों/संघ राज्य क्षेत्रों के सामूहिक प्रयासों के परिणामस्वरूप ग्रामीण क्षेत्रों में औसत विद्युत आपूर्ति के घंटे वर्ष 2014 में 12.5 घंटे से बढ़कर वर्ष 2025 में 22.6 घंटे हो गए हैं, जबकि शहरी क्षेत्रों में यह अवधि वर्ष 2014 में 22.1 घंटे से बढ़कर वर्ष 2025 में 23.4 घंटे हो गई है।

विवरण

पिछले पाँच (05) वित्तीय वर्षों तथा चालू वित्तीय वर्ष 2025-26 (दिसंबर 2025 तक) के दौरान संस्थापित विद्युत उत्पादन क्षमता का ब्यौरा:

ईंधन	2019-20 (दिनांक 31.03.2020 तक)	2020-21 (दिनांक 31.03.2021 तक)	2021-22 (दिनांक 31.03.2022 तक)

		क्षमता (मेगावाट)	क्षमता (मेगावाट)	शेयर %	पिछले वर्ष के निमित्त वृद्धि %	क्षमता (मेगावाट)	शेयर %	पिछले वर्ष के निमित्त वृद्धि %
थर्मल	कोयला	1,98,524.50	2,02,674.50	52.8	2.0	2,04,079.50	51.08	0.69
	डीजल	509.71	509.71	0.13	0.0	509.71	0.13	0.00
	लिग्नलाइट	6,610.00	6,620.00	1.73	0.15	6,620.00	1.66	0.00
	प्राकृतिक गैस	24,955.36	24,924.01	6.50	-0.13	24,899.51	6.23	-0.10
कुल थर्मल		2,30,599.57	2,34,728.22	61.20	1.79	2,36,108.72	59.10	0.59
न्यूक्लियर		6,780.00	6,780.00	1.77	0.00	6,780.00	1.70	0.00
कुल (पारंपरिक)		2,37,379.57	2,41,508.22	62.97	1.74	2,42,888.72	60.80	0.57
आर्इएस (बड़ी हाइड्रो को छोड़कर)	पवन	37,743.75	39,247.05	10.23	3.98	40,357.58	10.10	2.83
	सौर	35,607.24	41,236.02	10.75	15.81	53,996.54	13.52	30.95
	बायोमास विद्युत/कोजेन	9,875.31	10,145.92	2.65	2.74	10,205.61	2.55	0.59
	अपशिष्ट से ऊर्जा	345.84	387.59	0.10	12.07	476.75	0.12	23.00
	लघु हाइड्रो (*)	4,683.16	4,786.81	1.25	2.21	4,848.90	1.21	1.30
	बड़ी हाइड्रो (पीएसपी सहित) (**)	45,699.22	46,209.22	12.05	1.12	46,722.52	11.70	1.11
कुल [नवीकरणीय]		1,33,954.52	1,42,012.61	37.03	6.02	1,56,607.90	39.20	10.28
कुल योग		3,71,334.08	3,83,520.82	100.00	3.28	3,99,496.61	100.00	4.17

(*):- लघु जलविद्युत से आशय 25 मेगावाट तक की क्षमता वाले जलविद्युत विद्युतगृहों से है।

(**):- बड़ी जलविद्युत से आशय 25 मेगावाट एवं उससे अधिक क्षमता वाले जलविद्युत विद्युतगृहों से है।

पिछले पांच (5) वित्तीय वर्षों (एफवाई) और वर्तमान वित्तीय वर्ष 2025-26 (दिसंबर 2025 तक) के लिए स्थापित बिजली उत्पादन क्षमता का ब्यौरा:

ईंधन		2022-23 (दिनांक 31.03.2023 तक)			2023-24 (दिनांक 31.03.2024 तक)		
		क्षमता (मेगावाट)	शेयर %	पिछले वर्ष के निमित्त वृद्धि %	क्षमता (मेगावाट)	शेयर %	पिछले वर्ष के निमित्त वृद्धि %
थर्मल	कोयला	2,05,235.50	49.33	0.57	2,10,969.46	47.73	2.79
	डीजल	589.20	0.14	15.60	589.20	0.13	0.00
	लिग्नलाइट	6,620.00	1.59	0.00	6,620.00	1.50	0.00
	प्राकृतिक गैस	24,824.21	5.97	-0.30	25,038.21	5.67	0.86
कुल थर्मल		2,37,268.91	57.03	0.49	2,43,216.87	55.03	2.51
न्यूक्लियर		6,780.00	1.63	0.00	8,180.00	1.85	20.65
कुल (पारंपरिक)		2,44,048.91	58.66	0.48	2,51,396.87	56.88	3.01
आरईएस (बड़ी हाइड्रो को छोड़कर)	पवन	42,633.13	10.25	5.64	45,886.51	10.38	7.63
	सौर	66,780.34	16.05	23.68	81,813.60	18.51	22.51

	बायोमास विद्युत/कोजेन.	10,248.01	2.46	0.42	10,355.35	2.34	1.05
	अपशिष्ट से ऊर्जा	554.03	0.13	16.21	585.80	0.13	5.73
	लघु हाइड्रो (*)	4,944.30	1.19	1.97	5,003.25	1.13	1.19
	बड़ी हाइड्रो (पीएसपी सहित) (**)	46,850.17	11.26	0.27	46,928.17	10.62	0.17
	कुल [नवीकरणीय]	1,72,009.98	41.34	9.83	1,90,572.68	43.12	10.79
	कुल योग	4,16,058.89	100.00	4.15	4,41,969.55	100.00	6.23

(*):- लघु जलविद्युत से आशय 25 मेगावाट तक की क्षमता वाले जलविद्युत विद्युतगृहों से है।

(**):- बड़ी जलविद्युत से आशय 25 मेगावाट एवं उससे अधिक क्षमता वाले जलविद्युत विद्युतगृहों से है।

पिछले पांच (5) वित्तीय वर्षों (एफवाई) और वर्तमान वित्तीय वर्ष 2025-26 (दिसंबर 2025 तक) के लिए स्थापित बिजली उत्पादन क्षमता का ब्यौरा:

ईंधन		2024-25 (दिनांक 31.03.2025 तक)			2025-26 (दिनांक 31.12.2025 तक)		
		क्षमता (मेगावाट)	शेयर %	पिछले वर्ष के निमित्त वृद्धि %	क्षमता (मेगावाट)	शेयर %	दिनांक 31.03.2025 के निमित्त वृद्धि %
कुल	कोयला	2,15,193.00	45.28	2.00	2,19,610.00	42.75	2.05

	डीजल	589.20	0.12	0.00	589.20	0.11	0.00
	लिग्नाइड	6,620.00	1.39	0.00	6,620.00	1.29	0.00
	प्राकृतिक गैस	24,533.26	5.16	-2.02	20,122.42	3.92	-17.98
कुल थर्मल		2,46,935.46	51.96	1.53	2,46,941.62	48.07	0.00
न्यूक्लियर		8,180.00	1.72	0.00	8,780.00	1.71	7.33
कुल (पारंपरिक)		2,55,115.46	53.68	1.48	2,55,721.62	49.78	0.24
आरईएस (बड़ी हाइड्रो को छोड़कर)	पवन	50,037.82	10.53	9.05	54,510.93	10.61	8.94
	सौर	1,05,646.49	22.23	29.13	1,35,809.94	26.44	28.55
	बायोमास विद्युत/कोजेन.	10,743.11	2.26	3.74	10,757.31	2.09	0.13
	अपशिष्ट से ऊर्जा	840.21	0.18	43.43	856.62	0.17	1.95
	लघु हाइड्रो (*)	5,100.55	1.07	1.94	5,158.61	1.00	1.14
बड़ी हाइड्रो (पीएसपी सहित) (**)		47,728.16	10.04	1.70	50,914.66	9.91	6.68
कुल [नवीकरणीय]		2,20,096.34	46.32	15.49	2,58,008.07	50.22	17.23
कुल योग		4,75,211.80	100.00	7.52	5,13,729.69	100.00	8.11

(*):- लघु जलविद्युत से आशय 25 मेगावाट तक की क्षमता वाले जलविद्युत विद्युतगृहों से है।

(**):- बड़ी जलविद्युत से आशय 25 मेगावाट एवं उससे अधिक क्षमता वाले जलविद्युत विद्युतगृहों से है।

NEW EXPRESSWAY PROJECTS IN BIHAR

***88. SHRI JANARDAN SINGH SIGRIWAL:**

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

- (a) whether the Government has proposed any new expressway projects in Bihar and if so, the details thereof;
- (b) whether the Government has collaborated with the State Government of Bihar for development of expressways under the Central scheme and if so, the details thereof;
- (c) whether any timelines have been fixed for their completion and if so, the details thereof;
- (d) whether land acquisition for ongoing expressway projects in Bihar is progressing as per the scheduled timelines and if so, the details thereof;
- (e) whether feasibility studies or Detailed Project Reports (DPRs) have been prepared for such expressways and if so, the details thereof; and
- (f) whether funds have been allocated for these projects and if so, the details thereof?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a): Government in Ministry of Road Transport and Highways undertakes Feasibility Study / Detailed Project Report (DPR) for improvement / widening / construction of National Highways in the country including the State of Bihar. Decision for project implementation and investment is taken based on the

outcome of DPR, requirement of connectivity, traffic density and synergy with PM Gati Shakti National Master Plan. As far as Bihar is concerned, following Expressway/Access Controlled Highways are under implementation/under bidding/appraisal stage:

- a) Patna Purnea
- b) Amas Darbhanga
- c) Varanasi Ranchi Kolkata
- d) Bakarpur-Bettiah
- e) Patna Ara Sasaram
- f) Kishanganj Bahadurganj
- g) Gorakhpur Siliguri
- h) Raxaul Haldia

The brief details of the above mentioned Expressways/High Speed Corridors is given in the enclosed **Statement**.

(b): Development of Expressways/Access Controlled Highways is undertaken in accordance with the provisions of the National Highways Act, 1956 under sanctioned schemes of the Central Government. No specific collaboration has been done with the State Government of Bihar for development of Expressways and Access Controlled Highways. However, the State Government is consulted during alignment finalization, land acquisition and statutory clearances for developing of these Expressways/ High Speed Corridors. Further, in certain cases, the State Government has also agreed to share land acquisition cost.

(c): The proposed Expressways/Access Controlled Highways which are presently at DPR/project approval stages, the project-specific timelines shall be finalized after project approvals.

(d): Yes Sir. Land acquisition for these Expressway/ Access Controlled Highway projects has been initiated and is generally progressing as per prescribed procedures.

(e): Yes Sir. feasibility studies and/or Detailed Project Reports (DPRs) have been / are being prepared for expressway projects. The details are given in the enclosed **Statement** to part (a) of the Question.

(f): Allocation of funds is made only after project approval and is subject to budgetary provisions.

STATEMENT

Expressways/Access Controlled Highways work in the State of Bihar

Sr. No.	Name of Work	Length (km)	Sanctioned Cost (Total Capital Cost in Rs. Cr)	District passing through	Current Status (% progress)
1	Amas Darbhanga Corridor	198.534	6927	Gaya, Jehanabad, Nalanda, Patna, Vaishali, Samastipur & Darbhanga	Package - I, II, III and IV: Under Implementation Package - I (55.01km): 31.26% Package - II (54.32 km): 31.2% Package - III (47 km): 23.97% Package - IV (42.21 km): 15.95%
2	Varanasi-	131.7	6600	Kaimoor,	Package - II, III, VI and VII:

	Ranchi-Kolkata Corridor			Rohtas, Aurangabad and Gaya	Under Implementation Package - II (37 km): 0.00% Package - III (36 km): 0.00% Package - VI (35.2 km): 0.00% Package - VII (33.5 km): 0.00% Package-IV, V (41.95 km): Under DPR (Cost estimates yet to be firmed up)
3	Bakarpur-Bettiah Corridor	162.3	7072.22	Saran, Vaishali, Muzaffarpur, East Champaran and West Champaran	Bakarpur - Manikpur (38.81 Km): Under Implementation (20.25%) Manikpur - Sahebganj (44.65 km): Awarded and under implementation since Jan 2026 Sahebganj - Areraj - Bettiah (78.94 km): Under Bidding (Targetted for award in FY 2025-26)
4	Patna Ara Sasaram Corridor	120.1	3712.4	Rohtas, Bhojpur and Patna	Package - I: Awarded and AD Pending. Package - II: Under Bidding (Targetted for award in FY 2025-26)
5	Kishanganj Bahadurganj	24.85	1117	Kishanganj	Under Implementation (1%)
6	Gorakhpur Siliguri	422 km in Bihar (excluding 40 km spur lengths)	Yet to be firmed up/Project yet to be approved	East Champaran, West Champaran, Sitamarhi, Sheohar,	Under DPR

				Madhubani, Supaul, Kishanganj, Araria	
7	Patna Purnea	245	Project under appraisal and yet to be approved; Rs. 22129 (tentative)	Vaishali, Samastipur, Darbhanga, Madhepura, Saharsa	Under DPR
8	Buxar Bhagalpur	363	Yet to be firmed up/Project yet to be approved.	Munger, Bhagalpur & Sahibganj	4 L Buxar to Koilwar: Completed 4 L Koilar to Kanhauli: Under implementation 6 L Kanhauli to Ramnagar: Completed 6 L Ramnagar to Kacchigargah: Under implementation 4 L Kacchidargah to Bakhtiyarpur: Completed 4 L BakhtiyarpurMokama: Completed 4-L Mokama to Munger: Greenfield alignment approved and under bidding (Approved cost: Rs. 4447.38 Cr; targetted for award in FY 2025-26) 4 L Munger to Mirzachauki: Under Implementation in 4 Packages: Package - I (26.06 km): 56%, Package - II (29.42 km): 80.74%, Package - III (32.35 km): 57.93%,

					Package - IV (36.58 km): 81.3% DPR for making the entire alignment as a High-Speed Corridor/Expressway by dovetailing the above-mentioned existing/proposed alignments as access-controlled under progress. Tentative cost to be worked out as part of DPR.
9	Raxaul Haldia	408 km in Bihar	Yet to be firmed up/Project yet to be approved.	East Champaran, Seohar, Sitamarhi, Muzaffarpur, Samastipur, Begusarai, Lakhisarai, Munger, Banka	Under DPR

EXPANSION OF UDAN SCHEME

*89. SHRI UMMEDA RAM BENIWAL:

Will the Minister of **CIVIL AVIATION** be pleased to state:

- (a) whether the Government proposes to expand the UDAN scheme to cover desert regions such as Barmer-Balotra and Jaisalmer which have immense tourism and trade potential and if so, the details thereof; and
- (b) whether similar coverage is being considered for backward and remote districts in States such as Odisha, Jharkhand, Chhattisgarh and North-Eastern States and if so, the details thereof?

THE MINISTER OF CIVIL AVIATION (SHRI KINJARAPU RAMMOHAN NAIDU):

(a) and (b): RCS-UDAN is a market driven scheme in which the unserved and underserved airstrips/airports are listed for bidding by airlines to provide connectivity. Bidding rounds are conducted from time to time for covering more destinations and routes under the scheme. Based on their assessment of demand on particular routes, interested airlines submit their proposals at the time of bidding under UDAN. An airport which is included in the awarded routes of UDAN and requires upgradation/development for commencement of UDAN flights is taken up for development under the 'Revival of unserved/underserved airstrips' scheme.

As on 20.01.2026, a total of 657 routes have been operationalised, connecting 93 unserved and underserved airports, including 15 heliports and 2 water aerodromes carrying over 160 lakhs domestic passengers on more than 3.36 lakh RCS flights under the scheme.

Uterlai airstrip in Barmer district of Rajasthan, owned by the Indian Air Force was identified under UDAN for development and operationalisation. Development of the civil enclave at Uterlai is contingent upon provision of suitable land by the State Government.

Jaisalmer Airport is owned by the IAF and operated by AAI. It was identified as an underserved airport in the 1st round of bidding under UDAN and developed at a cost of Rs. 10.34 crore.

In the state of Odisha, 04 (four) airports namely Jharsuguda, Rourkela, Utkela, and Jeypore have already been developed and operationalised under the UDAN scheme. Additionally, the Rangeilunda, Amarda and Rairangpur (Dandabose) airstrips in Odisha have been identified for development to operationalise RCS flights.

In the state of Jharkhand, 6 (six) airports namely Bokaro, Dumka, Jamshedpur, Hazaribagh, Deoghar and Daltonganj have been identified for development and operation of RCS flights. Jamshedpur and Deoghar airports have already been operationalised.

The development works at Bokaro and Dumka airports in Jharkhand have been completed and licensing is in progress. The land for Hazaribaghair strip is yet to be provided by the State Government. The State Government has been requested to provide consent for the development of Daltonganj Airstrip.

In the State of Chhattisgarh three airports namely Jagdalpur, Ambikapur and Bilaspur were identified and the airports have been developed and operationalised under the UDAN scheme.

A total of 90 routes connecting 10 airports namely Pasighat, Tezu, Hollongi, Jorhat, Lilabari, Rupsi, Tezpur, Dimapur, Shillong and Pakyong have been operationalised in NER under the RCS UDAN scheme. In addition, two heliports, namely Jiribam and Tamenglong, have also been operationalised under the scheme.

The Government has recently announced the launch of the modified UDAN Scheme to increase regional connectivity to 120 new destinations

across the country, and to cater to 4 crore passengers in the next 10 years. The scheme will also support helipads and smaller airports in hilly, aspirational and North East region districts.

मिथिला क्षेत्र में नए ग्रीन राजमार्ग संबंधी परियोजनाएं

*90. श्री गोपाल जी ठाकुर:

क्या सड़क परिवहन और राजमार्ग मंत्री यह बताने की कृपा करेंगे कि:

- (क) विगत पांच वर्षों के दौरान देश भर में ग्रीन राजमार्ग संबंधी कितनी परियोजनाओं को स्वीकृति प्रदान की गई है और उनकी वर्तमान स्थिति क्या है;
- (ख) क्या सरकार का विचार मिथिला क्षेत्र, विशेषकर दरभंगा जिले के लिए बरास्ता बिरौल-सहरसा-भेजा (मधुबनी) और बरास्ता गंडौल-सहरसा आदि महत्वपूर्ण मार्गों सहित ग्रीन राजमार्ग संबंधी नई परियोजनाओं को स्वीकृति प्रदान करने का है;
- (ग) यदि हां, तो तत्संबंधी ब्यौरा क्या है और मिथिला क्षेत्र में ग्रामीण और अर्ध-शहरी क्षेत्रों में तीव्र, अधिक सुरक्षित और अधिक टिकाऊ सड़क संपर्क सुविधा सुनिश्चित करने के लिए इससे संबंधित वित्तीय आवंटन, निर्माण समय-सीमा और वास्तविक प्रगति का ब्यौरा क्या है; और
- (घ) क्या सरकार उत्तर बिहार के तीव्र आर्थिक और सामाजिक विकास के लिए इस क्षेत्र को राष्ट्रीय महत्व के सड़क परिवहन केंद्र के रूप में विकसित करने पर गंभीरता से विचार कर रही है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

सड़क परिवहन और राजमार्ग मंत्री (श्री नितिन जयराम गडकरी):

(क): सरकार का सड़क परिवहन और राजमार्ग मंत्रालय मुख्य रूप से राष्ट्रीय राजमार्गों (एनएच) के विकास और रखरखाव के लिए उत्तरदायी है। सरकार ने अन्य बातों के साथ-साथ देश की रसद (लाजिस्टिक्स) दक्षता में सुधार के लिए ग्रीनफील्ड पहुंच नियंत्रित राष्ट्रीय द्रुत गति कॉरिडोर (एचएससी)/ एक्सप्रेसवे के विकास पर ध्यान केंद्रित करने का निर्णय लिया है। विगत पांच वर्षों और

वर्तमान वर्ष के दौरान स्वीकृत 7,967 किलोमीटर के कॉरीडोर (मुख्य रूप से ग्रीनफील्ड) सहित अब तक लगभग 10,665 किलोमीटर लंबाई के पहुंच-नियंत्रित राष्ट्रीय एचएससी / एक्सप्रेसवे को मंजूरी दी गई है। अब तक, कुल 6,382 किलोमीटर का निर्माण किया जा चुका है, जिसमें से 3,419 किलोमीटर की लंबाई पहले से ही परिचालनरत है।

(ख) से (घ): सरकार ने 565 करोड़ रुपये की लागत से एनएच-527ए के रहिका - रामपट्टी - बिरौल - भेजा खंड (41 किमी) के उन्नयन के साथ-साथ 1,102 करोड़ रुपये की लागत से एनएच-527ए के भेजा - बकौर खंड (13 किमी) पर कोसी नदी पर बड़े पुल के निर्माण का कार्य शुरू किया है, जिनकी वास्तविक प्रगति क्रमशः 8% और 88% है। इसके अलावा, 471 करोड़ रुपये की लागत से एनएच-527ए के बकौर - परसरमा खंड (6 किमी) और एनएच-327 के परसरमा - गंडौल - बनगाँव (सहरसा) खंड (28 किमी) का उन्नयन कार्य पर्याप्त रूप से पूरा हो चुका है। तथापि, बिरौल से बलुआहा घाट होते हुए बनगाँव (सहरसा) तक का खंड राष्ट्रीय राजमार्ग नहीं है।

मिथिला क्षेत्र सहित बिहार राज्य में निम्नलिखित राष्ट्रीय हाई स्पीड कॉरिडोर/ एक्सप्रेसवे कार्यान्वयन/ बोली/ मूल्यांकन/ विस्तृत परियोजना रिपोर्ट (डीपीआर) चरण के अंतर्गत हैं: -

-
- i. आमस दरभंगा
 - ii. वाराणसी रांची कोलकाता
 - iii. बाकरपुर-बेतिया
 - iv. पटना आरा सासाराम
 - v. किशनगंज बहादुरगंज
 - vi. पटना पूर्णिया
 - vii. बक्सर भागलपुर
 - viii. गोरखपुर सिलीगुड़ी
 - ix. रक्सौल हल्दिया

वर्तमान में, बिहार राज्य में मिथिला क्षेत्र सहित 66,617 करोड़ रुपये की लागत वाली 1,872 किलोमीटर लंबाई की 66 एनएच परियोजनाएं निर्माणाधीन हैं, जिनमें पहुंच-नियंत्रित राष्ट्रीय एचएससी/ एक्सप्रेसवे शामिल हैं, जिनमें से 1,013 किलोमीटर का निर्माण किया जा चुका है। ये परियोजनाएं वित्तीय वर्ष 2028-29 तक चरणबद्ध तरीके से पूर्ण होने की योजना के साथ निर्माण के विभिन्न चरणों में हैं।

सरकार ने अप्रैल, 2020 से मिथिला क्षेत्र सहित बिहार राज्य में राष्ट्रीय राजमार्गों के विकास और रखरखाव पर 49,884 करोड़ रुपये का व्यय किया है।

उपरोक्त विकासों ने मिथिला क्षेत्र सहित बिहार राज्य भर में राष्ट्रीय राजमार्गों के लिए ग्रामीण, शहरी और आर्थिक केंद्रों की संपर्कता और सुगम्यता में वृद्धि की है और लाजिस्टिक्स दक्षता में भी वृद्धि की है।

ट्रकों के लिए राष्ट्रीय डिजाइन मानक

*91. श्री राहुल कस्वां:

क्या सड़क परिवहन और राजमार्ग मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार ने देश में ट्रकों और भारी-परिवहन वाहनों के वर्तमान डिजाइन के उपयुक्त होने के संबंध में कोई आकलन किया है ताकि विशेषकर राष्ट्रीय राजमार्गों और एक्सप्रेस मार्गों पर पूर्ण लदान की स्थिति में उनका निर्धारित गति सीमा पर सुरक्षित प्रचालन किया जा सके;
- (ख) यदि हां, तो निर्धारित गति और एक्सल लोड मानकों की तुलना में मौजूदा ट्रक मॉडलों की इंजन शक्ति, ब्रेकिंग सिस्टम, एक्सल कॉन्फिगरेशन, स्थिरता और सड़क पर संचालन के संबंध में ऐसे आकलन के क्या निष्कर्ष निकले हैं;
- (ग) क्या सरकार का विचार सुरक्षा, ईंधन दक्षता, ब्रेक संबंधी विश्वसनीयता और उच्च गति पर संचालन में सुधार लाने हेतु ट्रकों के लिए राष्ट्रीय डिजाइन मानकों का उन्नयन करने का है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(घ) ट्रक बेड़े के आधुनिकीकरण, स्कैपेज और उन्नत सुरक्षा प्रणालियों को अपनाने के लिए प्रोत्साहन सहित आधुनिक ट्रक प्रौद्योगिकी को अपनाए जाने को बढ़ावा देने के लिए क्या कदम उठाए जा रहे हैं?

सड़क परिवहन और राजमार्ग मंत्री (श्री नितिन जयराम गडकरी):

(क) और (ख): सरकार, मोटर वाहनों के निर्माण, कार्य और सुरक्षा आवश्यकताओं के आकलन के आधार पर मोटर वाहन उद्योग मानक (एआईएस) तैयार करके और केंद्रीय मोटर यान नियमावली, 1989 के तहत नियमों बना करके मध्यम और भारी माल वाहन के संबंध में ब्रेकिंग सिस्टम, एक्सल भार, आयाम, ईंधन दक्षता, गति सीमा आदि जैसी डिजाइन वस्तुओं (आइटम) की समय-समय पर समीक्षा करती है। यह अभ्यास समय-समय पर ऑटोमोटिव उद्योग मानक समिति (एआईएससी) और केंद्रीय मोटर यान नियमावली तकनीकी स्थायी समिति (सीएमवीआर-टीएससी) के माध्यम से किया जाता है।

एक्सप्रेसवे और मीडियन के साथ 4-लेन तथा उससे अधिक के कैरिजवे पर माल वाहन के लिए अधिकतम गति सीमा 80 किमी प्रति घंटे तक सीमित है। यह नगरपालिका सीमाओं के भीतर और अन्य सड़कों के लिए 60 किमी प्रति घंटे तक सीमित है। इसके अलावा, जोखिम वाला माल ले जाने वाले ट्रकों के लिए, गति 60 किमी प्रति घंटे तक सीमित है।

माल वाहन का ट्रक कैब संरचनात्मक शक्ति परीक्षण करवाना आवश्यक है।

01 अप्रैल, 2020 को और उसके बाद निर्मित माल वाहनों, ट्रेलरों को खिंचने वाले ट्रैक्टरों को छोड़कर, का एआईएस-145:2017 की आवश्यकताओं के अनुरूप रिवर्स पार्किंग अलर्ट सिस्टम से लैस होना आवश्यक है। ट्रकों पर एआईएस: 090-2005 की आवश्यकताओं के अनुसार बॉडी की चौड़ाई में एक रिफ्लेक्टिव टेप लगाना आवश्यक है।

ट्रकों को क्रमशः आईएस: 14812 और आईएस: 14862 के अनुसार चालन की अवस्था में पीछे के सुरक्षा उपकरण (रियर अंडर रन प्रोटेक्टिव डिवाइस) और चालन की अवस्था में पार्श्व सुरक्षा डिवाइस (लेटरल अंडर रन प्रोटेक्टिव डिवाइस) से लैस किया जाना चाहिए।

(ग): इस संबंध में उठाए गए कुछ कदम निम्नानुसार हैं:

- i. ब्रेक निष्पादन के मूल्यांकन को बढ़ाने के लिए - संशोधित ब्रेकिंग मानक (आईएस 11852 2019) को [साकानि 834(अ), दिनांक 11 नवंबर, 2025 के माध्यम से] 01 अक्टूबर, 2027 से ट्रकों के लिए अनिवार्य कर दिया गया है। इससे पहले, उक्त मानक केवल (मूल उपकरण निर्माता) ओईएम द्वारा निर्मित बसों पर लागू था।
- ii. 01 अक्टूबर 2027 से ट्रकों के लिए इलेक्ट्रॉनिक स्थिरता नियंत्रण प्रणाली (एआईएस 162) [साकानि 834(अ), दिनांक 11 नवंबर 2025 के माध्यम से] के अनिवार्य कार्यान्वयन के साथ ब्रेकिंग सिस्टम को उन्नत किया गया है, जो विशेष रूप से मोड़ पर ब्रेक लगाने की स्थिति में स्थिरता प्रदान करते हैं।
- iii. 01 अक्टूबर, 2027 से अधिक उन्नत आपातकालीन ब्रेकिंग प्रणाली (एआईएस 162) को अनिवार्य कर दिया गया है, जो चालक के सामने आने वाली बाधाओं के कारण दुर्घटना से बचने या दुर्घटना के प्रभाव को कम करने के लिए आपातकालीन स्थितियों में कार्य करने में विफलता की स्थिति में स्वचालित ब्रेक लगाता है।
- iv. उन्नत चालक सहायता प्रौद्योगिकियां जैसे ब्लाइंड स्पॉट सूचना प्रणाली (एआईएस 186) और मूविंग ऑफ सूचना प्रणाली (एआईएस 187) 01 जनवरी 2028 से अनिवार्य कर दी गई हैं, जिससे असुरक्षित सड़क प्रयोक्ताओं की सुरक्षा बढ़ेगी।
- v. ड्राइवर के सो जाने और इस प्रकार वाहन के वांछित गति खोने की खतरनाक स्थिति के प्रभाव को कम करने के लिए, चालक की झपकी पहचान और चेतावनी प्रणाली (ड्राइवर ड्रोजीनेस डिटेक्शन एंड अलर्ट सिस्टम) (एआईएस 184) जैसे सिस्टम 01 जनवरी 2028 से अनिवार्य कर दिए गए हैं। इसके अतिरिक्त, लेन प्रस्थान चेतावनी प्रणाली (एआईएस 188) को 01 जनवरी 2028 से अनिवार्य कर दिया गया है, जो वाहन के अपेक्षित मार्ग से अलग (डेविएट) होने की स्थिति में चेतावनी देता है।

vi. चालक की थकान को कम करने के लिए, 01 अक्टूबर 2025 से सीएमवीआर के तहत ट्रक केबिन में एसी लगाना अनिवार्य कर दिया गया है।

vii. ईंधन दक्षता में सुधार के लिए मध्यम और भारी वाहनों के संबंध में ईंधन दक्षता मानदंड अधिसूचित (साकानि 844(अ), दिनांक 22 नवंबर, 2022 के माध्यम से) किए गए हैं।

(घ): सरकार ने जीवन अंत वाले (एंड ऑफ लाइफ) वाहनों को स्क्रेप करने के लिए स्वैच्छिक वाहन बेड़ा आधुनिकीकरण कार्यक्रम (वी-वीएमपी) शुरू किया है। प्राधिकृत स्क्रेपेज केंद्रों द्वारा एंड ऑफ लाइफ वाले वाहन को स्क्रेप करने पर जारी किए गए जमा प्रमाणपत्र के एवज में सड़क कर कम करने के रूप में प्रोत्साहन प्रदान किया जा रहा है।

वी-वीएमपी के तहत बेड़े के आधुनिकीकरण के लिए निम्नलिखित प्रोत्साहन प्रदान किए जाते हैं: -

- i. साकानि 714 (अ), दिनांक 04.10.2021 में यह प्रावधान है कि यदि वाहन 'जमा प्रमाण पत्र' प्रस्तुत करने पर पंजीकृत है, तो पंजीकरण प्रमाण पत्र जारी करने के लिए शुल्क नहीं लगाया जाएगा।
- ii. साकानि 720 (अ), दिनांक 05.10.2021 "जमा प्रमाण पत्र" प्रस्तुत करने के एवज में पंजीकृत वाहन के लिए मोटर वाहन कर में रियायत (गैर-परिवहन वाहनों के मामले में पच्चीस प्रतिशत तक और परिवहन वाहनों के मामले में पंद्रह प्रतिशत तक) प्रदान करता है। बशर्ते कि यह रियायत परिवहन वाहनों के मामले में आठ वर्ष तक और गैर-परिवहन वाहनों के मामले में पंद्रह वर्ष तक उपलब्ध होगी।
- iii. साकानि 200 (अ), दिनांक 26.03.2025 में सभी परिवहन और गैर-परिवहन वाहनों के लिए ऐसे प्रमाण पत्र के एवज में मोटर वाहन कर में पचास प्रतिशत तक की रियायत का प्रावधान है, जो मास उत्सर्जन मानक भारत स्टेज-1 (बीएस-1) मानदंडों और पहले के मास उत्सर्जन मानक मानदंडों के अनुसार निर्मित हैं और सभी मध्यम तथा भारी माल मोटर वाहन और सभी मध्यम तथा भारी यात्री मोटर वाहन, जो मास उत्सर्जन मानक भारत स्टेज-2 (बीएस-2) मानदंडों के अनुसार निर्मित हैं।

INTERLINKING OF RIVERS AND MAJOR IRRIGATION PROJECTS

***92. SHRI GOVIND MAKTHAPPA KARJOL:**

SHRI JUGAL KISHORE:

Will the Minister of **JAL SHAKTI** be pleased to state:

- (a) the status of river interlinking projects that received sanctions/approvals or recorded progress during the last five years in the country, State/UT-wise including the Union Territory of Jammu and Kashmir;
- (b) the milestones achieved in priority river links such as the Godavari–Krishna River link, Krishna (Alamatti)–Pennar link, Bedti–Varda link, Netravati–Hemavathi link and Ken–Betwa link and the status of North Koel Canal Irrigation Project along with the benefits likely to accrue through these projects in Jharkhand including Hazaribagh and Ramgarh districts;
- (c) the latest status of the North Koel Canal Irrigation Project related to Jharkhand and Bihar and the time by which this project is likely to be completed;
- (d) whether environmental impact assessments, wildlife clearances and social impact studies including the effects on riparian communities, inter-State water sharing and cost sharing between Centre and States have been carried out for each project, if so, the details thereof and the manner in which cost sharing is being managed;
- (e) the likely benefits of these projects in terms of irrigation potential, availability of drinking water and regional water security; and

(f) the measures taken/being taken to ensure transparency, ecological sustainability and equitable water distribution in the river interlinking projects?

THE MINISTER OF JAL SHAKTI (SHRI C. R. PATIL):

(a) to (c): The Feasibility Reports (FRs) for 26 links and Detailed Project Reports (DPRs) for 13 links have been completed out of 30 identified interlinking of rivers (ILR) projects under the National Perspective Plan (NPP). Further, under the NPP, no interlinking of rivers project pertains to the Union Territory of Jammu and Kashmir. The status of river interlinking projects including Godavari-Krishna River link, Krishna (Alamatti)-Pennar link, Bedti-Varada Link, Netravati-Hemavathi link and Ken-Betwa link those received sanctions/ approvals or recorded progress in last five years in the country are provided in the statement.

The Ken–Betwa Link Project is the only priority link that has entered the implementation stage. It has an estimated cost of ₹44,605 crore, with ₹39,317 crore of central support. The Polavaram Irrigation Project (PIP), which includes the Godavari (Polavaram)–Krishna (Vijayawada) link, has received cumulative Central Assistance of ₹20,658 crore.

The North Koel Reservoir Project is an inter-State major irrigation project with its command area spread across the States of Bihar and Jharkhand. The approved cost of the project is ₹2,430.76 crore, including a central share of ₹1,836.41 crore. The revised completion time of the project is June 2026. The irrigation potential of said project is 1,14,021 hectares.

(d): An Environmental Impact Assessment (EIA) is undertaken for every interlinking of rivers project during the preparation of FR and DPR to assess environmental and socio-economic impacts, including those on riparian communities. Statutory environmental and wildlife clearances are obtained as required under prevailing laws. After participating States sign implementation agreements, proposals are submitted for appraisal and consideration of central support. The Cost-sharing arrangements between the Centre and States are not uniform and are determined individually for each project.

(e): The likely benefits of these projects covering irrigation potential, drinking water availability and overall regional water security are given in the enclosed **Statement**.

(f): To ensure transparency, ecological sustainability and equitable water distribution, the ILR programme is guided by strong institutional mechanisms such as the Special Committee for Interlinking of Rivers (SCILR), the Governing Body of National Water Development Agency (NWDA) and the Task Force for Interlinking of Rivers (TFILR). These platforms enable States to review technical, environmental, social and water-sharing aspects. All NWDA study reports are shared with States for comments, which are duly incorporated.

STATEMENT

Status of river interlinking projects in the country, State/UT-wise

Sl. No	Name	States benefited	Annual Irrigation (Lakh ha)	Domestic and Industrial (MCM)	Hydro power (MW)	Year of completion of FR/DPR	Status
1.	Ken-Betwa link Project (KBLP)	Uttar Pradesh (UP) and Madhya Pradesh (MP)	10.62 (UP- 2.51 MP. - 8.11)	194	103 MW (Hydro) and 27 MW (Solar)	DPR completed in 2018	Govt. of India has approved the implementation of KBLP in December 2021 with an estimated cost of Rs 44605 crore (year 2020-21 price level) with central support of Rs 36,290 crore through a Special Purpose Vehicle viz; Ken Betwa Link Project Authority (KBLPA). Honourable Prime Minister has laid the foundation stone for project on 25.12.2024. The project is to complete by March 2030.
2.	Godavari (Inchampalli) - Krishna	Telangana	2.38	232	26	DPR completed in January, 2024	1. DPR for this modified proposal was circulated to party States in January 2024

	(Nagarjunasagar) link						2. Draft MoA for implementation was circulated among party states in April 2024.
3.	Krishna (Nagarjunasagar)-Pennar (Somasila) link	Andhra Pradesh (AP)	1.71	236	40	DPR completed in January, 2024	
4.	Pennar (Somasila) - Cauvery (Manimuktha) link	AP	0.51	43		DPR completed in January, 2024	
		Tamil Nadu	1.14	618			
		Puducherry	--	62			
5.	Modified Parbati-Kalisindh-Chambal link	MP and Rajasthan	Benefits as per MoA: MP - 6.11 Rajasthan – 4.03 Total = 10.15 lakh ha	Benefits as per MoA: MP-(71.39 drinking +21.50 industrial) = 92.9 Rajasthan – (1744.16 drinking + 205.75 industrial) = 1949.91 Total = 2043	-	MoA for implementation has been signed in year 2024	Memorandum of Understanding (MoU) for preparation of DPR was signed by both the States (MP and Rajasthan) on 28.01.2024. Memorandum of Agreement (MoA) for implementation has been signed in December 2024. DPRs of components of Rajasthan have been completed and uploaded on e-PAMS Portal of CWC.

				MCM			
6.	Krishna (Almatti) – Pennar link	Karnataka	0.69	464.51	----	DPR Completed in September 2025.	
		AP	1.57	10.1-Drinking water 22.3-Industrial	----		
7.	Bedti - Varda link	Karnataka	1.05	38	----	DPR completed in September 2022.	Presently, PFR of alternate link has been submitted to State in August 2025.
8.	Netravati – Hemavati link	Karnataka	0.34	--	--	PFR completed in year, 1994	Further studies are not taken up since after implementation of Yettinahole project in 2014 by Govt. of Karnataka, no surplus water is available in Netravati basin for diversion through this link.
9.	Godavari (SSMP/Inchampalli) - Krishna (Pulichintala) link	Telangana and AP	TOTAL 4.74 Telangana - 0.36	Telangana- 26.8	90.0	DPR completed in March 2024	
			AP - 4.38	AP - 319.7			
10.	Godavari (Polavaram) -Krishna	AP	4.36	665	960	DPR was completed in	Benefits included here are the total benefit under Polavaram

	(Viayawada) link (Polavaram irrigation project)					2005	Irrigation project.
11	Krishna (Srisailem) – Pennar link	AP	1.79	58	11	DPR completed in March 2024	
12.	Kosi-Ghaghra link	Bihar, U.P andNepal	Total 8.35 6.05 –Bihar 1.20 – U.P Nepal -1.10	0	--	FR completed	
13	Gandak - Ganga link	U.P andNepal	Total - 34.58 U.P -28.80 Nepal -5.78	700	4375 (Dam PH) and180 (Canal PH)	FR completed in June 2024	
14	Yamuna-Rajasthan link	Haryana andRajasthan	Haryana - 0.11 Rajasthan-2.40	30	1702	FR completed in September, 2021	
15	Rajasthan-Sabarmati link	Rajasthan andGujarat	Total - 11.53 Rajasthan - 11.21 Gujarat-0.32	102	5126	FR completed in Feb, 2021	
16	Chunar-Sone Barrage link	Bihar andU.P	Total - 0.60 Bihar - 0.10 U.P. - 0.49	--	--	FR completed in September, 2025	

17.	Ganga (Farakka) - Damodar- Subarnarekha link	W.B., OdishaandJharkhand	W.B. -11.18 Orissa- 0.39 Jharkhand- 0.73	432	--	FR completed in March 2021	
18.	Subarnarekha- Mahanadi link	W.B. andOdisha	Total - 2.16 W.B. - 0.18 Orissa - 1.98	198	20	FR completed in Feb. 2021	

FOOD PROCESSING INDUSTRIES IN TAMIL NADU

***93. SHRI A. RAJA:**

Will the Minister of **FOOD PROCESSING INDUSTRIES** be pleased to state:

- (a) whether the Government has any proposal to set up new food processing industries at the district level across Tamil Nadu, especially in districts having hilly and mountain regions;
- (b) if so, the details thereof, district-wise;
- (c) the details of the role being played by the Government under Pradhan Mantri Kisan Sampada Yojana (PMKSY), Production Linked Incentive (PLI) Scheme for Food Processing Industry and Pradhan Mantri Formalisation of Micro Food Processing Enterprises (PMFME) Scheme in the development of food processing parks and units being set up in Tamil Nadu; and
- (d) the details of financial assistance provided to private entrepreneurs for setting up such units during the last three years?

THE MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI CHIRAG PASWAN):

(a) and (b): The Ministry of Food Processing industries (MoFPI) does not setup any food processing industries on its own. However, it incentivizes setting up of such industries through its Central Sector Pradhan Mantri Kisan SAMPADA Yojana (PMKSY) Scheme, Production Linked Incentive Scheme for Food Processing Industry (PLISFPI) and a Centrally sponsored PM Formalization of Micro Food Processing Enterprises (PMFME) scheme across the country

including hilly and mountain regions of Tamil Nadu. These schemes are not region or state specific but demand driven. The details of food processing projects sanctioned by MoFPI under the said three scheme in the districts of Tamil Nadu is given in the enclosed **Statement-I**.

(c) and (d): MoFPI provides subsidy/incentives to the eligible entities, as per scheme guidelines across the country including Tamil Nadu. The details of incentives available under these schemes of MoFPI are given in the enclosed **Statement-II** and the total financial assistance provided /expenditure incurred under these schemes during last three years i.e. 2022-23, 2023-24 and 2024-25 is given in the enclosed **Statement-III**.

STATEMENT-I

The details of food processing projects sanctioned by MoFPI under the said three scheme in the districts of Tamil Nadu:

S. No.	District	No. of approved projects under PMKSY	No. of approved Micro Food Processing Enterprises under PMFME	No. of approved applications at different locations under PLISFPI
1	Ariyalur	2	192	0
2	Chengalpattu	0	397	0
3	Chennai	3	1141	0
4	Coimbatore	11	464	0
5	Cuddalore	1	1031	0
6	Dharmapuri	0	474	0
7	Dindigul	8	440	1
8	Erode	8	514	1
9	Kallakurichi	0	281	0
10	Kanchipuram	2	412	1

11	Kanyakumari	1	461	1
12	Karur	1	388	0
13	Krishnagiri	6	303	2
14	Madurai	4	939	0
15	Mayiladuthurai	0	423	0
16	Nagapattinam	0	277	0
17	Namakkal	1	433	6
18	Perambalur	0	165	0
19	Pudukkottai	3	343	0
20	Ramanathapuram	0	431	0
21	Ranipet	0	286	0
22	Salem	1	630	0
23	Sivaganga	0	261	0
24	Tenkasi	0	615	0
25	Thanjavur	0	421	0
26	The Nilgiris	0	142	0
27	Theni	4	311	0
28	Thiruvallur	4	805	5
29	Thiruvarur	0	278	0
30	Tiruchirappalli	8	435	1
31	Tirunelveli	2	591	1
32	Tirupathur	0	277	0
33	Tiruppur	8	483	0
34	Tiruvannamalai	1	690	0
35	Tuticorin	2	886	0
36	Vellore	0	246	0
37	Villupuram	0	512	0
38	Virudhunagar	0	491	0
	Total	81	17869	19

STATEMENT-II

The details of incentives available under these schemes of MoFPI

S. No.	Component Scheme	Scheme Benefits (Grant-in-aid) for projects in General Area	Scheme Benefits (Grant-in-aid) for projects in Difficult Areas as well as SC/ST, FPOs, SHGs
1.	Integrated Cold Chain and Value Addition Infrastructure	Grant-in-aid @ 35% of eligible project cost [subject to maximum of Rs.10 crores per project]	Grant-in-aid @ 50% of eligible project cost [subject to maximum of Rs. 10 crores per project]
2.	Creation/ Expansion of Food Processing and Preservation Capacities	Grants-in-Aid @35% of eligible project cost [subject to maximum of Rs. 5 crores per project]	Grants-in-Aid @50% of eligible project cost [subject to maximum of Rs.5 crores per project]
3.	Infrastructure for Agro-Processing Clusters	Grants-in-aid @35% of eligible project cost in General Area [subject to maximum of Rs. 10 crores per project]	Grants-in-aid @50% of eligible project [subject to max. of Rs. 10 crore per project]
4.	Operation Greens	Grants-in-Aid @35% of eligible project cost for Integrated Value Chain Development Projects, maximum grants-in-aid would be ₹15 crore per project; and for Standalone Post-Harvest Infrastructure Projects, maximum grants-in-aid would be ₹10 crore per project.	Grants-in-Aid maximum @50% of eligible project cost for Integrated Value Chain Development Projects, maximum grants-in-aid would be ₹15 crore per project; and for Standalone Post-Harvest Infrastructure Projects, maximum grants-in-aid would be ₹10 crore per project.
5.	Food Safety and Quality Assurance - Food Testing Laboratories	For Private organizations/entities: grant-in-aid of @ 50% of the eligible cost [subject to maximum of Rs. 5 crores per project]	For Private organizations/entities: grant-in-aid of @ 70% of the eligible cost [subject to maximum of Rs. 5 crores per project]
6.	Human Resource and Institutions- Research and Development	For Government Organizations - Grants @ 100% of equipment cost, consumables, For private organizations /universities/institutions, grant @ 50 % of equipment cost.	For Government Organizations - Grants @ 100% of equipment cost, consumables For Private Organizations /Universities/ Institutions, Grants @ 70% of equipment cost.

Incentive structure under Production Linked Incentive scheme for Food Processing Industry (PLIS-FPI)

Category/ Segments	Segment	Incentive Disbursement criteria (%)		Rate of Incentives (%)					
		Min. CAGR	Max. CAGR	2021- 22	2022- 23	2023- 24	2024- 25	2025- 26	2026- 27
Cat. 1									
RTE/RTC	Biscuits	10%	13%	5%	5%	5%	5%	4.5%	4%
	Non-Biscuits			7.5%	7.5%	7.5%	7.5%	6.75%	6%
F&V	Spices	10%	12%	5%	5%	5%	5%	4.5%	4%
	Non-Spices		15%	10%	10%	10%	10%	9%	8%
Marine	Marine products	5%	10%	6%	6%	6%	6%	5%	4%
	Value added products			10%	10%	10%	10%	10%	10%
Mozzarella Cheese		15%	16%	10%	10%	10%	8%	6%	4%
Millet Products	Large Entity	10%	-	-	10%	10%	10%	9%	8%
	MSME	10%	-						
Cat. 2	Organic Products	10%	-	10%	10%	10%	10%	9%	8%
	Innovative Products	10%	-	10%	10%	10%	10%	9%	8%
Cat. 3	Branding and Marketing (B&M)	Only Indian brands covered for selling food products completely manufactured in India.		-	Financial incentive @50% of expenditure on B&M abroad subject to max. grant of 3% of sales of food products or Rs. 50 Cr per year, whichever is less.				

CAGR- Compound Annual Growth Rate

The details of assistance available to Micro Food Processing Enterprises under PMFME Scheme:

(i). *Support to Individual / Group Category Micro Enterprises:* Credit-linked capital subsidy @35% of the eligible project cost, maximum ceiling Rs.10 lakh per unit;

(ii). *Support to SHGs for seed capital*: Seed capital @ Rs. 40,000/- per member of SHG engaged in food processing for working capital and purchase of small tools subject to maximum of Rs. 4 lakh per SHG Federation.

(iii). *Support for Common Infrastructure*: Credit linked capital subsidy @35% subject to maximum of Rs. 3 crore to support FPOs, SHGs, Cooperatives and any Government agency for setting up of common infrastructure. The common infrastructure will also be available for other units and public to utilize on hiring basis for substantial part of the capacity.

(iv). *Branding and Marketing Support*: Grant upto 50% for Branding and Marketing to groups of FPOs/ SHGs/ Cooperatives or an SPV of micro food processing enterprises.

(v). *Capacity Building*: The scheme envisages training for Entrepreneurship Development Skilling (EDP+): program modified to meet the requirement of food processing industry and product specific skilling.

STATEMENT-III

The total financial assistance provided /expenditure incurred under these schemes during last three years i.e. 2022-23, 2023-24 and 2024-25

(Rs in Crores)

	2022-23	2023-24	2024-25
<u>Scheme</u>	Actual Expenditure	Actual Expenditure	Actual Expenditure
PMKSY	561.92	666.20	540.12
PLISFPI	489.83	590.50	450.49
PMFME	274.76	778.84	1023.10

IMPACT OF KURUVAI PADDY PROCUREMENT

***94. DR. T. SUMATHY ALIAS THAMIZHACHI THANGAPANDIAN:**

Will the Minister of **FOOD PROCESSING INDUSTRIES** be pleased to state:

- (a) whether the Government has assessed the impact of Kuruvai paddy procurement shortfalls on cereal availability and food processing activities in Tamil Nadu and if so, the details thereof;
- (b) the details of Central assistance approved or released under the Pradhan Mantri Kisan Sampada Yojana (PMKSY) for food processing and rice-based value addition projects in Tamil Nadu during the last three years and the current year, year-wise;
- (c) whether any proposals have been received from the State Government of Tamil Nadu seeking support for strengthening paddy processing, storage and value chain infrastructure to stabilise farmers' income and cereal supply and if so, the details thereof; and
- (d) the steps taken by the Union Government to ensure that procurement-related disruptions do not adversely affect farmers and consumers through targeted support to food processing infrastructure in Tamil Nadu?

THE MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI CHIRAG PASWAN):

(a): As informed by the Govt. of Tamil Nadu, there has been a substantial increase of procurement of paddy during the ongoing Kuruvai season KMS 2025-26 (Kharif) and there is an increase of 83% reported in procurement over the last year. There was no shortfall in Kuruvai paddy procurement and no shortfall on the cereal availability and food processing activities.

(b): The details of food processing projects approved under Pradhan MantriKisan SAMPADA Yojana (PMKSY) Scheme during the last three years and the current year in the state of Tamil Nadu are as follows-

Year	No of food processing projects approved	Project Cost (Rs in crores)	Approved grants in aid (Rs in crores)
2022-23	12	251.01	47.89
2023-24	15	405.59	97.71
2024-25	-	-	-
2025-26*	1	20	9.72

* as on 31.12.2025

(c) and (d): The Ministry of Food Processing Industries (MoFPI) has not received any proposal from the State Government of Tamil Nadu for strengthening paddy processing, storage and value chain infrastructure. However, to support food processing infrastructure, MoFPI has approved 81 food processing projects under component schemes of PMKSY, 17869 micro food processing enterprises under PM Formalization of Micro Food Processing Enterprises (PMFME) scheme and 19 projects under Production Linked Incentive Scheme for Food Processing Industry (PLISFPI) in Tamil Nadu, as on 31.12.2025.

Further, as informed by the Department of Food and Public Distribution, the State Government and its agencies procure paddy with prescribed Fair

Average Quality (FAQ) specifications at Minimum Support Price (MSP) to ensure that farmers get remunerative prices for their produce and do not have to resort to distress sale. However, if the producer/farmer gets better price in comparison to MSP, they are free to sell their produce in open market. Procurement centers are opened by respective agencies taking into account the production, marketable surplus, convenience of farmers and availability of other logistic /infrastructure etc. The payment of MSP is made directly to the farmers Bank accounts through online procurement portal.

PMAY-U IN MMR AND PUNE REGIONS

***95. DR. SHRIKANT EKNATH SHINDE:**

SHRI SHRIRANG APPA CHANDU BARNE:

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

- (a) the total number of houses sanctioned, grounded and completed in Maharashtra, specifically in the Mumbai Metropolitan Region (MMR) and Pune region under the Pradhan Mantri Awas Yojana - Urban (PMAY-U) as on January, 2026;
- (b) the details of the beneficiaries who have availed interest subsidy under the Credit Linked Subsidy Scheme (CLSS) in Mumbai region;
- (c) the status of the Affordable Rental Housing Complexes (ARHCs) scheme in providing dignified living conditions to migrant workers in the industrial belts of Mumbai, Thane and Raigaddistricts;

- (d) the progress made under in-situ slum redevelopment projects undertaken with Central support to make Mumbai slum-free; and
- (e) the roadmap of the Government to utilise modern global housing technologies under the Technology Sub-Mission to expedite construction of affordable housing projects?

THE MINISTER OF HOUSING AND URBAN AFFAIRS; AND MINISTER OF POWER (SHRI MANOHAR LAL):

(a) and (b): Ministry of Housing and Urban Affairs (MoHUA) has been implementing Pradhan Mantri Awas Yojana - Urban (PMAY-U) since 25.06.2015 with an aim to provide all weather pucca houses with basic civic amenities to all eligible urban beneficiaries across the country. PMAY-U is implemented through four verticals i.e., Beneficiary Led Construction (BLC), Affordable Housing in Partnership (AHP), In-Situ Slum Redevelopment (ISSR) and Credit Linked Subsidy Scheme (CLSS).

Based on the learnings from the experiences of implementation of PMAY-U, MoHUA has revamped the scheme and launched PMAY-U 2.0 'Housing for All' Mission with effect from 01.09.2024 for implementation in urban areas across the country to construct, purchase and rent a house by 1 crore additional eligible beneficiaries at affordable cost in next five years. PMAY-U 2.0 is implemented through four verticals i.e., Beneficiary Led Construction (BLC), Affordable Housing in Partnership (AHP), Affordable Rental Housing (ARH) and Interest Subsidy Scheme (ISS). The scheme guidelines of PMAY-U 2.0 may be accessed at <https://pmay-urban.gov.in>.

Based on the project proposal submitted by States/UTs, a total of 122.28 lakh houses including 10.66 lakh under PMAY-U 2.0 have been sanctioned by the Ministry, so far. Out of which 114.84 lakh houses have been grounded and 97.02 lakh are completed/delivered to the beneficiaries across the country as on 22.01.2026. Details of total number of houses sanctioned, grounded and completed in Maharashtra, specifically in the Mumbai Metropolitan Region (MMR) and Pune regions under the PMAY-U including PMAY-U 2.0 as on 22.01.2026 is given in the enclosed **Statement**.

The CLSS vertical of PMAY-U was implemented as a Central Sector Scheme. CLSS for Middle Income Group (MIG) ended on 31.03.2021 and CLSS for Economically Weaker Section/ Low Income Group (EWS/LIG) ended on 31.03.2022. A total of 6.5 lakh beneficiaries have availed interest subsidy under the CLSS in Maharashtra including approx 2.4 lakh in Mumbai region.

(c): MoHUA had launched Affordable Rental Housing Complexes (ARHCs) as a sub-scheme of PMAY-U to provide dignified living to urban migrants/ poor near their workplace. This scheme is implemented through two models. No proposal under ARHCs was received from the Government of Maharashtra during the scheme period.

(d): Under ISSR vertical of PMAY-U, a total of 1.25 lakh houses has been sanctioned in Mumbai region, out of which 1.24 lakh houses have been completed, so far.

(e): Under PMAY-U, a Technology Sub-Mission (TSM) was set up to facilitate adoption of modern, innovative and green technologies and building material

for faster and quality construction of houses. Technology Sub-Mission facilitates preparation and adoption of layout designs and building plans suitable for various geo-climatic zones. It also assists States/ Cities in deploying disaster resistant and environment friendly technologies. Building upon progress of TSM, Technology and Innovation Sub-Mission (TISM) under PMAY-U 2.0 supports innovative design and construction practices, promote quality assurance and adopting green building standards for sustainable housing in the country. TISM promotes adoption of geo-climate-appropriate layout designs and building plans through coordination with regulatory and administrative bodies for mainstreaming modern construction technologies and materials. Projects under the Mission encourage use of resource-efficient, climate-responsive, disaster-resilient and eco-friendly materials and technologies, in line with prevailing green building norms to enhance thermal comfort, reduce energy consumption and minimize environmental impact.

STATEMENT

Details of total number of houses sanctioned, grounded and completed in Maharashtra, specifically in the Mumbai Metropolitan Region (MMR) and Pune regions under the PMAY-U including PMAY-U 2.0:

State Region District			Physical Progress of Houses (Nos)			CLSS Beneficiaries*
			Sanctioned	Grounded	Construction Completed	
Maharashtra			12,78,999	11,75,695	10,43,061	6,25,050
Mumbai	Districts	Mumbai	1,41,600	1,41,600	1,41,600	15,321

Metropolitan Region		Suburban				
		Palghar	49,684	49,502	43,002	40,153
		Raigad	61,006	58,901	48,056	41,040
		Thane	1,97,089	1,90,383	1,75,127	1,43,041
Pune Region	Districts	Kolhapur	14,255	13,617	13,156	9,844
		Pune	2,35,025	2,13,031	2,07,813	1,61,912
		Sangli	11,592	10,665	9,727	5,362
		Satara	18,727	14,277	12,342	9,710
		Solapur	56,095	54,808	32,327	6,624

* No of CLSS beneficiaries are included in total no of houses sanctioned grounded and completed.

सतही और भूजल संसाधनों की उपलब्धता

*96. श्री हनुमान बेनीवाल:

क्या **जल शक्ति** मंत्री यह बताने की कृपा करेंगे कि:

- (क) देश में सूखे की स्थिति और पानी की कमी का सामना कर रहे राज्यों/संघ राज्यक्षेत्रों में उपलब्ध सतही जल और भूजल संसाधनों का राज्य/संघ राज्यक्षेत्र-वार ब्यौरा क्या है;
- (ख) क्या राजस्थान सहित कई राज्यों को उनके पड़ोसी राज्यों से उनके हिस्से का पानी नहीं मिल रहा है और यदि हां, तो तत्संबंधी ब्यौरा क्या है और सरकार द्वारा इस संबंध में क्या कार्रवाई की गई है;
- (ग) क्या सरकार का विचार राजस्थान को पेयजल और सिंचाई प्रयोजनों के लिए जल की आवश्यकता को पूरा करने हेतु अतिरिक्त सहायता प्रदान करने का है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और
- (घ) क्या सरकार का विचार राजस्थान को लाभ पहुंचाने के लिए नदी जल संरक्षण हेतु कोई योजना बनाने का है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

जल शक्ति मंत्री (श्री सी. आर. पाटिल):

(क): किसी भी क्षेत्र या देश की औसत वार्षिक जल उपलब्धता काफी हद तक जल-मौसम विज्ञान और भूगर्भीय कारकों पर निर्भर करती है। केंद्रीय जल आयोग द्वारा किए गए "भारत के जल संसाधनों का आकलन - 2024" नामक अध्ययन के अनुसार, देश के नदी बेसिनों में औसत वार्षिक जल संसाधन लगभग 2116 अरब घन मीटर (बीसीएम) आंका गया है। बेसिन-वार जल उपलब्धता संलग्न **विवरण-I** में दी गई है।

देश के गतिशील भूजल संसाधनों का आकलन 2022 से केंद्रीय भूजल बोर्ड (सीजीडब्ल्यूबी) और राज्य सरकारों द्वारा संयुक्त रूप से प्रतिवर्ष किया जा रहा है। वर्ष 2025 के आकलन के अनुसार, कुल वार्षिक भूजल पुनर्भरण 448.52 बिलियन क्यूबिक मीटर (बीसीएम) है और वार्षिक निष्कर्षण योग्य भूजल संसाधन 407.75 बीसीएम है। वर्ष 2025 के लिए पूरे देश का कुल वार्षिक भूजल निष्कर्षण 247.22 बीसीएम अनुमानित किया गया है। भारत के राज्य/संघ राज्य क्षेत्र-वार भूजल संसाधन (2025) संलग्न **विवरण-II** में दिए गए हैं।

(ख): राज्यों ने अंतर्राज्यीय नदियों के जल बंटवारे के लिए विभिन्न समझौते किए हैं। जल बंटवारे से संबंधित किसी भी मामले को अंतरराज्यीय नदी जल विवाद (आईएसआरडब्ल्यूडी) अधिनियम के तहत केंद्र सरकार को नदी जल विवाद न्यायाधिकरण द्वारा निपटान हेतु भेजा जाता है। अब तक, इस प्रकार के 09 न्यायाधिकरण गठित किए जा चुके हैं, जिनमें से 05 न्यायाधिकरण द्वारा उनकी रिपोर्ट प्रस्तुत की जा चुकी है।

(ग) और (घ): 'जल' राज्य का विषय होने के कारण, जल संसाधनों के संवर्धन, संरक्षण और कुशल प्रबंधन के लिए मुख्य रूप से संबंधित राज्य सरकारों कदम उठाए जाते हैं। राज्य सरकारों के प्रयासों के पूरक के रूप में, केंद्र सरकार विभिन्न योजनाओं और कार्यक्रमों के माध्यम से राज्य सरकारों को तकनीकी और वित्तीय सहायता प्रदान करके उनके प्रयासों को संपूरित करती है।

भारत सरकार ने वर्ष 1980 में, जल भंडार उपलब्ध कराने और अधिशेष जल को जल की कमी वाले क्षेत्रों में स्थानांतरित करने हेतु जल संसाधन विकास हेतु राष्ट्रीय परिप्रेक्ष्य योजना

(एनपीपी) के अंतर्गत नदियों को आपस में जोड़ने संबंधी (आईएलआर) कार्यक्रम की शुरुआत की थी।

एनपीपी के अंतर्गत 30 नदियों को जोड़ने संबंधी (आईएलआर) परियोजनाओं की पहचान की गई है। यह लिंक परियोजनाएं न्यायिक रूप से योजनाबद्ध और डिजाइन की जाती हैं जिससे अतिरिक्त जल वाले बेसिनों से जल की कमी वाले बेसिनों में जल का स्थानांतरण किया जा सके और साथ ही समुद्र में अनुपयुक्त जल के प्रवाह को कम किया जा सके ताकि नदी जल संरक्षण में सहायता मिल सके। एनपीपी के अंतर्गत, राजस्थान से संबंधित तीन परियोजनाएं हैं, जिनमें यमुना-राजस्थान लिंक परियोजना, राजस्थान-साबरमती लिंक परियोजना और संशोधित पार्वती-कालीसिंध-चंबल लिंक परियोजना (पूर्वी राजस्थान नहर परियोजना के साथ एकीकृत) शामिल राजस्थान को पेयजल और सिंचाई के क्षेत्र को लाभान्वित करती है।

5 दिसंबर 2024 को समझौता ज्ञापन (एमओए) पर राजस्थान और मध्य प्रदेश राज्यों तथा भारत सरकार के बीच संशोधित पार्वती-कालीसिंध-चंबल (एमपीकेसी) लिंक परियोजना के कार्यान्वयन के संबंध में हस्ताक्षर किए गए। समझौते के अनुसार, राजस्थान राज्य एमपीकेसी लिंक परियोजना से 3309.83 एमसीएम जल (जिसमें 1744.16 एमसीएम पेयजल शामिल है) का उपयोग करेगा।

राजस्थान राज्य की तीन प्राथमिक परियोजनाएं, नामतः (i) गंग नहर आधुनिकीकरण परियोजना, (ii) नर्मदा नहर परियोजना और (iii) परवन बहुउद्देशीय परियोजना, प्रधानमंत्री कृषि सिंचाई योजना-त्वरित सिंचाई लाभ कार्यक्रम (पीएमकेएसवाई-एआईबीपी) में शामिल हैं। इन परियोजनाओं का ब्यौरा निम्नानुसार है:

क्र.सं.	परियोजना का नाम	लाभान्वित राज्य	जारी किया गया सीए (रूपए करोड़ में)		टिपणी
			2016-2025	संचयी	
1	गंग नहर परियोजना का	श्री गंगानगर	30.749	248.487	पूरा किया गया

	आधुनिकीकरण				
2	नर्मदा नहर परियोजना	जालोर एवं बाडमेर	427.82	1511.871	पूरा किया गया
3	परवन बहुउद्देशीय परियोजना	झालावाड़, बारां, कोटा	475.909	475.909	वित्त वर्ष 2021- 22 में पीएमकेएसवाई- एआईबीपी के अंतर्गत शामिल परियोजना

इसके अलावा, राजस्थान के विभिन्न जिलों में पीएमकेएसवाई के घटक हर खेत को पानी (एचकेकेपी) घटक के तहत 189 जल निकायों की मरम्मत, नवीकरण और पुनरुद्धार (आरआरआर) को शामिल किया गया है और मार्च 2025 तक 22105.74 हेक्टेयर की सिंचाई क्षमता की बहाली के साथ 94 जल निकायों का पुनरुद्धार किया गया है और मार्च 2025 तक 117.944 करोड़ रुपये की केंद्रीय सहायता जारी की गई है। लाभान्वित होने वाले जिले अजमेर, बांसवाड़ा, बारां, भरतपुर, भीलवाड़ा, बूंदी, चित्तौड़गढ़, दौसा, धौलपुर, डूंगरपुर, जयपुर, जालौर, झालावाड़, जोधपुर, करोली, कोटा, पाली, प्रतापगढ़, सवाईमाधोपुर, सीकर, सिरोंही, टोंक और उदयपुर हैं।

राष्ट्रीय नदी संरक्षण योजना (एनआरसीपी), जल शक्ति मंत्रालय के अधीन एक केंद्रीय क्षेत्र योजना है जो विभिन्न नदियों (गंगा नदी और उसकी सहायक नदियों को छोड़कर) के चिन्हित क्षेत्रों में प्रदूषण कम करने हेतु राज्य सरकारों को सहायता, केंद्र और राज्य सरकारों के बीच लागत साझाकरण के आधार पर प्रदान की जाती है। एनआरसीपी के तहत, राजस्थान में लूणी नदी की सहायक नदी जोजारी नदी के प्रदूषण को कम करने के उद्देश्य से राजस्थान के जोधपुर में 40 मिलियन लीटर प्रतिदिन (एमएलडी) क्षमता वाले सीवेज उपचार संयंत्र स्थापित करने की परियोजना को कुल 172.60 करोड़ रुपये की लागत से स्वीकृति दी गई है।

वर्ष 2019 में, जल शक्ति मंत्रालय ने 256 जल-संकटग्रस्त जिलों में समयबद्ध, मिशन-आधारित जल संरक्षण अभियान के रूप में जल शक्ति अभियान (जेएसए) की शुरुआत की। "कैच द रेन, वेअर इट फाल्स, वेन इट फाल्स" टैगलाइन के साथ वर्ष 2021 में, जल शक्ति अभियान: कैच द रेन (जेएसए: सीटीआर) का पूरे भारत में विस्तार किया गया जिसमें राजस्थान सहित भारत के सभी जिलों, ब्लॉकों और नगर पालिकाओं को शामिल किया गया। जेएसए: सीटीआर के छठे संस्करण 22 मार्च 2025 को "जल संचय, जन भागीदारी: जन जागरूकता की ओर" विषय के साथ शुरुआत की गई। जेएसए: सीटीआर के तहत, राजस्थान में कुल 1,01,687 जल संरक्षण और वर्षा जल संचयन संरचनाओं का निर्माण और 9,156 पारंपरिक जल निकायों का नवीकरण पूरा हो चुका है (2 फरवरी, 2026 तक की स्थिति के अनुसार)।

6 सितंबर 2024 को जेएसए: सीटीआर को और मजबूत करने के लिए "जल संचय जन भागीदारी" (जेएसजेबी) पहल शुरू की गई जिसका उद्देश्य कम लागत में और अधिकतम क्षमता के साथ वर्षा जल संचयन संरचनाओं के निर्माण के लिए सामुदायिक कार्रवाई और एकत्रीकरण में गति लाना है। इसे राजस्थान सहित पूरे भारत में जल संचय-जन भागीदारी पहल के रूप में लागू किया गया है जिसका मुख्य उद्देश्य समाज और सरकार के समग्र दृष्टिकोण का पालन करते हुए सामूहिक प्रयासों के माध्यम से पानी की हर बूंद का संरक्षण सुनिश्चित करना है। दिनांक 2 फरवरी 2026 तक की स्थिति के अनुसार, राजस्थान में जेएसजेबी 1.0 और जेएसजेबी 2.0 के तहत कुल 4,15,711 काम पूरे हो चुके हैं।

विवरण-I

औसत वार्षिक जल उपलब्धता का ब्यौरा (नदी बेसिन - वार)

क्रम संख्या	नदी बेसिन	औसत वार्षिक जल उपलब्धता (बीसीएम)
1	बराक और अन्य	93.65

2	ब्राह्मणी-बैतरणी	31.27
3	ब्रह्मपुत्र	592.32
4	कावेरी	26.53
5	महानदी और पेन्नार के बीच ईएफआर	23.33
6	पेन्नार और कन्याकुमाई के बीच ईएफआर	27.06
7	गंगा	581.75
8	गोदावरी	129.17
9	सिंधु (पूर्वी)	47.3
10	कृष्ण	86.32
11	महानदी	72.82
12	माही	13.03
13	म्यांमार और बांग्लादेश में बहने वाली छोटी नदियां	31.86
14	नर्मदा	49.95
15	पेन्नार	10.42
16	साबरमती	9.87
17	सुवर्णरेखा	14.48
18	तापी	20.98
19	तादरी से कन्याकुमारी तक डब्ल्यूएफआर	116.47
20	तापी से तादरी तक डब्ल्यूएफआर	110.44
21	लूनी सहित कच्छ और सौराष्ट्र का डब्ल्यूएफआर	26.95

22	राजस्थान में अंतर्देशीय जल निकासी का क्षेत्र	उपेक्षणीय
23	उत्तरी लद्दाख का क्षेत्र सिंधु में नहीं बहता	उपेक्षणीय
	कुल	2115.95 (2116 मान लें)

विवरण-II

भारत के राज्य/संघ राज्य क्षेत्र-वार भूजल संसाधन, 2025

क्र.सं.	राज्य/संघ राज्य क्षेत्र	कुल वार्षिक भूजल पुनर्भरण (बीसीएम में)	वार्षिक निष्कर्षण योग्य भूजल संसाधन (बीसीएम में)	सभी उपयोगों के लिए वार्षिक जीडब्ल्यूनिष्कर्षण (बीसीएम में)
1	आंध्र प्रदेश	26.34	25.02	7.88
2	अरुणाचल प्रदेश	3.69	3.29	0.01
3	असम	26.36	20.29	2.93
4	बिहार	34.51	31.32	14.47
5	छत्तीसगढ़	14.30	13.07	6.30
6	गोवा	0.38	0.31	0.07
7	गुजरात	27.58	25.61	14.33
8	हरियाणा	10.27	9.30	12.72
9	हिमाचल प्रदेश	1.12	1.01	0.39
10	झारखंड	6.15	5.63	1.85
11	कर्नाटक	19.27	17.41	11.58
12	केरल	5.45	4.93	2.46
13	मध्य प्रदेश	36.07	34.15	20.26
14	महाराष्ट्र	33.89	31.99	16.57
15	मणिपुर	0.44	0.40	0.04
16	मेघालय	1.84	1.54	0.08
17	मिजोरम	0.21	0.19	0.01
18	नागालैंड	0.55	0.50	0.02
19	ओडिशा	17.44	16.02	7.81
20	पंजाब	18.60	16.80	26.27

21	राजस्थान	12.87	11.62	17.10
22	सिक्किम	0.24	0.22	0.01
23	तमिलनाडु	22.61	20.46	15.04
24	तेलंगाना	21.93	19.84	9.26
25	त्रिपुरा	1.53	1.24	0.12
26	उत्तर प्रदेश	73.39	66.97	46.89
27	उत्तराखंड	2.13	1.95	1.05
28	पश्चिम बंगाल	25.85	23.50	10.62
29	अंडमान और निकोबार	0.38	0.35	0.01
30	चंडीगढ़	0.05	0.05	0.03
31	दादरा और नगर हवेली तथा दमन और दीव	0.13	0.12	0.05
32	दिल्ली	0.38	0.35	0.32
33	जम्मू और कश्मीर	2.30	2.07	0.51
34	लद्दाख	0.07	0.06	0.02
35	लक्षद्वीप	0.01	0.01	0.00
36	पुडुचेरी	0.19	0.17	0.13
	कुल योग	448.52	407.75	247.22
नोट- राष्ट्रीय संकलन के लिए अरुणाचल प्रदेश, असम, मेघालय, त्रिपुरा और लक्षद्वीप के वाष्पीकरण हानि को कुल प्राकृतिक निर्वहन में जोड़ा गया है।				
*विभिन्न स्तरों पर पूर्णांक के कारण संख्या में मामूली विसंगतियां उत्पन्न हो सकती हैं और पंजाब के मामले में पार्श्व प्रवाह से 0.02 बीसीएम योगदान के कारण उत्पन्न हो सकती है।				

अमृत 2.0 के अंतर्गत जल आपूर्ति और मल-जल निकासी संबंधी परियोजनाएं

***97. श्री हरीभाई पटेल:**

श्रीमती कमलेश जांगड़े:

क्या आवासन और शहरी कार्य मंत्री यह बताने की कृपा करेंगे कि:

(क) जनवरी, 2025 से देश भर में कांग्रेस लोक सभा निर्वाचन क्षेत्र के विशेषकर कांग्रेस, बालोद, धमतरी और कोंडागांव जिलों सहित छत्तीसगढ़ तथा तेलंगाना में राज्य-वार कितने शहरों में अटल कायाकल्प और शहरी परिवर्तन मिशन (अमृत) 2.0 के अंतर्गत जल आपूर्ति और मल-जल निकासी संबंधी परियोजनाएं शुरू की गई हैं;

- (ख) देश भर में, विशेषकर तेलंगाना के शहरी स्थानीय निकायों (यूएलबी) में नल कनेक्शनों के विस्तार, गैर-राजस्व जल में कमी और सेवा की गुणवत्ता में सुधार के संबंध में प्रगति को किस प्रकार मापा जा रहा है;
- (ग) तेलंगाना सहित देश भर में जल के पुनः उपयोग, शोधित अपशिष्ट जल के उपयोग और सतत शहरी जल प्रबंधन को बढ़ावा देने के लिए क्या कदम उठाए गए हैं;
- (घ) क्या तेलंगाना और विशेषकर जलगांव लोक सभा निर्वाचन क्षेत्र सहित महाराष्ट्र तथा देश में तकनीकी अथवा वित्तीय बाधाओं के कारण किसी परियोजना में विलंब हुआ है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ङ) शहरी स्थानीय निकायों द्वारा तेलंगाना सहित देश भर में जल आपूर्ति और मल-जल निकासी संबंधी आस्तियों का दीर्घकालिक प्रचालन और रखरखाव सुनिश्चित करने के लिए क्या उपाय किए जा रहे हैं;
- (च) अमृत 2.0 के अंतर्गत उक्त परियोजनाओं और उनकी प्रगति का बिहार के दरभंगा शहर सहित देश भर में और मध्य प्रदेश में जिला-वार ब्यौरा क्या है; और
- (छ) महाराष्ट्र के पालघर जिले में विगत तीन वर्षों के दौरान शुरू की गई अमृत 2.0 जल आपूर्ति और मल-जल निकासी संबंधी परियोजनाओं का ब्यौरा क्या है और इस कार्य हेतु कितनी धनराशि प्रदान की गई है?

आवासन और शहरी कार्य मंत्री; तथा विद्युत मंत्री (श्री मनोहर लाल):

(क) से (छ): जल और स्वच्छता राज्य का विषय है। भारत सरकार योजनाबद्ध उपायों/परामर्शिकाओं के माध्यम से राज्यों के प्रयासों में सहायता करती है। भारत सरकार अटल नवीकरण और शहरी परिवर्तन मिशन 2.0 (अमृत 2.0) जैसे विभिन्न मिशनों/योजनाओं के माध्यम से राज्यों को वित्तीय और तकनीकी सहायता प्रदान करती है।

अमृत 2.0 को सभी शहरी स्थानीय निकायों (यूएलबी)/शहरों में दिनांक 1 अक्तूबर, 2021 को शुरू किया गया है, ताकि शहर 'आत्मनिर्भर' और 'जल सुरक्षित' बन सकें। 500 अमृत शहरों में

सीवरेज और सेप्टेज प्रबंधन की सार्वभौमिक कवरेज प्रदान करना अमृत 2.0 के प्रमुख क्षेत्रों में से एक है। अमृत 2.0 के अंतर्गत, राज्यों/संघ राज्य क्षेत्रों को परियोजनाओं का चयन, मूल्यांकन, प्राथमिकता-निर्धारण और कार्यान्वयन करने का अधिकार है।

आवासन और शहरी कार्य मंत्रालय द्वारा अब तक देशभर में 2484 शहरी स्थानीय निकायों में 1,19,636.49 करोड़ रुपए की 3,528 जल आपूर्ति परियोजनाओं वाली राज्य जल कार्य योजनाएं (एसडब्ल्यूएपी) अनुमोदित की गई हैं। इन अनुमोदित परियोजनाओं में 11,160 मिलियन लीटर प्रतिदिन (एमएलडी) जल शोधन क्षमता (नई/संवर्धन क्षमता) का विकास, 178 लाख नए घरेलू नल कनेक्शन और 1.26 लाख किलोमीटर पाइपलाइन बिछाना (नई/प्रतिस्थापित लाइन) शामिल हैं।

इसके अलावा, इस मिशन के अंतर्गत, अब तक 255 अमृत शहरों में 66,117.69 करोड़ रुपए की 583 सीवरेज/सेप्टेज परियोजनाओं वाली एसडब्ल्यूएपी अनुमोदित की जा चुकी हैं। इन अनुमोदित परियोजनाओं में 6,649 एमएलडी सीवेज शोधन क्षमता (नई/संवर्धन क्षमता), 65 लाख घरेलू सीवर कनेक्शन और 34,548 किलोमीटर लंबी सीवर लाइनें बिछाना शामिल हैं।

अमृत 2.0 के अंतर्गत जनवरी, 2025 से राज्यों द्वारा जिन जल आपूर्ति और सीवरेज एवं सेप्टेज प्रबंधन परियोजनाओं के ठेके दिए गए हैं, उन परियोजनाओं की संख्या का छत्तीसगढ़ और तेलंगाना सहित राज्य-वार ब्यौरा संलग्न **विवरण-I** में दिया गया है।

छत्तीसगढ़ में कांकेर लोक सभा निर्वाचन क्षेत्र के कांकेर, बालोद, धमतरी और कोंडागांव जिलों में राज्य द्वारा अमृत 2.0 के अंतर्गत शुरू की गई परियोजनाओं का ब्यौरा आगे तालिका में दिया गया है। राज्य द्वारा दी गई जानकारी के अनुसार, कांकेर लोक सभा निर्वाचन क्षेत्र में सभी जल आपूर्ति परियोजनाओं के ठेके दिए जा चुके हैं और वे परियोजनाएं कार्यान्वयन चरण में हैं। राज्य द्वारा इन जिलों में कोई भी सीवरेज परियोजना शुरू नहीं की गई है।

क्र. सं.	जिला	यूएलबी का नाम	योजना का नाम	दिए गए ठेकों की लागत (करोड़ में)	लक्ष्य एचएससी (संख्या सं।)	वास्तविक प्रगति (% में)
1.	धमतरी	आमदी	जल आपूर्ति योजना	33.17	2112	47
2.	धमतरी	नगरी		59.05	4259	1
3.	बालोद	गुंडरदेही		29.28	2243	45
4.	बालोद	अर्जुदा		26.21	1552	38
5.	बालोद	डोंडिलोहारा		28.74	1934	20
6.	कांकेर	नरहरपुर		31.32	1542	24
7.	कांकेर	भानुप्रतापपुर		35.84	2600	50
8.	कोंडागांव	कोंडागांव		104.42	9895	55

छत्तीसगढ़ राज्य द्वारा दी गई जानकारी के अनुसार, 28.74 करोड़ रुपए के ठेके दिए जाने के साथ जनवरी, 2025 से बालोद जिले में डोंडिलोहारा जल आपूर्ति योजना शुरू कर दी गई है।

बिहार राज्य ने दरभंगा शहर में 186.16 करोड़ रुपये की लागत वाली एक जल आपूर्ति परियोजना शुरू की है, जो निविदा चरण में है।

महाराष्ट्र राज्य ने पालघर जिले में 634.67 करोड़ रुपये की तीन जल आपूर्ति परियोजनाएं और 529.74 करोड़ रुपये की एक सीवरेज परियोजना शुरू की है। राज्य द्वारा दी गई जानकारी के अनुसार, पिछले तीन वर्षों में इन चारों परियोजनाओं पर कार्य शुरू हो चुका है।

अमृत 2.0 के तहत, राज्यों/संघ राज्य क्षेत्रों को निधि आवंटित/जारी/स्वीकृत की जाती है, न कि शहर/कस्बे को।

मध्य प्रदेश में जल आपूर्ति और सीवरेज तथा सेप्टेज प्रबंधन परियोजनाओं का जिला-वार ब्यौरा संलग्न **विवरण-II** में दिया गया है।

जल आपूर्ति और सीवरेज कनेक्शन के संदर्भ में प्रगति पारिवारिक कवरेज में देखी जाती है। अमृत/अमृत 2.0 के माध्यम से और राज्यों के साथ समन्वय करके, शहरी क्षेत्रों में अब तक 238 लाख पानी के नल कनेक्शन प्रदान किए गए हैं। अमृत/अमृत 2.0 के माध्यम से और अमृत शहरों में समन्वय करके 175 लाख सीवर कनेक्शन (एफएसएसएम के अंतर्गत शामिल परिवारों सहित)

प्रदान किए गए हैं। 90,457.51 किमी जल पाइपलाइन नेटवर्क बिछाया/बदला गया है और 26,271 किमी सीवर नेटवर्क बिछाया/बदला गया है।

गैर-राजस्व जल मुद्दों का समाधान करने के लिए, अमृत के तहत 258 जल आपूर्ति योजनाओं में पर्यवेक्षी नियंत्रण और डेटा अधिग्रहण (एससीएडीए) प्रणाली जैसी स्मार्ट निगरानी प्रणाली है और अमृत 2.0 के तहत 1,422 जल आपूर्ति परियोजनाओं में एससीएडीए प्रणाली का प्रावधान है। मिशन अवैध कनेक्शन को कम करने के लिए कनेक्शन प्राप्त करने में आसानी को बढ़ावा देता है। मिशन में अंतिम लाभार्थी तक कनेक्टिविटी बढ़ाने के लिए प्रति कनेक्शन 3000 रुपये का प्रावधान है। मिशन ने रखरखाव प्रणालियों, डिजिटल निगरानी, ऊर्जा दक्षता आदि को मजबूत करने के लिए स्मार्ट तत्वों, फ्लो मीटर, प्रेशर वाल्व आदि के उपयोग का समर्थन किया।

सेवा प्रदायगी में सुधार के लिए, राज्यों ने नल से पेय जल (डीएफटी) परियोजनाएं शुरू की हैं और राज्यों को प्रत्येक अमृत शहर के भीतर जिला मीटर्ड क्षेत्र (डीएमए) या वार्ड में कम से कम एक डीएफटी परियोजना कार्यान्वित करने के लिए प्रोत्साहित किया जाता है। अमृत 2.0 के तहत 349 यूएलबी में 16.72 लाख परिवारों को लाभान्वित करने वाली 1,153 डीएमए सहित 408 परियोजनाओं को अनुमोदित किया गया है। अमृत मित्र पहल के माध्यम से महिला स्वयं सहायता समूहों को जल गुणवत्ता परीक्षण, ओ एंड एम सहायता, बिल वितरण और जागरूकता बढ़ाने आदि कार्यों में लगाया गया है। अब तक, 376.95 करोड़ रु. की 6,067 परियोजनाओं को अनुमोदित किया गया है, जिनमें 38,000+ एसएचजी सदस्य शामिल हैं। स्थायी जल आपूर्ति सुनिश्चित करने के लिए इस मिशन के तहत 6,223.48 करोड़ रुपये की 3,016 जलाशय पुनरुद्धार परियोजनाओं को अनुमोदित किया गया है। इसके अलावा, भूजल पुनर्भरण को बढ़ावा देने के लिए, अमृत 2.0 के तहत शैलो एक्वीफर मैनेजमेंट (एसएएम) पहल को 9 विविध भारतीय शहरों में एक प्रायोगिक परियोजना के रूप में शुरू किया गया था। इसे एसएएम 2.0 के तहत 75 अतिरिक्त शहरों तक बढ़ाया गया है।

शोधित प्रयुक्त जल के पुनः उपयोग के लिए अमृत 2.0 के तहत विभिन्न पहलें शुरू की गई हैं। मिशन शहर की जल संतुलन योजनाओं के माध्यम से एक चक्रीय जल अर्थव्यवस्था को बढ़ावा देता है, जो शोधित सीवेज के पुनः उपयोग, जलाशय पुनरुद्धार और जल संरक्षण पर ध्यान केंद्रित करती है। 500 अमृत शहरों के लिए सीवेज घटक के तहत, स्वीकार्य गतिविधियों में शुरू से अंत तक पुनः उपयोग के साथ तृतीयक शोधन शामिल है। अमृत के तहत अब तक 1,437 एमएलडी क्षमता पुनर्चक्रण/पुनः उपयोग के लिए विकसित की गई है। जैसा कि अमृत 2.0 प्लेटफॉर्म पर सिटी वाटर बैलेंस प्लान में शहरों द्वारा सूचित किया गया है, राज्यों द्वारा उद्योगों, बागवानी, कृषि आदि में लगभग 6,535 एमएलडी शोधित जल का पुनः उपयोग किया जाता है। अमृत 2.0 के तहत पुनर्चक्रण/पुनः उपयोग के लिए अतिरिक्त 1,931 एमएलडी क्षमता को अनुमोदित किया गया है।

इसके अलावा, आवासन और शहरी कार्य मंत्रालय ने अमृत 2.0 सुधारों के तहत "जल ही अमृत" पहल शुरू की है, जिसका उद्देश्य राज्यों और संघ राज्य क्षेत्रों (यूटी) को निरंतर आधार पर पर्यावरणीय मानकों को पूरा करने के लिए पुनर्चक्रण योग्य शोधित जल के लिए सीवेज शोधन संयंत्रों का कुशलतापूर्वक प्रबंधन करने के लिए प्रोत्साहित करना है। इस पहल का उद्देश्य क्षमता निर्माण और शोधित डिस्चार्ज एफ्लुएंट में गुणात्मक सुधार को प्रोत्साहित करना है। चक्रीयता को संस्थागत बनाने के लिए वाटर रिसोर्स रिकवरी इंटरवेंशनस की योजना बनाने, निगरानी करने और विस्तारित करने के लिए इस पहल के तहत 25 राज्यों/संघ राज्य क्षेत्रों में वाटर रिसोर्स रिकवरी सेल (डब्ल्यूआरआरसी) स्थापित किए गए हैं।

तेलंगाना राज्य सरकार ने सूचित किया है कि उद्योगों को ताजा जल के बजाय शोधित अपशिष्ट जल का उपयोग करने के लिए प्रोत्साहित करने के प्रयास किए गए हैं। अमृत के तहत, सिद्धीपेट नगर पालिका में निर्मित 18.25 एमएलडी क्षमता के दो एसटीपी और करीमनगर निगम में 38 एमएलडी क्षमता के एक एसटीपी से शोधित जल का पुनः उपयोग मीडियन/एवेन्यू के साथ वृक्षारोपण और सड़कों के रख-रखाव के लिए किया जाता है। अमृत 2.0 के तहत, रामागुंडम नगर निगम में 33.50 एमएलडी की कुल क्षमता वाले 5 एसटीपी कार्यान्वयन के चरण में हैं, जिसके लिए

एनटीपीसी के साथ अपने बिजली संयंत्र में शीतलन के लिए समस्त शोधित जल का उपयोग करने के लिए चर्चा चल रही है।

अमृत 2.0 के तहत, एसएनए स्पर्श पर राज्यों द्वारा दावों की प्रस्तुति के अनुसार वास्तविक समय के आधार पर परियोजनाओं के लिए केंद्रीय सहायता प्रदान की जाती है। भारत सरकार की ओर से बिना किसी वित्तीय बाधा के मूल स्वीकृतियों के माध्यम से राज्यों को निधियां जारी की जाती हैं।

अमृत 2.0 के तहत शुरू की गई परियोजनाएं लंबी निर्माण अवधि वाली बड़ी बुनियादी ढांचा परियोजनाएं हैं। राज्यों द्वारा समय-समय पर दी गई सूचना के अनुसार, राज्य द्वारा सदृश राज्य अंश को जारी करने में विलंब, विस्तृत परियोजना रिपोर्ट तैयार करने और अनुमोदन में विलंब, सांविधिक मंजूरीयों, भूमि संबंधी मुद्दों आदि के कारण परियोजनाओं में कुछ विलंब होता है। तेलंगाना राज्य ने सूचित किया है कि तकनीकी अथवा वित्तीय बाधाओं के कारण परियोजनाओं में विलंब की कोई सूचना नहीं मिली है। महाराष्ट्र राज्य ने सूचित किया है कि जलगांव लोकसभा क्षेत्र में, जलगांव नगर परिषद के लिए अमृत 2.0 मिशन के तहत अनुमोदित 3 सीवरेज परियोजनाओं में पहले से अनुमोदित परियोजनाओं के पुनर्गठन की वजह से उत्पन्न तकनीकी बाधाओं के कारण वर्तमान में देरी हो रही है तथा कार्यान्वयन में भी देरी हुई थी, हालांकि, अब कार्य के ठेके दे दिए गए हैं और तीनों परियोजनाएं प्रगति चरण में हैं। एरंडोल नगर परिषद के तहत, जलाशय पुनरुद्धार परियोजना में भूमि से संबंधित एक मुद्दा है।

अमृत दिशानिर्देशों में कम से कम पांच वर्षों के लिए संचालन और रखरखाव (ओ एंड एम) लागत वाली परियोजनाओं को शुरू करने का प्रावधान है, जो प्रयोक्ता शुल्क या अन्य राजस्व स्रोतों के माध्यम से वित्त पोषित होते हैं। मिशन फ्रेमवर्क में परिसंपत्तियों को स्थायी रूप से संचालित करने और बनाए रखने के लिए यूएलबी की क्षमता बढ़ाने के लिए प्रयोक्ता शुल्क की लेवी और संग्रह, गैर-राजस्व जल में कमी, शोधित अपशिष्ट जल के पुनः उपयोग और पुनर्चक्रण और वित्तीय प्रबंधन पद्धतियों में सुधार जैसे सुधारों पर भी जोर दिया गया है। इसके अलावा, अमृत 2.0 के तहत

जल ही अमृत और अमृत मित्र जैसी विभिन्न सुधार पहलों के माध्यम से, मिशन जल शोधन संयंत्रों और सीवेज शोधन संयंत्रों के प्रबंधन में राज्यों/यूएलबी की सहायता कर रहा है।

विवरण-I

अमृत 2.0 के तहत जनवरी, 2025 से राज्यों द्वारा जिन जल आपूर्ति और सीवेज एवं सेप्टेज प्रबंधन परियोजनाओं के ठेके दिए गए हैं, उनकी संख्या का राज्य-वार ब्यौरा:

क्र . .सं	राज्य	जल आपूर्ति			सीवेज और सेप्टेज प्रबंधन		
		परियोजना	शहर	दिए गए ठेकों की लागत (करोड़ रु .में)	परियोजना	शहर	दिए गए ठेकों की लागत (करोड़ रु. में)
1	अंडमान और निकोबार द्वीप समूह	43	1	21.66			
2	आंध्र प्रदेश	3	3	17.96			
3	अरुणाचल प्रदेश	7	6	169.27			
4	असम	3	2	149.23	2	2	66.42
5	बिहार	3	3	357.24			
6	छत्तीसगढ़	6	6	442.68	5	5	625.37
7	दिल्ली	1	1	10.88	6	1	206.58
8	गुजरात	54	33	891.25	28	10	824.69
9	हरियाणा	9	9	111.72	6	5	267.77
10	हिमाचल प्रदेश	11	11	83.10			
11	जम्मू और कश्मीर	47	31	256.34	3	2	330.44
12	झारखंड	7	7	654.98			
13	कर्नाटक	44	41	1533.03			
14	केरल	83	47	527.30	19	3	231.14
15	मध्य प्रदेश	71	71	3139.60	16	16	3485.80
16	महाराष्ट्र	17	16	1932.98	10	7	3497.66
17	मणिपुर	6	6	88.65			
18	नागालैंड	23	23	97.00			
19	ओडिशा	86	36	1195.52			
20	पुडुचेरी				1	1	33.05
21	पंजाब	99	99	1022.62	4	4	188.99
22	राजस्थान	104	104	1244.51			
23	तमिलनाडु				2	2	602.82
24	तेलंगाना				3	1	3975.34
25	त्रिपुरा	4	4	7.77			
26	उत्तर प्रदेश	73	68	2961.75	5	5	947
27	उत्तराखंड	9	9	144.96			
28	पश्चिम बंगाल	95	80	3125.76			
कुल योग		908	717	20187.75	110	64	15283.07

विवरण-II**मध्य प्रदेश में जिले-वार जलापूर्ति परियोजनाएं**

क्र. सं.	जिला	अनुमोदित परियोजनाएं		सौंपी गई परियोजनाएं		
		संख्या में	लागत (करोड़ रु. में)	संख्या में	लागत (करोड़ रु. में)	वास्तविक रूप से पूर्ण (करोड़ रु. में)
1	अगर मालवा	6	39.70	6	34.90	11.00
2	अलीराजपुर	2	28.12	2	18.44	12.15
3	अनूपपुर	8	166.34	8	116.38	20.65
4	अशोकनगर	4	55.00	3	39.12	5.20
5	बालाघाट	4	25.92	4	23.28	4.73
6	बड़वानी	7	95.54	5	70.14	14.54
7	बैतूल	8	88.39	7	61.63	26.06
8	भिंड	3	84.10	3	33.84	16.34
9	भोपाल	2	524.32	2	735.03	49.15
10	बुरहानपुर	1	5.50	1	4.93	
11	छतरपुर	4	37.83	4	33.78	2.42
12	छिंदवाड़ा	16	160.25	15	140.12	29.30
13	दमोह	3	25.09	3	23.26	7.79
14	दतिया	4	52.08	3	64.03	30.61
15	देवास	8	116.02	6	108.12	50.61
16	धार	9	149.46	9	133.17	33.73
17	डिंडोरी	2	13.18	2	12.05	3.17
18	गुना	4	58.23	3	58.46	10.10
19	ग्वालियर	5	958.30	3	1063.83	85.79
20	हरदा	4	97.77	4	85.08	9.84
21	होशंगाबाद	6	63.05	5	56.91	7.91
22	इंदौर	7	1345.56	6	1116.39	21.82
23	जबलपुर	3	269.44	2	314.05	65.58
24	झाबुआ	4	28.56	4	22.24	10.03
25	खंडवा	5	176.78	5	170.44	142.31
26	खरगांव	5	61.80	5	55.26	25.40
27	मंडला	3	18.67	3	16.51	4.59
28	मंदसौर	10	60.39	9	47.58	21.49
29	मुरैना	4	25.23	4	28.06	2.14
30	मुरवारा (कटनी)	2	56.82	2	53.97	1.35
31	नरसिम्हापुर	5	31.66	5	26.70	9.99

32	नीमच	11	40.87	11	33.67	14.90
33	पन्ना	4	101.65	4	78.00	41.89
34	रायसेन	11	147.62	11	148.25	58.29
35	राजगढ़	11	44.59	9	30.27	16.39
36	रतलाम	9	142.87	9	121.06	59.97
37	रीवा	11	189.60	11	251.88	131.86
38	सागर	14	323.64	10	196.82	100.08
39	सतना	5	63.44	5	64.64	9.90
40	सीहोर	8	126.99	8	115.44	42.07
41	सिवनी	5	95.75	5	110.83	6.33
42	शहडोल	6	71.20	6	57.71	12.85
43	शाजापुर	5	56.26	5	47.37	24.18
44	शिवपुरी	8	119.18	5	86.10	63.07
45	सीधी	3	37.67	3	35.99	9.58
46	सिंगरौली	3	80.57	2	62.44	25.04
47	टीकमगढ़	7	77.40	7	68.12	8.41
48	उज्जैन	8	80.56	8	75.73	30.57
49	उमरिया	4	34.73	3	24.42	11.21
50	विदिशा	6	123.82	6	165.56	57.43
	कुल योग	297	6877.53	271	6542.01	1459.76

मध्य प्रदेश में जिले-वार सीवरेज/सेप्टेज प्रबंधन परियोजनाएं

क्र. सं.	जिला	अनुमोदित परियोजनाएं		सौंपी गई परियोजनाएं		
		संख्या में	लागत (करोड़ रु. में)	संख्या में	लागत (करोड़ रु. में)	वास्तविक रूप से पूर्ण (करोड़ रु. में)
1	बैतूल	1	115.5			
2	भिंड	1	137.5	1	158.99	
3	भोपाल	1	1177.79	1	1161.89	83.14
4	बुरहानपुर	1	93.5			
5	छतरपुर	1	181.5			
6	छिंदवाड़ा	1	5.5	1	7.40	

7	दमोह	1	104.5			
8	दतिया	1	77			
9	देवास	1	57.2			
10	धार	1	176	1	251.41	5.65
11	गुना	1	33			
12	ग्वालियर	3	327.42	1	115.81	
13	होशंगाबाद	1	1.1			
14	इंदौर	1	608	1	623.92	24.25
15	जबलपुर	2	879.22			
16	खंडवा	1	225.91	1	250.81	25.08
17	खरगांव	1	28.6	1	23.53	1.18
18	मंदसौर	1	165	1	173.23	3.46
19	मुरैना	1	192.5			
20	मुरवारा (कटनी)	1	38.5	1	37.57	1.88
21	नीमच	1	11	1	13.94	0.28
22	रतलाम	1	48.4	1	66.09	2.97
23	रीवा	1	5.6			
24	सागर	2	99			
25	सतना	1	7	1	15.04	0.30
26	सीहोर	1	27.5	1	39.94	
27	सिवनी	1	126.5			
28	शिवपुरी	1	66			
29	सिंगरौली	1	5.5			
30	उज्जैन	2	388.3	2	546.23	92.04
31	विदिशा	1	22	1	30.81	1.31
	कुल योग	36	5432.04	17	3516.61	241.55

FOOD PROCESSING PARK IN CHEVELLA

***98. SHRI KONDA VISHWESHWAR REDDY:**

Will the Minister of **FOOD PROCESSING INDUSTRIES** be pleased to state:

- (a) whether the Government has received any representation or proposal for establishment of a Food Processing Park or a Mega Food Park in Chevella Lok Sabha Constituency of Telangana;
- (b) if so, the details thereof along with the action taken by the Government in this regard;
- (c) whether the Government has conducted any feasibility assessment or identified Chevella as a potential location for food processing infrastructure, particularly in view of its significant horticultural production; and
- (d) if so, the timeline and financial assistance proposed in this regard and if not, the steps being taken by the Government to promote food processing facilities to benefit farmers and agri- entrepreneurs in the region?

THE MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI CHIRAG PASWAN):

(a) and (b): Ministry of Food Processing Industries was implementing Mega Food Park Scheme (MFPS), a component scheme under the Pradhan Mantri Kisan Sampada Yojana (PMKSY), from 2008 to 31.03.2021. The scheme has been discontinued by the Government w.e.f. 01.04.2021 with provision for committed liabilities during 15th Finance Commission cycle. The scheme functioned with a cluster approach based on a hub and spoke model by establishing Mega Food Parks with the aim to facilitate establishment of a strong food processing industry backed by an efficient supply chain including creation of infrastructure for primary processing and storage near the farm in

the form of Primary Processing Centres (PPCs) and Collection Centres (CCs) and common facilities and enabling infrastructure like roads, electricity, water, Effluent Treatment Plant (ETP) facilities etc. at Central Processing Centre (CPC). The scheme was demand driven and proposals were invited through Expression of Interest. Ministry has not received any eligible proposal for the establishment of a Mega Food Park in Chevella Lok Sabha Constituency of Telangana. The Ministry has already sanctioned 2 Mega Food Park projects in the state of Telangana, the details are given in the enclosed statement-I.

(c) and (d): The Ministry of Food Processing Industries has been implementing schemes to boost foodprocessing industries through infrastructure creation, capacity expansion, and other supporting measures to benefit farmers and agri-entrepreneurs through Pradhan Mantri Kisan Sampada Yojana (PMKSY) and Prime Minister Formalization of Micro Food Processing Enterprises (PMFME) Schemes.

Ministry is implementing central sector umbrella scheme called “Pradhan Mantri Kisan Sampada Yojana (PMKSY)” since 2017-18 across the country. All component schemes under PMKSY are demand driven in nature and the proposals under the scheme are invited through Expression of Interest (EOI). The scheme is not state/region specific. Proposals are invited from time to time across the country by floating Expression of Interest (Eois) on the Ministry’s website. The PMKSY has 5 on-going component schemes including Creation of Infrastructure for Agro Processing Clusters (APC), Integrated Cold Chain and Value Addition Infrastructure (ICC), Creation / Expansion of Food

Processing and Preservation Capacities (CEFPPC), Operation Greens (OG) and Setting up/ Up gradation of Food Testing Laboratories (FTL Scheme) to provide financial assistance for setting up of food processing infrastructure in the country including the state of Telangana. Under OG Scheme Ranga Reddy District has been identified as eligible production cluster for Tomato. The details of projects sanctioned under PMKSY component schemes in Rangareddy District of Telangana state are given in the enclosed Statement-II.

Ministry of Food Processing Industries (MoFPI) is also implementing a Centrally Sponsored- "Pradhan Mantri Formalisation of Micro Food Processing Enterprises (PMFME) Scheme" for providing financial, technical and business support for upgradation of micro food processing enterprises across the country including Telangana. MoFPI has approved One District and One product (ODOP) for all 22 districts in the State of Telangana. The details are given in the enclosed Statement-III.

Under Credit Linked Subsidy component of PMFME scheme, loans for 191 beneficiaries have been sanctioned till 31st December 2025 in Ranga Reddy district of Telangana. Further Seed Capital of ₹ 2.44 crore for 626 SHG members has been sanctioned under PMFME Scheme:

STATEMENT-I

The details of sanctioned 2 Mega Food Park projects in the state of Telangana:

State/UT	SPV/ IA Name	Date of Final Approval	Project Cost (INR in Cr)	Amount of grant approved (INR in Cr)	Amount of grant released (INR in Cr)	Status
Telangana (2 Projects)	Smart Agro Food Park Pvt. Ltd., Nizamabad	10.06.2015	108.95	50	44.99	Operational
	Telangana State Industrial Infrastructure Corporation Ltd., Khammam (TSIIC)	05.02.2016	109.59	49.79	28.49	Under Implementation

STATEMENT-II

The details of projects sanctioned under component schemes of PMKSY in Rangareddy District of Telangana:

Sr. No	Project Name and Sector	Date of Approval	Project Cost	Approved Grant-in-aid (Rs. in Cr)	Released Grant-in-aid (Rs. in Cr)	Status
Integrated Cold Chain and Value Addition Infrastructure Scheme (Cold Chain)						
1	Dodla Dairy Ltd., Consumer Products	13-07-2012	32.00	4.08	4.08	Completed

2	Gubba Cold Private Limited, F&V	11-04-2017	24.99	7.30	7.30	Completed
Creation / Expansion of Food Processing and Preservation Capacities Scheme (CEFPPC)						
3	M/s Eggway International Asia Pvt. Ltd. , Consumer Products	08.07.2023	10.68	3.00	1.50	Under Implementation
Food Safety and Quality Assurance Infrastructure						
4	Lucid Laboratories Pvt Ltd	27-06-2023	18.58	5.27	5.211	completed
5	M/s First Source Laboratory Solutions LLP	01-03-2024	15.59	6.55	0	Under Implementation

STATEMENT-III

Consolidated details of ODOP Projects under PMFME in the state of Telangana as on 31.12.2025:

Sr. No.	District	ODOP
1	Adilabad	Soybean based products
2	Bhadrachalam	Chillies based Products
3	Hyderabad	Ready to eat (Snacks and Savouries)
4	Jagitial	Mango based Products
5	Jangaon	Rice based products (Scented Rice-Chittimuthyalu)
6	Jayashankar Bhupalpally	Chillies based Products
7	Jogulamba Gadwal	Groundnut based products
8	Kamareddy	Soybean based products
9	Karimnagar	Rice based products
10	Khammam	Chillies based Products
11	Komaram Bheem	Millet based products

12	Mahabubabad	Chillies based Products
13	Mahabubnagar	Millet based products
14	Mancherial	Mango based Products
15	Medak	Ready to eat (Snacks and Savouries)
16	Medchal-Malkagiri	Ready to eat (Snacks and Savouries)
17	Mulugu	Chillies based Products
18	Nagarkurnool	Mango based Products
19	Nalgonda	Sweet Orange based Products
20	Narayanpet	Groundnut based products
21	Nirmal	Soyabean based products
22	Nizamabad	Turmeric
23	Peddapalli	Rice based products
24	RajannaSircilla	Fish based products
25	Ranga Reddy	Vegetable processing
26	Sangareddy	Milk based Products
27	Siddipet	Vegetable processing
28	Suryapet	Milk based Products
29	Vikarabad	Vegetable processing
30	Wanaparthi	Groundnut products
31	Warangal Rural	Chillies (Bamboo Chilli) based Products
32	Warangal Urban	Ready to eat (Snacks and Savouries)
33	YadadriBhuvanagiri	Milk based Products

PROCUREMENT AND MARKETING OF MINOR FOREST PRODUCE

*99. SHRIMATI PRIYANKA GANDHI VADRA:

Will the Minister of **TRIBAL AFFAIRS** be pleased to state:

- (a) whether the Government has taken any initiatives to improve procurement and marketing of Minor Forest Produce (MFP) and if so, the details thereof;

- (b) the details of Van Dhan Self Help Groups, Van Dhan Vikas Kendras and Van Dhan Producer Enterprises established, as on 31 January, 2026, State-wise;
- (c) whether the Government is considering any action plan to address the challenges being faced by the Tribal Cooperative Marketing Development Federation of India Limited (TRIFED), including low demand for its products and if so, the details thereof;
- (d) the details of Minor Forest Produce and non-Minor Forest Produce procured by TRIFED since 2022 and the Minimum Support Price paid therefor, State-wise;
- (e) the number of beneficiaries of such procurement and the Minimum Support Price paid since 2022 for Wayanad Lok Sabha Constituency;
- (f) whether the Government proposes to expand the network of TRIFED retail outlets and if so, the details of such outlets proposed to be established in Kerala including Wayanad Lok Sabha Constituency; and
- (g) whether the Government is implementing any programmes to support tribal entrepreneurs involved in the collection and marketing of Minor Forest Produce and if so, the details thereof?

THE MINISTER OF TRIBAL AFFAIRS (SHRI JUAL ORAM):

(a): The Ministry of Tribal Affairs implements Pradhan Mantri Janjatiya Vikas Mission (PMJVM) scheme through Tribal Cooperative Marketing Development Federation of India Limited (TRIFED) for livelihood generation of the tribal beneficiaries across the country. Under the scheme, the Ministry notifies

Minimum Support Price (MSP) for Minor Forest Produce (MFPs) and provides revolving funds to State Governments for procurement of MFPs at the notified MSP. The component aims to provide fair prices to the tribal gatherers for their efforts in collection, primary processing, storage, transportation etc. The funds generated from the sale of procured MFPs are deposited back in the revolving funds by the State Governments. Initially starting from 10 MFPs in 2013-14, the list has now expanded to 87 MFPs. The list of 87 MFPs for which the Ministry has notified the MSP is given in the enclosed **Statement-I**. Till date, the Ministry has released an amount of Rs. 319.65 crores to State Governments for MFP procurement at MSP. Additionally, under the PMJVM scheme, financial support is also provided to the State Governments for setting up each Van Dhan Vikas Kendras (VDVKs) which are primarily clusters of tribal SHGs formed to reap economies of scale through value addition and marketing of MFPs / non-MFPs. Each VDVK consists of around 15 Van Dhan SHGs and have up to 300 members.

(b): Since 2019-20, an amount of Rs. 61,212.7 lakhs have been sanctioned for establishment of 4,125 VDVVKs associating 12.33 lakh tribal members across the country under the erstwhile scheme of 'Mechanism for Marketing of Minor Forest Produce (MFP) through "Minimum Support Price (MSP) and Development of Value Chain for MFP' (till 2021-22) and Pradhan Mantri Janjatiya Vikas Mission (PMJVM). Additionally, under the Pradhan Mantri Janjati Adivasi Nyaya MahaAbhiyaN (PM JANMAN) scheme for the Particularly Vulnerable Tribal Groups (PVTGs), an amount of Rs. 2,298.05 lakhs have

been sanctioned for establishment of 539 VDVks associating 0.46 Lakh members. State-wise status of PMJVM VDVks and PM JANMAN VDVks is given in the enclosed **Statement-II**.

(c): The steps being undertaken by TRIFED to address various challenges in the implementation of PMJVM including low demand for its products are as under:

- i. **Timely disposal of procured MFPs:** State Implementing Agencies (SIAs) are mandated to dispose of/sell the procured MFPs within six months of procurement, in order to prevent quality deterioration and reduce carrying costs.
- ii. **Value addition and processing:** Value addition, branding, and packaging of MFPs are carried out through Van Dhan Vikas Kendras (VDVks), thereby enhancing product quality, marketability, and price realization for tribal producers. MFP value addition activities are actively taking place at most of the operational VDVks for products such as Mahua (Laddu, Chikki and oil), Tamarind (Cake and Pickle), Harra (Churan and Dry powder), Bamboo (Furniture, Pickle, Wine, Broom, Mug, Cup, ring etc.)
- iii. **Marketing of finished products:** The finished value-added products are marketed through TRIFED's "TRIBES India" outlets and online eCommerce portals such as tribesindia.com, Open Network for Digital

Commerce (ONDC), Amazon, Flipkart etc. with a view to expanding market reach and improving demand for tribal products.

- iv. **Capacity Building:** TRIFED also undertakes capacity building training of VDVK members for primary processing, value addition, enterprise development etc.

(d): The details of state-wise procurement of Minor Forest Produce under is given in the enclosed **Statement-III**.

(e): No proposal has been received for Wayanad Lok Sabha Constituency for procurement of MFPs at Minimum Support Price under the PMJVM scheme.

(f): As of now there is no proposal to expand the network of TRIFED retail outlets. TRIFED presently operates through its retail chain network of 116 Tribes India outlets across the country, which includes 101 own stores, 09 franchise stores and 06 consignments outlets out of which 5 Tribes India outlets are in the state of Kerala (Ernakulam, Wayanad, Kochi, Cochin, Thiruvananthapuram) including one (01) at Ennuru Heritage Village in Wayanad.

(g): Under the PMJVM scheme, financial support is provided to the State Governments for setting up Van Dhan Vikas Kendras (VDVKs) which are primarily clusters of tribal SHGs formed to reap economies of scale through value addition and marketing of MFPs / non-MFPs. Each VDVK consists of around 15 Van Dhan SHGs and have up to 300 members. Since 2019-20, an amount of Rs. 61,212.7 lakhs have been sanctioned for establishment of 4,125

VDVKs associating 12.33 lakh tribal members across the country under the erstwhile scheme of 'Mechanism for Marketing of Minor Forest Produce (MFP) through "Minimum Support Price (MSP) and Development of Value Chain for MFP' (till 2021-22) and Pradhan Mantri Janjatiya Vikas Mission (PMJVM). Additionally, under the Pradhan Mantri Janjati Adivasi Nyaya MahaAbhiyaN (PM JANMAN) scheme for the Particularly Vulnerable Tribal Groups (PVTGs), an amount of Rs. 2,298.05 lakhs have been sanctioned for establishment of 539 VDVks associating 0.46 Lakh members. State-wise status of PMJVM VDVks and PM JANMAN VDVks is given in the enclosed **Statement-II**.

STATEMENT-I**List of MFPs/Items and their MSP rates notified by the Ministry of Tribal****Affairs under the scheme MSP For MFPs:**

S. No.	Name of MFPs	MSP Notified by Gol (in Rs. Per Kg.)	Category F:Forest A:Agriculture P:Processed M:Medicinal H:Horticulture	Applicability
1	Tamarind (with seeds) (Tamarindusindica)	36	F	All India
2	Wild Honey	225	F	All India
3	Gum Karaya (Sterculiaurenus)	114	F	All India
4	Karanj seed (Pongamiapinnata)	22	F	All India
5	Sal seed (Shorearobusta)	20	F	All India
6	Mahua seed (Madhucalongifolia)	29	F	All India
7	Sal leaves (Shorearobusta)	35	F	All India
8	Chironji pods with seeds (Buchananialanzan)	126	F	All India
9	Myrobalan (Terminalia chebula)	15	F	All India
10	Rangeeni Lac	200	F	All India
11	Kusumi Lac	275	F	All India
12	Kusum seeds (Schleicheraoleosa)	23	F	All India
13	Neem seeds (Azadirachtaindica)	27	F	All India
14	Puwad seeds (Cassia tora)	16	F	All India
15	Baheda (Terminalia bellirica)	17	F	All India
16	Hill Broom Grass (Thysanolaena maxima)	50	F	All India
17	Dry Shikakai Pods (Acacia concinna)	50	F	All India
18	Bael pulp (Dried) (Aegle marmelos)	30	F	All India
19	Nagarmotha (Cyperus rotundas)	30	F	All India
20	Shatavari Roots (Dried) (Asparagus racemosus)	107	F	All India
21	Gudmar / Madhunashini (Gymnemasylvestre)	41	F	All India

22	Kalmegh (<i>Andrographis paniculata</i>)	35	F	All India
23	Tamarind (De-seeded) (<i>Tamarindus indica</i>)	63	F	All India
24	Guggul (exudates)	812	F	All India
25	Mahua Flowers (dried) (<i>Madhuca longifolia</i>)	30	F	All India
26	Tejpatta (dried) (<i>Cinnamomum tamala</i> and <i>Cinnamomum</i> sp.)	40	F	All India
27	Jamun dried seeds (<i>Syzygium cumini</i>)	42	F	All India
28	Dried Amla pulp (deseeded) (<i>Phyllanthus emblica</i>)	52	F	All India
29	Marking Nut (<i>Semecarpus anacardium</i>)	9	F	All India
30	Soap Nut (dried) (<i>Sapindus emarginatus</i>)	14	F	All India
31	Bhava seed/ (Amaltas) (<i>Cassia fistula</i>)	13	F	All India
32	Arjuna Bark (<i>Terminalia arjuna</i>)	21	F	All India
33	Kokum (Dry) (<i>Garcinia indica</i>)	29	F	All India
34	Giloe (<i>Tinospora cordifolia</i>)	40	F	All India
35	Kaunch seed (<i>Mucuna pruriens</i>)	21	F	All India
36	Chirata (<i>Swertia chirayita</i>)	34	F	All India
37	Vaybidding / Vavding (<i>Embelia ribes</i>)	94	F	All India
38	Dhavaiphool dried flowers (<i>Woodfordia floribunda</i>)	37	F	All India
39	Nux Vomica (<i>Strychnos nux vomica</i>)	42	F	All India
40	Ban Tulsi Leaves (dried) (<i>Ocimum tenuiflorum</i>)	22	F	All India
41	Kshirni (<i>Hemidesmus indicus</i>)	35	F	All India
42	Bakul (dried bark) (<i>Mimusops elengi</i>)	46	F	All India
43	Kutaj (dried bark) (<i>Holarrhena pubescens</i> / <i>H. aniidysenterical</i>)	31	F	All India
44	Noni/Aal (dried fruits) (<i>Morinda citrifolia</i>)	17	F	All India

45	Sonapatha/ Syonak pods (Oroxylumindicum)	21	F	All India
46	Chanothi seeds (Abrusprecatorius)	45	F	All India
47	Kalihari (dried tubers) (Gloriosa superba)	31	F	All India
48	Makoi (dried fruits) (Solanum nigrum)	34	F	All India
49	Apang plant (Achyranthes aspera)	28	F	All India
50	Sugandhmantri roots/ tubers (Homalomenaaromatica)	38	F	All India
51	Van Tulsi seeds	16	F	All India
52	Van Jeera	70	F	All India
53	Tamarind Seed	11	F	All India
54	Bamboo Brooms	60	F	All India
55	Dry Anola	60	F	All India
56	KachriBaheda	20	P	All India
57	KachriHarra	23	P	All India
58	Seed lac	677	FP	All India
59	Beetal nut raw	30	AP	N.E.States
60	Beetal nut Dry	200	A P	N.E.States
61	Mushroom (Dry)	300	A P	N.E.States
62	Black Rice	100	A	N.E.States
63	Johar Rice	50	A	N.E.States
64	King Chilli	300	A	N.E.States
65	Mustard	40	A	N.E.States
66	Raw Cashew	450	A	N.E.States
67	Cashew Nut	800	A P	N.E.States
68	Ginger dry	50	A P	N.E.States
69	Perilla	140	A	N.E.States
70	Rosella	200	A	N.E.States
71	Nutgall	150	A	N.E.States
72	Zanthoxylum Dried	200	A	N.E.States
73	Jack Fruit Seed	45	A	N.E.States
74	Tasar Cocoon (Chrysalis)		F/H	Jharkhand State
	Reeling Class Grade– I	Rs.3200/thousand number		
	(Specification - When Avg. Shell Weight 1.55 gram and above)			

	Un-Reeling Grade -I (Specification- When Avg. Shell Weight 1.40 gram and above)	Rs.1500/thousand number		
75	Cashew Kernel (Anacardium occidentale)	90	F/P	All India
76	Elephant Apple dry (Dillenia indica)	120	F/H	North Eastern States
77	Bamboo shoot (Phyllostachys edulis)	70	F	North Eastern States
78	Malkangni Seed (Celastrus paniculatus wild)	100	F	All India
79	Mahul Leaves (Bauhinia vahlii)	15	F	Odisha, Chhattisgarh Madhya Pradesh West Bengal
80	Nagod (Vitex negundo)	20	F	All India
81	Gokhru (Tribulus terrestris)	60	F	All India
82	Pipla/ Uchithi (dried berry) (Piper pedicellatum)	120	F	All India
83	Gamhar/ Gamari , (dry bark) (Gmelina arborea)	20	F	North Eastern States
84	Oroxylum indicum , (dry bark) (Oroxylum indicum)	40	F	North Eastern States
85	Wild Mushroom dry (Agaricus sp)	400	F	North Eastern States
86	Shringraj (Eclipta Alba)	18	F /M	All India
87	Tree Moss (Bryophytes)	350	F/P	Karnataka State

STATEMENT-II**Status of PMJVM VDVks**

S. No.	State/UT	No. of VDVks sanctioned	Total No. of Beneficiaries	Funds Sanctioned (INR Lakhs)
1	Andhra Pradesh	415	123258	6162.9
2	Arunachal Pradesh	106	32897	1590
3	Assam	495	150765	7425
4	Chhattisgarh	139	41700	2085
5	Dadra Nagar Haveli and Daman and Diu	1	302	15
6	Goa	10	3000	150
7	Gujarat	200	57968	2895.65
8	Himachal Pradesh	4	1110	55.5
9	Jammu and Kashmir	100	29791	1457
10	Jharkhand	146	43701	2174.7
11	Karnataka	140	41748	2087.4
12	Kerala	44	12038	597.25
13	Ladakh	10	3000	150
14	Madhya Pradesh	126	37860	1890
15	Maharashtra	279	83850	4185
16	Manipur	207	62,226	3088.45
17	Meghalaya	169	50835	2534.1
18	Mizoram	286	84268	4211.55
19	Nagaland	347	104068	5203.4
20	Odisha	170	50094	2479.25
21	Rajasthan	505	152362	7513.55
22	Sikkim	80	23801	1169.05
23	Tamil Nadu	8	2400	120
24	Telangana	17	5100	255
25	Tripura	57	16116	776
26	Uttar Pradesh	25	7238	359.55
27	Uttarakhand	12	3605	179.95
28	West Bengal	27	8227	402.45
Total		4125	1233328	61212.7

Status of PM-JANMAN VDVks

Sl. No.	State / District	VDVK Sanctioned	Beneficiaries	Fund Sanctioned (Rs. in lakhs)
1	A &N	1	56	2.8
2	Andhra Pradesh	73	6,162	307.55
3	Chhattisgarh	16	2395	119.75
4	Gujarat	21	1,050	52.5
5	Jharkhand	35	2,876	143.8
6	Maharashtra	40	3,624	181.2
7	Manipur	2	600	30
8	Telangana	25	1,461	73.05
9	Tripura	30	2,550	127.5
10	Rajasthan	51	8,842	442.1
11	Karnataka	33	1,836	91.8
12	Kerala	7	537	26.85
13	Madhya Pradesh	83	5,091	254.5
14	Odisha	66	5,244	262.95
15	Tamil Nadu	37	2,403	120.15
16	Uttar Pradesh	5	319	15.95
17	Uttarakhand	9	634	31.7
18	West Bengal	5	278	13.9
TOTAL		539	45958	2298.05

STATEMENT-III

State-wise status of MFP Procurement since 2022

S. No.	State	2022-23		2023-24		2024-25	
		Qty. in MTs	Value (Rs. In lakhs)	Qty. in MTs	Value (Rs. In lakhs)	Qty. in MTs	Value (Rs. In lakhs)
1	Andhra Pradesh	757.6	271.61	573.5	194.38	451.45	170.82

2	Assam	15.49	7.67	117.05	59.94	0	0
3	Chhattisgarh	13864.34	4841.93	23117.09	4373.18	2928.2	1222.1
4	Gujarat	555.99	278.27	43.415	14.27	45.015	12.526
5	Jharkhand JASCOLAMPF	0	0	0	0	0	0
6	Jharkhand JHAMFCOFED	500.50	181.85	0	0	0	0
7	Karnataka	77.77	87.81	42.897	78.26	114.82	65.6
8	Kerala	10.21	45.58	26.28	77.37	17.71	59.39
9	Madhya Pradesh	3530.26	1278.76	83.75	20.16	0	0
10	Maharashtra	48.22	22.73	0	0	0	0
11	Manipur	0	0	0	0	0	0
12	Mizoram	1346.62	228.23	74.55	9.87	300.97	102.51
13	Nagaland	13.65	7.047	49.74	32.94	60.94	33.04
14	Odisha	5946.76	2155.94	27347.69	7567.01	0	0
15	Rajasthan	0.35	0.79	1.04	11.38	1.07	2.41
16	Tamil Nadu	0					
17	Tripura	14.14	14.9	0	0	0	0
18	Uttar Pradesh	0	0	0	0	0	0
19	West Bengal	62.88	18.931	0	0	0	0
Grand Total		26744.78	9423.12	51477.00	12438.77	3920.2	1668.4

PROPOSAL FOR UPGRADATION OF CHHARRA AIRFIELD

***100. SHRI JYOTIRMAY SINGH MAHATO:**

Will the Minister of **CIVIL AVIATION** be pleased to state:

- (a) whether the State Government of West Bengal has submitted any proposal for upgrading the World War II-era Chharra Airfield in Purulia district into a commercial airport and if so, the details thereof;
- (b) if not, whether the absence of such a proposal has delayed further action in this regard;
- (c) whether any feasibility study, technical assessment or Detailed Project Report (DPR) has been carried out for the said airfield and if so, the details thereof;
- (d) whether lack of requisite inputs or approvals from the State Government has adversely affected its progress and if so, the details thereof;
- (e) whether the Airports Authority of India (AAI) is involved in the planning process and its role is presently constrained due to decisions pending from the State Government and if so, the details thereof; and
- (f) whether any proposal has been received from the State Government of West Bengal in this regard, if so, the current status thereof?

THE MINISTER OF CIVIL AVIATION (SHRI KINJARAPU RAMMOHAN NAIDU):

(a) to (f): On the request of the State Government of West Bengal, Airports Authority of India (AAI) carried out a Pre-feasibility study in 2023 for development and upgradation of existing airfield at Chharra and submitted the report to the State

Government. No proposal for the development of this airstrip has so far been received from the Government of West Bengal.

(ii) Unstarred Question Nos. 921, 923 to 1012, 1014 to 1046, 1048 to 1065, 1067 to 1089 and 1091 to 1150

कार्बन बाजार की प्रभावशीलता

921. श्री मनीष जायसवाल:

डॉ. मन्ना लाल रावत:

श्री दामोदर अग्रवाल:

श्रीमती शोभनाबेन महेन्द्रसिंह बारैया:

श्री प्रवीण पटेल:

क्या विद्युत मंत्री यह बताने की कृपा करेंगे कि:

- (क) उत्सर्जन में कमी और जलवायु शमन प्रयासों को सुगम बनाने के लिए शुरू किए गए भारतीय कार्बन बाजार (आईसीएम) के ढांचे की प्रमुख विशेषताएं क्या हैं;
- (ख) कार्बन रजिस्ट्री, ट्रेडिंग तंत्र और क्षेत्र-वार कवरेज जैसे संस्थागत प्रबन्धों को स्थापित करने में हुई प्रगति का राज्य-वार ब्यौरा क्या है;
- (ग) कार्बन बाजार में भागीदारी के माध्यम से और राष्ट्रीय जलवायु लक्ष्यों को प्राप्त करने की दिशा में उद्योगों और अन्य हितधारकों के लिए परिकल्पित भूमिका क्या है;
- (घ) क्या सरकार ने उत्सर्जन में कमी लाने और स्वच्छ प्रौद्योगिकियों में निवेश की सुविधा प्रदान करने में कार्बन बाजार की प्रभावशीलता का आकलन करने के लिए कोई तंत्र स्थापित किया है; और
- (ङ) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

विद्युत मंत्रालय में राज्य मंत्री; तथा नवीन और नवीकरणीय ऊर्जा मंत्रालय में राज्य मंत्री (श्री श्रीपाद येसो नाईक):

(क): कार्बन क्रेडिट ट्रेडिंग स्कीम (सीसीटीएस) के अंतर्गत भारतीय कार्बन बाजार (आईसीएम) दो तंत्रों के माध्यम से संचालित होता है अर्थात् अनुपालन तंत्र और ऑफसेट तंत्र। अनुपालन तंत्र के अंतर्गत, बाध्य संस्थाओं के रूप में अधिसूचित उत्सर्जन-गहन उद्योगों को निर्धारित ग्रीनहाउस गैस उत्सर्जन सघनता

लक्ष्यों को पूरा करना होता है और जो संस्थाएं अपने लक्ष्यों से अधिक उपलब्धि प्राप्त करती हैं, वे कार्बन क्रेडिट प्रमाणपत्र जारी किए जाने के लिए पात्र होती हैं। ऑफसेट तंत्र के अंतर्गत, गैर-बाध्य संस्थाएं कार्बन क्रेडिट प्रमाणपत्र जारी किए जाने के उद्देश्य से अनुमोदित शमन गतिविधियों को स्वेच्छा से पंजीकृत कर सकती हैं।

(ख): भारतीय कार्बन बाज़ार (आईसीएम) के संचालन हेतु आवश्यक संस्थागत ढाँचा पहले से ही मौजूद है। ग्रिड कंट्रोलर ऑफ़ इंडिया लिमिटेड रजिस्ट्री के रूप में कार्य कर रहा है, जबकि केंद्रीय विद्युत नियामक आयोग आईसीएम के अंतर्गत होने वाली व्यापारिक गतिविधियों के लिए नियामक के रूप में कार्य करता है।

आईसीएम के अनुपालन तंत्र के अंतर्गत, केंद्र सरकार ने सात ऊर्जा-गहन क्षेत्रों एल्युमिनियम, सीमेंट, क्लोर-एल्कली, लुगदी और कागज, पेट्रोकेमिकल्स, पेट्रोलियम रिफाइनरी तथा वस्त्र के लिए ग्रीनहाउस गैस उत्सर्जन सघनता (जीईआई) में कमी के लक्ष्य अधिसूचित किए हैं। ये लक्ष्य कुल 490 बाध्यकारी संस्थाओं को कवर करते हैं, जिनका राज्य-वार विस्तृत ब्यौरा संलग्न **विवरण-I** में दिया गया है।

ऑफसेट तंत्र के अंतर्गत, ऊर्जा दक्षता ब्यूरो द्वारा नौ अलग-अलग पद्धतियां (सूची **विवरण-II** में संलग्न है) विकसित की गई हैं।

इसके अतिरिक्त, मजबूत, पारदर्शी और विश्वसनीय मापन, रिपोर्टिंग एवं उत्सर्जन में कमी के सत्यापन (एमआरवी) को सुनिश्चित करने हेतु कार्बन सत्यापन एजेंसियों के सत्यापन की प्रक्रियाओं को अंतिम रूप दिया गया है।

(ग): ऊपर भाग (क) के उत्तर में उल्लेख किए अनुसार, उद्योगों एवं अन्य हितधारकों द्वारा दक्षता में सुधार, कम-कार्बन प्रौद्योगिकियों को अपनाने तथा अधिसूचित उत्सर्जन-सघनता लक्ष्यों को पूरा करते हुए

भारतीय कार्बन बाज़ार (आईसीएम) के अंतर्गत उत्सर्जन में कमी लाने की प्रक्रिया हेतु विचार किया गया है।

(घ) और (ङ): भारतीय कार्बन बाज़ार के लिए राष्ट्रीय संचालन समिति द्वारा भारतीय कार्बन बाज़ार की प्रभावशीलता का आकलन करने हेतु एक सुव्यवस्थित निगरानी, रिपोर्टिंग और सत्यापन (एमआरवी) फ्रेमवर्क तथा उत्सर्जन सघनता लक्ष्यों की आवधिक समीक्षा पहले से ही परिकल्पित की जा चुकी है।

विवरण-I

490 बाध्यकारी संस्थाओं का राज्य-वार ब्यौरा

राज्य	बाध्यकारी संस्थाओं की कुल संख्या
आंध्र प्रदेश	30
असम	8
बिहार	4
छत्तीसगढ़	11
दादरा एवं नगर	17
गुजरात	71
हरियाणा	9
हिमाचल प्रदेश	14
जम्मू एवं कश्मीर	1
झारखंड	7
कर्नाटक	22
केरल	3
मध्य प्रदेश	29
महाराष्ट्र	29
मेघालय	8
ओड़िशा	18
पुदुचेरी	2
पंजाब	26
राजस्थान	64
तमिलनाडु	41

तेलंगाना	21
उत्तर प्रदेश	34
उत्तराखंड	6
पश्चिम बंगाल	15
कुल	490

विवरण-II

ऑफसेट तंत्र के अंतर्गत, ऊर्जा दक्षता ब्यूरो द्वारा विकसित की गई नौ पद्धतियां

- i. बीएम ईएन 01.001: नवीकरणीय स्रोतों से ग्रिड कनेक्टेड विद्युत उत्पादन
- ii. बीएम ईएन 01.002: जल के विद्युत अपघटन (इलेक्ट्रोलिसिस) द्वारा हाइड्रोजन उत्पादन
- iii. बीएम आईएन 02.001: औद्योगिक प्रतिष्ठानों के लिए ऊर्जा दक्षता एवं ईंधन परिवर्तन पाय
- iv. बीएम आईएन 02.002: बायोगैस से प्राप्त मीथेन का उपयोग कर हाइड्रोजन उत्पादन
- v. बीएम डब्ल्यूए 03.001: लैंडफिल से मीथेन की पुनर्प्राप्ति
- vi. बीएम डब्ल्यूए 03.002: लैंडफिल गैस का फ्लेरिंग अथवा उपयोग
- vii. बीएम एजी 04.002: घरेलू स्तर एवं छोटे कृषि फार्मों में पशुधन एवं गोबर प्रबंधन से मीथेन की पुनर्प्राप्ति
- viii. बीएम एफआर 05.001: क्षतिग्रस्त मैंग्रोव आवासों में वनीकरण एवं पुनर्वनीकरण
- ix. बीएम एफआर 05.002: वेटलैंड को छोड़कर अन्य भूमियों में वनीकरण एवं पुनर्वनीकरण

एफआरए सेल की स्थापना

923. श्री राजकुमार रोट:

क्या **जनजातीय कार्य** मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या जून 2025 में केंद्र सरकार द्वारा की गई पहल के तहत विभिन्न राज्यों/संघ राज्यक्षेत्रों में 324 जिला-स्तरीय वन अधिकार अधिनियम (एफआरए) सेल और 17 राज्य-स्तरीय एफआरए सेल को मंजूरी दी गई है;
- (ख) यदि हाँ, तो इसके उद्देश्य क्या हैं और राज्य-वार सभी सेल की सूची का ब्यौरा क्या है;
- (ग) क्या उक्त सेल के उद्देश्य के अनुरूप एफआरए दावों के निपटान में तेजी आई है और यदि हाँ, तो राज्य-वार एफआरए के तहत अनुमोदित, लंबित और खारिज किए गए दावों के आंकड़ों का ब्यौरा क्या है; और
- (घ) पिछले पांच वर्षों के दौरान एफआरए के तहत प्राप्त नए आवेदनों की संख्या और उक्त अवधि के दौरान निपटाए गए दावों की संख्या का राज्य, वर्ष और जिला-वार ब्यौरा क्या है और विशेष रूप से राजस्थान, मध्य प्रदेश, गुजरात और महाराष्ट्र के संबंध में ब्यौरा क्या है?

जनजातीय कार्य मंत्रालय में राज्य मंत्री (श्री दुर्गा दास उइके):

(क) से (ग): केंद्र सरकार ने संस्थागत तंत्र और डेटाबेस को सुदृढ़ करके अनुसूचित जनजाति और अन्य परंपरागत वन निवासी (वन अधिकारों की मान्यता) अधिनियम, 2006 के व्यापक कार्यान्वयन में राज्य सरकारों की सहायता करने के उद्देश्यों में से एक के साथ 'धरती आबा जनजातीय ग्राम उत्कर्ष अभियान' (डीए-जेजीयूए) शुरू किया। इस मिशन के तहत एक प्रमुख पहल उन राज्यों और संघ राज्य क्षेत्रों में राज्य एवं जिला/उप-मंडल स्तरों पर एफआरए सेलों की स्थापना है जहां वन अधिकार अधिनियम, 2006 (एफआरए) क्रियान्वित (लागू) किया जा रहा है। राज्य स्तरीय एफआरए सेल में तीन नियोजित जनशक्ति (हायर्ड मैनपावर) अर्थात् कार्यक्रम समन्वयक (एफआरए), आईटी/डेटा/कार्यक्रम विशेषज्ञ और एमआईएस सहायक (एफआरए) हैं और जिला/उप-विभागीय स्तरीय एफआरए सेल में दो नियोजित जनशक्ति (हायर्ड मैनपावर) अर्थात् समन्वयक (एफआरए) और एमआईएस/एफआरए सहयोगी (एसोसिएट) हैं।

एफआरए सेल का उद्देश्य अधिकारों की मान्यता की प्रक्रिया को पूरा करने, अभिलेखों के डिजिटलीकरण, आईएफआर और सीएफआर लाभार्थियों के लिए योजनाओं को तैयार करने में सहायता करना है ताकि वे सरकारी योजनाओं का लाभ उठा सकें, वन गांवों को राजस्व गांवों के साथ अभिसरण करने में सहायता करना और सभी हितधारकों के बीच जागरूकता पैदा करना है ताकि एफआरए का प्रभावी कार्यान्वयन सुनिश्चित किया जा सके।

जून 2025 में 18 राज्य सरकारों और 1 संघ राज्य क्षेत्र प्रशासन से प्राप्त प्रस्तावों के आधार पर, जनजातीय कार्य मंत्रालय ने 324 जिला स्तरीय एफआरए सेलों (प्रकोष्ठों), 90 उप-मंडल स्तरीय एफआरए सेलों (प्रकोष्ठों) और 17 राज्य स्तरीय एफआरए सेलों को स्वीकृति दी। एफआरए सेलों की राज्य-वार अनुमोदित संख्या संलग्न **विवरण** में दी गई है। इसके अतिरिक्त, वित्तीय अनुमोदन के साथ राज्य/संघ राज्य क्षेत्र-वार ब्यौरा, इस मंत्रालय की वेबसाइट – प्रभाग में (इन डिवीजन) → डीए जेजीयूए → पीएसी कार्यवृत्त → वर्ष और राज्य पर उपलब्ध हैं। इसका लिंक-

https://tribal.nic.in/display_PAC_DAJAGUAMinuts.aspx है। इसके अलावा, जैसा कि राज्य सरकार और संघ राज्य क्षेत्र प्रशासनों द्वारा सूचित किया गया है, जहां एफआरए सेल स्थापित किए गए हैं, संवेदनशीलता और एफआरए रिकॉर्ड के डिजिटलीकरण की प्रक्रिया के माध्यम से हितधारकों के बीच जागरूकता में तेजी लाई गई है।

(घ): 'अनुसूचित जनजाति और अन्य परंपरागत वन निवासी (वन अधिकारों की मान्यता) अधिनियम, 2006' के प्रावधानों और उसके तहत बनाए गए नियमों के अनुसार, राज्य सरकारें अधिनियम के विभिन्न प्रावधानों के कार्यान्वयन के लिए जिम्मेदार हैं और इन्हें 20 राज्यों एवं 1 संघ राज्य क्षेत्र में क्रियान्वित (लागू) किया जा रहा है। जनजातीय कार्य मंत्रालय (एमओटीए), राज्यों/ संघ राज्य क्षेत्रों द्वारा प्रस्तुत मासिक प्रगति रिपोर्ट की निगरानी करता है। राज्यों/ संघ राज्य क्षेत्रों द्वारा प्रदान की गई जानकारी के अनुसार, पिछले पांच वर्षों के दौरान, अर्थात् 01.01.2021 से 01.01.2026 तक कुल 9,32,834 दावे

दायर किए गए हैं और कुल 6,82,263 दावों का निपटारा किया गया है। पिछले पांच वर्षों के दौरान दायर किए गए दावों, वितरित किए गए स्वामित्व अधिकार पत्रों (शीर्षकों) और अस्वीकृत दावों के ब्यौरे के साथ निपटान किए गए दावों का वर्ष-वार ब्यौरा नीचे दिया गया है:

रिपोर्टिंग अवधि	दायर किए गए दावों की संख्या	वितरित स्वामित्व अधिकार पत्रों (शीर्षकों) की संख्या	अस्वीकृत दावों की संख्या	निपटान किए गए दावों की संख्या
01.01.2021 से 01.01.2022	37786	79466	-94464	-14998
01.01.2022 से 01.01.2023	175876	183804	70210	254014
01.01.2023 से 01.01.2024	103286	88126	26477	114603
01.01.2024 से 01.01.2025	492647	146153	98083	244236
01.01.2025 से 01.01.2026	123239	48253	36155	84408
कुल	932834	545802	136461	682263

इसके अलावा, पिछले पांच वर्षों के दौरान राज्य-वार/संघ राज्य क्षेत्र-वार प्राप्त दावों (व्यक्तिगत और सामुदायिक) की संख्या, स्वीकृत दावों की संख्या (वितरित स्वामित्व अधिकार पत्र (शीर्षक)) का ब्यौरा इस मंत्रालय की वेबसाइट - एफआरए-एमपीआर- <https://tribal.nic.in/FRA.aspx> पर उपलब्ध है।

विवरण

जून 2025 तक डीए जेजीयूए के तहत अनुमोदित वन अधिकार अधिनियम सेलों (प्रकोष्ठों) का ब्यौरा:

क्र.सं.	राज्य और संघ राज्य क्षेत्र	अनुमोदित एफआरए सेलों की स्थिति		
		राज्य स्तर पर अनुमोदित	जिला स्तर पर अनुमोदित	उप-मंडल स्तर पर अनुमोदित
1	आंध्र प्रदेश	1	15	0
2	असम	1	25	0

3	बिहार	1	9	0
4	छत्तीसगढ़	1	30	0
5	गुजरात	1	14	0
6	हिमाचल प्रदेश	1	12	0
7	जम्मू और कश्मीर	1	20	0
8	झारखंड	1	24	0
9	कर्नाटक	1	18	0
10	केरल	1	12	0
11	मध्य प्रदेश	1	55	0
12	महाराष्ट्र	0	26	0
13	ओडिशा	0	0	58
14	राजस्थान	1	18	0
15	तमिलनाडु	1	0	32
16	तेलंगाना	1	29	0
17	त्रिपुरा	1	8	0
18	उत्तर प्रदेश	1	1	0
19	उत्तराखंड	1	8	0
कुल		17	324	90

MSMEs IN WARANGAL

924. DR. KADIYAM KAVYA:

Will the Minister of **MICRO, SMALL AND MEDIUM ENTERPRISES** be pleased to state:

- (a) whether the Government proposes to promote Micro, Small and Medium Enterprises (MSME) and industrial development in Warangal district, including through cluster development, export facilitation and improved access to institutional credit and if so, the details thereof;

- (b) whether any projects/initiatives have been sanctioned or supported for Warangal under MSME Cluster Development Programme (MSE-CDP), Districts as Export Hubs and other industrial infrastructure initiatives during the last three years;
- (c) if so, the details thereof including funds sanctioned/released, expected employment and implementation status; and
- (d) the steps being taken to improve market linkages and reduce logistics costs for MSMEs in Warangal through integration with PM Gati Shakti National Master Plan, logistics parks, testing facilities and export promotion support?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (c): Ministry of Micro, Small and Medium Enterprises, Government of India proposes schemes to promote Micro, Small and Medium Enterprises (MSME) in the country including Warangal District through cluster development, export facilitation and improved access to institutional credit. The details of initiatives and sanctioned project are as follows:

- i. Three Infrastructure Development (ID) projects have been approved under Micro and Small Enterprises-Cluster Development Programme (MSE-CDP) since inception of scheme in Warangal Rural & Warangal District in Telangana with total project cost Rs. 3620.64 Lakh and Gol grant Rs. 2580.84 Lakh out of which one project has been completed.

- ii. One Technology Centre (TC) in Warangal District of Telangana has been approved in scheme for “Establishment of New Technology Centres/ Extension Centres” of this Ministry and is under implementation.
- iii. The Ministry of Micro, Small and Medium Enterprises has established 02 Export Facilitation Centers (EFCs) in Central Institute of Tool Design (CITD), Hyderabad and MSME-Development and Facilitation Office, Hyderabad providing requisite mentoring and hand-holding support to MSMEs in exporting their products and services including Warangal District in Telangana.
- iv. Ministry of MSME, Government of India has undertaken several initiatives and measures to improve financial support to Micro, Small and Medium Enterprises (MSMEs), including those in Warangal district through:
 - Credit Guarantee Scheme (CGS) for Micro and Small Enterprises (MSEs) through Credit Guarantee Fund Trust for Micro and Small Enterprises (CGTMSE) to provide credit guarantee for loans extended to MSEs. The ceiling for guarantee coverage under the scheme is Rs 10 crore.
 - Self-Reliant India (SRI) Fund has been set up to infuse Rs. 50,000 Crore as equity funding in Micro Small and Medium Enterprises (MSMEs) with a provision of Rs. 10,000 Crore from the Government of India and Rs. 40,000 Crore through Private Equity/Venture Capital Funds.

(d): The PM GatiShakti National Master Plan (PMGS-NMP) is a transformative digital platform designed to provide integrated, multimodal connectivity infrastructure across India including Warangal District in Telangana. It synchronizes 7 key engines—Railways, Roads, Ports, Waterways, Airports, Mass Transport, and Logistics—utilizing GIS data for planning, reducing logistics costs, and enhancing economic growth.

MSMEs IN SAMBHAL

925. SHRI ZIA UR REHMAN:

Will the Minister of **MICRO, SMALL AND MEDIUM ENTERPRISES** be pleased to state:

- (a) whether the Government is aware that small traders, exporters and Micro, Small and Medium Enterprises (MSMEs) across the country are facing difficulties due to rising costs, lack of credit, delayed payments and limited market access particularly in Sambhal district, Uttar Pradesh; and
- (b) if so, the measures taken or proposed to promote growth of MSMEs, boost exports, improve ease of doing business, strengthen domestic trade, improve access to finance and ensure timely payments?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) and (b): The Ministry of Micro, Small and Medium Enterprises (MSME) has taken a number of initiatives for creating an enabling environment for MSMEs, including traders. To address the challenges faced by the MSMEs across the country, including the Sambhal District, Uttar Pradesh, the following steps have been taken:

- i. Launch of Udyam Registration Portal for MSMEs on 01.07.2020.
- ii. Launch of Udyam Assist Platform, on 11.01.2023, for bringing Informal Micro Enterprises (IMEs) in the formal ambit.
- iii. Inclusion of Retail and Wholesale traders as MSMEs w.e.f. 02.07.2021 for Priority Sector Lending.
- iv. Non-tax benefits extended for 3 years in case of an upward change in status of MSMEs.
- v. Launch of an online Portal “Champions” in June, 2020 to cover many aspects of e-governance including redressing grievances and handholding of MSMEs.
- vi. Launch of SAMADHAAN Portal for filing of grievances and monitoring of outstanding dues to the Micro and Small Enterprises from the buyers of goods and services.

Further, the Government has also taken a number of steps to ensure timely and adequate finance for MSMEs which are given below:

- Collateral free loan up to a limit of Rs. 10 crore to Micro and Small Enterprises under Credit Guarantee Scheme (CGS) (w.e.f. 01.04.2025).

- Rs. 50,000 crore equity infusion through Self Reliant India (SRI) Fund for providing growth capital to the deserving and eligible units of MSME sector.
- Further, under Prime Minister's Employment Generation Programme, credit linked subsidy for setting up new micro-enterprise in non-farm sector is provided. Margin Money subsidy ranging from 15% to 35% of project cost, for projects up to Rs. 50 Lakh in Manufacturing sector and Rs. 20 Lakh in the Service sector, is provided. For beneficiaries belonging to Special categories, including women, the margin money subsidy is 35% in rural areas and 25% in urban areas.

To promote exports including from MSME sector, the Government has approved the Export Promotion Mission (EPM) as a comprehensive framework to strengthen the overall export ecosystem. Under EPM, support shall be provided through NIRYAT PROTSAHAN, which focuses on trade finance facilitation for MSME exporters, and NIRYAT DISHA, which shall provide non-financial support including export-quality and compliance assistance, market-access interventions, logistics facilitation, and export ecosystem-building measures.

International Cooperation Scheme of the Ministry of MSME provides support to MSMEs to export their products and facilitates participation of MSMEs in international exhibitions/fairs/buyer-seller meets held abroad and organizes international conferences/seminars/workshops in India.

As additional policy measures for promotion and development of MSME, the following announcements have been made in Budget 2026 to help MSMEs:

i. Equity Support:

- A dedicated Rs. 10,000 crore SME Growth Fund.
- Top up of Self-Reliant India Fund with Rs. 2,000 crore.

ii. Liquidity Support through TReDS.

iii. Government to facilitate Professional Institutions to develop 'Corporate Mitras' especially in Tier-II and Tier-III towns, to help MSMEs meet compliance requirements at affordable costs.

उत्तर प्रदेश में आवास और शहरी विकास योजनाओं की स्थिति

926. श्री सनातन पांडेय:

क्या आवासन और शहरी कार्य मंत्री यह बताने की कृपा करेंगे कि:

(क) उत्तर प्रदेश में मंत्रालय की विभिन्न योजनाओं के तहत पिछले पांच वर्षों में से प्रत्येक वर्ष और चालू वर्ष के दौरान अब तक स्वीकृत, जारी और उपयोग की गई निधियों का कस्बा/नगर-वार ब्यौरा क्या है; और

(ख) उत्तर प्रदेश में कस्बा/नगर-वार निर्मित/निर्मित किए जाने वाले घरों की संख्या का ब्यौरा क्या है?

आवासन और शहरी कार्य मंत्रालय में राज्य मंत्री (श्री तोखन साहू):

(क) और (ख): संविधान की सातवीं और बारहवीं अनुसूचियों के साथ-साथ अनुच्छेद 243ब के उपबंधों के अनुसार शहरी विकास से संबंधित मामले राज्यों/शहरी स्थानीय निकायों (यूएलबी) के दायरे में आते हैं। हालाँकि, आवासन और शहरी कार्य मंत्रालय (एमओएचयूए) अपने विभिन्न प्रमुख मिशनों/कार्यक्रमों

अर्थात् अटल नवीकरण और शहरी परिवर्तन मिशन 2.0 (अमृत 2.0), स्वच्छ भारत मिशन - शहरी 2.0 (एसबीएम-यू 2.0), स्मार्ट सिटी मिशन (एससीएम), प्रधानमंत्री आवास योजना - शहरी 2.0 (पीएमएवाई-यू 2.0), दीनदयाल अंत्योदय योजना - राष्ट्रीय शहरी आजीविका मिशन (डीएवाई-एनयूएलएम), पीएम पथ विक्रेता आत्मनिर्भर निधि (पीएम स्वनिधि), शहरी परिवहन (यूटी) आदि के माध्यम से राज्यों/संघ राज्य क्षेत्रों (यूटी) को उनके शहरी विकास एजेंडे में कार्यक्रम संबंधी सहायता प्रदान करता है।

इन मिशनों/योजनाओं के माध्यम से, केंद्र सरकार राज्य की योजनाओं को अनुमोदित करती है और राज्यों को केंद्रीय सहायता (सीए) प्रदान करती है। परियोजनाओं का चयन, डिज़ाइन, अनुमोदन और कार्यान्वयन राज्यों/ संघ राज्य क्षेत्रों और शहरों द्वारा किया जाता है। राज्य सरकारें शहरों/जिलों को निधियाँ जारी करती हैं।

अमृत: यह मिशन वर्ष 2015 में देश भर के चयनित 500 शहरों (विलय किए गए 15 शहरों सहित 485 शहर) और कस्बों में शुरू किया गया था। इस मिशन का मुख्य उद्देश्य शहरी क्षेत्रों में जल आपूर्ति, सीवरेज और अपशिष्ट प्रबंधन आदि जैसे क्षेत्रों में इन्फ्रास्ट्रक्चर का विकास करना है। अमृत 2.0 को वर्ष 2021 में सभी शहरी स्थानीय निकायों/शहरों में शुरू किया गया था ताकि शहरों को 'आत्मनिर्भर' और 'जल सुरक्षित' बनाया जा सके। 500 अमृत शहरों में सीवरेज और सेप्टेज प्रबंधन की सार्वभौमिक कवरेज प्रदान करना अमृत 2.0 के प्रमुख उद्देश्यों में से एक है। इस मिशन के तहत, राज्यों/संघ राज्य क्षेत्रों को परियोजनाओं के चयन, मूल्यांकन, प्रस्ताव और कार्यान्वित करने का अधिकार दिया गया है।

अमृत योजना के तहत, उत्तर प्रदेश राज्य ने 11,827.39 करोड़ रुपये की लागत वाली 669 परियोजनाएं शुरू की हैं और अमृत 2.0 के तहत, 26,758.53 करोड़ रुपये की कुल परियोजना लागत (संचालन एवं रखरखाव (ओएंडएम) लागत सहित) वाली 651 परियोजनाओं को अनुमोदन दिया जा चुका है। अमृत और अमृत 2.0 के तहत केन्द्रीय निधि का हिस्सा राज्यों/ संघ राज्य क्षेत्रों को आवंटित/जारी/स्वीकृत किया जाता है, न कि नगर/शहर-वारा।

अमृत के तहत, परियोजनाओं के लिए 4,922.46 करोड़ रुपये की प्रतिबद्ध केंद्रीय सहायता (सीए) में से 4,880.70 करोड़ रुपये जारी किए जा चुके हैं, जिसके लिए 4,421.75 करोड़ रुपये के उपयोग प्रमाण पत्र (यूसी) प्राप्त हुए हैं। पिछले पांच वर्षों के दौरान अमृत परियोजनाओं के लिए राज्य को जारी की गई निधि और प्राप्त उपयोग प्रमाण पत्र नीचे दिए गए हैं:

(करोड़ रुपये में)

	2020-21	2021-22	2022-23	2023-24	2024-25
जारी केंद्रीय सहायता	964.37	1418.72	566.88	460.21	-
प्राप्त उपयोग प्रमाण पत्र	964.37	1418.72	566.88	1.26	-

अमृत 2.0 के तहत, 8,161 करोड़ रुपये की प्रतिबद्ध केंद्रीय सहायता (सीए) के मुकाबले परियोजनाओं के लिए 1,896.68 करोड़ रुपये की राशि जारी/स्वीकृत की गई है और 1,296.67 करोड़ रुपये के उपयोग प्रमाण पत्र प्राप्त किए जा चुके हैं। अमृत 2.0 परियोजनाओं के लिए राज्य को जारी/स्वीकृत कुल निधि और प्राप्त किए जा चुके उपयोग प्रमाण पत्र की जानकारी निम्नलिखित है:

(करोड़ रुपये में)

	2021-22	2022-23	2023-24	2024-25	2025-26 (20.01.2026 तक)
जारी/स्वीकृत केंद्रीय सहायता	-	521.41	156.66	618.60	600
प्राप्त किए गए उपयोग प्रमाण पत्र	-	521.41	156.66	618.60	-

एसबीएम-यू: भारत सरकार ने देश में उत्पन्न होने वाले सभी नगरपालिका ठोस अपशिष्ट (एमएसडब्ल्यू) के वैज्ञानिक प्रसंस्करण के उद्देश्य से 2 अक्टूबर, 2014 को एसबीएम-यू परियोजना शुरू की। इस प्रगति

को आगे बढ़ाने के लिए, एसबीएम-यू 2.0 परियोजना 1 अक्टूबर, 2021 को पांच वर्षों की अवधि, 1 अक्टूबर, 2026 तक के लिए शुरू की गई है। इसका उद्देश्य 100% स्रोत पृथक्करण, घर-घर कचरा संग्रहण और अपशिष्ट के सभी भागों के वैज्ञानिक प्रबंधन, जिसमें वैज्ञानिक लैंडफिल में सुरक्षित निपटान भी शामिल है, के माध्यम से सभी शहरों को कचरा मुक्त बनाना है। एसबीएम-यू के तहत निधियां राज्यों/संघ राज्य क्षेत्रों को संपूर्ण मिशन अवधि के लिए आवंटित की जाती है, न कि वार्षिक आधार पर। उत्तर प्रदेश राज्य को एसबीएम-यू (2014-21) और एसबीएम-यू 2.0 (2021-26) के तहत क्रमशः 1,740.98 करोड़ रुपये और 4,073.80 करोड़ रुपये आवंटित/स्वीकृत किए जा चुके हैं। उत्तर प्रदेश राज्य को जारी/उपयोग की गई निधि का ब्यौरा नीचे दिया गया है:

(करोड़ रुपये में)

राज्य/संघ राज्य क्षेत्र	एसबीएम-यू और एसबीएम-यू 2.0 के तहत जारी/उपयोग की गई निधि					
	2020-21	2021-22	2022-23	2023-24	2024-25	2025-26
उत्तर प्रदेश	485.13	43.99	13.88	293.07	111.14	16.58

एससीएम: इस मिशन के तहत उत्तर प्रदेश राज्य में आगरा, अलीगढ़, बरेली, झांसी, कानपुर, लखनऊ, मुरादाबाद, प्रयागराज, सहारनपुर और वाराणसी सहित दस शहरों का चयन किया गया है। राज्यों/संघ राज्य क्षेत्रों द्वारा दी गई जानकारी के अनुसार, 21,161 करोड़ रुपये की लागत वाली कुल 893 परियोजनाओं में से 20,949 करोड़ रुपये की लागत वाली 888 परियोजनाएं (कुल परियोजनाओं का 99%) पूरी की जा चुकी हैं। 15 जनवरी 2026 तक, उत्तर प्रदेश के 10 स्मार्ट शहरों के लिए 4900 करोड़ रुपये जारी किए जा चुके हैं, जिनमें से 4889 करोड़ रुपये (99%) का उपयोग किया जा चुका है। नगर/शहर-वार निधि का ब्यौरा नीचे दिया गया है:

(करोड़ रुपये में)

क्र.सं.	राज्य/शहर का नाम	भारत सरकार द्वारा दी गई निधि की स्थिति		कुल परियोजनाएँ		पूर्ण हो चुकी परियोजनाएँ	
		दावा की गई भारत सरकार की निधियाँ	उपयोग की गई भारत सरकार की निधियाँ	परियोजनाओं की संख्या	परियोजनाओं की लागत	परियोजनाओं की संख्या	परियोजनाओं की लागत
1	आगरा	490	490	62	2,369	62	2,369
2	अलीगढ़	490	488	52	1,830	51	1,730
3	बरेली	490	485	88	1,476	88	1,476
4	झांसी	490	490	78	1,868	78	1,868
5	कानपुर	490	489	91	3,060	91	3,060
6	लखनऊ	490	490	103	2,126	102	2,115
7	मुरादाबाद	490	490	41	1,503	41	1,503
8	प्रयागराज	490	489	146	2,295	145	2,250
9	सहारनपुर	490	487	115	1,292	113	1,235
10	वाराणसी	490	490	117	3,342	117	3,342
	कुल	4,900	4,889	893	21,161	888	20,949

डीएवाई-एनयूएलएम: डीएवाई-एनयूएलएम के तहत पिछले 5 वर्षों में जारी और उपयोग की गई केंद्रीय निधि का विवरण नीचे दिया गया है:

(करोड़ रुपये में)

वर्ष	जारी की गई निधि	उपयोग की गई निधि
2020-21	65.34	65.34
2021-22	62.65	62.65
2022-23	0.00	0.00
2023-24	33.98	33.98

2024-25 (30.09.2024 तक)	8.75	8.75
कुल	170.72	170.72

दीनदयाल जन आजीविका योजना – शहरी [डीजेवाई(एस)] (पायलट प्रोजेक्ट) के अंतर्गत जारी और उपयोग की गई केंद्रीय निधि

(करोड़ रुपये में)

वर्ष	जारी की गई निधि	उपयोग की गई निधि
2024-25 (01.10.2025-31.03.2025)	7.25	0.00
2025-26 (01.04.2025-31.12.2025)	6.00	0.00
कुल	13.25	0.00

पीएम स्वनिधि: "पीएम स्वनिधि एक केंद्रीय क्षेत्र योजना है। ऋण राशि बैंकों द्वारा सीधे लाभार्थियों के खातों में संवितरित की जाती है। हालांकि, योजना के स्वनिधि से समृद्धि घटक के तहत, पीएम स्वनिधि लाभार्थियों की सामाजिक-आर्थिक प्रोफाइलिंग के लिए शहरी स्थानीय निकायों (यूएलबी) को निधियाँ जारी की गई हैं। पीएफएमएस पोर्टल पर उपलब्ध जानकारी के अनुसार, पीएम स्वनिधि योजना के तहत उत्तर प्रदेश के 736 शहरी स्थानीय निकायों (यूएलबी) के लिए आवंटित/जारी और उपयोग की गई निधियाँ क्रमशः 40.48 करोड़ रुपये और 30.27 करोड़ रुपये हैं।

शहरी परिवहन: उत्तर प्रदेश में कानपुर और आगरा मेट्रो रेल परियोजनाओं के लिए स्वीकृत, जारी और उपयोग की गई निधियों का विवरण नीचे दिया गया है-

(करोड़ रुपये में)

क्र.सं.	परियोजना	वित्तीय वर्ष	स्वीकृत निधि	जारी की गई निधि	जारी किए गए उपयोग प्रमाणपत्र
1	कानपुर	2020-21	1,136.00	1,136.00	1,136.00

	मेट्रो परियोजना	2021-22	2,012.00	2,012.00	2,012.00
		2022-23	1,156.75	1,156.75	1,156.75
		2023-24	1,472.50	1,472.50	1,472.50
		2024-25	262.25	262.25	262.25
		2025-26	628.09	57.00	57.00
		कुल	6,667.59	6,096.50	6,096.50
2	आगरा मेट्रो परियोजना	2020-21	216.00	216.00	216.00
		2021-22	1,122.00	1,122.00	1,122.00
		2022-23	868.93	868.93	868.93
		2023-24	1,044.75	1,044.75	1,044.75
		2024-25	387.00	387.00	387.00
		2025-26	681.62	45.00	45.00
		कुल	4320.30	3,683.68	3,683.68

पीएम- ई-बस सेवा: आवासन और शहरी कार्य मंत्रालय द्वारा 16 अगस्त 2023 को पीएम- ई-बस सेवा शुरू की गई जिसका उद्देश्य सार्वजनिक-निजी भागीदारी (पीपीपी) मॉडल के तहत 10,000 इलेक्ट्रिक बसें चलाकर करके शहरी क्षेत्रों में सिटी बस संचालन को बढ़ावा देना है। अब तक इस योजना के तहत 10,000 बसों में से मंत्रालय द्वारा 18 राज्यों और 5 संघ राज्य क्षेत्रों को 9,642 बसों हेतु स्वीकृत दी जा चुकी हैं। उत्तर प्रदेश राज्य ने अभी तक इस योजना में भाग नहीं लिया है।

पीएमएवाई-यू: पीएमएवाई-यू और पीएमएवाई-यू 2.0 के अंतर्गत उत्तर प्रदेश राज्य में भौतिक प्रगति के साथ-साथ पिछले पांच वर्षों और चालू वर्ष के दौरान स्वीकृत, जारी, अब तक उपयोग की गई केंद्रीय सहायता का नगर/शहर वार ब्यौरा संलग्न **विवरण** में दिया गया है।

विवरण

पीएमएवाई-यू : पीएमएवाई-यू और पीएमएवाई-यू 2.0 के तहत भौतिक प्रगति सहित उत्तर प्रदेश राज्य में स्वीकृत, जारी, अब तक उपयोग की गई केंद्रीय सहायता के नगर/शहर वार ब्यौरे के साथ-साथ पिछले पाँच वर्षों और चालू वर्ष के दौरान उपयोग की गई निधियों का ब्यौरा

क्र.सं	शहर का नाम	वित्तीय प्रगति (करोड़ रुपये में)									आवासों की भौतिक प्रगति (संख्या)		
		शुरुआत से अब तक केंद्रीय सहायता			वर्ष वार उपयोग की गई केंद्रीय सहायता						स्वीकृत	निर्माणाधीन	पूर्ण हो चुके निर्माण कार्य
		अनुमोदित	जारी	उपयोग की गई	2020-21	2021-22	2022-23	2023-24	2024-25	2025-26			
1	अचल गंज	5.43	3.94	2.93	-	-	-	2.40	0.52	0.002	363	197	197
2	अछल्दा	11.22	7.91	5.62	1.14	2.07	(0.01)	0.51	0.14	-	748	375	374
3	अछनेरा	17.17	14.54	13.55	3.06	3.98	0.54	2.08	(0.04)	-	1,124	882	873
4	अदारी	11.10	9.90	8.98	2.51	0.41	(0.14)	0.82	-	-	740	594	593
5	अफ़ज़लगढ़	15.92	13.20	12.22	3.02	3.91	0.91	0.36	(0.02)	-	1,060	801	757
6	अग्रवाल मंडी	4.38	4.07	3.87	1.15	1.10	-	0.43	0.14	-	292	262	249
7	अधवानपुर	35.01	32.28	28.56	3.94	6.67	0.44	11.53	5.84	-	2,329	2,089	2,062
8	आगरा	651.64	622.41	607.04	142.50	154.76	47.56	39.16	1.33	-	38,089	35,321	35,129
9	अहरौरा	70.98	63.70	63.70	16.93	6.16	5.14	7.30	6.36	-	4,732	4,587	4,428
10	ऐलम	25.46	23.50	22.35	5.89	3.48	1.30	4.63	0.46	-	1,694	1,503	1,468
11	एट	6.54	4.39	2.94	-	-	1.64	0.73	0.57	-	436	197	197

12	अझुवा	20.26	17.23	15.21	3.00	2.58	0.67	(1.46)	0.02	-	1,350	1,018	1,011
13	अकबरपुर (अंबेडकर नगर)	107.73	101.81	99.51	10.09	0.63	20.09	26.48	1.30	-	7,141	6,671	6,580
14	अकबरपुर (कानपुर देहात)	50.59	43.95	41.00	12.94	15.32	0.37	0.96	0.48	-	3,360	2,697	2,662
15	अलीगंज	23.78	22.39	21.85	3.97	9.61	0.20	(0.40)	(0.07)	-	1,585	1,494	1,469
16	अलीगढ़ विकास प्राधिकरण	2.34	2.34	1.77	0.02	0.31	-	0.52	0.36	0.52	156	156	156
17	अलीगढ़,	198.25	171.67	157.81	42.29	40.12	15.68	(5.46)	1.24	-	11,671	9,167	9,043
18	अल्लाहगंज	9.23	7.96	7.07	1.12	1.59	(0.01)	1.34	-	-	615	474	474
19	अल्लापुर	31.54	23.17	22.15	2.36	-	3.63	6.43	-	-	2,102	1,491	1,463
20	अमनपुर	11.19	9.77	9.12	1.35	2.57	0.57	(0.09)	(0.09)	-	745	605	605
21	अंबेहटा	14.72	14.05	13.49	3.42	0.68	0.11	3.97	0.22	-	977	907	901
22	अमेठी (अमेठी)	12.98	12.61	12.45	4.99	3.07	1.11	(1.12)	-	-	860	830	801
23	अमेठी (लखनऊ)	37.29	37.12	37.12	6.18	7.03	3.37	6.58	-	-	2,469	2,468	2,442
24	अमिला	27.75	14.83	7.80	2.02	1.32	0.07	1.78	0.01	-	1,849	517	517
25	अमीनगर सराय	10.57	8.23	6.68	1.70	1.45	-	0.68	0.05	-	704	453	439
26	अमरौधा	17.99	17.51	17.25	5.42	6.62	0.97	1.24	0.04	-	1,199	1,148	1,139
27	अमरोहा	131.54	90.78	73.85	11.72	22.71	1.15	(17.45)	11.29	-	8,657	4,876	4,789

28	आनंदनगर	46.65	35.12	31.17	1.20	1.89	7.66	10.31	7.74	-	3,108	2,340	2,257
29	अनपरा	9.99	7.02	4.97	-	-	-	4.18	0.77	-	666	346	339
30	अंतू	16.17	12.56	12.16	2.33	1.96	1.27	0.26	0.64	-	1,077	840	825
31	अनूपशहर	30.84	29.79	29.26	3.60	3.88	0.02	10.60	1.89	-	2,054	1,971	1,931
32	आंवला	42.00	31.28	29.22	4.74	3.90	3.60	6.08	6.58	-	2,801	1,998	1,973
33	अशरफपुर किछौछा	47.76	46.80	46.80	6.04	7.61	1.28	22.18	0.13	-	3,184	3,173	3,077
34	असोदर	23.82	20.47	16.01	-	-	-	7.94	8.00	-	1,588	1,305	1,279
35	अटारा	49.82	45.69	44.57	7.79	14.67	1.08	-	6.28	-	3,324	3,029	2,959
36	अतासु	32.94	28.99	26.18	5.16	10.76	0.04	3.58	0.32	-	2,196	1,787	1,767
37	अतरौली	44.12	36.59	33.12	9.82	6.67	5.64	(3.16)	0.92	-	2,936	2,225	2,109
38	अतरौलिया	10.61	10.11	9.81	3.81	2.26	0.63	0.91	0.02	-	707	654	652
39	औरैया	32.81	30.69	29.70	6.03	9.90	0.29	(0.35)	-	-	2,140	1,901	1,873
40	औरंगाबाद	102.76	101.98	101.63	21.57	19.03	10.28	13.10	1.84	-	5,605	5,585	5,486
41	औरास	20.36	20.33	20.30	3.74	-	3.40	3.43	0.10	-	1,357	1,357	1,355
42	अवागढ़	8.76	8.53	8.17	2.35	0.51	-	0.10	0.03	-	584	556	540
43	अयोध्या विकास प्राधिकरण	5.76	5.35	4.18	1.06	1.28	-	-	1.21	0.63	385	385	385
44	अयोध्या	186.40	164.00	160.53	35.08	28.47	18.25	26.27	9.48	-	12,191	10,635	10,338
45	आजमगढ़	39.86	36.81	35.35	11.75	9.85	3.99	1.22	0.73	-	2,561	2,280	2,227
46	अजमतगढ़	23.32	22.34	22.17	7.17	2.59	2.00	2.92	0.24	-	1,548	1,457	1,435

47	बांसी	50.79	44.01	41.98	11.32	7.59	8.19	2.95	2.57	-	3,378	2,868	2,797
48	बाबरपुर अजीतमल	41.56	39.18	37.69	10.36	14.14	0.45	2.20	0.49	-	2,769	2,512	2,477
49	बबेरू	29.48	29.04	28.45	2.88	5.98	1.11	5.55	7.26	-	1,965	1,950	1,916
50	बबराला	17.77	15.33	13.71	1.78	0.96	1.84	6.12	1.40	-	1,184	915	915
51	बाबूगढ़	2.60	2.52	2.44	0.53	0.95	0.24	(0.24)	-	-	156	148	147
52	बछरांव	16.59	14.75	14.29	2.92	3.46	-	(0.67)	0.94	-	1,106	943	933
53	बछरावां	14.88	12.41	11.72	2.36	3.91	0.02	1.10	0.11	-	993	790	774
54	बधानी चाफा	29.86	26.24	23.40	-	-	11.89	7.90	3.54	-	1,991	1,650	1,591
55	बदलापुर	62.74	57.24	54.52	9.72	8.89	12.58	14.74	1.10	-	4,153	3,693	3,563
56	बाघनगर उर्फ बखीरा	68.92	63.05	59.82	-	-	16.36	43.25	0.01	-	4,595	4,355	4,153
57	बागपत	44.53	39.29	39.29	9.69	8.22	0.75	14.03	0.74	-	2,934	2,672	2,537
58	बाह	17.04	16.46	16.24	4.89	3.26	0.12	4.23	(0.05)	0.004	1,137	1,091	1,069
59	बहादुरगंज	27.73	23.76	21.65	7.97	0.92	-	2.72	0.35	-	1,847	1,466	1,426
60	बहेरी	10.68	7.33	5.77	0.15	1.31	0.12	(0.10)	0.31	-	707	391	368
61	बहजोई	31.31	26.10	22.18	1.93	2.29	1.71	12.36	1.07	-	2,086	1,545	1,531
62	बहराइच	91.15	78.98	76.93	20.29	24.83	9.93	(1.43)	1.79	0.23	6,013	5,162	4,846
63	बहसूमा	8.14	4.13	1.41	0.14	-	0.31	(0.38)	-	-	530	88	85
64	बहुवा	11.19	9.10	8.30	1.15	2.78	-	(1.32)	0.02	-	746	518	509
65	बैरिया	46.76	41.28	41.28	10.27	15.71	7.03	(1.36)	1.17	-	3,115	2,915	2,613
66	बैतालपुर	19.23	5.36	3.83	-	-	-	3.30	0.52	-	1,282	274	267

67	बाजना	8.19	7.26	6.55	1.88	1.00	0.16	1.25	0.61	-	542	447	440
68	बकेवर	12.53	12.30	12.04	2.59	1.97	0.04	3.76	0.22	-	835	808	804
69	बख्शी का तालाब	61.68	58.84	57.52	11.40	8.63	5.36	10.86	3.56	-	3,998	3,773	3,703
70	बलदेव	4.80	3.86	3.26	0.70	0.65	-	0.61	0.29	-	319	226	212
71	बलिया	53.03	49.45	49.45	13.18	12.81	2.51	1.82	0.05	-	3,471	3,226	3,103
72	बलरामपुर	35.84	29.67	29.67	6.61	7.86	5.17	3.86	0.06	-	2,380	2,124	1,848
73	बनत	21.64	20.26	20.26	6.37	3.03	1.91	1.68	0.72	0.002	1,444	1,358	1,349
74	बांदा	140.48	122.98	112.45	12.23	22.49	6.80	22.76	29.56	-	9,293	7,773	7,551
75	बांदा (शाहजहांपुर)	35.63	32.54	30.23	-	-	15.80	9.87	4.46	-	2,375	2,142	2,064
76	बांगरमऊ	46.74	43.86	42.99	9.01	4.60	3.55	8.48	8.98	-	3,115	2,911	2,888
77	बनकटी	54.81	50.30	47.44	16.67	4.55	2.02	9.12	3.19	-	3,653	3,177	3,151
78	बांकी	36.31	32.74	31.01	6.06	4.10	2.12	8.93	1.91	0.34	2,305	2,167	2,106
79	बांसडीह	39.22	35.94	33.46	6.09	9.21	1.01	2.22	0.69	-	2,614	2,304	2,260
80	बांसगांव	37.90	36.40	35.90	3.03	6.47	2.81	5.26	7.10	-	2,525	2,517	2,496
81	बंथरा	31.40	23.21	17.98	0.09	0.05	4.39	10.51	2.83	-	2,101	1,232	1,209
82	बड़ागाँव	7.55	6.68	6.09	1.70	1.92	0.21	0.64	0.10	-	500	411	399
83	बरौली	10.85	7.42	5.64	-	-	-	4.78	0.85	-	723	399	389

क्र.सं	शहर का नाम	वित्तीय प्रगति (करोड़ रुपये में)									आवासों की भौतिक प्रगति (संख्या)		
		शुरुआत से अब तक केंद्रीय सहायता			वर्ष वार उपयोग की गई केंद्रीय सहायता						स्वीकृत	निर्माणाधीन	शुरुआत से अब तक केंद्रीय सहायता
		अनुमोदित	जारी	उपयोग की गई	2020-21	2021-22	2022-23	2023-24	2024-25	2025-26			
84	बड़ौत	44.40	39.01	35.50	9.52	5.81	0.64	7.45	3.33	-	2,923	2,490	2,361
85	बरेली विकास प्राधिकरण	3.81	3.35	2.16	-	0.92	-	1.24	-	-	254	254	254
86	बरेली,	367.66	296.34	244.25	37.37	32.16	48.58	37.03	31.67	6.30	23,060	16,321	15,480
87	बड़हलगंज	47.00	38.61	33.86	2.52	5.73	1.38	7.89	3.56	-	3,130	2,325	2,283
88	बढ़नी बाजार	11.56	10.21	9.29	1.97	1.37	2.76	(1.43)	0.23	-	771	648	616
89	बरियारपुर	21.34	20.39	19.83	4.69	6.82	0.05	2.52	0.82	-	1,423	1,349	1,319
90	बरखेड़ा	22.97	22.59	22.27	4.26	5.64	2.42	3.71	0.03	-	1,531	1,490	1,489
91	बरनाहल	2.69	1.69	1.03	-	-	-	0.42	0.61	-	179	70	69
92	बरसाना	12.91	11.20	9.92	0.26	0.30	3.13	2.82	1.07	-	860	691	662
93	बरुआ सागर	28.06	24.91	24.29	8.40	10.62	0.09	0.14	0.73	-	1,870	1,642	1,604
94	बरवार	47.14	46.85	46.85	3.08	3.77	7.52	12.35	1.57	-	3,143	3,132	3,097
95	बस्ती	93.43	90.37	88.77	26.82	13.96	15.18	0.19	1.41	-	6,072	5,949	5,751
96	बेहट	8.99	8.01	7.24	1.04	0.92	0.78	(0.03)	0.73	-	594	484	483

97	बेला प्रतापगढ़	28.30	16.86	14.92	3.61	2.85	2.02	(4.91)	0.02	-	1,872	993	987
98	बेलहर कला	32.49	29.13	26.55	-	-	15.88	6.97	3.62	0.003	2,167	1,902	1,796
99	बेलहारा	50.46	50.07	50.00	11.86	5.91	3.29	12.96	1.73	-	3,363	3,359	3,299
100	बेलसर	4.89	4.08	3.42	-	-	-	1.44	1.97	-	326	241	235
101	बेल्थरा रोड	11.82	10.17	9.60	2.62	2.60	0.07	(0.55)	0.05	-	789	635	606
102	बेनीगंज	24.05	23.99	23.99	7.24	3.56	3.61	2.77	0.04	0.001	1,604	1,604	1,593
103	बेसवान	13.05	11.48	10.92	3.29	1.93	0.06	(3.95)	0.02	-	870	746	718
104	बेवर	11.59	10.47	9.60	1.84	2.28	1.92	1.30	0.19	-	771	672	652
105	भबनन बाज़ार	23.84	22.40	22.40	9.56	6.86	0.21	(0.36)	(0.07)	-	1,589	1,498	1,409
106	भदरसा	26.87	18.54	12.86	1.33	3.98	(0.24)	1.31	0.19	-	1,790	873	859
107	भदोही	175.85	164.92	158.08	42.52	36.40	10.48	18.63	0.72	-	11,703	10,566	10,498
108	भगवंत नगर	18.02	15.11	13.19	2.55	0.95	0.97	1.32	(0.02)	-	1,201	877	877
109	भलुअनी	20.51	9.23	1.50	-	-	-	1.49	-	-	1,367	121	117
110	भानपुर कस्बा	16.66	13.35	11.20	-	-	2.62	6.72	1.82	-	1,111	765	757
111	भारतभारी	25.74	18.00	15.25	-	-	7.64	4.89	2.68	-	1,716	1,043	1,025
112	भारतगंज	39.10	37.60	36.55	11.39	6.95	6.83	2.54	0.53	-	2,606	2,460	2,441
113	भरगैन	18.36	18.02	17.60	4.29	4.29	0.64	2.60	0.40	-	1,223	1,212	1,181
114	भरथना	25.37	24.46	24.46	4.22	6.11	0.17	9.78	-	-	1,685	1,582	1,548
115	भरवारी	86.54	70.36	62.63	13.35	15.20	10.69	12.92	7.01	-	5,770	4,256	4,187
116	भटनी बाजार	10.60	8.97	7.97	1.94	1.82	0.21	1.62	-	-	705	527	512

117	भाटपर रानी	11.39	10.17	9.43	1.72	2.41	0.04	0.71	-	-	759	635	620
118	भवन बहादुर नगर	18.91	17.26	16.30	3.79	3.40	-	3.37	0.33	-	1,260	1,108	1,068
119	भिनगा	78.08	75.25	72.07	19.15	18.96	3.35	17.51	2.33	-	5,205	4,960	4,822
120	भीरा	36.70	30.85	23.04	-	-	-	11.47	11.48	-	2,447	1,884	1,826
121	भोगांव	16.95	16.35	15.95	6.82	6.36	0.56	(1.78)	(0.07)	-	1,129	1,074	1,044
122	भोजपुर धरमपुर	22.18	20.52	19.27	2.47	2.00	1.85	2.64	2.17	-	1,478	1,340	1,322
123	भोकरहेड़ी	41.46	40.58	40.01	8.92	8.35	4.48	9.92	0.67	-	2,764	2,688	2,656
124	बिधूना	25.05	18.05	13.23	3.21	7.61	(1.07)	(2.35)	(0.22)	-	1,668	894	884
125	बीघापुर	10.17	6.91	4.76	1.34	1.87	0.10	(0.34)	(0.03)	-	677	315	315
126	बिजनौर	84.69	63.88	63.88	14.00	14.49	3.24	6.25	0.02	-	5,473	4,227	3,871
127	बीकापुर	39.63	37.38	35.67	8.01	14.11	2.46	1.34	1.37	-	2,641	2,464	2,383
128	बिलारी	44.38	35.65	31.62	7.75	6.66	0.55	0.74	0.27	-	2,951	2,136	2,112
129	बिलरियागंज	21.12	18.09	16.39	2.27	3.22	0.47	2.53	3.07	-	1,408	1,160	1,124
130	बिलासपुर (रामपुर)	43.07	37.12	32.41	5.61	4.89	3.32	6.92	4.50	-	2,859	2,327	2,272
131	बिलासपुर (गौतम बुद्ध नगर)	7.53	7.26	7.11	1.90	0.97	0.53	(0.07)	(0.01)	-	508	479	476
132	बिलग्राम	33.97	29.44	29.44	6.12	3.05	4.67	8.98	0.45	-	2,266	1,974	1,952
133	बिल्हौर	15.47	13.84	12.73	4.22	3.17	0.39	(0.25)	(0.08)	-	1,015	838	838
134	बिलराम	14.65	11.87	11.12	2.26	1.48	(0.04)	0.93	(0.06)	-	977	752	750
135	बिलसांडा	24.10	15.20	14.73	4.54	5.62	1.19	1.99	0.12	-	1,607	985	980

136	बिल्सी	23.71	19.30	16.37	3.61	2.81	-	2.95	0.01	-	1,581	1,091	1,083
137	बिंदकी	18.06	15.91	14.99	2.71	0.03	0.16	3.80	3.71	-	1,201	1,031	1,009
138	बीसलपुर	75.48	73.51	72.06	3.23	22.62	2.16	6.71	0.07	-	5,020	4,804	4,801
139	बिसंडा बुजुर्ग	28.31	26.22	26.22	5.35	11.27	0.88	3.43	0.34	-	1,887	1,755	1,733
140	बिसौली	19.66	14.34	11.69	0.59	3.95	(0.62)	2.54	0.01	-	1,309	789	769
141	बिशारतगंज	17.56	17.26	17.20	1.08	2.26	0.81	3.89	0.35	-	1,171	1,157	1,136
142	बिस्कोहर	23.96	21.27	19.30	-	-	10.14	6.24	2.85	-	1,597	1,323	1,299
143	बिसवां	44.66	38.01	33.56	4.64	7.51	5.20	4.54	1.74	-	2,979	2,246	2,235
144	बिटूर	16.38	13.82	12.46	2.97	2.96	0.08	0.23	(0.19)	-	1,088	804	802
145	बूधनपुर	19.00	14.87	12.09	-	-	4.16	5.97	1.92	0.003	1,268	845	816
146	बृजमनगंज	33.66	26.22	20.25	-	-	3.78	9.43	6.97	-	2,244	1,597	1,566
147	बुढ़ाना	28.24	23.82	21.97	1.97	4.14	0.78	4.92	-	-	1,801	1,398	1,371
148	बुढ़ाना	26.64	25.93	25.63	4.44	6.93	1.38	(0.17)	0.37	-	1,776	1,725	1,677
149	बुगरासी	38.91	38.04	38.04	6.05	10.77	(0.04)	9.25	-	-	2,594	2,547	2,442
150	बुलंदशहर विकास प्राधिकरण	2.40	2.40	2.40	0.27	0.37	-	0.32	0.37	1.07	160	160	160
151	बुलंदशहर	118.26	106.41	101.67	20.50	25.41	3.92	19.06	4.91	-	7,522	6,462	6,338
152	कैम्पियरगंज	24.80	18.74	16.67	-	-	-	13.66	2.96	-	1,653	1,126	1,117
153	छावनी बोर्ड, आगरा	5.31	5.31	5.31	0.57	0.90	1.83	-	-	-	241	241	241
154	छावनी बोर्ड, इलाहाबाद	2.37	2.37	2.37	0.48	0.75	0.57	-	-	-	108	108	108

155	छावनी बोर्ड, अयोध्या	1.04	1.04	1.04	0.39	0.07	0.17	-	-	-	51	51	51
156	छावनी बोर्ड, बबीना	0.59	0.59	0.59	0.02	0.48	0.02	-	-	-	27	27	27
157	छावनी बोर्ड, बरेली	1.68	1.68	1.68	0.46	0.48	0.51	-	-	-	71	71	71
158	छावनी बोर्ड, फतेहगढ़	0.29	0.29	0.29	0.19	-	0.08	-	-	-	13	13	13
159	छावनी बोर्ड, झांसी	0.58	0.58	0.58	0.08	0.06	0.32	-	-	-	30	30	30
160	छावनी बोर्ड, कानपुर	9.11	9.11	9.11	2.40	1.69	2.27	-	-	-	414	414	414
161	छावनी बोर्ड, लखनऊ	44.44	44.44	44.44	21.52	3.77	3.73	-	-	-	2,072	2,072	2,072
162	छावनी बोर्ड, मथुरा	1.64	1.64	1.64	0.62	0.22	0.19	-	-	-	75	75	75
163	छावनी बोर्ड, मेरठ	8.32	8.32	8.32	3.31	0.80	1.81	-	-	-	375	375	375
164	छावनी बोर्ड, शाहजहांपुर	0.56	0.56	0.56	0.23	0.08	0.11	-	-	-	25	25	25
165	छावनी बोर्ड, वाराणसी	5.13	5.13	5.13	1.58	0.75	1.37	-	-	-	247	247	247
166	चैल	18.99	18.61	18.32	2.09	2.30	0.23	1.93	0.02	-	1,266	1,227	1,223
167	चकिया	24.51	23.53	22.79	7.12	2.60	3.25	(3.89)	0.37	-	1,634	1,553	1,551
168	चंदौली	38.49	36.05	34.55	11.45	5.06	1.11	(0.50)	0.49	-	2,474	2,303	2,229
169	चंडौस	13.75	7.99	4.11	-	-	-	3.40	0.71	-	917	279	278
170	चंदौसी	29.85	23.12	20.16	4.68	2.80	0.54	7.59	0.18	-	1,936	1,294	1,278
171	चांदपुर	79.18	58.85	50.60	11.17	10.48	0.38	2.39	0.15	-	5,273	3,416	3,188
172	चरखारी	30.61	28.23	26.53	2.84	7.86	3.61	1.95	1.11	-	2,040	1,823	1,755
173	चरथावल	25.33	24.06	24.03	5.76	5.99	2.24	(0.59)	0.69	-	1,688	1,608	1,593

174	चरवा	25.83	19.40	16.75	-	-	-	15.10	1.60	-	1,722	1,177	1,143
175	चौक	62.27	57.16	52.80	-	-	25.69	18.00	8.92	-	4,151	3,639	3,589
176	चौमुहां	20.75	20.66	20.49	1.48	3.83	3.89	5.80	0.91	-	1,383	1,382	1,375
177	छपरौली	19.57	17.45	16.71	2.82	3.55	-	7.24	0.13	-	1,304	1,166	1,109
178	छर्मा रफतपुर	32.06	28.19	25.35	5.80	4.94	0.17	(0.29)	(0.01)	-	2,138	1,723	1,707
179	छाता	12.57	11.42	10.59	3.00	3.10	(0.03)	(0.38)	0.94	-	841	733	695
180	छतारी	14.61	12.60	12.60	1.81	5.70	0.02	1.88	0.01	-	974	846	833
181	छिबरामऊ	35.38	25.70	24.08	5.65	8.22	1.50	(0.54)	0.90	-	2,361	1,657	1,626
182	छितौनी	20.70	15.69	12.16	-	-	-	6.06	6.06	-	1,380	993	859
183	छुटमलपुरा	4.55	4.04	3.67	-	-	-	2.29	1.36	0.01	305	267	264
184	चिलकाना सुल्तानपुर	15.38	14.74	13.79	2.49	1.68	0.63	(0.05)	1.99	-	1,023	948	947
185	चिरैयाकोट	17.84	17.29	16.95	6.98	0.27	2.56	3.09	0.35	-	1,189	1,132	1,128
186	चिरगांव	16.89	16.39	16.21	5.10	6.88	1.51	(0.54)	-	-	1,124	1,083	1,043
187	चितबारा गाँव	28.77	27.74	27.14	6.90	5.04	1.21	0.51	0.40	-	1,918	1,843	1,782
188	चित्रकूट धाम	65.59	56.94	53.61	11.05	18.75	0.31	6.14	4.68	-	4,365	3,710	3,590
189	चोपन	13.47	13.28	13.06	4.42	3.24	1.57	(0.57)	(0.04)	-	897	874	873
190	चुनार	80.05	77.96	76.70	16.19	16.41	3.15	8.89	2.20	-	5,331	5,261	5,057
191	चुर्क घुरमा	32.70	30.71	30.67	8.24	7.47	3.96	2.74	0.01	-	2,180	1,974	1,949
192	कर्नलगंज	21.22	19.27	17.89	2.52	3.08	1.47	0.61	0.67	-	1,414	1,205	1,195
193	ददियाल	15.73	10.38	6.96	-	-	-	5.88	1.06	-	1,049	483	472

194	दादरी	126.15	125.51	125.51	25.43	14.16	22.78	0.35	0.15	-	6,247	6,191	6,170
195	दहागवान	3.29	2.41	1.90	-	-	-	0.83	1.06	-	219	134	134
196	डालाबाजार	11.26	7.30	4.62	-	-	-	3.84	0.77	-	751	317	315
197	डलमऊ	17.97	16.94	16.33	2.09	5.80	0.05	0.12	0.17	-	1,198	1,097	1,075
198	दनकौर	5.00	4.82	4.73	0.51	0.76	0.43	(0.01)	(0.02)	-	303	285	281
199	दारा नगर कड़ाहाम	20.57	17.36	15.58	-	-	-	14.36	1.16	-	1,371	1,101	1,068
200	दरियाबाद	31.78	30.69	30.32	3.67	7.13	0.73	10.82	1.60	-	2,117	2,055	1,985
201	दसना	26.66	26.59	26.26	9.30	3.97	2.29	2.78	1.25	-	1,462	1,462	1,445
202	दातागंज	27.79	24.32	22.85	5.46	-	3.51	2.43	2.31	-	1,854	1,547	1,535
203	दौराला	8.34	7.91	7.64	0.62	1.59	0.19	(0.69)	-	-	548	532	505
204	दयालबाग	3.35	3.35	3.35	1.06	0.72	0.38	(0.24)	-	-	146	146	146
205	देवबंद	32.61	28.81	26.13	6.49	5.47	0.09	(3.75)	3.56	-	2,167	1,792	1,772
206	देवरानियन	28.62	21.51	21.26	2.06	7.36	0.04	2.47	0.41	-	1,908	1,425	1,405
207	देवरिया	74.27	66.73	65.38	18.06	15.75	3.84	(0.09)	0.24	-	4,855	4,310	4,177
208	डेरापुर	10.93	10.83	10.73	3.47	3.22	0.77	(0.34)	0.01	-	728	717	717

क्र.सं	शहर का नाम	वित्तीय प्रगति (करोड़ रुपये में)									आवासों की भौतिक प्रगति (संख्या)		
		शुरुआत से अब तक केंद्रीय सहायता			वर्ष वार उपयोग की गई केंद्रीय सहायता						स्वीकृत	निर्माणाधीन	शुरुआत से अब तक केंद्रीय सहायता
		अनुमोदित	जारी	उपयोग की गई	2020-21	2021-22	2022-23	2023-24	2024-25	2025-26			
209	डेरवा बाजार	16.87	6.99	0.80	-	-	-	0.40	0.40	0.003	1,126	68	66
210	देव	8.55	8.40	8.34	1.37	1.84	0.51	1.32	0.16	-	563	549	546
211	ढकिया	11.40	8.75	7.02	2.80	2.93	-	1.27	-	-	760	468	466
212	ढकवा	25.74	12.46	3.19	-	-	-	3.18	-	-	1,716	265	241
213	धामपुर	16.77	13.47	13.47	0.67	2.82	1.43	(3.55)	0.06	-	1,105	860	792
214	धनौरा	12.52	10.99	10.21	2.39	3.37	0.04	(2.00)	0.69	-	827	685	668
215	धानेपुर	3.58	3.04	2.61	-	-	-	1.10	1.49	-	239	183	180
216	धर्मसिंहवा	2.97	2.74	2.35	-	-	-	1.17	1.17	-	198	195	179
217	धौरा टांडा	23.98	21.87	20.40	1.47	2.24	4.76	5.64	1.82	-	1,599	1,397	1,368
218	धौरेहरा	62.04	58.88	56.78	3.71	3.34	11.16	22.72	4.30	-	4,137	3,823	3,785
219	डिबाई	53.53	51.36	50.67	9.65	9.30	(0.02)	13.82	2.83	-	3,567	3,463	3,293
220	दिबियापुर	5.51	5.29	5.08	1.65	0.78	0.01	0.59	0.30	-	365	339	324
221	दिलदारनगर फतेहपुर बाजार	4.61	3.49	2.98	1.38	-	0.31	(1.63)	(0.06)	-	306	203	197

222	दोघाट	25.06	24.00	22.98	5.70	5.23	(0.02)	6.53	0.14	-	1,670	1,618	1,545
223	दोहरीघाट	11.51	9.31	7.68	1.84	1.75	0.21	1.71	0.02	-	767	535	534
224	डुमरियागंज लोक सभा निर्वाचन क्षेत्र	38.52	37.24	36.17	10.48	2.53	9.40	4.92	3.65	-	2,568	2,469	2,432
225	दोस्तपुर	19.72	18.81	18.21	6.19	8.21	1.40	(3.19)	0.45	-	1,314	1,224	1,212
226	दुद्धी	17.14	13.73	11.93	-	-	-	5.89	5.99	0.01	1,144	948	885
227	दुधी	44.74	44.00	43.09	15.14	9.69	1.64	2.59	-	-	2,982	2,904	2,890
228	एका	53.23	51.73	50.89	13.81	12.53	0.78	11.87	5.04	-	3,548	3,457	3,384
229	एकदिल	37.02	30.98	26.59	2.61	4.67	-	10.10	0.63	-	2,468	1,847	1,800
230	एरिक	19.68	17.69	16.36	4.60	6.34	0.04	1.67	0.72	-	1,312	1,100	1,088
231	एटा	30.59	28.19	26.46	5.78	4.46	3.15	0.92	2.87	-	1,968	1,775	1,713
232	इटावा	69.97	64.18	64.18	14.23	5.39	4.67	21.51	0.73	0.63	4,216	3,716	3,568
233	एतमादपुर	50.25	49.39	49.03	8.46	10.66	6.56	5.75	0.76	-	3,170	3,073	3,071
234	फैजगंज	13.32	10.60	9.99	0.53	4.49	(0.49)	1.88	0.02	-	889	670	666
235	फराह	6.50	5.75	5.32	1.92	1.09	0.05	(0.16)	(0.02)	-	432	376	332
236	फरीदनगर	34.00	33.33	33.07	5.65	6.74	(0.47)	11.41	(0.14)	-	2,266	2,266	2,158
237	फरीदपुर	30.02	24.35	19.72	5.41	2.57	0.03	3.71	6.10	-	1,996	1,394	1,380
238	फरीदपुर (बरेली)	17.93	13.70	12.10	4.30	4.25	2.12	(1.20)	0.01	-	1,188	797	779
239	फरिहा	4.88	4.59	4.38	0.88	1.32	0.06	(0.64)	0.04	-	325	300	292
240	फर्रुखाबाद-सह-	98.99	90.56	85.11	12.13	19.92	7.08	26.40	3.80	-	6,560	5,728	5,583

	फतेहगढ़												
241	फतेहाबाद	19.54	18.91	18.48	6.14	1.74	1.46	5.62	0.37	-	1,268	1,206	1,198
242	फतेहगंज पश्चिमी	13.18	10.66	8.98	0.11	1.78	0.03	(0.80)	0.01	-	876	599	592
243	फतेहगंज पूर्वी	3.95	1.81	0.76	0.01	-	0.03	0.08	-	-	262	49	49
244	फतेहपुर चौरासी	11.65	11.06	10.71	1.27	4.64	0.05	(0.47)	(0.05)	-	775	712	711
245	फतेहपुर सीकरी	56.65	37.41	36.75	7.38	9.45	1.99	8.81	0.98	-	3,776	2,452	2,450
246	फतेहपुर	130.23	118.00	116.16	7.95	3.11	13.30	29.01	19.82	-	8,626	7,834	7,447
247	फतेहपुर (बारा बांकी)	34.53	31.01	29.05	5.61	9.26	9.86	(1.87)	0.77	-	2,299	1,955	1,909
248	फाजिल नगर	22.22	13.60	11.34	-	-	-	5.60	5.71	0.004	1,482	929	910
249	फिरोजाबाद शिकोहाबाद विकास प्राधिकरण	8.52	8.12	5.86	0.94	1.14	-	-	2.34	1.44	568	568	568
250	फिरोजाबाद,	651.62	574.76	536.70	86.75	69.42	115.61	55.41	11.67	-	43,050	35,983	34,601
251	गायघाट	12.24	9.98	8.41	-	-	4.76	2.39	1.23	-	816	595	565
252	गभाना	18.10	10.04	4.60	-	-	-	3.79	0.79	-	1,207	315	309
253	गैसारी	3.46	1.39	-	-	-	-	-	-	-	231	-	-
254	गजरौला	37.78	30.66	28.22	6.48	12.60	0.21	(6.03)	-	-	2,486	1,849	1,831
255	गणेशपुर	18.05	14.65	11.13	-	-	-	5.54	5.54	-	1,203	861	855
256	गंगाघाट	32.32	30.24	28.68	6.83	7.47	6.50	(5.82)	7.20	-	2,153	1,939	1,932
257	गंगापुर	17.19	15.69	14.29	0.49	1.35	2.35	4.09	(0.16)	-	1,130	958	958
258	गंगोह	27.72	26.42	25.63	3.99	2.30	1.42	(2.00)	(0.02)	-	1,838	1,716	1,685

259	गंज डुंडवारा	18.93	15.93	14.25	3.54	3.36	1.94	(4.46)	0.05	-	1,261	958	944
260	गंज मुरादाबाद	19.39	19.16	19.03	3.75	3.95	1.46	3.67	(0.01)	-	1,289	1,264	1,264
261	गरौठा	18.30	17.25	16.44	3.67	5.68	1.31	2.33	0.36	-	1,220	1,113	1,090
262	गढ़ी पुख्ता	8.74	8.65	8.65	1.76	2.39	0.01	(0.44)	0.32	-	583	578	570
263	गढ़मुक्तेश्वर	35.73	34.51	33.38	7.33	11.46	0.00	8.10	1.27	-	2,378	2,325	2,233
264	गरवारा	10.89	3.83	3.01	-	-	-	1.49	1.51	-	726	250	246
265	गौरा बरहज	92.10	87.27	81.95	18.77	26.50	3.27	12.85	1.73	-	6,136	5,756	5,607
266	गौराबादशाहपुर	21.93	16.73	13.80	-	-	6.91	6.19	0.65	-	1,462	938	917
267	गौरी बाजार	25.18	24.17	23.54	3.99	2.06	4.88	6.03	1.18	-	1,678	1,624	1,569
268	गौरीगंज	49.02	43.14	39.19	2.90	5.43	3.08	8.16	1.19	-	3,268	2,671	2,617
269	गवान	9.03	8.35	7.86	0.64	0.74	1.70	1.98	0.66	-	600	525	525
270	घघसराबाजार	32.66	20.06	11.56	-	-	-	4.82	6.69	-	2,177	794	778
271	घाटमपुर	6.50	5.53	4.80	1.44	0.64	0.03	0.05	(0.01)	-	430	325	325
272	गाजियाबाद विकास प्राधिकरण	52.45	37.41	32.96	2.79	6.27	-	9.17	8.37	6.36	3,500	3,500	3,308
273	गाजियाबाद	1028.44	969.13	904.17	174.33	149.43	87.39	23.98	30.67	9.41	53,702	50,437	46,214
274	गाजीपुर	29.98	25.59	25.59	14.23	1.04	1.91	1.00	0.28	-	1,930	1,548	1,410
275	घिरौर	12.18	11.40	10.84	3.46	2.36	0.56	(0.15)	-	-	812	729	722
276	घोरावल	19.76	16.86	14.57	3.45	3.01	1.25	2.05	0.02	-	1,319	993	991
277	घोसी	14.82	12.69	11.91	1.38	1.08	0.13	2.03	-	-	988	793	790

278	घोसिया बाजार	33.41	31.46	30.32	8.02	9.39	1.13	2.97	0.04	-	2,227	2,036	2,016
279	घुघुली	24.76	21.95	21.95	5.90	4.71	0.79	2.84	0.65	-	1,651	1,506	1,467
280	गोहांड	23.04	22.90	22.90	3.47	4.39	3.94	4.56	0.78	-	1,536	1,536	1,510
281	गोकुल	9.13	8.97	8.88	3.02	4.83	0.02	(0.45)	0.01	-	609	592	583
282	गोला बाजार	57.94	53.25	49.99	3.82	9.47	1.85	13.88	9.31	-	3,863	3,402	3,358
283	गोला गोकर्ण नाथ	55.44	43.97	38.15	5.55	7.33	5.01	6.79	3.51	-	3,693	2,612	2,589
284	गोंडा	34.62	33.61	31.34	7.27	8.00	3.66	(6.94)	2.77	1.68	2,207	2,198	2,183
285	गोपामऊ	20.34	19.02	18.21	2.81	6.31	0.77	2.67	(0.01)	-	1,352	1,207	1,205
286	गोपीगंज	49.50	48.12	47.29	15.72	15.31	2.64	3.14	0.53	-	3,298	3,171	3,146
287	गोरखपुर विकास प्राधिकरण	45.54	17.97	15.05	-	1.86	-	1.87	2.85	1.08	3,037	1,501	1,501
288	गोरखपुर	548.29	495.32	472.07	47.37	64.52	14.03	73.44	58.05	-	35,319	30,667	30,234
289	गोसाईगंज (अयोध्या)	6.73	6.28	6.02	1.12	1.04	0.99	0.61	0.26	-	447	424	408
290	गोसाईगंज (लखनऊ)	14.58	14.48	14.46	3.19	2.65	0.78	0.51	-	-	972	961	961
291	गोवर्धन	6.87	6.33	6.04	1.23	0.97	1.09	(0.07)	0.14	-	444	417	372
292	ग्रेटर नोएडा विकास प्राधिकरण	278.71	278.71	278.71	68.46	22.27	73.07	-	-	-	12,129	12,129	12,129
293	गुलावती	24.65	19.34	16.94	2.05	5.68	0.01	1.01	0.10	-	1,644	1,154	1,117
294	गुलरिया भिंडारा	2.73	2.48	2.32	(0.01)	-	0.04	0.70	0.61	-	181	154	153
295	गुलरिया	6.46	5.18	4.30	0.66	-	-	0.79	-	-	431	288	288

296	गुन्नौर	21.38	14.36	10.02	1.90	2.89	1.32	1.72	0.43	-	1,425	676	676
297	गुरसहायगंज	29.33	28.23	25.70	2.39	7.87	0.12	2.76	3.23	-	1,955	1,868	1,816
298	गुरसराय	30.38	23.33	18.46	4.03	4.86	0.04	1.28	(0.09)	-	2,023	1,230	1,227
299	ज्ञानपुर	27.56	27.41	27.26	6.54	11.18	0.03	1.79	0.19	-	1,828	1,828	1,809
300	हैदरगढ़	17.92	16.16	16.16	2.77	1.56	2.84	3.41	4.45	-	1,192	1,154	1,026
301	हैंसर बाजार धनघटा	7.67	5.05	3.19	-	-	-	1.38	1.80	-	511	230	226
302	हल्दौर	22.53	16.49	13.29	1.39	1.70	2.39	3.07	0.08	-	1,503	911	885
303	हमीरपुर	50.25	47.05	45.60	8.58	2.08	12.07	5.68	5.52	-	3,342	3,103	3,093
304	हंडिया	28.36	26.72	25.37	3.51	5.51	0.93	9.21	(0.53)	-	1,888	1,778	1,696
305	हापुड़	122.18	104.70	96.21	20.00	20.94	4.96	11.52	11.00	-	7,788	6,583	5,854
306	हापुड़-पिलखुवा विकास प्राधिकरण	10.08	9.06	7.75	(0.13)	2.04	-	2.41	1.50	1.93	672	672	672
307	हरदोई	12.30	9.37	9.36	2.11	1.88	1.97	1.67	0.08	-	725	534	526
308	हरदुआगंज	19.74	18.15	17.14	3.69	3.46	1.15	(5.60)	0.63	-	1,312	1,156	1,134
309	हरगांव	34.39	32.83	31.94	6.90	10.08	1.56	3.58	0.01	-	2,293	2,134	2,113
310	हरिहरपुर	49.22	48.83	48.82	10.25	8.42	3.04	9.41	0.50	-	3,280	3,280	3,224
311	हर्दा	23.05	13.96	7.89	1.57	1.67	1.75	2.28	0.59	-	1,537	543	521
312	हर्दिया	16.83	15.53	14.65	2.92	1.42	4.08	2.88	0.58	-	1,121	992	975
313	हसनपुर	26.95	22.08	20.63	5.71	3.89	0.80	(4.85)	1.16	-	1,785	1,377	1,346
314	हसायन	9.84	8.44	7.55	0.80	1.87	-	0.51	0.05	-	656	508	500

315	हस्तिनापुर	0.20	0.16	0.13	0.01	-	0.00	(2.10)	-	-	12	8	8
316	हठ	160.28	151.01	144.14	16.34	33.69	26.50	14.40	9.20	-	10,677	9,793	9,694
317	हाथग्राम	14.31	13.97	13.19	0.97	1.73	0.71	0.12	1.87	-	954	934	923
318	हाथरस	45.21	40.06	37.83	14.63	10.16	2.91	(9.11)	0.07	-	2,832	2,351	2,252
319	हीरागंज बाजार	41.92	13.13	4.50	-	-	-	2.23	2.25	-	2,795	373	366
320	हेतिमपुर	6.87	3.98	1.99	-	-	-	1.75	0.23	0.001	459	143	139
321	हैदराबाद	116.15	115.95	115.95	33.91	16.08	18.48	1.54	-	-	5,253	5,232	5,231
322	इग्लास	9.50	7.97	7.86	2.60	1.66	0.25	(2.42)	-	-	626	528	519
323	इकौना	14.61	12.87	11.47	2.22	1.87	(0.02)	4.66	0.03	-	974	804	774
324	इल्लिफ़ातगंज बाज़ार	18.41	17.26	17.26	1.43	2.04	1.54	1.54	(0.09)	-	1,227	1,106	1,102
325	इस्लामनगर	19.93	9.77	6.63	2.05	-	0.01	0.61	-	-	1,329	484	469
326	इटौंजा	19.87	14.77	14.77	2.67	1.95	1.63	1.48	-	-	1,324	983	980
327	इटवा	40.20	37.06	33.46	-	-	8.39	14.34	10.61	0.004	2,681	2,558	2,406
328	जगनेर	10.18	9.90	9.74	2.22	1.17	-	1.34	0.02	-	678	648	646
329	जहागीरगंज	22.65	15.92	13.08	-	-	-	11.84	1.18	-	1,510	914	885
330	जहानाबाद	20.23	20.22	20.13	3.07	3.90	1.45	3.55	0.09	-	1,348	1,348	1,346
331	जहानागंज	12.84	11.05	9.86	-	-	7.06	2.37	0.39	-	856	672	650
332	जहांगीराबाद	70.41	66.73	65.67	9.63	9.99	0.15	22.90	3.39	-	4,691	4,481	4,355
333	जहांगीरपुर	6.49	5.87	5.48	0.71	1.03	0.02	1.45	0.15	-	424	361	352
334	जैस	68.49	63.45	59.43	9.90	9.20	3.59	25.84	0.46	-	4,566	4,055	3,961

335	जैथरा	5.29	5.11	5.00	1.49	1.77	0.02	0.14	(0.01)	-	353	333	333
336	जलालाबाद (शाहजहांपुर)	6.19	5.70	5.40	1.47	1.15	(0.08)	1.88	0.08	-	415	368	361
337	जलालाबाद (बिजनौर)	6.32	5.53	5.01	0.39	0.58	0.11	(0.44)	(0.02)	-	419	331	331
338	जलालाबाद (शामली)	25.08	24.97	24.97	6.14	5.50	1.19	(0.47)	0.46	-	1,670	1,669	1,653
339	जलाली	25.88	25.12	24.28	6.19	3.95	0.81	2.70	0.93	-	1,723	1,669	1,643
340	जलालपुर	22.79	19.65	17.56	2.25	0.10	1.22	11.42	0.10	-	1,512	1,223	1,199
341	जालौन	70.39	51.51	37.48	3.55	6.56	6.62	6.90	5.12	-	4,681	2,662	2,625
342	जलेसर	29.81	22.60	19.42	2.58	0.80	0.08	5.59	3.39	-	1,986	1,371	1,303
343	जंगीपुर	23.43	21.41	20.80	7.36	0.94	0.67	(0.47)	-	-	1,557	1,400	1,330
344	जनसठ	19.88	19.53	19.35	2.73	4.82	0.96	1.52	0.34	-	1,326	1,305	1,275
345	जरवल	8.65	8.18	7.88	2.09	1.63	1.03	0.11	0.12	-	577	526	522
346	जसराना	12.75	12.56	12.48	3.14	2.49	1.65	(0.55)	0.13	-	849	840	761
347	जसवंतनगर	31.70	26.72	24.43	3.30	4.25	(0.12)	10.29	0.15	-	2,113	1,595	1,524
348	जटारी	29.94	26.43	24.06	7.54	4.72	7.02	(2.52)	1.96	-	1,989	1,653	1,591
349	जौनपुर	183.80	164.81	157.85	43.18	15.27	49.14	26.93	4.53	-	12,132	10,868	9,918
350	जवान सिकंदपुर	13.35	9.59	7.18	-	-	-	6.18	0.97	-	890	523	513
351	जेवर	13.09	11.25	10.08	1.20	0.68	1.54	(0.29)	0.17	-	824	631	608
352	झालू	22.29	21.71	21.71	1.18	2.03	6.94	3.61	(0.16)	-	1,486	1,427	1,403
353	झांसी विकास	11.34	9.04	5.57	1.07	-	-	-	1.51	2.99			

	प्राधिकरण										756	756	756
354	झांसी रेलवे बस्ती	0.04	0.04	0.04	-	-	-	-	-	-	4	4	4
355	झांसी,	251.62	214.40	192.96	43.06	30.47	32.47	12.64	10.43	8.22	15,673	12,222	11,562
356	झींझक	17.39	16.53	16.22	6.75	9.80	4.07	(8.68)	0.95	-	1,159	1,053	1,041
357	झिंझाना	18.81	18.45	18.34	4.75	3.45	1.69	0.34	0.38	-	1,254	1,247	1,200
358	झूसी	14.40	14.34	14.34	5.49	3.61	3.11	(0.66)	(0.06)	-	928	928	922
359	जीयनपुर	18.62	18.51	18.49	4.91	2.49	2.45	2.40	0.04	-	1,239	1,236	1,215
360	जोया	12.43	11.35	10.49	2.58	0.53	0.68	(0.58)	0.69	-	827	709	693
361	ज्योति खुरिया	4.87	4.68	4.68	0.97	0.74	1.81	(0.35)	0.01	-	325	305	303
362	कबराई	49.94	47.43	45.38	8.29	5.19	8.81	12.17	2.41	-	3,329	3,164	3,038
363	कचगांव	11.74	8.68	6.70	-	-	3.01	3.67	-	-	783	456	442
364	कछौना पटसेनी	20.85	20.77	20.77	3.17	3.15	3.81	4.50	0.03	-	1,389	1,388	1,378
365	कछला	23.84	22.36	21.79	6.84	5.12	0.22	4.25	0.04	-	1,589	1,451	1,445
366	कछवा	35.67	34.75	33.89	8.03	5.15	8.40	4.96	1.34	-	2,378	2,318	2,272
367	कदौरा	19.53	16.69	16.27	1.72	2.06	-	6.76	0.87	-	1,302	1,112	1,110
368	कादीपुर	14.04	12.62	11.43	4.28	4.52	1.31	(6.26)	-	-	934	803	789
369	कायमगंज	15.68	14.76	14.00	1.97	1.82	3.83	3.11	1.44	-	1,041	946	934
370	कैराना	71.72	52.94	46.50	6.74	11.79	6.24	(3.68)	1.48	-	4,781	3,143	3,037
371	कैशरगंज	10.59	8.78	7.53	-	-	-	3.10	4.40	-	706	515	513
372	काकोड	18.26	16.77	15.74	2.38	1.75	1.13	5.78	0.85	-	1,217	1,104	1,051

373	काकोरी	49.60	46.16	44.01	8.84	8.04	6.41	4.79	-	-	3,295	2,918	2,908
374	ककराला	19.37	13.89	12.04	1.61	-	1.15	3.11	(0.04)	-	1,291	808	799
375	कलौ	16.66	13.10	12.95	-	-	-	9.73	3.17	-	1,111	1,045	912
376	कालीनगर	27.49	26.84	26.27	3.65	5.64	3.72	5.52	1.18	-	1,833	1,771	1,757
377	कालपी	28.97	22.81	18.93	0.91	6.41	2.43	1.97	2.05	-	1,931	1,271	1,265
378	कमालगंज	6.91	5.43	4.68	1.07	0.02	0.62	1.54	0.07	-	459	323	321
379	कम्पिल	23.02	22.16	21.53	1.74	1.27	3.06	12.90	2.14	-	1,535	1,490	1,443
380	कंचौसी	18.00	9.75	8.74	-	-	-	7.12	1.59	-	1,200	590	586
381	कांधला	40.48	37.11	35.21	5.82	5.63	4.94	0.62	1.21	-	2,700	2,376	2,316
382	कन्नौज	65.14	54.54	48.59	9.16	9.53	1.33	3.20	7.27	-	3,927	2,978	2,932
383	कानपुर विकास प्राधिकरण	213.84	207.08	154.70	6.82	43.15	-	27.39	56.09	21.25			
											14,257	14,257	14,257
384	कानपुर	321.66	290.47	267.77	61.39	43.25	52.35	19.86	5.11	5.51	18,595	15,702	14,657
385	कांठ (मुरादाबाद)	23.00	16.44	12.39	2.63	0.78	1.55	4.59	-	-	1,530	820	816
386	कांठ (शाहजहांपुर)	22.66	21.59	20.36	3.37	1.91	3.16	6.07	3.00	0.003	1,512	1,469	1,434
387	कपिलवस्तु	36.82	32.96	28.03	-	-	9.33	8.84	9.76	-	2,455	2,102	2,045
388	कमानगंज बस्ती	17.79	11.39	6.24	-	-	-	3.10	3.12	0.001	1,187	497	491
389	कमानगंज	43.53	43.01	42.82	11.58	6.46	4.68	4.48	0.07	0.003	2,903	2,878	2,846
390	करारी	20.26	18.74	17.97	2.41	2.86	0.61	2.19	0.30	-	1,351	1,257	1,232
391	करहल	32.39	29.42	29.07	11.32	3.69	(0.14)	(3.43)	0.24	-	2,159	1,948	1,930

392	करिकन धाता	31.52	26.77	23.42	-	-	-	11.63	11.71	-	2,101	1,901	1,863
393	करनावल	4.29	2.26	0.87	(0.06)	-	0.01	(0.44)	-	-	271	46	45
394	कासगंज	30.14	20.81	20.81	8.34	2.29	6.26	(5.70)	0.09	-	1,992	1,516	1,483
395	कटघर लालगंज	13.19	11.94	11.15	1.60	3.03	0.74	0.27	0.08	-	879	744	737
396	कथेरा	24.90	24.66	24.66	4.37	1.15	5.41	3.58	1.01	-	1,660	1,641	1,635
397	कटरा बाजार	23.19	11.66	10.55	1.26	0.77	0.37	0.81	(0.19)	-	1,546	704	704
398	कटरा गुलाब सिंह	25.66	5.74	2.95	-	-	-	1.47	1.47	0.003	1,712	246	240
399	कटरा मेदनीगंज	11.35	7.60	6.85	0.80	0.39	0.55	(0.49)	0.23	0.002	758	468	467
400	कटरा	31.74	30.81	29.97	0.74	5.72	0.88	10.63	1.19	-	2,116	2,099	2,037
401	कौड़ियागंज	21.09	19.62	18.51	4.32	1.25	1.94	0.51	0.20	-	1,406	1,260	1,239
402	केमरी	25.96	21.44	20.22	4.96	6.29	1.22	2.06	0.35	-	1,731	1,377	1,308
403	केराकत	14.44	13.54	13.32	4.37	2.15	1.14	1.70	0.14	-	960	894	851
404	खड्डा	34.26	32.98	32.15	7.93	6.29	3.08	3.80	0.82	-	2,284	2,173	2,149
405	खागा	31.18	21.94	18.65	3.64	1.57	1.16	1.17	1.56	-	2,073	1,274	1,249
406	खैर	42.88	39.50	37.74	6.61	4.07	7.22	(5.92)	4.68	-	2,850	2,535	2,509
407	खैराबाद	39.32	36.80	35.20	0.44	0.72	6.55	6.40	2.41	-	2,618	2,347	2,335
408	खखरेरू	20.52	14.87	12.93	-	-	-	3.64	9.25	-	1,368	1,071	1,045
409	खलीलाबाद	95.55	90.21	88.30	25.99	12.34	24.78	1.69	5.37	-	6,328	5,965	5,801
410	खमरिया	65.30	63.58	62.37	8.62	0.76	22.54	12.84	0.57	-	4,353	4,215	4,155
411	खानपुर	26.38	25.79	25.45	4.44	0.92	2.18	12.93	1.02	-	1,758	1,753	1,703

412	खरेला	44.34	41.96	40.97	4.16	7.50	9.45	7.62	2.42	-	2,956	2,855	2,679
413	खरगूपुर	9.16	8.81	8.55	2.45	1.75	1.13	0.48	(0.04)	0.002	612	572	572
414	खरखोदा	5.30	4.87	4.53	0.29	1.32	0.27	(1.25)	0.05	-	352	325	317
415	खतौली	43.07	38.78	35.59	6.08	5.45	3.96	5.95	5.22	-	2,849	2,468	2,353
416	खेकडा	36.13	28.10	26.09	4.28	2.04	3.72	8.76	0.17	-	2,406	1,795	1,697
417	खेरागढ़	38.71	32.38	28.43	6.41	10.10	0.01	1.64	(0.06)	-	2,579	1,913	1,870
418	खेरी	43.46	43.16	42.86	5.43	7.67	0.55	9.21	(0.05)	-	2,868	2,838	2,832
419	खेतासराय	28.13	26.96	26.35	5.64	4.01	4.93	5.70	0.59	-	1,875	1,839	1,714
420	खिमसेपुर	13.56	6.17	2.61	-	-	-	1.09	1.51	-	904	179	179
421	खिवाई	27.31	20.54	16.03	0.08	2.79	3.93	3.82	2.61	-	1,820	1,101	1,069
422	खोरा	2.44	2.44	2.44	0.86	0.34	1.03	-	-	-	112	112	112
423	खुदागंज	30.90	29.83	28.84	8.01	4.97	2.69	6.84	1.15	-	2,060	2,050	1,976
424	खुर्जा	94.88	72.09	68.63	12.12	8.01	3.44	24.00	3.59	-	6,294	4,782	4,380
425	खुटार	29.20	26.73	25.12	6.08	5.33	1.10	7.67	0.62	-	1,945	1,737	1,680
426	किरावली	28.20	21.71	17.55	5.22	1.92	0.46	4.18	(0.02)	-	1,845	1,139	1,111
427	कीरतपुर	28.74	25.50	24.94	7.83	3.35	5.60	(0.97)	0.15	-	1,915	1,648	1,557
428	किशनी	18.30	16.90	15.59	3.04	4.10	0.01	0.53	-	-	1,220	1,068	1,036
429	किशुनपुर	12.18	11.92	11.85	0.52	0.76	0.13	1.44	0.16	-	812	800	770
430	किठौर	30.79	20.77	14.18	2.64	3.93	(0.03)	1.09	0.31	-	2,048	976	930
431	कोइरीपुर	18.81	18.14	17.95	5.07	3.77	3.55	2.17	0.58	-	1,254	1,203	1,185

432	कोहड़ौर	5.50	4.94	4.51	-	-	2.47	1.40	0.62	-	367	311	300
433	कोच	28.56	23.69	20.89	0.04	2.58	5.48	7.50	2.88	-	1,903	1,452	1,429
434	कोपागंज	24.56	22.35	20.80	1.39	2.65	5.03	4.51	0.35	-	1,637	1,412	1,404
435	कोरा जहानाबाद	32.25	30.10	29.26	4.12	3.10	(0.17)	8.07	5.56	-	2,150	2,004	1,980
436	कोराँव	15.88	14.08	12.74	1.92	1.91	2.39	(1.08)	0.11	-	1,043	866	845
437	कोसी कलां	11.66	9.01	7.22	0.70	0.81	1.19	(1.31)	0.14	-	766	494	474
438	कोट्रा	15.53	14.44	13.36	-	0.95	0.35	6.84	0.92	-	1,035	940	928
439	कुल पहाड़	25.43	20.70	19.56	4.26	3.92	1.57	1.22	0.87	-	1,695	1,378	1,307
440	कुमारगंज	13.54	11.34	9.78	-	-	-	8.10	1.63	0.01	904	669	662
441	कुंदा	27.29	21.70	20.62	5.59	4.95	0.83	1.17	1.04	-	1,819	1,406	1,387
442	कुंदरकी	28.23	23.75	21.22	4.89	1.00	3.08	1.91	3.47	-	1,881	1,483	1,435
443	कुंवरगांव	18.82	16.57	15.49	2.30	1.12	1.04	2.86	-	-	1,255	1,047	1,039
444	कुरओली	21.46	18.75	16.87	3.96	4.49	2.96	0.72	0.07	-	1,431	1,138	1,124
445	कुरारा	22.78	21.61	20.53	3.80	7.16	3.50	3.52	0.08	-	1,518	1,400	1,387
446	कुरसठ (हरदोई)	11.03	8.44	8.44	1.21	0.74	2.01	2.74	0.01	-	735	566	559
447	कुरसठ (उन्नाव)	8.29	8.04	7.91	1.60	3.26	2.68	(0.35)	0.02	-	552	525	525
448	कुर्थीजाफरपुर	17.67	12.86	9.43	-	-	-	3.99	5.41	-	1,178	655	650
449	कुशीनगर	181.62	176.60	172.33	39.62	45.22	24.81	10.11	6.18	-	12,080	11,884	11,729
450	कुसमरा	12.50	10.04	9.29	1.60	2.63	0.79	-	0.18	-	833	627	626
451	लालगंज	17.87	17.42	17.03	5.09	1.86	0.42	(4.08)	0.23	-	1,186	1,160	1,133

452	लहरपुर	56.81	51.00	49.90	14.86	5.97	13.35	7.02	-	-	3,788	3,326	3,309
453	लखीमपुर	91.24	82.81	77.49	4.82	11.85	4.58	16.73	12.58	-	6,046	5,237	5,157
454	लखना	10.37	10.28	10.14	1.33	-	2.39	3.40	(0.01)	-	691	668	654
455	लाल गोपालगंज निंदौरा	43.82	43.61	43.61	6.33	11.88	5.01	6.77	0.21	-	2,920	2,920	2,890
456	लालगंज	31.73	15.08	11.68	1.91	5.17	0.06	1.62	-	-	2,111	779	763
457	ललितपुर	281.04	260.38	248.88	18.12	44.59	31.84	33.00	19.06	-	18,653	17,050	16,431
458	लम्भुआ	17.98	11.35	6.91	-	-	5.16	0.55	1.18	-	1,199	471	457
459	लार	35.84	34.63	33.99	5.59	8.76	5.45	3.41	0.65	-	2,387	2,330	2,239
460	लावार	9.79	9.66	9.56	0.10	2.96	0.11	(0.58)	0.47	-	652	646	619
461	लोनी	243.57	194.24	158.42	16.80	28.88	11.26	20.17	22.12	-	15,006	9,673	9,515
462	लखनऊ विकास प्राधिकरण	137.52	128.39	83.33	3.16	10.27	-	5.29	37.65	26.96	9,168	9,168	9,078
463	लखनऊ	982.77	909.69	792.76	144.53	123.99	118.47	96.61	83.22	13.90	53,166	46,385	45,986
464	माँ कामाख्या	18.17	10.19	4.86	-	-	-	1.98	2.86	-	1,211	328	326
465	मछलीशहर	19.58	17.90	17.08	5.50	0.71	2.37	3.15	0.06	-	1,302	1,148	1,109
466	मदनपुर	6.99	5.05	3.55	-	-	-	1.77	1.77	-	466	290	261
467	माधोगंज	9.42	9.33	9.25	0.98	2.18	0.80	3.54	0.24	-	628	627	615
468	माधोगढ़	11.76	10.19	9.06	0.27	1.60	4.01	1.51	0.94	-	784	613	612
469	मधुबन	31.32	30.30	29.66	9.74	-	5.07	6.20	1.28	-	2,089	2,002	1,977
470	मद्रक	15.81	10.46	6.86	-	-	-	5.63	1.21	-	1,054	470	462

471	मगहर	45.41	44.66	44.65	15.94	4.45	8.89	4.19	1.42	-	3,025	3,002	2,939
472	महाबन	10.08	9.41	8.96	1.78	1.58	0.77	0.68	0.45	-	666	618	584
473	महाराजगंज	110.71	96.89	87.34	10.04	14.62	19.94	9.17	2.18	-	7,367	6,037	5,890
474	महाराजगंज (आजमगढ़)	8.31	5.31	4.19	1.08	0.91	0.13	0.35	(0.04)	0.004	555	280	280
475	महाराजगंज (रायबरेली)	8.70	6.45	4.91	1.25	0.03	0.07	(3.51)	0.01	-	576	327	326
476	महमूदपुर माफ़ी	25.58	24.25	20.39	-	-	-	12.73	7.58	-	1,705	1,688	1,660
477	महमूदाबाद	84.54	63.23	59.27	6.11	7.09	10.40	10.70	2.84	-	5,636	3,958	3,924
478	महोबा	69.10	61.77	59.56	11.25	8.22	11.46	5.11	1.55	-	4,583	4,226	3,853
479	महोली	46.66	42.80	42.62	7.21	4.35	3.93	7.26	0.02	-	3,109	2,701	2,671
480	महोना	26.47	24.06	22.51	5.62	2.75	1.82	2.48	0.01	-	1,754	1,491	1,479
481	महरोनी	37.19	36.03	33.74	2.71	4.94	0.80	9.18	6.47	0.003	2,480	2,455	2,401
482	माहुल खास	19.59	18.85	18.41	4.49	3.20	1.45	2.82	0.23	-	1,306	1,232	1,225
483	मैलानी	19.59	18.20	17.36	4.37	2.30	0.07	2.84	(0.10)	-	1,306	1,156	1,152
484	मैनपुरी	65.58	60.10	58.71	23.48	13.55	19.20	(20.90)	0.08	-	4,321	3,777	3,681
485	मझौलीराज	39.13	38.19	37.76	11.12	11.18	1.31	3.65	0.30	-	2,608	2,569	2,486
486	मकखनपुर	11.37	10.26	9.49	-	-	6.45	1.65	1.36	-	758	667	637
487	मलीहाबाद	27.80	27.76	27.64	3.87	1.00	3.39	9.39	-	-	1,799	1,799	1,795
488	मल्लावन	40.05	31.50	25.87	2.08	7.72	0.95	6.15	0.75	-	2,670	1,724	1,718

489	मंडावर	19.32	16.60	15.94	2.76	1.88	4.56	2.00	0.07	-	1,288	1,103	1,024
490	मंधाता	2.79	1.91	1.55	-	-	-	0.77	0.77	-	186	126	124
491	मानिकपुर सरहत	25.19	24.50	23.87	6.12	4.98	4.34	4.91	1.53	-	1,679	1,649	1,597
492	मानिकपुर	41.34	31.57	30.62	7.43	5.74	0.05	3.26	0.01	-	2,756	2,049	2,029
493	मनियार	26.13	23.75	22.14	3.65	4.22	1.55	1.02	0.20	-	1,742	1,490	1,464
494	मंझनपुर	64.41	57.43	52.68	9.75	0.94	10.42	23.21	5.40	-	4,294	3,646	3,574
495	मनकापुर	3.94	3.86	3.80	0.82	0.43	0.92	0.06	-	-	259	250	250
496	मारहरा	36.42	26.99	24.63	1.98	2.63	3.54	7.67	2.72	-	2,427	1,706	1,682
497	मारियाहू	19.67	18.56	18.06	4.66	3.29	3.00	1.71	0.39	-	1,309	1,247	1,179
498	मार्टिंगंज	12.73	4.19	2.06	-	-	-	1.03	1.03	-	849	168	161
499	मंडुआडीह रेलवे सेटलमेंट (आईटीएस)	0.59	0.59	0.59	0.21	0.12	0.14	-	-	-	26	26	26
500	मसवासी	11.89	10.66	9.80	2.30	1.97	1.46	2.23	0.45	-	793	665	652
501	मटौंध	23.99	23.87	23.87	4.51	4.20	5.96	0.98	0.07	-	1,599	1,598	1,576
502	मथौली	24.67	17.99	13.14	-	-	-	5.74	7.36	-	1,645	1,090	1,058
503	मथुरा,	615.92	562.22	534.42	127.91	45.21	154.76	72.26	42.13	-	39,116	34,647	33,697
504	मऊ आइमा	22.98	22.57	22.39	4.30	1.84	6.20	2.11	(0.11)	-	1,529	1,486	1,485
505	मऊ	23.50	17.92	16.29	-	-	-	12.28	3.95	-	1,567	1,149	1,129
506	मौदहा	26.47	24.00	22.42	3.56	0.98	0.77	11.02	1.12	-	1,765	1,508	1,493
507	मऊनाथ भंजन	146.32	122.13	117.73	25.18	13.65	33.02	10.69	1.30	-	9,713	7,838	7,807

508	मऊरानीपुर	62.54	60.34	58.86	16.28	16.52	10.49	4.24	0.54	-	4,147	3,934	3,901
509	मौरावन	21.83	21.56	21.56	8.89	1.53	1.46	0.12	(0.32)	-	1,455	1,444	1,411
510	मवाना	18.42	15.50	13.58	5.54	0.60	2.03	(1.43)	0.46	-	1,209	913	878
511	मेरठ विकास प्राधिकरण	16.32	12.39	12.39	-	3.14	-	3.30	2.75	3.20	1,088	1,088	1,088
512	मेरठ	464.35	423.12	401.84	49.71	50.81	99.30	31.01	11.46	4.79	27,124	23,961	23,001
513	मेहदावल	73.69	67.35	62.91	10.94	1.58	20.22	13.17	4.10	-	4,908	4,275	4,209
514	मेहनगर	12.54	10.85	9.75	2.94	0.67	0.70	1.47	0.05	-	833	646	645
515	मेंडू	20.76	19.04	18.57	6.28	0.60	0.04	1.53	(0.02)	-	1,384	1,276	1,227
516	मिर्हीपुरवा	33.39	15.29	11.43	-	-	-	5.03	6.36	-	2,226	814	796
517	मिलक	47.00	42.24	38.86	6.76	2.69	3.57	11.47	1.28	-	3,129	2,715	2,646
518	मीरापुर	26.11	24.64	23.68	5.42	3.57	3.56	3.40	0.43	-	1,741	1,616	1,592
519	मीरगंज	21.97	17.29	16.53	4.81	0.10	6.24	2.38	0.80	-	1,458	1,113	1,096
520	मिरहेची	25.81	15.76	9.01	-	-	-	7.46	1.52	-	1,721	620	614
521	मिर्जापुर-सह- विंध्याचल	522.13	462.62	445.65	73.17	56.78	47.26	26.76	127.44	-	34,773	32,354	31,597
522	मिश्रिख -कम- नीमसार	21.51	17.83	17.07	3.28	6.41	2.03	0.89	-	-	1,435	1,135	1,135
523	मोदीनगर	115.34	92.19	77.76	9.24	7.33	11.11	18.01	21.10	-	7,543	5,358	5,108
524	मोगरा बादशाहपुर	25.86	17.30	14.64	5.38	0.76	2.49	2.17	-	-	1,724	979	962
525	मोहम्मदाबाद गोहना	28.38	24.24	23.42	4.61	1.25	6.75	4.31	0.11	-	1,890	1,589	1,558

526	मोहम्मदाबाद	47.90	36.60	32.60	8.92	0.03	4.97	3.40	1.29	-	3,194	2,272	2,182
527	मोहम्मदी	45.22	38.69	36.07	6.65	1.93	9.62	9.27	1.15	-	3,015	2,397	2,380
528	मोहन	33.98	29.92	28.12	7.43	0.74	2.03	4.36	0.03	-	2,265	1,875	1,875
529	मोहनलालगंज	13.15	9.76	7.47	-	-	4.13	1.97	1.27	0.07	894	526	514
530	मोहनपुर	4.28	3.32	2.71	0.71	0.22	0.26	0.53	0.03	-	285	180	179
531	मुरादाबाद विकास प्राधिकरण	25.68	24.77	23.24	3.11	3.89	-	-	6.83	8.47	1,712	1,712	1,712
532	मुरादाबाद,	354.36	328.26	313.21	43.55	46.97	8.13	52.38	26.02	2.66	22,506	20,727	20,283
533	कीट	13.84	12.75	12.60	2.76	0.49	3.57	1.50	0.55	-	923	819	803
534	मुबारकपुर	50.88	47.64	46.26	16.48	1.94	9.97	3.19	0.83	-	3,391	3,102	3,038
535	मुगलसराय रेलवे सेटलमेंट(आईटीएस)	0.07	0.07	0.07	0.01	0.05	0.001	-	-	-	3	3	3
536	मुहम्मदाबाद	12.40	10.23	8.84	3.03	0.91	1.59	1.62	-	-	822	586	574
537	मुंडेरा बाजार	42.10	27.79	23.67	1.16	2.28	2.03	8.37	2.70	-	2,805	1,638	1,601
538	मुंडेरवा	21.13	17.29	13.61	-	-	-	5.25	8.31	-	1,409	1,058	1,043
539	मुंडिया	10.66	7.02	5.46	1.09	1.19	0.77	1.01	0.16	-	711	364	364
540	मुरादनगर	46.71	41.69	37.00	5.04	0.71	4.57	11.00	7.65	-	3,091	2,514	2,481

क्र.सं	शहर का नाम	वित्तीय प्रगति (करोड़ रुपये में)									आवासों की भौतिक प्रगति (संख्या)		
		शुरुआत से अब तक केंद्रीय सहायता			वर्ष वार उपयोग की गई केंद्रीय सहायता						स्वीकृत	निर्माणाधीन	शुरुआत से अब तक केंद्रीय सहायता
		अनुमोदित	जारी	उपयोग की गई	2020-21	2021-22	2022-23	2023-24	2024-25	2025-26			
541	मुरसान	6.24	5.97	5.56	1.98	0.22	0.30	(0.80)	(0.05)	-	416	383	375
542	मुसाफिरखाना	3.51	2.44	2.15	0.84	0.21	0.42	(0.05)	0.02	-	233	144	137
543	मूसानगर	17.01	10.59	7.30	-	-	-	5.99	1.28	-	1,134	489	485
544	मुजफ्फरनगर विकास प्राधिकरण	6.72	6.63	4.51	0.31	-	-	-	2.32	1.86	448	448	448
545	मुजफ्फरनगर	102.08	93.21	87.89	9.44	13.89	12.94	(5.29)	2.60	-	6,347	5,536	5,432
546	नदीगांव	20.82	19.87	18.60	-	2.95	5.88	4.80	0.16	-	1,388	1,387	1,333
547	नगर बाजार	18.00	14.04	10.67	-	-	-	5.23	5.40	-	1,200	845	809
548	नगीना	33.91	27.88	23.77	7.16	2.28	1.13	0.73	0.58	-	2,254	1,630	1,572
549	नागरा	10.19	8.99	7.07	-	-	-	3.52	3.52	-	679	586	562
550	नागरम	33.56	33.39	33.36	2.99	6.79	2.08	3.22	0.01	-	2,237	2,236	2,212
551	नया बाज़ार	32.40	31.38	30.43	3.88	2.98	7.27	7.25	0.05	-	2,160	2,050	2,043
552	नजीबाबाद	20.39	18.47	18.47	2.63	2.84	6.40	(4.71)	0.12	-	1,294	1,168	1,096
553	नकुर	32.91	32.52	32.10	8.97	3.13	2.70	6.66	0.91	-	2,191	2,174	2,154

554	नानौता	22.06	21.41	21.05	6.58	1.40	3.28	0.58	(0.02)	-	1,471	1,426	1,405
555	नंदगांव	3.66	2.51	1.70	0.23	0.27	0.41	0.26	0.08	-	243	117	113
556	नानपारा	45.82	38.53	33.91	4.18	4.03	4.72	4.22	0.86	-	3,054	2,319	2,215
557	नारायणी	22.89	17.41	17.22	3.67	4.91	4.03	0.57	0.11	-	1,526	1,158	1,120
558	नरौली	28.04	27.63	27.41	4.83	1.63	0.96	10.65	0.66	-	1,869	1,839	1,835
559	नरौरा	39.09	37.70	36.58	7.44	7.16	6.44	10.42	-	-	2,606	2,557	2,456
560	नरपत नगर डूंडावाला	10.70	8.60	7.44	-	-	-	6.07	1.34	-	713	503	497
561	नसीराबाद	20.85	16.95	14.40	4.73	3.32	(0.19)	1.43	0.04	-	1,390	959	954
562	नौगावां सादात	7.86	6.73	6.40	1.16	1.19	1.12	(4.40)	0.47	-	524	422	409
563	नौतनवा	42.18	33.69	31.77	9.10	2.40	7.34	1.89	0.99	-	2,809	2,228	2,158
564	नवाबगंज (बारा बांकी)	64.45	62.21	61.15	9.72	8.77	10.23	17.57	2.34	-	4,110	3,954	3,821
565	नवाबगंज (बरेली)	19.60	13.47	10.28	1.16	0.56	2.35	3.81	1.03	-	1,298	698	685
566	नवाबगंज (गोंडा)	10.88	10.54	10.40	2.40	1.91	1.73	0.50	(0.03)	-	725	689	681
567	नवाबगंज (फर्रुखाबाद)	12.51	6.91	3.16	-	-	-	2.56	0.60	-	834	215	213
568	नवाबगंज (उन्नाव)	15.73	15.68	15.66	3.92	1.67	4.80	1.32	0.22	-	1,047	1,047	1,044
569	नहटौर	20.61	18.71	18.11	6.07	2.21	1.82	1.22	0.68	-	1,376	1,236	1,182
570	निचलौल	43.11	40.72	38.93	5.55	9.16	7.15	4.66	1.41	-	2,875	2,647	2,620
571	निधौली कलां	11.73	11.11	10.78	1.36	2.93	2.47	1.41	0.01	-	782	726	720
572	निघासन	37.33	25.60	17.51	-	-	-	15.27	2.18	0.002	2,490	1,228	1,203
573	निगोही	32.37	31.01	29.72	-	-	13.79	11.47	4.35	-	2,158	2,102	2,054

574	निवाड़ी	11.88	11.30	11.05	2.17	1.37	0.42	2.63	0.08	-	791	734	703
575	निजामाबाद	12.41	12.01	11.77	2.51	0.88	2.42	0.71	0.06	-	771	738	726
576	नोएडा विकास प्राधिकरण	111.66	111.66	111.66	25.97	13.36	23.31	-	-	-	4,809	4,809	4,809
577	नूरपुर	23.39	18.99	16.23	2.77	1.97	1.07	0.89	0.09	-	1,550	1,083	1,028
578	न्योरिया हुसैनपुर	29.98	25.54	25.54	4.25	4.79	4.08	4.30	0.02	-	1,999	1,704	1,701
579	न्योतिनी	16.94	16.45	16.17	2.73	1.62	2.79	1.95	(0.04)	-	1,129	1,077	1,074
580	ओबरा	15.57	10.74	7.38	0.08	0.07	0.01	2.94	3.87	-	1,037	519	509
581	ओएल ढक्का	25.55	25.42	25.40	3.58	5.48	2.65	4.76	0.14	-	1,703	1,695	1,692
582	उरई	180.97	164.73	153.98	3.37	15.83	36.70	36.54	7.62	-	12,023	10,448	10,309
583	ओरान	17.34	16.40	16.25	2.75	5.07	1.89	1.87	0.02	-	1,156	1,083	1,075
584	पचपेरवा	20.25	17.21	15.78	5.20	0.78	6.44	0.83	0.29	-	1,349	1,195	1,033
585	पडरौना	70.54	52.48	40.38	5.25	4.09	5.34	2.40	0.86	-	4,691	2,764	2,718
586	पहासू	33.51	30.65	28.86	8.20	2.38	3.43	5.31	0.79	-	2,234	1,979	1,895
587	पैतेपुर	28.17	28.17	28.17	5.30	1.84	3.46	5.15	0.72	-	1,878	1,878	1,878
588	पाकबरा	29.60	28.13	26.55	8.27	1.32	8.43	3.83	4.60	-	1,971	1,936	1,857
589	पकरिया नौगवां	21.48	12.53	9.67	-	-	-	4.22	5.42	-	1,432	689	666
590	पाली (हरदोई)	21.88	21.82	21.80	4.05	4.19	5.61	5.18	0.71	-	1,444	1,442	1,437
591	पाली (ललितपुर)	27.53	26.14	25.33	3.43	3.91	1.73	1.75	1.20	-	1,811	1,782	1,673
592	पलिया कलां	52.13	45.86	41.87	4.24	4.00	2.21	10.49	1.10	-	3,474	2,801	2,765

593	पनियारा	35.56	31.52	28.27	-	-	14.19	9.27	4.71	-	2,371	1,957	1,939
594	पारसपुर	9.96	8.40	7.37	0.96	4.76	0.52	(2.38)	(0.08)	-	663	491	489
595	परीक्षितगढ़	5.89	5.28	4.92	0.74	0.75	0.31	0.34	(0.05)	-	393	330	324
596	परसादपुर	14.28	11.49	10.41	0.44	2.45	0.66	3.15	0.91	-	952	707	704
597	परतावल	28.43	22.92	20.09	-	-	10.30	7.59	2.12	-	1,895	1,492	1,433
598	पटल	18.65	15.96	15.18	4.29	1.26	2.80	1.41	0.34	-	1,211	1,009	974
599	पथरदेवा	13.88	8.63	5.12	-	-	-	4.12	0.99	-	925	344	343
600	पटियाली	5.06	4.40	3.97	0.99	0.09	0.89	1.07	0.07	-	337	264	264
601	पट्टी	8.87	8.45	8.19	2.25	0.76	1.12	(0.40)	(0.11)	-	590	543	543
602	पयागपुर	25.08	23.74	22.80	-	-	12.12	7.02	3.58	-	1,672	1,560	1,509
603	फलौदा	9.44	8.27	7.46	0.85	0.17	0.29	0.13	0.01	-	629	502	497
604	फफूंद	23.97	22.71	21.57	5.92	5.30	2.40	2.02	0.11	-	1,598	1,440	1,427
605	फूलपुर (आजमगढ़)	3.85	3.80	3.79	0.58	1.39	0.40	(0.56)	0.01	-	254	254	248
606	फूलपुर (प्रयागराज)	22.98	22.23	21.96	4.30	0.43	3.58	4.77	2.37	-	1,513	1,488	1,463
607	पिहानी	31.17	27.19	26.83	5.38	2.52	4.79	6.33	0.16	-	2,078	1,788	1,787
608	पीलीभीत	98.41	92.13	90.12	17.61	19.36	14.96	5.19	0.99	-	6,409	5,907	5,827
609	पिलखाना	18.21	17.93	17.80	2.64	1.09	0.35	2.52	0.22	-	1,214	1,202	1,186
610	पिलखुवा	14.80	13.78	13.02	2.52	2.57	0.94	3.41	0.78	-	958	873	844
611	पिनाहट	23.84	22.54	21.69	4.55	3.27	1.01	6.32	0.03	-	1,589	1,455	1,442
612	पीपीगंज	43.98	35.81	35.33	0.60	6.64	0.56	13.32	3.33	-	2,932	2,395	2,386

613	पिपराइच	36.70	29.25	28.54	2.83	1.83	3.28	6.07	3.25	-	2,446	1,955	1,947
614	पिसावा	13.48	6.19	3.35	-	-	-	2.84	0.49	-	899	237	231
615	पूरव पश्चिम शरीर	8.57	7.13	6.07	-	-	-	4.40	1.64	-	571	426	418
616	पोवायन	31.30	29.43	28.09	5.21	0.57	9.47	8.16	1.85	-	2,085	1,975	1,894
617	प्रतापगढ़ शहर	19.37	16.74	16.68	5.28	0.69	3.76	0.95	(0.05)	-	1,279	1,097	1,095
618	प्रयागराज विकास प्राधिकरण	5.82	5.79	3.81	-	1.64	-	1.52	0.51	0.14	388	388	388
619	प्रयागराज	409.41	301.64	260.66	34.53	12.48	16.40	64.44	51.97	5.03	25,825	17,415	16,552
620	पृथ्वीगंज	22.86	13.55	11.64	-	-	5.83	3.89	1.88	-	1,524	798	772
621	पंडित दीन दयाल नगर	89.73	84.52	82.55	37.46	3.90	21.49	(6.65)	1.15	-	5,922	5,512	5,382
622	पुखरायाँ	38.70	33.32	32.19	3.80	5.61	2.49	12.82	3.60	-	2,579	2,084	2,068
623	पूरनपुर	53.05	40.14	38.57	10.94	2.67	5.48	3.71	0.07	-	3,533	2,580	2,574

क्र.सं	शहर का नाम	वित्तीय प्रगति (करोड़ रुपये में)									आवासों की भौतिक प्रगति (संख्या)		
		शुरुआत से अब तक केंद्रीय सहायता			वर्ष वार उपयोग की गई केंद्रीय सहायता						स्वीकृत	निर्माणाधीन	शुरुआत से अब तक केंद्रीय सहायता
		अनुमोदित	जारी	उपयोग की गई	2020-21	2021-22	2022-23	2023-24	2024-25	2025-26			
624	पुरदिलनगर	16.44	15.18	15.03	7.03	0.72	0.94	(6.01)	0.05	-	1,096	1,005	945
625	पुरक्वाजी	26.19	25.53	24.86	3.85	3.53	2.28	2.21	0.22	-	1,745	1,729	1,626
626	पूर्वा	27.98	26.63	25.84	2.87	6.71	2.83	4.54	(0.03)	-	1,866	1,721	1,714
627	राबूपुरा	94.07	93.29	93.11	49.80	8.17	3.52	0.08	0.03	-	4,362	4,282	4,270
628	राधाकुंड	7.57	6.91	6.46	1.46	0.14	1.93	0.69	0.29	-	504	440	430
629	रायबरेली	154.14	116.16	108.64	11.59	9.64	6.98	7.06	11.87	-	7,012	5,765	5,560
630	राय बरेली विकास प्राधिकरण	3.52	2.58	2.51	0.06	0.43	-	0.84	0.58	0.60	235	235	235
631	राजा का रामपुर	15.83	15.40	15.17	4.21	2.40	1.27	4.34	(0.09)	-	1,050	1,010	1,004
632	राजापुर	30.06	22.93	20.56	4.21	4.23	5.27	2.69	0.72	-	2,001	1,448	1,397
633	राजेसुल्तानपुर	22.45	18.44	14.47	-	-	-	14.42	-	-	1,497	1,151	1,046
634	राजपुर	20.48	14.12	9.81	-	-	-	8.18	1.59	-	1,365	664	660
635	रामगंज	34.20	15.43	8.88	-	-	-	6.19	2.66	-	2,280	670	644
636	रामकोला	50.07	37.75	29.48	3.73	3.08	2.63	0.96	0.33	-	3,338	1,976	1,969

637	रामनगर (वाराणसी)	61.91	61.86	61.75	2.99	7.36	11.52	16.90	1.19	-	4,096	4,096	4,085
638	रामनगर (बारा बांकी)	16.79	16.42	16.40	1.23	2.81	3.72	0.62	-	-	1,119	1,099	1,062
639	रामपुर कारखाना	16.19	12.74	10.45	3.02	0.51	2.12	2.14	0.22	-	1,079	704	693
640	रामपुर मनहारन	30.40	28.24	28.24	7.32	4.84	2.63	2.86	(0.04)	-	2,027	1,822	1,783
641	रामपुर	116.75	102.91	97.25	12.69	15.20	15.04	24.53	8.89	1.67	7,360	6,531	6,163
642	रामपुर (जौनपुर)	13.25	10.93	10.13	-	-	5.95	3.93	0.21	-	883	709	644
643	रामपुरा	16.89	15.28	14.36	0.10	2.74	0.89	6.51	2.50	-	1,122	964	959
644	रामसनेहीघाट	23.38	18.98	16.49	-	-	-	13.43	3.00	0.003	1,560	1,127	1,093
645	रानीगंज	61.76	45.44	41.35	9.75	7.07	13.20	5.52	0.13	-	4,117	2,981	2,850
646	रानीपुर	23.95	23.92	23.92	3.13	2.77	0.98	4.69	0.05	-	1,596	1,552	1,547
647	रानिया	10.71	9.63	8.97	-	-	-	7.82	1.11	-	714	632	615
648	रसड़ा	21.21	19.74	18.74	4.89	2.03	2.44	0.14	0.24	-	1,412	1,265	1,205
649	रसूलाबाद (कानपुर देहात)	34.27	31.04	30.09	6.35	6.54	7.78	0.36	0.62	-	2,285	1,962	1,935
650	रसूलाबाद (उन्नाव)	12.25	11.02	10.22	2.84	1.21	2.32	0.59	(0.17)	-	816	679	679
651	रतौल	12.81	9.27	8.27	-	-	-	8.24	-	-	854	638	578
652	रथ	57.14	39.01	28.29	2.29	1.20	1.78	12.63	5.68	-	3,806	2,036	2,006
653	रतसर कला	9.87	4.99	4.69	-	-	-	1.91	2.76	-	658	319	318
654	राया	9.85	8.89	8.32	1.36	2.09	0.70	1.06	0.40	-	654	568	542
655	रेणुकूट	5.74	3.73	2.17	-	0.02	-	(9.98)	1.36	-	382	160	160

656	रेवती	42.15	37.22	33.44	8.11	4.66	3.44	3.22	1.42	-	2,810	2,374	2,270
657	रिचा	22.83	19.63	18.28	6.74	0.58	5.42	1.09	0.93	-	1,522	1,263	1,211
658	रिसिया बाजार	24.53	23.26	22.49	4.51	6.80	2.50	1.85	0.45	-	1,635	1,510	1,485
659	रिथोरा	20.26	17.69	16.99	2.87	0.55	3.99	4.85	4.31	-	1,349	1,174	1,156
660	रॉबर्ट्सगंज	45.28	44.30	43.11	10.12	3.39	11.10	5.15	13.21	-	2,993	2,947	2,919
661	रोजा	0.41	0.40	0.40	-	-	0.02	0.07	(0.02)	-	27	27	27
662	रुदौली	65.67	55.75	49.54	5.21	5.62	9.31	5.91	5.38	-	4,379	3,439	3,342
663	रुदायन	11.60	9.23	7.97	1.58	-	2.39	2.18	0.03	-	773	533	530
664	रुधौली बाजार	37.44	33.81	31.38	7.27	1.31	5.46	7.76	1.77	-	2,496	2,124	2,096
665	रुद्रपुर	44.26	42.66	41.79	10.31	5.55	10.08	4.01	2.77	-	2,935	2,844	2,736
666	रुपईडीहा	24.18	13.17	10.50	-	-	-	5.21	5.25	-	1,612	858	831
667	रुरा	18.81	16.96	16.61	4.67	3.27	0.88	0.17	(0.29)	-	1,254	1,147	1,106
668	सादाबाद	10.36	9.36	8.66	5.20	0.22	0.17	(5.49)	(0.36)	-	686	583	574
669	सादात	22.70	19.75	17.73	3.95	-	4.01	1.26	0.17	-	1,513	1,304	1,153
670	सफीपुर	29.58	27.58	27.36	1.66	9.16	2.08	4.03	(0.28)	-	1,971	1,833	1,827
671	सहानपुर	15.53	13.94	13.79	5.43	3.70	0.71	0.35	(0.08)	-	1,033	890	850
672	सहारनपुर,	576.80	347.62	331.09	51.26	40.09	46.93	74.36	52.00	-	38,046	22,818	22,277
673	सहसपुर	15.83	14.80	14.33	3.31	3.10	1.38	0.19	(0.21)	-	1,053	952	915
674	सहसवान	26.82	21.43	19.73	3.57	3.14	1.96	2.42	1.76	-	1,788	1,383	1,336
675	सहतवार	39.11	36.81	35.73	13.12	3.94	7.27	2.14	0.49	-	2,607	2,466	2,300

676	सहावर	17.02	13.26	11.07	2.82	1.85	2.38	1.43	0.04	-	1,135	741	741
677	सहजनवां	51.90	50.23	48.77	4.93	9.21	8.59	7.86	3.33	-	3,452	3,287	3,261
678	सहपौ	9.14	7.26	5.63	1.96	-	0.40	(1.63)	(0.22)	-	609	410	403
679	सैद नागली	5.37	2.83	1.89	-	-	-	0.76	1.12	-	358	126	123
680	सैदपुर (बदायूं)	7.59	4.26	3.64	0.83	0.08	1.04	0.64	0.01	-	506	244	244
681	सैदपुर (गाजीपुर)	24.40	20.82	20.06	5.54	0.40	4.25	1.13	0.52	-	1,618	1,401	1,326
682	सैफानी	21.71	14.22	11.58	-	-	-	11.54	-	-	1,447	829	774
683	सैथल	16.92	15.47	15.31	3.25	2.32	3.05	1.55	0.02	-	1,128	1,029	1,007
684	सैयद रजा	18.27	15.90	14.72	5.90	0.44	2.75	(0.79)	0.16	-	1,217	1,022	995
685	सखानु	4.51	2.72	2.01	-	-	(0.01)	0.52	(0.06)	-	301	135	135
686	साकित	9.47	8.65	7.53	1.09	0.37	0.03	2.11	1.76	-	633	551	548
687	सलेमपुर	13.13	12.07	11.33	2.99	1.94	3.08	0.72	0.49	-	850	749	725
688	सैलून	18.88	13.51	11.48	1.43	2.41	1.31	1.70	0.67	-	1,259	788	783
689	संभल	72.94	68.23	64.29	4.14	7.36	0.62	28.79	4.90	-	4,842	4,478	4,397
690	समाधान	23.02	22.48	21.71	3.82	2.92	4.94	(0.09)	1.81	-	1,535	1,505	1,477
691	समथार	41.79	41.14	40.76	9.59	6.01	7.10	4.57	0.83	-	2,786	2,734	2,713
692	सैंडी	17.67	15.69	14.43	2.77	1.39	4.26	3.81	0.07	-	1,178	964	955
693	संडीला	46.65	39.51	37.85	6.33	6.69	7.27	9.80	1.03	-	3,106	2,531	2,514
694	संग्रामपुर	62.74	61.71	61.07	9.13	5.86	8.03	25.00	4.41	-	4,180	4,142	4,092
695	संकिसा बसंतपुर	10.41	4.91	2.26	-	-	-	1.03	1.22	-	694	160	158

696	सराय अक्विल	21.76	18.32	17.52	1.74	2.08	1.05	3.78	0.25	-	1,450	1,186	1,175
697	सराय मीर	18.21	17.63	17.26	3.93	2.14	2.71	2.78	0.28	0.001	1,215	1,169	1,145
698	सरधना	9.95	9.00	9.00	0.39	0.34	0.40	(0.36)	0.02	-	645	601	562
699	सरिला	21.00	20.03	19.66	1.96	3.30	4.12	2.66	1.10	-	1,400	1,351	1,326
700	सरसावा	15.18	13.93	13.93	3.23	2.81	0.73	0.80	0.01	-	1,009	880	871
701	सासनी	4.29	4.12	3.81	1.67	0.04	0.24	(2.15)	(0.14)	-	285	274	265
702	सतरिख	14.73	13.32	12.96	3.79	-	2.15	4.01	0.38	-	982	870	854
703	सौंख	15.22	14.20	13.55	3.71	0.95	2.44	1.63	0.69	-	1,014	941	895
704	सौरिख	9.00	8.73	8.41	0.81	1.34	(0.07)	1.37	2.21	-	600	589	580
705	सोहरा	15.38	10.77	8.72	0.38	0.90	1.51	1.22	0.08	-	1,026	609	577
706	सेवलखास	3.63	3.56	3.51	0.36	0.87	0.39	0.33	0.08	-	242	242	233
707	सेवरही	33.65	25.14	22.10	2.53	4.35	2.99	2.73	-	-	2,243	1,482	1,456
708	शाहाबाद (हरदोई)	73.24	45.38	34.27	6.58	3.97	5.83	11.38	1.75	-	4,880	2,294	2,280

क्र.सं	शहर का नाम	वित्तीय प्रगति (करोड़ रुपये में)									आवासों की भौतिक प्रगति (संख्या)		
		शुरुआत से अब तक केंद्रीय सहायता			वर्ष वार उपयोग की गई केंद्रीय सहायता						स्वीकृत	निर्माणाधीन	शुरुआत से अब तक केंद्रीय सहायता
		अनुमोदित	जारी	उपयोग की गई	2020-21	2021-22	2022-23	2023-24	2024-25	2025-26			
709	शाहाबाद (रामपुर)	70.66	69.41	66.26	20.09	6.48	6.36	11.56	2.39	-	4,710	4,709	4,554
710	शाहजहाँपुर	12.17	11.81	11.51	1.97	3.62	0.89	2.19	0.52	-	800	774	756
711	शाहगंज	16.72	15.31	14.65	3.00	0.86	4.68	3.02	0.01	-	1,111	986	941
712	शाही	14.79	12.61	11.07	0.94	0.13	0.92	7.48	1.26	0.001	987	751	736
713	शाहजहाँपुर,	245.84	174.28	136.06	17.01	8.76	20.82	37.69	28.56	-	16,212	9,906	9,540
714	शाहपुर	30.15	28.61	27.72	5.09	3.77	4.51	4.12	0.57	-	1,995	1,875	1,837
715	शामली	34.57	32.49	31.26	4.57	5.44	2.40	(1.88)	0.75	-	2,248	2,050	2,017
716	शमसाबाद (आगरा)	21.83	21.00	20.55	4.72	2.66	2.57	6.22	0.58	-	1,406	1,338	1,314
717	शमसाबाद (फर्रुखाबाद)	42.92	36.63	33.43	0.13	2.95	1.71	23.05	3.64	-	2,861	2,281	2,251
718	शंकरगढ़	16.82	15.45	14.55	3.13	4.44	1.92	1.41	(0.22)	-	1,122	982	973
719	शेरगढ़	41.21	40.74	39.94	4.68	3.77	8.52	15.02	2.98	-	2,744	2,724	2,698
720	शेरकोट	34.11	24.97	19.59	4.38	1.78	3.26	2.04	0.48	-	2,274	1,378	1,262
721	शिकारपुर	43.98	43.50	43.44	7.56	9.34	3.96	5.98	(0.24)	-	2,931	2,916	2,856

722	शिकोहाबाद	29.45	27.62	27.13	4.54	9.60	0.23	(2.62)	-	-	1,939	1,854	1,709
723	शीशगढ़	33.33	29.71	29.68	0.05	2.42	(0.01)	8.43	6.89	-	2,222	2,122	2,051
724	शिवगढ़	6.96	4.68	3.51	-	-	-	1.75	1.75	-	464	289	284
725	शिवली	16.80	15.90	15.41	4.79	3.23	2.71	0.47	0.22	-	1,120	1,059	1,025
726	शिवराजपुर	7.27	6.83	6.21	0.82	0.32	0.02	(1.36)	(0.04)	-	484	442	442
727	शोहरतगढ़	31.66	29.13	27.28	1.69	0.31	11.23	7.75	3.66	-	2,110	1,881	1,854
728	सियाना	48.72	42.06	38.09	7.55	5.26	3.87	11.10	2.00	-	3,247	2,588	2,499
729	सिद्धार्थनगर	61.72	50.95	45.65	4.60	1.13	11.44	16.22	10.16	-	4,093	3,259	3,140
730	सिद्धौर	19.08	18.94	18.94	5.36	1.18	3.26	2.80	(0.04)	-	1,272	1,262	1,254
731	सिधौली	36.06	26.58	26.58	7.01	5.06	0.53	2.17	(0.19)	-	2,403	1,781	1,756
732	सिद्धपुरा	12.69	11.71	11.18	2.86	0.76	2.45	(0.09)	0.05	-	846	748	746
733	सिकंदरपुर (बलिया)	26.50	25.33	23.94	8.38	1.45	4.88	(0.29)	0.23	-	1,766	1,647	1,620
734	सिकंदरपुर (कन्नौज)	13.39	11.73	10.61	3.19	0.89	2.16	1.75	-	-	893	714	709
735	सिकंदरा	16.41	14.08	12.28	1.88	2.42	1.36	(1.52)	0.40	-	1,084	855	828
736	सिकंदराबाद	42.55	34.22	31.44	5.90	3.25	2.60	9.46	2.08	-	2,815	2,153	2,017
737	सिकंदराराऊ	8.90	7.92	7.16	1.90	0.70	0.39	(1.58)	(0.13)	-	589	486	459
738	सिंगाही भिरौरा	47.44	45.27	43.32	4.01	3.31	7.35	8.58	1.41	-	3,162	2,966	2,927
739	सिराथू	22.08	19.19	17.24	4.64	1.54	4.46	0.39	0.64	-	1,468	1,165	1,139
740	सिरौली	26.19	22.96	21.95	3.28	0.42	3.43	2.27	2.97	-	1,746	1,479	1,469
741	सिरसा	16.31	15.61	15.12	4.22	0.04	2.27	1.11	(0.47)	-	1,082	1,020	1,015

742	सिरसागंज	25.14	23.33	23.33	8.97	3.04	3.07	(0.71)	-	-	1,676	1,630	1,484
743	सिरसी	18.33	18.14	17.97	3.19	2.35	0.66	7.59	0.88	-	1,214	1,210	1,193
744	सिसौली	31.53	31.06	30.43	7.08	2.57	4.54	5.12	1.29	-	2,102	2,086	2,051
745	सिसवा बाजार	97.05	75.85	60.26	2.74	1.34	3.99	22.51	21.15	-	6,470	4,642	4,604
746	सीतापुर	97.07	85.66	79.73	10.01	11.15	26.07	2.69	5.97	-	6,350	5,268	5,152
747	सोनौली	43.11	39.52	36.96	11.54	3.51	11.65	4.36	2.17	-	2,874	2,561	2,502
748	सोनभद्र	31.55	15.92	5.51	0.04	-	(0.16)	0.68	(0.02)	-	2,103	366	366
749	सोरो	29.53	26.53	25.18	4.66	3.61	3.50	2.01	0.33	-	1,968	1,694	1,671
750	सुअर	36.91	35.39	34.76	10.94	5.74	5.35	3.45	1.54	-	2,459	2,400	2,322
751	सुबेहा	19.15	17.03	16.47	1.70	2.19	1.51	7.27	0.96	-	1,277	1,122	1,089

क्र.सं	शहर का नाम	वित्तीय प्रगति (करोड़ रुपये में)									आवासों की भौतिक प्रगति (संख्या)		
		शुरुआत से अब तक केंद्रीय सहायता			वर्ष वार उपयोग की गई केंद्रीय सहायता						स्वीकृत	निर्माणाधीन	शुरुआत से अब तक केंद्रीय सहायता
		अनुमोदित	जारी	उपयोग की गई	2020-21	2021-22	2022-23	2023-24	2024-25	2025-26			
752	सुचितागंज	28.22	16.38	8.45	-	-	-	6.92	1.50	-	1,881	571	567
753	सुकरौली	24.20	14.78	12.63	-	-	-	6.13	6.44	-	1,613	1,032	1,014
754	सुल्तानपुर	39.43	35.32	32.43	10.66	7.05	7.71	(1.75)	1.27	0.71	2,498	2,077	2,061
755	सुमेरपुर	38.89	36.96	34.01	3.89	3.24	5.24	7.87	6.82	-	2,592	2,394	2,380
756	सुरियावां	50.70	50.18	49.91	10.55	3.04	13.49	9.54	0.42	-	3,379	3,338	3,324
757	सुवांसा बाजार	31.55	16.48	14.75	-	-	7.94	4.55	2.21	-	2,103	999	984
758	सुजाबाद	9.63	9.63	9.53	-	-	-	8.76	0.74	-	642	642	636
759	स्वामीबाग	0.11	0.11	0.11	0.02	0.03	0.002	-	-	-	4	4	4
760	तालबेहट	23.03	16.50	12.22	2.49	3.57	1.13	0.78	0.38	-	1,535	828	807
761	तालग्राम	11.34	10.70	10.22	2.66	0.32	1.03	1.15	0.18	-	756	689	685
762	तंबौर कम अहमदाबाद	47.91	31.74	31.01	4.79	3.89	7.45	6.14	0.04	-	3,194	2,063	2,059
763	तमकुही राज	17.19	10.07	7.34	-	-	-	3.65	3.65	-	1,146	593	536
764	टांडा	98.56	93.27	88.48	20.98	1.36	13.35	24.59	15.21	-	6,567	6,082	5,910

	(अंबेडकर नगर)												
765	टांडा (रामपुर)	38.13	33.00	31.73	8.89	3.62	4.02	7.68	0.51	-	2,541	2,157	2,109
766	तरबगंज	3.89	3.04	2.12	-	-	-	1.05	1.06	-	259	173	167
767	तारकुलवा	5.76	4.64	3.76	-	-	-	3.20	0.55	-	384	265	260
768	ठाकुरद्वारा	36.47	32.22	29.00	3.68	0.80	1.21	4.67	11.85	-	2,422	2,010	1,958
769	थाना भवन	30.37	29.65	29.30	4.22	4.85	2.77	(2.43)	0.83	-	2,024	1,967	1,941
770	थिरिया निज़ामत खान	6.39	5.47	4.92	0.68	-	0.71	(0.55)	-	-	426	331	321
771	टिकैत नगर	21.18	20.43	19.87	3.01	1.23	1.70	9.22	0.98	-	1,412	1,377	1,316
772	टिकरी	24.23	23.68	23.15	5.74	2.63	4.24	7.53	0.61	-	1,615	1,588	1,550
773	तिलहर	18.72	17.98	17.37	2.56	2.13	2.91	3.82	0.67	-	1,247	1,212	1,182
774	तिंदवारी	18.08	17.77	17.77	4.10	4.25	4.25	0.24	0.02	-	1,205	1,177	1,162
775	तिर्वागंज	7.05	6.89	6.78	1.67	0.80	0.71	0.89	0.97	-	470	464	448
776	तीतरो	20.23	19.81	19.35	3.42	1.75	0.85	4.33	0.53	-	1,349	1,338	1,322
777	टोंडी फतेहपुर	39.98	39.29	38.74	4.40	2.98	12.85	8.61	2.30	-	2,665	2,611	2,586
778	तुलसीपुर	15.86	12.85	12.21	2.51	0.44	3.71	2.82	1.58	-	1,059	840	753
779	टुंडला	14.32	13.55	13.43	2.05	2.04	0.44	0.41	0.53	-	931	890	801
780	उगू	11.08	10.87	10.76	4.34	-	0.19	0.99	(0.01)	-	739	719	713
781	उझानी	21.24	19.33	18.53	2.10	0.07	3.24	5.53	0.18	-	1,409	1,239	1,233

[illegible]

क्र.सं	शहर का नाम	वित्तीय प्रगति (करोड़ रुपये में)									आवासों की भौतिक प्रगति (संख्या)		
		शुरुआत से अब तक केंद्रीय सहायता			वर्ष वार उपयोग की गई केंद्रीय सहायता						स्वीकृत	निर्माणाधीन	शुरुआत से अब तक केंद्रीय सहायता
		अनुमोदित	जारी	उपयोग की गई	2020-21	2021-22	2022-23	2023-24	2024-25	2025-26			
794	वाराणसी विकास प्राधिकरण	3.76	3.76	3.74	-	0.73	-	0.79	0.95	1.27	252	252	252
795	वाराणसी	699.04	662.89	642.95	68.23	99.68	41.12	180.61	83.22	(0.47)	44,319	40,317	40,087
796	विजयगढ़	15.80	14.67	14.02	3.62	2.41	0.61	1.86	-	-	1,053	916	911
797	वलीदपुर	24.48	22.42	21.13	4.10	0.84	2.47	4.22	-	-	1,632	1,407	1,400
798	वारहापुर	20.93	16.62	14.73	6.73	0.59	1.53	0.40	0.39	-	1,395	1,004	928
799	वजीरगंज	13.45	10.29	8.62	0.98	-	1.01	1.70	0.01	-	897	590	585
800	जाफराबाद	13.74	13.59	13.58	2.54	3.87	0.52	2.95	0.01	-	915	905	895
801	जैदपुर	45.60	39.12	37.45	4.06	8.35	3.36	9.71	1.04	-	3,040	2,499	2,480
802	जमानिया	31.86	28.26	25.59	7.27	0.38	4.25	2.57	-	-	2,124	1,774	1,724
कुल योग		32,798.48	28,716.77	26,664.15	4,816.62	4,062.62	3,450.08	4,004.90	1,961.81	141.74	21,02,327	17,63,737	17,17,547

विद्युत वितरण कंपनियों का वित्तीय नुकसान

927. डॉ. आनन्द कुमार गोंडः

क्या विद्युत मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या विद्युत मंत्रालय ने हाल ही में उत्तर प्रदेश, आंध्र प्रदेश, मध्य प्रदेश, महाराष्ट्र, राजस्थान और तमिलनाडु की विद्युत वितरण कंपनियों (डिस्कॉम) को उनके वित्तीय नुकसान को कम करने के संबंध में नोटिस जारी किए हैं, जिसमें विफल रहने पर उन्हें निजीकरण का सामना करना पड़ेगा;

(ख) यदि हां, तो इन डिस्कॉम के वित्तीय घाटे की वर्तमान स्थिति क्या है;

(ग) क्या मंत्रालय इन राज्यों में डिस्कॉम को केन्द्रीय वित्तीय सहायता प्रतिबंधित करने की योजना बना रहा है, यदि वे छब्बीस प्रतिशत इक्विटी बेचने, पूर्ण प्रबंधन नियंत्रण स्थानांतरित करने, या 'ए' रेटिंग के साथ स्टॉक एक्सचेंज पर सूचीबद्ध करने जैसे उपाय नहीं अपनाते हैं; और

(घ) यदि हां, तो इन सुधारों के परिणामस्वरूप बिजली शुल्कों में किसी भी संभावित वृद्धि या सेवा की गुणवत्ता में गिरावट को रोकने के लिए मंत्रालय द्वारा विशेष रूप से उत्तर प्रदेश में किसानों और कम आय वाले उपभोक्ताओं के लिए क्या कदम उठाए जा रहे हैं ताकि बिजली अधिक महंगी न हो और सेवाएं बाधित न हों?

विद्युत मंत्रालय में राज्य मंत्री; तथा नवीन और नवीकरणीय ऊर्जा मंत्रालय में राज्य मंत्री (श्री श्रीपाद येसो नाईक):

(क) से (ग): विद्युत एक समवर्ती विषय है और विद्युत वितरण वितरण यूटिलिटी द्वारा किया जाता है जो अपने संबंधित राज्य सरकार के प्रशासनिक नियंत्रण और संबंधित विद्युत विनियामक आयोग (ईआरसी) के नियमों के तहत कार्य करती हैं। इसलिए, राज्य डिस्कॉम का निजीकरण केंद्र सरकार के दायरे में नहीं आता है।

विद्युत अधिनियम 2003 के तहत, वितरण यूटिलिटी का एक दक्ष, समन्वित और किफायती वितरण प्रणाली बनाए रखने का कर्तव्य है। इसके अलावा, इस खंड में किसी भी

अक्षमता का पूरे मूल्य श्रृंखला पर एक कैस्केडिंग प्रभाव पड़ता है, उनके संचालन को बाधित करता है और वित्तीय व्यवहार्यता पर प्रतिकूल प्रभाव डालता है।

आंध्र प्रदेश, मध्य प्रदेश, महाराष्ट्र, राजस्थान, तमिलनाडु और उत्तर प्रदेश राज्यों में राष्ट्रीय विद्युत खपत का बहुत बड़ा हिस्सा (48%) है। हालांकि, वित्तीय संकट भी इन राज्यों में केंद्रित है और यह वितरण यूटिलिटी की कुल संचित हानियों का 69% और कुल बकाया ऋण का 66% है। वित्त वर्ष 2024-25 के लिए इन राज्य वितरण यूटिलिटी की वित्तीय हानियों का ब्यौरा संलग्न **विवरण** में दिया गया है। सोलहवें वित्त आयोग ने उल्लेख किया है कि सार्वजनिक संस्थाओं के रूप में, डिस्कॉम में तकनीकी हानियों, चोरी, कम बिलिंग और कम संग्रह के माध्यम से रिसाव को रोकने में उच्च स्तर की दक्षता प्राप्त करने के लिए आवश्यक प्रोत्साहन की कमी है। आयोग ने सिफारिश की है कि समस्या का पहला सबसे अच्छा समाधान डिस्कॉम का निजीकरण है। वैकल्पिक रूप से, यदि सार्वजनिक स्वामित्व ढांचे के भीतर समाधान मांगा जाता है, तो गुजरात और हरियाणा राज्य दो उदाहरण हैं जो अनुकरणीय हैं।

(घ): भारत सरकार विभिन्न पहलों के माध्यम से वितरण यूटिलिटी को उनकी वित्तीय व्यवहार्यता में सुधार करने में सहायता कर रही है। कुछ प्रमुख पहलें निम्नानुसार हैं:

- i. वित्तीय रूप से स्थिर और प्रचालनात्मक रूप से दक्ष वितरण क्षेत्र के माध्यम से विद्युत की गुणवत्ता और विश्वसनीयता में सुधार के उद्देश्य से आरडीएसएस शुरू की गई है। स्कीम के तहत धनराशि जारी करना राज्यों/वितरण यूटिलिटी द्वारा अपने निष्पादन में सुधार के लिए आवश्यक उपाय करने से जुड़ा है।
- ii. राज्य सरकारों को सकल राज्य घरेलू उत्पाद के 0.5% की अतिरिक्त उधार लेने की सुविधा, जो विद्युत क्षेत्र में विशिष्ट सुधार करने की शर्त पर आधारित है।
- iii. राज्य के स्वामित्व वाली विद्युत यूटिलिटी को ऋण स्वीकृत करने के लिए अतिरिक्त विवेकपूर्ण मानदंड निर्धारित शर्तों के निमित्त विद्युत वितरण यूटिलिटी के निष्पादन पर निर्भर हैं।

- iv. ईंधन और विद्युत क्रय लागत समायोजन (एफपीपीसीए) और लागत प्रतिबिंबित टैरिफ के कार्यान्वयन के लिए नियम, जिससे यह सुनिश्चित किया जा सके कि विद्युत की आपूर्ति के लिए सभी विवेकपूर्ण लागत शामिल हो सके।
- v. उचित सब्सिडी लेखांकन और उनके समय पर भुगतान के लिए नियम और मानक संचालन प्रक्रिया जारी की गई है।

विद्युत मंत्रालय, राज्य सरकारों और वितरण यूटिलिटी के ठोस प्रयासों के परिणामस्वरूप, सकल तकनीकी और वाणिज्यिक (एटीएंडसी) हानियाँ वित्त वर्ष 21 में 21.91% से घटकर वित्त वर्ष 25 में 15.04% हो गई हैं। एटीएंडसी हानियों में कमी से यूटिलिटी की वित्तीय स्थिति में सुधार होता है, जिससे वे प्रणाली को बेहतर ढंग से बनाए रख सकेंगे और आवश्यकताओं के अनुसार विद्युत खरीद सकेंगे, जिससे उपभोक्ताओं को लाभ होगा।

विवरण

वित्त वर्ष 2024-25 के दौरान राज्य वितरण यूटिलिटी की वित्तीय हानियों का ब्यौरा

वर्ष 2024-25		
राज्य	लाभ/(हानि) कर पश्चात (पीएटी) (करोड़ रुपये)	संचित अधिशेष/हानि (करोड़ रुपये)
आंध्र प्रदेश	190	(29,420)
मध्य प्रदेश	(2,561)	(71,394)
महाराष्ट्र	1,292	(35,671)
राजस्थान	1,262	(90,303)
तमिलनाडु	2,073	(1,19,153)
उत्तर प्रदेश	(10,796)	(1,00,858)
राष्ट्रीय	2,701	(6,47,210)

ASSESSMENTS REGARDING DEPLETING GROUNDWATER LEVELS

928. SHRIMATI MALA RAJYALAXMI SHAH:

SHRI BALABHADRA MAJHI:

SHRI MAHESH KASHYAP:
DR. MANNA LAL RAWAT:
SHRI ANANTA NAYAK:
SHRI BHOJRAJ NAG:
SHRI DAMODAR AGRAWAL:
SHRI P. C. MOHAN:
CAPTAIN BRIJESH CHOWTA:
SHRI VIJAY BAGHEL:
SHRI CHANDAN CHAUHAN:
SHRI PRAVEEN PATEL:
SHRI TEJASVI SURYA:
SHRI BHARTRUHARI MAHTAB:
SHRI KOTA SRINIVASA POOJARY:
SHRI JUGAL KISHORE:
SHRI TRIVENDRA SINGH RAWAT:
SHRI AVIMANYU SETHI:
SHRI YADUVEER WADIYAR:
DR. K. SUDHAKAR:
SHRI P. P. CHAUDHARY:
SHRI KHAGEN MURMU:
SHRI VIJAY KUMAR DUBEY:

Will the Minister of **JAL SHAKTI** be pleased to state:

- (a) whether the recent assessments indicate further depletion of groundwater levels in critical over-exploited blocks of the country, particularly in Odisha including Nabarangpur Lok Sabha Constituency, Karnataka including Dakshina Kannada and Chikkaballapur districts and in/around Bengaluru, Union Territory of Jammu and Kashmir and if so, the details thereof;

- (b) the manner in which the Atal Bhujal Yojana (ABY) has progressed in the participating States including Karnataka and UT of Jammu and Kashmir during the last five years;
- (c) the number of supply-side structures that have been constructed/renovated for water conservation and groundwater recharge in Rajasthan, particularly in Pali Lok Sabha Constituency;
- (d) whether the data-driven tools are being used for aquifer mapping, groundwater monitoring and assessment including digital platforms and remote sensing in the country, particularly in Odisha including Nabarangpur Lok Sabha Constituency and Karnataka including Bengaluru and if so, the details thereof;
- (e) the corrective and remedial measures planned for recharge of over-exploited aquifers and groundwater sustainability in the country including Rajasthan, Bengaluru region and Nabarangpur Lok Sabha Constituency;
- (f) whether the Government has undertaken any interventions and district-specific assessment of groundwater depletion, aquifer stress, drinking-water sustainability and the targeted interventions proposed or implemented in the coastal districts of Odisha, particularly Bhadrak and Balasore districts and Nabarangpur Lok Sabha Constituency and if so, the details thereof along with the outcomes observed so far; and
- (g) the steps being taken to revive water conservation structures such as ponds, etc. associated with religious institutions such as temples?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (DR. RAJ BHUSHAN CHOUDHARY):

(a): Dynamic Ground Water Resources of the country are being assessed annually by the Central Ground Water Board (CGWB) in co-ordination with the State Governments. Upon comparison of data between years 2017 and 2025, it is seen that overall ground water situation of the country has steadily improved with percentage of 'Safe' Assessment Units (AUs, which are generally Blocks/Taluks/Tehsils, or valleys in hilly regions) increasing from 62.6% to 73.14% and that of 'Over-Exploited' Units decreasing from 17.2% to 10.8%. Further, all Assessment Units of Nabarangpur Lok Sabha Constituency of Odisha (spanning over Nabarangpur, Koraput and Malkangiri districts), Dakshina Kannada district of Karnataka and Union Territory of Jammu and Kashmir have been categorized as 'Safe' in both assessment years. However, all Assessment Units of Chikkaballapur district of Karnataka were falling under 'Over-Exploited' category during both years.

(b): Atal Bhujal Yojana was one of its kind pilot scheme for community led participatory management of ground water implemented in 8,203 water stressed Gram Panchayats (GPs) across 7 States viz. Haryana, Gujarat, Rajasthan, Uttar Pradesh, Madhya Pradesh, Maharashtra & Karnataka. During its tenure, community led Water Budgeting and preparation of Water Security Plans (WSPs) was done and annually updated for all participating GPs. Further, around 83,000 artificial recharge and water conservation structures were constructed and more than 9 lakh hectares of land was brought under

efficient irrigation practices in the scheme implementation area, leading to improvement in ground water levels in 180 Blocks out of 229. Atal Bhujal Yojana was not implemented in the UT of Jammu and Kashmir.

(c): Efforts of the Central government for augmenting the water/groundwater resources of the country, are mainly channeled through the flagship campaign of Jal Shakti Abhiyan (JSA). JSA is a time bound and mission mode programme being conducted annually since 2019 by the M/o Jal Shakti, covering both rural and urban areas. As per the data available on JSA dashboard, around 6.66 lakh such works have been constructed/rejuvenated in Rajasthan since 2021, with around 12,600 in Pali district.

To further strengthen the momentum of Jal Shakti Abhiyan, Jal Sanchay Jan Bhagidari (JSJB) has been launched with a vision to make rain water harvesting a mass movement in the country. Under this campaign, so far more than 4.16 lakh structures have been completed in Rajasthan and more than 3,800 for Pali district, through convergence.

(d): On the technological front, the government is employing a range of state of the art digital and technological tools for all round mapping, monitoring and planning in ground water sector, which cover the entire country, including Nabarangpur Lok Sabha Constituency and Karnataka, including Bengaluru.

Some of the prominent ones that can be cited are, use of high end Remote Sensing (RS) and Geographic Information Systems (GIS) for aquifer mapping under NAQUIM programme of CGWB, High resolution heli-borne surveys, creation of a nation-wide network of Digital Water Level Recorders

(DWLRs) with telemetry for real time ground water data generation and sharing, creation of web-based INGRESS platform for ground water resource assessment, collaborations with apex technological agencies like (BISAG -N) and Space Application Centre, Ahmedabad for generating detailed aquifer maps and identifying recharge zones etc.

(e) and (f): The endeavours of the Government for aquifer mapping, ground water monitoring, assessment and preparation of suitable management plans cover the entire country, including Rajasthan, Bengaluru region, Nabarangpur Lok Sabha constituency, coastal districts of Odisha, including Bhadrak and Balasore districts. However, it may be appreciated that 'Water' being a State subject, sustainable development and management of water and groundwater resources is primarily the responsibility of the State Governments. The Central Government, on its part, facilitates the efforts of the State Governments by way of technical and financial assistance through its various schemes and projects. The major steps taken in this direction are provided below:

- i. Under the annual mission mode Jal Shakti Abhiyan: Catch The Rain campaign completion/rejuvenation of around 1.23 cr water conservation and artificial recharge works has been coordinated through convergence in the country since 2021 (through convergence with MGNREGS alone), which has played a key role in enhancing the sustainability of ground water resources. Further, under the JSJB mass movement for scaling up ground water recharge and rain water harvesting, more than 40 lakh structures have been created/revived so far. Moreover, under JSA, 712 Jal Shakti Kendras (JSKs) have been

established at district level and 640 District Water Conservation Plans have been prepared.

ii. Mission Amrit Sarovar was launched by the Government of India which aimed at developing and rejuvenating water bodies in each district of the country. As an outcome nearly 69,000 Amrit Sarovars have been constructed/rejuvenated in the country leading to enhanced water storage and ground water recharge.

iii. Department of Agriculture & Farmers' Welfare (DA & FW) is implementing Per Drop More Crop Scheme since 2015-16, which focuses on enhancing water use efficiency at farm level through Micro Irrigation leading to conservation of ground water.

iv. After the successful completion of NAQUIM 1.0, under which aquifers were mapped for the entire 25 lakh sq. kms mappable area of the country, providing a macro-level understanding of our nation's groundwater resources, the Central Ground Water Board has now embarked upon NAQUIM 2.0, focusing on water stressed and quality affected pockets. Under NAQUIM 2.0 state-of-the-art technologies are harnessed, for generating highly detailed, scientific data which serve as an important tool for making informed decisions for sustainable groundwater management.

v. With an objective to ensure sustainability of water resources in urban areas, M/o Housing and Urban Affairs (MoHUA), GoI, has been implementing AMRUT and AMRUT 2.0 Schemes, which are major initiatives to improve the quality of life in cities, enabling them to become 'self-reliant' and 'water secure'.

Rejuvenation of urban water bodies is an important thrust area under the scheme.

vi. Under Shallow Aquifer Management (SAM) of MoHUA, priority cities have been selected for addressing groundwater depletion and water logging, by taking up over 35 pilot recharge structures in 6 cities in various parts of the country.

vii. CGWB has also prepared the Master Plan for Artificial Recharge to Groundwater- 2020, for the entire country providing a broad outline for construction of rain water harvesting and artificial recharge structures in the country. The Master plan has been shared with State/UT administrations for taking up suitable field interventions.

(g): Construction and revival of water conservation structures like ponds, tanks, bawdis etc. is one of the key pillars of the Government's strategy to enhance water storage and availability and augment ground water recharge. Through various programmes like Jal Shakti Abhiyan, Jal Sanchay Jan Bhagidari, Mission Amrit Sarovar and Natural Resource management (NRM) component of MGNREGS, consistent efforts are being made to revive traditional water bodies, including those associated with religious institutions, through active community involvement, for maximizing the benefits for the entire village/locality.

HAR GHAR JAL YOJANA

929. SHRI BRIJMOHAN AGRAWAL:

Will the Minister of **JAL SHAKTI** be pleased to state:

- (a) the details of 'Har Ghar Jal' initiative along with the number of beneficiaries benefitted therefrom in the country, particularly in Chhattisgarh as on January, 2026;
- (b) the details of mechanisms in place to monitor the long-term functionality of tap connections and track the "slippage" of covered habitations into non-functional status, State-wise including Chhattisgarh;
- (c) the current status of Village Water and Sanitation Committees (VWSCs) regarding their capacity to generate user charges sufficient for hundred per cent Operation and Maintenance (O&M) costs;
- (d) whether the Government has facilitated the utilization of the Fifteenth Finance Commission tied grants specifically for pump repairs and clearing electricity dues in Gram Panchayats and if so, the details thereof; and
- (e) the special measures taken/proposed to be taken for ensuring sustainable water supply in remote tribal hamlets facing high power costs for pumping?

**THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI; AND
MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI V.
SOMANNA):**

(a) to (e): Since August 2019, the Government of India is implementing Jal Jeevan Mission (JJM) – Har Ghar Jal, in partnership with States/ UTs, to make provision of tap water connection to every rural household of the country. As

reported by States/ UTs as on 02.02.2026, out of 19.36 crore rural households in the country, more than 15.79 crore (81.59%) households have tap water connections across the country. Further, out of 49.97 lakh rural households in Chhattisgarh, more than 41.01 lakh households are reported to have tap water connections in the state.

For the regular Operations and Maintenance (O&M) of water supply schemes, all States/UTs including Chhattisgarh and to ensure effective implementation and monitoring of the ongoing works inter alia including solar-based water schemes, a comprehensive multi-level and multi-format system of monitoring inter alia regular review of implementation, workshops/ conferences/ webinars for capacity building, training, knowledge sharing, field visits by multi-disciplinary team to provide technical support, monitoring mechanism such as geo-tagging of assets created, third-party inspections before making payments, Decision Support System for strengthening Source Sustainability, Handbook on Community Managed Piped Water Systems, Unique ID for integrated Piped Water System, Village/ District Dashboards and linking Village Level Dashboards to e-Gramswaraj portal, District Collectors' Peyjal Samvad, etc. have been put in place.

Further, all States/UTs including Chhattisgarh have been advised to put in place comprehensive O&M Policy with a provision for handing over of schemes to GPs/ VWSCs, empowering them to levy user charges, engaging women SHGs for the collection of user charges. It has also been advised to utilize tied grant for water and sanitation under 15th Finance Commission for

the purpose of O&M of the water supply schemes. In case of shortfall, the States/ UTs shall make adequate budgetary provisions to ensure that all the assets created under JJM are maintained properly. States/ UTs have also been advised to explore technological interventions such as Solar energy based stand-alone water supply systems so as to reduce O&M charges and dependence of electric supply for scattered/ isolated/ tribal villages.

दमण और दीव में सीआरआईएफ

930. श्री उमेशभाई बाबूभाई पटेल:

क्या सड़क परिवहन और राजमार्ग मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या दमण और दीव संघ राज्यक्षेत्र में केंद्रीय सड़क एवं अवसंरचना निधि (सीआरआईएफ) के उपयोग हेतु कोई लक्ष्य निर्धारित किया गया है;
- (ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है और पिछले पांच वर्षों के दौरान व्यय की गई निधि का ब्यौरा क्या है; और
- (ग) दमण और दीव में केंद्रीय सड़क एवं अवसंरचना निधि के अंतर्गत पिछले पांच वर्षों के दौरान निर्मित सड़कों का ब्यौरा क्या है?

सड़क परिवहन और राजमार्ग मंत्री (श्री नितिन जयराम गडकरी):

- (क) से (ग): केंद्रीय सड़क एवं अवसंरचना निधि (सीआरआईएफ) के अंतर्गत राज्य/ संघ राज्य क्षेत्र (यूटी) सरकारों से प्राप्त कार्यों की प्राथमिकता के आधार पर विचार किया जाता है। वर्तमान वित्तीय वर्ष सहित विगत पांच वर्षों के दौरान दमण और दीव के लिए सीआरआईएफ के तहत कार्यों की मंजूरी के लिए यूटी प्रशासन से कोई प्रस्ताव प्राप्त नहीं हुआ है।

INFRASTRUCTURE FACILITIES IN FOOD PROCESSING SECTOR**931. SHRI MALAIYARASAN D.:**

Will the Minister of **FOOD PROCESSING INDUSTRIES** be pleased to state:

- (a) the steps taken by the Government to improve infrastructure facilities such as cold storage, integrated supply chains, and food processing units across the country, particularly in Tamil Nadu including Kallakurichi constituency, along with the number of sanctioned, ongoing and completed projects under major schemes such as Pradhan Mantri Kisan Sampada Yojana, Mega Food Parks and Cold Chain components;
- (b) the initiatives undertaken by the Government to promote diversification within the food processing sector, including the encouragement of indigenous, traditional, and region-specific food products, with particular reference of Tamil Nadu's agro-climatic potential;
- (c) whether the Government proposes any specific plans to enhance the competitiveness of Indian food products in international markets and if so, the details thereof along with the steps taken by the Government to strengthen export-oriented infrastructure, quality testing facilities and logistics; and
- (d) whether any such initiatives are proposed for Tamil Nadu and the Kallakurichi region and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAVNEET SINGH):

(a): Ministry of Food Processing Industries (MoFPI) has been implementing Central Sector Umbrella Scheme “Pradhan Mantri Kisan Sampada Yojna (PMKSY)” to create post-harvest infrastructure and processing facilities to boost the overall development of the food processing sector and reduction in post-harvest losses all over the country including Kallakurichi constituency in Tamil Nadu. The component schemes under PMKSY provide financial assistance in the form of grants-in-aid/subsidy to eligible organisation/entities for setting up of food processing and preservation infrastructure including creation of modern infrastructure with integrated supply chain management from farm gate to retail outlet, which inter-alia, includes cold storages for captive use to minimize post-harvest losses.

As on 31.12.2025, 1607 number of projects have been approved under various component schemes of PMKSY. Out of which, 1196 projects have been completed/operationalised and remaining 411 projects are at various stages of implementation, details of which are as under:

Number of projects sanctioned, completed and on-going under PMKSY component schemes				
Sr. No.	Component Scheme Name	Approved	Completed	On-going
1	Scheme for Creation of Infrastructure for Agro Processing Clusters	66	23	43
2	Scheme for Creation/Expansion of Food Processing & Preservation Capacities	509	349	160
3	Scheme for Integrated Cold Chain and Value Addition Infrastructure	402	301	101
4	Scheme for Food Safety and Quality	205	173	32

	Assurance infrastructure			
5	Operation Greens	41	20	21
6	Human Resource and Institution – Research & Development	257	227	30
7	Scheme for Creation of Backward & Forward Linkages (discontinued w.e.f 01.04.2021)	60	53	7
8	Mega Food Park (discontinued w.e.f 01.04.2021)	41	25	16
9	Human Resource and Institution – Skill Development (discontinued w.e.f 01.04.2021)	26	25	1
Total		1607	1196	411

In the state of Tamil Nadu, 155 projects have been approved under PMKSY. Out of which, 113 projects have been completed/operationalised and remaining 42 projects are at various stages of implementation.

(b): PMKSY is a central sector demand driven scheme and applications are invited through Expression of Interest (Eoi) from all over India including Tamil Nadu. The funds are not allocated/sanctioned/released State-wise under any of the component schemes of PMKSY. Merit based approvals are given to the eligible proposals based on availability of funds. Through these projects, PMKSY promotes product diversification, reduction in post-harvest losses, enhancement of value addition for food products including indigenous, traditional and region-specific food products in the country including Tamil Nadu.

Further, MOFPI is implementing a centrally sponsored PM Formalisation of Micro food processing Enterprises (PMFME) Scheme to provide financial, technical and business support for setting up/upgradation of 2 lakh micro food processing enterprises in 36 States/Union Territories (UTs) of the country. The Scheme adopts One District One Product (ODOP) approach to reap the benefit of scale in procurement of inputs, availing common services and marketing of local and indigenous food products. The ODOPs are either perishable agri produce, cereal-based products or food products widely produced in a district and their allied sectors.

The list of ODOPs in Tamil Nadu selected for assistance under PMFME is given in the enclosed **Statement**.

(c) and (d): The Government has undertaken several initiatives to enhance the competitiveness of Indian food products in international markets. Under PMKSY, financial assistance is provided to eligible organisations/entities from all over the country including Kallakurichi constituency in Tamil Nadu, for setting up and upgradation of food processing projects including export-oriented food processing units, Integrated Cold Chain and value addition Infrastructure, Food Testing Laboratories related infrastructure and Research & Development projects which help in the improvement of shelf life and quality of food products for export.

The Food Safety and Quality Assurance Infrastructure (FSQAI) component of PMKSY supports establishment and upgradation of food testing laboratories to ensure compliance with domestic and international food safety

and quality standards and thereby help the exporters in meeting quality parameters of importing countries.

Further, MOFPI is implementing a Central Sector “Production Linked Incentive Scheme for Food Processing Industry (PLISFPI). Under the Branding and Marketing component of this scheme, Ministry provides financial incentives (50% of expenditure incurred on Branding & Marketing abroad subject to a maximum of 3% of Sales of food products or Rs 50 crore per year, whichever is less) to promote Indian food brands abroad, supporting branding and marketing activities for Indian-branded consumer food products in global markets.

STATEMENT

The ODOPs in Tamil Nadu selected for assistance under PMFME

Sl. No.	District	ODOP
1	Ariyalur	Cashew based Products
2	Chengalpattu	Fishery Products
3	Chennai	Bakery Products
4	Coimbatore	Coconut Products
5	Cuddalore	Cashew based Products
6	Dharmapuri	Millet Products
7	Dindigul	Animal feed
8	Erode	Turmeric based products
9	Kallakurichi	Edible Oils (Groundnut) based Products
10	Kancheepuram	Edible Oils (Groundnut) based Products
11	Kanyakumari	Fishery Products
12	Karur	Moringa Products
13	Krishnagiri	Mango Products
14	Madurai	Dhal Products

15	Nagappattinam	Fishery Products
16	Namakkal	Poultry Feeds products
17	Perambalur	Animal Feed
18	Pudukkottai	Groundnut based products
19	Ramanathapuram	Fishery Products
20	Ranipet	Edible Oils (Groundnut)
21	Salem	Tapioca Products
22	Sivagangai	Coconut Products
23	Tenkasi	Lemon based Products
24	Thanjavur	Coconut Products
25	The Nilgiris	Vegetable based Products
26	Theni	Banana based products
27	Thiruvallur	Dhal Products
28	Thoothukudi	Palm Products
29	Tirunelveli	Banana based Products
30	Tiruppathur	Groundnut based Products
31	Tiruppur	Poultry Feed Products
32	Tiruvannamalai	Groundnut based products
33	Tiruvarur	Dhal Products
34	Trichy	Banana based products
35	Vellore	Milk based Products
36	Villupuram	Edible Oils (Groundnut) based Products
37	Virudhunagar	Millet Products
TOTAL		37

SHARE OF FUNDS TO STATE GOVERNMENTS UNDER SBM

932. SHRI BAPI HALDAR:

Will the Minister of **JAL SHAKTI** be pleased to state:

- (a) the details of the share of funds the Union Government allocated to the State Governments under Swachh Bharat Mission (SBM)-Gramin and Urban during the last eleven years, year-wise and State-wise; and
- (b) the details of the share of funds owed to the State Governments for Swachh Bharat Mission-Gramin and Urban during the said period, year-wise?

**THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI; AND
MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI V.
SOMANNA):**

(a): The details of the Central share funds allocated to the State/UT Government under Swachh Bharat Mission (SBM)-Grameen [SBM(G)] during the last eleven years, year-wise and State/UT-wise are given in the enclosed **Statement-I.**

As per details provided by Ministry of Housing & Urban Affairs, funds under Swachh Bharat Mission (Urban) [SBM-U] are allocated for the entire mission period and not on yearly basis. The details of funds allocated to State/UT under SBM-U & SBM-U 2.0 are given in the enclosed **Statement-II.**

(b): Sanitation is a State Subject. SBM(G) is a Centrally Sponsored Scheme implemented by the State Governments. Since SBM(G) is a demand driven scheme, funds are allocated to the States/UTs in a consolidated manner at the beginning of each financial year based on the projected demands by the States/UTs in their Annual Implementation Plan (AIP), previous performance of the States/UTs and budget allocated for SBM(G) during the financial year. Subsequently, allocated funds are released during the year to the States/UTs

based on their utilization & demand as per extant guidelines of Department of Expenditure and the programme guidelines.

As per details provided by M/o Housing & Urban Affairs, Central share of funds under SBM-U are released to the States/UTs in the form of grant-in-aid on the basis of demand made by States/UTs with due approval of State Level Technical Committee (SLTC) and as per the operational guidelines of SBM-U. Funds under SBM-U/SBM-U 2.0 are released to the States/UTs. Therefore, no funds are owed to State/UTs Government.

STATEMENT-I

State/UT-wise and year-wise, central share funds allocated to the State/UT Governments under SBM (G) during the last eleven years:

<i>Rs in Crore</i>												
S. N.	State/UT	2014-15	2015-16	2016-17	2017-18	2018-19	2019-20	2020-21	2021-22	2022-23	2023-24	2024-25
1	A & N Islands	0.00	3.40	3.00	30.72	9.40	3.24	15.43	0.00	1.37	1.00	6.39
2	Andhra Pradesh	262.25	336.74	342.21	1219.88	1381.18	395.76	393.47	437.64	676.79	0.00	270.16
3	Arunachal Pradesh	29.23	38.71	65.09	137.30	51.31	61.01	23.40	23.03	29.43	15.81	14.82
4	Assam	205.08	595.66	800.00	1171.95	882.09	612.66	542.60	513.56	495.71	417.77	356.15
5	Bihar	337.33	633.40	263.73	875.92	5887.48	3419.65	776.94	651.54	1544.86	700.00	475.73
6	Chhattisgarh	110.39	144.72	584.46	677.83	448.50	187.15	121.68	207.58	355.07	83.98	182.10
7	D & N Haveli	0.00	0.00	0.00	17.68	1.06	4.83	8.57	5.75	1.63	0.00	0.71
8	Daman &	0.00	0.00	0.00	2.00	0.19	1.93	0.00	0.00	0.00	0.00	0.00

	Diu											
9	Goa	10.03	3.73	11.68	0.52	0.00	0.28	19.24	61.27	34.38	19.61	14.32
10	Gujarat	312.13	478.22	1302.46	466.04	465.83	314.83	499.20	342.73	284.68	109.61	200.00
11	Haryana	33.94	97.92	158.60	39.66	227.19	138.84	220.75	181.80	202.77	0.00	100.00
12	Himachal Pradesh	130.40	19.85	234.60	20.68	129.28	71.34	37.88	269.13	198.07	42.00	44.17
13	Jammu & Kashmir	103.08	18.39	59.51	202.38	682.93	424.36	64.89	246.98	494.20	251.00	245.00
14	Jharkhand	46.10	97.32	455.46	698.66	753.04	473.57	429.67	148.51	300.64	50.00	107.85
15	Karnataka	314.88	729.17	419.56	983.39	739.74	244.97	227.75	0.00	665.34	46.00	200.00
16	Kerala	33.97	23.47	196.51	59.36	53.10	153.37	137.01	34.68	308.04	0.00	50.00
17	Ladakh	0.0	0.0	0.0	0.0	0.0	0.0	3.93	14.25	17.30	8.00	10.20
18	Lakshadweep	0.00	0.00	0.00	0.00	0.00	0.00	0.00	0.00	7.74	1.00	2.70
19	Madhya Pradesh	69.46	746.22	1210.77	1380.61	1181.89	331.99	493.98	668.96	411.14	113.39	242.10
20	Maharashtra	236.11	1014.30	528.94	1235.34	2709.52	679.67	340.62	1372.73	1740.11	110.45	463.26
21	Manipur	21.22	44.19	54.49	77.02	75.06	86.62	61.29	48.34	51.45	5.10	2.00
22	Meghalaya	8.21	71.30	151.41	153.89	140.57	74.67	226.59	165.71	92.13	41.51	107.64
23	Mizoram	10.35	10.55	21.97	46.24	25.46	17.61	21.93	17.62	19.67	4.99	17.68
24	Nagaland	42.63	34.38	64.12	71.41	119.86	56.08	57.80	18.02	39.44	31.07	27.59
25	Odisha	131.68	571.50	976.22	457.02	2735.31	2044.37	58.92	0.00	0.00	47.00	200.00
26	Puducherry	2.00	4.40	0.00	50.25	20.00	12.00	10.11	6.89	37.80	0.00	5.00

27	Punjab	39.65	39.06	197.02	283.48	71.45	112.35	78.82	52.87	168.19	54.81	92.48
28	Rajasthan	274.24	938.73	1254.60	981.51	865.88	666.95	569.78	551.85	624.90	70.00	230.00
29	Sikkim	7.78	6.12	14.08	20.72	23.02	12.41	13.79	19.73	23.17	8.88	14.79
30	Tamil Nadu	205.12	78.94	537.02	865.94	760.99	229.00	294.67	26.29	421.10	239.74	300.00
31	Telangana	211.26	456.69	135.72	481.94	1030.10	257.27	262.16	180.67	542.94	25.00	164.07
32	Tripura	56.16	48.85	49.97	24.00	116.93	81.06	52.00	84.19	128.29	71.58	75.22
33	Uttar Pradesh	260.71	1626.63	853.33	3257.37	7824.88	2249.94	1790.48	1825.85	1529.38	2519.62	1309.40
34	Uttarakhand	40.55	140.02	500.00	146.69	211.07	93.80	132.36	78.17	92.61	63.75	48.68
35	West Bengal	383.72	1044.60	657.51	583.23	534.26	808.18	675.90	645.08	848.16	720.00	475.51
	Total	3929.66	10097.18	12104.04	16720.63	30158.57	14321.76	8663.61	8901.42	12388.50	5872.67	6055.72

STATEMENT-II

The details of funds allocated to State/UT under SBM-U & SBM-U 2.0

Rs. in crore

S. No.	States/Uts	Mission Allocation	
		SBM – U (2014-2021)	SBM-U 2.0 (2021-2026)
1	Andaman and Nicobar	3.52	8.60
2	Andhra Pradesh	571.33	1413.30
3	Arunachal Pradesh	36.28	129.00
4	Assam	244.30	503.50
5	Bihar	556.68	1204.80
6	Chandigarh	28.02	45.20
7	Chhattisgarh	357.85	727.30

8	Dadra Nagar Haveli and Daman & Diu	6.71	31.20
9	Delhi	349.75	1192.60
10	Goa	17.09	77.80
11	Gujarat	834.15	1918.90
12	Haryana	287.08	645.70
13	Himachal Pradesh	43.95	156.70
14	Jammu and Kashmir	200.63	429.90
15	Jharkhand	258.71	519.00
16	Karnataka	820.96	2245.30
17	Kerala	219.99	875.10
18	Ladakh	0.00	62.70
19	Madhya Pradesh	920.04	2200.20
20	Maharashtra	1677.80	3758.50
21	Manipur	83.10	96.20
22	Meghalaya	24.12	67.30
23	Mizoram	49.02	82.50
24	Nagaland	53.49	158.88
25	Odisha	372.02	821.40
26	Puducherry	28.94	83.21
27	Punjab	364.02	1054.20
28	Rajasthan	705.46	1765.80
29	Sikkim	11.52	19.40
30	Tamil Nadu	1200.50	3296.70
31	Telangana	413.74	1067.30
32	Tripura	100.37	85.30
33	Uttar Pradesh	1740.98	4073.80
34	Uttarakhand	112.00	343.40
35	West Bengal	911.34	1449.30

(As informed by M/o Housing & Urban Affairs)

वाइड-बॉडी और नैरो-बॉडी विमानों का समावेश

933. श्रीमती विजयलक्ष्मी देवी:

श्री मुकेशकुमार चंद्रकांत दलाल:

श्री जशुभाई भिलुभाई राठवा:

श्री अनन्त नायक:

श्री योगेन्द्र चांदोलिया:

श्री तेजरवी सूर्या:

श्री अनूप संजय धोत्रे:

डॉ. हेमांग जोशी:

श्री त्रिवेन्द्र सिंह रावत:

श्री गोडम नागेश:

श्री शंकर लालवानी:

श्रीमती डी. के. अरुणा:

श्री विष्णु दयाल राम:

श्री खगेन मुर्मु:

क्या नागर विमानन मंत्री यह बताने की कृपा करेंगे कि:

(क) पिछले तीन वर्षों के दौरान विमान बेड़े में शामिल किए गए वाइड-बॉडी और नैरो-बॉडी विमानों

की संख्या कितनी है और वर्तमान में उन्हें किन मार्गों पर संचालित किया जा रहा है;

(ख) बेड़े के विस्तार और एकीकरण के दौरान विमानों की उपलब्धता, समय-पालन और मार्गों के

युक्तिकरण से संबंधित चुनौतियों की सरकार किस प्रकार निगरानी कर रही है;

(ग) तेजी से विस्तार के चरण के दौरान सुरक्षा मानकों का अनुपालन सुनिश्चित करने के लिए

नागरिक उड्डयन महानिदेशालय (डीजीसीए) और एयरलाइनों के बीच समन्वय तंत्र क्या है;

और

(घ) बेड़े के सामंजस्य और सेवाओं के मानकीकरण की प्रक्रिया को पूरा करने की संभावित समय-

सीमा क्या है?

सहकारिता मंत्रालय में राज्य मंत्री; तथा नागर विमानन मंत्रालय में राज्य मंत्री (श्री मुरलीधर मोहोल):

(क): पिछले तीन वर्षों के दौरान अनुसूचित एयरलाइन प्रचालकों के बेड़े में शामिल किए गए वाइड-बॉडी और नैरो-बॉडी विमानों की संख्या संलग्न **विवरण** में दी गई है। वायु निगम अधिनियम के निरसन के साथ, भारतीय विमानन क्षेत्र को पूर्ण रूप से विनियमनमुक्त कर दिया गया है, और एयरलाइनें अपनी वाणिज्यिक व्यवहार्यता और बाजार कारकों के आधार पर उड़ानों का परिचालन करने और क्षमता बढ़ाने के लिए स्वतंत्र हैं।

(ख): एयरलाइनों द्वारा विमानों को अपने बेड़े में शामिल करने, समय पर निष्पादन (ओटीपी) और मार्ग युक्तिकरण की निगरानी करने के लिए डीजीसीए के पास एक सुदृढ़ तंत्र मौजूद है।

(ग): नागर विमानन महानिदेशालय (डीजीसीए) ने एक बहु-स्तरीय निगरानी तंत्र स्थापित किया है ताकि यह सुनिश्चित किया जा सके कि एयरलाइनों द्वारा विशेष रूप से बेड़े के आकार और परिचालनों में तेजी से विस्तार के चरणों के दौरान सुरक्षा मानकों का सख्ती से अनुपालन किया जा रहा है। विमानों को बेड़े में शामिल करने, उड़ान परिचालनों में वृद्धि, मार्ग विस्तार और वेट/ड्राई लीजिंग सहित सभी विस्तार गतिविधियां, सुरक्षा तैयारी की विस्तृत जाँच के पश्चात डीजीसीए द्वारा पूर्व अनुमोदन के अधीन होती हैं। डीजीसीए उड़ान परिचालनों, उड़नयोग्यता, प्रशिक्षण, सुरक्षा प्रबंधन प्रणाली (एसएमएस) और रखरखाव परिपाटियों को कवर करते हुए आवधिक और विशेष संपरीक्षाएँ, निरीक्षण और निगरानी क्रियाकलाप आयोजित करता है। डीजीसीए परिचालन निष्पादन, सुरक्षा संकेतकों और जनशक्ति की पर्याप्तता एवं अनुपालन स्थिति की समीक्षा के लिए एयरलाइन प्रबंधन और प्रमुख पदाधिकारियों के साथ बैठकें आयोजित करता है। इनमें कमियाँ पाए जाने पर, डीजीसीए सुधारात्मक और प्रवर्तन कार्रवाई करता है, जिसमें कारण बताओ नोटिस जारी करना, परिचालन प्रतिबंध या अनुमोदन का निलंबन और वित्तीय जुर्माना, जो भी आवश्यक हो, शामिल हैं।

(घ): बेड़े के सामंजस्य और सेवाओं के मानकीकरण की प्रक्रिया व्यक्तिगत एयरलाइन प्रचालक का उनकी व्यवसाय योजना के आधार पर एक वाणिज्यिक निर्णय होता है और इस संबंध में मंत्रालय एवं डीजीसीए सीधे तौर पर हस्तक्षेप नहीं करते हैं।

विवरण

शामिल किए गए वाइड-बॉडी और नैरो-बॉडी विमानों की संख्या

वर्ष	वाइड-बॉडी	नैरो-बॉडी	कुल
2023	8	104	112
2024	11	129	140
2025	0	95	95
2026 (दिनांक 31.01.2026 तक)	01	7	8

नोट: एयरलाइन प्रचालकों द्वारा बेड़े में विमानों को शामिल करने के साथ-साथ उनके मौजूदा विमान की पट्टा अवधि की समाप्ति के अनुरूप उनकी पुनःसुपुर्दगी/निर्यात भी किया जाएगा। इस प्रकार विमान को शामिल करने से विमान बेड़े में वृद्धि के साथ-साथ मौजूदा बेड़े का समय के साथ उनके प्रतिस्थापन की आवश्यकता की भी पूर्ति होगी।

वर्धा लोक सभा क्षेत्र में लंबित परियोजनाएं

934. श्री अमर शरदराव काले:

क्या **जल शक्ति** मंत्री यह बताने की कृपा करेंगे कि:

(क) वर्धा लोक सभा निर्वाचन क्षेत्र में डिम्भे बांध नहर परियोजना सहित लंबित सिंचाई परियोजनाओं की वर्तमान स्थिति क्या है और इसके विभिन्न चरणों के तहत क्या प्रगति हुई है;

(ख) पिछले पांच वर्षों के दौरान इस उद्देश्य के लिए जारी, आवंटित और उपयोग की गई निधियों का ब्यौरा क्या है;

(ग) इन परियोजनाओं को पूरा करने की समय-सीमा क्या है और प्रशासनिक एवं तकनीकी विलंब, यदि कोई हो, को दूर करने के लिए क्या उपाय किए जा रहे हैं; और

(घ) उक्त निर्वाचन क्षेत्र और महाराष्ट्र के सूखाप्रवण क्षेत्रों में बारहमासी पानी की कमी की समस्या के समाधान के लिए दीर्घकालिक योजनाओं का ब्यौरा क्या है और सूक्ष्म सिंचाई तथा जल संरक्षण तकनीकों को बढ़ावा देने के लिए क्या कदम उठाए गए हैं?

जल शक्ति मंत्रालय में राज्य मंत्री (डॉ. राज भूषण चौधरी):

(क) से (ग): जल राज्य का विषय होने के कारण सिंचाई परियोजनाओं के संबंध में योजना बनाना, निष्पादन, प्रचालन और प्रबंधन करना संबंधित राज्य सरकार का दायित्व है। भारत सरकार की भूमिका चल रही योजनाओं के तहत पहचान की गई परियोजनाओं के लिए तकनीकी सहायता और आंशिक वित्तीय सहायता प्रदान करना है।

वर्धा लोक सभा निर्वाचन क्षेत्र के अमरावती और वर्धा जिलों को लाभान्वित करने वाली दो (02) वृहद और मध्यम सिंचाई परियोजनाओं नामतः लोअर वर्धा परियोजना और लोअर पेढ़ी परियोजना को वित्तीय सहायता के लिए इस मंत्रालय के प्रधानमंत्री कृषि सिंचाई योजना-त्वरित सिंचाई लाभ कार्यक्रम के अंतर्गत शामिल किया गया है। विगत पांच वर्षों के दौरान अर्थात् वर्ष 2020-21 से 2024-25 के दौरान इन दोनों परियोजनाओं को 46.16 करोड़ रुपये की केंद्रीय सहायता प्रदान की गई है, जिसका पूरी तरह से उपयोग किया गया है। लोअर वर्धा परियोजना पूरी हो चुकी है।

अमरावती जिले को लाभान्वित करने वाली अठारह (18) सतही लघु सिंचाई परियोजनाओं और वर्धा लोक सभा निर्वाचन क्षेत्र के वर्धा जिले को लाभान्वित करने वाली एक (01) सतही सिंचाई परियोजना को महाराष्ट्र के लिए विशेष पैकेज के अंतर्गत शामिल किया गया है। विगत पांच वर्षों के दौरान अर्थात् वर्ष 2020-21 से 2024-25 के दौरान इन परियोजनाओं के लिए 142.34 करोड़ रुपये की केंद्रीय सहायता की प्रतिपूर्ति की गई है। इनमें से सत्रह (17) परियोजनाओं को पूरा होने की सूचना दी गई है।

डिंभे बांध नहर परियोजना महाराष्ट्र में कुकडी सिंचाई परियोजना का एक हिस्सा है, जिससे महाराष्ट्र के शिरूर निर्वाचन क्षेत्र लाभान्वित है।

परियोजनाओं को समय पर पूरा करना सुनिश्चित करने के लिए, केन्द्रीय जल आयोग के क्षेत्रीय कार्यालयों द्वारा वर्ष में दो बार परियोजनाओं की वास्तविक निगरानी की जाती है। माननीय जल शक्ति मंत्री और सचिव, जल संसाधन, नदी विकास और गंगा संरक्षण विभाग द्वारा नियमित अंतराल पर परियोजनाओं की समीक्षा की जाती है, जिसमें मुद्दों की पहचान की जाती है और उनके शीघ्र समाधान के लिए आवश्यक कार्रवाई की जाती है। परियोजनाओं के अंतर्गत आने वाले मुद्दों और बाधाओं को परियोजना निगरानी समूह (पीएमजी) पोर्टल पर भी उठाया जाता है और सचिव (समन्वय), मंत्रिमंडल सचिवालय के अंतर्गत पीएमजी बैठकों में समाधान किया जाता है।

(घ): देश में सूखा प्रवण क्षेत्रों में सिंचाई के विकास के मुद्दे का समाधान करने के लिए पीएमकेएसवाई के त्वरित सिंचाई लाभ कार्यक्रम के अंतर्गत परियोजनाओं के चयन और केन्द्रीय वित्त पोषण अनुपात के लिए मानदंड में विशेष प्रावधान किए गए हैं। यदि किसी परियोजना की सूखा-प्रवण क्षेत्र में 50 प्रतिशत से अधिक कमान है, तो 50% अग्रिम चरण के मानदंड में छूट दी गई है और निर्माण की शुरुआत से ही परियोजना को सूखा प्रवण क्षेत्र में आने वाले कमान क्षेत्र के अनुपात में 60 (केन्द्र): 40 (राज्य) के बढ़े हुए वित्त पोषण अनुपात के साथ शामिल किया जा सकता है।

इसके अलावा, भारत सरकार ने वर्ष 2018 में महाराष्ट्र में सिंचाई परियोजनाओं के लिए एक विशेष पैकेज को मंजूरी दी है, ताकि 83 सतही लघु सिंचाई (एसएमआई) परियोजनाओं और विदर्भ और मराठवाड़ा और शेष महाराष्ट्र के सूखा प्रवण जिलों में 8 प्रमुख/मध्यम सिंचाई परियोजनाओं को पूरा किया जा सके।

इसके अलावा, कृषि और किसान कल्याण विभाग द्वारा कार्यान्वित की जा रही पर ड्रॉप मोर क्रोप योजना देश में सूक्ष्म सिंचाई विकास के लिए समर्पित है।

इस मंत्रालय के अधीन केन्द्रीय भूमि जल बोर्ड (सीजीडब्ल्यूबी) ने लगभग 25 लाख वर्ग किमी के संपूर्ण मानचित्रण योग्य क्षेत्र में राष्ट्रीय जलभृत मानचित्रण (नेक्यूम) परियोजना को पूरा कर लिया है। जलभृत मानचित्र और प्रबंधन योजनाएं तैयार की गई हैं और कार्यान्वयन के लिए संबंधित राज्य एजेंसियों के साथ साझा की गई हैं। प्रबंधन योजनाओं में मांग पक्ष और आपूर्ति पक्ष के कार्यकलापों के माध्यम से विभिन्न जल संरक्षण उपाय शामिल हैं।

इसके अलावा, “जल शक्ति अभियान”, “जल संचय जन भागीदारी” इस मंत्रालय द्वारा जल संरक्षण में जनभागीदारी के साथ सरकारी निकायों, उद्योगों, स्थानीय प्राधिकरणों, समाजसेवियों, रेजिडेंट वेलफेयर एसोसिएशनों (आरडब्ल्यूए) और व्यक्तियों सहित सभी हितधारकों से एकजुट कार्रवाई के लिए शुरू की गई पहल हैं।

दिल्ली-मुंबई एक्सप्रेसवे

935. श्री जसवंतसिंह सुमनभाई भाभोर:

क्या सड़क परिवहन और राजमार्ग मंत्री यह बताने की कृपा करेंगे कि:

- (क) दाहोद लोक सभा निर्वाचन क्षेत्र से गुजरने वाले दिल्ली-मुंबई एक्सप्रेसवे ने क्षेत्र में औद्योगिक विकास और लॉजिस्टिक्स संपर्क में किस हद तक योगदान दिया है;
- (ख) दाहोद लोक सभा निर्वाचन क्षेत्र के आंतरिक क्षेत्रों को राष्ट्रीय राजमार्गों से जोड़ने के लिए 'पीएम गतिशक्ति' के तहत कार्यान्वित की जा रही नई परियोजनाओं की संख्या संबंधी ब्यौरा क्या है; और
- (ग) स्थानीय युवाओं के लिए रोजगार के अवसर पैदा करने के लिए दाहोद लोक सभा निर्वाचन क्षेत्र में एक्सप्रेसवे के किनारे मार्ग-सुविधाओं को विकसित करने की योजनाओं का ब्यौरा क्या है?

सड़क परिवहन और राजमार्ग मंत्री (श्री नितिन जयराम गडकरी):

- (क): दिल्ली-मुंबई एक्सप्रेसवे (डीएमई) का दाहोद से वडोदरा होकर गुजरने वाला खंड पूर्ण किया जाना प्रस्तावित है। इस परियोजना के प्रमुख लाभ निम्नानुसार हैं:-

- i. प्रस्तावित सड़क इस क्षेत्र तथा संपूर्ण राष्ट्र की आर्थिक वृद्धि के लिए प्रमुख मार्ग के रूप में कार्य करेगी।
- ii. यह स्थानीय पर्यटन के विकास सहित आर्थिक प्रगति को बढ़ावा देगी तथा क्षेत्र में निवेश को आकर्षित कर स्थानीय अर्थव्यवस्था को सुदृढ़ करेगी।
- iii. एक्सप्रेसवे यात्रियों को बेहतर, तीव्र, सुरक्षित एवं सुगम संपर्क सुविधा प्रदान करेगा तथा विशेष रूप से शीघ्र नष्ट होने वाले माल के परिवहन सहित अंतर-राज्यीय व्यापार को लाभान्वित करेगा।
- iv. ईंधन की खपत में कमी तथा रखरखाव लागत घटने से वाहन परिचालन लागत में बचत होगी।

(ख): दिल्ली-मुंबई एक्सप्रेसवे परियोजना को पूर्ण किया जाना है तथा दाहोद ज़िले से होकर गुजरने वाले राष्ट्रीय राजमार्ग-56 एवं राष्ट्रीय राजमार्ग-47 के खंड वर्तमान में परिचालन एवं अनुरक्षण चरण में हैं। राष्ट्रीय राजमार्ग-56 के दाहोद-अलीराजपुर तथा फेरकुवा खंड के उन्नयन हेतु विस्तृत परियोजना रिपोर्ट (डीपीआर) तैयार करने का कार्य प्रारंभ किया गया है। डीपीआर के निष्कर्षों, मानदंडों की पूर्ति, संपर्कता की आवश्यकताओं, यातायात सघनता तथा पीएम गतिशक्ति राष्ट्रीय मास्टर प्लान के साथ समन्वय के आधार पर कार्यान्वयन एवं निवेश संबंधी निर्णय लिए जाते हैं।

(ग): दाहोद लोकसभा क्षेत्र में पीपीपी मोड पर 02 (दो) मार्गस्थ सुविधाओं का विकास राष्ट्रीय राजमार्ग रसद प्रबंधन लिमिटेड (एनएचएलएमएल) के माध्यम से प्रगति पर है। विवरण निम्नानुसार हैं:-

चैनेज	क्षेत्र (हेक्टेयर)	स्थिति
711+07 (बाईं ओर)	3.00	निर्माणाधीन
711+130 (दाईं ओर)	3.00	

DEVELOPMENT OF AIRPORTS UNDER UDAN SCHEME

936. SHRIMATI SHAMBHAVI:

Will the Minister of **CIVIL AVIATION** be pleased to state:

- (a) the number of new airports commissioned recently for smaller towns under the UDAN scheme in Bihar; and
- (b) the details of total operational routes and new airports under the UDAN scheme in Bihar and the plans to extend the UDAN scheme beyond 2027 to cover additional underserved regions in the said State?

**THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND
MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI
MURLIDHAR MOHOL):**

(a) and (b): The Purnea Airport was developed under the revival/development of Airports Scheme and was inaugurated on 15.09.2025. Further, airstrips at Birpur, Saharsa, Munger, Valmiki Nagar, Madhubani and Muzaffarpur have been identified under UDAN for the development and operation of small aircraft.

As on 31.01.2026, 12 RCS routes are operational in the State of Bihar under the UDAN scheme, connecting newly developed airports of Darbhanga and Purnea.

The following airstrips in Bihar namely Arrah, Begusarai, Bettiah, Bhabua, Bhagalpur, Bihar Sharif, Bihta, Buxar, Chhapra, Dehri on Sone, Forbesganj, Jehanabad, Jogbani, Katihar, Kishanganj, Munger, Motihari,

Naria, Panchanpur, Raxaul & Sabeya (Gopalganj), are available in the UDAN document. If any airline applies for routes connecting the above-mentioned airstrips in future bidding rounds, the same may be considered as per UDAN provisions.

Moreover, the Government has announced the launch of the Modified UDAN Scheme to increase regional connectivity to 120 new destinations across the country, and to cater to 4 crore passengers in the next 10 years.

WELFARE SCHEMES FOR SCHEDULED TRIBES

937. DR. ALOK KUMAR SUMAN:

Will the Minister of **TRIBAL AFFAIRS** be pleased to state:

- (a) the present status of implementation of welfare schemes for Scheduled Tribes across the country:
- (b) the measures taken to ensure access of tribal communities to education, healthcare, nutrition, housing and livelihood opportunities:
- (c) the steps being undertaken to protect forest rights, land ownership and traditional Livelihoods of tribal populations under existing laws and policies:
- (d) whether any special initiatives are being implemented for skill development, entrepreneurship and employment generation among tribal youth and women, if so, the details thereof:

- (e) the mechanisms in place to ensure effective utilisation of funds, monitoring of outcomes and participation of tribal communities in decision-making, and
- (f) the additional policy, financial and institutional measures proposed by the Government to promote inclusive development, social justice, cultural preservation and sustainable growth of tribal areas while addressing regional disparities and improving the quality of life of Scheduled Tribes nationwide?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI DURGA DAS UIKEY):

(a) and (b): The Government is implementing the Development Action Plan for Scheduled Tribes (DAPST)/ Tribal Sub Plan (TSP) as a strategy for the development of Scheduled Tribes and areas having tribal concentration in the country. Under DAPST, besides the Ministry of Tribal Affairs, 41 Central Ministries/Departments are mandated to allocate a specified percentage of their total scheme budget every year for tribal development, with the objective of bridging the developmental gap between Scheduled Tribes (STs) and non-ST populations. These allocations support various tribal development initiatives relating to education, health, agriculture, irrigation, roads, housing, electrification, employment generation, skill development, and allied sectors. State Governments are also required to earmark Tribal Sub-Plan (TSP) funds in proportion to the ST population in the State, as per Census 2011. Details of schemes and funds allocated by the obligated Ministries/Departments for the

welfare of Scheduled Tribes are reflected in Statement 10B (<https://www.indiabudget.gov.in/budget2025-26/doc/eb/stat10b.pdf>) of the Expenditure Profile of the Union Budget. Further, Ministry of Tribal Affairs is implementing various **major schemes/programmes** for the welfare and development of the Scheduled Tribes (STs) in the country such as:

- i. **Eklavya Model Residential Schools (EMRS):** Eklavya Model Residential School (EMRS) was started in the year 2018-19 to provide quality education at par with Navodaya Vidyalaya to the tribal children in their own environment. Under the new scheme, Government decided to establish 440 EMRSs, one EMRS in every block having more than 50% ST population and at least 20,000 tribal persons (as per census 2011). 288 EMRS schools were initially funded under Grants under Article 275(1) of the Constitution, which are being upgraded as per the new model. Accordingly, Ministry has set the target to set up total of 728 EMRSs benefiting around 3.5 lakh ST students across the country.

Details of funds released under EMRS during last three years

(Rs. In Lakh)

State/UT	2022-23	2023-24	2024-25*
All India	1,97,055.63	2,30,494.85	4,61,079.71

*Provisional

- ii. **Pre-Matric Scholarships to ST students:** The scheme is applicable to students who are studying in Classes IX –X. Parental income from all sources should not be more than Rs.2.50 lakhs per annum. Scholarship of Rs.225/-per month for day scholars and Rs.525/-per month for hostellers is given for a period of 10 months in a year. Scholarship is disbursed through the State Government/UT Administration. Funding ratio is 75:25 between Centre and States for all States except North East and Hills States/UT like Himachal Pradesh, Uttarakhand and Jammu and Kashmir where it is 90:10. For UTs without legislature sharing pattern is 100% Central share.

Fund released under Pre-Matric scholarship Scheme for ST students during last three year:

(Rs. In Crore)

State/UT	F.Y. 2022-23	F.Y. 2023-24	F.Y. 2024-25*
All India	357.29	308.60	163.69

*Provisional

- iii. **Post Matric Scholarship to ST students:** The objective of the scheme is to provide financial assistance to the Scheduled Tribe students studying at post-matriculation or post-secondary levels to enable them to complete their education. Parental income from all sources should not be more than Rs.2.50 lakhs per annum. Compulsory fees charged by educational institutions are reimbursed subject to the limit fixed by the concerned State Fee fixation committee and scholarship amount of Rs.230

to Rs.1200 per month, depending upon the course of study is paid. The Scheme is implemented by the State Governments and Union Territory Administrations. Funding ratio is 75:25 between Centre and States for all States except NE and Hilly States/UT of Himachal Pradesh, Uttarakhand and Jammu and Kashmir where it is 90:10. For UTs without legislature sharing pattern is 100% Central share.

Fund released under Post-Matric scholarship Scheme for ST students during last three year:

(Rs. In Crore)

State/UT	F.Y. 2022-23	F.Y. 2023-24	F.Y. 2024-25*
All India	1964.63	2668.69	2598.34

*Provisional

- iv. **Dharti Aaba Janjatiya Gram Utkarsh Abhiyan: Hon'ble PM launched Dharti Aaba Janjatiya Gram Utkarsh Abhiyan:** Hon'ble PM launched Dharti Aaba Janjatiya Gram Utkarsh Abhiyan (DAJGUA) on 2nd October, 2024. The Abhiyan comprises of 25 interventions implemented by 17-line Ministries and aims to saturate infrastructural gaps in 63,843 villages, provide social infrastructure like hostels, Anganwadi facilities and mobile medical units and set up Van Dhan Vikas Kendras to provide livelihood opportunities benefiting more than 5 crore tribals in 549 districts and 2,911 blocks in 30 States/UTs in 5 years. The Abhiyan has a total budgetary

outlay of Rs.79,156 Cr (Central share: ₹56,333 Cr and State share: ₹22,823 Cr).

v.Pradhan Mantri Janjati Adivasi Nyaya Maha Abhiyan (PM JANMAN):

Government launched Pradhan Mantri Janjati Adivasi Nyaya Maha Abhiyan (PM JANMAN) for socio-economic development of 75 PVTG communities residing in 18 states and one UT. The mission aims to provide basic facilities such as safe housing, clean drinking water and improved access to education, health and nutrition, road and telecom connectivity, electrification of unelectrified households and sustainable livelihood opportunities in 3 years. These objectives are planned to be met through 11 interventions including Hostels and Mobile Medical Units (MMUs) implemented by 9-line Ministries. PM JANMAN has total budgetary outlay of Rs.24,104 Cr (Central share: ₹15336 Cr and State share: ₹8768 Cr).

Funds released to State Governments during last three years under PM-JANMAN:

(Rs. In Cr)

State/UTs	FY 2022-23	FY 2023-24	FY 2024-25*
All India	--	100	99.68

*Provisional

- vi. **Grants under Article 275(1) of the Constitution:** Under the Proviso to Article 275(1) of Constitution, Grants are released to States, having ST

population for raising the level of administration in Scheduled Areas and for the welfare of tribal people. This is a Special Area Programme and 100% grants are provided to States. Funds are released to the State Governments depending on the felt needs of ST population to bridge the gap in infrastructure activities in the fields of education, health, skill development, livelihood, drinking water, sanitation, etc.

**Fund released during last three year under Article 275(1) of Constitution
(as on 31.06.2025)**

(Rs.in Lakh)

States	2022-23	2023-24	2024-25*
	Total Release	Total Release	Total Release
All India	97649.20	117210.00	117057.00

*Provisional

- vii. **Grant-in Aid to Voluntary Organizations working for the welfare of Scheduled Tribes:** Under the scheme of Grant-in-Aid to Voluntary Organizations working for the welfare of Scheduled Tribes, the Ministry funds projects in the fields of education and health, covering residential schools, non-residential schools, hostels, mobile dispensaries, ten or more bedded hospitals, livelihood, etc.

Fund Released Funded During last three year

(Rs.in Lakh)

State/UTs	2022-23	2023-24	2024-25*
All India	10925	12083.7	17500

*Provisional

viii. **National Scheduled Tribes Finance and Development Corporation**

(NSTFDC): under the Ministry of Tribal Affairs is an apex organisation set up exclusively for economic development of Scheduled Tribes implements various schemes for livelihood generation. NSTFDC extends concessional loans to the eligible Scheduled Tribe communities including Tharu tribe. The schemes of NSTFDC are implemented across the country including the state of Uttar Pradesh. The prominent schemes of NSTFDC are given as under:

- **Term Loan Scheme:** NSTFDC provides Term Loan for viable projects costing upto ₹50.00 lakh per unit. Under the scheme, financial assistance is extended upto 90% of the cost of the project and the balance is met by way of subsidy/ promoter contribution/ margin money.
- **Adivasi Mahila Sashaktikaran Yojana (AMSY):** This is an exclusive scheme for economic development of Scheduled Tribes Women. Under the scheme, NSTFDC provides loan upto 90% for projects costing upto ₹2 lakh.
- **Micro Credit Scheme for Self Help Groups (MCF):** This is an exclusive scheme for Self Help Groups for meeting small loan requirement of ST

member. Under the scheme, the Corporation provides loans upto ₹50,000/- per member and maximum ₹5 Lakh per Self Help Group (SHG).

- **Adivasi Shiksha Rrinn Yojana (ASRY):** This is an Education loan scheme to enable the ST students to meet expenditure for pursuing technical and professional education including Ph.D. in India. Under this scheme, the Corporation provides financial assistance upto ₹10 lakh per eligible family. The students are eligible for interest subsidy from Ministry of Education, Govt. of India, during the moratorium period i.e. course period plus one year after completion of course or six months after getting the job, whichever is earlier.

(Rs. in lakhs)

State/UTs	2022-23	2023-24	2024-25*
	Amount disbursed	Amount disbursed	Amount disbursed
All India	29929.00	35165.42	37327.70

*Provisional

State Governments are also supposed to earmark TSP funds with respect to the total Scheme allocation, in proportion to ST population (Census 2011) in the State. The details of allocation and expenditure for TSP by States/UTs are available at <https://statetsp.tribal.gov.in>.

Further, Ministry of Tribal Affairs is implementing various schemes/programmes for the welfare and development of the Scheduled Tribes (STs) in the country. The details of these schemes and the State-wise

funds allocations made during last five financial years by the Ministry is given at

(c): Ministry of Tribal Affairs is implemented “The Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 (FRA)”, which was enacted with the objective of undoing the historical injustices faced by Scheduled Tribes and Other Traditional Forest Dwellers due to the long-standing non-recognition of their rights over forest lands and resources.

FRA recognizes 13 different usufruct rights including the right to hold and live in the forest land under the individual or common occupation for habitation or for self-cultivation for livelihood, right of ownership, access to collect, use, and dispose of minor forest produce. Entitlement on usage of water bodies and its products, pastures for grazing (both settled or transhumant) and traditional seasonal resource access and also provide authority and responsibility to the Gram Sabha of the forest dependent community to protect, regenerate or conserve or manage any community forest resource which they have been traditionally protecting sustainable use. Further, FRA provides adequate safeguards to avoid any displacement of tribal population but also seeks to involve democratic institutions in the process of recognition and vesting of forest rights at the grassroots level.

Statement of Claims received, Distribution of title deeds, and the extent of forest land for which titles distributed (individual and community), under “The Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006” as on 31.05.2025:

State/Uts	No. of Claims received upto 31.05.2025			No. of Titles Distributed upto 31.05.2025		
	Individual	Community	Total	Individual	Community	Total
All India	49,11,495	2,11,609	51,23,104	23,89,670	1,21,705	25,11,375

*Provisional

State/Uts	Extent of Forest land for which titles distributed (in acres)		
All India	Individual	Community	Total
	5075083.5	18198863.9	23273947.4

*Provisional

(d): The Ministry of Tribal Affairs through its two agencies namely Tribal Co-operative Marketing Development Federation of India (TRIFED) & National Scheduled Tribes Finance & Development Corporation (NSTFDC) has contributed significantly to support and grow entrepreneurs and businesses of individuals belonging to tribal communities across India.

The Ministry of Tribal Affairs is implementing the scheme 'Pradhan Mantri Janjatiya Vikas Mission (PMJVM)' through TRIFED which envisions to strengthen tribal entrepreneurship initiatives and to facilitate livelihood opportunities by promoting more efficient, equitable, self-managed, optimum use of natural resources, Agri / Minor Forest Produce (MFPs) / Non-farm produce. Under the scheme, financial support of INR 15.00 lakhs is provided to the State Governments for setting up each Van Dhan Vikas Kendras (VDVKs) which are the centers of value addition activities of MFPs/Non-MFPs. Since the inception of the program in 2019-20, an amount of Rs. 612.13 crores has

been sanctioned for establishment of 4125 Van Dhan Vikas Kendras (VDVKs) associating 12.33 lakh members. Additionally, under the Pradhan Mantri Janjati Adivasi Nyaya Maha Abhiyan (PM-JANMAN) initiative, an amount of Rs. 22.98 crores has been sanctioned for establishment of 539 VDVKs associating 45,924 members. State-wise details of the same is given at

All India-wise details of PMJVM VDVKs

(Rs. In lakhs)

State/UTs	No. of VDVKs sanctioned	Total No. of Beneficiaries	Funds Sanctioned
All India	4125	1233328	61212.7

All India -wise details of PM-JANMAN VDVKs

(Rs. in lakhs)

State / UTs	VDVK Sanctioned	Beneficiaries	Fund Sanctioned
All India	539	45,924	2298.05

Additionally, TRIFED provides backward and forward linkages for tribal artisans and suppliers, facilitating the marketing of tribal products across various categories, including metal craft, textiles, jewelry, paintings, cane and bamboo, terracotta and pottery, as well as organic and natural food products. These products are marketed through both online and offline platforms. Furthermore, TRIFED organizes and participates in festivals, exhibitions, and

trade fairs to provide a platform for tribal artisans to showcase their products, connect with potential buyers, and enhance their entrepreneurial opportunities.

(e) and (f): The Ministry has undertaken two missions for development of STs through convergence of funds available with different Ministries/Departments under DAPST namely - Pradhan Mantri Janjati Adivasi Nyay Maha Abhiyan (PM JANMAN) and Dharti Aaba Janjatiya Gram Utkarsh Abhiyaan.

Committees have been formulated at the State, District, and Block levels to ensure effective implementation, coordination, and monitoring of the Dharti Aaba Janjatiya Gram Utkarsh Abhiyan. At the State level, a State-Level Apex Committee (SLAC) chaired by the Chief Secretary has been constituted. At the District level, a District-Level Committee, chaired by the District Collector and at the Block level, a Block-Level Implementation Teams (BLITs) comprising officers from various departments have been set up to facilitate grassroots implementation of interventions.

Apart from this, MoTA also conducts review meetings with the obligated Ministries/Departments. Nodal officers are also appointed in the respective Ministries/Departments.

Multiple evaluation and monitoring exercises have been undertaken to assess the performance and impact of tribal welfare schemes. NITI Aayog (DMEO) through M/s KPMG Advisory Services Pvt. Ltd., conducted a comprehensive Evaluation Study of Centrally Sponsored Schemes under Package 9 for the period 2021–22 to 2025–26, covering seven schemes under the Vanbandhu Kalyan Yojana.

1. Pre-Matric Scholarship
2. Post Matric Scholarship for STs
3. Support to Tribal Research Institutes
4. Development of Particularly Vulnerable Tribal Groups (PVTGs)
5. Pradhan Mantri Janjati Adivasi Nyaya Maha Abhiyan (PM-JANMAN)
6. Pradhan Mantri Adi Adrash Gram Yojna – PMAAGY (previously known as Special Central Assistance to Tribal Sub-Scheme - SCA to TSS). PMAAGY is now revamped and is subsumed under DAJGUA
7. Administrative Cost to States / UTs

In addition, the Ministry of Tribal Affairs has got eight Central Sector schemes evaluated, namely:

1. Eklavya Model Residential Schools (EMRS)
2. National Fellowship and Scholarship for Higher Education of ST Students
3. Scholarship to the ST Students for studies abroad
4. Aid to Voluntary Organizations working for the welfare of Scheduled Tribes
5. Pradhan Mantri Janjatiya Vikas Mission (PMJVM)
6. Tribal Research Information, Education, Communication and Events (TRI-ECE)
7. Monitoring, Evaluation, Survey and Social Audit (MESSA)
8. Venture Capital Fund for Scheduled Tribes

STRENGTHENING OF URBAN LOCAL BODIES

938. PROF. SOUGATA RAY:

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

- (a) the steps taken to strengthen the fiscal capacity of Urban Local Bodies (ULBs) across the country;
- (b) whether the Government has noticed that a large number of ULBs are facing a severe financial crisis and if so, the details thereof; and
- (c) whether some ULBs have demanded direct transfer of Central funds and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

(a): The Government has undertaken a series of structural and reform-linked measures to strengthen the fiscal capacity of Urban Local Bodies (ULBs).

These include:

- i. Implementation of the Fifteenth Finance Commission (15th FC) framework through a transparent, rule-based and digital mechanism for release of grant and monitoring reforms undertaken by ULBs.
- ii. Mandating property tax reforms such as notification of minimum floor rates, improvement in assessment systems, and ensuring year-on-year growth in collections linked to States' average 5 years GSDP growth.
- iii. Introduction of the Municipal Shared Services Centre (MSSC) scheme to strengthen municipal finance systems, shared services, and institutional capacity at scale.

- iv. Promoting municipal borrowing and bond financing through incentives under AMRUT and AMRUT 2.0, including support for green bonds issuances.
- v. Incentivising user charges reforms for water supply and sewerage services to improve cost recovery and operational sustainability.
- vi. Large-scale capacity building of State and ULB officials on financial management, budgeting, data reporting, and grant compliance.
- vii. Establishment of the CityFinance portal (<https://www.cityfinance.in>) as a national platform for publishing audited financial statements, standardising ULB financial data, and enabling transparency and benchmarking.
- viii. Linking all ULBs bank accounts to the Public Financial Management System (PFMS) for real-time fund tracking and improving the timeliness of transfers.

These measures aim to improve own-source revenue mobilisation, fiscal transparency, financial discipline, access to market finance, and overall sustainability of ULB finances.

(b): The Government is aware that a number of ULBs specially in tier-II and tier-III cities face financial stress due to limited own-source revenues, high dependence on grants, rising expenditure responsibilities, legacy liabilities, and weak budgeting and financial management systems. Smaller and emerging ULBs are relatively more dependent on inter-governmental transfers.

To address these challenges, the Government has adopted a reform-oriented approach through:

- i. Performance-linked Finance Commission grants
- ii. Property tax and user charge reforms
- iii. Digital financial reporting and transparency mechanisms
- iv. Capacity building and institutional strengthening
- v. Support for municipal budgeting, shared services, and long-term financial planning under Municipal Shared Services Centre (MSSC).

These interventions are designed to shift ULBs from grant dependency to a sustainable own source revenue generation.

(c): In the context of the 15th Finance Commission, the grants are released to the States strictly in accordance with the conditions and procedures stipulated in the operational guidelines. Funds are released to the States, for transferring to ULBs within the prescribed timelines through the Public Financial Management System (PFMS). Since the 15th FC framework is built on a conditional, reform-linked and State-routed mechanism, the question of direct transfer of Central funds to ULBs does not arise.

NEW OIL AND GAS EXPLORATION BLOCKS

939. SHRI MUKESHKUMAR CHANDRAKAANT DALAL:

SHRI JASHUBHAI BHILUBHAI RATHVA:

SHRIMATI SHOBHANABEN MAHENDRASINH BARAIYA:

SHRI DINESHBHAI MAKWANA:

DR. MANNA LAL RAWAT:

SHRIMATI KAMLESH JANGDE:

SHRI LUMBARAM CHOUDHARY:

SHRI BIDYUT BARAN MAHATO:

SHRI PRAVEEN PATEL:

SHRIMATI APARAJITA SARANGI:

SHRI VISHWESHWAR HEGDE KAGERI:

SHRI JUGAL KISHORE:

DR. HEMANG JOSHI:

SHRI JANARDAN MISHRA:

SHRI KHAGEN MURMU:

SHRI RAJKUMAR CHAHAR:

Will the Minister of **PETROLEUM AND NATURAL GAS** be pleased to state:

- (a) the number of new oil and gas exploration blocks awarded or made operational during the last three years in the country, State/UT-wise, especially in the UT of Jammu and Kashmir;
- (b) the extent to which domestic production contributes towards reducing import dependence;
- (c) the manner in which domestic crude oil and natural gas production levels have changed during this period;
- (d) whether ease-of-doing-business reforms have improved investment response in the upstream sectors, if so, the details thereof; and

(e) the progress made in deepwater and unconventional hydrocarbon exploration

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS; AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SURESH GOPI):

(a): Government have launched Hydrocarbon Exploration and Licensing Policy (HELP) in 2016. Under this policy, Open Acreage Licensing Policy (OALP) was started. During the last three years, 38 exploration blocks under OALP bid Round VIII and IX covering 1,72,912.95 Square Kilometer in the country have been awarded. List of blocks awarded in offshore areas, States and UTs is given in the enclosed **Statement**.

None of the blocks awarded under these rounds fall within the territorial jurisdiction of the Union Territory of Jammu and Kashmir.

(b) and (c): For the Financial Year 2024-25, total import of crude oil was 243 Million Metric Tonne (MMT). The total domestic production of oil was 28.7 MMT and that of gas was 36.1 Billion Cubic Meter (BCM). The entire quantum of crude oil and natural gas produced domestically contributes towards reducing import dependence. The year-wise domestic crude oil and natural gas production during the last three years is as follows:

FY	2022-23	2023-24	2024-25
Crude Oil (MMT)	29.2	29.4	28.7
Gas (BCM)	34.5	36.4	36.1

Source: Directorate General of Hydrocarbons (DGH)

(d): Government has taken various policy decisions towards ease of doing business which helped in boosting domestic crude oil and natural gas production and reduce dependency on import of oil and gas which, inter alia, include:

- i. Policy under Production Sharing Contract (PSC) regime for early monetization of Hydrocarbon discoveries, 2014;
- ii. Discovered Small Field Policy, 2015;
- iii. Hydrocarbon Exploration and Licensing Policy (HELP), 2016;
- iv. Policy for Extension of PSCs, 2016 and 2017;
- v. Policy for early monetization of Coal Bed Methane, 2017;
- vi. Setting up of National Data Repository, 2017;
- vii. Approval of Un-appraised areas in Sedimentary Basins under National Seismic Programme, 2017;
- viii. Policy to Promote/Incentivize Enhanced Recovery Methods of Oil/Gas 2018;
- ix. Policy for exploration and exploitation of Unconventional Hydrocarbons under Existing Fields, 2018;
- x. Lower Royalty Rates, Zero Revenue Share (till Windfall Gain) and no drilling commitment in Phase-I in OALP Blocks under Category II and III basins to attract bidders, 2019;
- xi. Natural Gas Marketing Reforms, 2020;
- xii. Release of about 1 Million Sq. Km. (SKM) "No-Go" area in offshore which were earlier blocked for exploration for decades, 2022;

- xiii. Revised Domestic Price Guidelines were issued in 2023;
 - xiv. Amendments in the Oilfields (Regulation and Development) Act, 1948 to promote ease of doing business, contractual stability, operational efficiency and faster dispute resolution, 2025;
 - xv. Notification of Petroleum and Natural Gas Rules, 2025.
- (e): Government have undertaken various policy measures for deep-water and unconventional Hydrocarbon exploration which *inter-alia* include:
- (i) Announcement of National Deepwater Exploration Mission under Samudra Manthan with an objective to augment hydrocarbon resources and reserves and to enable their timely conversion into production.
 - (ii) Appraisal of Un-appraised areas in Sedimentary Basins under National Seismic Programme, 2017.
 - (iii) Release of about 1 Million Sq. Km. (SKM) 'No-Go' area in offshore which were blocked for exploration for decades in 2022.
 - (iv) Government have approved acquisition of additional 2D Seismic data of 20,000 LKM in onland and 30,000 LKM in offshore beyond Exclusive Economic Zone (EEZ) of India.
 - (v) Hydrocarbon Resource Assessment Study (HRAS 2025) has been launched on 17.07.2025 for resource assessment across all Indian sedimentary basins.
 - (vi) As on date, 22 deep water and ultra-deep water exploration blocks have been awarded under various Open Acreages Licensing Policy (OALP) Bid Rounds. In these blocks, 8 exploratory wells have been drilled in the

Mahanadi, Cauvery, Krishna-Godavari (KG) and Andaman basins. As a result, 3 hydrocarbon discoveries have been notified in Mahanadi and Cauvery basins.

(vii) National Gas Hydrate Programme (NGHP) had been launched by the Government for exploration of Gas Hydrate in India. Till date, Two major expedition namely NGHP-01 (2006) and NGHP-02 (2015) have been completed.

STATEMENT

Details of blocks awarded under OALP Bid Round VIII and IX

Sr No	Block Name	OALP Bid Round	State
1	AS-ONHP-2022/1	VIII	Assam
2	CB-ONHP-2022/1	VIII	Gujarat
3	KG-UDWHP-2022/1	VIII	OFFSHORE
4	MB-OSHP-2022/1	VIII	OFFSHORE
5	GK-OSHP-2022/1	VIII	OFFSHORE
6	GS-DWHP-2022/1	VIII	OFFSHORE
7	MN-UDWHP-2022/1	VIII	OFFSHORE
8	BP-OSHP-2022/1	VIII	OFFSHORE
9	KK-DWHP-2022/1	VIII	OFFSHORE
10	KK-OSHP-2022/1	VIII	OFFSHORE
11	CY-UDWHP-2022/1	IX	OFFSHORE
12	CY-UDWHP-2022/2	IX	OFFSHORE
13	CY-UDWHP-2022/3	IX	OFFSHORE
14	CB-ONHP-2022/2	IX	Gujarat
15	GS-OSHP-2022/1	IX	OFFSHORE
16	GS-OSHP-2022/2	IX	OFFSHORE
17	AS-ONHP-2022/2	IX	Meghalaya

18	AS-ONHP-2022/3	IX	Meghalaya
19	GK-OSHP-2023/1	IX	OFFSHORE
20	GS-ONHP-2023/1	IX	Gujarat
21	CY-UDWHP-2023/1	IX	OFFSHORE
22	GS-UDWHP-2023/1	IX	OFFSHORE
23	GS-UDWHP-2023/2	IX	OFFSHORE
24	GS-OSHP-2023/1	IX	OFFSHORE
25	MB-OSHP-2023/1	IX	OFFSHORE
26	CB-OSHP-2023/1	IX	OFFSHORE
27	MB-OSHP-2023/2	IX	OFFSHORE
28	GS-ONHP-2023/2	IX	Gujarat
29	GS-ONHP-2023/3	IX	Gujarat
30	CB-OSHP-2023/2	IX	Gujarat
31	CB-ONHP-2023/1	IX	Gujarat
32	CB-ONHP-2023/2	IX	Gujarat
33	CB-ONHP-2023/3	IX	Gujarat
34	MN-UDWHP-2023/1	IX	OFFSHORE
35	MN-UDWHP-2023/2	IX	OFFSHORE
36	KG-UDWHP-2023/1	IX	OFFSHORE
37	KG-UDWHP-2023/2	IX	OFFSHORE
38	MN-UDWHP-2023/3	IX	OFFSHORE

नए एफपीआई के लिए अनुमोदन

940. श्रीमती मंजू शर्मा:

क्या खाद्य प्रसंस्करण उद्योग मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार ने पिछले तीन वर्षों के दौरान नए खाद्य प्रसंस्करण उद्योगों (एफपीआई) के लिए मंजूरी प्रदान की है;
- (ख) यदि हाँ, तो उसी अवधि के दौरान वर्ष-वार दी गई मंजूरीयों का ब्यौरा क्या है;

(ग) क्या सरकार ने उसी अवधि के दौरान किसी सरकारी क्षेत्र की इकाई का स्वामित्व किसी निजी क्षेत्र की कंपनी को आवंटित किया है; और

(घ) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

खाद्य प्रसंस्करण उद्योग मंत्रालय में राज्य मंत्री; तथा रेल मंत्रालय में राज्य मंत्री (श्री रवनीत सिंह):

(क) और (ख): खाद्य प्रसंस्करण क्षेत्र के समग्र विकास को बढ़ावा देने और सुनिश्चित करने के लिए, खाद्य प्रसंस्करण उद्योग मंत्रालय (एमओएफपीआई) अपनी दो केंद्रीय क्षेत्र की योजनाएं यथा प्रधानमंत्री किसान संपदा योजना (पीएमकेएसवाई), खाद्य प्रसंस्करण उद्योग के लिए उत्पादन लिंकड प्रोत्साहन योजना (पीएलआईएसएफपीआई) और केंद्र प्रायोजित प्रधानमंत्री सूक्ष्म खाद्य प्रसंस्करण उद्यम उन्नयन (पीएमएफएमई) योजना के माध्यम से संबंधित उद्योगों की स्थापना के लिए प्रोत्साहन दे रहा है। ये योजनाएं क्षेत्र या राज्य विशिष्ट नहीं हैं, बल्कि मांग आधारित हैं और पूरे देश में कार्यान्वित की जा रही हैं।

पीएमकेएसवाई और पीएमएफएमई योजनाओं के अंतर्गत वर्ष 2022-23 से देश भर में अनुमोदित खाद्य प्रसंस्करण परियोजनाओं का विवरण इस प्रकार है-

वित्तीय वर्ष	अनुमोदित परियोजनाओं की संख्या	अनुमोदित अनुदान (करोड़ रु. में)
पीएमकेएसवाई		
2022-23	221	1299.26
2023-24	179	947.04
2024-25	2	19.20
पीएमएफएमई		
2022-23	28492	730.94
2023-24	54594	1492.83
2024-25	50875	1497.68

(ग) और (घ): एमओएफपीआई स्वयं कोई खाद्य प्रसंस्करण उद्योग स्थापित नहीं करता है। इसलिए, एक इकाई से दूसरी इकाई में स्वामित्व के हस्तांतरण का कोई प्रश्न ही नहीं उठता है।

CARBON CREDIT TRADING SCHEME

941. SHRI SASIKANTH SENTHIL:

Will the Minister of **POWER** be pleased to state:

- (a) the objectives of the Carbon Credit Trading Scheme notified by the Government;
- (b) the details of the measures taken by the Government to operationalise the national carbon market and encourage participation of industries and renewable energy producers in the said scheme; and
- (c) the details of financial, regulatory or institutional support provided for implementation of the scheme so far?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a): The Carbon Credit Trading Scheme (CCTS) has been notified with the objective of reducing, removing, or avoiding greenhouse gas emissions from the Indian economy by pricing such emissions through the trading of Carbon Credit Certificates (CCC).

(b): The Government has taken several measures to operationalise the Indian Carbon Market (ICM), including establishment of the requisite institutional framework, notification of Greenhouse Gas Emission Intensity (GEI) targets for

seven energy-intensive sectors under the compliance mechanism. Further, approved methodologies under the offset mechanism, a robust monitoring, reporting and verification framework, and procedures for accreditation of carbon verification agencies have been put in place.

In the ICM, industries, as obligated entities, are envisaged to reduce emissions by improving efficiency and adopting low-carbon technologies. Entities that over-achieve their notified Greenhouse Gas Emission Intensity (GEI) targets are eligible for issuance of CCC, which are tradable through power exchanges. Non-obligated entities, including renewable energy producers, may voluntarily register approved mitigation activities for the purpose of seeking issuance of CCC.

(c): The financial support for implementation of the CCTS is to be met by the Bureau of Energy Efficiency from the fees and charges collected from entities under the Scheme and its own resources. Regulatory support for trading activities under the Indian Carbon Market, including matters relating to trading of carbon credit certificates, is provided by the Central Electricity Regulatory Commission.

The institutional arrangements for implementation of the Scheme comprise a National Steering Committee co-chaired by the Secretaries of the Ministry of Power and the Ministry of Environment, Forest and Climate Change, with Grid Controller of India Limited functioning as the Registry and the Bureau of Energy Efficiency serving as the Administrator.

उत्तर प्रदेश में सूक्ष्म, लघु एवं मध्यम उद्यम

942. श्री बाबू सिंह कुशवाहा:

श्री नीरज मोर्य:

क्या सूक्ष्म, लघु और मध्यम उद्यम मंत्री यह बताने की कृपा करेंगे कि:

- (क) वर्ष 2019-20 से वर्ष 2025 की अवधि के दौरान उत्तर प्रदेश के जौनपुर, मछलीशहर, बरेली, बदायूं और शाहजहांपुर जिलों में पंजीकृत और बंद हुई सूक्ष्म, लघु एवं मध्यम उद्यम (एमएसएमई) इकाइयों की वर्ष-वार कुल संख्या कितनी है;
- (ख) क्या सरकार को इस बात की जानकारी है कि वित्तीय वर्ष 2024-25 के दौरान देश भर में लगभग 35,567 एमएसएमई इकाइयां बंद हुई हैं और यदि हाँ, तो उक्त अवधि के दौरान उत्तर प्रदेश में ऐसी कितनी एमएसएमई इकाइयां प्रभावित/बंद हुई हैं; और
- (ग) क्या सरकार उत्तर प्रदेश के उक्त जिलों में एमएसएमई की दीर्घकालिक स्थिरता, पुनरुद्धार, वित्तीय सहायता और उनके द्वारा रोजगार सृजन को बढ़ावा देने के लिए कोई विशिष्ट योजना, पैकेज या लक्षित उपाय कर रही है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय में राज्य मंत्री; तथा श्रम और रोजगार मंत्रालय में राज्य मंत्री (कुमारी शोभा कारानन्दलाजे):

(क) और (ख): उद्यम पंजीकरण पोर्टल का शुभारंभ दिनांक 01.07.2020 को किया गया था। दिनांक 31.01.2026 की स्थिति के अनुसार, देश में उद्यम पंजीकरण (यूआर) पोर्टल और उद्यम असिस्ट प्लेटफॉर्म (यूएपी) पर पंजीकृत सूक्ष्म, लघु और मध्यम उद्यमों (एमएसएमई) की संख्या 7.61 करोड़ थी। वर्ष 2024-25 में देश भर में 39,446 एमएसएमई इकाइयां बंद हो गईं जिनमें उत्तर प्रदेश में बंद हुई 1,368 इकाइयाँ शामिल हैं।

दिनांक 01.07.2020 से उत्तर प्रदेश के जौनपुर, मछलीशहर, बरेली, बदायूं और शाहजहांपुर जिलों में पंजीकृत और बंद हुई सूक्ष्म, लघु और मध्यम उद्यमों (एमएसएमई) की इकाइयों की संख्या निम्न प्रकार से है:

उद्यम और यूएपी के तहत वर्ष-वार (01/07/2020 से 31/01/2026 तक) पंजीकृत एमएसएमई इकाइयों की कुल संख्या								
क्र.सं.	जिला	2020-21	2021-22	2022-23	2023-24	2024-25	2025-26	Total
1	बरेली	5813	10349	44349	63617	51222	44408	219758
2	बदायूं	1424	2736	16173	19105	16881	18169	74488
3	जौनपुर*	3647	6741	21134	42377	41377	31207	146483
4	शाहजहांपुर	1540	3262	19176	29430	24387	18492	96287
	कुल:-	12424	23088	100832	154529	133867	112276	537016

* मछलीशहर सहित

उद्यम और यूएपी के तहत वर्ष-वार (01/07/2020 से 31/01/2026 तक) बंद एमएसएमई इकाइयों की कुल संख्या								
क्र.सं.	जिला	2020-21	2021-22	2022-23	2023-24	2024-25	2025-26	Total
1	बरेली	1	20	22	46	30	12	131
2	बदायूं	0	8	3	15	0	4	30
3	जौनपुर*	0	13	23	42	76	151	305
4	शाहजहांपुर	0	1	7	7	6	3	24
	कुल:-	1	42	55	110	112	170	490

* मछलीशहर सहित

दिनांक 01.07.2020 से 31.01.2026 तक की अवधि के दौरान कुल 490 एमएसएमई इकाइयों को विपंजीकृत किया गया जबकि इसी अवधि के दौरान उत्तर प्रदेश के जौनपुर, मछलीशहर, बरेली, बदायूं और शाहजहांपुर जिलों में कुल 5,37,016 एमएसएमई इकाइयों को पंजीकृत किया गया। दिनांक 01.07.2020 को परिभाषा में संशोधन के उपरांत से इन जिलों में पंजीकृत कुल एमएसएमई के अनुपात में बंद हुई एमएसएमई की संख्या 0.09% है।

(ग): भारत सरकार सूक्ष्म, लघु और मध्यम उद्यम (एमएसएमई) मंत्रालय के माध्यम से, देश भर में एमएसएमई के संवर्धन एवं विकास के लिए विभिन्न स्कीमों का कार्यान्वयन करती है।

इन स्कीमों/कार्यक्रमों में प्रधानमंत्री रोजगार सृजन कार्यक्रम (पीएमईजीपी), सूक्ष्म और लघु उद्यमों के लिए क्रेडिट गारंटी स्कीम (सीजीटीएमएसई), सूक्ष्म और लघु उद्यम-क्लस्टर विकास कार्यक्रम (एमएसई-सीडीपी), उद्यमिता कौशल विकास कार्यक्रम (ईएसडीपी), खरीद और विपणन सहायता स्कीम (पीएमएसएस), एमएसएमई के कार्य निष्पादन में संवर्धन और गतिवर्धन स्कीम (रैंप), अंतर्राष्ट्रीय सहयोग स्कीम, टूल रूम, प्रौद्योगिकी केंद्र प्रणाली कार्यक्रम (टीसीएसपी), राष्ट्रीय एससी/एसटी हब (एनएसएसएच), एमएसएमई चैम्पियंस, पीएम विश्वकर्मा आदि शामिल हैं।

विगत तीन वर्षों में उत्तर प्रदेश राज्य में पीएमईजीपी के तहत सहायता प्राप्त सूक्ष्म उद्यमों, संवितरित मार्जिन मनी सब्सिडी और अनुमानित रोजगार सृजन की जिला-वार संख्या निम्न प्रकार से है:

वित्त वर्ष	सहायता प्राप्त सूक्ष्म उद्यमों की संख्या	संवितरित मार्जिन मनी सब्सिडी (करोड़ रुपए में)	अनुमानित रोजगार सृजन
जौनपुर *			
2022-23	159	6.03	1272
2023-24	183	7.01	1464
2024-25	148	6.92	1184
बरेली			
2022-23	124	3.83	992
2023-24	80	2.72	640
2024-25	32	0.97	256

बदायूं			
2022-23	83	2.05	664
2023-24	92	2.67	736
2024-25	25	0.76	200
शाहजहांपुर			

2022-23	145	3.76	1160
2023-24	132	4.48	1056
2024-25	58	1.69	464

* मछलीशहर सहित

इसके अतिरिक्त, सरकार ने देश भर में एमएसएमई क्षेत्र को सहायता प्रदान करने के लिए अनेक कदम उठाए हैं। इनमें से कुछ निम्न प्रकार से हैं:

- i. क्रेडिट गारंटी स्कीम के तहत सूक्ष्म और लघु उद्यम क्रेडिट गारंटी फंड ट्रस्ट (सीजीटीएमएसई) के माध्यम से विभिन्न श्रेणियों के ऋणों के लिए 90% तक के गारंटी कवरेज के साथ एमएसई को 10 करोड़ रुपए तक की सीमा के कोलेटरल मुक्त ऋण (दिनांक 01.04.2025 से प्रभावी)।
- ii. आत्मनिर्भर भारत फंड के माध्यम से 50,000 करोड़ रुपए का इक्विटी निवेश। इस स्कीम में भारत सरकार से 10,000 करोड़ रुपए की निधि का प्रावधान है।
- iii. एमएसएमई क्षेत्र का दायरा बढ़ाने के लिए, निवेश और टर्नओवर के आधार पर, उच्चतम सीमा के साथ एमएसएमई के वर्गीकरण के लिए नए मानदंड।
- iv. व्यापार में सुगमता के लिए “उद्यम पंजीकरण” के माध्यम से एमएसएमई का पंजीकरण।
- v. 200 करोड़ रुपए तक की खरीद के लिए किसी ग्लोबल टेंडर की आवश्यकता नहीं है।
- vi. एमएसएमई के रूप में खुदरा और थोक व्यापार का समावेशन जो दिनांक 02.07.2021 से प्रभावी है।
- vii. एमएसएमई की स्थिति में किसी ऊर्ध्वगामी परिवर्तन के मामले में 3 वर्षों के लिए गैर-कर लाभों का विस्तार।
- viii. 5 वर्षों के लिए 6,000 करोड़ रुपए के परिव्यय के साथ एमएसएमई के कार्य निष्पादन में संवर्धन और गतिवर्धन (रैंप) कार्यक्रम को शुरू करना।
- ix. उद्यम पोर्टल और श्रम एवं रोजगार मंत्रालय की राष्ट्रीय करियर सेवाएं (एनसीएस) के एकीकरण के परिणामस्वरूप पंजीकृत एमएसएमई एनसीएस पर रोजगार के इच्छुक व्यक्तियों की खोज में समर्थ है।

- x. विवाद से विश्वास-I के तहत, एमएसएमई को प्रदर्शन सुरक्षा, बिड सुरक्षा और परिसमापन हर्जाने के रूप में कटौती की गई 95% राशि को वापिस करने के द्वारा सहायता प्रदान की जाती है। संविदा के निष्पादन में चूक के कारण बहिष्कृत एमएसएमई को भी सहायता प्रदान की जाती है।
- xi. प्राथमिक क्षेत्र ऋण (पीएसएल) के तहत लाभ प्राप्त करने के लिए अनौपचारिक सूक्ष्म उद्यमों को औपचारिक दायरे में लाने के लिए उद्यम असिस्ट प्लेटफॉर्म (यूएपी) की शुरुआत।
- xii. 18 विशिष्ट व्यापारों में कार्यरत पारंपरिक कारीगरों और शिल्पियों को लाभ प्रदान करने के लिए दिनांक 17.09.2023 को 'पीएम विश्वकर्मा' की शुरुआत।

STRENGTHENING OF MSMEs

943. SHRI PRADYUT BORDOLOI:

Will the Minister of **MICRO, SMALL AND MEDIUM ENTERPRISES** be pleased to state:

- (a) whether the Government has reviewed the Micro, Small and Medium Enterprises (MSMEs) sector in terms of new registrations, credit linkage, job creation and regional spread and if so, the details thereof during the last five years and if not, the reasons therefor;
- (b) whether special schemes are being implemented to strengthen MSMEs in manufacturing, services, export-oriented units and food processing and if so, the details thereof and if not, reasons therefor;
- (c) whether the Government has initiated measures to ensure easier access to credit, technology and markets for MSMEs, including for SC/ST/Women entrepreneurs and if so, the details thereof and if not, the reasons therefor;

- (d) the details regarding the comprehensive performance and gap-analysis report of the Indian MSME sector, including policy recommendations that are to be implemented; and
- (e) whether the MSME sector in Assam is lacking behind compared to other States, if so, the details including the scope for improvement, reasons for lacking and measures taken by the Government to improve Assam's MSMEs?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (e): Udyam Registration Portal (URP) was launched by Ministry of MSME on 01.07.2020 to facilitate ease of registration for MSMEs. The process of registration on Udyam is fully online, paperless and based on self-declaration. For those Informal Micro Enterprises (IMEs), which do not have PAN and are exempted from GST, Udyam Assist Platform (UAP) was launched on 11.01.2023 in association with Small Industries Development Bank of India (SIDBI). The formalisation initiative provides ease of doing business, creates an identity for MSMEs and they become eligible to avail the benefit of various schemes, subject to eligibility criteria.

Since the launch of URP on 01.07.2020, a total of 7,61,12,097 enterprises have registered on Udyam as of 31.01.2026. This includes 14,57,551 enterprises in Assam, which have reported an employment of 99,04,891.

The Central Government supplements the efforts of the State/UT Governments through various schemes, programmes and policy initiatives for overall development and promotion of MSMEs in the country including the State of Assam. The Ministry of MSME has taken a number of initiatives for creating an enabling environment for MSMEs. This inter alia includes various schemes and programmes such as Prime Minister's Employment Generation Programme (PMEGP), Credit Guarantee Scheme for Micro and Small Enterprises, Micro and Small Enterprises- Cluster Development Programme (MSE-CDP), Raising and Accelerating MSME Performance (RAMP), Self Reliant India (SRI) Fund, PM Vishwakarma and MSME Champions Scheme etc. Many of the schemes have special provisions for SC/ST & Women owned enterprises.

PMEGP assists General Category beneficiaries with Margin Money (MM) subsidy of 25% of the project cost in rural areas and 15% in urban areas. For beneficiaries belonging to Special Categories such as Scheduled Castes, Scheduled Tribes, Women, and others, the Margin Money subsidy is 35% in rural areas and 25% in urban areas. The total number of Micro Enterprises Assisted in the State of Assam under PMEGP is as follows:

Number of Micro Enterprises Assisted in the State of Assam under PMEGP			
Financial Year	Number of Micro Enterprises Assisted	Margin Money Subsidy (Rs. in Cr.)	Estimated Employment
2022-23	2,596	59.54	20,768

2023-24	2,417	64.06	19,336
2024-25	3,170	91.10	25,360

The Ministry of MSME implements the Credit Guarantee Scheme (CGS) for Micro and Small Enterprises (MSEs) through Credit Guarantee Fund Trust for Micro and Small Enterprises (CGTMSE) with an objective to provide credit guarantees to its Member Lending Institutions for the credit facilities extended by them to the MSEs without any collateral security and third-party guarantee. Guarantee ceiling under the Scheme is ₹10 crore per borrower and the extent of guarantee coverage ranges from 75% to 90%, as per the category of borrower and /or geographical region. The total number of guarantees extended to MSEs under the Scheme in the last three years within State of Assam is as follows:

Details of Guarantees approved in the State of Assam		
Financial Year	No. of Guarantees approved	Amount approved (in ₹ Crore)
2022-23	34,081	3,045
2023-24	56,392	6,109
2024-25	94,128	9,684

PARASNATH ROPEWAY PROJECT

944. SHRI DULU MAHATO:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

- (a) whether the Government is aware that Parasnath Hill, adjoining Dhanbad, is the largest and one of the most important Jain pilgrimage sites in the

country, attracting lakhs of devotees and tourists across the country and abroad every year;

- (b) whether a ropeway project to improve access to the said site has been proposed through National Highways Logistics Management Limited (NHLML), a 100 per cent subsidiary of the National Highways Authority of India;
- (c) whether the Detailed Project Report (DPR) of the said project is nearly finalised but has been facing delays, thereby causing inconvenience to pilgrims and tourists;
- (d) whether the Government proposes to include the Parasnath Ropeway Project under the nationwide ropeway programme and invite tenders before March; and
- (e) the extent to which early implementation of this project is expected to facilitate pilgrims, boost tourism, strengthen the local economy and enhance the cultural significance of Jharkhand at the national level?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a) to (e): The development of transportation infrastructure including ropeways is a continuous process. The Government receives proposals from various State Governments from time to time, including from Jharkhand. Decisions are taken based on techno-financial outcome of the Detailed Project Report (DPR), fulfilment of the criteria, requirement of connectivity, traffic density and synergy with PM Gati Shakti National Master Plan.

The Parasnath Ropeway project was proposed by the State Government of Jharkhand, and a pre-feasibility study was initiated through National Highways Logistics Management Limited (NHLML). However, the project has been de-prioritized due to the receipt of representations opposing the proposed ropeway.

EMRSs IN GUJARAT AND TELANGANA

945. SHRI ARVIND DHARMAPURI:

SHRI DHAVAL LAXMANBHAI PATEL:

Will the Minister of **TRIBAL AFFAIRS** be pleased to state:

- (a) the details of Eklavya Model Residential Schools (EMRSs) sanctioned/operational/under-construction in Telangana and Gujarat, district-wise;
- (b) the details of funds released and utilised for the same;
- (c) whether the Government has equipped these schools with digital classrooms, science laboratories and sports infrastructure and if so, the details thereof;
- (d) the vacancies for teachers and infrastructural gaps in these schools; and
- (e) the various steps and timelines to achieve full operational status for the said EMRSs?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI DURGA DAS UIKEY):

(a): The details of Eklavya Model Residential Schools (EMRSs) sanctioned/ operational/ under-construction in Telangana and Gujarat, district-wise are given in the enclosed **Statement**.

(b): During last five years, an amount of Rs. 73097.22 lakh and Rs. 59016.51 lakh has been released to and utilized by the state government of Telangana and Gujarat respectively.

(c): All the EMRSs having capacity of 480 students from Classes VI to XII and the campus with the area of 15 acres have the provision of digital classrooms, science laboratories and sports facilities. Smart boards with reliable internet connectivity and lab equipment for different subjects apart from facilities for indoor and outdoor games have also been provisioned.

(d): NESTS carried out its first drive for direct recruitment of 10391 posts through ESSE-2023 and staff selected have been posted in various EMRSs including Telangana and Gujarat. In addition to the direct recruitment, NESTS also has advised State Governments to depute staff on deputation. Further, State EMRS Societies are empowered to engage guest teachers against vacancies, if any, and non-teaching staff on outsourcing basis/local engagement, so that academic activities are not hampered.

(e): As per existing EMRS scheme guidelines, EMRSs are set up in blocks having more than 50% ST population and at least 20,000 tribal persons (as per census 2011) to provide quality education to tribal students in their own environment. The total construction period of EMRS is 24 months for plain area and 30 months for LWE/Hilly/NE Areas after encumbrance free land is

provided by the respective state government. The availability of encumbrance free land and forest clearance issues apart from the vacancies of teaching and non-teaching staff are some of the hurdles in completion and operationalization of EMRSs. The land and forest issues are resolved through meetings with the concerned authorities. Necessary steps to address the issue of vacancies of teaching and non-teaching staff have also been taken over the past few years through direct recruitment by NESTS as well as authorizing State governments to engage them on deputation or outsourcing. These efforts would enable timely operationalization of EMRSs.

STATEMENT

The details of Eklavya Model Residential Schools (EMRSs) sanctioned/ operational/ under-construction in Telangana and Gujarat, district-wise

State	Name of District	EMRS Sanctioned/ Land made available	Functional	Completed	Under Construction
Telangana	Adilabad	3	3	3	
	Bhadradi Kothagudem	7	7	7	
	Kamareddy	1	1	1	
	Khammam	1	1	1	
	Komaram Bheem Asifabad	1	1	1	
	Mahabubabad	5	5	4	1
	Mahabubnagar	1	1	1	
	Nagarkurnool	1	1	1	
	Nizamabad	1	1	1	
	Rajanna Sircilla	2	2	2	
	Total	23	23	22	1

Gujarat	Arvalli	2	2	2	
	Banas Kantha	3	3	2	1
	Bharuch	2	2	1	1
	Chhota Udepur	4	4	2	2
	Dahod	7	7	3	4
	Mahisagar	2	2	1	1
	Narmada	5	4	2	2
	Navsari	2	2	1	1
	Panch Mahals	1	1	1	
	Sabar Kantha	3	3	1	2
	Surat	4	4	2	2
	Tapi	5	3	3	
	The Dangs	3	3	2	1
	Vadodara	1	1	1	
	Valsad	3	3	2	1
	Total	47	44	26	18

INCLUSION OF TIRUPATI–SRIKALAHASTI IN SMART INDUSTRIAL TOWNSHIP

946. SHRI MADDILA GURUMOORTHY:

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

- (a) whether the Government proposes to include Tirupati–Srikalahasti in the Smart Industrial Township model for mixed-use IT and residential development and if so, the details thereof;
- (b) the details of any proposals under AMRUT and Smart Cities Mission 2.0 for augmenting urban infrastructure around the new IT parks;

- (c) whether the Government has considered fiscal support for affordable housing for IT and manufacturing workers in the area and if so, the details thereof; and
- (d) the measures being proposed to ensure sustainable urban planning and climate-resilient infrastructure in the upcoming tech zones?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

(a) to (d): There is no such proposal in the Ministry. The Smart Cities Mission has already come to end on 31.03.2025 and there is no budgetary provision under the mission post its closure.

No specific fiscal support for affordable Housing for IT and manufacturing workers in the area mentioned is funded by the Ministry of Housing and Urban Affairs (MoHUA). However, MoHUA supplements the efforts of States/UTs, by providing Central Assistance for pucca houses to eligible urban beneficiaries across the country under Pradhan Mantri Awas Yojana- Urban (PMAY-U) since 25.06.2015. Based on the learnings from the experiences of implementation of PMAY-U, MoHUA has revamped the scheme and launched PMAY-U 2.0 'Housing for All' Mission with effect from 01.09.2024 for implementation in urban areas across the country to construct, purchase and rent a house by eligible beneficiaries at affordable cost, for 1 crore additional eligible beneficiaries through four verticals i.e., Beneficiary Led Construction (BLC), Affordable Housing in Partnership (AHP), Affordable Rental Housing (ARH)

and Interest Subsidy Scheme (ISS). PMAY-U 2.0 guidelines and Unified Web-portal for submitting the online applications can be accessed through <https://pmay-urban.gov.in>.

Under PMAY-U 2.0, preference is given to Widows, single women, Persons with Disabilities, Senior Citizens, Transgenders, persons belonging to Scheduled Castes/ Scheduled Tribes, Minorities and other weaker and vulnerable sections of the society.

The Atal Mission for Rejuvenation and Urban Transformation (AMRUT) was launched in the year 2015 and selected 500 cities (now 485 cities including 15 merged cities) and towns across the country and focused on development of basic infrastructure in urban areas, in the sectors of water supply, sewerage and septage management etc. AMRUT 2.0 was launched in the year 2021 in all Urban Local Bodies (ULBs) / cities, enabling the cities to become 'self-reliant' and 'water secure'. Providing universal coverage of sewerage and septage management in 500 AMRUT cities is one of the major focus areas of AMRUT 2.0. Under the Mission, States / UTs are empowered to select, appraise, propose and implement projects as per their priorities within the mission guidelines.

IMPLEMENTATION OF THE STREET VENDORS ACT, 2014

947. DR. BYREDDY SHABARI:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) the status of implementation of the Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014 including the number of Town

Vending Committees constituted, functional and vacancies therein, State/UT-wise;

- (b) the number of street vendors surveyed, registered and issued Certificates of Vending since 2020, year, State/UT and district-wise;
- (c) the details of vending zones planned versus developed including number, location, capacity and status of land identification, State/UT-wise;
- (d) the details of eviction or relocation of street vendors since 2020, year, State/UT and district-wise;
- (e) whether due process under the Act was followed and if so, the details thereof;
- (f) the budgetary allocations, funds released and utilised for implementation of the Act along with reasons for under-utilisation, if any, year and State/UT-wise; and
- (g) whether the Government has issued advisories, timelines or monitoring mechanisms to ensure uniform implementation across the country and if so, the details thereof, State/UT-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

(a) to (e): In order to protect rights of urban street vendors, to regulate street vending activities, the Government of India has enacted the Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014. However, the responsibility of implementation of the same lies with respective States/ Union Territories by framing Rules, Scheme, Bye-laws etc. as per

provisions of the Act. As on 20.1.2026, under PM SVANidhi Scheme a total of 71.5 lakh street vendors have benefitted since inception of the Scheme on the basis of Certificate of Vending/ Letter of Recommendation.

(f): Under erstwhile DAY-NULM, Support to Urban Street Vendors (SUSV) was included as a component of the Mission which included Survey and Issue of Identity Cards, Preparation of City Street Vending Plan, Infrastructure Improvement, Training and Skill Development, Financial Inclusion, Access to Credit, Linkage with Social Security Schemes. Up to 5% of the total DAY-NULM allocation of the State could be spent on implementation of this component. From 2020–21 to 2024–25 (up to 30.09.2024), an expenditure of ₹68.78 crore has been incurred under the SUSV component. Further, SUSV component under the restructured PM SVANidhi Scheme, provisions for support to the ULBs for survey of street vendors and notification of city street vending plans in select cities.

(g): From time to time, Ministry of Housing and Urban Affairs draws attention of the States/Uts on implementation of various provisions of the Act including periodical conduct of survey, constitution of Town Vending Committees, etc. through official letters and during review meetings & regular discussions.

राजस्थान में प्रधानमंत्री आवास योजना-शहरी की स्थिति

948. श्री बृजेन्द्र सिंह ओला:

श्री राहुल कस्वा:

क्या आवासन और शहरी कार्य मंत्री यह बताने की कृपा करेंगे कि:

- (क) आज की तिथि के अनुसार, देश में प्रधानमंत्री आवास योजना शहरी (पीएमएवाई-यू) के अंतर्गत स्वीकृत, निर्माणाधीन और पूर्ण हो चुके आवासों का राज्य-वार, विशेषकर राजस्थान में, निर्माण कार्य पूरा किए जाने का अनुपात कितना है;
- (ख) देश के समग्र औसत की तुलना में राजस्थान के खराब प्रदर्शन के क्या कारण हैं;
- (ग) राजस्थान में पीएमएवाई-यू परियोजनाओं के कार्यान्वयन में देरी के क्या प्रमुख कारण हैं और सरकार द्वारा इस समस्या के समाधान के लिए क्या सुधारात्मक उपाय किए गए हैं;
- (घ) पीएमएवाई-यू के अंतर्गत झुंझुनू और चुरू लोक सभा निर्वाचन क्षेत्रों में शहरी निकायों में विगत पांच वर्षों और वर्तमान वर्ष के दौरान स्वीकृत और अभी तक अधूरा निर्माण किए गए आवासों की कुल संख्या कितनी है और उनका निर्माण कार्य पूरा होने में औसतन कितनी देरी हुई है;
- (ङ) क्या सरकार ने पीएमएवाई-यू के अंतर्गत निधि संवितरण और निर्माण संबंधी प्रगति के संबंध में किसी स्वतंत्र तृतीय-पक्ष एजेंसी को नियुक्त किया है और यदि हां, तो तत्संबंधी लाभार्थी-वार ब्यौरा क्या है; और
- (च) क्या सरकार का चुरू लोक सभा निर्वाचन क्षेत्र में पीएमएवाई-यू के अंतर्गत देरी के कारण अधूरे निर्माण कार्य वाले आवासों का निर्माण समय पर पूरा करने के लिए समयबद्ध कार्य योजना लागू करने का विचार है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

आवासन और शहरी कार्य मंत्रालय में राज्य मंत्री (श्री तोखन साहू):

(क) से (च): आवासन और शहरी कार्य मंत्रालय (एमओएचयूए) देश भर में पात्र शहरी लाभार्थियों को बुनियादी नागरिक सुविधाओं वाले हर मौसम में रहने योग्य पक्के आवास प्रदान करने के उद्देश्य से 25.06.2015 से प्रधान मंत्री आवास योजना-शहरी (पीएमएवाई-यू) को कार्यान्वयन कर रहा है। पीएमएवाई-यू के कार्यान्वयन के अनुभवों से मिली सीख के आधार पर, आवासन और शहरी कार्य मंत्रालय ने योजना को नया रूप दिया है और अगले पांच वर्षों में 1 करोड़ अतिरिक्त पात्र लाभार्थियों की सहायता करने के लिए देश भर के शहरी क्षेत्रों में कार्यान्वयन के लिए 01.09.2024 से पीएमएवाई-यू 2.0 'सभी के लिए आवास' मिशन शुरू किया है। यह योजना चार

घटकों अर्थात्, लाभार्थी आधारित निर्माण (बीएलसी), साझेदारी में किफायती आवास (एएचपी), किफायती किराया आवास (एआरएच) और ब्याज सब्सिडी योजना (आईएसएस) के माध्यम से कार्यान्वित की जाती है।

पीएमएवाई-यू/पीएमएवाई-यू 2.0 एक मांग आधारित दृष्टिकोण अपनाता है, जिसमें राज्यों/संघ राज्य क्षेत्रों (यूटी) ने पात्रता मानदंडों के आधार पर, अपने क्षेत्राधिकार में अपने शहरी स्थानीय निकायों (यूएलबी)/कार्यान्वयन एजेंसियों के माध्यम से मांग सर्वेक्षण किया है। राज्य/संघ राज्य क्षेत्र इस योजना के अंतर्गत आवासों की अपनी आकलित मांग के अनुसार परियोजना प्रस्ताव तैयार करते हैं और उन्हें संबंधित राज्य/संघ राज्य क्षेत्र के मुख्य सचिव की अध्यक्षता में गठित राज्य स्तरीय स्वीकृति एवं निगरानी समिति (एसएलएसएमसी) द्वारा अनुमोदित करवाते हैं। संबंधित एसएलएसएमसी से अनुमोदन के बाद, राज्य/संघ राज्य क्षेत्र केन्द्रीय स्वीकृति एवं निगरानी समिति (सीएसएमसी) द्वारा केन्द्रीय सहायता के अनुमोदन के लिए इस मंत्रालय को प्रस्ताव प्रस्तुत करते हैं।

राज्यों/संघ राज्य क्षेत्रों द्वारा प्रस्तुत परियोजना प्रस्तावों के आधार पर, मंत्रालय द्वारा इन योजनाओं के अंतर्गत अब तक राजस्थान सहित देश भर में पीएमएवाई-यू 2.0 के तहत 10.66 लाख आवासों सहित कुल 122.28 लाख आवासों को स्वीकृति दी गई है। स्वीकृत आवासों में से 114.84 लाख आवास (94%) निर्माणाधीन हैं, जिनमें से दिनांक 22.01.2026 तक 97.02 लाख आवास (85%) पूरे किए जा चुके हैं/लाभार्थियों को सौंप दिए गए हैं।

राजस्थान राज्य में कुल 3,48,053 आवासों को स्वीकृति दी गई है, जिनमें पीएमएवाई-यू 2.0 के अंतर्गत 55,653 आवास शामिल हैं, जिनमें से 3,11,612 (90%) आवासों की नींव रखी जा चुकी है, जिनमें से अब तक 2,64,828 आवास (85%) पूरे किए जा चुके हैं। राजस्थान सहित देश भर में स्वीकृत, निर्माणाधीन और पूरे किए गए आवासों का राज्य/संघ राज्य क्षेत्र-वार ब्यौरा संलग्न **विवरण-I** में दिया गया है।

झुंझुनू और चूरू लोकसभा निर्वाचन क्षेत्रों में पिछले पांच वर्षों और चालू वर्ष के दौरान स्वीकृत, निर्माणाधीन और पूर्ण किए गए आवासों की कुल संख्या का ब्यौरा संलग्न **विवरण-II** में दिया गया है।

इसके अलावा, योजना के दिशा-निर्देशों के अनुसार, मिशन के बीएलसी/एएचपी/एआरएच घटकों के तहत निर्माण की गुणवत्ता सुनिश्चित करने के लिए तृतीय पक्ष गुणवत्ता निगरानी एजेंसियों (टीपीक्यूएमए) का प्रावधान है। टीपीक्यूएम एजेंसियों का कार्य परियोजना स्थल का दौरा करना है और गुणवत्ता संबंधी मुद्दों पर राज्य/संघ राज्य क्षेत्र और शहरी स्थानीय निकायों को सलाह देना है।

योजना के दिशा-निर्देशों के अनुसार, केंद्रीय सहायता राज्यों/संघ राज्य क्षेत्रों द्वारा जरूरी शर्तों को पूरा करने पर दी जाती है, जैसे कि उपयोग प्रमाण पत्र (यूसी), टीपीक्यूएमए की सिफारिशों पर की गई कार्रवाई रिपोर्ट (एटीआर), आवासों/परियोजनाओं के निर्माण चरणों की प्रगति की जियो-टैगिंग, भू संपदा (विनियमन और विकास) अधिनियम, 2016 (रेरा) के तहत परियोजनाओं का पंजीकरण, आदि।

मंत्रालय योजना की प्रगति के लिए चूरू लोकसभा क्षेत्र सहित राज्यों/संघ राज्य क्षेत्रों के साथ नियमित समीक्षा करता है, जिसमें राज्यों/संघ राज्य क्षेत्रों द्वारा समय पर अनुपालन प्रस्तुत करना शामिल है ताकि आगे कि केंद्रीय सहायता जारी की जा सके और निर्धारित समय सीमा के भीतर स्वीकृत आवासों को पूरा करने के लिए इसका उपयोग किया जा सके।

विवरण-I

पीएमएवाई-यू और पीएमएवाई-यू 2.0 के तहत राजस्थान सहित स्वीकृत, निर्माणाधीन और पूर्ण किए गए आवासों का राज्य/संघ राज्य क्षेत्र-वार ब्यौरा

क्र.सं.	राज्य/संघ राज्य क्षेत्र	आवासों की भौतिक प्रगति (संख्या)

			स्वीकृत	निर्णायिकाधीन	निर्माण कार्य पूर्ण
1	राज्य	आंध्र प्रदेश	19,48,070	18,34,207	11,23,682
2		बिहार	4,45,103	3,72,294	1,98,481
3		छत्तीसगढ़	3,05,910	2,91,215	2,62,437
4		गोवा	3,174	3,174	3,174
5		गुजरात	10,29,497	10,02,277	9,66,065
6		हरियाणा	1,32,846	86,725	73,134
7		हिमाचल प्रदेश	14,026	12,940	11,914
8		झारखंड	2,43,358	2,10,742	1,65,760
9		कर्नाटक	5,77,669	4,98,457	3,99,076
10		केरल	1,62,134	1,55,608	1,39,646
11		मध्य प्रदेश	10,02,259	9,51,660	8,96,760
12		महाराष्ट्र	12,78,999	11,75,695	10,43,061
13		ओडिशा	2,23,972	1,92,718	1,69,067
14		पंजाब	1,50,610	1,24,216	1,02,370
15		राजस्थान	3,48,053	3,11,612	2,64,828
16		तमिलनाडु	6,79,186	6,68,510	6,20,093
17		तेलंगाना	3,62,294	2,49,402	2,25,397
18		उत्तर प्रदेश	21,02,327	17,63,737	17,17,547
19		उत्तराखंड	66,577	63,525	51,565
20		पश्चिम बंगाल	6,18,380	6,09,513	5,09,483
उप-योग (राज्य)			1,16,94,444	1,05,78,227	89,43,540

क्र.सं.		राज्य/संघ राज्य क्षेत्र	आवासों की भौतिक प्रगति (संख्या)		
			स्वीकृत	निर्णायिकाधीन	निर्माण पूरा किया गया
21	पूर्वोत्तर राज्य	अरुणाचल प्रदेश	13,346	11,924	8,471
22		असम	1,87,028	1,73,323	1,44,107
23		मणिपुर	56,047	50,201	22,466
24		मेघालय	7,072	4,125	2,841
25		मिजोरम	39,616	39,123	33,946
26		नागालैंड	31,067	31,060	30,147
27		सिक्किम	299	299	219
28		त्रिपुरा	90,315	88,468	81,921

उप-योग (पूर्वोत्तर राज्य)			4,24,790	3,98,523	3,24,118
29	संघ राज्य क्षेत्र	अंडमान और निकोबार द्वीप समूह	377	377	234
30		चंडीगढ़	1,278	1,278	1,278
31		दमन और नगर हवेली तथा दमन एवं दीव	10,367	10,367	9,933
32		दिल्ली	32,075	32,075	32,075
33		जम्मू और कश्मीर	45,112	42,760	35,167
34		लद्दाख	1,434	1,030	968
35		पुडुचेरी	18,253	18,047	12,543
उप-योग (यूटी)			1,08,896	1,05,934	92,198
कुल योग			122.28 लाख	114.84 लाख*	97.02 लाख*

* मिशन अवधि के दौरान जेएनएनयूआरएम के पूर्ण (3.42 लाख)/निर्माणाधीन (4.01 लाख)/सौंपे गए (4.90 लाख) आवास शामिल हैं।

विवरण-II

झुंझुनू और चुरु लोकसभा निर्वाचन क्षेत्रों में पिछले पांच वर्षों और चालू वर्ष के दौरान स्वीकृत, निर्माणाधीन और पूर्ण किए गए आवासों की कुल संख्या का ब्यौरा

विवरण	झुंझुनू संसदीय निर्वाचन क्षेत्र	चुरु संसदीय निर्वाचन क्षेत्र
स्वीकृत आवास (संख्या)	1,946	4,115
निर्माणाधीन आवास (संख्या)*	2,024	3,381
पूर्ण किए जा चुके आवास (संख्या)	1,757	2,835

* इसमें उन आवासों को शामिल किया गया है जो पिछले वर्षों में स्वीकृत किए गए थे और इन वर्षों में निर्माणाधीन थे और पूर्ण किए गए।

वैयक्तिक और सामुदायिक वन अधिकार दावे

949. श्री राहुल सिंह लोधी:

श्री महेश कश्यप:

श्री तापिर गाव:

श्रीमती हिमाद्री सिंह:

श्री भोजराज नाग:

श्रीमती स्मिता उदय वाघ:

श्री विश्वेश्वर हेगड़े कागेरी:

श्री त्रिवेन्द्र सिंह रावत:

श्री गोडम नागेश:

श्री नव चरण माझी:

डॉ. राजेश मिश्रा:

श्री बलभद्र माझी:

क्या जनजातीय कार्य मंत्री यह बताने की कृपा करेंगे कि:

- (क) विगत तीन वर्षों के दौरान राज्य-वार कितने वैयक्तिक और सामुदायिक वन अधिकार दावों को निपटाया गया है;
- (ख) उक्त अवधि के दौरान कितने दावों को अस्वीकृत किया गया है और अस्वीकृति के प्रमुख कारण क्या हैं और उक्त क्षेत्रों के प्रभावित दावेदारों को प्रदान की गई अपीलों का ब्यौरा क्या है;
- (ग) क्या जिला-स्तरीय समितियों को विशेषकर जनजातीय और वन-प्रधान जिलों में लंबे समय से लंबित या पहले अस्वीकृत हो चुके दावों की समीक्षा करने का निदेश दिया गया है;
- (घ) यदि हां, तो ऐसी समीक्षाओं की राज्य-वार और विशेषकर महाराष्ट्र, तेलंगाना और ओडिशा के संदर्भ में जिला-वार स्थिति क्या है; और
- (ड.) राज्यों द्वारा वन अधिकार अधिनियम (एफआरए) के प्रावधानों की एकसमान व्याख्या और प्रभावी कार्यान्वयन सुनिश्चित करने में जनजातीय कार्य मंत्रालय की भूमिका क्या है और दावा प्रक्रिया पूरी होने तक पात्र वनवासियों को बेदखल होने से रोकने के लिए क्या सुरक्षा उपाय लागू किए गए हैं?

जनजातीय कार्य मंत्रालय में राज्य मंत्री (श्री दुर्गा दास उइके):

(क) और (ख): 'अनुसूचित जनजातियां और अन्य परंपरागत वन निवासी (वन अधिकारों की मान्यता) अधिनियम, 2006' के प्रावधानों तथा उसके अंतर्गत बनाए गए नियमों के अनुसार, राज्य सरकारें अधिनियम के विभिन्न प्रावधानों को लागू करने के लिए जिम्मेदार हैं और इन्हें 20 राज्यों और 1 संघ राज्यक्षेत्र में लागू किया जा रहा है। जनजातीय कार्य मंत्रालय (एमओटीए) राज्यों/ संघ राज्यक्षेत्रों द्वारा प्रस्तुत की गई मासिक प्रगति रिपोर्ट (एमपीआर) की निगरानी करता है।

राज्यों द्वारा दी गई नवीनतम सूचना (रिपोर्ट) और 31.12.2025 तक एमपीआर के तहत एकत्रित की गई सूचना (रिपोर्ट) के अनुसार, कुल 44,33,940 (85.40%) दावों का निपटारा किया गया है (निर्णय लिया गया है), जिसमें 42,56,845 वैयक्तिक और 1,77,095 सामुदायिक दावे शामिल हैं। इसके अलावा, पिछले तीन वर्षों में, अर्थात् 01.01.2023 से 01.01.2026 तक, कुल 4,43,247 दावों का निपटारा किया गया है (निर्णय लिया गया है), जिसमें 4,10,135 वैयक्तिक और 33,112 सामुदायिक दावे शामिल हैं। पिछले तीन वर्षों के दौरान निपटाए गए दावों का राज्य-वार विवरण, साथ ही दायर किए गए दावों, संवितरित स्वामित्व अधिकार पत्र और अस्वीकृत किए गए दावों का ब्यौरा संलग्न **विवरण** में दिया गया है।

राज्यों/ संघ राज्यक्षेत्रों द्वारा दी गई सूचना के अनुसार, संचयी रूप से 31 दिसंबर 2025 तक कुल 18,90,360 (36.41%) दावों को अस्वीकृत किया गया है, जिसमें 18,36,594 वैयक्तिक और 53,766 सामुदायिक दावे शामिल हैं। और पिछले तीन वर्षों में, कुल 1,60,715 दावों को अस्वीकृत किया गया है।

ओडिशा, कर्नाटक, पश्चिम बंगाल की राज्य सरकारों से मिली सूचना के आधार पर, दावों को अस्वीकृत करने के मुख्य कारण हैं - दावा की गई ज़मीन पर 13 दिसंबर 2005 से पहले कब्ज़ा नहीं था, एक ही ज़मीन पर दोहरे दावे दायर किए गए, गैर-वन भूमि पर दावे, साक्ष्यों की कमी, ओटीएफडी 3 पीढ़ियों के निवास को प्रमाणित नहीं कर पाए, आदि। इसके अलावा, राज्य सरकार और संघ राज्य क्षेत्र प्रशासन ने दावों पर अपीलों के बारे में जानकारी प्रदान नहीं की है।

(ग) और (घ): जनजातीय कार्य मंत्रालय ने विभिन्न समीक्षा बैठकों में और पत्रों के माध्यम राज्यों से समय सीमा के भीतर एफआरए के तहत दावों पर विचार करने को कहा है और दावों को निपटाने में अगर कोई रुकावटें हैं, तो उन्हें दूर करने के लिए ज़िलों के साथ मिलकर काम करने के लिए कहा है। इसके अलावा, एफआरए को पूरी तरह से लागू करने के लिए, जनजातीय कार्य मंत्रालय ने दो साल की अवधि के लिए राज्य और ज़िला/उप-खंड (सब-डिवीजन) स्तर पर समर्पित एफआरए सेल स्थापित कर ज़िलों को सहयोग दिया है। इसके अलावा, जनवरी 2025 में एक डीसी/डीएम राष्ट्रीय सम्मेलन आयोजित हुआ, जिसमें 87 जिलों के डीसी/डीएम (महाराष्ट्र, तेलंगाना और ओडिशा के डीसी/डीएम सहित), राज्यों/संबंधित मंत्रालयों के अधिकारियों ने भाग लिया। एफआरए लागू करने की ज़िला-वार प्रगति की समीक्षा की गई और भाग लेने वाले डीसी/डीएम से सभी लंबित एफआरए दावों को निपटाने का अनुरोध किया गया।

(ङ): जनजातीय कार्य मंत्रालय, एफआरए के विधायी मामलों की निगरानी और प्रशासन के लिए नोडल मंत्रालय होने के नाते, अधिनियम की धारा 12 के तहत शक्ति (अधिकार) का प्रयोग करके, राज्यों द्वारा वन अधिकार अधिनियम (एफआरए) के प्रावधानों की एक समान व्याख्या करने और प्रभावी कार्यान्वयन सुनिश्चित करने के लिए विभिन्न पहलुओं पर समय-समय पर निदेश और दिशा-निर्देश जारी करता रहा है। मंत्रालय सभी राज्य सरकारों से एफआरए में दिए गए प्रावधानों का अनुपालन करने और यह सुनिश्चित करने का आग्रह करता रहा है कि सभी पात्र दावेदारों को उनको देय उनके हक के अधिकार दिए जाएं। जनजातीय कार्य मंत्रालय ने विभिन्न समीक्षा बैठकों और पत्रों के माध्यम से राज्यों से कहा है कि वे अन्य बातों के साथ-साथ, मुख्य सचिव की अध्यक्षता में राज्य स्तरीय निगरानी समिति (एसएलएमसी) की बैठकें कम से कम तीन महीने में एक बार करें, ताकि वन अधिकारों की मान्यता, सत्यापन और प्रदान करने की प्रक्रिया की निगरानी की जा सके, और जमीनी स्तर की समस्याओं पर विचार किया जा सके और उनका समाधान किया जा सके।

इसके अलावा, एफआरए की धारा 4(5) में निहित प्रावधानों के माध्यम से बेदखली के खिलाफ सुरक्षा के लिए प्रावधान है और पीड़ितों द्वारा एसडीएलसी और डीएलसी (धारा 6 (2) और 6 (4)) को याचिका का भी प्रावधान है। राज्य सरकारों को सलाह दी गई है कि वे यह सुनिश्चित करें कि संवैधानिक प्रावधानों और अनुसूचित जनजातियों को सुरक्षा देने के लिए बनाए गए विभिन्न कानूनों के अनुसार अनुसूचित जनजातियों के हितों की समुचित रूप से रक्षा की जाए।

विवरण

राज्यों/संघ राज्यक्षेत्रों से प्राप्त सूचना के अनुसार, पिछले तीन वर्षों (01.01.2023 से 01.01.2026) के दौरान दायर किए गए दावों, संवितरित किए गए स्वामित्व अधिकार पत्र, अस्वीकृत किए गए और निपटाए गए दावों का राज्य-वार ब्यौरा

क्र. सं.	राज्य/ संघ राज्यक्षेत्र	01.01.2023 से 01.01.2026 के दौरान दायर किए गए दावों की संख्या			01.01.2023 से 01.01.2026 के दौरान बांटे गए स्वामित्व अधिकार पत्रों की संख्या			अस्वीकृत दावों की संख्या	निपटाए गए दावों की कुल संख्या
		व्यक्तिगत	समुदाय	कुल	व्यक्तिगत	समुदाय	कुल		
1	आंध्र प्रदेश	3,684	0	3,684	8,686	0	8,686	3,040	11,726
2	असम	32,000	1,501	33,501	27,536	1,098	28,634	16,379	45,013
3	बिहार	-3,326	0	-3,326	70	0	70	281	351
4	छत्तीसगढ़	13,047	6,271	19,318	24,287	6,671	30,958	7,745	38,703
5	गोवा	200	10	210	556	6	562	1,248	1,810
6	गुजरात	186	0	186	7,046	195	7,241	-56,966	-49,725
7	हिमाचल प्रदेश	3,185	589	3,774	754	113	867	8	875
8	झारखंड	0	0	0	0	0	0	0	0
9	कर्नाटक	3,362	78	3,440	572	1	573	15,467	16,040
10	केरल	566	74	640	1,785	92	1,877	633	2,510

11	मध्य प्रदेश	0	0	0	292	0	292	-292	0
12	महाराष्ट्र	35,218	-778	34,440	34,635	1,584	36,219	127,106	163,325
13	ओडिशा	102,953	21,347	124,300	9,875	1,646	11,521	4,109	15,630
14	राजस्थान	1,877	2,516	4,393	700	1,958	2,658	2,840	5,498
15	तमिलनाडु	-636	466	-170	7,298	616	7,914	3,218	11,132
16	तेलंगाना	447,646	619	448,265	133,301	619	133,920	0	133,920
17	त्रिपुरा	0	0	0	0	0	0	0	0
18	उत्तर प्रदेश	395	32	427	4,488	32	4,520	-4,025	495
19	उत्तराखंड	0	0	0	0	0	0	0	0
20	पश्चिम बंगाल	0	0	0	0	0	0	0	0
21	जम्मू और कश्मीर	33,233	12,857	46,090	429	5,591	6,020	39,924	45,944
कुल		673,590	45,582	719,172	262,310	20,222	282,532	160,715	443,247

(कुछ राज्यों ने इस अवधि के दौरान एफआरए प्रगति में नकारात्मक रिपोर्ट दी थी, लेकिन उन्होंने स्पष्टीकरण प्रस्तुत किए हैं और आंकड़ों को ठीक कर दिया है)

NEW TOLL PLAZAS

950. DR. M. K. VISHNU PRASAD:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

- the total number of length (in kms) of National Highways (NHs) constructed during the last six years, State-wise;
- the details of such constructions during the last six years in Tamil Nadu;
- the number of Toll plazas opened newly in the last six years, on these newly constructed NHs, State-wise; and

(d) the number of Toll plazas proposed to be established in the coming years, with location, State-wise?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a) and (b): The State/UT wise details of length of National Highways (NHs) constructed during the last six financial years, including the State of Tamil Nadu is given in the enclosed **Statement-I**.

(c): The State/UT wise details of Fee Plazas operationalized during the last six financial years are given in the enclosed **Statement-II**.

(d): Fee Plazas are generally opened on completed projects in accordance with the provisions of National Highways Fee (Determination of Rates and Collection) Rules, 2008 and terms and conditions stipulated in the respective Concession Agreements project including the distance from the nearest Fee Plazas in both directions.

STATEMENT-I

The State/UT wise details of length (km) of NHs constructed during the last six financial years

Sl. No.	State/UTs	Length Constructed (km)
1.	Andhra Pradesh	3443
2.	Arunachal Pradesh	1170
3.	Assam	2058
4.	Bihar	2913
5.	Chhattisgarh	1567
6.	Goa	198

7.	Gujarat	2682
8.	Haryana	1861
9.	Himachal Pradesh	866
10.	Jharkhand	1648
11.	Karnataka	2954
12.	Kerala	1253
13.	Madhya Pradesh	4814
14.	Maharashtra	10579
15.	Manipur	1435
16.	Meghalaya	475
17.	Mizoram	990
18.	Nagaland	1144
19.	Odisha	2765
20.	Punjab	1592
21.	Rajasthan	4942
22.	Sikkim	297
23.	Tamil Nadu	3239
24.	Telangana	1904
25.	Tripura	566
26.	Uttar Pradesh	4923
27.	Uttarakhand	1871
28.	West Bengal	1336
29.	Union Territories (UTs)	1874

STATEMENT -II

The State/UT wise details of number of fee plazas operationalized during the last six financial years

Sr. No.	State/UTs	No. of fee plazas
1.	Andhra Pradesh	34
2.	Assam	10
3.	Bihar	19
4.	Chhattisgarh	19
5.	Gujarat	20
6.	Haryana	53
7.	Himachal Pradesh	5
8.	Jammu & Kashmir	5
9.	Jharkhand	15
10.	Karnataka	28
11.	Kerala	5
12.	Madhya Pradesh	62
13.	Maharashtra	55
14.	Odisha	19
15.	Punjab	24
16.	Rajasthan	79
17.	Tamil Nadu	27
18.	Telangana	21
19.	Uttar Pradesh	81
20.	Uttarakhand	6
21.	West Bengal	19

SUSTAINABILITY OF WATER SOURCES

951. SHRI NARESH GANPAT MHASKE:

DR. SHRIKANT EKNATH SHINDE:

SHRI VISHALDADA PRAKASHBAPU PATIL:

SHRI RAVINDRA DATTARAM WAIKAR:

SHRIMATI BHARTI PARDHI:

SHRI SHRIRANG APPA CHANDU BARNE:

Will the Minister of **JAL SHAKTI** be pleased to state:

- (a) whether the Government is aware that the Jal Jeevan Mission (JJM) aims to provide safe and adequate drinking water through individual household tap connections by 2026, if so, the details thereof and if not, the reasons therefor;
- (b) the manner in which the Government plans to ensure the sustainability of water sources to meet the objectives of JJM;
- (c) whether the Government has implemented any measures to promote water conservation and rainwater harvesting at the community level, if so, the details thereof and if not, the reasons therefor;
- (d) the steps being taken to address the challenges faced by rural areas in accessing clean drinking water; and
- (e) whether the Government has set specific targets for the completion of JJM, if so, the details thereof and if not, the reasons therefor?

**THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI; AND
MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI V.
SOMANNA):**

- (a): Government of India is committed to make provision for safe & potable tap water supply in adequate quantity (55 lpcd), of prescribed quality and on a regular & long-term basis to all rural households in the country. Towards this

end, the Government of India launched the Jal Jeevan Mission (JJM), to be implemented in partnership with States/ UTs in August 2019.

Drinking Water is a state subject, and hence, the responsibility of planning, approval, implementation, operation, and maintenance of drinking water supply schemes, including those under JJM, lies with State/UT Governments. The Government of India supports the States by providing technical and financial assistance.

Significant progress has been made in the country since the launch of Jal Jeevan Mission, towards enhancing access to tap water to rural households. At the start of Jal Jeevan Mission in August 2019, only 3.23 Crore (16.72%) rural households were reported to have tap water connections. So far, as reported, more than 12.55 crore additional rural households have been provided with tap water connections under JJM. Thus, as on 28.01.2026, out of 19.36 Crore rural households in the country, more than 15.79 Crore (81.57%) households are reported to have tap water supply in their homes.

The proposal for continuation of Jal Jeevan Mission till December 2028 is under consideration of the Central Government.

(b): Under the Mission, States/UTs have been advised for source recharging, viz. dedicated bore well recharge structures, rainwater recharge, rejuvenation of existing water bodies, reuse of greywater, etc., in convergence with other schemes such as MGNREGS, Integrated Watershed Management Programme (IWMP), 15th Finance Commission tied grants to RLBs/ PRIs, State schemes, CSR funds, etc. Further, Jal Shakti Abhiyan: Catch the Rain (JSA: CTR)

campaign aiming to encourage water conservation at grass-root levels with people's participation was launched in 2019 in 256 water stressed districts of the country. Moreover, recognizing the importance of sustainable water management especially for drinking water availability, JSA-CTR was implemented with the theme "Source Sustainability for Drinking Water" in 2023 and "Nari Shakti se Jal Shakti" in 2024. Similarly, JSA is being implemented with the theme "Peoples' Action for Water Conservation - Towards Intensified Community Connect" emphasizing the pivotal role of community in the field of water conservation.

Further, to ensure sustainability of groundwater resources, Central Ground Water Board (CGWB) initiated a pilot on source sustainability in four States namely Karnataka, Madhya Pradesh, Rajasthan and Tamil Nadu. During this pilot study, CGWB officers visited all the villages in the study areas and collected basic field-level information, assessed demand and supply components of groundwater, and evaluated monsoon runoff availability. CGWB have also imparted trainings on Source Sustainability Interventions to the respective State Govt. officials to enable them to undertake similar studies in their respective areas.

(c): The Government has implemented extensive, community-led measures for water conservation and rainwater harvesting under the Jal Jeevan Mission (JJM), which integrates mandatory source sustainability components like groundwater recharge and graywater management.

CGWB conducts various programs related to promotion of water conservation and rainwater harvesting at community level, which are as follows:

- Central Ground Water Board organizes various Public Interaction Programs (PIP), Mass Awareness Programs (MAP), Tier II and Tier –III programmes on local ground water issues, wherein the local public is made aware of rainwater harvesting techniques and conservation of water harvesting structures.
- Training programmes such as Source Sustainability trainings have been conducted on Ground Water Management through Participatory approach where information about conservation of traditional water harvesting structures have been provided and trainees have also been taken to visit these structures for exposure.
- Mass awareness programmes (Trainings, Seminars, Workshops, Exhibitions and Trade Fairs etc.) are conducted from time to time each year under the Information, Education & Communication (IEC) Scheme of DoWR, RD & GR in various parts of the country to promote rain water harvesting and artificial recharge to ground water.

(d): The Ministry of Jal Shakti is addressing rural clean water challenges under the Jal Jeevan Mission (JJM) by accelerating Functional Household Tap Connections (FHTCs), implementing technology-based water quality monitoring (2,800+ labs), and training 24.8 lakh women in Field Testing Kits (FTKs). Key steps include strengthening Village Water and Sanitation

Committees (VWSCs), Geo-tagging assets on the PM GatiShakti portal, and focusing on source sustainability through rainwater harvesting and groundwater recharge in partnership with States/UTs.

(e): The proposal for continuation of Jal Jeevan Mission till December 2028 is under consideration of the Central Government.

STRENGTHENING OF SAFETY OF OIL AND GAS PIPELINES

952. SHRI PARSHOTTAMBHAI RUPALA:

Will the Minister of **PETROLEUM AND NATURAL GAS** be pleased to state:

- (a) whether the Government has taken any specific preventive measures to stop unauthorised digging near underground oil and gas pipelines including mandatory excavation permissions, geo-mapping, public marking and penal action in view of repeated fire accidents, if so, the details thereof;
- (b) whether the Union Government in coordination with State Governments has established or proposes to establish a dedicated monitoring and safety mechanism for protection of oil and gas pipelines, if so, the details of such mechanism and its implementation status; and
- (c) whether the Government has examined international legislations including South Korea's pipeline safety law and whether the Government proposes to adopt similar statutory provisions to strengthen pipeline safety, accountability and accident prevention in the country, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS; AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SURESH GOPI):

(a) and (b): Oil and Gas companies have implemented various measures to protect underground oil and gas pipelines from unauthorized digging which inter-alia includes Supervisory Control and Data Acquisition (SCADA) systems for real-time monitoring, regular security patrolling, Leak Detection Systems (LDS), public awareness campaigns, Pipeline Intrusion Detection Systems (PIDS), negative pressure wave leak detection systems, Geographic Information System (GIS)-based pipeline mapping, etc. The Petroleum and Minerals Pipelines (P&MP) Act, 1962 restricts the construction of permanent structures or tree plantations in pipeline Right of User (ROU) areas and provide penalties, including imprisonment for damaging pipelines. Under the aegis of PM Gati Shakti program, any new project in the vicinity is notified to the utility owners using Gati Shakti portal. This aids in identification of potential for infringement. The Department of Telecommunication has developed an application CBuD (Call Before you Dig) and is being implemented by the oil and gas companies to facilitate coordination between excavation agencies and the oil and gas companies GAs (Geographical Areas) thus reducing the incidents and damage to the CGD (City Gas Distribution) infrastructure. Standard Operating Procedures (SOPs) are in place to identify pipeline locations, determine pipeline depth, and obtain approvals for crossing work.

Thus, oil and gas companies maintain close coordination with the State and Central Government agencies to secure underground gas and oil pipelines

(c): No.

अनुसूचित जाति/अनुसूचित जनजाति और महिलाओं के नेतृत्व वाले

सूक्ष्म, लघु एवं मध्यम उद्यम

953. श्री नारायण तातू राणे:

क्या सूक्ष्म, लघु और मध्यम उद्यम मंत्री यह बताने की कृपा करेंगे कि:

(क) महाराष्ट्र में, विशेष रूप से रत्नागिरी-सिंधुदुर्ग लोक सभा निर्वाचन क्षेत्र में सूक्ष्म, लघु और मध्यम उद्यमों (एमएसएमई) का जिला-वार ब्यौरा क्या है;

(ख) उपरोक्त में से अनुसूचित जाति, अनुसूचित जनजाति और महिला उद्यमियों के स्वामित्व और उनके द्वारा संचालित एमएसएमई का ब्यौरा क्या है;

(ग) महाराष्ट्र में, विशेष रूप से रत्नागिरी-सिंधुदुर्ग लोक सभा निर्वाचन क्षेत्र में इन अनुसूचित जाति/अनुसूचित जनजाति और महिलाओं के स्वामित्व वाले एमएसएमई का क्षेत्र-वार वर्गीकरण (जैसे विनिर्माण, सेवा और व्यापार आदि) क्या है;

(घ) क्या देश में उद्यमिता को बढ़ावा देने के लिए केंद्र सरकार की विभिन्न योजनाओं या कार्यक्रमों के तहत कोई विशेष सहायता या प्राथमिकता प्रदान की जा रही है; और

(ङ) यदि हां, तो विशेष रूप से महाराष्ट्र में समर्थित एमएसएमई का ब्यौरा क्या है?

सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय में राज्य मंत्री; तथा श्रम और रोजगार मंत्रालय में राज्य मंत्री (कुमारी शोभा कारान्दलाजे):

(क) और (ख): सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय (एमएसएमई) ने एमएसएमई के पंजीकरण के लिए दिनांक 01.07.2020 को उद्यम पंजीकरण पोर्टल (यूआरपी) शुरू किया। इसके अलावा, अनौपचारिक सूक्ष्म उद्यमों (आईएमई) के पंजीकरण के लिए, दिनांक 11.01.2023 को उद्यम

असिस्ट प्लेटफॉर्म शुरू किया गया था। इसकी शुरुआत से दिनांक 31 जनवरी, 2026 तक एससी, एसटी वर्ग और महिलाओं के विवरण के साथ-साथ रत्नागिरी और सिंधुदुर्ग जिले सहित महाराष्ट्र में उद्यम पोर्टल पर पंजीकृत एमएसएमई का जिला-वार ब्यौरा **विवरण-I** में संलग्न है।

(ग): एससी / एसटी और महिला स्वामित्व वाले इन एमएसएमई का रत्नागिरी और सिंधुदुर्ग जिलों सहित महाराष्ट्र में क्षेत्र-वार वर्गीकरण (विनिर्माण, सेवा और व्यापार) **विवरण-II** में संलग्न है।

(घ) और (ङ) : केंद्र सरकार महाराष्ट्र राज्य सहित देश में एमएसएमई के समग्र विकास और संवर्धन के लिए विभिन्न योजनाओं, कार्यक्रमों और नीतिगत पहलों के माध्यम से राज्य / संघ राज्य क्षेत्र सरकारों के प्रयासों में सहायता प्रदान करती है। सरकार ने एमएसएमई क्षेत्र को सहायता प्रदान करने के लिए कई पहलें की हैं, जिनमें अन्य पहलों के साथ-साथ प्रधानमंत्री रोजगार सृजन कार्यक्रम (पीएमईजीपी), सूक्ष्म और लघु उद्यमों के लिए क्रेडिट गारंटी योजना, सूक्ष्म और लघु उद्यम- क्लस्टर विकास कार्यक्रम (एमएसई-सीडीपी), एमएसएमई प्रदर्शन को बढ़ाना और गति देना (आरएमपी), आत्मनिर्भर भारत (एसआरआई) फंड, पीएम विश्वकर्मा और एमएसएमई चैंपियंस योजना आदि जैसी विभिन्न योजनाएं और कार्यक्रम शामिल हैं।

पीएमईजीपी के तहत, महाराष्ट्र में **57,783** सूक्ष्म उद्यमों को **1,543.64** करोड़ रुपये की मार्जिन मनी (एमएम) सब्सिडी के साथ सहायता प्रदान की गई है, जिससे योजना की शुरुआत से लेकर वित्त वर्ष 2008-09 से वित्त वर्ष 2025-26 (दिनांक 02.02.2026 तक) तक अनुमानित रूप से **4.58** लाख लोगों को रोजगार मिला है।

विवरण-I

दिनांक 01/07/2020 से 31/01/2026 तक महाराष्ट्र राज्य के लिए कुल उद्यम और यूएपी के तहत एमएसएमई का जिलावार ब्यौरा

क्र.सं.	जिला	सूक्ष्म	लघु	मध्यम	महिला	एससी	एसटी
1	अहमदनगर	3,54,145	1,964	99	1,02,660	31,008	6,781
2	अकोला	1,28,203	681	52	43,874	20,585	2,295
3	अमरावती	2,14,491	824	43	88,205	32,774	10,025

4	औरंगाबाद	3,77,559	2,064	190	1,33,410	53,600	4,301
5	बीड	1,54,048	588	42	49,242	14,146	1,302
6	भंडारा	1,02,692	201	9	49,360	13,892	3,224
7	बुलढाणा	1,65,354	610	38	62,338	21,041	2,841
8	चंद्रपुर	1,52,016	557	40	78,409	20,626	11,076
9	धुले	1,07,825	523	37	37,731	6,651	7,173
10	गढ़चिरोली	42,248	145	7	15,974	5,611	4,579
11	गोंदिया	92,657	490	11	41,342	12,415	6,060
12	हिंगोली	68,598	240	10	27,649	8,753	1,980
13	जलगाँव	2,76,040	1,267	111	1,09,485	17,740	9,241
14	जालना	1,44,192	555	59	47,497	16,418	1,668
15	कोल्हापुर	3,84,948	2,434	169	1,43,079	36,033	3,899
16	लातूर	1,81,937	804	71	73,810	20,949	2,736
17	मुंबई	5,51,963	13,515	1,954	1,72,656	26,031	4,876
18	मुंबई उपनगरीय	5,80,216	8,831	1,068	1,60,708	25,776	2,494
19	नागपुर	5,79,382	3,794	350	2,81,188	82,370	28,094
20	नांदेड	2,10,393	738	42	81,155	32,613	8,511
21	नंदुरबार	50,830	295	13	15,995	2,817	15,142
22	नाशिक	4,94,189	3,615	195	1,72,393	51,150	27,996
23	उस्मानाबाद	1,11,272	285	11	37,855	11,843	1,451
24	पालघर	2,60,371	1,731	106	72,767	9,369	17,143
25	परभणी	1,16,575	336	26	42,386	14,115	1,354
26	पुणे	13,03,832	11,786	1,051	4,32,148	1,15,979	19,879
27	रायगढ़	2,92,976	1,718	121	1,04,549	17,791	5,776
28	रत्नागिरी	1,11,558	332	10	42,303	6,523	1,034
29	सांगली	2,32,682	1,295	70	75,635	22,907	2,738
30	सतारा	2,27,116	954	65	75,079	20,911	3,581
31	सिंधुदुर्ग	69,120	126	3	29,036	3,373	715
32	सोलापुर	3,85,060	1,567	75	1,39,584	35,851	4,716
33	ठाणे	9,44,040	8,509	632	3,24,543	62,696	15,161
34	वर्धा	1,19,476	378	59	62,703	14,634	9,028
35	वाशिम	66,788	251	16	24,639	8,404	1,439
36	यवतमाल	1,61,141	539	38	70,859	15,544	11,835
	कुल:-	98,15,933	74,542	6,893	35,22,246	9,12,939	2,62,144

विवरण-II

दिनांक 01/07/2020 से 31/01/2026 तक महाराष्ट्र में उद्यम और यूएपी में एससी/ एसटी और महिला स्वामित्व वाले एमएसएमई का क्षेत्रवार वर्गीकरण

क्र.सं.	जिला	विनिर्माण			सेवाएं			व्यापार		
		महिला	एससी	एसटी	महिला	एससी	एसटी	महिला	एससी	एसटी
1	अहमदनगर	30,749	7,432	1,974	28,402	9,452	2,280	43,509	14,124	2,527
2	अकोला	13,482	4,474	567	12,838	7,130	820	17,554	8,981	908
3	अमरावती	27,678	8,023	2,451	28,838	11,538	3,660	31,689	13,213	3,914
4	औरंगाबाद	35,268	11,526	1,031	39,557	16,105	1,373	58,585	25,969	1,897
5	बीड	15,898	3,842	333	15,000	3,995	458	18,344	6,309	511
6	भंडारा	23,582	4,695	1,159	13,413	4,769	1,173	12,365	4,428	892
7	बुलढाणा	21,981	6,456	862	18,148	7,177	951	22,209	7,408	1,028
8	चंद्रपुर	23,643	5,128	3,108	24,955	6,779	3,798	29,811	8,719	4,170
9	धुले	6,740	1,133	1,568	14,842	2,103	2,229	16,149	3,415	3,376
10	गढ़चिरोली	4,967	1,451	1,204	3,529	1,821	1,441	7,478	2,339	1,934
11	गोंदिया	12,481	3,433	1,835	11,627	3,802	1,971	17,234	5,180	2,254
12	हिंगोली	7,617	2,360	620	10,315	3,348	720	9,717	3,045	640
13	जलगाँव	28,886	3,620	2,495	36,589	6,046	3,065	44,010	8,074	3,681
14	जालना	16,732	4,845	451	10,235	4,360	544	20,530	7,213	673
15	कोल्हापुर	49,476	10,164	1,014	50,219	12,580	1,494	43,384	13,289	1,391
16	लातूर	19,710	4,916	720	26,707	7,327	1,080	27,393	8,706	936
17	मुंबई	34,071	4,245	722	76,785	10,863	2,655	61,800	10,923	1,499
18	मुंबई उपनगरीय	27,969	3,809	381	74,341	12,067	1,186	58,398	9,900	927
19	नागपुर	41,892	11,398	3,561	1,38,162	33,707	12,396	1,01,134	37,265	12,137
20	नांदेड़	18,714	6,466	1,856	32,699	12,023	3,364	29,742	14,124	3,291
21	नंदुरबार	4,589	550	4,546	4,290	858	4,808	7,116	1,409	5,788
22	नाशिक	38,177	8,526	6,762	57,609	15,478	9,358	76,607	27,146	11,876
23	उस्मानाबाद	9,690	2,731	344	11,985	4,178	564	16,180	4,934	543
24	पालघर	15,242	1,469	4,230	27,066	3,582	5,796	30,459	4,318	7,117
25	परभणी	12,133	2,919	314	12,216	4,541	458	18,037	6,655	582
26	पुणे	90,349	17,554	4,051	1,66,093	41,103	7,836	1,75,706	57,322	7,992
27	रायगढ़	22,505	2,777	1,207	45,173	7,720	2,273	36,871	7,294	2,296
28	रत्नागिरी	16,007	1,991	306	11,495	2,040	318	14,801	2,492	410
29	सांगली	17,552	4,488	475	29,821	9,061	1,248	28,262	9,358	1,015
30	सतारा	19,304	4,054	581	27,127	7,942	1,569	28,648	8,915	1,431
31	सिंधुदुर्ग	12,491	1,323	249	5,954	780	160	10,591	1,270	306
32	सोलापुर	24,599	6,452	869	59,822	11,951	2,092	55,163	17,448	1,755
33	ठाणे	53,342	7,691	2,358	1,41,179	23,415	6,985	1,30,022	31,590	5,818

क्र.सं.	जिला	विनिर्माण			सेवाएं			व्यापार		
		महिला	एससी	एसटी	महिला	एससी	एसटी	महिला	एससी	एसटी
34	वर्धा	15,750	3,493	1,730	21,298	5,095	3,382	25,655	6,046	3,916
35	वाशिम	8,002	2,448	392	7,191	2,664	451	9,446	3,292	596
36	यवतमाल	16,147	3,616	2,445	29,730	5,910	4,736	24,982	6,018	4,654
	कुल:-	8,37,415	1,81,498	58,771	13,25,250	3,23,310	98,692	13,59,581	4,08,131	1,04,681

BUDGETARY ALLOCATION FOR DAY-NULM

954. SHRI KALIPADA SAREN KHERWAL:

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state: -

- (a) the details of the budgetary allocation made for the Deendayal Antyodaya Yojana–National Urban Livelihoods Mission (DAY-NULM) since its inception, year-wise;
- (b) the amount of funds (in rupees) released to the State Governments during each of the last five years, State-wise; and
- (c) the details of the physical progress achieved under the components “Social Mobilisation and Institution Development” and “Employment through Skills Training and Placement” during each of the last five years, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

(a): The Ministry of Housing and Urban Affairs, MoHUA implemented Deendayal Antyodaya Yojana - National Urban Livelihoods Mission (DAY-NULM) in 2014 and it ended on 30th September, 2024. The details of the funds allocation made for DAY-NULM since its inception until 30th September, 2024 is given in the enclosed **Statement-I**

(b): A statement showing the funds released to State Governments under the Deendayal Antyodaya Yojana-National Urban Livelihoods Mission (DAY-NULM) over the last five years is given in the enclosed **Statement-II**.

(c): A statement showing the details of the physical progress achieved under the 'Social Mobilization and Institution Development' and 'Employment through Skills Training and Placement' components of the Deendayal Antyodaya Yojana-National Urban Livelihoods Mission (DAY-NULM) over the last five years is given in the enclosed **Statement-III**.

STATEMENT-I

Allocation during 2014-15 to 2024-25 under DAY-NULM

	(Rs in Crore)
Year	Allocation
2014-2015	733.00
2015-2016	261.30
2016-2017	299.00
2017-2018	599.00
2018-2019	510.00
2019-2020	750.00
2020-2021	795.00
2021-2022	795.00
2022-2023	550.00
2023-2024	523.00
2024-2025 (Up to 30th Sep., 2024)	30.00
Total	5845.30

STATEMENT-II**Fund released status from 2020-21 to 2024-25 under DAY-NULM**

						(Rs in crore)	
Sl. No	States/UTs	2020-21	2021-22	2022-23	2023-24	2024-25	Total released
1	Andhra Pradesh	58.23	60.50	37.63	0.00	0.00	156.36
2	Arunachal Pradesh	9.36	0.00	0.00	7.47	0.00	16.83
3	Assam	21.92	32.91	20.16	16.62	0.00	91.61
4	Bihar	30.90	0.00	0.00	10.00	0.00	40.90
5	Chhattisgarh	0.00	14.71	0.00	15.00	0.00	29.71
6	Goa	3.90	3.40	0.00	0.00	0.00	7.30
7	Gujarat	71.58	49.67	32.66	40.79	6.25	200.95
8	Haryana	10.54	14.22	12.82	0.00	0.00	37.58
9	Himachal Pradesh	10.21	10.20	6.00	0.00	1.00	27.41
10	Jammu & Kashmir	3.67	6.25	13.46	0.00	0.00	23.38
11	Jharkhand	16.28	18.37	0.00	12.00	0.00	46.65
12	Karnataka	32.07	0.00	0.00	26.25	0.00	58.32
13	Kerala	27.90	35.38	29.23	15.00	5.00	112.51
14	Madhya Pradesh	55.09	63.36	100.00	10.00	0.00	228.45
15	Maharashtra	96.15	64.37	62.33	90.09	0.00	312.94
16	Manipur	2.98	10.08	25.00	5.35	0.00	43.41
17	Meghalaya	3.79	0.00	1.29	2.80	0.00	7.88
18	Mizoram	16.17	14.98	10.00	3.99	0.00	45.14
19	Nagaland	6.96	4.92	1.83	7.38	0.00	21.09
20	Odisha	20.07	13.43	0.00	8.44	0.00	41.94
21	Punjab	0.00	19.36	68.49	0.00	0.00	87.85
22	Rajasthan	39.31	40.53	0.00	15.00	0.00	94.84
23	Sikkim	1.10	0.00	0.00	1.00	0.00	2.10
24	Tamil Nadu	110.65	104.67	6.00	85.00	0.00	306.32
25	Telangana	38.10	31.69	100.00	25.00	0.00	194.79
26	Tripura	13.48	14.17	2.00	10.86	0.00	40.51
27	Uttar Pradesh	65.34	62.65	0.00	33.98	8.75	170.72
28	Uttarakhand	6.05	2.00	8.60	0.00	2.50	19.15
29	West Bengal	34.30	43.39	0.00	45.42	5.00	128.11

30	Andaman and Nicobar Islands	0.00	0.28	0.00	0.34	0.00	0.62
31	Chandigarh	1.82	1.86	2.54	3.55	0.50	10.27
32	Dadra and Nagar Haveli and Daman and Diu	0.00	0.00	0.00	0.00	0.00	0.00
33	Delhi	0.00	0.00	0.00	0.00	0.00	0.00
34	Puducherry	4.20	0.00	0.00	5.11	0.00	9.31
35	Ladakh	0.00	2.10	0.00	0.00	0.00	2.10
	Total	812.12	739.47	540.04	496.44	29.00	2617.07

STATEMENT-III

PROGRESS ACHIEVED UNDER "SOCIAL MOBILISATION AND INSTITUTION DEVELOPMENT" COMPONENT SINCE 01.04.2020 TILL 30.09.2024 UNDER DAY-NULM.

No. of Self Help Groups formed							
S. No.	States/UTs	2020-21	2021-22	2022-23	2023-24	2024-25	Cumulative
1	Andhra Pradesh	7360	5500	4484	9505	4987	31836
2	Arunachal Pradesh	42	101	54	58	52	307
3	Assam	2064	1778	1868	3682	1923	11315
4	Bihar	2826	4948	5531	5163	2562	21030
5	Chhattisgarh	2414	2935	3461	2663	1458	12931
6	Goa	14	39	576	84	6	719
7	Gujarat	3604	6257	4918	3056	2226	20061
8	Haryana	555	1060	1427	863	1479	5384
9	Himachal Pradesh	698	422	383	464	237	2204
10	Jammu & Kashmir	164	586	634	659	364	2407
11	Jharkhand	1491	4589	2847	2938	1926	13791
12	Karnataka	1264	2542	7930	7558	8313	27607
13	Kerala	2296	1913	2035	1207	780	8231
14	Madhya Pradesh	5172	12685	12159	8762	5143	43921
15	Maharashtra	9764	12211	10891	14431	10309	57606
16	Manipur	57	424	154	127	79	841
17	Meghalaya	71	35	110	38	22	276

18	Mizoram	62	157	109	123	33	484
19	Nagaland	110	30	31	47	19	237
20	Odisha	1050	1860	2421	2261	846	8438
21	Punjab	497	896	1660	1364	730	5147
22	Rajasthan	3497	5202	3418	3165	2132	17414
23	Sikkim	10	20	17	22	10	79
24	Tamil Nadu	21259	22091	20576	15591	12519	92036
25	Telangana	3016	3417	3973	3356	1733	15495
26	Tripura	379	643	1120	1280	826	4248
27	Uttar Pradesh	3935	9222	14479	13396	4513	45545
28	Uttarakhand	484	758	792	763	477	3274
29	West Bengal	5748	5640	6864	6528	3098	27878
30	Andaman and Nicobar Islands	20	32	12	1	7	72
31	Chandigarh	53	66	133	141	91	484
32	Dadra and Nagar Haveli and Daman and Diu	0	0	0	0	0	0
33	Delhi	180	261	506	214	105	1266
34	Puducherry	96	110	143	130	79	558
35	Ladakh	1	35	4	18	0	58
	Total	80253	108465	115720	109658	69084	483180

No. of Self Hef Groups given Revolving Fund							
S. No.	States/UTs	2020- 21	2021- 22	2022- 23	2023- 24	2024- 25	Cumulative
1	Andhra Pradesh	6086	27	0	0	10728	16841
2	Arunachal Pradesh	38	62	52	39	15	206
3	Assam	1374	2326	2186	2615	1395	9896
4	Bihar	1565	4044	4935	3653	1920	16117
5	Chhattisgarh	1918	3180	2995	1532	765	10390
6	Goa	34	79	85	38	34	270
7	Gujarat	3322	4562	3944	2648	1589	16065
8	Haryana	506	698	1017	719	915	3855
9	Himachal Pradesh	635	755	458	441	207	2496
10	Jammu & Kashmir	55	43	624	314	379	1415

11	Jharkhand	622	3687	3906	1101	2290	11606
12	Karnataka	2392	1847	7293	2353	4436	18321
13	Kerala	3129	3043	3759	2360	948	13239
14	Madhya Pradesh	2028	6405	6021	5504	771	20729
15	Maharashtra	6098	11425	11135	8870	3542	41070
16	Manipur	139	0	0	0	0	139
17	Meghalaya	2	0	35	17	14	68
18	Mizoram	65	129	163	85	38	480
19	Nagaland	18	0	22	17	40	97
20	Odisha	867	1514	2070	1352	1591	7394
21	Punjab	268	77	785	784	556	2470
22	Rajasthan	2632	1696	4141	2426	1238	12133
23	Sikkim	0	0	5	29	17	51
24	Tamil Nadu	9075	19217	25272	9687	5219	68470
25	Telangana	524	2952	2962	2259	0	8697
26	Tripura	460	492	1334	1104	760	4150
27	Uttar Pradesh	1931	4984	9906	6552	5092	28465
28	Uttarakhand	220	601	801	575	527	2724
29	West Bengal	12200	6255	9998	3632	3204	35289
30	Andaman and Nicobar Islands	7	5	35	0	0	47
31	Chandigarh	42	24	135	118	61	380
32	Dadra and Nagar Haveli and Daman and Diu	0	0	0	0	0	0
33	Delhi	0	19	27	188	0	234
34	Puducherry	100	112	148	115	26	501
35	Ladakh	0	0	33	4	0	37
	Total	58352	80260	106282	61131	48317	354342

PROGRESS ACHIEVED UNDER "EMPLOYMENT THROUGH SKILLS TRAINING AND PLACEMENT" COMPONENT SINCE 01.04.2020 TILL 30.09.2024 UNDER DAY-NULM.

No. of candidates Skill Trained							
S.No.	States/UTs	2020-21	2021-22	2022-23	2023-24	2024-25	Cumulative
1	Andhra Pradesh	727	44	97	469	1119	2456
2	Arunachal Pradesh	0	0	1149	306	27	1482
3	Assam	689	4513	15120	4479	0	24801
4	Bihar	1226	3278	6945	1961	26	13436
5	Chhattisgarh	40	68	0	0	0	108
6	Goa	546	1202	596	169	107	2620
7	Gujarat	13840	25375	11597	10858	2183	63853
8	Haryana	720	787	8303	4605	28	14443
9	Himachal Pradesh	407	2163	1522	95	0	4187
10	Jammu & Kashmir	97	983	1139	197	0	2416
11	Jharkhand	779	1160	8329	7664	162	18094
12	Karnataka	2725	7880	3679	124	6289	20697
13	Kerala	1612	1658	4299	661	21	8251
14	Madhya Pradesh	13068	12527	66212	11764	1909	105480
15	Maharashtra	3773	2594	2405	15004	198	23974
16	Manipur	55	233	6655	3355	0	10298
17	Meghalaya	49	734	803	238	0	1824
18	Mizoram	1095	1126	616	1519	106	4462
19	Nagaland	0	0	172	410	0	582
20	Odisha	0	0	0	0	0	0
21	Punjab	6309	13438	23344	17739	1173	62003
22	Rajasthan	1369	7583	12537	18292	1196	40977
23	Sikkim	0	0	0	0	0	0
24	Tamil Nadu	0	993	22772	13417	0	37182
25	Telangana	142	186	227	0	0	555
26	Tripura	109	0	30	22	0	161
27	Uttar Pradesh	5964	26513	25480	10376	284	68617
28	Uttarakhand	25	259	1851	97	0	2232
29	West Bengal	409	4272	4988	907	0	10576

30	Andaman and Nicobar Islands	0	0	83	60	0	143
31	Chandigarh	99	2437	1441	951	0	4928
32	Dadra and Nagar Haveli, Daman and Diu	0	0	0	0	0	0
33	Delhi	127	579	793	86	228	1813
34	Puducherry	0	137	1621	1422	14	3194
35	Ladakh	0	0	0	0	0	0
	Total	56001	122722	234805	127247	15070	555845

No. of Skill Candidates Placed							
S.No.	States/UTs	2020-21	2021-22	2022-23	2023-24	2024-25	Cumulative
1	Andhra Pradesh	24	58	35	41	0	158
2	Arunachal Pradesh	0	0	624	62	78	764
3	Assam	451	2285	7253	1447	1361	12797
4	Bihar	617	1539	2098	921	23	5198
5	Chhattisgarh	199	119	361	4	0	683
6	Goa	401	787	531	1138	0	2857
7	Gujarat	5054	7960	3010	1388	325	17737
8	Haryana	1048	72	2125	351	15	3611
9	Himachal Pradesh	431	1301	965	14	0	2711
10	Jammu & Kashmir	8	130	849	66	0	1053
11	Jharkhand	711	592	3078	3966	207	8554
12	Karnataka	213	1164	325	0	0	1702
13	Kerala	941	1811	2311	446	0	5509
14	Madhya Pradesh	13327	5913	35060	4631	284	59215
15	Maharashtra	3178	696	714	5410	1658	11656
16	Manipur	56	141	5258	3998	0	9453
17	Meghalaya	302	533	401	179	156	1571
18	Mizoram	325	307	450	956	158	2196
19	Nagaland	158	167	66	82	0	473
20	Odisha	0	0	0	0	0	0
21	Punjab	4225	9969	14120	11550	648	40512
22	Rajasthan	2759	4615	4116	3992	0	15482

23	Sikkim	0	0	0	0	0	0
24	Tamil Nadu	2596	1261	22955	9935	0	36747
25	Telangana	0	0	0	0	0	0
26	Tripura	98	280	0	0	0	378
27	Uttar Pradesh	5880	18155	10380	3482	89	37986
28	Uttarakhand	162	134	458	25	0	779
29	West Bengal	696	1779	1526	151	0	4152
30	Andaman and Nicobar Islands	0	0	0	0	0	0
31	Chandigarh	198	1405	945	253	44	2845
32	Dadra and Nagar Haveli and Daman and Diu	0	0	0	0	0	0
33	Delhi	52	270	310	114	0	746
34	Puducherry	25	76	154	115	36	406
35	Ladakh	0	0	0	0	0	0
	Total	44135	63519	120478	54717	5082	287931

डीजीसीए द्वारा सुरक्षा ऑडिट

955. श्री दिलीप शङ्कीया:

डॉ. हेमंत विष्णु सवरा:

श्री रमेश अवस्थी:

श्री आलोक शर्मा:

डॉ. राजेश मिश्रा:

श्री प्रदीप कुमार सिंह:

श्री मनोज तिवारी:

डॉ. हेमांग जोशी:

श्री अशोक कुमार रावत:

श्रीमती डी. के. अरुणा:

श्री विष्णु दयाल राम:

श्रीमती अपराजिता सारंगी:

डॉ. के. सुधाकर:

श्री विजय बघेल:

श्री खगेन मुर्मु:

क्या **नागर विमानन** मंत्री यह बताने की कृपा करेंगे कि:

- (क) जनवरी, 2025 से आज तक नागर विमानन महानिदेशालय (डीजीसीए) द्वारा किए गए सुरक्षा ऑडिट, रैंप निरीक्षण और निगरानी जांचों की संख्या कितनी है और निगरानी जांच की प्रक्रिया क्या है;
- (ख) क्या विभिन्न एयरलाइनों में बार-बार होने वाली तकनीकी या परिचालन संबंधी खामियों/कमियों की पहचान की गई है और यदि हाँ, तो एयरलाइन-वार उन विमानों की संख्या सहित तत्संबंधी ब्यौरा क्या है जिनमें ऐसी खामियों की पहचान की गई है;
- (ग) महानिदेशालय (डीजीसीए) में निरीक्षकों, पायलटों और तकनीकी विशेषज्ञों की कमी को दूर करने के लिए क्या कदम उठाए जा रहे हैं;
- (घ) वास्तविक समय की निगरानी और प्रवर्तन तंत्र को मजबूत करने के लिए क्या उपाय किए गए हैं; और
- (ङ) क्या सिंगरौली विमानपत्तन से एयरलाइन सेवाएं संचालित करने की कोई योजना है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

सहकारिता मंत्रालय में राज्य मंत्री; तथा नागर विमानन मंत्रालय में राज्य मंत्री (श्री मुरलीधर मोहोले):

(क): विस्तृत निगरानी प्रक्रियाओं को डीजीसीए के निगरानी प्रक्रिया मैनुअल में निर्धारित किया गया, जो उनकी वेबसाइट पर उपलब्ध है।

नियोजित निगरानी गतिविधियां (वर्ष 2025):

- (i) निगरानी निरीक्षण: 3,890 आयोजित किए गए
- (ii) विनियामक संपरीक्षा: 56 आयोजित की गईं
- (iii) विदेशी विमानों की निगरानी (एसओएफए): 84 आयोजित की गईं

(iv) रैंप जाँच: 492 आयोजित की गईं

अनियोजित निगरानी गतिविधियां:

(i) स्पॉट जाँच: 874 आयोजित की गईं

(ii) रात्रि निगरानी: 550 आयोजित की गईं

(ख): जनवरी 2025 से अब तक विभिन्न अनुसूचित एयरलाइनों के 754 विमानों में से कुल 377 विमानों में बार-बार होने वाली खामियों की पहचान की गई है। दिनांक 03.02.2026 तक एयरलाइन-वार ब्यौरा **विवरण** के रूप में संलग्न है।

(ग): वर्ष 2022 में, डीजीसीए के पास 637 स्वीकृत तकनीकी पद थे। भविष्य में जनशक्ति की कमी को दूर करने के लिए, पुनर्संरचना की गई है और स्वीकृत तकनीकी पदों की संख्या बढ़ाकर 1063 कर दी गई है।

(घ): डीजीसीए ने दिनांक 07 जुलाई 2025 का निगरानी और प्रवर्तन प्रभाग परिपत्र संख्या 1/2025 जारी किया है, जिसमें सभी निगरानी गतिविधियों, कमी रिपोर्टिंग फॉर्म (सीए-2001) को जारी एवं बंद करने और प्रवर्तन आदेशों के लिए ईजीसीए पोर्टल के उपयोग को अनिवार्य किया गया है, जो रियल टाइम आधार पर संपूर्ण निगरानी और प्रवर्तन प्रक्रिया की निगरानी और ट्रैकिंग को सक्षम बनाता है।

(ङ): शीतकालीन अनुसूची 2025 के अनुसार, किसी भी अनुसूचित घरेलू एयरलाइन ने सिंगरौली हवाईअड्डे से/हवाईअड्डे के लिए निर्धारित उड़ान परिचालित करने का प्रस्ताव नहीं दिया है।

विवरण

जनवरी 2025 से अब तक विभिन्न अनुसूचित एयरलाइनों के 754 विमानों में से कुल 377 विमानों में बार-बार होने वाली खामियों की पहचान की गई है। दिनांक 03.02.2026 तक एयरलाइन-वार ब्यौरा

क्र.सं.	एयरलाइन का नाम	बार-बार होने वाली खामी के लिए विश्लेषित विमानों की संख्या	बार-बार होने वाली खामी के लिए पहचाने गए विमान की संख्या
1.	इंडिगो	405	148
2.	एअर इंडिया	166	137
3.	एअर इंडिया एक्सप्रेस	101	54
4.	स्पाइसजेट	43	16
5.	एलाइंस एयर	7	8
6.	अकासा एयर	32	14
कुल		754	377

ASSESSMENT OF JAL JEEVAN MISSION

956. SHRI VIJAYAKUMAR ALIAS VIJAY VASANTH:

Will the Minister of **JAL SHAKTI** be pleased to state:

- (a) whether the Government claims that the enhanced allocation of Rs. 67,000 crore under the Jal Jeevan Mission (JJM) would achieve hundred per cent rural household tap water coverage despite repeated reports of non-functional connections, drying sources and poor service delivery in several States, if so, the details thereof and if not, the reasons therefor;
- (b) whether the Government admits that inadequate focus on operation and maintenance, weak water quality monitoring and neglect of greywater management have rendered many schemes under JJM unsustainable, if

so, the details thereof along with the corrective measures taken thereon and if not, the reasons for continued failures at the ground level;

(c) whether it is a fact that a large number of rural households receive irregular, low-pressure or contaminated water supply under JJM and if so, the details thereof; and

(d) whether the Government has conducted any independent assessment of service quality, if so, the details thereof and if not, the reasons therefor?

**THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI; AND
MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI V.
SOMANNA):**

(a) and (b): Since August 2019, Government of India in partnership with States is implementing Jal Jeevan Mission (JJM) – Har Ghar Jal to make provision of potable water to every rural household across the country.

Significant progress has been made in the country since the launch of JJM, towards enhancing access to tap water to rural households. At the start of JJM in August 2019, in the country only 3.23 crore (16.72%) rural households were reported to have tap water connections. So far, as reported by States/UTs, around 12.59 crore additional rural households have been provided with tap water connections under JJM. Thus, as on 28.01.2026, out of 19.36 crore rural households in the country, more than 15.79 crore (81.57%) households are reported to have tap water supply in their homes.

The total estimated outlay of the Mission was Rs. 3.60 lakh crore out of which Central share was Rs. 2.08 lakh crore. The approved Central outlay has

almost been utilized till 2024-25. Further, considering the progress achieved so far and ongoing works, Hon'ble Finance Minister, in budget announcements 2025-26, has announced extension of Jal Jeevan Mission till December 2028 with enhanced total outlay. Further, the allocation of Rs. 67,000 crore for JJM during FY 2025-26 was made in the union budget.

(c) and (d): Drinking water being a state subject, under JJM, responsibilities for planning, approval, implementation, operation and maintenance of drinking water supply schemes lie with State/ UT governments. Government of India supplements the efforts of the State/ UT government by providing technical and financial assistance. States have reported challenges such as scarce dependable water sources in stressed areas, geogenic contamination, difficult terrain, scattered habitations, limited technical capacity, rising material costs and delays in statutory clearances, etc. To address these challenges, the Government introduced measures like Special Assistance for Capital Expenditure, appointed nodal officers for faster clearances, set up SPMUs, DPMUs and the Nal Jal Mitra programme to strengthen local technical skills. Further, initiative of Jal Shakti Abhiyan: Catch the Rain further promote source sustainability, community-led conservation and women's leadership in ensuring long-term drinking water security.

Department of Drinking Water & Sanitation undertakes assessment of the functionality of household tap water connections provided under the JJM, through an independent third-party agency, based on standard statistical sampling. The Functionality Assessment 2024 was conducted across 19,812

Har Ghar Jal (HGJ) villages covering 2,37,608 households in 761 districts across 34 States/ UTs. It was found that tap connections were available in 98.1% of households in surveyed villages. Of these, 86.5% of households had working tap connections, 80.2% were getting water in adequate quantity, 83.6% were getting water regularly as per the schedule of water supply for their piped water supply scheme, and 76% of households were receiving water as per the prescribed water quality standards. The detailed National and State-wise report of Functionality Assessment 2024 is in public domain and can be accessed at <https://jaljeevanmission.gov.in/functionality-report-2024>.

DESILTATION AND SEDIMENT MANAGEMENT PROPOSAL

PREPARED BY BBMB

957. SHRI ANURAG SINGH THAKUR:

Will the Minister of **POWER** be pleased to state:

- (a) the details of the desiltation and sediment management proposal prepared by the Bhakra Beas Management Board (BBMB) to State Government of Himachal Pradesh, along with its objectives, estimated cost, timelines and reservoirs covered;
- (b) the date on which the said desiltation/dredging proposal was forwarded to the State Government of Himachal Pradesh for consultation or approval and whether any reminders or follow-up communications have since been issued and if so, the details thereof;

- (c) the proposed plan for utilisation, disposal or commercial use of the desilted material, including sand, silt and other sediments and whether any revenue or ecological benefits are envisaged and if so, the details thereof; and
- (d) whether BBMB proposes to engage any foreign agencies, international collaborations, or advanced technical know-how for execution of the project in a cost-effective, environmentally sustainable and time-bound manner and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a): Bhakra Beas Management Board (BBMB) has prepared a proposal for desilting of Bhakra Reservoir at Luhnnoo Ground in District Bilaspur, Himachal Pradesh. The proposal aims to address sediment accumulation and loss of reservoir capacity, promote sustainable reservoir management, and explore the beneficial utilisation of desilted material. The project covers the reach from Mandi Bharari Bridge to Luhnnoo Ground, which has been identified as suitable for desiltation due to ease of access and favourable sediment characteristics. The proposal envisages desilting up to a depth of 2 metres during the available 8–9 months period in a year, when the reservoir water level recedes and the area becomes exposed. The proposal is based on a revenue model with no financial outgo for BBMB.

(b): The desiltation proposal was forwarded by BBMB to the Government of Himachal Pradesh on 29.10.2025 for approval. On 23.12.2025, the

Government of Himachal Pradesh informed BBMB that Rule 33 of the Himachal Pradesh Minor Minerals (Concession) and Minerals (Prevention of Illegal Mining, Transportation and Storage) Rules, 2015 permits desilting of reservoirs and lifting/ transportation of minerals generated after payment of royalty. Further, the Government of Himachal Pradesh on 31.12.2025 intimated BBMB the royalty, cess and taxes for the minerals to be extracted during desilting of Bhakra Reservoir. Thereafter, BBMB on 02.01.2026 has published an Expression of Interest (EOI) for extraction and auction of the silt.

(c): The desilted material, comprising sand, silt, and clay, is proposed to be commercially utilised by the successful bidder. Any unusable material will be disposed of at designated disposal sites in compliance with environmental norms. Under this revenue model, the successful bidder will pay applicable royalty, cess, and taxes to the State Government, thereby, generating revenue besides yielding benefits through improved reservoir capacity and sustainable sediment management.

(d): BBMB is receiving financial support under Dam Rehabilitation and Improvement Project (DRIP) Phase II and III, a flagship project of Ministry of Jal Shakti, Government of India, being implemented with funding and technical support from the World Bank. The project aims for sedimentation management, formulation of sediment control strategies, treatment of sediment-generation hotspots and landslide-prone vulnerable reaches around the Bhakra and Pong reservoir areas and restoration of their live storage capacity.

**INABILITY OF CGWB TO ASSESS GROUNDWATER
STATUS IN KOLKATA**

958. SHRI JAGANNATH SARKAR:

Will the Minister of **JAL SHAKTI** be pleased to state:

- (a) whether the Government is aware that the Central Ground Water Board (CGWB) was unable to determine the status of the groundwater situation in Kolkata in its 2024 Dynamic Ground Water Resource Assessment and if so, the details thereof;
- (b) the reasons for the inability of CGWB to assess Kolkata's groundwater status including constraints related to confined aquifer systems, data scarcity and monitoring limitations;
- (c) whether the Government proposes to initiate targeted studies, increase monitoring networks and conduct detailed aquifer mapping in Kolkata to enable accurate assessment and if so, the details thereof; and
- (d) the timeframe within which a comprehensive and reliable groundwater status report for Kolkata is expected to be available?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (DR. RAJ BHUSHAN CHOUDHARY):

(a) and (b): The Central Ground Water Board (CGWB) annually conducts Dynamic Ground water Resource Assessment of the entire country, including West Bengal, in co-ordination with the State governments. As per the latest assessment report of 2025, in Kolkata district of West Bengal, there is only one

Assessment Unit, namely Kolkata Municipal Corporation, which has been categorized as Saline.

(c) and (d): Water being a State subject, sustainable development and management of groundwater resources, including their monitoring and mapping, is primarily the responsibility of the State Governments. However, the Central Government facilitates the efforts of the State Governments by way of technical and financial assistance through its various schemes and projects.

CGWB, under the Ground Water Management & Regulation (GWM&R) Scheme, undertakes regular activities related to the exploration, monitoring, assessment, and management of groundwater resources across the country, including Kolkata city.

Under the National Aquifer Mapping and Management Programme (NAQUIM), aquifer maps along with aquifer-specific management plans have been prepared for Kolkata city, recommending suitable interventions for sustainable groundwater management.

Moreover, CGWB's groundwater monitoring stations in Kolkata have been systematically increased over the years. From 34 National Hydrograph Network Stations (NHNS) during 2022, the numbers have risen to 56 established NHNS stations in 2025.

The data generated through regular monitoring of such stations as well as study reports prepared for aquifer mapping & management, which give a detailed picture of ground water status of Kolkata, are regularly shared with

concerned state/urban administrations and are also made available in the public domain.

AGRICULTURAL FEEDERS UNDER DDUGJY

959. SHRI KARTI P. CHIDAMBARAM:

SHRI TANUJ PUNIA:

Will the Minister of **POWER** be pleased to state:

- (a) the number of agricultural feeders that were originally assessed, sanctioned and actually separated under Deen Dayal Upadhyay Gram Jyoti Yojana (DDUGJY), State-wise;
- (b) whether the Government has assessed the impact of incomplete feeder separation on hours of supply to non- agricultural rural consumers and if so, the details thereof;
- (c) the number of projects where award of work exceeded prescribed timelines by 12 and 24 months, State-wise; and
- (d) the number of instances where funds were released prior to fulfilment of mandatory pre-conditions such as agreements and State contribution?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a): The Government of India launched DDUGJY in December 2014 with an outlay of Rs. 43,033 crore, including Gross Budgetary Support (GBS) of Rs 33,453 crore. The main objectives of the scheme were strengthening and

augmentation of sub-transmission & distribution infrastructure, separation of agriculture and non-agriculture feeders and electrification of villages across the country.

The State-wise details of feeders identified and separated under the DDUGJY scheme are given below:

Sr. No.	State	Sanction	Achievement
1	Bihar	698	698
2	Chhattisgarh	356	205
3	Gujarat	45	0
4	Haryana	35	35
5	Himachal Pradesh	5	5
6	Jammu & Kashmir	151	34
7	Jharkhand	409	409
8	Karnataka	927	927
9	Madhya Pradesh	1284	873
10	Maharashtra	1077	583
11	Odisha	89	89
12	Punjab	76	76
13	Rajasthan	2131	1458
14	Tamil Nadu	29	29
15	Uttar Pradesh	1891	1891
16	Uttarakhand	44	44
17	West Bengal	585	477
Total		9832	7833

Source: Nodal Agency REC Ltd.

(b): A comprehensive Impact Assessment study of the DDUGJY scheme was carried out, covering all states and most UTs. The study revealed an approximately 39% improvement in the supply hours to villages post DDUGJY.

Further, 100% of villages and consumers covered under this survey have reported improvement in supply hours.

(c): Under DDUGJY, a total of 673 projects were sanctioned in 33 States, out of which award of works was delayed in 154 projects for more than 12 month and in 24 projects for more than 24 months from the prescribed timeline, details of which are as under:

Sr. No.	States	Projects delayed >12 months	Projects delayed > 24 months
1	Andaman & Nicobar Islands	0	1
2	Assam	0	8
3	Bihar	2	0
4	Chhattisgarh	2	0
5	Goa	2	0
6	Haryana	7	0
7	Himachal Pradesh	10	1
8	Jammu & Kashmir	0	13
9	Jharkhand	24	0
10	Karnataka	23	0
11	Madhya Pradesh	26	1
12	Maharashtra	27	0
13	Mizoram	1	0
14	Punjab	20	0
15	Telangana	1	0
16	Uttar Pradesh	9	0
Grand Total		154	24

Source: Nodal Agency REC Ltd.

(d): Flagship scheme of the Government of India, DDUGJY was launched at the fag end of the year 2014-15 with the objective to complete the scheme

within the stipulated timelines. A budget had also been allocated for the scheme in the same year. To facilitate timely start of this scheme, it was decided to consider demands for release of funds of those States, whose DPRs of projects were ready, with the assurance of compliance with milestones and conditionalities within the stipulated time and before seeking release of the next tranche.

Therefore, as an exception, 1st tranche amounting to Rs. 541 crores had been released to the power utilities of 6 States, namely Gujarat, Himachal Pradesh, Madhya Pradesh, Tamil Nadu, Uttar Pradesh & West Bengal, with the approval of Competent Authorities.

NATIONAL INFRASTRUCTURE PIPELINE IN AVIATION SECTOR

960. SHRI BAIJAYANT PANDA:

Will the Minister of **CIVIL AVIATION** be pleased to state:

- (a) the current status of the National Infrastructure Pipeline in the aviation sector including the number of new airports and terminal expansions completed;
- (b) the total capital expenditure incurred so far on airport infrastructure under said Pipeline and the expected timeline fixed for completion of ongoing projects; and
- (c) the measures being taken to enhance green energy adoption at airports as part of their modernisation and expansion efforts?

**THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND
MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI
MURLIDHAR MOHOL):**

(a) and (b): During the National Infrastructure Pipeline (NIP) period from FY 2019-20 to FY 2024-25, airport operators including Airports Authority of India (AAI) have incurred capital expenditure of Rs. 96843 crore against the target of Rs. 91637 crore.

Development of Greenfield airports and expansion / modernisation of existing airport infrastructure is a continuous process, undertaken by the airport operators/developers as per traffic forecast, commercial feasibility, operational requirements, demand from airlines, etc.

During the six year NIP period, 8 Greenfield airports viz. Kalaburagi, Orvakal (Kurnool), Sindhudurg, Kushinagar, Itanagar, Mopa, Shivamogga, Rajkot (Hirasar) have been operationalised. Further, major terminal expansion works completed during the period include Bengaluru, Delhi, Hyderabad, Chennai, Guwahati, Lucknow, Dehradun, Agartala, Deoghar, Trichy, Gwalior, Surat, Pune, Port Blair, Ayodhya airports etc.

The timeline for completion of the airport projects depends upon many factors such as land acquisition, availability of mandatory clearances, financial closure etc.

(c): The airport operators including AAI have installed solar power plants at various locations for generation of green and renewable energy. In addition,

few airports are also procuring green energy through open access. Other initiatives include adoption of building design as per Green building Standards, conversion of conventional vehicles to electric vehicles, energy efficient Heating, Ventilation and Air Conditioning (HVAC), lighting and baggage handling systems etc. As on 03.02.2026, 99 airports have switched to 100% green energy usage.

CROSS-BORDER POWER TRADE

961. SHRI JASHUBHAI BHILUBHAI RATHVA:

SHRI P. P. CHAUDHARY:

SHRI VIJAY KUMAR DUBEY:

SHRIMATI KAMALJEET SEHRAWAT:

SHRIMATI LOVELY ANAND:

SHRIMATI BIJULI KALITA MEDHI:

Will the Minister of **POWER** be pleased to state:

- (a) the transmission lines and substations commissioned during the last five years including the State of Rajasthan, particularly in Pali Parliamentary Constituency;
- (b) the manner in which inter-State bottlenecks are being resolved;
- (c) whether delays in right-of-way or clearances have affected project timelines;
- (d) if so, the details thereof, particularly pertaining to the delays in right-of-way clearance in the country including the State of Rajasthan;

- (e) the progress made in cross-border power trade with neighbouring countries;
and
- (f) the roadmap for strengthening the national transmission grid?

**THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER
OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI
SHRIPAD YESSO NAIK):**

(a): During the last 5 years [from Financial Year (FY) 2021-22 to December 2025] in the transmission system network (220 kV and above), 57,630 circuit kilometres (ckm) of transmission lines and 3,81,523 Mega Volt Amperes (MVA) of transformation capacity have been commissioned in the country. For the State of Rajasthan in the transmission system network (220 kV and above), 6,433 ckm of transmission lines and 19,145 MVA transformation capacity have been commissioned during the last 5 years. However, details of transmission projects in the Pali Parliamentary Constituency of Rajasthan is not centrally maintained.

(b): India's national transmission infrastructure is adequately developed to ensure reliable power flow across regions. Presently, there is no transmission constraint/ bottleneck existing at the national level affecting the overall transfer of power across regions in the country. A robust National Grid has been established to facilitate the transfer of power from power surplus regions to power deficit regions. The capacity of National Grid is expanded on a continuous basis commensurate with the growth in electricity generation and electricity demand. The inter-regional transmission capacity is planned to

increase from 120 Giga Watt (GW) as on December 2025 to 143 GW by the year 2027 and further to 168 GW by the year 2032.

(c) and (d): Delays due to Right-of-Way (RoW) issues have affected project timelines. The details of under implementation Inter-State Transmission System (ISTS) projects in the country with Scheduled Commissioning Date (SCOD) upto March 2026, which are facing RoW issues or clearances is given in the enclosed **Statement**.

(e): Import/Export of Electricity with neighbouring countries includes transactions through Indian power exchange(s) and bilateral mode, the progress made in Cross-Border power trade in terms of energy imported/exported to neighbouring countries for past 5 FYs are as under:

Year	Import (MUs) by India				Export (MUs) by India			
	Bhutan	Bangladesh	Nepal	Myanmar	Bhutan	Bangladesh	Nepal	Myanmar
2025-26*	7796	0	3252	0	580	6342	662	6.41
2024-25	6281	0	2150	0	1764	8084	1686	9.08
2023-24	5730	0	1725	0	1868	8394	1850	8.78
2022-23	7253	0	1385	0	522	8581	1552	9.80
2021-22	7995	0	179	0	322	7327	2127	8.81

(*Upto December 2025) **MUs**- Million Units

(f): To strengthen the transmission infrastructure in line with the growing electricity demand, the Government of India published the National Electricity Plan (NEP) (Volume-II Transmission) in 2024. The plan outlines the transmission system requirements for the period from 2023 to 2032, commensurate with projected generation capacity additions to meet the projected electricity demand. The transmission plan includes the addition of

central and state transmission systems to meet the projected peak electricity demand of 388 GW by the year 2032. Under the NEP (Volume II Transmission), transmission network in the country (220 kV and above) is planned to expand to 6.48 lakh ckm by the year 2032 and the transformation capacity is to increase to 2,345 Giga Volt Ampere (GVA).

STATEMENT

The details of under implementation ISTS projects in the country (including Rajasthan) with SCOD upto March 2026, which are facing RoW issues and having delays in time-lines

Sl. No.	Transmission Line (TL)	SCOD	Anticipated SCOD
1	Ananthpuram PS-Cuddapah-400kV (Quad moose) D/c Line	Sep-25	Mar-26
2	Bhadla-III PS – Sikar-II S/s 765 kV D/c line	Mar-25	Feb-26
3	Beawar-Dausa 765kV D/C line	Apr-25	Mar-26
4	Koppal-II PS – Narendra (New) 765 kV D/c line	Dec-25	Jun-26
5	Gadag-II PS – Koppal-II PS 400 kV (Quad Moose) D/c line	Dec-25	Jun-26
6	Koppal-II PS – Raichur 765 kV D/c line	Dec-25	Jun-26
7	Bikaner-III - Neemrana-II 765 kV D/c line	Dec-25	Jun-26
8	Neemrana-II- Bareilly (PG) 765 kV D/c line	Dec-25	Jun-26
9	Bidar PS–Maheshwaram (PG) 765KV D/C line	Feb-26	Jun-26
10	Sikar-II –Narela 765 kV D/C line	Aug-25	Jul-26
11	Sikar-II –Khetri765 kV D/C line	Aug-25	Jul-26
12	Fatehgarh3– Beawar 765kV D/c	Mar-25	Mar-26
13	LILO of both circuits of Ajmer – Chittorgarh 765 kV D/c at Beawar	Mar-25	Mar-26
14	Neemrana-II -Kotputli 400 kV D/c line (Quad)	Dec-25	Dec-26
15	LILO of both ckts of 400 kV Gurgaon (PG) - Sohna Road (GPTL) D/c line (Quad) at Neemrana-II S/s	Dec-25	Dec-26
16	Narendra New (GIS) – Pune (GIS) 765 D/c Line	Jul-24	Jun-26
17	KPS2(GIS) - Halvad 765 kV D/c line	Dec-25	Jun-26

Sl. No.	Transmission Line (TL)	SCOD	Anticipated SCOD
18	LILO of Lakadia – Ahmedabad 765 kV D/c line at Halvad	Dec-25	Jun-26
19	Bikaner-III - Neemrana-II 765 kV D/C line (2nd)	Dec-25	Aug-26
20	Gadag Pooling station – Koppal PS 400 kV D/C line	May-24	Mar-26
21	Dhule PS – Dhule (BDTCL) 400 kV D/c line	Feb-26	Jun-26
22	Pachora PS – Ujjain (MPPTCL) 400 kV D/c line	Feb-26	Mar-26
23	400 kV D/c Khandukhal (Srinagar) – Rampura (Kashipur) line	Sep-24	May-26
24	Fatehgarh 3- Bhadla-3 400kV D/C line	Feb-25	Jun-26
25	Solapur PS – Solapur (PG) 400 kV D/c line	Mar-26	Jun-26

LILLO- Line In Line Out ; **D/c-** Double Circuit; **S/s-** Substation

USAGE OF ELECTRONIC PERSONNEL LICENSE

962. SHRI BASAVARAJ BOMMAI:

Will the Minister of **CIVIL AVIATION** be pleased to state:

- (a) whether the Government has conducted any assessment on the transition from physical pilot licences to Electronic Personnel Licence (EPL) and if so, the details thereof;
- (b) the specific measures taken to ensure the security and authenticity of digital pilot licences and to prevent potential misuse or fraud;
- (c) whether the Government has received any feedback from airlines, pilot associations or international regulatory bodies regarding the implementation of EPL; and
- (d) if so, the details thereof along with the actions taken so far in this regard?

**THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND
MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI
MURLIDHAR MOHOL):**

(a) and (b): Yes, the Electronic Personnel License (EPL) has been issued in conformance with the International Civil Aviation Organisation (ICAO) regulations as stipulated in ICAO Annex 1 on Personnel Licensing and Doc 9379 - Manual of Procedures for Establishment and Management of a State's Personnel Licensing System. The EPL has been launched on 20th February 2025 with the approval of ICAO. The EPL has been made available on eGCA mobile app only.

(c) and (d): As part of stakeholder consultation, a public notice along with the draft Plan for phased implementation was issued on 5th September 2024. Comments from stakeholders were invited. The suggestions and comments received thereafter had been addressed.

DEBT POSITION OF NHAI

963. SHRI P. P. CHAUDHARY:

DR. K. SUDHAKAR:

SHRI BHARTRUHARI MAHTAB:

DR. HEMANG JOSHI:

SHRI KOTA SRINIVASA POOJARY:

SHRIMATI LOVELY ANAND:

SHRI RAJKUMAR CHAHAR:

SHRIMATI BIJULI KALITA MEDHI:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

- (a) the outstanding debt position of the National Highways Authority of India as of the latest quarter;
- (b) the extent to which highway monetisation through Toll, Operate and Transfer (TOT) and Infrastructure Investment Trusts (InvITs) has contributed to debt servicing;
- (c) whether any monetisation bundles failed to attract expected bids;
- (d) if so, the details thereof; and
- (e) the safeguards in place to prevent fiscal stress from affecting highway maintenance?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

- (a): The outstanding debt of the National Highways Authority of India (NHAI) at the end of latest quarter i.e. on 31.12.2025 was Rs. 2,37,247.95 crore.
- (b): The fund raised through Toll-Operate-Transfer (TOT) mode is transferred into the Consolidated Fund of India (CFI), which is ploughed back to NHAI through budgetary support as NHAI investment and can be used for investment on projects and Debt servicing.

The details of ToT and Infrastructure Investment Trust (InvIT) receipts are given in the enclosed **Statement**.

- (c): and (d) The following 4 TOT Bundles failed to attract expected bids:

I.TOT Bundle-2

II.TOT Bundle-6

III.TOT Bundle-8

IV.TOT Bundle-10

TOT Bundle-15 was closed on expiry of bid validity.

(e): The concessionaires in TOT/InvIT - based concession contracts are under obligation to maintain the roads during the concession period and the cost towards O&M and required overlays are already factored in their financing model and concession value. In case of failure to maintain the highways upto expected standards, appropriate action in terms of the concession agreement can be taken against the concessionaire.

STATEMENT

A. Receipts deposited in CFI under TOT:

TOT-Bundle	Financial Year	Length (in KMs)	State	Concession value transferred to CFI (Rs. In Cr.)	Year Wise (Rs. In Cr.)
TOT-1	2018-19	681	AP Orissa & Gujrat	9682	9682
TOT-3	2020-21	566	UP, Bihar, Jharkhand and T N	5011	5011
TOT-5(A-1)	2021-22	54	Gujrat	1011	1011
TOT-5(A-2)	2022-23	106	Gujrat	1251	10662
TOT-7		135	EPE	6267	
TOT-9		73	U P	3144	

TOT-11	2023-24	84	U P	2156	15968
TOT-12		316	M P	4428	
TOT-13		108	M P & Rajasthan	1683	
TOT-14		189	UP, Delhi & Orissa	7701	
TOT-16	2024-25	252	Hyderabad Nagpur Section	6661	6661
TOT-17	2025-26	366	Lucknow- Ayodhya- Gorakhpur - Sultanpur Stretch	9270	9270
Total --->		2930		58265	58265

Note: TOT-2,6,8,10 got failed. TOT-15 was closed on expiry of bid validity

Receipts under InviT:

InviT Rounds	Financial Year	Length in KM.	State	Concession value Rs. In cr.
Round 1	2021-22	389	Karnatka, Gujrat, Rajsthan & Telangana	7,350
Round 2	2022-23	246	MP, UP & Maharasthra	2,850
Round 3	2023-24	889	WB, UP, MP, Assam, MP & Karnatka	15,700
Round 4*	2024-25	754	11 Road Assets (listed below for 2024-25)	17,738*
TOTAL		2278		43,638

Note: * Receipts deposited in CFI in FY 2025-26

**ACCIDENTS PRONE AREAS ON NATIONAL
HIGHWAYS AND EXPRESSWAYS**

964. SHRI RAMASAHAYAM RAGHURAM REDDY:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

- (a) the steps taken by the Government to identify accident-prone areas on National Highways and expressways;
- (b) whether the Government has planned any specific measures to upgrade the monitoring system on highways; and
- (c) if so, the details thereof?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a) to (c): The blackspots on National Highways & Expressways are identified by the Government based on the accident reports received from the concerned State Governments, meeting the criteria of occurrence of certain number of accidents involving fatalities and grievous injuries. An electronic Detailed Accident Report (eDAR) (erstwhile iRAD – Integrated Road Accident Database) has been developed, a central repository for reporting, management and analysis of road accidents data across the country. This enables authorities to identify accident-prone locations through analytics, implement preventive measures, monitor the actions taken, and ensure efficient processing of road accident claims.

SETTING UP OF FOOD TESTING LABORATORIES

965. SHRI APPALANAIDU KALISETTI:

DR. BYREDDY SHABARI:

Will the Minister of **FOOD PROCESSING INDUSTRIES** be pleased to state:

- (a) the details of the number of Food Testing Laboratories set up or upgraded with assistance from the Ministry during the last five years, year-wise and State-wise, including Andhra Pradesh;
- (b) the funds allocated, sanctioned and utilised for each approved project, year-wise and State-wise;
- (c) the number of applications received, approved, rejected and pending from Government and private entities, including SC/ST applicants, State-wise;
- (d) whether special financial assistance has been provided to laboratories in difficult or backward areas and if so, the details thereof; and
- (e) whether the Ministry proposes expansion of the scheme through enhanced assistance or establishment of additional Government-led laboratories and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAVNEET SINGH):

- (a): The details of the number of Food Testing Laboratories set up or upgraded with assistance from the Ministry during the last five years, year-wise and State-wise, including Andhra Pradesh is given in the enclosed **Statement-I**.

(b): The funds allocated, sanctioned and utilised for each approved project, year-wise and State-wise is given in the enclosed **Statement-II**

(c): The list of number of applications received, approved and rejected from Government and private entities, including SC/ST applicants, State-wise is given in the enclosed **Statement-III**. As on 31.10.2025, no application was pending. The Ministry of Food Processing Industries (MoFPI) has floated an Expression of Interest (EOI) on 21.11.2025, which is open till 10.02.2026, inviting applications for the setting up of 100 food testing laboratories across the country.

(d): As per Scheme guidelines, Ministry provides financial assistance for setting-up of Food Testing Laboratories to eligible entities at 70% of the eligible cost of the equipment in Difficult Areas as well as for SC/ST applicants and at 50% in General Areas subject to a maximum of Rs Five Crore.

(e): No, Sir.

STATEMENT-I

Details of the number of Food Testing Laboratories set up or upgraded with assistance from the Ministry during the last five years, year-wise and State-wise, including Andhra Pradesh

Sr No	Proposal's Name	Setting-up/Up-gradation	State	Grant Approved (Rs Lakh)	Total released till date (Rs Lakh)
YEAR-2020-21					
1	MPEDA ELISA Laboratory, Bapatla	Setting-up	Andhra Pradesh	25.47	24.19
2	Eureka Analytical, Bangalore	Setting-up	Karnataka	314.86	314.86

3	Rajiv Gandhi Centre for Aquaculture (RGCA)	Setting-up	Tamil Nadu	831.94	805.87
4	Analytical and Environmental Services	Up-gradation	Gujarat	131.77	128.63
5	CES Analytical and Research Services India Pvt., Ltd.,	Setting-up	Madhya Pradesh	191.00	186.31
6	CSIR-NIIST Trivandrum,	Up-gradation	Kerala	362.06	353.02
7	Global Lab and Consultancy Services, Alagapuram, salem	Up-gradation	Tamil Nadu	63.33	62.54
8	Multani Food Testing Laboratories, Haridwar,	Setting-up	Uttarakhand	450.17	450.17
9	Ozone Pharmaceuticals Ltd., Gurgaon	Up-gradation	Haryana	219.35	219.34
10	Accurate Laboratory, Ahmedabad, Gujrat	Up-gradation	Gujarat	99.00	97.26
11	Punjab Biotechnology Incubator	Up-gradation	Punjab	497.00	463.38
12	University of Agricultural Sciences, Raichur-	Up-gradation	Karnataka	308.00	297.25
13	Geo Chem Laboratories PVt Ltd	Up-gradation	Kerala	55.84	53.92
YEAR-2021-2022					
NIL					
YEAR-2022-2023					
14	Lilaba Analytical Laboratories	Up-gradation	Gujarat	211.24	211.23
15	Value Premier Labs Private Limited	Setting-up	Tamil Nadu	225.42	203.96
16	Agro Tech Aromatics Pvt Ltd	Setting-up	Jammu & Kashmir	422.75	422.75
17	Gram Tarang Foods Testing Laboratories Pvt Ltd	Setting-up	Odisha	310.70	298.72
18	Biozed Engineering Pvt LTd	Setting-up	Maharashtra	513.29	512.68
19	IDMA Laboratories Limited	Up-gradation	Haryana	190.84	190.83

20	Interfield Laboratories	Up-gradation	Kerala	433.47	433.47
21	ALS Testing Services India Pvt Ltd	Up-gradation	Karnataka	333.52853	333.52
YEAR-2023-24					
22	Lucid Laboratories Pvt Ltd	Setting-up	Telangana	526.63	521.11
23	Reliable Analytical Laboratories Private Limited	Up-gradation	Maharashtra	261.54	261.53
24	Envirocare Labs Pvt Ltd	Setting-up	Goa	480.35	480.35
25	Vimta Labs Limited	Up-gradation	Telangana	409.49	409.49
26	Pious Laboratories Pvt. Ltd.	Up-gradation	Madhya Pradesh	404.50	404.5
27	SMS Labs Services Private Limited	Up-gradation	Tamil Nadu	391.28	391.28
YEAR-2024-2025					
NIL					

STATEMENT-II

Details of funds allocated, sanctioned and utilised for each approved project, year-wise and State-wise

Sr No	Proposal's Name	Setting-up/Up-gradation	State	Grant Approved (Rs Lakh)	Total released till date (Rs Lakh)	Status
Year 2020-21						
1	MPEDA ELISA Laboratory, Bapatla	Setting-up	Andhra Pradesh	25.47	24.19	Completed
2	MPEDA ELISA Laboratory, Contai	Setting-up	West Bengal	32.23	12.24	On-going
3	MPEDA ELISA Laboratory, Haroa	Setting-up	West Bengal	32.67	15.518	On-going
4	Eureka Analytical, Bangalore	Setting-up	Karnataka	314.86	314.86	Completed
5	Rajiv Gandhi Centre for Aquaculture	Setting-up	Tamil Nadu	831.94	805.87	Completed

	(RGCA)					
6	Analytical and Environmental Services	Up-gradation	Gujarat	131.77	128.63	Completed
7	CES Analytical and Research Services India Pvt., Ltd.,	Setting-up	Madhya Pradesh	191.00	186.31	Completed
8	CSIR-NIIST Trivandrum,	Up-gradation	Kerala	362.06	353.02	Completed
9	Global Lab and Consultancy Services, Alagapuram, salem	Up-gradation	Tamil Nadu	63.33	62.54	Completed
10	Multani Food Testing Laboratories, Haridwar,	Setting-up	Uttarakhand	450.17	450.17	Completed
11	Ozone Pharmaceuticals Ltd., Gurgaon	Up-gradation	Haryana	219.35	219.34	Completed
12	Accurate Laboratory, Ahmedabad, Gujrat	Up-gradation	Gujarat	99.00	97.26	Completed
13	Bombay Test House Pvt Ltd, Navi Mumbai, Thane	Up-gradation	Maharashtra	207.00	98.32	On-going
14	Punjab Biotechnology Incubator	Up-gradation	Punjab	497.00	463.38	Completed
15	University of Agricultural Sciences, Raichur-	Up-gradation	Karnataka	308.00	297.25	Completed
16	Geo Chem Laboratories Pvt Ltd	Up-gradation	Kerala	55.84	53.92	Completed
Year 2022-23						
17	Lilaba Analytical Laboratories	Up-gradation	Gujarat	211.24	211.23	Completed
18	Value Premier Labs Private Limited	Setting-up	Tamil Nadu	225.42	203.96	Completed
19	Agro Tech	Setting-up	Jammu &	422.75	422.75	Completed

	Aromatics Pvt Ltd		Kashmir			
20	Gram Tarang Foods Testing Laboratories Pvt Ltd	Setting-up	Odisha	310.70	298.72	Completed
21	Biozed Engineering Pvt LTd	Setting-up	Maharashtra	513.29	512.68	Completed
22	IDMA Laboratories Limited	Up-gradation	Haryana	190.84	190.83	Completed
23	Interfield Laboratories	Up-gradation	Kerala	433.47	433.47	Completed
24	ALS Testing Services India Pvt Ltd	Up-gradation	Karnataka	333.52853	333.52	Completed
Year 2022-23						
NIL						
Year 2023-24						
25	Chennai Mettlex Labs Pvt. Ltd.	Setting-up	Tamil Nadu	263.69	131.84	On-going
26	Lucid Laboratories Pvt Ltd	Setting-up	Telangana	526.63	521.11	Completed
27	Reliable Analytical Laboratories Private Limited	Up-gradation	Maharashtra	261.54	261.53	Completed
28	J & K Food Quality Control Lab for Skill Development	Setting-up	Jammu & Kashmir	364.02	0	On-going
29	Trust well Lab	Setting-up	Bihar	516.01	0	On-going
30	Aura Analytical Services Pvt Ltd	Setting-up	Maharashtra	533.42	0	On-going
31	Bihar State Seed and Organic Certification Agency	Setting-up	Bihar	538.31	0	On-going
32	Envirocare Labs Pvt Ltd	Setting-up	Goa	480.35	480.35	Completed
33	Banjara Lambani Samaj	Setting-up	Karnataka	664.78	332.39	On-going
34	North Eastern Hill University	Setting-up	Meghalaya	1021.09	0	On-going
35	Startech Labs Private Limited	Setting-up	Telangana	371.17	0	On-going
36	M/s First Source	Setting-up	Telangana	655.23	0	On-going

	Laboratory Solutions LLP					
37	Welzo Research & Development Pvt. Ltd	Setting-up	Himachal Pradesh	772.12	386.06	On-going
38	Foodtech Consults India Private Limited	Setting-up	Uttar Pradesh	550.70	0	On-going
39	Nagaon Foods and Analysis Private Limited	Setting-up	Assam	650.00	0	On-going
40	S. N. Pura Laboratory LLP	Setting-up	West Bengal	642.46	321.23	On-going
41	Intellab India	Setting-up	Maharashtra	801.33	0	On-going
42	Mediforce Research Private Limited	Setting-up	Himachal Pradesh	808.01	404	On-going
43	Kalpana Chawla Computech Pvt. Ltd	Setting-up	Haryana	751.37	0	On-going
44	Eurofins Analytical Services India Private Limited	Setting-up	Maharashtra	531.86	265.93	On-going
45	Angel Analytical Services LLP	Setting-up	Maharashtra	732.71	366.35	On-going
46	Bikaner Agrimarketing Private Limited	Setting-up	Rajasthan	497.45	248.72	On-going
47	Mitra S. K. Private Limited	Up-gradation	West Bengal	459.75	0	On-going
48	Emminent Analytics	Setting-up	Punjab	455.50	227.75	On-going
49	Shreeyan Research and Analytical Laboratories	Setting-up	Haryana	447.05	223.52	On-going
50	Vimta Labs Limited	Up-gradation	Telangana	409.49	409.49	Completed
51	Pious Laboratories Pvt. Ltd.	Up-gradation	Madhya Pradesh	404.50	404.5	Completed
52	SMS Labs Services Private Limited	Up-gradation	Tamil Nadu	391.28	391.28	Completed

53	National Science	Setting-up	Gujarat	301.05	0	On-going
Year 2024-25						
NIL						

STATEMENT-III

Number of applications received, approved and rejected from Government and private entities, including SC/ST applicants, State-wise from 2019-20 to 2023-24.

State	Applications received					Applications approved					Rejected				
General	Govt/ coop	Pvt	SC	ST	Total	Govt/Coop	Pvt	SC	ST	Total	Govt/ coop	Pvt	SC	ST	Total
ANDHRA PRADESH	1	6		3	10	0	1		0	1	1	5		3	9
ASSAM	3	3			6	1	1			2	2	2			4
BIHAR	4	3			7	1	1			2	3	2			5
CHANDIGARH	1				1	0				0	1				1
CHHATTISGARH	3		1		4	0		0		0	3		1		4
DELHI	15				15		2			2		13			13
GUJARAT	8	24			32	2	4			6	6	20			26
HARYANA	3	16	1		20	0	2	1		3	3	14	0		17
HIMACHAL PRADESH		3			3		2			2		1			1
JAMMU AND KASHMIR	2	2			4	0	2			2	2	0			2
KARNATAKA	3	15	3		21	1	3	1		5	2	12	2		16
KERALA	16	6	0	0	22	5	2	0	0	7	11	4	0	0	15
MADHYA PRADESH	1	7	2		10	0	3	0		3	1	4	2		7
MAHARASHTRA		47	4		51		7	2		9		40	2		42
MANIPUR	1				1	1				1	0				
MIZORAM				1	1				0					1	1
MEGHALAYA	3			1	4	1	0		0	1	2			1	3
ODISHA		10			10		2			2		8			8
PUNJAB	1	5			6	1	1			2	0	4			4
RAJASTHAN	4	8	2		14	0	1	0		1	4	7	2		13
SIKKIM		1			1		0			0		1			1
TAMIL NADU	5	26			31	1	4			5	4	22			26
TELANGANA	3	12	1		16	0	5	1		6	3	7	0		10

TRIPURA	1				1	0					1				1
UTTAR PRADESH	3	6			9	0	1			1	3	5			8
UTTARAKHAND	3	7			10	0	2			2	3	5			8
WEST BENGAL	1	4	1		6	0	1	1		2	1	3	0		4
NAGALAND			1	1	2	0		0	1	1			1	0	1
Grand Total					318	0				68					250

बिजली की मांग

966. श्री विजय कुमार दूबे;

श्री बलभद्र माझी:

श्री देवेश शाक्य:

डॉ. भोला सिंह:

श्री अनूप संजय धोत्रे:

श्री विश्वेश्वर हेगड़े कागेरी:

श्री बिभु प्रसाद तराई:

श्री काली चरण सिंह:

श्री गोडम नागेश:

श्री अभिमन्यु सेठी:

श्री नव चरण माझी:

श्री दिनेशभाई मकवाणा:

श्रीमती लवली आनंद:

श्री महेश कश्यप:

क्या विद्युत मंत्री यह बताने की कृपा करेंगे कि:

(क) विगत तीन वर्षों के दौरान देश में बिजली की कितनी अधिकतम मांग दर्ज की गई है और विशेषकर उत्तर प्रदेश में एटा-कासगंज लोक सभा निर्वाचन क्षेत्र, ओडिशा में नबरंगपुर लोक सभा निर्वाचन क्षेत्र और तेलंगाना में इस मांग को पूरा करने के लिए उपलब्ध उत्पादन क्षमता और आरक्षित मार्जिन संबंधी स्थिति क्या है;

- (ख) उच्च मांग अवधि के दौरान विभिन्न क्षेत्रों में बिजली की कमी और अनिर्धारित विद्युत कटौती को नियंत्रित करने और उसका प्रबंधन करने के लिए राज्य-वार क्या उपाय किए गए हैं;
- (ग) सरकार द्वारा राष्ट्रीय ग्रिड की स्थिरता को सुदृढ़ करने और पर्याप्त आरक्षित क्षमता सुनिश्चित करने के लिए क्या कदम उठाए गए हैं;
- (घ) क्या किसी राज्य, विशेषकर उत्तर प्रदेश में बार-बार आपूर्ति में अंतर या लोड शेडिंग की सूचना मिली है और यदि हां, तो तत्संबंधी ब्यौरा क्या है और एटा-कासगंज क्षेत्र पर इसका क्या प्रभाव पड़ा है;
- (ङ) ग्रिड की स्थिरता और आरक्षित मार्जिन को सुदृढ़ करने तथा ब्लैकआउट को रोकने के लिए क्या उपाय किए गए हैं;
- (च) राज्यों के साथ सही वास्तविक समय पर मांग पूर्वानुमान और बेहतर समन्वय के लिए क्या तकनीकी और प्रशासनिक सुधार किए गए हैं;
- (छ) आज की स्थिति के अनुसार झारखंड के चतरा लोक सभा निर्वाचन क्षेत्र के कितने गांवों को अभी तक बिजली कनेक्शन प्राप्त नहीं हुए हैं और उनके विद्युतीकरण के लिए क्या समय-सीमा निर्धारित की गई है; और
- (ज) एटी एंड सी हानि में कमी लाने पर आरडीएसएस सुधारों का क्या प्रभाव पड़ा है?

विद्युत मंत्रालय में राज्य मंत्री; तथा नवीन और नवीकरणीय ऊर्जा मंत्रालय में राज्य मंत्री (श्री श्रीपाद येसो नाईक):

(क) से (घ): देश में विद्युत की पर्याप्त उपलब्धता है। वर्तमान में देश की संस्थापित विद्युत उत्पादन क्षमता 513.730 गीगावाट है। भारत सरकार ने अप्रैल, 2014 से अब तक 289.607 गीगावाट नई उत्पादन क्षमता जोड़कर विद्युत की कमी की गंभीर समस्या का समाधान किया है, जिससे देश विद्युत की कमी से निकलकर विद्युत पर्याप्तता वाला देश बन गया है।

देश ने गत वर्ष 250 गीगावाट की अब तक की सर्वाधिक उच्चतम मांग को सफलतापूर्वक पूरा किया है। पिछले तीन वित्तीय वर्षों तथा वर्तमान वित्तीय वर्ष 2025-26 (दिसंबर, 2025 तक)

के दौरान ऊर्जा एवं उच्चतम मांग के संदर्भ में देश की अखिल भारतीय विद्युत आपूर्ति स्थिति का ब्यौरा संलग्न **विवरण-I** में दिया गया है। 'आपूर्ति की गई ऊर्जा' और 'ऊर्जा आवश्यकता' के बीच का अंतर वित्त वर्ष 2022-23 में 0.5% से घटकर वर्तमान वर्ष में 'शून्य' हो गया है। इसी प्रकार, पूरी न हुई उच्चतम मांग वर्ष 2022-23 में 4.0% से घटकर वर्तमान वर्ष में लगभग 'शून्य' रह गई है।

उत्तर प्रदेश, तेलंगाना एवं ओडिशा सहित राज्यों/संघ राज्य क्षेत्रों के अनुसार पिछले तीन वित्तीय वर्षों तथा वर्तमान वित्तीय वर्ष 2025-26 (दिसंबर, 2025 तक) की विद्युत आपूर्ति स्थिति का ब्यौरा संलग्न **विवरण-II** में दिया गया है। इन विवरणों से यह स्पष्ट होता है कि 'आपूर्ति की गई ऊर्जा' 'ऊर्जा आवश्यकता' के अनुरूप रही है जिसमें केवल मामूली अंतर है जो आम तौर पर राज्य के पारेषण/ वितरण नेटवर्क में बाधाओं के कारण होता है। अतः विद्युत की कमी का अर्थव्यवस्था एवं औद्योगिक विकास पर कोई प्रतिकूल प्रभाव नहीं पड़ा है।

2. विद्युत समवर्ती विषय होने के कारण, विद्युत की आपूर्ति एवं वितरण संबंधित राज्य सरकार/वितरण यूटिलिटी की जिम्मेदारी है। अतः उपभोक्ताओं को 24x7 विश्वसनीय एवं गुणवत्तापूर्ण विद्युत उपलब्ध कराना संबंधित वितरण यूटिलिटी का दायित्व है। केंद्र सरकार, केंद्रीय सार्वजनिक क्षेत्र उपक्रमों (सीपीएसयू) के माध्यम से विद्युत संयंत्र संस्थापित कर तथा विभिन्न राज्यों/ संघ राज्य क्षेत्रों को विद्युत उपलब्ध कराकर राज्य सरकारों के प्रयासों में सहायता करती है।

उच्च मांग की अवधि के दौरान देश में निर्बाध विद्युत आपूर्ति सुनिश्चित करने हेतु निम्नलिखित कदम उठाए गए हैं:

- i. जलविद्युत आधारित उत्पादन को इस प्रकार निर्धारित किया जा रहा है कि उच्च मांग अवधि की मांग को पूरा करने के लिए जल का संरक्षण किया जा सके।
- ii. उच्च मांग की अवधि के दौरान उत्पादन यूनिटों के नियोजित अनुरक्षण को न्यूनतम किया गया है।

- iii. ईंधन की कमी से बचने के लिए सभी तापविद्युत संयंत्रों को कोयले की निरंतर आपूर्ति सुनिश्चित की गई है।
- iv. उच्च विद्युत मांग की अवधि में एनटीपीसी सहित अन्य उत्पादकों के गैस आधारित विद्युत संयंत्रों को शिड्यूल किया गया है।
- v. सभी जेनको, जिनमें आईपीपी तथा केंद्रीय उत्पादन स्टेशन शामिल हैं, को नियोजित अनुरक्षण या मजबूरन कटौती की अवधि को छोड़कर दैनिक आधार पर पूर्ण उपलब्धता बनाए रखने हेतु परामर्श दिया गया है।
- vi. विद्युत अधिशेष क्षेत्रों से विद्युत अभाव वाले क्षेत्रों तक विद्युत अंतरण की सुगमता के लिए एक सुदृढ़ राष्ट्रीय ग्रिड की स्थापना की गई है। विद्युत उत्पादन एवं मांग में वृद्धि के अनुरूप राष्ट्रीय ग्रिड की क्षमता का निरंतर विस्तार किया जा रहा है।
- vii. निर्माणाधीन उत्पादन परियोजनाओं की निरंतर निगरानी की जा रही है ताकि अपेक्षित क्षमता का समय पर संवर्धन सुनिश्चित हो सके।
- viii. विद्युत बाजार में सुधार करते हुए पावर एक्सचेंजों में रीयल टाइम मार्केट (आरटीएम), ग्रीन डे अहेड मार्केट (जीडीएम), ग्रीन टर्म अहेड मार्केट (जीटीएम) तथा हाई प्राइस डे अहेड मार्केट (एचपी-डीएम) जोड़े गए हैं। इसके अतिरिक्त, डिस्कॉम द्वारा अल्पकालिक विद्युत की खरीद के लिए दीप पोर्टल (किफायती विद्युत मूल्य की खोज) के माध्यम से ई-बिडिंग एवं ई-रिवर्स नीलामी की व्यवस्था की गई है।

3. राष्ट्रीय ग्रिड की स्थिरता को सुदृढ़ करने तथा पर्याप्त रिजर्व क्षमता सुनिश्चित करने के लिए सरकार द्वारा निम्नलिखित कदम उठाए गए हैं:

I. उत्पादन एवं भंडारण योजना:

- i. राष्ट्रीय विद्युत योजना (एनईपी) के अनुसार, वर्ष 2031-32 में संस्थापित विद्युत उत्पादन क्षमता लगभग 874 गीगावाट होने की संभावना है। उत्पादन क्षमता अनुमानित अधिकतम मांग से अधिक सुनिश्चित करने के लिए, सभी राज्यों ने सीईए के परामर्श से अपने “संसाधन पर्याप्तता योजनाएँ

(आरएपी)" तैयार की हैं, जो गतिशील 10-वर्षीय रोलिंग योजनाएँ हैं और इसमें विद्युत उत्पादन के साथ-साथ विद्युत खरीद योजना भी शामिल है।

ii. सभी राज्यों को उनकी संसाधन पर्याप्तता योजनाओं के अनुसार सभी प्रकार के उत्पादन स्रोतों से उत्पादन क्षमताओं के सृजन/विवरण की प्रक्रिया आरंभ करने की सलाह दी गई है।

iii. विद्युत उत्पादन क्षमता की अभिवृद्धि के लिए, भारत सरकार ने निम्नलिखित क्षमता संवर्धन कार्यक्रम की शुरुआत की है:

1. वर्ष 2034–35 तक अनुमानित तापविद्युत (कोयला एवं लिग्नाइट) क्षमता की आवश्यकता लगभग 3,07,000 मेगावाट आँकी गई है, जबकि दिनांक 31.03.2023 तक संस्थापित क्षमता 2,11,855 मेगावाट थी। इस आवश्यकता को पूरा करने के लिए विद्युत मंत्रालय ने न्यूनतम 97,000 मेगावाट अतिरिक्त कोयला एवं लिग्नाइट आधारित तापविद्युत क्षमता संस्थापित करने की परिकल्पना की है।

इस आवश्यकता की पूर्ति हेतु कई पहलें पहले ही की जा चुकी हैं। अप्रैल 2023 से दिनांक 20.01.2026 तक लगभग 17,360 मेगावाट तापविद्युत क्षमता की कमीशनिंग की जा चुकी है। इसके अतिरिक्त, वर्तमान में 39,545 मेगावाट तापविद्युत क्षमता (जिसमें 4,845 मेगावाट संकटग्रस्त तापविद्युत परियोजनाएँ शामिल हैं) निर्माणाधीन है। 22,920 मेगावाट की क्षमता के लिए कान्ट्रैक्ट विवरण प्रदान किए जा चुके हैं और इसका निर्माण शेष है। इसके अलावा, देश में 24,020 मेगावाट कोयला एवं लिग्नाइट आधारित संभावित क्षमता की पहचान की गई है, जो योजना के विभिन्न चरणों में है।

2. 12,973.5 मेगावाट की जलविद्युत परियोजनाएँ निर्माणाधीन हैं। इसके अतिरिक्त, 4,274 मेगावाट की जलविद्युत परियोजनाएँ योजना के विभिन्न चरणों में हैं और इन्हें वर्ष 2031-32 तक पूर्ण करने का लक्ष्य है।

3. 6,600 मेगावाट की न्यूक्लियर क्षमता निर्माणाधीन है और इसे वर्ष 2029-30 तक पूरा करने का लक्ष्य है। 7,000 मेगावाट की न्यूक्लियर क्षमता योजना एवं अनुमोदन के विभिन्न चरणों में है।
4. नवीकरणीय ऊर्जा क्षमता के अंतर्गत 1,57,800 मेगावाट (जिसमें 67,280 मेगावाट सौर ऊर्जा, 6,500 मेगावाट पवन ऊर्जा तथा 60,040 मेगावाट हाइब्रिड ऊर्जा शामिल है) निर्माणाधीन है। इसके अतिरिक्त, 48,720 मेगावाट नवीकरणीय क्षमता (जिसमें 35,440 मेगावाट सौर ऊर्जा तथा 11,480 मेगावाट हाइब्रिड ऊर्जा शामिल है) योजना के विभिन्न चरणों में है और इसे वर्ष 2029-30 तक पूरा करने का लक्ष्य है।
5. ऊर्जा भंडारण प्रणालियों में, 11,620 मेगावाट/69,720 मेगावाट घंटा की पम्पड स्टोरेज परियोजनाएँ (पीएसपी) निर्माणाधीन हैं। इसके अतिरिक्त, 6,580 मेगावाट/39,480 मेगावाट घंटा क्षमता की पम्पड स्टोरेज परियोजनाओं को स्वीकृति दी जा चुकी है, जिन्हें अभी निर्माण हेतु लिया जाना शेष है। वर्तमान में 9,653.94 मेगावाट/26,729.32 मेगावाट घंटा बैटरी ऊर्जा भंडारण प्रणाली (बीईएसएस) क्षमता निर्माणाधीन है तथा 19,797.65 मेगावाट/61,013.40 मेगावाट घंटा बीईएसएस क्षमता निविदा चरण में है।

II. पारेषण योजना: अंतर-राज्यीय एवं अंतःराज्यीय पारेषण प्रणाली की योजना बनाई गई है तथा इसके कार्यान्वयन को उत्पादन क्षमता वृद्धि के अनुरूप समय-सीमा में किया जा रहा है। राष्ट्रीय विद्युत योजना के अनुसार, वर्ष 2022-23 से 2031-32 की दस-वर्षीय अवधि के दौरान (220 केवी एवं उससे अधिक वोल्टेज स्तर पर) लगभग 1,91,474 सर्किट किलोमीटर पारेषण लाइनों तथा 1,274 जीवीए ट्रांसफॉर्मेशन क्षमता को जोड़े जाने की योजना है।

III. नवीकरणीय ऊर्जा उत्पादन का संवर्धन:

- i. दिनांक 30 जून, 2025 तक (इसके बाद जून, 2028 तक प्रतिवर्ष 25% की दर से छूट में क्रमिक कमी होगी) शुरू होने वाली परियोजनाओं, जून 2028 तक शुरू होने वाली एक ही स्थान पर स्थित बीईएसएस परियोजनाओं, जून 2028 तक निर्माण कार्य अवार्ड होने वाली हाईड्रो पीएसपी

परियोजनाओं, दिसंबर 2030 तक शुरू होने वाली हरित हाइड्रोजन परियोजनाओं तथा दिसंबर, 2032 तक शुरू होने वाली अपतटीय पवन परियोजनाओं के लिए सौर एवं पवन ऊर्जा की अंतर-राज्यीय बिक्री हेतु हेतु अंतर-राज्यीय पारेषण प्रणाली (आईएसटीएस) शुल्क को 100% माफ किया गया है।

- ii. ग्रिड से जुड़ी सौर, पवन, पवन-सौर हाइब्रिड तथा फर्म एवं डिस्पैचेबल नवीकरणीय ऊर्जा (एफडीआई) परियोजनाओं से विद्युत की खरीद हेतु टैरिफ आधारित प्रतिस्पर्धी बोली प्रक्रिया के लिए मानक बोली दिशा-निर्देश जारी किए गए हैं।
- iii. नवीकरणीय ऊर्जा कार्यान्वयन एजेंसियां (आईआईए) नियमित रूप से आई विद्युत की खरीद के लिए बोलियां आमंत्रित कर रही हैं।
- iv. स्वचालित मार्ग के अंतर्गत 100 प्रतिशत तक प्रत्यक्ष विदेशी निवेश (एफडीआई) की अनुमति दी गई है।
- v. नवीकरणीय ऊर्जा के तीव्र विस्तार को ध्यान में रखते हुए आवश्यक पारेषण अवसंरचना को सुदृढ़ करने हेतु वर्ष 2032 तक की पारेषण योजना तैयार की गई है।
- vi. नवीकरणीय ऊर्जा की निकासी हेतु ग्रीन एनर्जी कॉरिडोर योजना के अंतर्गत नई पारेषण लाइनें बिछाने और नई उप-स्टेशन क्षमता निर्माण को सहायता प्रदान की गई है।
- vii. बड़े पैमाने पर नवीकरणीय ऊर्जा परियोजनाओं की स्थापना हेतु भूमि और पारेषण सुविधा उपलब्ध कराने के उद्देश्य से सोलर पार्क तथा अल्ट्रा मेगा सोलर पावर परियोजनाओं की स्थापना संबंधी स्कीम लागू की जा रही है।
- viii. प्रधानमंत्री किसान ऊर्जा सुरक्षा एवं उत्थान महा अभियान (पीएम-कुसुम), पीएम सूर्य घर मुफ्त बिजली योजना, उच्च दक्षता वाले सौर पीवी मॉड्यूल पर राष्ट्रीय कार्यक्रम, प्रधानमंत्री जनजाति आदिवासी न्याय महा अभियान (पीएम-जनमन) एवं धरती आबा जनजातीय ग्राम उत्कर्ष अभियान (डीए-जेजीयूए) के अंतर्गत (जनजाति एवं पीवीटीजी आबादी/गांवों के लिए) नई सौर ऊर्जा योजना,

राष्ट्रीय हरित हाइड्रोजन मिशन तथा अपतटीय पवन ऊर्जा परियोजनाओं के लिए व्यवहार्यता अंतर वित्तपोषण (वीजीएफ) स्कीम जैसी स्कीमों शुरू की गई हैं।

ix. नवीकरणीय ऊर्जा की खपत को प्रोत्साहित करने हेतु नवीकरणीय खरीद दायित्व (आरपीओ) के बाद नवीकरणीय उपभोग दायित्व (आरसीओ) की ट्रेजेक्ट्री को वर्ष 2029-30 तक अधिसूचित किया गया है। ऊर्जा संरक्षण अधिनियम, 2001 के अंतर्गत सभी नामित उपभोक्ताओं पर लागू आरसीओ का अनुपालन न करने पर दंड का प्रावधान होगा।

x. “अपतटीय पवन ऊर्जा परियोजनाओं की स्थापना हेतु कार्यनीति” जारी की गई है।

xi. एक्सचेंजों के माध्यम से नवीकरणीय ऊर्जा की बिक्री की सुगमता हेतु ग्रीन टर्म अहेड मार्केट (जीटीएएम) की शुरुआत की गई है।

xii. सौर पीवी मॉड्यूलों की आपूर्ति श्रृंखला के स्थानीकरण के उद्देश्य की प्राप्ति हेतु उत्पादन-आधारित प्रोत्साहन (पीएलआई) स्कीम प्रारंभ की गई है।

(ड): राष्ट्रीय ग्रिड की स्थिरता को सुदृढ़ करने तथा पर्याप्त भंडारण क्षमता सुनिश्चित करने के लिए केन्द्रीय विद्युत नियामक आयोग (सीईआरसी) ने *सहायक सेवाएँ विनियम, 2022* अधिसूचित किए हैं। यद्यपि ग्रिड कोड में निर्धारित अनुसार प्रत्येक नियंत्रण क्षेत्र के अंतर्गत राज्य स्तर पर पर्याप्त रिजर्व का अनुरक्षण ग्रिड सुरक्षा के लिए आवश्यक है तथापि ये विनियम क्षेत्रीय एवं राष्ट्रीय स्तर पर सहायक सेवाओं की खरीद, तैनाती तथा निपटान के लिए एक संरचित ढाँचा प्रदान करते हैं। प्रशासित तथा बाज़ार-आधारित दोनों प्रकार की व्यवस्थाओं के माध्यम से ये तंत्र प्रभावी आवृत्ति नियंत्रण को सक्षम बनाते हैं, ग्रिड आवृत्ति को 50 हर्ट्ज के निकट बनाए रखने में सहायता करते हैं, अनुमेय सीमाओं के भीतर आवृत्ति की पुनर्स्थापना को सुगम बनाते हैं तथा पारेषण जाम की समस्या का समाधान करते हैं, जिससे राष्ट्रीय विद्युत प्रणाली का सुरक्षित, संरक्षित एवं विश्वसनीय संचालन सुनिश्चित होता है।

दिनांक 31 मार्च 2025 की स्थिति के अनुसार, 73.3 गीगावाट की संस्थापित क्षमता वाले कुल 76 विद्युत संयंत्रों को *ऑटोमैटिक ग्रिड कंट्रोल (एजीसी)* के अंतर्गत सफलतापूर्वक जोड़ा गया

है और उपलब्ध होने पर द्वितीय रिजर्व सहायक सेवा (एसआरएस) के अंतर्गत 24×7 नियमित रूप से संचालित हो रहे हैं।

तृतीयक रिजर्व सहायक सेवा (टीआरएस) के अंतर्गत रिजर्व की खरीद विद्युत एक्सचेंजों के माध्यम से डे-अहेड एंसिलरी मार्केट तथा रीयल-टाइम एंसिलरी मार्केट में की जाती है। टीआरएस से संबंधित प्रावधानों को भारतीय विद्युत ग्रिड कोड (आईईजीसी), 2023 में भी सम्मिलित किया गया है, जिसे 1 अक्टूबर, 2023 से लागू किया गया है।

(च): भारतीय विद्युत ग्रिड कोड (आईईजीसी) की धारा 31.2(क) के अनुसार, प्रत्येक राज्य भार प्रेषण केन्द्र (एसएलडीसी) को प्रचालन योजना के अंतर्गत मांग आकलन करना अनिवार्य है, जिसमें संसाधन पर्याप्तता योजना के अंतर्गत राज्य पारेषण यूटिलिटी (एसटीयू) द्वारा किए गए मांग आकलन को विधिवत सम्मिलित किया जाता है। तदनुसार, सुरक्षित एवं विश्वसनीय ग्रिड संचालन को समर्थन देने के लिए अनेक समयावधियों दैनिक, साप्ताहिक, मासिक तथा वार्षिक, में मांग पूर्वानुमान किया जाता है।

एलएलडीसी, आरएलडीसी तथा एनएलडीसी के मध्य नियमित डेटा आदान-प्रदान एवं समन्वय हेतु एक संरचित तंत्र स्थापित किया गया है। आरएलडीसी अपने-अपने नियंत्रण क्षेत्रों के अंतर्गत राज्यों को डे-अहेड तथा रीयल-टाइम समयावधियों में संभावित भार-उत्पादन संतुलन के संबंध में नियमित रूप से अवगत कराते हैं।

(छ): भारत सरकार ने देश के ग्रामीण क्षेत्रों में विद्युतीकरण तथा उप-पारेषण एवं वितरण नेटवर्क को सुदृढ़ करने के लिए दीन दयाल उपाध्याय ग्राम ज्योति योजना (डीडीयूजीजेवाई) लागू की है। राज्यों द्वारा उपलब्ध कराई गई जानकारी के अनुसार, देश के सभी अविद्युतीकृत संगणना गाँवों का 28 अप्रैल, 2018 तक विद्युतीकरण कर दिया गया। डीडीयूजीजेवाई योजना के अंतर्गत देश में कुल 18,374 गाँवों का विद्युतीकरण किया गया, जिनमें से 2,583 गाँव झारखंड में, जिसमें चतरा संसदीय क्षेत्र भी सम्मिलित है, का विद्युतीकरण किया गया।

भारत सरकार ने अक्तूबर, 2017 में प्रधानमंत्री सहज बिजली हर घर योजना (सौभाग्य) प्रारंभ की, जिसका उद्देश्य देश के ग्रामीण क्षेत्रों में सभी इच्छुक अविद्युतीकृत घरों तथा शहरी क्षेत्रों में सभी इच्छुक गरीब घरों को विद्युत कनेक्शन उपलब्ध कराना था। राज्यों द्वारा दी गई सूचना के अनुसार, सौभाग्य अवधि के दौरान देश में लगभग 2.86 करोड़ घरों का विद्युतीकरण किया गया, जिनमें से 17,30,708 घर झारखंड में, जिसमें चतरा संसदीय क्षेत्र भी शामिल है, का विद्युतीकरण किया गया।

इसके अतिरिक्त, भारत सरकार अपनी प्रतिबद्धता के अनुरूप संशोधित वितरण क्षेत्र स्कीम (आरडीएसएस) के अंतर्गत शेष रह गए घरों के विद्युतीकरण हेतु राज्यों को निरंतर सहायता प्रदान कर रही है। अब तक देश में 13,65,139 घरों के विद्युतीकरण के लिए 6,521.85 करोड़ रु. की परियोजनाएँ स्वीकृत की गई हैं, जिनमें झारखंड में 40,454 घरों के लिए 206.12 रु. करोड़ शामिल हैं।

(ज): वर्तमान में चल रही संशोधित वितरण क्षेत्र स्कीम (आरडीएसएस) का उद्देश्य अखिल-भारतीय स्तर पर एटीएंडसी हानियों को 12-15% तक लाना तथा एसीएस-एआरआर अंतर को शून्य करना है। इस स्कीम के अंतर्गत 2.84 लाख करोड़ रु. की परियोजनाएँ स्वीकृत की गई हैं। इनमें 1.53 लाख करोड़ रु. की वितरण अवसंरचना से संबंधित कार्य सम्मिलित हैं, जिनमें पुराने/क्षतिग्रस्त कंडक्टरों का प्रतिस्थापन, लो-टेंशन एरियल बंच्ड (एलटी-एबी) केबल बिछाना, वितरण ट्रांसफार्मरों (डीटी)/उप-स्टेशनों का अपग्रेडेशन/बढ़ावा देना, कृषि फीडर पृथक्करण आदि शामिल हैं। स्कीम के अंतर्गत निधियां जारी करना वितरण यूटिलिटी के विभिन्न वित्तीय मानकों के सापेक्ष प्रदर्शन से जोड़ा गया है, जिनमें प्रमुख रूप से एटीएंडसी हानियाँ तथा एसीएस-एआरआर अंतर शामिल हैं।

इसके अतिरिक्त, उपभोक्ता, डीटी तथा फीडर स्तर पर स्मार्ट मीटरिंग आरडीएसएस के अंतर्गत परिकल्पित महत्वपूर्ण गतिविधियों में से है, जिससे डिस्कॉम को सभी स्तरों पर ऊर्जा प्रवाह के मापन के साथ-साथ बिना किसी मानवीय हस्तक्षेप के ऊर्जा लेखांकन की सुविधा प्राप्त

होती है। उचित और सटीक ऊर्जा लेखांकन उच्च हानि क्षेत्रों और चोरी संभावित क्षेत्रों की पहचान करने की कुंजी है, जिससे, उपयोगिताओं की बिलिंग और संग्रह दक्षता में काफी सुधार होता है, जिससे डिस्कॉम की एटीएंडसी हानि कम हो जाती है।

केंद्र तथा राज्यों/संघ राज्य क्षेत्रों के सामूहिक प्रयासों से राष्ट्रीय स्तर पर वितरण यूटिलिटी की एटीएंडसी हानि वित्त वर्ष 2021 में 21.91% से घटकर वित्त वर्ष 2025 में 15.04% हो गई है।

विवरण-I

पिछले तीन वित्तीय वर्षों और वर्तमान वित्तीय वर्ष 2025-26 (दिसंबर, 2025 तक) के दौरान ऊर्जा और उच्चतम के संदर्भ में देश में अखिल भारतीय विद्युत आपूर्ति की स्थिति का ब्यौरा

वित्तीय वर्ष	ऊर्जा [मिलियन यूनिट (एमयू) में]				उच्चतम [मेगावाट में]			
	ऊर्जा आवश्यकता	आपूर्ति ऊर्जा	अनापूर्ति ऊर्जा		उच्चतम मांग	उच्चतम आपूर्ति	मांग पूरी नहीं हुई	
	(एमयू)	(एमयू)	(एमयू)	(%)	(मेगावाट)	(मेगावाट)	(मेगावाट)	(%)
2022-23	15,13,497	15,05,914	7,583	0.5	2,15,888	2,07,231	8,657	4.0
2023-24	16,26,132	16,22,020	4,112	0.3	2,43,271	2,39,931	3,340	1.4
2024-25	16,93,959	16,92,369	1,590	0.1	2,49,856	2,49,854	2	0.0
2025-26 (दिसंबर तक, 2025)	12,85,913	12,85,553	360	0.0	2,42,773	2,42,493	280	0.1

विवरण-II (1/2)

पिछले तीन वित्तीय वर्षों और वर्तमान वित्तीय वर्ष अर्थात् 2025-26 (दिसंबर, 2025 तक) के लिए विद्युत आपूर्ति की स्थिति का राज्य-वार/संघ राज्य क्षेत्रों का ब्यौरा:

(आंकड़े एमयू में)

राज्य/प्रणाली/क्षेत्र	अप्रैल, 2022 - मार्च, 2023				अप्रैल, 2023 - मार्च, 2024			
	ऊर्जा आवश्यकता	आपूर्ति ऊर्जा	अनापूर्ति ऊर्जा		ऊर्जा आवश्यकता	आपूर्ति ऊर्जा	अनापूर्ति ऊर्जा	
	(एमयू)	(एमयू)	(एमयू)	(%)	(एमयू)	(एमयू)	(एमयू)	(%)
चंडीगढ़	1,788	1,788	0	0.0	1,789	1,789	0	0.0
दिल्ली	35,143	35,133	10	0.0	35,501	35,496	5	0.0
हरियाणा	61,451	60,945	506	0.8	63,983	63,636	348	0.5

हिमाचल प्रदेश	12,649	12,542	107	0.8	12,805	12,767	38	0.3
जम्मू एवं कश्मीर	19,639	19,322	317	1.6	20,040	19,763	277	1.4
पंजाब	69,522	69,220	302	0.4	69,533	69,528	5	0.0
राजस्थान	1,01,801	1,00,057	1,745	1.7	1,07,422	1,06,806	616	0.6
उत्तर प्रदेश	1,44,251	1,43,050	1,201	0.8	1,48,791	1,48,287	504	0.3
उत्तराखंड	15,647	15,386	261	1.7	15,644	15,532	112	0.7
उत्तरी क्षेत्र	4,63,088	4,58,640	4,449	1.0	4,76,852	4,74,946	1,906	0.4
छत्तीसगढ़	37,446	37,374	72	0.2	39,930	39,872	58	0.1
गुजरात	1,39,043	1,38,999	44	0.0	1,45,768	1,45,740	28	0.0
मध्य प्रदेश	92,683	92,325	358	0.4	99,301	99,150	151	0.2
महाराष्ट्र	1,87,309	1,87,197	111	0.1	2,07,108	2,06,931	176	0.1
दादरा एवं नगर हवेली और दमन एवं दीव	10,018	10,018	0	0.0	10,164	10,164	0	0.0
गोवा	4,669	4,669	0	0.0	5,111	5,111	0	0.0
पश्चिमी क्षेत्र	4,77,393	4,76,808	586	0.1	5,17,714	5,17,301	413	0.1
आंध्र प्रदेश	72,302	71,893	410	0.6	80,209	80,151	57	0.1
तेलंगाना	77,832	77,799	34	0.0	84,623	84,613	9	0.0
कर्नाटक	75,688	75,663	26	0.0	94,088	93,934	154	0.2
केरल	27,747	27,726	21	0.1	30,943	30,938	5	0.0
तमिलनाडु	1,14,798	1,14,722	77	0.1	1,26,163	1,26,151	12	0.0
पुद्दुचेरी	3,051	3,050	1	0.0	3,456	3,455	1	0.0
लक्षद्वीप	64	64	0	0.0	64	64	0	0.0
दक्षिणी क्षेत्र	3,71,467	3,70,900	567	0.2	4,19,531	4,19,293	238	0.1
बिहार	39,545	38,762	783	2.0	41,514	40,918	596	1.4
डीवीसी	26,339	26,330	9	0.0	26,560	26,552	8	0.0
झारखंड	13,278	12,288	990	7.5	14,408	13,858	550	3.8
ओडिशा	42,631	42,584	47	0.1	41,358	41,333	25	0.1
पश्चिम बंगाल	60,348	60,274	74	0.1	67,576	67,490	86	0.1
सिक्किम	587	587	0	0.0	544	543	0	0.0
अंडमान-निकोबार	348	348	0	0.12914	386	374	12	3.2
पूर्वी क्षेत्र	1,82,791	1,80,888	1,903	1.0	1,92,013	1,90,747	1,266	0.7
अरुणाचल प्रदेश	915	892	24	2.6	1,014	1,014	0	0.0
असम	11,465	11,465	0	0.0	12,445	12,341	104	0.8
मणिपुर	1,014	1,014	0	0.0	1,023	1,008	15	1.5
मेघालय	2,237	2,237	0	0.0	2,236	2,066	170	7.6
मिजोरम	645	645	0	0.0	684	684	0	0.0
नागालैंड	926	873	54	5.8	921	921	0	0.0
त्रिपुरा	1,547	1,547	0	0.0	1,691	1,691	0	0.0
उत्तर-पूर्वी क्षेत्र	18,758	18,680	78	0.4	20,022	19,733	289	1.4
अखिल भारत	15,13,497	15,05,914	7,583	0.5	16,26,132	16,22,020	4,112	0.3

विवरण-II (2/2)

पिछले तीन वित्तीय वर्षों और वर्तमान वित्तीय वर्ष अर्थात् 2025-26 (दिसंबर, 2025 तक) के लिए विद्युत आपूर्ति की स्थिति का राज्य-वार/संघ राज्य क्षेत्रों का विवरण:

(आंकड़े एमयू में)

राज्य/प्रणाली/क्षेत्र	अप्रैल, 2024 - मार्च, 2025				अप्रैल, 2025 - दिसंबर, 2025			
	ऊर्जा आवश्यकता	आपूर्ति ऊर्जा	अनापूर्ति ऊर्जा		ऊर्जा आवश्यकता	आपूर्ति ऊर्जा	अनापूर्ति ऊर्जा	
	(एमयू)	(एमयू)	(एमयू)	(%)	(एमयू)	(एमयू)	(एमयू)	(%)
चंडीगढ़	1,952	1,952	0	0.0	1,509	1,509	1	0.0
दिल्ली	38,255	38,243	12	0.0	31,006	30,999	7	0.0
हरियाणा	70,149	70,120	30	0.0	55,932	55,867	65	0.1
हिमाचल प्रदेश	13,566	13,526	40	0.3	10,329	10,294	36	0.3
जम्मू एवं कश्मीर	20,374	20,283	90	0.4	14,874	14,862	12	0.1
पंजाब	77,423	77,423	0	0.0	60,827	60,786	41	0.1
राजस्थान	1,13,833	1,13,529	304	0.3	82,763	82,763	0	0.0
उत्तर प्रदेश	1,65,090	1,64,786	304	0.2	1,29,329	1,29,304	26	0.0
उत्तराखंड	16,770	16,727	43	0.3	12,630	12,582	49	0.4
उत्तरी क्षेत्र	5,18,869	5,17,917	952	0.2	4,00,413	4,00,176	236	0.1
छत्तीसगढ़	43,208	43,180	28	0.1	31,502	31,494	8	0.0
गुजरात	1,51,878	1,51,875	3	0.0	1,17,364	1,17,364	0	0.0
मध्य प्रदेश	1,04,445	1,04,312	133	0.1	75,081	75,073	8	0.0
महाराष्ट्र	2,01,816	2,01,757	59	0.0	1,48,848	1,48,839	9	0.0
दादरा एवं नगर हवेली और दमन एवं दीव	10,852	10,852	0	0.0	8,439	8,439	0	0.0
गोवा	5,411	5,411	0	0.0	4,086	4,086	0	0.0
पश्चिमी क्षेत्र	5,28,924	5,28,701	223	0.0	3,95,551	3,95,526	25	0.0
आंध्र प्रदेश	79,028	79,025	3	0.0	59,543	59,537	6	0.0
तेलंगाना	88,262	88,258	4	0.0	61,062	61,055	7	0.0
कर्नाटक	92,450	92,446	4	0.0	67,547	67,538	9	0.0
केरल	31,624	31,616	8	0.0	22,949	22,946	2	0.0
तमिलनाडु	1,30,413	1,30,408	5	0.0	99,901	99,892	10	0.0
पुदुचेरी	3,549	3,549	0	0.0	2,691	2,688	3	0.1
लक्षद्वीप	68	68	0	0.0	54	54	0	0.0

दक्षिणी क्षेत्र	4,25,373	4,25,349	24	0.0	3,13,730	3,13,692	38	0.0
बिहार	44,393	44,217	176	0.4	37,294	37,280	13	0.0
डीवीसी	25,891	25,888	3	0.0	18,595	18,592	3	0.0
झारखंड	15,203	15,126	77	0.5	11,735	11,731	5	0.0
ओडिशा	42,882	42,858	24	0.1	34,064	34,059	5	0.0
पश्चिम बंगाल	71,180	71,085	95	0.1	56,878	56,846	32	0.1
सिक्किम	574	574	0	0.0	382	382	0	0.0
अंडमान-निकोबार	425	413	12	2.9	318	301	17	5.5
पूर्वी क्षेत्र	2,00,180	1,99,806	374	0.2	1,58,993	1,58,935	58	0.0
अरुणाचल प्रदेश	1,050	1,050	0	0.0	909	909	0	0.0
असम	12,843	12,837	6	0.0	10,973	10,973	1	0.0
मणिपुर	1,079	1,068	10	0.9	863	861	3	0.3
मेघालय	2,046	2,046	0	0.0	1,542	1,542	0	0.0
मिजोरम	709	709	0	0.0	559	559	0	0.0
नागालैंड	938	938	0	0.0	772	772	0	0.0
त्रिपुरा	1,939	1,939	0	0.0	1,523	1,523	0	0.0
उत्तर-पूर्वी क्षेत्र	20,613	20,596	16	0.1	17,228	17,224	3	0.0
अखिल भारत	16,93,959	16,92,369	1,590	0.1	12,85,913	12,85,553	360	0.0

सतना जिले में एफपीयू की स्थापना

967. श्री गणेश सिंह:

क्या खाद्य प्रसंस्करण उद्योग मंत्री यह बताने की कृपा करेंगे कि:

- (क) प्रधान मंत्री किसान संपदा योजना (पीएमकेएसवाई), प्रधानमंत्री सूक्ष्म खाद्य प्रसंस्करण उद्यम उन्नयन (पीएमएफएमई) योजना और उत्पादन से जुड़ी प्रोत्साहन (पीएलआई) योजनाओं के अंतर्गत शीत श्रृंखला नेटवर्क, नए फूड पार्क और कृषि प्रसंस्करण क्लस्टरों की स्थापना के लिए मंत्रालय द्वारा अब तक अपनाई गई प्रमुख पहलों, अनुसंधान और विकास, कौशल प्रशिक्षण और सतत विकास उपायों का ब्यौरा क्या है और उक्त उपायों का किसानों और उद्योगों की आर्थिक स्थिति पर क्या प्रभाव पड़ा है; और

(ख) क्या मंत्रालय का टमाटर और प्याज की अधिक उत्पादन क्षमता वाले सतना जिले में खाद्य प्रसंस्करण इकाइयों और शीत श्रृंखला नेटवर्क की स्थापना करने का प्रस्ताव है और यदि हां, तो तत्संबंधी ब्यौरा क्या है और इन पहलों का स्थानीय किसानों और उनकी आय सृजन पर क्या प्रभाव पड़ने की संभावना है?

खाद्य प्रसंस्करण उद्योग मंत्रालय में राज्य मंत्री; तथा रेल मंत्रालय में राज्य मंत्री (श्री रवनीत सिंह):

(क): खाद्य प्रसंस्करण क्षेत्र में आधुनिक अवसंरचना, कृषि-प्रसंस्करण क्लस्टर, कोल्ड चेन नेटवर्क, अनुसंधान और विकास, कौशल विकास और सतत पद्धतियों के सृजन को बढ़ावा देने के लिए, खाद्य प्रसंस्करण उद्योग मंत्रालय (एमओएफपीआई) अपनी दो केंद्रीय क्षेत्र की योजनाएं यथा प्रधानमंत्री किसान संपदा योजना (पीएमकेएसवाई), खाद्य प्रसंस्करण उद्योग के लिए उत्पादन लिंकड प्रोत्साहन योजना (पीएलआईएसएफपीआई) और केंद्र प्रायोजित प्रधानमंत्री सूक्ष्म खाद्य प्रसंस्करण उद्यम उन्नयन (पीएमएफएमई) योजना कार्यान्वित्त कर रहा है। ये योजनाएं क्षेत्र या राज्य विशिष्ट नहीं हैं, बल्कि मांग आधारित हैं और पूरे देश में कार्यान्वित्त की जा रही हैं।

इन योजनाओं का उद्देश्य खेत से लेकर खुदरा बाजार तक कुशल आपूर्ति श्रृंखला प्रबंधन के साथ आधुनिक अवसंरचना का सृजन करना है, जिसमें भंडारण, परिवहन, मूल्य वर्धन आदि शामिल हैं, जिससे किसानों को बेहतर आय प्रदान करने, कृषि उत्पादों का अपव्यय कम करने, उत्पादकता बढ़ाने और गैर-कृषि रोजगार के अवसर सृजित करने में मदद मिलती है।

दिनांक 31.12.2025 तक, देश भर में पीएमकेएसवाई की घटक योजनाओं के अंतर्गत प्रचालनरत परियोजनाओं से 4.69 लाख प्रत्यक्ष/अप्रत्यक्ष रोजगार के अवसर सृजित हुए हैं, पीएमएफएमई योजना के अंतर्गत 5.18 लाख प्रत्यक्ष और अप्रत्यक्ष रोजगार के अवसर सृजित हुए हैं और पीएलआईएसएफपीआई के अंतर्गत 3.29 लाख प्रत्यक्ष/अप्रत्यक्ष रोजगार के अवसर सृजित हुए हैं।

दिनांक 31.12.2025 तक, पीएमकेएसवाई की घटक योजनाओं के अंतर्गत प्रचालनरत परियोजनाओं से 36.10 लाख किसान लाभान्वित हुए हैं।

दिनांक 31.12.2025 तक, देश भर में पीएमकेएसवाई की घटक योजनाओं के अंतर्गत 6650.22 करोड़ रुपये की वित्तीय सहायता जारी की गई है, पीएमएफएमई के अंतर्गत 4316.04 करोड़ रुपये की वित्तीय सहायता जारी की गई है और पीएलआईएसएफपीआई के अंतर्गत 2162.55 करोड़ रुपये की प्रोत्साहन राशि जारी की गई हैं।

(ख): एमओएफपीआई स्वयं खाद्य प्रसंस्करण इकाइयाँ स्थापित नहीं करता है। तथापि, यह मध्य प्रदेश के सतना जिले सहित पूरे देश में संबंधित योजना दिशानिर्देशों के अनुसार, संबंधित अवसंरचना स्थापित करने के लिए पात्र उद्यमियों को अपनी योजनाओं के माध्यम से अनुदान सहायता के रूप में वित्तीय सहायता प्रदान करता है जिससे खाद्य प्रसंस्करण क्षेत्र में गैर-कृषि रोजगार के अवसर सृजित होते हैं और किसानों की आय बढ़ती है। दिनांक 31.12.2025 तक, मध्य प्रदेश के सतना जिले में पीएमएफएमई योजना के अंतर्गत 171 सूक्ष्म खाद्य प्रसंस्करण उद्यमों को अनुमोदित किया गया है।

HOUSING AND URBAN AFFAIRS SCHEMES IN HARYANA

968. SHRI DHARAMBIR SINGH:

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

- (a) the total number of houses sanctioned and completed in Haryana under Pradhan Mantri Awas Yojana-Urban (PMAY-U) 2.0 as of 2025-26;
- (b) the status of water supply and drainage projects under Atal Mission for Rejuvenation and Urban Transformation (AMRUT) 2.0 for the Municipal Councils of Bhiwani and Narnaul;

- (c) the success of the PM SVANidhi scheme in providing working capital loans to street vendors in Bhiwani-Mahendragarh Lok Sabha Constituency;
- (d) whether there is a proposal for a Heritage City Development plan for Narnaul to preserve its historical monuments while modernizing urban infrastructure and if so, the details thereof;
- (e) the measures taken for scientific waste management and landfill remediation in the Bhiwani urban area; and
- (f) the details of the Central assistance provided for the development of Urban Green Spaces and parks in Mahendragarh?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

(a): Ministry of Housing and Urban Affairs (MoHUA) has been implementing Pradhan Mantri Awas Yojana - Urban (PMAY-U) since 25.06.2015 with an aim to provide all weather pucca houses with basic civic amenities to eligible urban beneficiaries across the country. Based on the learnings from the experiences of implementation of PMAY-U, MoHUA has revamped the scheme and launched PMAY-U 2.0 'Housing for All' Mission with effect from 01.09.2024 for implementation in urban areas across the country to support 1 crore additional eligible beneficiaries in next five years. The scheme is implemented through four verticals i.e., Beneficiary Led Construction (BLC), Affordable Housing in Partnership (AHP), Affordable Rental Housing (ARH) and Interest Subsidy Scheme (ISS).

Based on the project proposals submitted by States/Union Territories (UTs), a total of 122.28 lakh houses, including 10.66 lakh under PMAY-U 2.0, have been sanctioned under the schemes by the Ministry, so far. Of the sanctioned houses, 114.84 lakh houses have been grounded for construction, of which 97.02 lakh are completed/delivered to the beneficiaries as on 22.01.2026, including Haryana.

Based on the project proposal submitted by State of Haryana, a total of 1,32,842 houses have been sanctioned by the Ministry under the scheme including 18,175 houses under PMAY-U 2.0. Out of total houses sanctioned, a total of 86,712 houses have been grounded, of which 72,875 are completed and delivered to the beneficiaries.

(b): Atal Mission for Rejuvenation and Urban Transformation (AMRUT) 2.0 scheme has been launched on October 01, 2021 in all Urban Local Bodies (ULBs)/cities, enabling the cities to become 'self-reliant' and 'water secure'. Under these Missions, States/UTs are empowered to select, prioritise and implement the projects within the broad framework of Mission guidelines. A total of 77 projects worth ₹3,823.54 crore has been sanctioned so far, for water supply and sewerage/septage management under AMRUT 2.0 for the Haryana State. However, Haryana State has not taken up any projects in Bhiwani and Narnaul ULBs under AMRUT 2.0 so far.

(c): PM SVANidhi scheme empowers urban street vendors by providing them with affordable working capital loans, helping sustain and grow their micro-enterprises while building financial inclusion and resilience. In Bhiwani-

Mahendragarh Lok Sabha Constituency, a total of ₹18.98 crore has been disbursed as working capital loans to 9,358 street vendors.

(d): National Heritage City Development and Augmentation Yojana (HRIDAY), a central sector scheme, was launched on 21st January 2015 with the aim to rejuvenate the soul of Heritage Cities. It was implemented in 12 cities namely, Ajmer (Rajasthan), Amaravati (Andhra Pradesh), Amritsar (Punjab), Badami (Karnataka), Dwarka (Gujarat), Gaya (Bihar), Kancheepuram & Velankanni (Tamil Nadu), Mathura & Varanasi (Uttar Pradesh), Puri (Odisha), and Warangal (Telangana). The mission had ended on 31st March 2019 and no new projects/cities were taken up after 31st March 2019.

(e): Sanitation is a State subject under 7th schedule of the Constitution. It is the responsibility of State/ULBs to plan, design and execute sanitation projects in the urban areas of the concerned States/UTs. Under SBM-U 2.0, Central Share of funds are released to the States/UTs and not to the cities. Hence, details in respect of Bhiwani are not maintained at Ministry level.

Under SBM-U 2.0, State of Haryana has been allocated an amount of ₹645.70 crore, out of which action plans of ₹246.68 crore have been approved. It includes action plan for remediation of ₹53.54 lakh ton of legacy waste, waste to composting plants of 1,541.35 tonnes per day (TPD), Material Recovery Facilities (MRFs) of 980.87 TPD, Sanitary Landfill (SLF) of 276.07 TPD. Details of all the projects under SBM-U reported by State of Haryana are available at SBM-U, MoHUA portal <https://sbmurban.org/swachh-bharat-mission-progress>.

(f): Under AMRUT and AMRUT 2.0, cities are supported in the development and enhancement of urban green spaces and parks to improve environmental sustainability, recreational facilities, and overall liveability in urban areas. Mahendragarh ULB is not covered under AMRUT. Further, under AMRUT 2.0 so far, no green spaces and park projects have been taken up by the state of Haryana, including for Mahendragarh ULB.

REVIEW OF URBAN INFRASTRUCTURE REQUIREMENTS

IN FATEHGARH SAHIB

969. DR. AMAR SINGH:

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

- (a) whether the Government has undertaken a review of urban infrastructure requirements of towns in Fatehgarh Sahib Lok Sabha Constituency including Sirhind-Fatehgarh Sahib, Mandi Gobindgarh and Bassi Pathana, especially relating to drinking water supply, sewerage networks, solid waste management and urban roads;
- (b) if so, the details of projects sanctioned, funds released and physical progress achieved under AMRUT, Swachh Bharat Mission-Urban and Smart Cities Mission related interventions in the said towns; and
- (c) the measures proposed to be taken by the Government for improving sewage treatment, door-to-door waste collection, scientific landfill management, urban green spaces and reduction of pollution in industrial

pockets like Mandi Gobindgarh while ensuring timely completion and quality monitoring?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

(a) to (c): As per the provisions of Article 243W of the Constitution, in conjunction with the Seventh and Twelfth Schedules, matters relating to urban development fall within the purview of States/Urban Local Bodies (ULBs). However, Ministry of Housing and Urban Affairs (MoHUA) provides programmatic support to the States/Union Territories (UTs) in their urban development agenda through its various flagship Missions/Programmes viz. Atal Mission for Rejuvenation & Urban Transformation 2.0 (AMRUT 2.0), Swachh Bharat Mission – Urban 2.0 (SBM – U 2.0), Smart Cities Mission (SCM), etc.

Through these Missions/Schemes, the Central Government approves the State Plans and provides the Central Assistance (CA) to the States. The projects are selected, designed, approved and executed by the States/UTs and the cities. The State Governments release funds to the cities/districts.

AMRUT: AMRUT was launched on 25 June 2015 in selected 500 cities (485 cities including 15 merged cities) and towns across the country. The Mission focuses on development of basic infrastructure, in the selected cities and towns, in the sectors of water supply; sewerage and septage management; storm water drainage; green spaces and parks; and non-motorized urban transport. AMRUT 2.0 was launched in the year 2021 in all

ULBs/ cities, enabling the cities to become 'self-reliant' and 'water secure'. Providing universal coverage of sewerage and septage management in 500 AMRUT cities is one of the major focus areas of AMRUT 2.0. Under the Mission, States/UTs are empowered to select, appraise, propose and implement projects.

Under AMRUT, Punjab State has taken up 33 projects worth ₹608.28 crore in Fatehgarh Sahib Lok Sabha Constituency which include 11 water supply projects worth ₹81.01 crore, 16 sewerage/septage management projects worth ₹523.57 crore and 06 green spaces & park projects worth ₹3.7 crore. Details of Projects are given in the enclosed **Statement-I**.

Under AMRUT 2.0 so far, 16 water supply projects with total project cost of ₹450.77 crore {including Operation & Maintenance (O&M) cost} have been approved in Fatehgarh Sahib Lok Sabha Constituency. Details of approved projects are given in the enclosed **Statement-II**. Funds under AMRUT & AMRUT 2.0 are allocated/released/sanctioned to State/UTs, not town/city-wise.

Under AMRUT, against the committed CA of ₹1,204.47 crore for projects, ₹1,190.77 crore has been released to Punjab State. Under AMRUT 2.0, against the committed CA of ₹1,836 crore for projects, ₹329.69 crore has been released/sanctioned to Punjab State.

SBM-U: Sanitation is a state subject under 7th schedule of the constitution. It is the responsibility of State/ULBs to plan, design and execute sanitation projects in the urban areas of the concerned States/UTs. Under

SBM-U 2.0 Central Share of funds are released to the States/UTs and not to the cities/constituencies. Hence, details in respect of Fatehgarh Sahib Lok Sabha Constituency including Sirhind-Fatehgarh Sahib, Mandi Gobindgarh and Bassi Pathana are not maintained at Ministry level.

To supplement the efforts of States/UTs, SBM-U 2.0 was launched on 01.10.2021 with a vision of achieving Garbage Free Status for all ULBs/cities in the country through 100% source segregation, door to door collection and scientific management of all fractions of waste.

As reported by the State of Punjab on the Swachhatam Portal, out of 3,199 total wards in the State, 3,194 wards (99.84%) are practicing door to door collection and 3,165 wards (98.94%) are practising source segregation. Out of 4,022 Tonnes Per Day (TPD) waste generated in the State, a total of 3,833 TPD (95.32%) of waste is being processed. ULB-wise details of progress under SBM-U can be accessed at <https://www.sbmurban.org/swachh-bharat-mission-progress>.

Under SBM-U 2.0 (2021-2026), ₹1,054.20 crores have been allocated to State of Punjab, out of which ₹294.20 crores have been earmarked for Solid Waste Management (SWM). Further, action plans worth ₹893.52 crores having central share of ₹293.29 crores has so far been approved under SWM component of SBM-U 2.0. It includes action plan for remediation of 53.89 lakh ton of legacy waste, waste to composting plants of 600 TPD, bio-methanation plants of 1,544 TPD, Material Recovery Facilities (MRFs) of 597 TPD, Waste to Electricity (WtE) plants of 831 TPD, Sanitary Landfill (SLF) of 680 TPD,

Construction and Demolition (C&D) plant, of 374 TPD and 20 mechanical road sweepers. Details of all the projects under SBM-U reported by State of Punjab are available at SBM-U, MoHUA portal <https://sbmurban.org/swachh-bharat-mission-progress>.

SCM: None of the towns in Fatehgarh Sahib Lok Sabha Constituency in Punjab was selected under Smart Cities Mission.

STATEMENT-I

List of Projects in Fatehgarh Sahib Lok Sabha Constituency under AMRUT:

S. N.	City	Title	Sector	Status	Project Cost (In ₹ Cr.)
1	Khanna	Augmentation of Sewerage System-II - Network	Sewerage and Septage Management	Work Completed	8.95
2	Khanna	Sewerage Pipe Line-SE	Sewerage and Septage Management	Work Completed	5.42
3	Khanna	Sewerage Pipe Line-NW	Sewerage and Septage Management	Work Completed	17.89
4	Khanna	Sewerage Pipe Line-SW	Sewerage and Septage Management	Work Completed	11.07
5	Khanna	Main Pumping Station	Sewerage and Septage Management	Work Completed	1.05
6	Khanna	Sewerage Balance Works	Sewerage and Septage Management	Work Completed	4
7	Khanna	Sewerage scheme to achieve universal coverage	Sewerage and Septage Management	Work Completed	18.79

8	Khanna	Sewerage System_Part II	Sewerage and Septage Management	Work Completed	1.4
9	Khanna	Augmentation of Water Supply - 1	Water Supply	Work Completed	4.52
10	Khanna	Water Supply Pipe Line - South-East	Water Supply	Work Completed	5.56
11	Khanna	Water Supply Pipeline- Southwest	Water Supply	Work Completed	4.79
12	Khanna	Water Supply Pipe line- North-West	Water Supply	Work Completed	6
13	Khanna	Water Supply-OHSR	Water Supply	Work Completed	3.78
14	Khanna	Water Supply Balance Works	Water Supply	Work Completed	3
15	Khanna	Augmentation of Water Supply	Water Supply	Work Completed	2.09
16	Ludhiana	Development of green spaces and parks SAAP-II	Others (Parks)	Work Completed	1.63
17	Ludhiana	L-Type Children play area Metro Road Jamalpur	Others (Parks)	Work Completed	0.7
18	Ludhiana	Extension and Augmentation of Water supply Scheme in Ludhiana under AMRUT	Water Supply	Work Completed	40
19	Malerkotla	Development of green spaces and parks	Others (Parks)	Work Completed	0.39
20	Malerkotla	Development of green spaces and parks SAAP-II- Phase-2	Others (Parks)	Work Completed	0.22
21	Malerkotla	Sewerage scheme to achieve universal	Sewerage and Septage	Work Completed	5.43

		coverage	Management		
22	Malerkotla	Sewerage Network- Package-1B	Sewerage and Septage Management	Work Completed	7.88
23	Malerkotla	Sewerage System- Phase-II	Sewerage and Septage Management	Work Completed	6.68
24	Malerkotla	Sewerage- Main Pumping Station	Sewerage and Septage Management	Work Completed	1.49
25	Malerkotla	Sewage Treatment Plant-22 MLD	Sewerage and Septage Management	Work Completed	21.17
26	Malerkotla	Sewerage Zone 5 and Balance Work on West Side of Ahmedgarh Road	Sewerage and Septage Management	Work Completed	8.78
27	Malerkotla	Augmentation and Rehabilitation of Water Supply	Water Supply	Work Completed	1.78
28	Malerkotla	Water Supply Pipe line	Water Supply	Work Completed	7.81
29	Malerkotla	Augmentation of Water Supply	Water Supply	Work Completed	1.68
30	Khanna	Development of green spaces and parks-SAAP-III	Others (Parks)	Contract Awarded	0.33
31	Khanna	Development of green spaces and parks	Others (Parks)	Contract Awarded	0.43
32	Ludhiana	Abatement of Pollution of Buddha Nala	Sewerage and Septage Management	Contract Awarded	400
33	Malerkotla	Storm Water Sewer	Sewerage and Septage Management	Contract Awarded	3.57

STATEMENT- II**List of Approved Projects in Fatehgarh Sahib Lok Sabha Constituency
under AMRUT 2.0:**

S O	ULB	Project Type	Project Title	Status	Approved TPC (in ₹ Cr.)
1	Gobindgarh	Water Supply	Augmentation and Rehabilitation of Water Supply system at Mandi Gobindgarh	Pending DPR Preparation	109.87
2	Jagraon	Water Supply	Augmentation & Rehabilitation of water supply system at Jagroan	Contract Awarded	38.71
3	Sirhind Fatehgarh Sahib	Water Supply	Augmentation & Rehabilitation of water supply system at SIRHIND FATEHGARH SAHIB	NIT Issued	55.26
4	Raikot	Water Supply	Augmentation & Rehabilitation of water supply system at RAIKOT	Contract Awarded	20.27
5	Ahmedgarh	Water Supply	Augmentation and Rehabilitation of Water Supply system at Ahmedgarh	Contract Awarded	13.54
6	Machhiwara	Water Supply	Augmentation & Rehabilitation of water supply system at MACHHIWARA	Contract Awarded	21.62
7	Doraha (Municipal Council)	Water Supply	Augmentation & Rehabilitation of water supply system at DORAHA	Contract Awarded	20.97
8	Sahnewal	Water	Augmentation &	Contract	24.43

		Supply	Rehabilitation of water supply system at SAHNEWAL	Awarded	
9	Samrala	Water Supply	Augmentation & Rehabilitation of water supply system at SAMRALA	Contract Awarded	25.2
10	Bassi Pathana	Water Supply	Augmentation and Rehabilitation of water supply at Bassi Pathana	Contract Awarded	29.55
11	Amloh	Water Supply	Augmentation and Rehabilitation of Water Supply System at Amloh	Contract Awarded	22.48
12	Mullanpur Dakha (Nagar Panchayat)	Water Supply	Augmentation & Rehabilitation of water supply system at Mullanpur Dakha	Contract Awarded	13.97
13	Khamanon	Water Supply	Augmentation and Rehabilitation of Water Supply at Khamano	Contract Awarded	16.55
14	Payal	Water Supply	Augmentation & Rehabilitation of water supply system at PAYAL	Contract Awarded	13.94
15	Amargarh	Water Supply	Augmentation and Rehabilitation of Water Supply System at Amargarh	Contract Awarded	11.8
16	Maloud	Water Supply	Augmentation and Rehabilitation of Water Supply System at MALOUD, Ludhiana	Contract Awarded	12.61

मुजफ्फरनगर में आवास एवं शहरी योजनाएँ

970. श्री हरेन्द्र सिंह मलिक:

क्या आवासन और शहरी कार्य मंत्री यह बताने की कृपा करेंगे कि:

- (क) अमृत 2.0 के अंतर्गत मुजफ्फरनगर नगर निगम क्षेत्र में 24x7 पेयजल आपूर्ति और सीवरेज प्रबंधन के लिए आवंटित 117.36 करोड़ रुपये की परियोजनाओं की वर्तमान वास्तविक और वित्तीय प्रगति क्या है;
- (ख) क्या सरकार का विचार राष्ट्रीय राजधानी क्षेत्र के शामिल और मुजफ्फरनगर जैसे उभरते शहरों में स्मार्ट मोबिलिटी के लिए ई-बस सेवाओं का विस्तार करने के लिए केन्द्रीय बजट 2026 में अतिरिक्त धनराशि आवंटित करने का है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ग) स्वच्छ भारत मिशन 2.0 के अंतर्गत मुजफ्फरनगर में औद्योगिक अपशिष्ट और नगरीय ठोस अपशिष्ट के शत-प्रतिशत वैज्ञानिक प्रसंस्करण के लक्ष्य को प्राप्त करने के लिए अपनाई गई नई प्रौद्योगिकियों का ब्यौरा क्या है; और
- (घ) क्या सरकार ने मुजफ्फरनगर के हरित पट्टी क्षेत्रों में पार्कों और सामुदायिक केन्द्रों के विकास के लिए राष्ट्रीय शहरी डिजिटल मिशन के अंतर्गत डिजिटल डेटा शेयरिंग प्रणाली लागू की है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

आवासन और शहरी कार्य मंत्रालय में राज्य मंत्री (श्री तोखन साहू):

(क): उत्तर प्रदेश राज्य से प्राप्त जानकारी के अनुसार, अमृत 2.0 के तहत नगर पालिका परिषद (एनपीपी) में 117.36 करोड़ रुपये की एक जल आपूर्ति पुनर्गठन योजना नामतः मुजफ्फरनगर जलापूर्ति योजना जोन 6,7,8,9 और 10 शुरू की गई है। परियोजना विस्तृत परियोजना रिपोर्ट (डीपीआर) अनुमोदन चरण में है। वार्ड-30 एनपीपी मुजफ्फरनगर में अमृत 2.0 के तहत 8.48 करोड़ रुपये की स्वीकृत लागत से एक ड्रिंक फ्रॉम टैप (डीएफटी) 24x7 जलापूर्ति परियोजना शुरू की गई है। इस योजना की भौतिक और वित्तीय प्रगति क्रमशः 17.78% और 16.50% है। अमृत 2.0 के तहत, एनपीपी मुजफ्फरनगर के लिए कोई सीवरेज प्रबंधन योजना अनुमोदित नहीं है।

(ख): पीएम-ई बस सेवा योजना 16 अगस्त 2023 को सार्वजनिक-निजी-भागीदारी (पीपीपी) मॉडल के तहत 10,000 इलेक्ट्रिक बसें चलाने के लिए 20,000 करोड़ रु. की केंद्रीय सहायता (सीए) सहित शहरी क्षेत्रों में सिटी बस संचालन को बढ़ाने के लिए शुरू की गई थी। 2011 की जनगणना के अनुसार 3-40 लाख के बीच की आबादी वाले शहर और 3 लाख से कम आबादी वाले अन्य राज्यों की राजधानियां इसके लिए पात्र हैं। इस योजना के तहत, अब तक, राष्ट्रीय राजधानी क्षेत्र (एनसीआर) के सहभागी शहरों (फरीदाबाद, गुरुग्राम, रोहतक, पानीपत, करनाल और अलवर) के लिए कुल 450 इलेक्ट्रिक बसों को स्वीकृत किया गया है। इस योजना के तहत बिहाइंड द मीटर (बीटीएम) विद्युत और सिविल डिपो इंफ्रास्ट्रक्चर के लिए एनसीआर क्षेत्र के लिए अब तक कुल 35.77 करोड़ रुपये की केंद्रीय सहायता स्वीकृत की गई है। विशेष रूप से इलेक्ट्रिक बसें प्रदान करके, यह योजना कार्बन उत्सर्जन को कम करने और स्थायी मोबिलिटी को बढ़ावा देने में मदद करती है। उत्तर प्रदेश राज्य ने अभी तक पीएम-ई-बस योजना के तहत भाग नहीं लिया है। एनसीआर क्षेत्र में ई-बस का शहर-वार विवरण इस प्रकार है:

क्र. सं.	राज्य	शहर	स्वीकृत बसें	संबद्ध अवसंरचना के लिए स्वीकृत राशि (करोड़ रु. में)	संवितरित राशि (करोड़ रु. में)	जारी मूल स्वीकृति (करोड़ रु. में)
1	हरियाणा	फरीदाबाद	100	16.41	-	-
2		गुरुग्राम	100	5.72	-	-
3		रोहतक	50	-	-	-
4		पानीपत	50	-	-	-
5		करनाल	50	-	-	-
6	राजस्थान	अलवर	100	13.64	7.2	4.13
कुल			450	35.77	7.2	4.13

(ग): स्वच्छ भारत मिशन शहरी (एसबीएम-यू) 2.0 के ठोस अपशिष्ट प्रबंधन घटक के तहत, विभिन्न प्रकार की नगरपालिका अपशिष्ट प्रसंस्करण सुविधाओं जैसे सामग्री रिकवरी सुविधाएं (एमआरएफ), अपशिष्ट से खाद (डब्ल्यूटीसी) संयंत्र, बायो-मिथेनेशन संयंत्र, रिफ्यूजड डिराईव्ड

फ्यूल (आरडीएफ) प्रसंस्करण सुविधाएं, अपशिष्ट से बिजली (डब्ल्यूटीई) संयंत्र, निर्माण और विध्वंस (सी एंड डी) अपशिष्ट संयंत्र, सीबीजी संयंत्र सहित सैनिटरी लैंडफिल संयंत्रों की स्थापना के लिए केंद्रीय वित्तीय सहायता (सीएफए) प्रदान की जाती है।

राज्य अपने संसाधनों, प्रौद्योगिकी, स्थलाकृति, शामिल विभिन्न प्रकार के कचरे, जलवायु परिस्थितियों आदि के आधार पर विभिन्न प्रकार की अपशिष्ट प्रसंस्करण सुविधाओं का चयन करते हैं।

स्वच्छ भारत मिशन शहरी पूरे शहरी भारत में स्वच्छता और अपशिष्ट प्रबंधन को बढ़ाने के लिए प्रौद्योगिकी का लाभ उठाता है। शोधन प्रौद्योगिकियों के चयन का विकल्प शहरी स्थानीय निकायों (यूएलबी)/राज्य सरकारों के लिए खुला है, जिससे उन्हें केंद्रीय सार्वजनिक स्वास्थ्य और पर्यावरण इंजीनियरिंग संगठन (सीपीएचईईओ) नियमावली और समय-समय पर जारी परामर्शिकाओं में उल्लिखित किसी भी सिद्ध तकनीक का चयन कर सकते हैं। ठोस अपशिष्ट प्रबंधन नियम 2016 के खंड 15 (v) के अनुसार, यूएलबी नगरपालिका ठोस अपशिष्ट के वैज्ञानिक प्रसंस्करण के लिए निम्नलिखित प्रौद्योगिकी सहित उपयुक्त प्रौद्योगिकियों को अपना सकते हैं:

- (i) बायो-मिथेनेशन, माइक्रोबियल कम्पोस्टिंग, वर्मी कम्पोस्टिंग, एनारोबिक डाइजेशन या बायोडिग्रेडेबल अपशिष्टों के जैव-स्थिरीकरण के लिए कोई अन्य उपयुक्त प्रसंस्करण;
- (ii) अपशिष्ट के ज्वलनशील अंश के लिए रिफ्यूज्ड डिराईव्ड फ्यूल या ठोस अपशिष्ट आधारित विद्युत संयंत्रों अथवा सीमेंट भट्टों को फीडस्टॉक के रूप में आपूर्ति सहित अपशिष्ट से ऊर्जा प्रसंस्करण।

(घ): मुजफ्फरनगर के ग्रीन बेल्ट क्षेत्रों में पार्कों और सामुदायिक केंद्रों के विकास के लिए राष्ट्रीय शहरी डिजिटल मिशन (एनयूडीएम) के तहत कोई डिजिटल डेटा शेयरिंग सिस्टम कार्यान्वित नहीं किया गया है।

किसानों के लिए खाद्य प्रसंस्करण आधारित योजनाएँ

971. श्री अशोक कुमार रावत:

क्या खाद्य प्रसंस्करण उद्योग मंत्री यह बताने की कृपा करेंगे कि:

(क) किसानों की आय में वृद्धि करने के लिए बजट 2025-26 में प्रस्तावित खाद्य प्रसंस्करण आधारित योजनाओं का ब्यौरा क्या है;

(ख) क्या किसान उत्पाद संगठनों (एफपीओ) और सहकारी समितियों को कोई विशेष वित्तीय सहायता प्रदान की जा रही है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(ग) क्या यह सुनिश्चित करने के लिए कोई प्रावधान किए गए हैं कि किसानों को न्यूनतम समर्थन मूल्य से अधिक आय प्राप्त हो और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

खाद्य प्रसंस्करण उद्योग मंत्रालय में राज्य मंत्री; तथा रेल मंत्रालय में राज्य मंत्री (श्री रवनीत सिंह):

(क): वर्ष 2025-26 के दौरान खाद्य प्रसंस्करण योजनाओं के लिए कोई बजट घोषणा नहीं की गई है।

(ख): खाद्य प्रसंस्करण उद्योग मंत्रालय (एमओएफपीआई) अपनी दो केंद्रीय क्षेत्र की योजनाएं यथा प्रधानमंत्री किसान संपदा योजना (पीएमकेएसवाई), खाद्य प्रसंस्करण उद्योग के लिए उत्पादन लिंकड प्रोत्साहन योजना (पीएलआईएसएफपीआई) और केंद्र प्रायोजित प्रधानमंत्री सूक्ष्म खाद्य प्रसंस्करण उद्यम उन्नयन (पीएमएफएमई) योजना के माध्यम से संबंधित उद्योगों की स्थापना के लिए प्रोत्साहन दे रहा है। ये योजनाएं क्षेत्र या राज्य विशिष्ट नहीं हैं, बल्कि मांग आधारित हैं और पूरे देश में कार्यान्वित की जा रही हैं।

पीएमकेएसवाई के अंतर्गत, किसान उत्पादक संगठनों (एफपीओ) को सामान्य क्षेत्रों (संबंधित उप-योजनाओं के अंतर्गत अधिकतम सीमा के अधीन) के प्रस्तावों के लिए 35% की तुलना में, पात्र परियोजना लागत के 50% के उन्नत स्तर पर अनुदान की राशि प्रदान की जाती है

। सहकारी संस्थाएं एमओएफपीआई की योजनाओं के अंतर्गत पात्र परियोजना लागत के 35% की दर से अनुदान प्राप्त करने के लिए पात्र हैं।

(ग): सरकार की खाद्यान्न खरीद नीति के अनुसार, भारत सरकार के विनिर्देशों के अनुरूप स्टॉक, जो किसानों द्वारा खरीद केंद्रों पर पेश किए जाते हैं, उन्हें सरकारी एजेंसियों द्वारा न्यूनतम समर्थन मूल्य (एमएसपी) पर खरीदा जाता है। तथापि, यदि किसानों को खुले बाजार में एमएसपी से बेहतर कीमतें मिलती हैं, तो वे अपनी उपज बेचने के लिए स्वतंत्र हैं।

MSME SAMADHAAN PORTAL

972. SHRI KARTI P. CHIDAMBARAM:

Will the Minister of **MICRO, SMALL AND MEDIUM ENTERPRISES** be pleased to state:

- (a) whether the Government has assessed the impact of delayed payments to Micro, Small and Medium Enterprises (MSMEs) on their working capital and access to credit in light of the provisions made in recent Union Budgets, if so, the details thereof;
- (b) the number of cases registered, disposed of and pending on the MSME Samadhaan portal during the last three financial years, year-wise; and
- (c) the steps taken or proposed, including budgetary and regulatory measures, to ensure enforcement of the 45-days payment mandate under the MSMED Act, 2006 (Micro, Small and Medium Enterprises Development Act) and to improve liquidity for MSMEs?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (c): Delayed payments to Micro, Small and Medium Enterprises (MSMEs) is one of the concern for the viability and growth of the MSMEs and poses challenge for availability of working capital.

Micro, Small and Medium Enterprises Development (MSMED) Act, 2006 mandates payment to the MSMEs to be made within 45 days under Section 15–23 of Chapter V. To address the issue of working capital, Government of India vide notification S.O. 4845(E) dated 07.11.2024 has directed CPSEs and all companies with the turnover of Rs. 250 Crore or more to on-board the Trade Receivables Discounting System (TReDS), an electronic platform for facilitating the discounting of trade receivables of MSMEs through multiple financiers.

For resolution of delayed payment, Ministry of MSME launched SAMADHAAN Portal on 30.10.2017 (<http://samadhaan.msme.gov.in/MyMSME/MSEFC/MSEFCWelcomer.aspx>.)

for filing and monitoring pending payment cases by MSEs against the buyers of goods and services. The filed cases are then referred to the concerned MSEFC for resolution of dispute between MSME seller and the buyer as per relevant provision made under the applicable laws. Under the provisions of the MSMED Act, 2006, Micro & Small Enterprises Facilitation Councils (MSEFCs) have been set up in the States/UTs to deal with cases of delayed payments of

the Micro and Small Enterprises (MSEs). So far, 161 MSEFCs have been set up, with more than one MSEFC set up in Delhi, Gujarat, Jammu And Kashmir, Karnataka, Kerala, Maharashtra, Odisha, Punjab, Rajasthan, Tamil Nadu, Telangana, Uttar Pradesh, and West Bengal.

As per the information available on the SAMADHAAN Portal, since FY 2022-23 till 01.02.2026, the details of cases are as follows:

Details of Cases filed in last three financial years and the current year on SAMADHAAN Portal				
Year	Application filed by MSEs	Disposed Cases	Pending (Application+ Cases)	(Applications Rejected by MSEFC Council) + (Mutually Settled Applications)
2022-2023	29,252	6,434	10,083	12,735
2023-2024	44,884	6,787	21,034	17,063
2024-2025	47,587	3,915	27,405	16,267
01.04.2025 - 01.02.2026	26,974	9,76	17,926	8,072
Total	1,48,697	18,112	76,448	54,137

As per Budget announcement 2025 for the classification of Micro, Small and Medium Enterprises (MSMEs), the investment and turnover limits have been revised to 2.5 and 2 times respectively as given below:

(Rs. in Crore)

Classification	Previous Limits for Investment in Plant and Machinery	Revised Limits for Investment in Plant and Machinery	Previous limits for Turnover	Revised limits for Turnover
Micro	1	2.5	5	10
Small	10	25	50	100
Medium	50	125	250	500

By enhancing the investment and turnover limits for classification, MSMEs may achieve greater efficiencies of scale, technological upgradation and better access to capital, while retaining the status and benefits of existing MSME schemes.

By revision of the definition of MSMEs, scope of MSMEs was widened, some of the enterprises, which were earlier outside the ambit of the MSME sector, came under the ambit of MSME. Eventually, more MSMEs are eligible to take the benefits of the various schemes including Priority Sector Lending. Further, in the Budget Announcements 2025, measures like introduction of customized Credit Cards with a Rs. 5 lakh limit for micro enterprises registered on Udyam portal and an increase in the credit guarantee cover ceiling under the Credit Guarantee Scheme for Micro and Small Enterprises from the existing Rs. 5 crore to Rs. 10 crore, leading to facilitate for additional credit.

To address the delayed payment issue of MSEs, the following steps have been taken:

- i. To ensure timely payments to Micro, Small and Medium Enterprises (MSMEs) vide Finance Act 2023, clause (h) was inserted in Section 43B of the Income-tax Act 1961. The clause provides that any sum payable by the assessee to a Micro and Small Enterprise (MSE) beyond the time limit specified in section 15 of the Micro, Small and Medium Enterprises Development Act, 2006, which cannot be more than 45 days, shall be allowed as a deduction only on actual payment.

- ii. Recently, for the better and effective resolution of the pending payment cases, Ministry of MSME has launched Online Dispute Resolution (ODR) Portal as a digital, technology-enabled mechanism to strengthen the existing MSME SAMADHAAN Portal, with the objective of ensuring speedy, cost-effective, and transparent resolution of delayed payment disputes involving Micro and Small Enterprises (MSEs). All the fresh cases of delayed payment by MSEs are allowed to be filed only on MSME ODR portal w.e.f 15.10.2025.

झाँसी में राष्ट्रीय ग्रीनफील्ड राजमार्ग प्राधिकरण

973. श्री अनुराग शर्मा:

क्या सड़क परिवहन और राजमार्ग मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार/भारतीय राष्ट्रीय राजमार्ग प्राधिकरण (एनएचएआई) को उत्तर प्रदेश के झाँसी जिले में लगभग 15.572 किलोमीटर लंबी प्रस्तावित ग्रीनफील्ड राष्ट्रीय राजमार्ग परियोजना के लिए कोई प्रस्ताव प्राप्त हुआ है जो राष्ट्रीय राजमार्ग-39 और राष्ट्रीय राजमार्ग-44 झाँसी-ललितपुर खंड से जुड़ती है और इसमें बाईपास, फ्लाईओवर, अंडरपास और पुल शामिल हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ख) क्या उक्त परियोजना वर्तमान में भारतीय राष्ट्रीय राजमार्ग प्राधिकरण के पास अनुमोदन के लिए लंबित है और यदि हां, तो इसके क्या कारण हैं;
- (ग) क्या सरकार को इस बात की जानकारी है कि इस परियोजना से यातायात की भीड़-भाड़ को कम करने, सड़क सुरक्षा में सुधार करने, औद्योगिक संपर्क बढ़ाने और आर्थिक विकास को बढ़ावा देने में मदद मिलेगी और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(घ) क्या परियोजना का तकनीकी और वित्तीय मूल्यांकन पूरा कर लिया गया है, यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो शेष प्रक्रियाओं को पूरा करने के लिए क्या समय-सीमा निर्धारित की गई है; और

(ङ) क्या सरकार जनता के हित में शीघ्रातिशीघ्र स्वीकृति प्रदान करेगी और परियोजना का निर्माण कार्य शुरू करेगी और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

सड़क परिवहन और राजमार्ग मंत्री (श्री नितिन जयराम गडकरी):

(क) से (ङ): विस्तृत परियोजना रिपोर्ट (डीपीआर) तैयार करने का कार्य सौंप दिया गया है और दिनांक 26.06.2025 को संरेखण को मंजूरी दे दी गई है। परियोजना डीपीआर चरण में है और फ्लाईओवर, अंडरपास, पुल आदि की संख्या के बारे में सूचित करना जल्दबाजी होगी। परियोजनाओं की मंजूरी डीपीआर के परिणाम, यातायात सघनता और पीएम गतिशक्ति मास्टर प्लान के साथ तालमेल के अधीन है।

SATAT SCHEME IN ANDHRA PRADESH

974. SHRI LAVU SRIKRISHNA DEVARAYALU:

SHRI DAGGUMALLA PRASADA RAO:

Will the Minister of **PETROLEUM AND NATURAL GAS** be pleased to state:

- (a) the details regarding the number of Compressed Biogas (CBG) plants set up under the Sustainable Alternative Towards Affordable Transportation (SATAT) scheme, State-wise especially in Andhra Pradesh;
- (b) the details regarding the total number of letters of intent issued by Oil and Gas Marketing Companies to entrepreneurs for setting up of CBG plants;
- (c) the details regarding the total number of CBG plants that the Government proposes to establish by 2023-24; and

(d) whether the Government has any plans to extend the scheme to increase the number of CBG plants, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS; AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SURESH GOPI):

(a) to (d): Government, with a view to promoting the setting up of Compressed Biogas (CBG) plants across the country has adopted a “Whole of Government” approach involving multiple Ministries and Departments under the Galvanizing Organic Bio-Agro Resources Dhan (GOBARdhan) initiative. The Government is providing various policy and institutional enablers to create a supportive ecosystem for CBG projects across the country including Andhra Pradesh, of which Sustainable Alternative Towards Affordable Transportation (SATAT) is one such initiative.

These enablers include assured price for off-take of CBG through long term agreements with OGMCS under SATAT initiative; Umbrella Scheme of National Bio Energy Programme by the Ministry of New and Renewable Energy, which inter-alia provides Central Financial Assistance; Additional Central Assistance for Municipal Solid Waste-based CBG projects under Swachh Bharat Mission Urban 2.0; inclusion of bio-manure produced from CBG plants as Fermented Organic Manure and Liquid Fermented Organic Manure under Fertilizer Control Order 1985; Market Development Assistance to promote Organic Fertilizer produced from CBG projects by Department of Fertilizers; inclusion of CBG projects under ‘White Category’ by Central

Pollution Control Board on case to case basis; inclusion of CBG projects under Priority

Sector Lending by RBI; and loan products from various Banks for financing of CBG projects.

Further, Ministry of Petroleum and Natural Gas has taken initiatives such as issue of guidelines for synchronization of CBG with CNG in CGD Network; a scheme for the development of pipeline infrastructure (DPI) for injection of CBG into the City Gas Distribution (CGD) network and national gas grid; a scheme to support CBG producers for procurement of Biomass Aggregation Machinery (BAM) Scheme; and phase wise mandatory sale of CBG in CNG (T) and PNG (D) segment of CGD network.

Under SATAT, which is an ongoing initiative, 1086 active Letters of Intent (LoI) have been issued by Oil and Gas Marketing Companies (OGMCs) to entrepreneurs for setting up of CBG plants.

The setting up of CBG plants is undertaken by parties based on their independent techno-commercial assessment. As reported by entrepreneurs on GOBARdhan portal, as on 31st December, 2025, a total of 189 Compressed Biogas (CBG) plants have been established under the GOBARdhan including SATAT initiative, out of which 7 plants are located in Andhra Pradesh. The state-wise details of commissioned CBG plants across the country are given in the enclosed **Statement**.

STATEMENT

**The state-wise details of commissioned CBG plants across the country
(as on Dec, 2025)**

State	No. of Plants
Andhra Pradesh	7
Assam	0
Bihar	1
Chhattisgarh	3
Delhi	2
Goa	1
Gujarat	26
Haryana	20
Jharkhand	1
Karnataka	20
Kerala	0
Madhya Pradesh	11
Maharashtra	20
Odisha	1
Punjab	10
Rajasthan	9
Tamil Nadu	8
Telangana	6
Uttar Pradesh	37
Uttarakhand	4
West Bengal	2
Total	189

(source: GOBARdhan portal)

SHELTERS FOR URBAN HOMELESS IN HIMACHAL PRADESH

975. SUSHRI KANGNA RANAUT:

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

- (a) the number of night shelters (rain baseras) sanctioned and operated under Central schemes including the Shelter for Urban Homeless (SUH) component of Deendayal Antyodaya Yojana–National Urban Livelihoods Mission (DAY-NULM) in Himachal Pradesh, during the last three years;
- (b) the details of the funds released and utilised under these schemes for rain baseras during the said period;
- (c) the guidelines and monitoring mechanisms prescribed by the Government to ensure proper functioning, maintenance and accessibility of night shelters for vulnerable groups; and
- (d) whether any Central assessment or review has been conducted to identify gaps in shelter coverage in small and hilly towns of Himachal Pradesh and if so, the details thereof along with corrective measures taken/proposed to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

(a): As per seventh Schedule of the Constitution of India, Land & Colonization are State subjects. Accordingly, primary responsibility rests with the States / Union Territories (UTs) for rehabilitation of homeless persons. Government of India supplements the efforts of State Governments/UTs through various programs and schematic interventions. As reported by Government of Himachal Pradesh, a total of 20 Shelters for Urban Homeless (SUHs) (from FY 2015-16 to 2025-26) were sanctioned and operated under Deendayal

Antyodaya Yojana–National Urban Livelihoods Mission (DAY-NULM). During the last 3 years, no new SUHs were sanctioned.

(b): Under DAY-NULM, Rs. 7 Crore had been released to Government of Himachal Pradesh (from FY 2022-23 to 2024-25 till 30 September, 2024), in a consolidated manner for all components of the Mission. Out of which around Rs. 16.70 lakhs had been utilised under SUH component.

(c): The implementation of SUH component is the responsibility of States/UTs. The Ministry supported State/UT by providing O&M Fund for shelters for the initial first 5 years of their operation. Further, as per Orders of Hon'ble Supreme Court, State Level Shelter Monitoring Committees (SLSMC) under the chairmanship of Secretary (Retd.) have been set up in the States/UTs including in Himachal Pradesh to review and monitor the progress of shelters. Moreover, the Ministry from time-to-time issued advisories to States / UTs to make action plans for necessary arrangement in the shelters during the severe cold and heat conditions.

(d): NITI Aayog in its report published in September, 2025 titled as 'Evaluation of Centrally Sponsored Schemes in Package 4-Urban Transformation and Skill Development' has found that *SUH has improved access to dignified living conditions, with 90% of residents confirming adequate services.*

**INTEGRATED COLD CHAIN AND VALUE ADDITION
INFRASTRUCTURE SCHEME**

976. SHRI SUNIL DATTATREY TATKARE:

Will the Minister of **FOOD PROCESSING INDUSTRIES** be pleased to state:

- (a) the objectives and key components of the Integrated Cold Chain and Value Addition Infrastructure Scheme;
- (b) the number of projects approved under the said scheme during the last three years;
- (c) the categories of beneficiaries eligible for grant-in-aid and the amount of financial assistance provided to units thereunder in the State of Maharashtra;
- (d) the details of preservation and processing capacity created in the country, State-wise, along with the types of facilities established and the district-wise status of such facilities in Maharashtra; and
- (e) the extent to which the said scheme has contributed in reducing post-harvest losses and generating employment in the food processing sector across the country, including in the State of Maharashtra?

**THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF RAILWAYS
(SHRI RAVNEET SINGH):**

(a): The objective of the component scheme - Integrated Cold Chain & Value Addition Infrastructure (Cold Chain scheme) under Pradhan Mantri Kisan Sampada Yojana (PMKSY) is to provide integrated cold chain, preservation

and value addition infrastructure facilities without any break, from the farm gate to the consumer in order to reduce post-harvest losses of non-horticulture produce, dairy, meat, poultry, and marine/ fish (except shrimp). Cold Chain scheme also enable linking producers to food processors and market through a well-equipped supply chain and cold chain, thereby ensuring remunerative prices to farmers and year-round availability of food products to consumers.

The key components of the Cold Chain scheme are:

- (i) Farm Level Infrastructure (FLI)
- (ii) Processing Centre (mandatory component)
- (iii) Distribution hub
- (iv) Refrigerated vans/ refrigerated trucks/ insulated vans/ mobile insulated tankers

In order to avail financial assistance under Cold Chain scheme, cold chain projects needs to be set up with FLI and processing centre along with distribution hub (or) reefer/ insulated vehicles.

Apart from above, as per extant cold chain scheme guidelines dated 06.08.2024, support for setting up of standalone multiproduct food irradiation unit or integrated multiproduct food irradiation unit is also supported under Cold Chain scheme.

(b): 71 projects have been approved under Cold Chain scheme during the last three years i.e. from 2022-23 to 2024-25.

(c): Any individual / Central & State PSU / Joint Venture / NGO / Cooperative / Self Help Group (SHG) / Farmer Producer Organizations (FPO) / Farmer

Producer Company (FPC) / Public & Private Sector Companies / Limited Liability Partnership (LLP) / Partnership Firm / Proprietorship Firm with business interest in cold chain solutions and also by those who manage supply chain are eligible to apply and avail benefits from Cold Chain scheme.

Financial assistance in the form of grants-in-aid / subsidy of Rs. 539.78 crore has been approved for implementing 77 cold chain projects in the State of Maharashtra since inception of Cold Chain scheme. Out of the approved grants-in-aid / subsidy of Rs. 539.78 crore, so far Rs. 454.88 crore has been released directly to the beneficiaries of the Cold Chain scheme in the State of Maharashtra.

(d): State-wise details of preservation and processing capacity along with types of facilities created from 302 completed cold chain projects across the country are given in the enclosed **Statement-I** and District-wise details of such facilities created from 58 completed cold chain projects in the State of Maharashtra are given in the enclosed **Statement-II**.

(e): Implementation of Cold Chain scheme helps in reducing post-harvest losses of farm produce / commodities by increasing their shelf life, enhancing their processing level and making them available throughout the year to the consumers across the country including the State of Maharashtra. Further, as on 31.01.2026, under Cold Chain scheme, 401 projects have been approved across the country including 77 projects in the State of Maharashtra. Out of 401 approved projects, 302 projects have been completed thereby generating

8,13,588 employment across the country including 1,56,252 employment from 58 completed cold chain projects in the State of Maharashtra.

STATEMENT-I

State-wise details of preservation and processing capacity along with types of facilities created from 302 completed cold chain projects across the country

S. No.	State	Facilities created											Total Preservation (Lakh MT per annum)	Total Processing (Lakh MT per annum)
		Milk/Storage Processing (Lakh Litre Per Day)	Blast Freezer (MT/ Batch)	Ripening Chambers (MT/day)	Mobile Pre Coolers (Nos)	No. of Cold Storage Units	IQF (MT /hour)	Pre-cooling chambers (MT/day)	Collection Centers/ BMCs/ Outlets (Nos.)	Sorting , grading , packing line (MT/Hr)	Reefer carriers & Tanker (Nos)	Deep Freezers (Nos.)		
1	Andhra Pradesh	3.15	8.75	10	-	28	19.15	32.00	19	32.25	161	1	1.32	2.70
2	Andaman & Nicobar	-	5	-	-	2	-	-	-	1	3	-	0.02	0.27
3	Arunachal Pradesh	-	2	-	-	1	-	-	-	-	2	-	0.03	0.11
4	Assam	-	-	-	-	4	0.75	-	5	-	19	-	0.24	0.04
5	Bihar	1.30	100	-	-	1	-	-	-	5	5	-	1.10	5.89
6	Chhattisgarh	-	-	20	-	3	-	20	2	1	6	-	0.26	0.00
7	Gujarat	24.20	22	635	3	25	26.9	46	32	59	86	4	1.57	11.78
8	Haryana	11.28	24	449	-	28	9.5	12	272	28	96	2	1.64	6.07
9	Himachal Pradesh	0.50	1	-	3	22	3	21.33	16	34	59	1	0.95	0.40
10	Jammu & Kashmir	0.48	3	-	1	5	-	70	5	15.1	33	-	0.16	0.34

11	Karnataka	3.36	101.72	50		19	2.5	16	17		54	-	0.86	6.90
12	Kerala	1.00	-	-	-	5	6	-	-	12	31	-	1.25	0.70
13	Madhya Pradesh	1.00	26	-	2	12	8	263	7	13.5	25	-	0.57	2.21
14	Maharashtra	62.55	355.53	3150	11	81	57.75	317	589	126.05	299	1	5.27	45.94
15	Manipur	-		100	-	5	-	-	-	-	3	-	0.09	0.00
16	Mizoram	-	6	-	-	5	-	-	-	-	40	-	0.02	0.32
17	Nagaland	-	5.00	-	-	3	1.00	-	-	2.00	7	-	0.03	0.32
18	Odisha	-	435	-	-	6	4.55	-	-	4	30	15	0.36	0.48
19	Punjab	10.30	8	-	-	39	25.7	66	195	49	128	342	1.70	5.71
20	Rajasthan	7.46	2	-	-	23	5.8	166	40	12.05	63	3	1.31	3.24
21	Tamil Nadu	3.10	66	180	-	36	8.25	5	258	2	63	5	1.05	5.22
22	Telangana	8.80	50	40	-	14	7	-	598	6	56	-	0.56	6.40
23	Uttar Pradesh	10.50	49.70	60	1	38	29.6	-	704	33.00	120	729	1.87	8.25
24	Uttarakhand	0.50	3.00	1100	4	61	67.50	52.00	80	59.00	87	39	3.03	4.00
25	West Bengal	-	21.6	-	-	25	9	90	28	10	56	-	2.07	1.65
	Total	149.48	1295.30	5950	25	491	291.95	1176.03	2871	505.35	1532	1142	27.31	118.94

STATEMENT-II

District-wise details of preservation and processing capacity along with types of facilities created from 58 completed cold chain projects in the State of Maharashtra

S. No.	District	Facilities created											Total Preservation (Lakh MT per annum)	Total Processing (Lakh MT per annum)
		Milk/Storage Processing (Lakh Litre Per Day)	Blast Freezer (MT/ Batch)	Ripening Chambers (MT/ day)	Mobile Pre Coolers (Nos)	No. of Cold Storage Units	IQF (MT /hour)	Pre-cooling chambers (MT/day)	Collection Centers/ BMCs/ Outlets (Nos.)	Sorting, grading, packing line (MT/Hr)	Reefer carriers & Tanker (Nos)	Deep Freezers (Nos.)		
1	Ahmednagar	3.00	-	-	-	1	-	-	34	-	12	-	-	1.13
2	Amravati	-	-	-	-	2	-	-		-	20	-	0.15	0.00
3	Chandrapur	0.40	-	-	-	0	-	-	2	-	2	-	-	0.15
4	Kolhapur	2.50	-	-	-	2	-	-	10	-	6	-	-	0.94
5	Latur	0.00	2.00	40		1	-	18	-	-	4	-	0.15	0.11
6	Mumbai	0.00	5.83	100	1	3	-	32	1	1	6	-	0.49	0.31
7	Nagpur	0.00	-	120	-	10	23.2	-	8	4	18	-	1.03	0.28
8	Nashik	3.00	2.50	2200	4	18	18	158	62	61	54	-	0.64	2.24
9	Navi Mumbai	0.00	60.00	100	-	2	18	-	-	17.25	12	-	0.35	4.21
10	Palghar	1.00	200.00	-	-	2	-	-	113	-	5	-	0.01	11.18
11	Pune	42.80	36.60	50	-	11	7	36	115	11	44	1	0.58	18.52

12	Raigad	0.00	21.60	-	2	12	2.25	-	5	13	52	-	1.25	1.29
13	Sangli	0.50		-	-	0	-	-	6	-	8	-	-	0.19
14	Satara	2.95	12.00	-	-	6	2.5	26	19	5.8	22	-	0.36	1.90
15	Solapur	3.40	0.50	500	-	3	-	-	103	0	13	-	0.06	1.31
16	Srirampur	3.00	-	-	-	2	-	-	110		9	-	0.01	1.13
17	Thane	-	14.50	40	2	6	4.8	47	1	13.00	12	-	0.19	1.04
		62.55	355.53	3150	9	81	75.75	317.00	589	126.05	299	1	5.27	45.94

KHADI PRODUCTS WITH E-COMMERCE PLATFORMS**977. SHRI A. MANI:**

Will the Minister of **MICRO, SMALL AND MEDIUM ENTERPRISES** be pleased to state:

- (a) whether the Government has reviewed the performance and viability of Khadi and Village Industries institutions in Tamil Nadu, particularly in terms of production, sales and employment generation during the last three years, if so, the details thereof;
- (b) the number of Khadi institutions, artisans enrolled and units operational in the State including the level of infrastructure support provided;
- (c) whether any delays or shortfalls in Margin Money Subsidy, marketing support and raw material availability have adversely affected the growth and sustainability of Khadi units and if so, the details thereof;
- (d) the funds allocated, released and utilised for Khadi development, marketing and urban retail expansion in Tamil Nadu during the last three years; and
- (e) the steps being taken to strengthen market linkages, brand promotion and integration of Khadi products with e-commerce platforms to improve incomes of artisans?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a): The performance of the Khadi Institutions such as production, sales and employment are monitored regularly by Government through Khadi and Village Industries Commission (KVIC), a statutory organisation under Ministry.

The production, sales and employment generated in Khadi sector in the state of Tamil Nadu during the last 3 years are as under:

(Rs. in lakhs; Emp in No.)

Sr. No.	Particulars	Performance in last 3 years
1	Production	92195.70
2	Sales	163828.37
3	Cumulative Employment	21315

(b) and (d): Total 81 Khadi Institutions are registered in the state of Tamil Nadu, out of which 73 Khadi Institutions are functioning. Total 21,315 numbers of Khadi Artisans are engaged in Khadi Sector in the State of Tamil Nadu.

Regarding the Infrastructure support provided to Khadi Institutions, financial assistance is being provided to Khadi Institutions and Artisans through various schemes / programmes such as:

- **Under Modified Market Development Assistance (MMDA):** Under MMDA financial assistance is being provided for modernization and computerization of sales outlets, value addition by adopting latest technologies in the post fabric stage/process, Technology up-gradation etc.

- **Under ISEC:** The Interest Subsidy Eligibility Certificate (ISEC) is issued by KVIC to eligible Khadi institutions based on their production levels and estimated funding requirements. Under the scheme, credit is provided to Khadi institutions at a concessional interest rate of 4% per annum for both Capital Investment (CI) and Working Capital (WC), based on their requirements.
- **Under Workshed Scheme for Khadi Artisans:** The aim of the component of the Scheme is to provide Khadi artisans with improved workspaces for spinning and weaving activities. It also offers storage facilities for raw materials, tools, accessories, and semi-finished or finished goods etc.
- **Under Strengthening of Existing Weak Khadi Institutions by providing Infrastructural Assistance:** Under this component of the scheme need-based support is provided to weak, sick, problematic, or D-category Khadi institutions that have the potential to revive and become self-sustaining.
- **Marketing Assistance for Renovation of Sales Outlets:** This component of the scheme aims to enhance the marketing of Khadi products through the renovation of sales outlets, introduction of new designs, and development of ready-to-use products.

The details of funds disbursed by KVIC under Various components of the schemes for the development of Khadi in the state of Tamil Nadu during the last 3 years are as under:

Sr. No.	Components of the Schemes	Funds disbursed by KVIC in last 3 years (Rs. in lakhs)
1	Modified Market Development Assistance (MMDA)	7251.20
2	Interest subsidy eligibility certificate (ISEC)	2144.29
3	Work-shed Scheme	194.40
4	Strengthening of weak Khadi Institutions (Infrastructural Assistance)	15.00
5	Strengthening of weak Khadi Institutions (Marketing Assistance)	167.93
6	Exhibitions	108.75

(c): Marketing support and the availability of raw materials have been provided to the Khadi Institutions in a timely manner, as per the requirements of the Institutions and in accordance with the scheme guidelines

(e): Following steps are being taken by KVIC to strengthen market linkages, brand promotion and integration of Khadi products with e-commerce platforms to improve the income of artisans:

- The KVIC operates its own e-commerce portal www.khadiindia.gov.in providing nationwide access to procure Khadi products.
- The KVIC is organizing various exhibitions such as National Level Exhibition, Zonal Level Exhibition, State Level Exhibition, District Level Exhibition, Special Exhibition, etc.

- KVIC is encouraging the Khadi Institutions to participate in the Indian International Trade Fair, Trade Fairs in Abroad, etc.
- During the celebration of Khadi Mahotsav, special sales are encouraged to market the Khadi products.
- Apart from that, KVIC is sponsoring various marketing programmes such as Shaastra & Saarang @ IIT-Madras, Dhruva @ IIM-Tiruchirappalli, etc.
- The salient features of the Khadi products are made wide publicity through print and electronic media.
- The brand 'Khadi India' is promoted by way of sponsoring the events conducted by other/independent entities for creating brand awareness and market reach.

BLACK SPOTS ON NHs

978. SHRI VISHALDADA PRAKASHBAPU PATIL:

DR. SHRIKANT EKNATH SHINDE:

DR. FAGGAN SINGH KULASTE:

SHRI SHRIRANG APPA CHANDU BARNE:

SHRI RAVINDRA DATTARAM WAIKAR:

SHRI NARESH GANPAT MHASKE:

SHRIMATI BHARTI PARDHI:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

- (a) whether the Government has identified black spots on National Highways (NHs) and important Roads based on the occurrence of accidents involving fatalities and grievous injuries;
- (b) if so, the total number of black spots identified across the country and the details of long-term rectification measures completed so far, State-wise particularly in Maharashtra and Madhya Pradesh;
- (c) whether the Government has formulated any action plan for improvement/rectification of the identified black spots and if so, the timeline prescribed for rectification of each black spot;
- (d) the short-term and long-term measures being undertaken for the rectification of black spots to enhance road safety; and
- (e) the details of review mechanisms and coordination efforts between the Union Government and State Governments to ensure timely rectification of black spots and improve road safety and fixing the responsibility therein?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

- (a): Government in Ministry of Road Transport & Highways identifies certain locations on National Highways (NHs) as black spots based on occurrence of certain number of accidents involving fatalities and grievous injuries, depending on the accident reports received from the concerned State Governments.
- (b): The State-wise details are given in the enclosed **Statement**.

(c) to (e): Government has taken steps for immediate short-term measures on such black spots like road markings, signages, crash barriers, road studs, delineators, closure of unauthorized median openings, traffic calming measures, etc. Long term rectification works includes improvement of road geometric, junction improvements, spot widening of carriageway, construction of underpasses/overpasses, etc. which involve pre-construction activities such as land acquisition, forest clearance and utility shifting which takes significant time. Electronic Detailed Accident Report (eDAR) (erstwhile iRAD – Integrated Road Accident Database) has been developed, a central repository for reporting, management and analysis of road accidents data across the country. This enables authorities to identify accident-prone locations through analytics, implement preventive measures, monitor the actions taken, and ensure efficient processing of road accident claims.

STATEMENT

The total number of black spots identified across the country and the details of long-term rectification measures completed so far

States/UTs	Blackspots	Long-term Rectification Completed
Gujarat	386	168
Odisha	597	378
Tamil Nadu	1661	613
Maharashtra	550	267
West Bengal	1339	803
Delhi	335	181
Jharkhand	279	120

Karnataka	1278	701
Kerala	701	123
Goa	50	26
Andhra Pradesh	1060	343
Telangana	1535	516
Bihar	306	64
Assam	285	77
Mizoram	1	1
Meghalaya	56	23
Nagaland	71	64
Sikkim	16	16
Manipur	19	14
Tripura	29	12
Arunachal Pradesh	9	0
Uttarakhand	110	80
Punjab	1407	463
Haryana	124	58
Chandigarh	7	0
Madhya Pradesh	596	225
Uttar Pradesh	2210	540
UT of Jammu and Kashmir & UT of Ladakh	224	62
Himachal Pradesh	232	199
Chhattisgarh	338	245
Rajasthan	727	265
Andaman & Nicobar	4	2

RATIONALISATION OF AVIATION TURBINE FUEL

979. SHRI TAPIR GAO:

SHRIMATI D. K. ARUNA:

SHRI DAMODAR AGRAWAL:

SHRI KALI CHARAN SINGH:

DR. K. SUDHAKAR:

SHRI YOGENDER CHANDOLIA:

SHRI ASHOK KUMAR RAWAT:

SHRI BHARTRUHARI MAHTAB:

SHRI MANISH JAISWAL:

SHRI YADUVEER WADIYAR:

SHRI PRAVEEN PATEL:

SHRI DINESHBHAI MAKWANA:

SHRI CHANDRA PRAKASH JOSHI:

Will the Minister of **CIVIL AVIATION** be pleased to state:

- (a) the manner in which Aviation Turbine Fuel (ATF) price movements have influenced ticket pricing and airline cost structures;
- (b) whether discussions have been held with the State Governments to rationalise ATF taxation and if so, the details thereof;
- (c) the safeguards in place to prevent excessive surge in pricing during peak travel periods;
- (d) the improvements made to passenger grievance redressal and refund enforcement mechanisms;
- (e) the steps taken by the Government to prevent aviation monopoly by certain airlines in the country; and
- (f) the details of new airline licenses pending before the Ministry of Civil Aviation including the steps taken to expedite the same?

**THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND
MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI
MURLIDHAR MOHOL):**

(a) and (b): Aviation Turbine Fuel (ATF) constitutes approx. 40-50% of the total operating expenses of an airline. Levying of VAT by the State/UT Government on ATF also affects its prices. The issue of high VAT on ATF has been taken up with the States/ UTs by this Ministry on regular basis. 06 States/UTs are still charging VAT, 18% or more.

(c): Airfares are not subject to regulation by the Government and airlines have the flexibility to determine their airfares based on their operational needs, while adhering to Rule 135 of the Aircraft Rules, 1937. The Government generally refrains from regulating airfares to maintain market competitiveness, however, it remains vigilant and intervenes in exceptional circumstances by adopting measures like redistributing capacity across various sectors and imposing temporary fare caps, such as during Pandemic, Maha kumb, Pahalgam incident & recently massive Indigo flight disruptions.

In order to enhance the transparency in airfare, Directorate General of Civil Aviation (DGCA) has set-up Tariff Monitoring Unit (TMU) that monitors airfares on selected 78 routes on a random basis by using airlines websites on monthly basis to ensure that the airlines do not charge airfares outside the range declared by them. This covers about 27% of the domestic traffic. By doing so, the TMU plays a critical role in maintaining airfare levels within the boundaries of the airlines' prescribed tariffs.

(d): Ministry of Civil Aviation (MoCA) has established a 24x7 Passenger Assistance Control Room (PACR) to enhance passenger-centric governance. This initiative integrates MoCA, DGCA, AAI, and airlines for real-time monitoring of flight disruptions, baggage issues, and refunds, aiming to accelerate grievance redressal and improve the overall travel experience. Further, passenger can lodge their grievances on Air Sewa Portal for timely redressal.

(e) and (f): There are no regulatory entry barriers for new airline entrants, and any company desirous of starting an airline can approach the Government with their proposed business plan for obtaining initial NOC. In last two years, the Ministry has given NOC to 07 airlines.

Further, capacity diversification is being encouraged through rationalisation of traffic rights, expansion of airport infrastructure, facilitation of fleet induction by multiple carriers, and broadening of regional air connectivity under the UDAN Scheme, which enables several airlines to operate on underserved and unserved routes.

MoCA has implemented the e-Sahaj (Single Window Digital Platform) for online processing of civil aviation related approvals, including issuance of NOCs, to ensure transparency and time-bound clearances and DGCA processes applications for AOC through its online e-GCA / digital certification systems, enabling electronic submission, tracking and monitoring of applications.

पेयजल और जल संसाधनों की उपलब्धता

980. श्रीमती गनीबेन नागाजी ठाकोर:

क्या **जल शक्ति** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार ने देश में पेयजल उपलब्धता और जल संसाधनों की वर्तमान स्थिति का आकलन किया है और यदि हां, तो तत्संबंधी निष्कर्ष क्या हैं।

(ख) क्या सरकार जल जीवन मिशन के अंतर्गत प्रत्येक ग्रामीण परिवार को नल का जल उपलब्ध कराने के लक्ष्य की दिशा में कार्य कर रही है; और

(ग) यदि हां, तो तत्संबंधी ब्यौरा क्या है और इस संबंध में अब तक क्या प्रगति हुई है?

जल शक्ति मंत्रालय में राज्य मंत्री; तथा रेल मंत्रालय में राज्य मंत्री (श्री वी. सोमन्ना):

(क) से (ग): भारत सरकार, अगस्त, 2019 से राज्यों की भागीदारी से जल जीवन मिशन (जेजेएम)-हर घर जल कार्यान्वित कर रही है ताकि देश में प्रत्येक ग्रामीण परिवार को (55 एलपीसीडी, बीआईएस: 10500 मानक पर) नल कनेक्शन के माध्यम से पीने योग्य जल सुनिश्चित रूप से प्राप्त करने में सक्षम बनाया जा सके। पेयजल राज्य का विषय है और इसलिए जल जीवन मिशन के अंतर्गत आने वाली योजनाओं सहित पेयजल आपूर्ति योजनाओं की आयोजना, अनुमोदन, कार्यान्वयन, संचालन और रखरखाव की जिम्मेदारी संबंधित राज्य/संघ राज्य क्षेत्र सरकारों की है। भारत सरकार तकनीकी और वित्तीय सहायता प्रदान करके राज्यों की सहायता करती है।

राज्य सरकारों द्वारा दी गई सूचना के अनुसार, अगस्त 2019 में जल जीवन मिशन की शुरुआत में, लगभग 3.24 करोड़ (16.8%) ग्रामीण परिवारों के पास नल जल कनेक्शन होने की सूचना दी गई थी। अब तक, राज्यों/संघ राज्य क्षेत्रों द्वारा दी गई सूचना के अनुसार, 02.02.2026 तक जेजेएम के तहत 12.55 करोड़ से अधिक और ग्रामीण परिवारों को नल जल कनेक्शन प्रदान किए गए हैं। इस प्रकार, 02.02.2026 तक, देश के 19.35 करोड़ ग्रामीण परिवारों में से 15.79 करोड़ (81.59%) से अधिक परिवारों के पास उनके घरों में नल जल आपूर्ति होने की सूचना है।

सरकार ने पूरे देश में जल जीवन मिशन के तहत प्रत्येक ग्रामीण परिवार को तेजी से नल जल उपलब्ध कराने के लक्ष्य की दिशा में योजना बनाने के लिए कई कदम उठाए हैं, जिसमें अन्य बातों के साथ-साथ राज्यों/संघ राज्य क्षेत्रों की कार्यपरिपूर्णता योजनाओं और वार्षिक कार्य योजनाओं (एएपी) पर संयुक्त चर्चा करना और उन्हें अंतिम रूप देना, कार्यान्वयन की नियमित समीक्षा, क्षमता निर्माण के लिए कार्यशालाएं/सम्मेलन/वेबिनार, प्रशिक्षण, ज्ञान का आदान-प्रदान, तकनीकी सहायता प्रदान करने के लिए बहु-विषयक टीमों द्वारा क्षेत्र का दौरा आदि शामिल हैं। जेजेएम के कार्यान्वयन के लिए एक विस्तृत कार्यसंबंधी दिशानिर्देश; ग्रामीण परिवारों में सुरक्षित पेयजल उपलब्ध कराने के लिए ग्राम पंचायतों और वीडब्ल्यूएससी के लिए मार्गदर्शिका तथा आंगनवाड़ी केंद्रों, आश्रमशालाओं और स्कूलों में पाइपगत जल आपूर्ति हेतु एक विशेष अभियान संबंधी दिशानिर्देश राज्यों/संघ राज्य क्षेत्रों के साथ साझा किए गए हैं ताकि जल जीवन मिशन की आयोजना और कार्यान्वयन को सुविधाजनक बनाया जा सके। ऑनलाइन निगरानी के लिए, जेजेएम-एकीकृत प्रबंधन सूचना प्रणाली (आईएमआईएस) और जेजेएम-डैशबोर्ड स्थापित किए गए हैं।

अब तक हुई प्रगति और चल रहे कार्यों को ध्यान में रखते हुए, माननीय वित्त मंत्री ने बजट घोषणाओं 2025-26 के माध्यम से कुल परिव्यय में वृद्धि के साथ दिसंबर 2028 तक जल जीवन मिशन के विस्तार की घोषणा की है।

PRODUCTION OF TOMATOES

981. SHRI G. LAKSHMINARAYANA:

Will the Minister of **FOOD PROCESSING INDUSTRIES** be pleased to state:

- (a) the area under cultivation, total production and average yield of tomatoes during the last five years, State-wise;

- (b) the details of post-harvest losses of tomatoes due to inadequate storage, transportation and processing facilities, State-wise;
- (c) the existing tomato processing capacity, including the number of processing units and the proportion of total tomato production processed, State-wise;
- (d) the number of proposals received, approved and operationalised for tomato processing units during the last five years, State-wise and year-wise along with intended processing capacity at the time of approval and current operational capacity; and
- (e) the details of funds allocated, released and utilised along with the number of pending proposals with reasons for pendency, State-wise and the steps being taken by the Government to expedite approvals and expand processing capacity to stabilise prices and prevent distress sales by farmers?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAVNEET SINGH):

(a): State-wise data of last five years of the area under cultivation, total production and average yield of tomatoes is given in the enclosed **Statement-I.**

(b): As per the latest study commissioned by Ministry of Food Processing Industries (MoFPI) through NABARD Consultancy Services Pvt. Ltd. (NABCONS), namely, “Study to determine Post-harvest losses of Agri Produce in India” in 2022 with reference year 2020-22 wherein the data for the crop

tomatoes were collected from five States and based on the analysis, the overall estimated percentage of post-harvest losses of tomatoes is as follows:

State	Estimated Percentage Loss (%)
Andhra Pradesh	12.36
Gujarat	10.97
Karnataka	9.97
Madhya Pradesh	11.85
Odisha	13.19

(c) to (e): MoFPI implements Central Sector Umbrella Scheme-Pradhan Mantri Kisan Sampada Yojana (PMKSY). Under the component schemes of PMKSY, MoFPI provides financial support in the form of grants-in-aid/ subsidy for setting up of food processing projects thereby creating both processing and preservation infrastructure facilities including cold chain infrastructure. The facilities created under the component schemes help in preservation & processing of raw farm produce and efficient transport of raw & finished processed food products thereby reducing post-harvest losses of farm produce. The schemes are demand driven and proposals are invited by floating Expression of Interest from time to time based on availability of funds. Under the schemes, funds are not allocated state-wise/ sector –wise. The proposals received under PMKSY in response to expression of interest (Eoi) published by the Ministry are scrutinised and approved based on pre-determined criteria by project approval committee. The approved projects are

monitored by the ministry and reviewed from time to time for efficient implementation. The details of the number of units assisted by MoFPI, processing capacity of these projects, and funds allocated during the last five years State-wise is given in the enclosed **Statement-II**.

STATEMENT-I**State-wise data of last five years of the area under cultivation, total production and average yield of tomatoes****(State-wise Area (A), Production (P) and Productivity (Y) of TOMATO Crop***Area (A) in '000 Ha, Production (P) in '000 MT, Productivity (Y)= Production/Area in MT/Ha)*

SI.	STATES/UTs	2020-21			2021-22			2022-23			2023-24			2024-25 (3rd Advance Estimate)		
		A	P	Y	A	P	Y	A	P	Y	A	P	Y	A	P	Y
1	ANDHRA PRADESH	58.40	2450.67	41.96	57.27	2303.79	40.23	54.16	2337.66	43.16	54.18	2438.28	45.00	65.32	3242.29	49.64
2	ARUNACHAL PRADESH	0.25	2.15	8.70	0.25	2.15	8.70	0.25	2.15	8.70	0.15	0.88	6.02	0.15	0.88	6.02
3	ASSAM	18.70	428.49	22.91	18.79	430.83	22.93	18.85	432.40	22.94	17.49	422.08	24.14	19.34	468.89	24.24
4	BIHAR	62.70	1161.79	18.53	53.00	1007.00	19.00	62.81	1166.87	18.58	63.20	1168.62	18.49	65.20	1212.72	18.60
5	CHHATTISGARH	61.17	1138.82	18.62	66.47	1232.45	18.54	56.40	856.11	15.18	61.87	1048.18	16.94	24.92	565.00	22.67
6	GUJARAT	53.78	1585.86	29.49	67.75	1961.54	28.95	51.50	1444.38	28.05	66.57	1809.69	27.18	45.05	1223.00	27.15
7	HARYANA	21.32	440.20	20.65	18.91	397.00	20.99	22.98	400.00	17.41	22.27	434.53	19.51	20.74	350.00	16.88
8	HIMACHAL PRADESH	13.80	577.01	41.83	14.00	577.00	41.21	15.06	532.34	35.35	13.72	474.34	34.59	14.00	432.00	30.86
9	JAMMU & KASHMIR	3.29	79.95	24.34	3.85	102.00	26.47	3.85	102.00	26.47	3.85	102.00	26.47	2.14	48.54	22.71

10	JHARKHAND	22.28	276.05	12.39	22.74	294.31	12.94	24.31	309.64	12.74	24.92	417.76	16.76	30.48	219.46	7.20
11	KARNATAKA	67.00	2077.00	31.00	70.10	2104.68	30.02	68.34	2198.04	32.16	62.43	2007.33	32.15	65.58	2234.58	34.07
12	KERALA	0.44	7.22	16.32	0.35	2.52	7.19	0.51	4.37	8.64	0.38	3.35	8.89	0.34	3.02	8.96
13	MADHYA PRADESH	103.77	3001.21	28.92	102.37	2760.16	26.96	113.77	3249.82	28.56	119.67	3498.26	29.23	129.55	3708.22	28.62
14	MAHARASHTRA	56.64	1189.83	21.01	63.47	1243.22	19.59	57.00	1111.42	19.50	55.23	1332.09	24.12	54.85	1096.30	19.99
15	MANIPUR	3.41	35.27	10.34	3.33	36.94	11.09	3.33	36.94	11.09	2.84	27.47	9.66	1.32	15.48	11.68
16	MEGHALAYA	2.19	35.12	16.02	2.20	35.21	16.02	2.27	36.42	16.05	2.31	37.10	16.09	2.31	37.24	16.09
17	MIZORAM	2.75	26.89	9.78	2.80	27.13	9.69	2.80	27.13	9.69	3.16	27.49	8.70	3.16	27.49	8.70
18	NAGALAND	2.60	19.70	7.59	2.60	19.82	7.62	2.70	21.42	7.94	2.71	21.22	7.84	2.71	21.13	7.80
19	ODISHA	93.94	1432.05	15.25	75.10	1145.02	15.25	107.16	1609.09	15.02	98.13	1496.33	15.25	29.57	445.37	15.06
20	PUNJAB	10.28	266.91	25.97	10.39	269.91	25.97	10.70	277.60	25.94	11.17	293.92	26.32	11.30	298.19	26.39
21	RAJASTHAN	20.50	232.86	11.36	20.14	238.39	11.84	20.62	255.99	12.41	20.47	260.75	12.74	20.14	323.44	16.06
22	SIKKIM	0.44	4.60	10.38	0.44	4.61	10.38	0.44	4.62	10.40	0.44	4.62	10.40	0.66	7.23	11.01
23	TAMIL NADU	44.92	1452.67	32.34	54.04	1623.17	30.04	41.53	1249.74	30.09	38.85	1169.23	30.10	38.12	1202.85	31.55
24	TELANGANA	25.90	888.61	34.31	17.39	516.05	29.68	14.64	393.71	26.89	12.69	346.07	27.26	12.06	352.51	29.23
25	TRIPURA	1.85	57.85	31.20	2.09	66.68	31.92	2.24	67.86	30.35	2.11	64.13	30.36	2.10	61.61	29.35
26	UTTAR	22.60	902.38	39.93	22.79	909.35	39.90	23.41	920.14	39.31	23.50	940.12	40.01	25.47	1024.36	40.22

	PRADESH															
27	UTTARAKHAND	9.42	110.68	11.75	9.42	110.68	11.75	6.01	71.46	11.89	8.74	91.59	10.48	3.97	49.68	12.51
28	WEST BENGAL	59.24	1284.42	21.68	59.72	1258.77	21.08	60.20	1292.68	21.47	60.03	1369.67	22.82	45.72	783.78	17.14
29	OTHERS	1.03	14.28	13.84	0.99	13.92	14.02	0.88	13.31	15.17	0.91	16.19	17.77	0.92	13.13	14.25
ALL INDIA TOTAL		844.60	21180.51	25.08	842.75	20694.30	24.56	848.71	20425.32	24.07	853.99	21323.22	24.97	737.19	19468.36	26.41

STATEMENT-II**Details of Tomato Projects under Operation Greens Scheme of PMKSY**

Sl. No.	Name of Applicant	Cluster/ District	State	Date of Approval Letter	Approved Grant (₹ Crores)	Grant Released (₹ Crores)	Processing Capacity Per Annum (MT)
1.	Andhra Pradesh Food Processing Society	Chittoor	Andhra Pradesh	20-03-2019	23.93	4.88	90,000
2.	Vangi Foods	Anand, Kheda	Gujarat	05-03-2020	4.38	4.38	9,600
3.	Karavan	Chikkaballapur	Karnataka	21-11-2023	9.95	3.31	23,680

Details of Tomato Projects under Creation / Expansion of Food**Processing & Preservation Capacities (CEFPPC) Scheme of PMKSY**

Sl. No.	Name of the applicant	District	State	Date of Approval	Approved Grant (Rs. in Cr.)	Released Amount (Rs. in Cr.)	Processing Capacity PA (LMT)
1.	M/s Go Green	Surat	Gujarat	23-12-2020	5.00	2.03	0.144
2.	Frut X	Khargone	Madhya Pradesh	22-12-2020	5.00	5.00	0.18
3.	M/s Sahyadri Farmers Producer Company Limited (Unit-IV)	Nashik	Maharashtra	21-07-2020	5.00	5.00	0.29
4.	M/s Goodrich Agro Foods Private Limited	Ahmednagar	Maharashtra	05-01-2023	5.00	2.50	0.2
5.	M/s Nature Rich Foods Pvt. Ltd	Nagpur	Maharashtra	05-01-2023	4.97	4.92	0.1065

6.	M/s Hortusmalabaricus Herbs LLP	Palakkad	Kerala	29-02-2024	2.13	1.06	0.016
7.	M/s Marvels Food Products	Satara	Maharashtra	29-02-2024	2.00	0.00	0.0

LOANS SANCTIONED UNDER PMFME SCHEME

982. SHRI DHAVAL LAXMANBHAI PATEL:

Will the Minister of **FOOD PROCESSING INDUSTRIES** be pleased to state:

- (a) the total number of loans sanctioned under the credit-linked subsidy component of the Pradhan Mantri Formalisation of Micro Food Processing Enterprises (PMFME) scheme in the country; and
- (b) the share of women entrepreneurs among these beneficiaries?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAVNEET SINGH):

(a) and (b): Under the Pradhan Mantri Formalisation of Micro food processing Enterprises (PMFME) Scheme, loans for 1,72,707 micro food processing enterprises have been sanctioned under credit linked subsidy component, out of which 43.6 % (75,456) share is for women led micro food processing enterprises, till 31st December 2025.

बिजनौर को गंगा एक्सप्रेसवे से बाहर करना

983. श्रीमती रुचि वीरा:

क्या सड़क परिवहन और राजमार्ग मंत्री यह बताने की कृपा करेंगे कि:

- (क) उत्तर प्रदेश एक्सप्रेसवेज औद्योगिक विकास प्राधिकरण (यूपीईआईडीए) द्वारा विकसित किए जा रहे गंगा एक्सप्रेसवे के अंतिम कार्य के लिए सरकार/भारतीय राष्ट्रीय राजमार्ग प्राधिकरण द्वारा प्रदान किए गए अनुमोदन की वर्तमान स्थिति क्या है;
- (ख) क्या यूपीईआईडीए ने केन्द्र की सहमति के बिना बिजनौर को इस एक्सप्रेसवे से बाहर करने के लिए एकपक्षीय रूप से कोई कार्रवाई की है और यदि हां, तो ऐसी एकपक्षीय कार्रवाई के संबंध में क्या प्रस्तावित कार्रवाई किए जाने की संभावना है;
- (ग) बिजनौर को इस एक्सप्रेसवे से बाहर रखे जाने के क्या कारण हैं जिससे औद्योगिक और कृषि कार्यकलापों के इस महत्वपूर्ण जिले को नुकसान हो रहा है;
- (घ) क्या सरकार को यूपीईआईडीए के इस निर्णय के विरुद्ध जनप्रतिनिधियों और जनता से कोई अभ्यावेदन प्राप्त हुए हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है और सरकार द्वारा इस पर क्या कार्रवाई की गई है; और
- (ङ) क्या सरकार पश्चिमी उत्तर प्रदेश के संतुलित विकास के हित में बिजनौर को तत्काल एक्सप्रेसवे मार्ग में शामिल करने के लिए यूपीईआईडीए को निदेश देगी और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

सड़क परिवहन और राजमार्ग मंत्री (श्री नितिन जयराम गडकरी):

(क) से (ङ): सरकार का सड़क परिवहन और राजमार्ग मंत्रालय देश में राष्ट्रीय राजमार्गों/राष्ट्रीय एक्सप्रेसवे के विकास और रखरखाव के लिए के मुख्य रूप से उत्तरदायी है। गंगा एक्सप्रेसवे के संबंध में, यह परियोजना उत्तर प्रदेश राज्य सरकार द्वारा शुरू की गई है।

SEWERAGE AND SEPTAGE MANAGEMENT IN URBAN AREAS

984. SHRI NAVEEN JINDAL:

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

- (a) whether the Atal Mission for Rejuvenation and Urban Transformation (AMRUT) and AMRUT 2.0 focus on sewerage and septage management in urban areas and if so, the details thereof;
- (b) the total number of sewage treatment projects grounded and approved under both AMRUT and AMRUT 2.0 till date;
- (c) the total sewage treatment capacity in Million Litres per Day (MLD) created and approved under these missions;
- (d) whether specific capacities have been earmarked for recycle and reuse of treated sewage water and if so, the details thereof; and
- (e) whether the Government proposes further incentives or support to Urban Local Bodies for upgradation of existing Sewage Treatment Plants (STPs) under AMRUT 2.0 and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

(a) to (d): Atal Mission for Rejuvenation and Urban Transformation (AMRUT) was launched on 25 June 2015 in selected 500 cities (485 cities including 15 merged cities) and towns across the country. The Mission focuses on development of basic infrastructure, in the selected cities and towns, in the sectors of water supply, sewerage and septage management; etc.

So far, 889 sewerage/septage management projects worth ₹34,467.01 crore have been grounded under AMRUT. Through these projects, about 6,299 Million Litres per Day (MLD) of sewage treatment capacity has been approved.

Of this, 4,843 MLD sewage treatment capacity has been created, out of which 1,437 MLD capacity has been developed for recycle/reuse.

AMRUT 2.0 has been launched on 01 October 2021 in all Urban Local Bodies (ULBs)/ cities including West Bengal, enabling the cities to become 'self-reliant' and 'water secure'. Providing universal coverage of sewerage & septage management in 500 AMRUT cities is one of the major focus areas of AMRUT 2.0.

So far, 583 sewerage projects worth ₹66,117.69 crore have been approved by Ministry of Housing and Urban Affairs (MoHUA) under AMRUT 2.0. Approved projects cover 6,649 MLD sewage treatment capacity (new/augmentation) of which 1,931 MLD sewage treatment capacity is for recycle/reuse.

(e): Jal Hi AMRIT" under AMRUT 2.0 reforms has been launched in the year 2024-25, which aims to incentivize States and Union Territories (UTs) to efficiently manage Sewage Treatment Plants (STPs) for recyclable treated water meeting environmental standards on sustained basis. The focus of this initiative is to build capacity and incentivizing qualitative improvements in the treated discharge effluent. This initiative is targeted to create opportunities for suitable reuse of water, contributing to the overall goal of water security through increasing water availability under the Mission.

Under this programme, provision has been made for assessment of participating STPs based on the desktop assessment, field verification, water quality testing and thereafter issue of Star-rating certificate with six months

validity to the eligible STPs based on the final assessment. The amount of incentive for the STPs with 3-Star and above rating in different groups is as below:

All amounts in ₹

Star rating	Group - 1	Group - 2	Group - 3	Group – 4	Group – 5
	STPs with treatment capacity				
	< 5 MLD	5 to <10 MLD	10 to <50 MLD	50 to <100 MLD	100 MLD & above
*****	0.75 Crore	1.5 Crore	4 Crore	6 Crore	8 Crore
****	0.5 Crore	1 Crore	2 Crore	3 Crore	5 Crore
***	0.25 Crore	0.75 Crore	1. Crore	2 Crore	2 Crore

A 70:30 incentive release structure has been adopted for this program with release of 70% of the incentive upfront to the STPs after meeting the required conditions and remaining 30% of incentive upon maintaining their star rating for another six months. 4 Star and 3 Star-rated STPs becomes eligible for balance incentive as earmarked for higher rating, upon upgradation of their Standards to 5 Star and 4 Star rating respectively by next year.

The incentive released under this initiative is provisioned for improvement of operating efficiencies, technology upgradation, capital expenditures for reuse infrastructure, setting up of real time data management system (Online Continuous Emission Monitoring Systems (OCEMS) & Supervisory Control

and Data Acquisition (SCADA) etc.) and capacity building of staff by the concerned STPs.

Participation of existing STPs under this sub-scheme is voluntary. 860 STPs have been enrolled (submitted information) via online platform for assessment.

ABSENCE OF MOBILE NETWORK CONNECTIVITY ON NH

985. SHRI Y. S. AVINASH REDDY:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

- (a) whether the Government has identified 424 locations covering about 1,750 km across the National Highway (NH) network as critically affected due to non-availability of mobile network connectivity and if so, the details thereof; and
- (b) whether any of these critically affected stretches of NHs are located in the State of Andhra Pradesh and if so, the details thereof?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a): The Government in the Ministry of Road Transport & Highways is primarily responsible for the development and maintenance of National Highways across the country, whereas the issue of mobile network connectivity in India comes under the Ministry of Communications. As per inputs received from field units, telecommunication coverage is not available at 424 locations across the National Highways, covering a total length of approximately 1750 km.

(b): The details of affected stretches in the State of Andhra Pradesh is given in the enclosed **Statement**.

STATEMENT

The details of affected stretches in the State of Andhra Pradesh

S. No.	National Highway (NH) No. [Old/New]	Length of the project (Km)	Approximate Length of Project affected with Telecom Blackout* (in Km)	Name of the villages affected with telecom blackout	Name of the districts affected with telecom blackout
1	NH-130CD	31.767	1.97	Bangarugudi	Parvathipuram Manyam
			0.8	Mosuru	Parvathipuram Manyam
2	NH-365BG	27.428	1.2	Borrampalem	Eluru
			0.5	T. Narasapuram	Eluru
3	NH-365BG	29	0.6	Rajavaram	Eluru
			0.7	Yadavolu	East Godavari
4	NH - 9/65	36	3.38	Vedhulakunta,	East Godavari
				Achaiyyapalem &	
				Ramannapalem	
			1.1	Ithavaram and Ambarpetta	NTR District.
			2	Donabanda	NTR District.
			0.4	Ibrahimpattanam	NTR District.
5	NH-16	16	1.5	Ganapavaram, Gollapalem	Palnadu
6	NH-16	184	1	Tettu	Prakasam
			1	Racharlapadu	SPSR Nellore

7	NH-16	111	2	Near Kota Cross Road to Varagali Junction	Tirupathi
			4	Arambakkam to Integrated Check Post	Tirupathi / Tiruvallur (Tamilanadu)
8	NH-67	24	6	Dornala T Junction	Nellore/Kadapa
9	NH-67	86	4	Chunchuluru	Nellore
10	NH-565	66	3	Chinthalagunta / Singannapalli	Nellore
11	NH-71	38	11	Bhakrapeta Forest Ghat section	Tirupati
12	NH-716B	44	3	Narashimharajapuram, Durgharajapuram, Kanikapuram	Chittoor
13	NH-716B	18	1	Kellpudi, Samanthawada	Tiruvallur
14	NH-716B	35	0.7	Pulikondram	Tirupati
15	NE-7	25	0.5	Nernipalle	Chittoor
16	NE-7	31	7.1	Mogili	Chittoor
17	NH-544G	24	1	Peddana pale, Settipalle	Sri Sathya Sai District
			2	Settipalle, Chagaluru	Sri Sathya Sai District
			1.8	Budili	Sri Sathya Sai District
			0.9	Marediepalli, Gavunivaripalle	Sri Sathya Sai District
			0.3	Vanavolu ,	Sri Sathya Sai District

18	NH-544G	21.4	10.1	Kengireddy palli, Kengireddy palli thanda, Sadaralapalli, Nawab kotta and thanda	Sri Sathya Sai District
			4.4	Raganapalli, Kutalapalli & Kudalapalli Thanda & Nallamada	Sri Sathya Sai District
			1.3	Chervolapaai	Sri Sathya Sai District
19	NH-544G	26.3	0.2	Vankatakunta	Sri Sathya Sai District
			0.6	Reddipalle	Sri Sathya Sai District
			0.9	Malakavemula	Sri Sathya Sai District
			1.5	Patnam	Sri Sathya Sai District
			0.2	Devaranupalle	Sri Sathya Sai District
			7.3	Kondagattupalle, Odupalle	Sri Sathya Sai District
20	NH-544D	69	3	Muchukota Forest Area	Anantapur
	Total	942.42	93.94		

जल जीवन मिशन के अंतर्गत नल जल कनेक्शन

986. डॉ. शिवाजी बंडाप्पा कालगे:

श्री तनुज पुनिया:

क्या **जल शक्ति** मंत्री यह बताने की कृपा करेंगे कि:

(क) महाराष्ट्र और उत्तर प्रदेश के बाराबंकी जिले में कितने जिलों और गांवों में जल जीवन मिशन (जेजेएम) के अंतर्गत नल जल कनेक्शन प्रदान किए गए हैं:

(ख) क्या आज की तिथि के अनुसार ऐसे भी ग्रामीण क्षेत्र हैं जहां स्वच्छ पेयजल उपलब्ध नहीं है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(ग) जल जीवन मिशन के अंतर्गत इन शेष गांवों को जोड़ने के लिए क्या समय-सीमा निर्धारित की गई है?

जल शक्ति मंत्रालय में राज्य मंत्री; तथा रेल मंत्रालय में राज्य मंत्री (श्री वी. सोमन्ना):

(क) से (ग): पेयजल राज्य का विषय है। पेयजल आपूर्ति स्कीमों/परियोजनाओं की आयोजना, डिजाइन, अनुमोदन और कार्यान्वयन का अधिकार राज्य सरकार के पास है। भारत सरकार, राज्यों/संघ राज्य क्षेत्रों की भागीदारी से देश के प्रत्येक ग्रामीण परिवार हेतु नल जल आपूर्ति का प्रावधान करने के लिए अगस्त, 2019 से जल जीवन मिशन कार्यान्वित कर रही है। जल जीवन मिशन (जेजेएम) के तहत, पेयजल एवं स्वच्छता विभाग राज्यों और संघ राज्य क्षेत्रों को उनकी पेयजल आपूर्ति योजनाओं को कार्यान्वित करने के लिए नीतिगत मार्गदर्शन, वित्तीय और तकनीकी सहायता प्रदान करता है।

जल जीवन मिशन के शुभारंभ के बाद से ग्रामीण परिवारों तक नल जल की पहुंच बढ़ाने की दिशा में देश में महत्वपूर्ण प्रगति हुई है। अगस्त 2019 में जल जीवन मिशन की शुरुआत में, केवल 3.23 करोड़ (16.72%) ग्रामीण परिवारों के पास नल जल कनेक्शन होने की सूचना थी। अब तक, राज्य/संघ राज्य क्षेत्रों द्वारा दी गई सूचना के अनुसार, जेजेएम के तहत लगभग 12.55 करोड़ से अधिक और ग्रामीण परिवारों को नल जल कनेक्शन प्रदान किए गए हैं। इस प्रकार, 03.02.2026 तक, देश के 19.36 करोड़ ग्रामीण परिवारों में से 15.79 करोड़ (81.59%) से अधिक परिवारों के पास उनके घरों में नल जल कनेक्शन होने की सूचना है (स्रोत: जेजेएम-आईएमआईएस)। सभी राज्य/संघ राज्य क्षेत्र अपनी कार्यपरिपूर्णता योजनाओं के अनुसार शेष गांवों/परिवारों को नल जल कनेक्शन प्रदान करेंगे।

महाराष्ट्र राज्य और उत्तर प्रदेश के बाराबंकी जिले में नल जल आपूर्ति वाले परिवारों का विवरण इस प्रकार है:

#	ग्रामीण परिवारों की कुल संख्या (एचएच)	03.02.2026 तक नल कनेक्शन वाले एचएच की संख्या	प्रतिशत में नल कनेक्शन
महाराष्ट्र	1,46,77,931	1,32,64,657	(90.37%)
बाराबंकी	5,17,152	5,08,181	(98.27%)

(स्रोत: जेजेएम-आईएमआईएस)

पीएम-जनमन का कार्यान्वयन

987. श्रीमती कलाबेन मोहनभाई देलकर:

श्री ज्ञानेश्वर पाटील:

क्या जनजातीय कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) देश के विभिन्न भागों में अनुसूचित जनजाति समुदायों के लिए प्रधानमंत्री जनजाति आदिवासी न्याय महा अभियान (पीएम-जनमन) के अंतर्गत सरकार द्वारा आवंटित और उपयोग किए गए वित्तीय संसाधनों का ब्यौरा क्या है;

(ख) क्या सरकार ने इस महा अभियान के अंतर्गत विभिन्न राज्यों, विशेषकर संघ राज्यक्षेत्र दादरा और नागर हवेली और मध्य प्रदेश में जनजातीय समुदायों को सशक्त बनाने के लिए कोई विशेष योजनाएं या जागरूकता कार्यक्रम तैयार किए हैं;

(ग) यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(घ) क्या सरकार के पास पीएम-जनमन योजना के अंतर्गत अब तक हुई प्रगति और प्राप्त परिणामों के संबंध में कोई आंकड़े या सांख्यिकी हैं और यदि हां, तो संघ राज्यक्षेत्र दादरा और नागर हवेली तथा मध्य प्रदेश के विशेष संदर्भ में तत्संबंधी ब्यौरा क्या है?

जनजातीय कार्य मंत्रालय में राज्य मंत्री (श्री दुर्गा दास उइके):

(क) से (घ): प्रधानमंत्री जनजाति आदिवासी न्याय महा अभियान (पीएम जनमन) का उद्देश्य मध्य प्रदेश सहित 18 राज्यों और 1 संघ राज्यक्षेत्र में रहने वाले 75 विशेष रूप से कमजोर जनजातीय समूह (पीवीटीजी) समुदायों का सामाजिक-आर्थिक विकास करना है। संघ राज्यक्षेत्र दादरा और नागर हवेली में कोई भी पहचाने गए विशेष रूप से कमजोर जनजातीय समूह (पीवीटीजी) नहीं हैं।

पीएम जनमन का कुल बजटीय परिव्यय 24,104 करोड़ रुपये है (केंद्र का हिस्सा: 15336 करोड़ रुपये है और राज्य का हिस्सा: 8768 करोड़ रुपये है), जिसे चिन्हित उपायों के सापेक्ष संबंधित लाइन मंत्रालयों को निर्दिष्ट किया गया है। इस अभियान के अंतर्गत जनजातीय कार्य मंत्रालय द्वारा किए गए उपायों के लिए वित्तीय प्रगति के ब्यौरे संलग्न **विवरण-I** में दिए गए हैं।

राज्य सरकारों के समन्वय से, राज्यों/संघ राज्यक्षेत्रों में सूचना, शिक्षा और संचार (आईईसी) अभियान आयोजित किए गए हैं, जिनका लक्ष्य जनजातियों के लिए विभिन्न कल्याणकारी योजनाओं के संबंध में जागरूकता पैदा करना और पहुंच (आउटरीच) को सुदृढ़ करना है, साथ ही आधार कार्ड, जाति प्रमाण-पत्र, जन धन बैंक खाते जैसे मूलभूत दस्तावेजों को तैयार करने में सुविधा प्रदान करना है, जो विभिन्न योजनाओं के तहत लाभ प्राप्त करने के लिए आवश्यक हैं।

मध्य प्रदेश राज्य सहित इस अभियान के अंतर्गत हुई प्रगति का ब्यौरा संलग्न **विवरण-II** में दिया गया है।

विवरण-I

जनजातीय कार्य मंत्रालय संबंधी उपायों के लिए पीएम-जनमन के अंतर्गत वित्तीय प्रगति का ब्यौरा

(करोड़ रुपये में)*

(i) एमपीसी

वित्तीय वर्ष	बजट अनुमान	संशोधित अनुमान	वास्तविक आंकड़े
2023-24	-	100	100
2024-25	240	150	99.68

2025-26	300	184.99	94.10 (इसके अतिरिक्त एसएनए स्पर्श के माध्यम से 22 करोड़ रुपये के बिल का निपटान किया गया)

(ii) वीडिबीके

वित्तीय वर्ष	बजट अनुमान	संशोधित अनुमान	वास्तविक आंकड़े
2023-24	-	10	9.97
2024-25	25	10	0.15
2025-26	12	6	6 (टीएसए के माध्यम से)

*अन्य मंत्रालयों/विभागों द्वारा किए जाने वाले उपायों की वित्तीय प्रगति के आंकड़े संबंधित मंत्रालयों/विभागों द्वारा रखे जाते हैं।

विवरण-II

(i) पीएम-जनमन योजना के अंतर्गत 31.12.2025 तक हुई प्रगति का ब्यौरा (संबंधित मंत्रालयों द्वारा दी गई जानकारी के अनुसार):

मंत्रालय का नाम	गतिविधि	मिशन लक्ष्य (2023-2026)	मंजूरी का ब्यौरा	वास्तविक उपलब्धियां
ग्रामीण विकास मंत्रालय	पक्के मकानों का प्रावधान	4.90 लाख मकान	473939 मकान	250374 मकान पूरे हुए
	संपर्क सड़कें	8000 कि.मी. सड़क	7316.62 कि.मी. सड़क	1196 कि.मी. सड़क पूरी हुई
स्वास्थ्य एवं परिवार कल्याण मंत्रालय	संचल चिकित्सा इकाइयां	1000 एमएमयू (सभी को कवर करने के लिए 733 एमएमयू पर्याप्त)	750 एमएमयू	750 एमएमयू संचालित
जल शक्ति मंत्रालय	पाइप से जल आपूर्ति	19375 गांव	18693 गांव	8199 गांव 100% संतृप्त
महिला एवं बाल विकास	आंगनवाड़ी केंद्रों का निर्माण और	2500	2500 आंगनवाड़ी	2251 आंगनवाड़ी केंद्र संचालित किए

मंत्रालय	संचालन		केंद्र	गए।
शिक्षा मंत्रालय	छात्रावासों का निर्माण और संचालन	500	500 छात्रावास	8 पूरे हो गए हैं
विद्युत मंत्रालय	अविद्युतीकृत आवासों का विद्युतीकरण	145083 आवास	145083 आवास	134995 आवास विद्युतीकृत
नवीन एवं नवीकरणीय ऊर्जा मंत्रालय	नवीन सौर ऊर्जा योजना के तहत स्वीकृत आवास	ऑफ-ग्रिड के लिए पात्र लाभार्थियों की पहचान के अनुसार	8823 आवास	6154 आवास विद्युतीकृत
संचार मंत्रालय	मोबाइल टावरों की स्थापना	4543 बस्तियों का कवरेज	4084 बस्तियां कवरेज के लिए योजनाबद्ध	3006 बस्तियां कवर की गईं
जनजातीय कार्य मंत्रालय	बहुउद्देशीय केंद्र	1000	1000 एमपीसी	375 पूरे हो चुके हैं
	वीडीवीके की स्थापना	500	539 वीडिवीके	450 वीडिवीके में कार्य शुरू हो गया है

(ii) मध्य प्रदेश राज्य में पीएम-जनमन योजना के तहत दिनांक 31.12.2025 तक हुई प्रगति का ब्यौरा (संबंधित मंत्रालयों द्वारा दी गई जानकारी के अनुसार):

मंत्रालय (योजना)	उपाय	प्रगति
ग्रामीण विकास मंत्रालय (पीएमएवाई-जी)	स्वीकृत मकान (संख्या)	185843
	पूरे किए गए मकान (संख्या)	132383
ग्रामीण विकास मंत्रालय (पीएमजीएसवाई)	स्वीकृत सड़कें (कि.मी.)	1835
	पूरी की गई सड़कें (कि.मी.)	265
स्वास्थ्य एवं परिवार कल्याण मंत्रालय (एनएचएम)	संचालित एमएमयू (संख्या)	67

जल शक्ति मंत्रालय (जेजेएम)	स्वीकृत गाँव (संख्या)	4817
	संतुष्ट गाँव (संख्या)	2020
महिला एवं बाल विकास मंत्रालय (पोषण 2.0)	स्वीकृत एडब्ल्यूसी (संख्या)	704
	संचालित एडब्ल्यूसी (संख्या)	704
शिक्षा मंत्रालय (एसएसए)	स्वीकृत छात्रावास (संख्या)	106
	पूरे किए गए छात्रावास (संख्या)	-
विद्युत मंत्रालय (आरडीएसएस)	स्वीकृत आवास (संख्या)	30241
	विद्युतीकृत आवास (संख्या)	26493
नवीन एवं नवीकरणीय ऊर्जा मंत्रालय	स्वीकृत आवास (संख्या)	1370
	विद्युतीकृत आवास (संख्या)	793
संचार मंत्रालय (डीओटी-यूएसओएफ)	कवरेज के लिए योजनाबद्ध आवास (संख्या)	210
	कवर किए गए आवास (संख्या)	97
जनजातीय कार्य मंत्रालय	स्वीकृत एमपीसी (संख्या)	125
	पूर्ण एमपीसी (संख्या)	49
	स्वीकृत वीडिवीके (संख्या)	83
	कार्य शुरू हुआ (संख्या)	57

ADI VANI APP AND TRIBAL WELFARE IN KERALA

988. DR. M. P. ABDUSSAMAD SAMADANI:

Will the Minister of **TRIBAL AFFAIRS** be pleased to state:

- whether the Government has launched the Adi Vani mobile application as a digital platform for dissemination of information and delivery of welfare services to Scheduled Tribes;
- if so, the objectives, key features and current status of implementation of the Adi Vani application;

- (c) whether the Government has assessed the reach, usability and effectiveness of the application among Scheduled Tribe communities, particularly in Kerala, where tribal habitations are located in remote and forest areas with limited digital connectivity;
- (d) the steps taken to provide multilingual support, offline access, digital literacy training and infrastructural assistance to ensure meaningful inclusion of tribal beneficiaries in Kerala; and
- (e) whether any State-specific consultations, impact studies or corrective measures have been undertaken in respect of Kerala and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI DURGA DAS UIKEY):

(a) and (b): The Ministry of Tribal Affairs has launched the beta version of Adi Vaani mobile application on 1st September, 2025. The beta version is currently available on android platform. The project aims to enable real-time text and speech translation between Hindi, English, and multiple tribal languages (and vice versa), while offering interactive language learning tools for early learners and students. It also focuses on digitally preserving indigenous knowledge, folklore, and cultural heritage for future generations, in collaboration with national efforts on digital literacy, healthcare, and cultural preservation to extend its reach and impact.

Its key features include Text-to-Text, Text-to-Speech, Speech-to-Text, Speech-to-Speech translation, Optical Character Recognition for digitizing and

translating tribal manuscripts, and a comprehensive repository with bilingual tribal dictionaries, primers, and subtitle integration for dignitaries' speeches in tribal languages. Health and cultural awareness content, such as timely delivery of sickle cell disease information, is provided in native languages. Currently, real-time text-to-text and speech-to-text translation is live for Santali, Mundari, Bhili, and Gondi, with Garo and Kui nearing completion. In the second phase, more tribal languages are proposed to be included in Adi Vaani.

(c): The Government is assessing the total outreach and number of downloads of the app. The Ministry has also received feedbacks and testimonials from communities across the country. As the app is in beta phase and testing is in process, reach, usability and effectiveness of the application among Scheduled Tribe communities, particularly in Kerala, is not undertaken.

(d): To provide multilingual support, the Ministry has initiated more tribal languages and is also exploring the modality to provide some of the features in offline mode. Adi Vaani is an online platform which is accessible from anywhere with internet access on multiple devices or platforms. For the digital literacy training and infrastructural assistance, Ministry is engaging with the communities through TRIs and language experts. However, there is no such activity being carried out in the State of Kerala.

(e): No, there hasn't been any State-specific consultations, impact studies or corrective measures with respect to Kerala.

अमृत 2.0 के अंतर्गत परियोजनाओं की स्थिति

989. श्रीमती हिमाद्री सिंह:

क्या आवासन और शहरी कार्य मंत्री यह बताने की कृपा करेंगे कि:

- (क) जनवरी, 2025 की स्थिति के अनुसार शहडोल लोक सभा निर्वाचन क्षेत्र के अंतर्गत आने वाले शहडोल, अनूपपुर, उमरिया और अन्य शहरी स्थानीय निकायों में अमृत 2.0 के अंतर्गत अनुमोदित जल आपूर्ति और सीवरेज परियोजनाओं की वर्तमान संख्या कितनी है और उनकी वास्तविक प्रगति क्या है;
- (ख) शहडोल जैसे आदिवासी बहुल और पठारी क्षेत्रों में तालाबों के सौंदर्यीकरण और जल पुनर्चक्रण जैसे जल निकायों के पुनरुद्धार के लिए अब तक क्या विशेष कदम उठाए गए हैं;
- (ग) क्या शहडोल जिले में किसी परियोजना को तकनीकी बाधाओं, वन विभाग से अनापत्ति प्रमाण पत्र (एनओसी) न मिलने अथवा वित्तीय संसाधनों की कमी के कारण विलंब का सामना करना पड़ा है; और
- (घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है और इन बाधाओं को दूर करने के लिए सरकार द्वारा क्या प्रयास किए जा रहे हैं?

आवासन और शहरी कार्य मंत्रालय में राज्य मंत्री (श्री तोखन साहू):

(क): अटल नवीकरण और शहरी परिवर्तन मिशन 2.0 (अमृत 2.0) के अंतर्गत, शहडोल लोक सभा निर्वाचन क्षेत्र में 264.92 करोड़ रुपये की कुल 17 जल आपूर्ति और सीवरेज परियोजनाओं को शामिल करते हुए मध्य प्रदेश की राज्य जल कार्य योजनाओं को अनुमोदित किया गया है। राज्य ने इस निर्वाचन क्षेत्र में कोई सीवरेज और सेप्टेज प्रबंधन परियोजना शुरू नहीं की है। राज्य द्वारा दी गई सूचना के अनुसार परियोजनाओं की प्रगति का ब्यौरा संलग्न **विवरण-I** में दिया गया है।

(ख): अमृत 2.0 के तहत, जलाशयों और कुओं का पुनरुद्धार मुख्य घटकों में से एक है। आर्द्रभूमि, जलाशयों से गाद निकालकर उनका पुनरुद्धार करना, तटबंधों और स्टोन पैकिंग को मजबूत करना, प्रदूषणकारी नालों को शोधन संयंत्रों की ओर मोड़ना, तूफानी वर्षा जल निकासी के माध्यम से

जलाशयों में वर्षा जल का संचयन करना (जिनमें सीवेज/बहिस्त्राव नहीं गिर रहे हैं), जलभृतों/सामुदायिक कुओं का सुदृढ़ीकरण/पुनरुद्धार, जलाशयों के चारों ओर तूफानी वर्षा जल निकासी का निर्माण/सुदृढ़ीकरण, जलाशयों में अंतर्वाह को शोधित करने के लिए सीवेज शोधन संयंत्रों (एसटीपी) का प्रावधान, स्वच्छ जलाशयों से जुड़े सामुदायिक हरित स्थानों का विकास आदि इसके तहत स्वीकार्य घटक हैं।

राज्य ने शहडोल लोकसभा क्षेत्र में 16.35 करोड़ रुपये की 20 जलाशय पुनरुद्धार परियोजनाएं शुरू की हैं। राज्य द्वारा दी गई सूचना के अनुसार परियोजनाओं का ब्यौरा संलग्न **विवरण-II** में दिया गया है।

इसके अलावा, अमृत के तहत, 34,467 करोड़ रुपये की कुल 889 सीवरेज और सेप्टेज प्रबंधन परियोजनाएं शुरू की गई हैं। इन परियोजनाओं के माध्यम से लगभग 6,299 मिलियन लीटर प्रतिदिन (एमएलडी) सीवेज शोधन क्षमता अनुमोदित की गई है। इसमें से 4,843 एमएलडी सीवेज शोधन क्षमता (नई/संवर्धित) निर्मित की गई है, जिसमें से 1,437 एमएलडी क्षमता शोधित अपशिष्ट जल के पुनर्चक्रण और पुनः उपयोग के लिए विकसित की गई है। अमृत 2.0 के तहत, आवासन और शहरी कार्य मंत्रालय (एमओएचयूए) द्वारा अब तक 66117.69 करोड़ रुपये की 583 सीवरेज/सेप्टेज परियोजनाओं को अनुमोदित किया गया है। अनुमोदित परियोजनाओं में 6,649 एमएलडी सीवेज शोधन क्षमता (नई/संवर्धन) शामिल है, जिसमें से 1,931 एमएलडी सीवेज शोधन क्षमता पुनर्चक्रण/पुनः उपयोग के लिए है। शहडोल लोक सभा निर्वाचन क्षेत्र में राज्य द्वारा कोई सीवरेज और सेप्टेज प्रबंधन परियोजना शुरू नहीं की गई है।

(ग) और (घ): राज्य सरकार ने सूचित किया है कि शहडोल जिले में किसी भी परियोजना को तकनीकी बाधाओं अथवा वित्तीय संसाधनों की कमी के कारण विलंब का सामना नहीं करना पड़ा है। तथापि, ठेकेदार के मुद्दे के कारण शहडोल यूएलबी में एक जल आपूर्ति परियोजना में विलंब हुआ है।

विवरण-I

शहडोल लोकसभा निर्वाचन क्षेत्र में अमृत 2.0 के तहत जलापूर्ति परियोजनाओं का ब्यौरा

(करोड़ रुपये में)

क्र.सं.	जिला	यूएलबी	क्षेत्र	अनुमोदित लागत	भौतिक प्रगति
1.	शहडोल	बुरहार	जलापूर्ति	5.39	87%
2.		बाख्रो	जलापूर्ति	22	-
3.		धनपुरी	जलापूर्ति	11	25%
4.		जयसिंहनगर	जलापूर्ति	1.82	90%
5.		शहडोल	जलापूर्ति	23.64	7%
6.	उमरिया	नौराजाबाद	जलापूर्ति	15.95	95%
7.		उमरिया	जलापूर्ति	3.37	5%
8.		पाली	जलापूर्ति	9.9	-
9.		मानपुर	जलापूर्ति	5.5	-
10.	अनूपपुर	अमरकंटक	जलापूर्ति	18.03	29%
11.		अनूपपुर	जलापूर्ति	2.2	24%
12.		बिजुरी	जलापूर्ति	37.63	34%
13.		डोला	जलापूर्ति	27.5	27%
14.		बरगावां (अमलाई)	पानी की आपूर्ति	27.5	23%
15.		बंगवान राजनगर	पानी की आपूर्ति	22	3%
16.		डुमर कछार	पानी की आपूर्ति	27.5	3%
17.		कोटमा	पानी की आपूर्ति	3.98	39%

विवरण-II

शहडोल लोकसभा निर्वाचन क्षेत्र में अमृत 2.0 के तहत जलाशय पुनरुद्धार परियोजनाओं का ब्यौरा

(करोड़ रुपये में)

क्र. सं.	जिला	यूएलबी	क्षेत्र	अनुमोदित लागत	भौतिक प्रगति
1	शहडोल	बुरहार	जलाशय पुनरुद्धार	0.63	20%
2		बाखो	जलाशय पुनरुद्धार	0.67	30%
3		धनपुरी	जलाशय पुनरुद्धार	1.47	35%
4		जयसिंहनगर	जलाशय पुनरुद्धार	0.27	40%
5		शहडोल	जलाशय पुनरुद्धार	2.81	100%
6	उमरिया	नौराजाबाद	जलाशय पुनरुद्धार	0.71	100%
7		उमरिया	जलाशय पुनरुद्धार	1.1	-
8		पाली	जलाशय पुनरुद्धार	0.72	95%
9		मानपुर	जलाशय पुनरुद्धार	0.66	68%
10		चंदिया	जलाशय पुनरुद्धार	0.52	100%
11	अनूपपुर	अमरकंटक	जलाशय पुनरुद्धार	0.55	3.00%
12		अनूपपुर	जलाशय पुनरुद्धार	1.1	100%
13		बिजुरी	जलाशय पुनरुद्धार	1.06	75%
14		डोला	जलाशय पुनरुद्धार	0.3	60%
15		बरगावां (अमलाई)	जलाशय पुनरुद्धार	0.66	57%
16		बंगवान राजनगर	जलाशय पुनरुद्धार	0.68	78.00%
17		डुमर कछार	जलाशय पुनरुद्धार	0.29	49%
18		कोटमा	जलाशय पुनरुद्धार	0.96	43%
19		जैथारी	जलाशय पुनरुद्धार	0.27	60%
20		पासन	जलाशय पुनरुद्धार	0.92	100%

डिस्कॉम की वित्तीय स्थिति

990. श्री देवेश शाक्य:

श्री विजय बघेल:

श्री जगदम्बिका पाल:

डॉ. राजेश मिश्रा:

श्रीमती लवली आनंद:

क्या विद्युत मंत्री यह बताने की कृपा करेंगे कि:

(क) विशेषकर उत्तर प्रदेश में राज्य विद्युत वितरण कंपनियों (डिस्कॉम) की वर्तमान वित्तीय स्थिति क्या है;

(ख) उत्तर प्रदेश के आंवला, बदायूं और कासगंज जिलों में देखे गए विशिष्ट प्रभाव का ब्यौरा क्या है;

(ग) संशोधित वितरण क्षेत्र योजना (आरडीएसएस) के अंतर्गत कार्यान्वित, सुधार आधारित और परिणाम संबद्ध उपायों के माध्यम से समग्र तकनीकी और वाणिज्यिक (एटी एंड सी) हानियों में कितनी कमी आई है और स्थानीय स्तर पर विद्युत आपूर्ति और बिलिंग क्षमता पर इसका क्या प्रभाव पड़ा है;

(घ) क्या विगत तीन वर्षों के दौरान प्रीपेड या स्मार्ट मीटर लगाने में कोई उल्लेखनीय वृद्धि हुई है और यदि हां, तो आंवला, बदायूं और कासगंज में तत्संबंधी क्षेत्र-वार और मीटर-वार ब्यौरा क्या है; और

(ङ) क्या इन उपायों से राजस्व संग्रहण, उपभोक्ता सेवा की गुणवत्ता और निर्बाध विद्युत आपूर्ति में सुधार हुआ है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

विद्युत मंत्रालय में राज्य मंत्री; तथा नवीन और नवीकरणीय ऊर्जा मंत्रालय में राज्य मंत्री (श्री श्रीपाद येसो नाईक):

(क) और (ख): भारत सरकार वितरण यूटिलिटी स्तर पर वित्तीय एवं प्रचालनात्मक मानकों की निगरानी करती है, जिसकी गणना उनकी लेखापरीक्षित वार्षिक वित्तीय विवरणियों के आधार पर की

जाती है। दिनांक 31.03.2025 की स्थिति के अनुसार डिस्कॉम-वार प्रमुख वित्तीय मानकों का ब्यौरा संलग्न **विवरण** में दिया गया है।

(ग) से (ङ): (i) वितरण यूटिलिटी की प्रचालनात्मक दक्षता एवं वित्तीय व्यवहार्यता में सुधार के उद्देश्य से वर्ष 2021 में संशोधित वितरण क्षेत्र स्कीम (आरडीएसएस) की शुरुआत की गई थी। इस स्कीम के अंतर्गत स्मार्ट मीटरिंग कार्यों सहित वितरण अवसंरचना से संबंधित 2.83 लाख करोड़ रु. के कार्यों को स्वीकृति प्रदान की गई है।

(ii) स्मार्ट मीटरिंग से उपभोक्ताओं के साथ-साथ वितरण यूटिलिटी को भी लाभ होता है। यह स्वचालित ऊर्जा लेखांकन को सक्षम बनाती है तथा बिलिंग एवं संग्रह दक्षता में सुधार के माध्यम से डिस्कॉम के राजस्व संग्रह को सुदृढ़ करती है। इसके अतिरिक्त, स्कीम के अंतर्गत स्वीकृत वितरण अवसंरचना कार्यों के क्रियान्वयन से विद्युत आपूर्ति की गुणवत्ता में भी सुधार होगा।

(iii) वित्त वर्ष 2024 के अंत तक देशभर में कुल 1.05 करोड़ स्मार्ट मीटर लगाए गए तथा वित्त वर्ष 2025 के अंत तक 2.58 करोड़ स्मार्ट मीटर लगाए गए। स्मार्ट मीटरों की स्थापना दर में उल्लेखनीय वृद्धि हुई है और विभिन्न स्कीमों के अंतर्गत अब तक देशभर में कुल 5.4 करोड़ स्मार्ट मीटर लगाए जा चुके हैं।

अपेक्षित जिला-वार ब्यौरा निम्नानुसार है:

जिला	मीटर संस्थापना की स्थिति	उपभोक्ता	डीटी	फीडर
कासगंज	स्वीकृत (सं.)	2,06,771	5,445	86
	संस्थापित	81,423	1,374	101
बदायूं	स्वीकृत (सं.)	3,29,651	51,025	96
	संस्थापित	43,661	4,873	360
बरेली (आंवला नगर सहित)	स्वीकृत (सं.)	5,61,460	43,071	126
	संस्थापित	87,876	6,143	398

(iv) केंद्र एवं राज्य सरकारों के समन्वित प्रयासों के परिणामस्वरूप, राष्ट्रीय स्तर पर समग्र तकनीकी एवं वाणिज्यिक (एटीएंडसी) हानियाँ वित्त वर्ष 2020-21 में 21.91% से घटकर वित्त वर्ष

2024-25 में 15.04% रह गई हैं। साथ ही, राष्ट्रीय स्तर पर औसत आपूर्ति लागत और औसत प्राप्त राजस्व (एसीएस-एआरआर) के बीच का अंतर 0.69 रुपये प्रति किलोवाट घंटा से घटकर 0.06 रु. प्रति किलोवाट घंटा रह गया है। आपूर्ति की विश्वसनीयता में भी सुधार हुआ है, जिसके परिणामस्वरूप वित्त वर्ष 2024-25 में देश में औसतन प्रतिदिन विद्युत आपूर्ति अवधि ग्रामीण क्षेत्रों में 22.6 घंटे तथा शहरी क्षेत्रों में 23.4 घंटे हो गई है। इन समेकित प्रयासों के फलस्वरूप डिस्कॉम ने पहली बार 2,701 करोड़ रुपये का कर-पश्चात लाभ अर्जित किया है।

विवरण

दिनांक 31.03.2025 तक डिस्कॉम के अनुसार वित्तीय और प्रचालनात्मक मापदंड

राज्य/ डिस्कॉम	एटीएंडसी हानि (%)	एसीएस-एआरआर अंतर (रु./केडब्ल्यूएच)	संचित अधिशेष/ (हानि) (करोड़ रुपये)	कुल उधार (करोड़ रुपये)
राज्य क्षेत्र	15.40	0.11	(6,77,561)	7,11,402
अंडमान और निकोबार द्वीप समूह	24.14	2.22	-	-
अंडमान और निकोबार पीडी	24.14	2.22	-	-
आंध्र प्रदेश	7.87	(0.15)	(29,420)	77,583
एपीसीपीडीसीएल	7.95	(0.62)	(9,688)	21,204
एपीईपीडीसीएल	7.70	(0.02)	(7,155)	20,693
एपीएसपीडीसीएल	7.99	(0.01)	(12,577)	35,687
अरुणाचल प्रदेश	46.20	0.00	-	-
अरुणाचल प्रदेश पीडी	46.20	0.00	-	-
असम	15.44	(0.26)	(1,028)	1,131
एपीडीसीएल	15.44	(0.26)	(1,028)	1,131
बिहार	15.51	(0.41)	(16,526)	14,002
एनबीपीडीसीएल	14.49	(0.57)	(4,917)	6,509
एसबीपीडीसीएल	16.35	(0.28)	(11,608)	7,494
छत्तीसगढ़	14.25	(0.19)	(10,423)	5,428

सीएसपीटीसीएल	14.25	(0.19)	(10,423)	5,428
दिल्ली	8.36	(0.86)	-	-
एनडीएमसी	8.36	(0.86)	-	-
गोवा	10.39	0.20	-	-
गोवा पीडी	10.39	0.20	-	-
गुजरात	8.25	(0.40)	7,355	258
डीजीवीसीएल	4.26	(0.46)	2,507	26
एमजीवीसीएल	8.37	(0.24)	877	9
पीजीवीसीएल	12.73	(0.44)	2,276	208
यूजीवीसीएल	6.16	(0.33)	1,695	15
हरियाणा	11.76	0.10	(27,915)	20,311
डीएचबीवीएनएल	12.20	0.03	(13,052)	12,099
यूएचबीवीएनएल	11.12	0.20	(14,862)	8,213
हिमाचल प्रदेश	19.44	0.23	(3,391)	7,024
एचपीएसईबीएल	19.44	0.23	(3,391)	7,024
झारखंड	28.19	0.95	(20,512)	22,381
जेबीवीएनएल	28.19	0.95	(20,512)	22,381
कर्नाटक	11.92	0.69	(34,980)	47,993
बेस्कॉम	12.50	1.21	(13,819)	22,611
चेस्कॉम	8.76	0.36	(4,064)	5,410
गेस्कॉम	13.48	0.10	(5,661)	6,147
हेस्कॉम	12.14	0.23	(11,398)	12,251
मेस्कॉम	10.02	(0.00)	(37)	1,575
केरल	6.61	(0.17)	(38,648)	17,638
केएसईबीएल	6.61	(0.17)	(38,648)	17,638
टीसीईडी	6.94	(0.13)	-	-
लद्दाख	26.82	(0.89)	-	-
लद्दाख पीडी	26.82	(0.89)	-	-
मध्य प्रदेश	22.76	(0.04)	(71,394)	49,239
एमपीमाकेवीवीसीएल	29.60	0.22	(30,900)	18,176
एमपीपाकेवीवीसीएल	12.78	(0.36)	(12,503)	14,184
एमपीपोकेवीवीसीएल	26.66	0.02	(27,992)	16,878
महाराष्ट्र	17.69	0.56	(35,671)	90,659

बीईएसटी	5.07	0.60	-	-
एमएसईडीसीएल	18.09	(0.70)	(35,671)	90,659
मणिपुर	12.90	(0.20)	(290)	745
एमएसपीटीसीएल	12.90	(0.20)	(290)	745
मेघालय	17.52	0.13	(4,962)	1,474
एमईपीडीसीएल	17.52	0.13	(4,962)	1,474
मिजोरम	32.31	(0.34)	-	-
मिजोरम पीडी	32.31	(0.34)	-	-
नागालैंड	48.86	(0.50)	-	-
नागालैंड पीडी	48.86	(0.50)	-	-
पुडुचेरी	14.72	(0.64)	-	-
पुडुचेरी पीडी	14.72	(0.64)	-	-
पंजाब	19.21	(0.30)	(3,404)	17,411
पीएसपीसीएल	19.21	(0.30)	(3,404)	17,411
राजस्थान	15.18	(0.04)	(90,303)	98,488
एवीवीएनएल	9.22	(0.45)	(25,563)	26,126
जेडीवीवीएनएल	21.42	0.02	(34,689)	36,793
जेवीवीएनएल	13.75	0.18	(30,052)	35,569
सिक्किम	21.84	0.33	-	-
सिक्किम पीडी	21.84	0.33	-	-
तमिलनाडु	10.96	(0.19)	(1,19,153)	1,01,782
टीएनपीडीसीएल	10.96	(0.19)	(1,19,153)	1,01,782
तेलंगाना	19.84	0.27	(69,741)	59,230
टीएसएनपीडीसीएल	23.22	0.53	(21,399)	21,885
टीएसएसपीडीसीएल	18.51	0.17	(48,342)	37,345
त्रिपुरा	29.61	1.40	(991)	842
टीएसईसीएल	29.61	1.40	(991)	842
उत्तर प्रदेश	19.54	0.73	(1,00,858)	61,395
डीवीवीएनएल	19.70	1.03	(33,974)	16,412
केस्को	14.29	1.09	(5,232)	2,243
एमवीवीएनएल	17.70	1.11	(25,236)	14,338
पीएवीवीएनएल	11.91	(0.29)	(8,782)	6,562
पुवीवीएनएल	30.70	1.30	(27,634)	21,840

उत्तराखंड	15.08	0.06	(5,482)	1,729
यूपीसीएल	15.08	0.06	(5,482)	1,729
पश्चिम बंगाल	17.17	(0.03)	174	14,658
डब्ल्यूबीएसईडीसीएल	17.17	(0.03)	174	14,658
निजी क्षेत्र	10.05	(0.64)	30,351	14,975
दिल्ली	6.48	(1.13)	22,184	2,914
बीआरपीएल	6.70	(0.89)	12,892	894
बीवाईपीएल	7.15	(0.95)	5,650	701
टीपीडीडीएल	5.70	(1.58)	3,642	1,319
गुजरात	3.63	(0.42)	3,892	3,562
टोरेट पावर अहमदाबाद	3.80	(0.30)	3,206	3,354
टोरेट पावर सूरत	3.24	(0.67)	686	208
महाराष्ट्र	4.99	(2.04)	1,245	3,818
ईएमएल	4.99	(2.04)	1,245	3,818
ओडिशा	17.81	0.18	1,263	4,531
टीपीएनओडीएल	12.51	(0.06)	480	1,006
टीपीएसओडीएल	23.36	0.82	219	1,498
टीपीडब्ल्यूओडीएल	17.64	0.36	301	1,093
टीपीसीओडीएल	19.11	(0.09)	262	933
उत्तर प्रदेश	8.48	(0.15)	1,561	0
एनपीसीएल	8.48	(0.15)	1,561	0
पश्चिम बंगाल	4.68	0.19	205	151
आईपीसीएल	4.68	0.19	205	151
कुल योग	15.04	0.06	(6,47,210)	7,26,378

NATIONAL HIGHWAY PROJECTS IN TAMIL NADU

991. SHRI D. M. KATHIR ANAND:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

- (a) whether the Union Government has taken adequate steps to complete all the National Highway projects being executed by the National Highways Authority of India in the State of Tamil Nadu and if so, the details thereof;
- (b) the total amount sanctioned, disbursed and utilised in the last four years, year-wise, for the execution of National Highway projects in Tamil Nadu, particularly in the Vellore Lok Sabha Constituency; and
- (c) the effective steps taken by the Union Government to expedite the Rs. 1,338 crore highway project for an access-controlled highway along NH-40 linking Chennai, Bengaluru and Vellore?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a): Details of the ongoing National Highway (NH) projects in the State of Tamil Nadu as on date are given in the enclosed **Statement-I**. The Government actively monitors National Highway (NH) projects in close coordination with project implementing agencies, State Governments, contractors/developers. Periodic review meetings are held at various levels to resolve the issues and expedite progress. In addition, Government has taken many initiatives to avoid or reduce project delays, including streamlining land acquisition & environment clearances, online approval of General Arrangement Drawings (GAD) of Railways Road Over Bridges/Road Under Bridges (ROBs/RUBs).

(b): The details are given in the enclosed **Statement-II**.

(c): The work of access controlled Highway of 4- lane with paved shoulders from Walajahpet/Ranipet to Tamil Nadu/Andhra Pradesh Border of NH-40 in

Tamilnadu for a length of 28.02 Km at a cost of Rs.1,338.14 Crore was awarded on 24.01.2025 on Hybrid Annuity Mode (HAM). Appointed Date for the project has been declared on 30.09.2025 with scheduled completion on 29.09.2027.

Out of total 28.02 Km, encumbrance-free land for 25.52 Km (91%) has been made available to the Concessionaire. For the balance 2.50 km length, disbursement of compensation is in progress. The progress of work is being monitored on regular basis.

STATEMENT-I

Details of the ongoing National Highway (NH) projects in the State of Tamil Nadu as on date

Sl. No	Name Project	Cost (Rs.in Cr.)	Length (Km)	Appointed Date	Scheduled Revised date of completion	Length Completed (Km) 31.12.2025	Physical Progress (%) 31.12.2025	Status / Remarks
1	4-laning of Kamalapuram - Oddanchatram section of NH-83	1319.4	36.5	21.01.2021	31.03.2026	32.3	88%	Work in Progress
2	4-laning of Madathukulam - Pollachi section of NH-83	1772.1	50.1	04.12.2020	30.04.2026	47.1	92%	Work in Progress
3	4-laning of Vadipatti - Thamaraipatti section of NH-744A (Madurai Ring Road)	900.1	30.0	16.03.2020	30.04.2026	28.3	90%	Work in Progress

4	4-laning of Melur - Karaikudi section of NH-338, NH-36 and NH-383	1017.3	45.9	16.03.2020	31.03.2026	45.8	91%	Work in Progress
5	4-laning of Sattanathapuram - Nagapattinam section of NH-45A	2899.8	55.8	05.10.2020	31.05.2026	41.5	76%	Work in Progress
6	6-laning of Karaipettai to Walajapet section of NH-48	766.5	36.1	11.02.2019	31.03.2026	35.6	94%	Work in Progress
7	4-laning of Mamallapuram - Mugaiyur section of NH-332A (Package-1)	1360.5	31.0	12.05.2022	31.08.2026	15.1	60%	Work in Progress
8	4-laning of Mugaiyur - Marakkanam section of NH-332A (Package-2)	1116.1	31.0	07.12.2023	30.06.2026	19.0	53%	Work in Progress
9	4 lane Bangalore to Chennai Expressway (Gudipala to Walajahpet) section of NE-7 (Package-I)	1481.9	24.0	30.05.2022	28.02.2026	23.9	94%	Work in Progress
10	4 lane Bangalore - Chennai Expressway (Walajahpet - Arakonam) section of NE-7 (Package-II)	1106.7	24.5	16.07.2022	30.04.2026	24.3	93%	PCC issued for 23.56 Km. Balance work in Progress

11	4 Lane Bangalore Chennai Expressway (Arakonam to Kancheepuram) section of NE-7 - (Package-III)	1525.1	25.5	08.08.2022	Work stopped since May, 2025	11.0	54%	Work stopped due to financial constraints of the Concessionai re. Senior lenders proposed to exercise their right to substitute Concessionai re.
12	4 Bangalore – Chennai Expressway (Kancheepuram to Sriperumbudur) section of NE-7 (Package-IV)	3605.7	31.7	11.07.2022	31.07.2026	25.3	84%	Work in Progress
13	4-laning Neraluru- Thorapalli Agraharam section of NH- 844 (Package-I)	1757.3	23.4	26.10.2022	31.07.2026	18.6	79%	Work in Progress
14	4-laning Thorapalli Agraharam - Jittandahalli section of NH- 844 (Package-II)	1243.6	36.8	07.12.2021	31.12.2026	32.9	84%	PCC issued for 26.55 Km. Balance work in Progress
15	4L of Thirumangalam to Vadugapatti section of NH- 744 (Package-I)	1077.0	36.0	23.02.2023	31.03.2026	33.7	93%	Work in Progress

16	4L of Vadugapatti to Therkuvenganallur (Rajapalyam) section of NH-744 (Package-II)	1317.1	35.6	12.04.2023	28.02.2026	35.1	99%	Work in Progress
17	Balance works of 4- Lane from Thiruvallur Bypass to Veppampattu Bypass passing through Thannerkulam, Thozur and Sevapet Bypass of Tirupati-Tiruttani-Chennai Section of NH-716	468.0	17.5	21.09.2022	15.03.2026	17.5	98%	Work in Progress
18	4-laning of left over works including Additional structures in KL/TN Border Kanyakumari of NH-66	1564.2	53.7	12.08.2023	30.04.2026	11.6	70%	Work in Progress
19	New Double Tier 4-lane Elevated Corridor from Chennai Port to Maduravoyal (Package-I)	1388.6	4.9	23.11.2023	16.11.2027	0.0	15%	Work in Progress
20	New Double Tier 4-lane Elevated Corridor from Chennai Port to Maduravoyal (Package-II)	1617.0	5.1	23.11.2023	16.11.2027	0.0	13%	Work in Progress

21	New Double Tier 4-lane Elevated Corridor from Chennai Port to Maduravoyal (Package-III)	1299.4	4.5	23.11.2023	16.11.2027	0.0	14%	Work in Progress
22	New Double Tier 4-lane Elevated Corridor from Chennai Port to Maduravoyal (Package-IV)	1205.4	6.4	23.11.2023	16.11.2027	0.0	6%	Work in Progress
23	Construction of Trumpet Interchange Connecting Bangalore – Chennai Expressway with Maduravoyal - Walajahpet Section of NH 48 near Sriperumbudur	162.6	1.1	26.02.2024	31.07.2026	0.0	26%	Work in Progress
24	4-laning of STRR Bengaluru, NH 948A Balagondapalli (Tamil Nadu) to Karnataka/Tamil Nadu border	1260.7	35.8	18.05.2023	31.05.2026	28.8	79%	Work in Progress
25	Improving the alignment of Thoppur Ghat section from in Dharmapuri - Salem section of NH-44	905.0	6.6	21.03.2025	20.03.2028	0.0	21%	Work in Progress

26	Access Controlled Highway of 4 Lane with Paved Shoulders from Tiruvallur to TN/AP Broder section of NH-716 (Chennai-Tirupati Package-1)	1376.1	44.0	28.12.2024	27.12.2026	5.7	22%	Work in Progress
27	Balance Works for six laning of Sriperumbudur to Karaipettai section of NH-48	411.2	16.8	27.01.2025	27.10.2026	3.3	20%	Work in Progress
28	Access controlled Highway of 4 lane with paved shoulders from Walajapet/Ranipet to TN/AP Border of NH-40	1338.1	28.0	30.09.2025	29.09.2027	0.0	5%	Work in Progress
29	Balance works for four laning of Vikravandi to Sethiyathopu section of NH 45C	834.4	66.0	25.06.2025	24.06.2027	18.0	10%	Work in Progress
	Total	38096.7	844.0			554.4		

STATEMENT-II

Budget Allocation And Expenditure During Last Four Years

Sr. No.	F.Y.	Amount Sanctioned (Rs in Crores)	Amount disbursed / utilized (Rs in Crores)	Amount utilized in Vellore Lok Sabha Constituency (Rs in Crore)
1	2022-23	8094	7412	134
2	2023-24	12009	8150	135

3	2024-25	14242	6572	82
4	2025-26	14517	5472 (till 27.01.2026)	45
	Total	48862	27606	396

INSTITUTIONAL SUPPORT TO MSMEs

992. SHRI SUDAMA PRASAD:

Will the Minister of **MICRO, SMALL AND MEDIUM ENTERPRISES** be pleased to state:

- (a) whether the Government has strengthened district-level MSME institutional support through District Industries Centres (DICs) and capacity-building initiatives under schemes such as Raising and Accelerating MSME Performance (RAMP) during the last five years, particularly in backward and aspirational districts including those in Bihar;
- (b) if so, the details of such institutional support, including manpower, financial assistance and services provided through DICs, State/UT-wise; and
- (c) whether the Government has implemented women-specific MSME schemes, including Prime Minister's Employment Generation Programme (PMEGP) and Trade Related Entrepreneurship Assistance and Development (TREAD), if so, the details thereof and the number of women beneficiaries, amount of subsidy/credit support provided and districts covered under these schemes during the last five years, State/UT-wise?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) and (b): The purpose of Raising and Accelerating MSME Performance” (RAMP) programme is to strengthening Institutions and governance at the Centre and State, improving Centre-State linkages and partnerships, improving access to market and credit, addressing issues of delayed payments to improve overall MSME ecosystem. In addition, RAMP program targeted to scale up implementation capacity and MSME coverage in the States, and enhancing outreach of existing schemes of the Ministry. An Important component of RAMP programme is promoting Centre-State collaboration through preparation of Strategic Investment Plans (SIPs), in which all States/UTs, are invited. All thirty-six States/UTs have signed Letters of Undertaking with the Ministry and submitted Strategic Investment Plans (SIPs) which contains a roadmap for promotion and development of MSMEs in the State. A total of 398 proposals accounting of Rs.3211.75 Cr has been approved under the Scheme. These States have prepared detailed Implementation Plans and have started the implementation. Since the funds under the RAMP is provided directly to the States/UTs, no financial assistance is provided through District Industries Centres (DICs).

(c): The Government has taken a number of initiatives to increase the participation of women entrepreneurs in the country. The details are given below:

i. Ministry of MSME implements Prime Minister's Employment Generation Programme (PMEGP) which is a credit-linked subsidy programme aimed at generating self-employment opportunities through establishment of micro-enterprises in the non-farm sector by helping traditional artisans and rural/urban unemployed youth. Out of the total PMEGP beneficiaries, 39% are women and they are provided higher subsidy (35%) vis-a-vis general category of micro enterprises (upto 25%). The state wise details of women beneficiaries, amount of subsidy/credit support provided is given in the enclosed **Statement**.

ii. To encourage entrepreneurship among women, Ministry of MSME implements 'Skill Upgradation and Mahila Coir Yojana' under Coir Vikas Yojana, which is an exclusive training programme aimed at skill development of women artisans engaged in the Coir sector.

iii. Participation of women entrepreneurs in trade fairs under Procurement and Marketing Support Scheme is subsidized to the extent of 100% vis-a-vis 80% for other entrepreneurs.

iv. Ministry of MSME has launched 'PM Vishwakarma' Scheme on 17.09.2023, to provide a number of benefits to the traditional artisans and craftspeople including women, engaged in 18 trades.

v. The Ministry has launched awareness campaign 'Yashasvini' to create awareness about its schemes among existing and prospective women entrepreneurs to provide continuum of handholding and capacity building support.

STATEMENT

Details of number of women-led micro enterprises assisted and Margin Money

(MM) subsidy disbursed under PMEGP for the last 5 years is given below:

(Rs. in Crore)

S. No	State	FY 2020-21		FY 2021-22		FY 2022-23		FY 2023-24		FY 2024-25	
		No. of enterprises Assisted	MM Subsidy	No. of enterprises Assisted	MM Subsidy	No. of enterprises Assisted	MM Subsidy	No. of enterprises Assisted	MM Subsidy	No. of enterprises Assisted	MM Subsidy
1	Andaman Nicobar	42	0.49	43	0.68	24	0.48	12	0.22	12	0.24
2	Andhra Pradesh	856	37.63	1320	56.57	1716	77.46	3457	99.77	1847	82.40
3	Arunachal Pradesh	38	0.94	84	3.44	70	3.01	78	8.46	78	4.26
4	Assam	951	14.38	1272	20.76	907	19.51	761	19.26	1081	32.18
5	Bihar	665	24.42	838	31.01	1335	40.36	2303	70.81	1703	55.11
6	Chandigarh	6	0.09	11	0.33	10	0.34	7	0.16	3	0.21
7	Chhattisgarh	753	20.07	848	23.03	703	25.03	662	26.19	540	23.18
8	Delhi	33	0.65	45	1.55	30	2.00	27	1.79	19	1.07
9	Goa	18	0.54	43	1.45	36	1.48	38	1.54	19	0.92
10	Gujarat**	1841	147.39	2630	204.76	1821	161.08	1821	219.20	1084	138.93
11	Haryana	622	22.21	692	28.34	626	32.15	638	40.22	368	25.84
12	Himachal Pradesh	431	13.25	472	14.11	352	13.10	344	14.39	257	10.40
13	Jammu & Kashmir	3320	62.65	8520	162.28	5035	90.50	7082	118.95	3773	84.14
14	Jharkhand	444	12.89	502	14.54	613	17.68	671	17.91	438	12.71
15	Karnataka	1492	39.32	1940	51.31	1888	54.59	1654	56.97	883	28.70
16	Kerala	953	18.44	1092	24.95	1257	28.05	1396	33.19	891	23.44
17	Ladakh	0	-	82	2.82	28	1.02	35	1.71	36	1.83
18	Lakshadweep	2	0.10	1	0.01	1	0.01	0	-	0	-
19	Madhya Pradesh	1435	47.00	2385	71.65	1813	66.54	1690	70.46	802	33.19
20	Maharashtra*	1179	36.48	1712	64.64	1523	66.79	1150	63.11	801	54.87
21	Manipur	725	27.45	552	17.35	244	6.99	153	3.24	291	7.54
22	Meghalaya	140	2.27	283	3.74	121	2.68	103	2.74	515	15.68
23	Mizoram	417	6.74	333	7.37	195	6.33	194	8.48	260	8.02
24	Nagaland	310	8.26	535	11.00	196	6.83	244	14.47	600	18.06
25	Odisha	1319	41.21	1874	54.61	1757	54.22	1430	46.88	742	24.50
26	Puducherry	13	0.28	24	0.40	13	0.38	16	0.47	14	0.36
27	Punjab	737	27.50	818	33.43	759	43.02	725	58.23	468	41.52
28	Rajasthan	663	25.65	670	26.67	596	42.18	567	51.74	293	27.88
29	Sikkim	24	0.67	33	0.76	22	0.41	68	2.36	133	4.58
30	Tamil Nadu	2663	57.77	2857	66.20	2856	75.49	3285	81.67	1786	49.67
31	Telangana	734	24.11	1111	38.53	953	39.78	967	46.18	764	36.04
32	Tripura	224	4.50	260	5.45	165	3.73	152	3.37	216	5.33
33	Uttar Pradesh	2777	112.00	3712	143.72	3549	142.10	3733	173.54	1851	84.57

34	Uttarakhand	551	12.86	489	11.84	484	14.48	377	14.75	213	7.10
35	West Bengal	907	36.51	1073	45.22	928	35.90	966	41.65	653	27.95
Total		27285	886.74	9156	1244.51	32626	1175.72	36806	1414.07	23434	972.42

**including Daman and Diu **including Dadra and Nagar Haveli*

ELIGIBILITY FOR LAND POOLING POLICY

993. SHRI RAHUL GANDHI:

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

- (a) the rationale for fixing the eligibility threshold of two hectares for the Land Pooling Policy under the Delhi Development Act, 1957;
- (b) the number of farmers owning two or more hectares of land in Delhi and the share of land held by such farmers in comparison to the total land eligible for land pooling;
- (c) the details of the financial obligations imposed on participating landowners, including development charges or other levies;
- (d) the details of Expressions of Interest received from individual farmers including those accepted, withdrawn or pending and complaints received since 2019, year wise;
- (e) whether the design of the Policy has resulted in concentration of pooled land with a limited number of large private developers and if so, the details thereof;
- (f) whether beneficiaries of land allotted under the Twenty-Point Programme (1974) in Delhi enjoy full ownership rights, if so, the details thereof and if not, the reasons therefor; and

(g) whether the Government proposes to confer such ownership rights to the beneficiaries and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

(a): Delhi Development Authority (DDA) has informed that the limit of two hectares has been set for the Developer Entity to ensure efficient planning and adequate return of land for development under this policy. This limit is to provide efficient laying of networks & services, roads, public parks & greens, neighborhood level facilities, to avoid small sub-division of plots, financial viability for development and optimal utilization of land parcels. However, there is no minimum eligibility threshold for participating in land pooling policy.

(b): DDA has informed that under the Land Pooling Policy, owners of private land pool their land parcels. The land-ownership records of private land in land pooling areas are not maintained by DDA.

(c): DDA has provided the following list of charges, fees and levies:

- i. External Development Charges (EDC)
- ii. Internal Development Charges (IDC)
- iii. Extension charges on account of extension of the Final Development License (FDL) if the development is not completed within stipulated time period of 10 years as per the Regulations of 2018.
- iv. Deficiency Charges will be paid by the **Developer Entity (DE)**/Consortium to Urban Local Body (ULB) at the time of handing over of the services to the ULB.

v. Application/scrutiny /processing fee at the time of expression of willingness for participation, during preparation of Sector Land Distribution Plan (SLDP), during submission of layout plan of the sector for approval by DDA and during issuance of Provisional Development License (PDL) and FDL.

(d): DDA has informed that there is no provision of Expression of Interest from Individual Farmers under the Land Pooling Policy. However, the landowners express their willingness for participation under the Land Pooling Policy, the year-wise details of which since 2019 are as under:

Year	Total no. of applications received	Area in (Ha.)
2019	6069	6407.58
2020	562	521.41
2021	230	291.35
2022	242	191.96
2023	127	96.93
2024	145	124.13
2025	184	189.21
	7559	7822.57

(e): DDA has informed that under the Land Pooling Policy, owners of private land pool their land parcels. The land-ownership records of private land in land pooling areas are not maintained by DDA.

(f): The matter comes under the purview of Government of National Capital Territory of Delhi. Further, Delhi Government has informed that the details of beneficiaries where mutation have been done are as mentioned below:

Sr. No.	Districts	Residential Plots	Agriculture Lands
1.	West	-----	140
2.	North	43	214
3.	South	749	213
4.	South-West	999	-----
Total		1791	567

(g): Presently, there is no such proposal under consideration.

ईएमआरएस में रोजगार

994. डॉ. मन्ना लाल रावत:

क्या **जनजातीय कार्य** मंत्री यह बताने की कृपा करेंगे कि

- (क) एकलव्य आदर्श आवासीय विद्यालयों (ईएमआरएस) में भर्ती किए गए शिक्षकों की कुल संख्या का ब्यौरा क्या है। और उनमें से भर्ती की गई महिला शिक्षकों की कुल संख्या का राज्य-वार और जिला-वार ब्यौरा क्या है;
- (ख) इन शिक्षकों की सेवा शर्तों का निर्धारण करने वाली संस्था / प्राधिकरण का ब्यौरा क्या है;
- (ग) उस शिक्षा बोर्ड का ब्यौरा क्या है जिससे ईएमआरएस संबद्ध हैं और इन विद्यालयों के अब तक के विस्तृत परिणाम / कार्य-निष्पादन का ब्यौरा क्या है;
- (घ) उक्त विद्यालयों में पढ़ाए जाने वाले पाठ्यक्रम और सह-पाठ्यक्रम कार्यकलापों का ब्यौरा क्या है;

(ड) क्या उक्त विद्यालयों में छात्रों को योग की शिक्षा भी दी जाती है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(च) क्या उक्त विद्यालयों में सिकल सेल एनीमिया जैसी बीमारियों की जांच / परीक्षण के लिए कोई प्रणाली है और यदि हां, तो तत्संबंधी रूपरेखा, संसाधन और संचालन के तरीके का ब्यौरा क्या है?

जनजातीय कार्य मंत्रालय में राज्य मंत्री (श्री दुर्गा दास उइके):

(क): ईएसएसई-2023 के माध्यम से कुल 7083 शिक्षण कर्मचारियों की भर्ती की गई, जिनमें से 2765 महिला शिक्षण कर्मचारियों की भर्ती की गई है। भर्ती की गई महिला शिक्षकों की कुल संख्या का राज्य-वार और जिला-वार ब्यौरा संलग्न **विवरण** में दिया गया है।

(ख): शिक्षकों और अन्य कर्मचारियों के लिए सेवा शर्तें राष्ट्रीय आदिवासी छात्र शिक्षा समिति (एनईएसटीएस) के शासी निकाय द्वारा निर्धारित की जाती हैं।

(ग): 499 कार्यरत ईएमआरएस में से 458 ईएमआरएस केंद्रीय माध्यमिक शिक्षा बोर्ड (सीबीएसई) से संबद्ध हैं। शेष विद्यालय विशेष रूप से बिहार, नागालैंड, तमिलनाडु और पश्चिम बंगाल में संबंधित राज्य बोर्डों से संबद्ध हैं।

संबंधित राज्यों द्वारा दी गई जानकारी के अनुसार, 2024-25 के दौरान, ईएमआरएस के छात्रों का कक्षा 10वीं में उत्तीर्ण प्रतिशत 89% और कक्षा 12वीं में 85% रहा। 129 ईएमआरएस स्कूलों ने कक्षा 10वीं में 100% परिणाम प्राप्त किया है और 72 ईएमआरएस स्कूलों ने कक्षा 12वीं में 100% परिणाम प्राप्त किया है। इसी वर्ष, 219 ईएमआरएस छात्रों ने आईआईटी-जेईई (मुख्य) परीक्षा उत्तीर्ण की, 34 छात्रों ने आईआईटी-जेईई (उन्नत) परीक्षा उत्तीर्ण की और 344 छात्रों ने एनईईटी परीक्षा उत्तीर्ण की।

(घ): ईएमआरएस विभिन्न पाठ्यचर्या और पाठ्येतर गतिविधियों का संचालन कर रहे हैं, जिनमें जयकर (जेएवाईकेएआर) कार्यक्रम भी शामिल है, जिसे ईएमआरएस के छात्रों के बीच अंतरिक्ष शिक्षा को बढ़ावा देने के लिए भारतीय अंतरिक्ष अनुसंधान संगठन (इसरो) के सहयोग से शुरू किया

गया था। विभिन्न राज्यों में स्थापित उत्कृष्टता केंद्रों के माध्यम से आईआईटी-जेईई और एनईईटी की तैयारी पर केंद्रित प्रशिक्षण प्रदान किया जाता है। व्यावहारिक शिक्षा के लिए एसटीईएम किट, एआई मॉड्यूल, इलेक्ट्रॉनिक्स और 3डी प्रिंटर से सुसज्जित 26 अटल टिकरिंग लैब स्थापित किए गए हैं। अमेज़न फ्यूचर इंजीनियर प्रोग्राम के माध्यम से संरचित एआई और कोडिंग पाठ्यक्रम लागू किए गए हैं। कौशल विकास एवं उद्यमिता मंत्रालय (एमएसडीई) और राष्ट्रीय कौशल विकास निगम (एनएसडीसी) के सहयोग से, एनईएसटीएस ने संकल्प परियोजना के तहत 200 ईएमआरएस परिसरों में 400 कौशल प्रयोगशालाएं स्थापित की हैं। ये प्रयोगशालाएँ अत्याधुनिक उपकरणों और प्रौद्योगिकी से सुसज्जित हैं, जो रोबोटिक्स, इलेक्ट्रॉनिक्स, बढ़ईगिरी और डिजिटल निर्माण जैसे क्षेत्रों में प्रशिक्षण प्रदान करती हैं। व्यावहारिक शिक्षण का वातावरण छात्रों में रचनात्मकता, नवाचार और उद्यमशीलता की मानसिकता को प्रोत्साहित करता है।

इन विद्यालयों में विद्यार्थियों में नेतृत्व क्षमता, दृढ़ता और आत्मविश्वास विकसित करने के लिए समय-समय पर विभिन्न पाठ्येतर गतिविधियाँ/पहल चलाई गई हैं। इनमें पर्वतारोहण और साहसिक पाठ्यक्रम, राष्ट्रीय सांस्कृतिक एवं साहित्यिक महोत्सव और कला उत्सव, राष्ट्रीय स्तर की जीआई-टैग वाली जनजातीय कला कार्यशाला और प्रदर्शनी, ईएमआरएस राष्ट्रीय खेल प्रतियोगिता, राष्ट्रीय स्तर की शारीरिक शिक्षा एवं योग ओलंपियाड, “एक पेड़ माँ के नाम” आदि शामिल हैं।

(ड): पूरे भारत में 34 शिक्षा संस्थानों ने योग को एक कौशल विषय के रूप में चुना है। इसके अतिरिक्त, छात्रों के समग्र विकास के लिए शारीरिक तंदुरुस्ती और मानसिक स्वास्थ्य को बढ़ावा देने हेतु सुबह और शाम की सभाओं में आयोजित संरचित सत्रों के साथ योग नियमित आधार पर शारीरिक गतिविधि का एक अनिवार्य हिस्सा है।

(च): एनईएसटीएस ने सभी राज्य/संघ राज्यक्षेत्र ईएमआरएस सोसाइटियों को ईएमआरएस छात्रों की सिकल सेल रोग के लिए 100% जांच कराने के निर्देश जारी किए हैं। यह जांच जिला प्रशासन/जिला कलेक्टरों के समन्वय से और जिला स्तर पर मौजूद सार्वजनिक स्वास्थ्य सुविधाओं

का लाभ उठाते हुए की जाएगी। यह जांच राज्य/संघ राज्यक्षेत्र सरकारों और जिला स्वास्थ्य तंत्र के सहयोग से की जाती है। इसका उद्देश्य जहां भी आवश्यक हो, शीघ्र पहचान और समय पर चिकित्सा सहायता प्रदान करना है। अनुवर्ती कार्रवाई और उनका चिकित्सा प्रबंधन संबंधित राज्य/संघ राज्यक्षेत्र के स्वास्थ्य अधिकारियों के प्रोटोकॉल के अनुसार किया जाता है।

विवरण

राज्य-वार और जिला-वार उनमें से भर्ती की गई महिला शिक्षकों की कुल संख्या का ब्यौरा

क्र.सं.	राज्य और जिला	महिला शिक्षण स्टाफ की संख्या
1	आंध्र प्रदेश	
	अल्लूरी सीतारामा राजू	48
	एलुरु	4
	मन्यम पार्वतीपुरम	31
	प्रकाशम	2
	एसपीएस नेल्लोर	4
	श्रीकाकुलम	6
	तिरुपति	8
2	छत्तीसगढ़	
	बालोद	7
	बलौदाबाजार	10
	बलरामपुर	43
	बस्तर	44
	बीजापुर	33
	दंतेवाड़ा	30
	धमतरी	12
	गरियाबंद	17
	गौरेला पेंड्रा मरवाही	26
	जांजगीर चांपा	10
	जशपुर	29
	कबीरधाम	6
	कांकेर	35
	कोंडागांव	38

	कोरबा	23
	कोरिया	25
	महासमुंद	10
	मुंगेली	7
	नारायणपुर	20
	रायगढ़	29
	राजनंदगांव	21
	सुकमा	34
	सूरजपुर	27
	सरगुजा	26
3	दादरा और नागर हवेली एवं दमन और दीव	
	दादरा और नागर हवेली	9
4	गुजरात	
	अरवल्ली	9
	बनास कंथा	21
	भरूच	13
	छोटा उदेपुर	20
	दाहोद	18
	महिसागर	17
	नर्मदा	18
	नवसारी	1
	साबर कंथा	12
	सूरत	12
	तापी	6
	डांग्स	5
	वडोदरा	8
	वलसाड	2
5	हिमाचल प्रदेश	
	चंबा	9
	किन्नौर	5
	लाहौल और स्पीति	3
6	जम्मू और कश्मीर	

	अनंतनाग	5
	बांदीपुरा	4
	कुलगाम	2
	पूँछ	3
	राजौरी	2
7	झारखंड	
	चतरा	5
	धनबाद	3
	दुमका	4
	पूर्वी सिंहभूम	6
	गढ़वा	1
	गिरिडीह	3
	गुमला	4
	जामताड़ा	2
	खूंटी	3
	लातेहार	3
	लोहरदगा	3
	पाकुर	5
	पलामू	2
	रांची	9
	सरायकेला खरसावां	1
	पश्चिमी सिंहभूम	6
8	कर्नाटक	
	बल्लारी	8
	बेलगावी	11
	चामराजनगर	4
	चिक्कामगलुरु	14
	चित्रदुर्ग	9
	कलबुर्गी	11
	कोडागू	13
	कोलार	8
	मैसूर	6

	रायचूर	9
	तुमकुरु	6
	यादगीर	3
9	केरल	
	इडुक्की	1
	कासरगोड	2
	वायनाड	1
10	मध्य प्रदेश	
	अलीराजपुर	59
	अनुपपुर	12
	बालाघाट	34
	बड़वानी	53
	बेतुल	36
	भोपाल	14
	बुरहानपुर	15
	छिंदवाड़ा	39
	धार	54
	डिंडोरी	51
	गुना	14
	हरदा	10
	होशंगाबाद	10
	इंदौर	20
	जबलपुर	37
	झाबुआ	51
	खंडवा	11
	खरगोन	25
	मंडला	43
	रतलाम	15
	सतना	17
	सीहोर	3
	सिवनी	3
	शाहडोल	26

	शयोपुर	10
	सीधी	9
	सिंगरौली	10
	उमरिया	11
11	महाराष्ट्र	
	अहमदनगर	5
	अमरावती	9
	चंद्रपुर	4
	धुले	14
	गढ़चिरोली	27
	गोंदिया	5
	नागपुर	3
	नांदेड	8
	नंदुरबार	26
	नासिक	35
	पालघर	26
	थाणे	7
	यवतमाल	6
12	मणिपुर	
	चुराचांदपुर	3
13	मिजोरम	
	लॉन्गत्लाई	1
	लुंगलेई	5
	चम्फाई	3
	सेरछिप	4
	सीअहा	4
14	ओडिशा	
	बलांगीर	7
	बालासोर	7
	देवगढ़	5
	गजपति	7
	जाजापुर	3

	झारसुगुड़ा	7
	कालाहांडी	9
	कंधमाल	9
	केंदुझर	10
	कोरापाट	16
	मल्कानगिरी	11
	मयूरभंज	34
	नबरंगपुर	8
	नुआपाड़ा	3
	रायगढ़	16
	संबलपुर	9
	सुंदरगढ़	21
15	राजस्थान	
	अलवर	21
	बांसवाड़ा	76
	बारां	15
	डूंगरपुर	41
	जयपुर	15
	करौली	10
	प्रतापगढ़	53
	सवाई माधोपुर	14
	सिरोही	16
	टोंक	11
	उदयपुर	95
16	सिक्किम	
	ग्याल्शिग	3
	मंगम	3
	नामची	1
	पाक्योंग	1
17	तेलंगाना	
	आदिलाबाद	13
	भद्राद्रि कोठागुडेम	41

	कामारेड्डी	8
	खम्मम	5
	कोमाराम भीम आसिफाबाद	7
	महबूबाबाद	33
	महबूबनगर	4
	नगरकुरनूल	10
	निजामाबाद	5
	राजन्ना सिरसिला	13
18	त्रिपुरा	
	धलाई	16
	गोमती	29
	खोवाई	28
	सिपाहीजाला	13
	ऊनाकोटि	6
	पश्चिम त्रिपुरा	4
19	उत्तर प्रदेश	
	बहराइच	11
	खेरी	7
	सोनभद्र	3
20	उत्तराखंड	
	देहरादून	18
	उधम सिंह नगर	12

AIR CONNECTIVITY FROM TIRUCHIRAPPALLI

INTERNATIONAL AIRPORT

995. SHRI DURAI VAIKO:

Will the Minister of **CIVIL AVIATION** be pleased to state:-

- (a) whether the Government has assessed the need for expanding air connectivity to eastern and north-eastern regions of the country, particularly

to Kolkata and Guwahati in view of passenger demand, trade, education and tourism and if so, the details thereof;

(b) whether any proposal has been received or is under consideration to introduce direct flights from the said airport to Kolkata and Guwahati under the UDAN Scheme or other aviation schemes; and

(c) if so, the details thereof and the timeline fixed for commencement of such services and if not, the reasons therefor?

**THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND
MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI
MURLIDHAR MOHOL):**

(a) to (c): With the repeal of Air Corporations Act in March 1994, the Indian domestic aviation was deregulated. Airlines are free to induct capacity with any aircraft type, free to select whatever markets and network they wish to service and operate. Hence, it is upto the airline operators to introduce air services to/from any airport in the country depending on their operational & commercial viability.

Tiruchirappalli is a served airport as per the definition in the UDAN scheme and therefore the routes connecting two served airports do not come under the purview of the scheme which primarily aims to provide air connectivity to unserved and underserved airports.

Further, M/s Indigo & M/s Air India Express operates 144 flights weekly (arrival + departure) from Tiruchirappalli International Airport in Tamil Nadu

connecting Bangalore, Mumbai, Delhi, Shamshabad, Chennai & Thiruvananthapuram.

EXCESS TOLL COLLECTION ON TOLL PLAZAS

996. SHRI ANTO ANTONY:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

- (a) the number of toll plazas presently functioning on National Highways (NHs), State-wise;
- (b) the number out of these plazas continuing operations after expiry of their concession/tenure, State-wise;
- (c) whether the Government has noticed the recent violence at Paliyekkara Toll Plaza on NH- 544 in Thrissur district, Kerala, regarding collection of toll;
- (d) if so, the details thereof and the reasons thereto;
- (e) the number of toll plazas against which the Ministry has initiated action for violation of rules or excess collection, State-wise; and
- (f) the total number of complaints received regarding toll collection on NHs during the last three years, year-wise and State-wise?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

- (a): The State-wise/UT-wise details of fee plazas operational on National Highways as of December, 2025 are given in the enclosed **Statement-I**.
- (b): User fee at all fee plazas on National Highways are collected as per the respective user fee notification published in the Gazette of India, in accordance

with the provisions of the National Highways (NHs) Fee (Determination of Rates and Collection) Rules, 2008, and the Concession Agreement. As per the provision of National Highways Fee Rules, 2008, the fee notified as per concession agreement is collected by the concessionaire till the end of the concession period, and after the concession period is over, the fee is collected by the Central Government or the executing authority as per the fee specified under the provisions of NH Fee Rules, 2008 on the date of transfer of such section of the National Highway, bridge, tunnel or bypass, as the case may be, to be revised annually. The revenue collected by the Central Government from user fee collection is deposited in Consolidated Fund of India (CFI) and the fund provided through budgetary allocation are utilised for further maintenance, development and augmentation of National Highways.

(c) and (d): Five incidents were reported after re-commencement of operation of the Paliyekkara Fee Plaza on NH-544 in Thrissur District, Kerala, primarily arising out of a FASTag related issue, deliberate damage of automatic boom barrier/cameras and forceful passage of vehicle without fee payment. Consequently, complaints were lodged with the Police in connection with the incidents.

(e): User fee at all fee plazas on National Highways are collected strictly in accordance with the provisions of the National Highways Fee Rules, 2008, and the Concession Agreement. Further, the Government through its executing agencies monitors all fee plazas to ensure compliance with the National Highways Fee Rules, 2008. Further, the details of the fee-collecting agencies

against whom penalties have been imposed for breach of rules or contractual obligations are given in the enclosed **Statement-II**.

(f): The year-wise and State-wise details of complaints received from highway users regarding the collection of user fees on National Highways during the last three years are given in the enclosed **Statement-III**.

STATEMENT-I

The State-wise/UT Wise details of fee plazas operational on National Highways as of December, 2025:

Sl. No.	State/UT	Total
1	Andhra Pradesh	85
2	Assam	10
3	Bihar	42
4	Chhatisgarh	24
5	Delhi & EPE	2
6	Goa	1
7	Gujarat	62
8	Haryana	76
9	Himachal Pradesh	5
10	Jammu & Kashmir	6
11	Jharkhand	22
12	Karnataka	66
13	Kerala	8
14	Madhya Pradesh	97
15	Maharashtra	100
16	Meghalaya	4
17	Odisha	32

18	Punjab	43
19	Rajasthan	174
20	Tamilnadu	75
21	Telangana	35
22	Uttar Pradesh	139
23	Uttarakhand	7
24	West Bengal	29

STATEMENT-II

Details of the fee-collecting agencies against whom penalties have been imposed for breach of rules or contractual obligations:

Sl. No.	User fee Plaza name	Project Name	PIU/RO	State	Financial Penalties imposed due to breach of Contract Agreement (in Rs.)	Remarks
1.	Mahauri (Km. 147.705)	Bameetha- Satna Section of NH-75 in Madhya Pradesh	Chhatarpur/ Jabalpur	Madhya Pradesh	1,00,000	Due to poor/ non-maintenance of Toilet blocks
2.	Ujara (Km. 180.260)	Sagar-Chhatrpur Road section of NH-86 in Madhya Pradesh	Chhatarpur/ Jabalpur	Madhya Pradesh	2,00,000	
3.	Odhaki Paipkhar (Km. 262.100)	Rewa-Katni- Jabalpur section of NH- 30 in Madhya Pradesh	Katni/ Jabalpur	Madhya Pradesh	3,00,000	Due to Misconduct/ Misbehave to public, inadequate deployment of the personnel

4.	Goragaon (Km. 42.700)	Mihona to Lahar to Daboh Section of NH-552E in Madhya Pradesh	Gwalior/ Jabalpur	Madhya Pradesh	1,00,000	Due to lack of Operational transparency at the fee plaza
5.	Rati Rampura (Km. 267.4)	Morena to Porsa section of NH 552 Extension		Madhya Pradesh	2,00,000	Debarred for six (06) months with effect from 21.02.2024 due to user fee collection through unauthorized system and breach of operational transparency .
6.	Mohtara (Km. 426.967)	Rewa-Katni- Jabalpur section/NH- 7 (New NH-30) in Madhya Pradesh	Jabalpur/ Jabalpur	Madhya Pradesh	7,20,000	Penalty for charging excess user fee
7.	Newli (Km. 54.100)	Biaora to Maksudangarh Section of NH- 752B in Madhya Pradesh	Vidisha/ Bhopal	Madhya Pradesh	1,00,000	Due to poor/ non- maintenance of fee plaza
8.	Johariya Shiekh (165.350)	Bhopal-Sagar- Sanchi Section of NH 86 Ext (New NH 146) in Madhya Pradesh	Vidisha/ Bhopal	Madhya Pradesh	1,00,000	

9.	Undewadi (Supe) (Km 18.585)	Patas - Baramati section of NH- 965G in Maharashtra	Pandharpur/ Mumbai	Maharashtra	3,45,000	Penalty for charging excess user fee
10.	Undewadi (Supe) (Km 18.585)	Patas - Baramati section of NH- 965G in Maharashtra	Pandharpur/ Mumbai	Maharashtra	1,00,000	Due to Non- maintenance of Toilet blocks
11.	Lacchiwala (Km 167.560)	Haridwar- Dehradun section at km 167.560 NH-58 (new NH - 34) in Uttarakhand	Vasant Vihar/ Uttarakhand	Uttarakhand	6,00,000	Penalty for charging excess user fee
12.	Nuruddinpur (Km 40.000)	Raebareilly- Jaunpur section of NH-321 in Uttar Pradesh	Raebareilly/ Varanasi	Uttar Pradesh	1,00,000	Due to Misconduct/ Misbehavior by plaza staff
13.	Itaura Bujurg (Km 25.165)	Raebareilly- Allahabad Section of NH- 24B in Uttar Pradesh		Uttar Pradesh	1,00,000	
14.	Andhiyari (Km 85.195)	Raebareilly- Allahabad Section of NH- 24B in Uttar Pradesh		Uttar Pradesh	2,00,000	
15.	Jindpur (Km 229.006)	Raebareilly to Banda section of NH-232 in Uttar Pradesh		Uttar Pradesh	2,00,000	
16.	Jindpur (Km 229.006)	Raebareilly to Banda section of NH-232 in Uttar Pradesh		Uttar Pradesh	5,00,000	Due to Non- resolution of complaints

17.	Kaithi (at Km. 28.585)	Varanasi- Gorakhpur section of NH-29	Varanasi/ Varanasi	Uttar Pradesh	Debarred for 6 months with effect from 31.05.2024 and Contract Agreement terminated	Due to overcharging of user fee from overloaded vehicles, excess collection of fee, Misbehavior with road users
18.	Pudapada & Nildungri (Km 551.800)	Teleibani to Sambalpur Section of NH- 6(New NH-53) in Odisha	Sambalpur, Odisha	Odisha	2,00,000	Due to misinformati on regarding cash collection
19.	Pudapada & Nildungri (Km 551.800)	Teleibani to Sambalpur Section of NH- 6(New NH-53) in Odisha	Sambalpur, Odisha	Odisha	22,50,000	Penalty for charging excess user fee
20.	Balangir (Km 15.250)	Bolangir-Khurda Section of NH-57 in Odisha	Sambalpur, Odisha	Odisha	1,00,000	Due to Non Maintenance of Sign Board
21.	Kadligarh (Km 102.576)	Naktideuli to Boudh Section of NH-153B in Odisha	Sambalpur/ Odisha	Odisha	4,00,000	Due to Non- operational of fee Plaza
22.	Padmanvapur (Km 73.425)	Balasore to Baripada to Jharpokharia section of NH-18 (Old NH-5) in Odisha	Chandikhole/ Odisha	Odisha	1,50,000	Penalty for charging excess user fee

23	Banthadi	Two-lane with paved shoulder of Nimnijodha-Degana-Merta City of Section NH-458	Ajmer/ Rajasthan	Rajasthan	1,00,000	Upkeep/main tenance of adjacent Toilet blocks including recouping the consumable items
24	Tamdoli	Two-lane with paved shoulder of Nimnijodha-Degana-Merta City of Section NH-458	Ajmer/ Rajasthan	Rajasthan	2,00,000	For High exemptions and violations

STATEMENT-III

The year-wise, state-wise/UT-wise details of complaints received regarding user fee collection on NHs during the last three years:

Sl. No.	State	2023	2024	2025	Total
1	Andhra Pradesh	402	1,590	2,701	4,693
2	Assam	577	818	1,020	2,415
3	Bihar	249	1,363	2,412	4,024
4	Chhattishgarh	237	483	705	1,425
5	Delhi	119	591	1,035	1,745
6	Gujarat	1,131	3,307	5,324	9,762
7	Haryana	2,752	7,663	12,208	22,623
8	Himachal Pradesh	28	246	453	727
9	Jammu & Kashmir	940	1,083	1,174	3,197
10	Jharkhand	184	576	941	1,701
11	Karnataka	656	2,602	4,423	7,681
12	Kerala	55	215	364	634
13	Madhya Pradesh	893	2,980	4,924	8,797
14	Maharashtra	997	3,254	5,355	9,606
15	Odisha	240	645	1,019	1,904
16	Punjab	1,673	4,103	6,337	12,113

17	Rajasthan	1,116	8,951	16,357	26,424
18	Tamil Nadu	427	2,239	3,943	6,609
19	Telangana	220	730	1,205	2,155
20	Uttarakhand	202	948	1,648	2,798
21	West Bengal	222	820	1,379	2,421
22	Uttar Pradesh	5,922	9,136	11,918	26,976
Total		19,242	54,343	86,845	1,60,430

PM-EBUS SEWA SCHEME IN MAHARASHTRA

997. PROF. VARSHA EKNATH GAIKWAD:

SHRI DHAIRYASHEEL RAJSINH MOHITE-PATIL:

SHRIMATI SUPRIYA SULE:

SHRI BHASKAR MURLIDHAR BHAGARE:

DR. AMOL RAMSING KOLHE:

SHRI SANJAY DINA PATIL:

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

- (a) the status of implementation of the PM-eBus Sewa scheme in Maharashtra including the number of cities covered and the number of electric buses sanctioned, tendered and made operational as on date;
- (b) the details of Central financial assistance approved, released and utilised under the said Scheme in Maharashtra, city-wise;
- (c) whether the Union Government has assessed the adequacy of charging infrastructure, depot preparedness and power availability for effective operation of e-buses in Maharashtra and if so, the details thereof;
- (d) the expected outcomes of the said scheme in terms of improvement in urban mobility, reduction in emissions and benefits to commuters; and

(e) the monitoring and grievance-redressal mechanism put in place by the Union Government to ensure timely implementation and long-term sustainability of the PM-eBus Sewa scheme in Maharashtra?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

(a): Under the PM-eBus Sewa Scheme, so far, a total of 1609 e-buses have been sanctioned to 22 participating cities of Maharashtra. Out of these 1,609 sanctioned buses, 1,411 buses have been tendered so far and no bus is operational. The city-wise details of the e-buses are given in the enclosed **Statement-I**.

(b): Under the PM-eBus Sewa Scheme, a total of Rs 370.49 cr. has been sanctioned for development of Behind-the-Meter (BTM) Power and Civil Depot infrastructure, out of this sanctioned amount, Rs 200.18 Cr have been released so far. Details are given in the enclosed **Statement-II**.

(c): Yes, Project Monitoring and Evaluation Committee (PMEC) set up under the Scheme, evaluates Behind-the-Meter (BTM) proposals and civil depot infrastructure proposals submitted by the respective States/UTs before putting up the proposal for approval by Central Steering and Sanctioning Committee (CSSC) set up under the Scheme.

(d): The PM-eBus Sewa Scheme aims to deploy 10,000 air-conditioned electric buses across more than 100 cities, enhancing urban mobility through cleaner, smarter, and more inclusive transport systems. By exclusively providing electric buses, the scheme helps in reducing emissions and promoting sustainable

mobility. The Scheme covers cities with the population between 3 - 40 lakhs, as well as the State capital & Capital cities of North Eastern and hilly regions having population less than 3 lakhs, thereby delivering major benefits to commuters in smaller cities and those without organized bus services.

(e): For timely implementation of the Scheme, Project Monitoring and Evaluation Committee (PMEC) & Central Steering and Sanctioning Committee (CSSC) set up under the Scheme, regularly hold meetings to monitor the Scheme progress and implementation. Further, State/City level meetings are regularly held to monitor the progress of the scheme and to resolve issues raised by the States/cities.

STATEMENT -I

City-wise details of the buses sanctioned and tendered

Cities	No. of buses sanctioned	No. of Buses Tendered
Ahmednagar	40	40
Akola	50	42
Amravati	50	40
Aurangabad	100	100
Bhiwandi	100	100
Chandrapur	50	30
Dhule	28	28
Ichalkaranji	25	20
Jalgaon	50	30
Kalyan Dombivli	100	75
Kolhapur	100	100
Latur	50	40

Malegaon	26	26
Mira Bhayandar	100	100
Nagpur	150	150
Nashik	100	50
Parbhani	40	20
Sangli	50	50
Solapur	100	100
Thane	100	100
Ulhasnagar	100	70
Virar	100	100
Total	1609	1411

STATEMENT-II

Details of funds sanctioned & released City-wise

(in cr.)

City	Depot Name	Total sanctioned	1st Tranche Disbursed		
		(BTM + Civil)	Power	Civil	Total
Ahmednagar	Kedgaon	10.25	2.58	1.2	3.78
Akola	Khadki	11.92	3.57	1.5	5.07
Amravati	Badnera	11.87	4.14	1.25	5.39
Bhiwandi	Kombadpada	11.43	5.42	0.87	6.29
	Nagaon	7.6	2.6	0.93	3.53
	Temghar	6.53	1.49	1.03	2.52
Chandrapur	Civil Line Depot	17.49	9.89	1.36	11.25
Chhatrapati Sambhaji Nagar	Jadhavwadi	14.7	8.91	0.85	9.76
Dhule	Truck Terminal	10.4	4.99	0.87	5.86
Ichalkaranji	Shahapur Depot	9.89	6.02	0.64	6.66

Jalgaon	TB Sanatorium	15.25	8.22	1.3	9.52
Kalyan Dombivli	Wadheghar	26.44	11.36	2.46	13.82
Kolhapur	Shastri Nagar KMT	27.18	14.93	1.89	16.82
Latur	Garud Chowk	13.93	7.25	1.37	8.62
Malegaon	Maldhe	6.89	0	0	0
Mira Bhayandar Nagpur Nashik	Godhbandar	3.86	0.65	0.54	1.19
	Kankiya	8.36	0.42	1.44	1.86
	Khapri	12.17	5.5	1.67	7.17
	Koradi	18.82	18.82	0	18.82
	Adgaon	14.77	4.85	1.25	6.1
Parbhani	Dhar Road	9.48	0	0	0
Sangli	Timber Area	11.35	3.86	1.43	5.29
Solapur	Budhavarpeth	21.64	12.25	1.76	14.01
Thane	Kolshet Thane	24.56	12.77	2.4	15.17
Ulhasnagar Vasai Virar	Ajmera & Paradise Group	4.49	0.81	0.6	1.41
	Opp. Railway station	6.6	0.89	0.9	1.79
	Regency Antilla	5.45	0.76	0.69	1.45
	Nalasopara	16.37	10.79	1.26	12.05
	Navgarh Depot	10.8	3.91	1.07	4.98
Total		370.49	167.65	32.53	200.18

DEPLOYMENT OF SUITABLE AIRCRAFT ON REGIONAL ROUTES

998. SHRIMATI KANIMOZHI KARUNANIDHI:

Will the Minister of **CIVIL AVIATION** be pleased to state:

- (a) whether the Union Government is aware of the concerns raised by the State Government of Tamil Nadu regarding the deployment of small ATR aircraft on intra-state routes such as Chennai-Thoothukudi and Chennai-Tiruchirappalli despite high passenger loads and if so, the response of the Union Government thereto;
- (b) whether the Union Government proposes to direct or advise airline operators to deploy larger and more suitable aircraft on high-demand regional routes and if so, the details thereof; and
- (c) the details of the steps taken by the Union Government to ensure that airlines maintain adequate service standards?

**THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND
MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI
MURLIDHAR MOHOL):**

(a) and (b): With the repeal of Air Corporations Act in March 1994, the Indian domestic aviation was deregulated. Airlines are free to induct capacity with any aircraft type, free to select whatever markets and network they wish to service and operate. Hence, it is upto the airline operators to introduce air services to/from any airport in the country depending on their operational & commercial viability.

(c): The Passenger Charter is a comprehensive document about a passenger's rights and responsibilities while flying by air. Ministry of Civil Aviation has issued the 'Passenger Charter' in order to increase awareness among air travellers about their rights in case of various exigencies including flight delays,

cancellations, denial of boarding due to over booking, refund issues, flight diversions, medical emergencies, lost/ delayed or damaged baggage etc.

To ensure appropriate protection for air travellers due to flight delay/cancellation, Directorate General of Civil Aviation (DGCA) has issued Civil Aviation Requirement (CAR) Section 3, Series M, Part IV titled "Facilities to be provided to passengers by airlines due to denied boarding, cancellation of flights and delays in flights."

Further, the AirSewa portal, an initiative by the Ministry of Civil Aviation (MoCA) enables grievance redressal in a time bound manner and provides a one-stop solution for hassle-free air travel. It allows passengers to submit and track grievances related to various stakeholders such as Airlines, Airports, Security, DGCA, Customs, Immigration, BCAS, Helicopter Services under various grievance categories viz. Refunds, Cancellations, Baggage Claim, Flight delay etc.

ACCIDENTS ON MAJOR NATIONAL HIGHWAYS IN MAHARASHTRA

999. SHRI DHAIRYASHEEL RAJSINH MOHITE-PATIL:

SHRIMATI SUPRIYA SULE:

SHRI BHASKAR MURLIDHAR BHAGARE:

DR. AMOL RAMSING KOLHE:

SHRI SANJAY DINA PATIL:

Will the **MINISTER OF ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

- (a) whether the Government is aware of the rising incidence of potholes and related accidents on major National Highways in Maharashtra, including NH-48, NH-61 and NH-160, particularly during the monsoon months;
- (b) the number of accidents, fatalities and injuries reported on these highways during the last three years, highway-wise;
- (c) whether any technical or safety audits have been conducted to assess the quality of maintenance and performance of NHAI contractors and concessionaires and if so, the details thereof;
- (d) whether accountability has been fixed in cases of substandard maintenance and the number of instances where penalties or blacklisting have been initiated;
- (e) the funds allocated, sanctioned and utilised for National Highway maintenance in Maharashtra during the last three years; and
- (f) the concrete steps taken to ensure timely repairs of potholes, adoption of modern maintenance technologies and prevention of recurring road damage and accidents in the State?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a) and (b): Accidents have been reported on NH-48, NH-61 and NH-160 for the reasons attributed to over-speeding, rash driving, non-wearing of helmets, drinking and driving, etc. The number of accidents, fatalities and injuries reported on these NHs during the last three years including current year are as under:

NH No.	Number of accidents reported	No of fatalities reported	No of injuries reported
48	3287	1589	2499
61	668	338	586
160	200	184	132

(c) and (d): Quality of maintenance work is assessed through NSV surveys carried out periodically. Also, periodic safety audits are conducted by the Road Safety Auditor appointed by NHAI. Safety measures, if any, suggested by them are implemented in projects. The details of cases of substandard maintenance and penalties imposed by NHAI are as under:

S. No.	Name of Project	Name of Contractor	Penalty Imposed / Action taken
1	6-laning of Pune-Satara section of NH-48	M/s Pune Satara Toll Road Private Limited	Penalties of Rs. 76.10 Cr for period from 03/10/2022 to 31/03/2025 has been levied on the Concessionaire
2	6-Laning of Satara-Kagal section of NH-48, Pkg-II	M/s Kagal Satara Road Private Limited	Penalty imposed to Concessionaire, M/s. Kagal Satara Road Private Limited amounting to Rs. 8.72 Cr in FY 2024-25.
3	White Topping on the existing bituminous carriageway and service road from km.381 to km.502 on Surat - Dahisar of NH-48 on EPC	M/s Nirmal Build Infra Private Limited	The Contractor was debarred for 8 months from 22.04.2025 to 23.11.2025.

4	4-laning of Ratnagiri Kolhapur, Pkg-I section of NH-166	M/s Ratnagiri Ambaghat Highway Private Limited	Rs.3.18 Cr (damages towards (i) non-maintenance of existing highway in traffic worthy condition, Non-submission of Drone Video as per Cl.13.6 of CA and Post completion of PQC works)
5	4-laning of Ratnagiri Kolhapur, Pkg-II section of NH-166	M/s Kolhapur Ratnagiri Highways Private Limited	Rs.3.07 Cr (damages towards non-maintenance of existing highway in traffic worthy condition)
6	4-laning of Ratnagiri Kolhapur, Pkg-III section of NH-166	M/s Megha Engineering & Infrastructures Limited	Rs.3.61 Cr (damages towards non-maintenance of existing highway in traffic worthy condition)
7	4-laning of Vadape-Gonde section of NH-848	M/s. Igatpuri Highways Private Limited	Rs.7.6 Cr (Damages for O&M and PR default)
8	4-laning of Dhule to Pimpalgaon section of NH-60	M/s. Ircon Soma Tollways Private Limited	Rs.1.47 Cr (Damages for O&M and PR default)

(e): The details of funds allocated and expenditure incurred towards Maintenance and Repair (M&R) of NHs during each of the last three years and the current year in the state of Maharashtra are as under:

Year	Allocation	Expenditure
2022-23	Rs. 387 Crore	Rs. 387 Crore
2023-24	Rs. 365 Crore	Rs. 365 Crore
2024-25	Rs. 595 Crore	Rs. 410 Crore
2025-26 (Till 31.12.2025)	Rs. 400 Crore	Rs. 289 Crore

(f): The Government has prioritized the maintenance of existing NH network and inter-alia evolved a mechanism to ensure Maintenance and Repair (M&R) of all NHs sections through accountable maintenance agency.

NHs development projects are executed on mainly three modes i.e. (i) Build Operate and Transfer (BOT), (ii) Hybrid Annuity Model (HAM) and (iii) Engineering Procurement and Construction (EPC). Concession period including maintenance for projects on Build Operate and Transfer (BOT) is 15 to 20 years and on Hybrid Annuity Model (HAM) is generally 15 years. Concessionaire is responsible for maintenance of the respective NHs stretches within the concession period of the project. Only in case of EPC projects, Defect Liability Period (DLP) is 5 years for the bituminous pavement works and 10 years for concrete pavement works.

For Toll-Operate-Transfer (TOT) and InvIT (Infrastructure Investment Trust) projects, concession period including maintenance is 20 to 30 years. Concession period for Projects on Operate, Maintain and Transfer (OMT) is generally 9 years.

No separate maintenance expenditure is recorded in respect of above NHs stretches. Expenditure done in the above contracts during DLP and concession period is not being accounted at present.

For all remaining sections of NHs stretches, where DLP has ended or is not under any concession period of BOT/HAM/TOT/InvIT project, Government has taken a policy decision to undertake maintenance works through Performance Based Maintenance Contract (PBMC) or Short Term Maintenance

Contract (STMC). While STMC works are generally undertaken for a contract period of 1-2 year, PBMC works are undertaken for a contract period of about 5-7 years.

AGRO PROCESSING CLUSTER PROJECTS IN ANDHRA PRADESH

1000. SHRI SRIBHARAT MATHUKUMILLI:

Will the Minister of **FOOD PROCESSING INDUSTRIES** be pleased to state:

- (a) the details of the number of Agro Processing Cluster projects sanctioned and implemented under the Pradhan Mantri Kisan Sampada Yojana (PMKSY) since 2020, year-wise and district-wise in Andhra Pradesh;
- (b) the number of such clusters led by entrepreneurs belonging to Scheduled Castes (SCs), Scheduled Tribes (STs) and Other Backward Classes (OBCs), year-wise and district-wise in Andhra Pradesh;
- (c) the number of applications received, approved, rejected and under consideration under the Agro Processing Cluster component since 2020, year-wise and district-wise in Andhra Pradesh;
- (d) whether the Government has undertaken any assessment of measurable outcomes achieved through completed Agro Processing Cluster projects and if so, the details thereof;
- (e) the reasons for delays, if any, in completion of sanctioned projects in Andhra Pradesh; and
- (f) the measures taken by the Government to strengthen coordination with State-level implementing agencies for timely completion of projects?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAVNEET SINGH):

(a) and (b): The Ministry of Food Processing Industries (MoFPI) has been implementing a Scheme for Creation of Infrastructure for Agro Processing Clusters (APC), a component scheme of the Pradhan Mantri Kisan Sampada Yojana (PMKSY) for development of modern infrastructure to encourage entrepreneurs to set up food processing units based on cluster approach in the country since 2017. As on 31.12.2025, Ministry has approved 4 Agro Processing Clusters in the State of Andhra Pradesh under the scheme, which are at various stages of implementation. The year-wise, district-wise, category-wise details of these 4 Agro Processing Clusters is given in the enclosed **Statement-I**.

(c): The details of the applications received, approved, rejected and under consideration under Agro Processing Cluster component since 2020, year wise and district-wise in Andhra Pradesh is given in the enclosed **Statement-II**.

(d): Ministry has conducted a third party impact evaluation study of Scheme for Creation of Infrastructure for Agro Processing Clusters (APC scheme) under PMKSY, through M/s Quality Council of India (QCI) to assess and analyse the implementation, outcome and impact of the scheme on the projects approved under APC scheme. Based on evaluation findings, on-field assessments, stakeholder consultations, and analysis of the scheme outcomes, the scheme has facilitated the creation of substantial preservation capacity of 2.58 Lakh

MT, processing capacity of 15.14 Lakh MT, generated 29,944 number of employment and extended benefits to 67,110 farmers.

(e): The major reasons for delay in completion of approved projects in Andhra Pradesh are delay in obtaining final term loan sanction from banks and statutory approvals from concerned authorities of the State Government.

(f): Ministry regularly monitors the projects and coordinates with the project implementing agencies by conducting review meetings / site visits to assess the progress of the projects. Ministry, on the request of project implementing agencies, also took up the matter with the concerned department of State Government and their agencies for smooth and timely implementation.

STATEMENT-I

Number of Agro Processing Cluster projects sanctioned and implemented under the Pradhan Mantri Kisan Sampada Yojana (PMKSY) since 2020, year-wise, district-wise and category wise in Andhra Pradesh as on 31.12.2025:

Sr. No.	Name of the Project Implementation Agency (PIA)	District	Category of PIA (General/ SC/ST)	Date of approval	Project cost (In Cr.)	Grant Approved (in Cr.)	Total Grant released (in Cr.)	Year of Approval
1	M/s Ramansinghs Global Food Park	Eluru	SC	20.11.2023	25.85	10.00	6.67	2023-24
2	M/s MR Agrotech Industries	Nellore	SC	20.11.2023	28.76	10.00	0	2023-24
3	M/s Sri Lalitha Enterprises Industries Private Limited	East Godavari	General	28.02.2024	48.66	10.00	0	2023-24
4	M/s Aalamandha Food Park	Vizianagaram	SC	28.02.2024	20.78	10.00	0	2023-24

STATEMENT-II

Number of applications received, approved, rejected and under consideration under the Agro Processing Cluster component since 2020, year-wise and district-wise in Andhra Pradesh as on 31.12.2025:

Financial Year	District	Application Received	Approved	Rejected/Cancelled/Withdrawn	Under Consideration
2020-21	Nellore	1	0	1	0
	Krishna	1	0	1	0
	Visakhapatnam	2	0	2	0
	Vizianagaram	1	0	1	0
2022-23	Anantapur	4	1	4	0
	Kurnool	2	1	2	0
	Anakapalli	4	0	4	0
	NTR	3	1	3	0
	Tirupati	1	0	1	0
2023-24	Nellore	2	1	1	0
	Anantapur	2	0	2	0
	Vizianagaram	3	1	2	0
	East Godavari	1	1	0	0
	Bapatla	1	0	1	0
	Eluru	1	1	0	0
	Palnadu	1	0	1	0
2025-26	Chittoor	1	-	-	1
	Anakapalli	1	-	-	1
	Eluru	2	-	-	2
	Palnadu	1	-	-	1

ACCOUNTS UNDER CGTMSE COMPONENT**1001. SHRI BASTIPATI NAGARAJU:**

Will the Minister of **MICRO, SMALL AND MEDIUM ENTERPRISES** be pleased to state:

- (a) the details regarding the total number of accounts covered under the Credit Guarantee Fund Trust for Micro and Small Enterprises (CGTMSE) component under the Raising and Accelerating MSME Performance (RAMP) scheme since its inception, year, State and category-wise;

(b) the number of accounts for which guarantees were invoked, year, State and category-wise during the last five years; and

(c) the details and the number of lending institutions registered under the said scheme, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a): Credit Guarantee Scheme (CGS) for Micro and Small Enterprises (MSEs) is one of the flagship schemes of the Ministry of MSME. It is implemented through the Credit Guarantee Fund Trust for Micro and Small Enterprises (CGTMSE) to provide credit guarantees for loans extended by Member Lending Institutions (MLIs) to MSEs without collateral security or third-party guarantees.

The year-wise, State-wise and category-wise details of guarantees approved under the CGS since inception are given in the enclosed **Statement-I**.

(b): The year-wise, State-wise and category-wise details of guarantees invoked under the CGS are given in the enclosed **Statement-II**.

(c): A total of 277 MLIs were registered under CGTMSE across the country as on 31.03.2025.

STATEMENT-I

The year-wise, State-wise and category-wise details of guarantees approved under the CGS since inception:

CGS- Guarantees approved		
Duration	No. of guarantees approved	Amount of guarantees approved in Rs. in Crore
FY 2000-01	951	6
FY 2001-02	2,296	30
FY 2002-03	5,217	62
FY 2003-04	6,603	118
FY 2004-05	9,518	327
FY 2005-06	16,284	462
FY 2006-07	27,457	705
FY 2007-08	30,285	1,056
FY 2008-09	53,708	2,199
FY 2009-10	1,51,387	6,875
FY 2010-11	2,54,000	12,589
FY 2011-12	2,43,981	13,784
FY 2012-13	2,88,537	16,062
FY 2013-14	3,48,475	18,188
FY 2014-15	4,03,422	21,275
FY 2015-16	5,13,978	19,949
FY 2016-17	4,52,127	19,931
FY 2017-18	2,63,195	19,066
FY 2018-19	4,35,520	30,169
FY 2019-20	8,46,650	45,851
FY 2020-21	8,35,592	36,899
FY 2021-22	7,17,020	56,172
FY 2022-23	11,65,786	1,04,781
FY 2023-24	17,24,073	2,02,807
FY 2024-25	27,15,275	3,05,507
Total	1,15,11,337	9,34,871

Cumulative since inception in 2000 till FY 2024-25			
Sr. No.	States / UTs	No. of guarantees approved	Amount approved (in Rs. Crore)
1	Andaman & Nicobar Islands	5,603	580
2	Andhra Pradesh	8,50,875	27,408
3	Arunachal Pradesh	12,645	1,248
4	Assam	2,85,825	19,403
5	Bihar	6,13,313	37,809
6	Chandigarh	40,865	4,824
7	Chhattisgarh	1,68,004	13,568
8	Dadra & Nagar Haveli & Daman & Diu	5,509	1,240
9	Delhi	2,19,934	38,446
10	Goa	40,936	3,558
11	Gujarat	5,34,214	77,627
12	Haryana	2,68,276	33,902
13	Himachal Pradesh	1,40,742	10,498
14	Jammu & Kashmir	3,12,324	11,490
15	Jharkhand	2,93,379	25,214
16	Karnataka	8,39,731	72,219
17	Kerala	5,12,891	25,517
18	Ladakh	2,154	262
19	Lakshadweep	583	19
20	Madhya Pradesh	5,68,820	43,773
21	Maharashtra	9,34,425	1,14,182
22	Manipur	17,564	947
23	Meghalaya	18,365	1,411
24	Mizoram	10,196	622
25	Nagaland	17,781	1,138
26	Odisha	4,26,365	30,448
27	Puducherry	18,052	1,124

28	Punjab	3,65,428	32,454
29	Rajasthan	5,07,031	40,495
30	Sikkim	7,414	524
31	Tamil Nadu	9,01,684	71,083
32	Telangana	3,05,924	29,827
33	Tripura	35,453	1,794
34	Uttar Pradesh	14,27,444	95,718
35	Uttarakhand	1,44,527	10,137
36	West Bengal	6,57,061	54,361
Total		1,15,11,337	9,34,871

CGS - Guarantees approved - Category-wise			
Cumulative since inception in 2000 till FY 2024-25			
Micro		Small	
No. of guarantees approved	Amount of guarantees approved (in Rs. Crore)	No. of guarantees approved	Amount of guarantees approved (in Rs. Crore)
79,00,273	4,70,937	36,11,064	4,63,933

STATEMENT-II**The year-wise, State-wise and category-wise details of guarantees invoked under the CGS**

CGTMSE – Guarantees invoked											
		FY 2020-21		FY 2021-22		FY 2022-23		FY 2023-24		FY 2024-25	
Sr. No	States / UTs	No. of guarantees invoked	Amount (in Rs. Crore)	No. of guarantees invoked	Amount (in Rs. Crore)	No. of guarantees invoked	Amount (in Rs. Crore)	No. of guarantees invoked	Amount (in Rs. Crore)	No. of guarantees invoked	Amount (in Rs. Crore)
1	Andaman And Nicobar Islands	5	0.14	19	0.73	26	0.44	79	2.27	47	1.53
2	Andhra Pradesh	499	18.09	3,067	49.49	7,459	69.94	7,467	74.49	11,550	136.72
3	Arunachal Pradesh	113	1.60	83	2.26	134	6.05	138	5.67	90	3.36
4	Assam	1,342	18.01	1,834	26.65	2,575	42.28	3,142	61.45	3,069	57.29
5	Bihar	1,538	33.93	2,606	49.35	3,949	68.87	5,926	117.09	5,883	115.79
6	Chandigarh	59	2.14	172	3.80	223	7.73	180	6.82	241	7.76
7	Chhattisgarh	291	4.72	1,061	17.58	1,480	30.55	2,021	41.89	2,291	43.07
8	Delhi	479	22.32	1,648	64.81	2,537	93.18	2,366	109.93	3,209	136.30
9	Goa	65	2.26	120	3.31	245	9.09	114	4.34	151	5.28

10	Gujarat	968	35.76	2,798	69.45	3,460	91.78	4,819	118.85	6,974	165.70
11	Haryana	579	20.48	1,672	42.06	2,177	58.54	3,231	78.71	4,859	122.38
12	Himachal Pradesh	324	7.61	372	8.40	482	14.89	1,199	28.29	1,043	30.59
13	Jammu And Kashmir	389	4.68	506	5.12	462	8.34	1,028	18.20	875	18.28
14	Jharkhand	1,699	45.21	2,249	63.55	2,372	58.02	3,416	82.49	3,700	90.09
15	Karnataka	3,247	84.42	5,306	120.32	8,056	180.60	7,696	199.22	8,737	220.79
16	Kerala	2,293	31.22	3,553	55.00	6,819	104.19	7,092	112.17	6,601	110.68
17	Ladakh	4	0.12	0	0.00	1	0.04	5	0.10	9	0.15
18	Lakshadweep	1	0.06	0	0.00	0	0.00	1	0.01	0	0.00
19	Madhya Pradesh	2,121	41.83	4,098	76.29	11,732	147.21	14,019	205.71	12,747	201.55
20	Maharashtra	3,904	98.89	9,129	187.82	9,614	220.59	12,101	324.34	16,135	393.32
21	Manipur	279	2.57	96	1.69	178	2.51	488	11.62	378	7.98

22	Meghalaya	87	0.82	164	2.05	195	3.31	181	3.14	110	2.22
23	Mizoram	31	0.42	31	1.31	71	1.86	181	5.00	123	2.95
24	Nagaland	220	1.58	164	2.19	223	3.65	153	2.51	167	3.00
25	Odisha	1,218	21.38	2,429	41.40	2,843	60.24	5,237	97.71	5,994	90.89

26	Puducherry	33	1.30	109	2.24	152	2.41	260	5.68	342	5.69
27	Punjab	546	21.35	1,618	39.42	1,913	49.84	3,059	58.80	4,795	98.86
28	Rajasthan	550	15.58	2,183	39.40	2,909	54.22	5,769	88.18	9,967	115.36
29	Sikkim	6	0.05	12	0.09	45	0.78	57	1.21	131	2.81
30	Tamil Nadu	2,159	58.97	6,389	114.45	9,003	173.59	11,134	235.60	11,306	236.11
31	Telangana	1,005	23.34	2,873	58.88	3,381	73.66	3,093	68.70	4,945	93.28
32	The Dadra And Nagar Haveli And Daman And Diu	11	1.14	31	2.75	48	2.57	42	1.45	50	1.87
33	Tripura	187	1.55	95	0.98	144	1.82	267	5.45	364	4.64
34	Uttar Pradesh	4,297	94.63	7,913	152.78	14,232	247.18	20,465	387.44	20,544	404.34
35	Uttarakhand	267	5.64	616	12.24	958	14.09	1,527	31.26	1,765	31.89
36	West Bengal	999	32.20	3,214	73.14	4,267	107.96	6,009	163.22	7,686	187.49
	TOTAL	31,815	756.00	68,230	1,391.00	1,04,365	2,012.00	1,33,962	2,759.00	1,56,878	3,150.00

CGS – Guarantees Invoked - Category-wise				
	Micro		Small	
Duration	No. of guarantees invoked	Amount (in Rs. Crore)	No. of guarantees invoked	Amount (in Rs. Crore)
FY 2020-21	16,001	327	15,814	429
FY 2021-22	41,745	783	26,485	608
FY 2022-23	81,871	1,346	22,494	666
FY 2023-24	1,02,785	1,903	31,177	856
FY 2024-25	1,26,188	2,438	30,690	712

CAPACITY CONSTRAINTS AT MAJOR METROPOLITAN AIRPORTS

1002. SHRI PRAVEEN KHANDELWAL:

Will the Minister of **CIVIL AVIATION** be pleased to state:

- (a) whether the Government has assessed capacity constraints at major metropolitan airports arising from rapid passenger growth, particularly during peak hours and if so, the details thereof; and
- (b) the steps taken to improve slot optimisation, regional connectivity and passenger experience without escalating user charges?

**THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND
MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI
MURLIDHAR MOHOL):**

(a): At present, there is no capacity constraint at airports serving six metropolitan cities, viz. Delhi, Mumbai, Kolkata, Chennai, Hyderabad and Bengaluru.

(b): Ministry of Civil Aviation has formulated Guidelines for Slot Allocation for fair and transparent distribution of slots. Accordingly, Slot Allocation Committee

meetings are held by Airport Operators twice a year for allocating the slots to airlines for the Summer and Winter Schedules. These schedules are available on the website of Directorate General of Civil Aviation. Since, slot allocation is a regular process held twice a year based on the Committee's meetings, unutilised slots, if any of a Schedule are reviewed/ addressed in the subsequent meetings and allocated to interested airlines.

Government has announced launch of the modified UDAN Scheme to increase regional connectivity to 120 new destinations across the country, and to cater to 4 crore passengers in the next 10 years.

Further, to enhance the passenger experience, airport operators undertake upgradation and expansion of terminal buildings including technology updation. The independent economic regulator i.e. Airports Economic Regulatory Authority of India (AERA) reviews the capital expenditure incurred by the operators of major airports for such upgradation/expansion while determining airport tariff of those major airports to ensure reasonable user charges.

FUNDING PATTERN FOR AMRUT

1003. SHRI ASADUDDIN OWAISI:

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

- (a) whether the Government is aware that sixty-two per cent of spending under the Atal Mission for Rejuvenation and Urban Transformation (AMRUT) is done on water supply and only thirty-four per cent on sewerage treatment

while water rejuvenating bodies receives only three per cent of the allocation and if so, the details thereof;

(b) whether the Government is aware that for every litre of water supplied, eighty per cent returns as wastewater;

(c) if so, the steps taken/being taken by the Government to intercept or treat this wastewater and prevent it from mixing with drinking water and water bodies;

(d) the measures taken/to be taken by the Government to ensure safe drinking water for citizens while sewage management Infrastructure is upgraded; and

(e) whether the Government proposes to redesign the AMRUT guidelines to prioritise sewage management and if so, the timeline fixed for the same?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

(a): Atal Mission for Rejuvenation and Urban Transformation (AMRUT) was launched on 25 June 2015 in selected 500 cities (485 cities including 15 merged cities) and towns across the country. The Mission was focused on development of basic infrastructure, in the selected cities and towns, in the sectors of water supply; sewerage and septage management; storm water drainage; green spaces and parks; and non-motorized urban transport. Under AMRUT, of the total grounded projects worth ₹83,471 crore, States have taken up projects worth ₹43,359.6 crore (51.94%) in water supply, projects worth

₹34,467.01 crore (41.29%) in sewerage/septage management and projects worth ₹71.29 crore (0.09%) for water body rejuvenation.

(b) to (e): As per the Central Public Health & Environmental Engineering Organization (CPHEEO) Manual, eighty per cent of water supplied returns as wastewater.

To collect and treat wastewater and prevent it from mixing with drinking water and water bodies under the AMRUT, 889 sewerage/septage management projects worth ₹34,467.01 crore have been grounded under AMRUT. Through these projects, about 6,299 Million Litres per Day (MLD) of sewage treatment capacity has been approved. Of this, 4,843 MLD sewage treatment capacity has been created, & 1,437 MLD capacity has been developed for recycle/reuse.

AMRUT has been subsumed under AMRUT 2.0 on its launch on 1st October 2021, in all Urban Local Bodies (ULBs)/ cities. AMRUT 2.0 focuses on enabling the cities to become 'self-reliant' and 'water secure'. Providing universal coverage of sewerage and septage management in 500 AMRUT cities is one of the major focus areas of AMRUT 2.0. Under this Mission, so far, 583 sewerage projects worth ₹66,117.69 crore have been approved by Ministry of Housing and Urban Affairs (MoHUA). Approved projects cover 6,649 MLD sewage treatment capacity (new/augmentation), 65 lakh household sewer connections and laying of 34,548 km of sewer lines. As informed by the cities in City Water Balance Plan on AMRUT 2.0 platform, around 6,535 MLD of

treated water is reused by the States in industries, horticulture, agriculture, etc. Another, 1,931 MLD capacity for recycle/reuse is approved under AMRUT 2.0.

Further, MoHUA has launched "Jal Hi AMRIT" initiative under AMRUT 2.0 reforms, which aims to incentivize States and Union Territories (UTs) to efficiently manage sewage treatment plants for recyclable treated water meeting environmental standards on sustained basis. The focus of this initiative is building capacity and incentivizing qualitative improvements in the treated discharge effluent. To institutionalize circularity, Water Resource Recovery Cells (WRRCs) have been established in 25 States/ Union Territories under this initiative to plan, monitor, and scale resource recovery interventions.

To ensure safe drinking water for citizens, under AMRUT, 1403 water supply projects worth ₹43,359.6 crore have been grounded under AMRUT. Under AMRUT 2.0, State Water Action Plans (SWAPs) comprising of 3,528 water supply projects worth ₹1,19,636.49 crore have been approved so far by MoHUA in 2,484 ULBs across the country. Through AMRUT/ AMRUT 2.0 and in convergence with the States, 238 lakh water tap connections in the urban areas have been provided so far. 90,457.51 km of water pipeline network has been laid/ replaced. 5,417 MLD water treatment capacity has been developed.

Further Approved projects under AMRUT 2.0 cover development of 11,393 Million Litres per Day (MLD) water treatment capacity (new/ augmentation), 178 lakh new household tap connections and laying of 1.26 lakh km of pipelines (new & replacement).

States have taken up Drink from Tap (DfT) projects under AMRUT 2.0. States are encouraged to implement at least one DfT project in a District Metered Area (DMA) or ward within each AMRUT city. 408 projects with 1,153 DMAs benefitting 16.72 lakh Households have been approved in 349 ULBs under AMRUT 2.0.

AMRUT Mitra initiative under AMRUT 2.0 to involve women Self Help Groups (SHG) in water demand management, water quality testing and other water sectoral projects, etc. So far, 6,067 projects worth ₹376.95 crore have been approved under this initiative involving 38,000+ SHG members, out of which 697 projects worth ₹60.68 crore are approved for water quality testing.

NPAs IN MSME LOANS

1004. SHRI ARUN NEHRU:

Will the minister of **MICRO, SMALL AND MEDIUM ENTERPRISES** be pleased to state:

- (a) the total number of Udyam-registered Micro, Small and Medium Enterprises (MSMEs) that have cancelled their registration or shut down operations in Financial year 2024-25 and 2025-26;
- (b) whether the Government acknowledges the widening credit gap (estimated at 28 lakh crore) for the MSME sector despite numerous loan schemes, if so, the details thereof;
- (c) the percentage of MSME loans that have turned into Non-Performing Assets (NPAs) in the current fiscal year;

(d) the reasons for the failure of the Emergency Credit Line Guarantee Scheme (ECLGS) to save micro-units from insolvency; and

(e) the steps taken to protect MSMEs from predatory lending apps?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a): To facilitate the enterprises in line with Ease of doing Businesses, Udyam Registration Portal was launched for registration of an enterprise on 01.07.2020 and launch of Udyam Assist Platform, on 11.01.2023, for bringing Informal Micro Enterprises (IMEs) in the formal ambit. The total number of Micro, Small and Medium Enterprises (MSME) registered on Udyam registration till 31st January, 2026 is **7,61,12,097** (Seven crore sixty one lakh twelve thousand and ninety seven), out of which MSME de-registered due to shut down during the financial year 2024-25 and 2025-26 (till 31st January, 2026) are **39,446** and **53,563** respectively.

(b): Department of Financial Services (DFS) has informed that as per the survey conducted by SIDBI during FY-2025, 75% of respondents reported availing formal credit, 8% relied exclusively on informal credit sources, while 17% had not availed any form of credit. The survey was conducted on sample basis covering 2,097 MSMEs across 19 sectors across India. (Source: SIDBI, Understanding Indian MSME Sector – Progress and Challenges, May 2025).

(c): Department of Financial Services (DFS) informed that as per the RBI, total advances of Scheduled Commercial Banks (SCBs) to the MSME sector stand

at Rs. 35,83,337.55 crore, while Gross NPAs amount to Rs.1,17,186.88 crore, as on 30.9.2025 (current financial year), accounting to **3.27%**.

(d): Emergency Credit Line Guarantee Scheme (ECLGS) was launched in May, 2020 as part of Aatmanirbhar Bharat Abhiyaan to support eligible Micro, Small and Medium Enterprises (MSMEs) and business enterprises to ease their liquidity position. National Credit Guarantee Trustee Company Ltd. (NCGTC) has informed that under ECLGS, 1.13 crore guarantees amounting to Rs. 2.43 lakh crores have been issued to MSMEs. As per a research report dated 23.1.2023 of the State Bank of India on ECLGS, almost 14.6 lakh MSME accounts of which about 93.8% of the accounts were in the micro and small enterprises categories, have been saved from slipping into non-performing asset (NPA) classification, due to ECLGS.

(e): RBI has informed that, to address business conduct concerns in digital lending, guidelines have been issued vide its circular dated September 02, 2022, later consolidated under the Reserve Bank of India (Credit Facilities) Directions, 2025 dated November 28, 2025. The framework emphasizes customer centricity and places the responsibility for compliance by Lending Service Providers (LSPs) and Digital Lending Apps (DLAs) on the RBI-regulated entities on whose behalf they operate. Further, with effect from July 1, 2025, the RBI has also operationalized a public Directory of Digital Lending Apps (DLAs) on its website, based on data submitted by regulated entities through the CIMS portal. The directory, which is updated regularly, enables customers to verify the association of DLAs with regulated entities and is

accessible from the website of RBI under Citizen's Corner → DLAs deployed by Regulated Entities.

INSTALLATION OF VEHICLE LOCATION TRACKING DEVICES IN LADAKH

1005. SHRI MOHMAD HANEEFA:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

- (a) whether the Ministry has reviewed the concerns raised by taxi drivers and commercial vehicle owners in Ladakh regarding the financial burden and technical difficulties in installing Vehicle Location Tracking Devices (VLTDs) and mandatory renewal of registrations for older vehicles;
- (b) If so, whether the Government plans to provide any financial or logistical support, such as phased implementation or assistance for small transport operators who are struggling to comply;
- (c) the steps being taken to ensure that VLTD enforcement does not unintentionally affect the livelihoods of transport workers in remote areas where service centres and digital connectivity are limited;
- (d) whether the Government is aware that State permits for commercial vehicles are not being issued in Ladakh, causing operational hardships for local transporters; and
- (e) if so, the steps being taken and the proposed timeline to ensure issuance of State permits in Ladakh?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a) to (c): The requirement for installation of Vehicle Location Tracking Devices (VLTDs) and emergency buttons in public service vehicles was introduced through Rule 125H of the Central Motor Vehicles Rules, 1989. The provision was incorporated pursuant to the recommendations of Justice J.S. Verma Committee after Nirbhaya Case, which had recommended the fitment of vehicle tracking systems and emergency buttons in all public service vehicles as a measure to enhance the safety of women and children.

In addition, the Government has issued regulatory notifications providing for phased implementation of AIS-140 compliant VLTDs in public service vehicles, including both old vehicles and new vehicles registered on or after 31.12.2018, National Permit vehicles, and N2 and N3 category hazardous goods vehicles, keeping in view operational and regional considerations.

Implementation and enforcement of the above mentioned provisions, including addressing specific challenges are undertaken by the concerned State/Union Territory Administrations within the overall statutory framework.

No financial assistance is provided by the Central Government to small transport operators for installation of VLTDs.

(d) and (e): With regard to issuance of State permits for commercial vehicles, the same is issued by the concerned State/UT Transport Authorities under the Motor Vehicles Act, 1988. However, as per data available on VAHAN, permits

are being issued by the UT administration of Ladakh and more than 100 permits have been issued in 2026.

CARBON NEUTRALITY INITIATIVE

1006. SHRI DUSHYANT SINGH:

Will the Minister of **CIVIL AVIATION** be pleased to state:

- (a) the details of the steps taken till date regarding the progress of carbon neutrality initiatives at various airports across the country;
- (b) the details of total number of airports across the country that have successfully achieved carbon neutrality and the levels of accreditation received in recognition of their sustainability efforts;
- (c) the details of total number of Greenfield airports constructed in the country since 2014 and the number out of these airports actively working towards achieving carbon neutrality; and
- (d) the percentage of airports currently operating on 100 percent green energy and whether the Government has devised any mechanism to monitor and support the said initiative and if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND
MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI
MURLIDHAR MOHOL):**

(a): Ministry of Civil Aviation (MoCA) has taken following initiatives for working towards Carbon neutrality at airports in the country:

(i) Organised knowledge sharing sessions to standardise Carbon Accounting and Reporting framework of Indian Airports as well as to create awareness on Climate Change mitigation.

(ii) All the operational airports with scheduled operations have been advised to work towards achieving Carbon Neutrality & Net Zero which inter-alia includes use of green energy.

(iii) Advised all the States/UTs to ensure Carbon Emission reduction measures and achieving Net Zero target ab-initio by incorporating design/standards in the Greenfield airport development proposal, DPR, Airport Master plan etc.

(iv) A training module has been created as a part of induction training programme for Air Traffic Controllers to sensitize them towards Carbon Neutrality.

(v) Airports Economic Regulatory Authority of India (AERA) has been advised to take into account the cost associated with the Green Energy use for Airport Tariff Determination.

(b): At present, 4 airports in the country namely, Delhi, Mumbai, Bengaluru and Hyderabad have achieved Airports Council International (ACI) Carbon Accreditation Level 5 and become Carbon Neutral.

(c): 13 Greenfield airports viz. Durgapur, Shirdi, Kannur, Pakyong, Kalaburagi, Orvakal (Kurnool), Sindhudurg, Kushinagar, Itanagar, Mopa, Shivamogga, Rajkot (Hirasar) and Navi Mumbai have been operationalised under Greenfield Airports Policy, 2008 since 2014. MoCA has advised all the States/UTs and

operational airports with scheduled operations to work towards achieving Carbon Neutrality & Net Zero which inter-alia includes use of green energy.

(d): As on 03.02.2026, 99 airports operate on 100% Green Energy. In a bid to support & encourage airport operators to achieve 100% green energy usage at airports, AERA takes into account the cost associated with the Green Energy usage, while determining Airport Tariff.

दिल्ली-मेरठ आरआरटीएस

1007. श्री रामवीर सिंह बिधूड़ी:

क्या आवासन और शहरी कार्य मंत्री यह बताने की कृपा करेंगे कि:

- (क) दिल्ली-मेरठ आरआरटीएस (नमो भारत) परियोजना सराय काले खान स्टेशन से कब तक शुरू होने की संभावना है;
- (ख) इस परियोजना में लगातार हो रही देरी के क्या कारण हैं; और
- (ग) सराय काले खान से मेरठ तक आरआरटीएस के संचालित होने के बाद इस खंड पर प्रतिदिन यात्रा करने वाले यात्रियों की अनुमानित संख्या कितनी है?

आवासन और शहरी कार्य मंत्रालय में राज्य मंत्री (श्री तोखन साहू):

(क) से (ग): 82.15 किलोमीटर की लंबाई को कवर करने वाले दिल्ली-गाजियाबाद-मेरठ नमो भारत रीजनल रैपिड ट्रांजिट सिस्टम (आरआरटीएस) कॉरिडोर को भारत सरकार द्वारा मार्च, 2019 में मंजूरी दी गई थी, जिसमें से 55 किलोमीटर का कॉरिडोर वर्तमान में चालू है। 31.12.2025 तक, कॉरिडोर की भौतिक और वित्तीय प्रगति क्रमशः 96.40 प्रतिशत और 90.20 प्रतिशत है। इसके अलावा, नमो भारत आरआरटीएस कॉरिडोर के लिए कार्यान्वयन एजेंसी, राष्ट्रीय राजधानी क्षेत्र परिवहन निगम लिमिटेड (एनसीआरटीसी) ने सराय काले खां (एसकेके)-

मेरठ नमो भारत आरआरटीएस कॉरिडोर पर दैनिक 1.67 लाख यात्रियों की संख्या की सूचना दी है।

CASHLESS TREATMENT DURING GOLDEN HOUR

1008. SHRI ANANTA NAYAK:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

- (a) whether the Government proposes to launch a nationwide cashless treatment scheme for victims of road accidents covering treatment up to 1.5 lakh during the "Golden Hour", if so the details thereof;
- (b) the details of funding arrangements under the scheme, including coverage through third-party insurance and the Road Safety Fund in cases involving uninsured vehicles;
- (c) whether any incentive is proposed for Good Samaritans who bring accident victims to hospitals, and if so, the details thereof, and
- (d) the timeline for nationwide rollout of the scheme and the lessons drawn from pilot implementations in States/UTs such as Odisha, Assam, Chandigarh, Uttar Pradesh, Punjab, Haryana, Uttarakhand and Puducherry?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a), (b) and (d): Section 162 of Motor Vehicles Act, 1988, inserted vide Motor Vehicles (Amendment) Act, 2019, mandates the Central Government to formulate a scheme for the cashless treatment of victims of the accident during

the golden hour. Accordingly, Cashless Treatment for Road Accident Victims Scheme, 2025 (Scheme) has been notified vide S.O. 2015(E) dated 05.05.2025. Further, comprehensive guidelines detailing the process flow, roles and responsibilities of various stakeholders, and the Standard Operating Procedures (SOPs) for its implementation have been issued vide S.O. 2489 (E) dated 04.06.2025. Key features of the scheme are as under:

- (i) Treatment cover up to Rs. 1.5 lakh per victim will be provided, subject to a maximum cap of 7 days from date of accident. The treatment cover will be available to those victims who are involved in road accidents caused by use of motor vehicles across any category of road.
- (ii) Every motor vehicle road accident victim shall be provided with stabilization treatment for up to 24 hours in non-life-threatening cases and up to 48 hours in life-threatening cases at designated hospitals, subject to police response.
- (iii) This statutory scheme will take precedence over any other Central / State level schemes.
- (iv) The Scheme is being implemented through the amalgamation of two existing platforms, i.e. eDAR (electronic Detailed Accident Report) used by Police officials for reporting of accidents and TMS 2.0 (Transaction Management System) of National Health Authority (NHA) used by hospitals for treatment, claim submission and processing of payments.
- (v) The scheme is jointly funded with contributions by General Insurance companies for cases where the offending Motor Vehicle is insured and

budgetary support for cases involving other than insured motor vehicles. The contribution by General Insurance companies is a percentage of the mandatory third-party insurance premium.

To build on-ground readiness across States/UTs and identify potential implementation challenges ahead of the national roll-out, the pilot programme was conducted in six States / UTs – Chandigarh, Assam, Punjab, Uttarakhand, Haryana and Puducherry. Based on the key learnings from this pilot, the Scheme was recast to strengthen processes, clarify roles and improve end-to-end execution.

Key learnings included the development of a dedicated Hospital Empanelment Module by NHA, enabling any nearby hospital to provide emergency care through stabilisation treatment and subsequently claim reimbursement, irrespective of empanelment status. The workflow was redesigned to formally integrate District Collectors and the GI Council into approval, oversight, and escalation processes, and the State Road Safety Council was designated as the State-level Nodal Agency responsible for Scheme implementation. To address field realities, the accident reporting requirement for police response time was relaxed from 3 hours to 24/48 hours, and specific provisions for life-threatening scenarios were incorporated into the guidelines to prioritise immediate care and flexibility. For timely transfer of road accident victims to hospitals, 112 Emergency Response Support System (ERSS) was integrated with TMS 2.0, enabling real-time identification of the nearest designated hospital and provision of ambulance services. Coverage

was expanded by incorporating ambulance service packages into the Health Benefit Packages, ensuring support for transport and emergency stabilisation. The cut-off period for initial admission was formally defined as 24 hours. Finally, to address jurisdictional issues, a transfer facility was activated on eDAR to enable seamless shifting of case jurisdiction between agencies/regions whenever required for proper case management. The revised scheme would be launched when substantive number of District Collectors/Deputy Commissioners of districts are onboarded on Public Financial Management System (PFMS) to enable direct payment to hospitals.

(c): Through convergence with 112 (Emergency Response Support System), the victim or Good Samaritan (RAH-VEER) may obtain details of the nearest designated hospital and also seek ambulance support. The Good Samaritan scheme guidelines (named as Rah-Veer) provides for the protection of Good Samaritan, who in good faith, voluntarily and without expectation of any reward or compensation renders emergency medical or non-medical care or assistance at the scene of an accident to the victim or transports such victim to the hospital. As per the scheme, the reward for Rah-Veer has been fixed to Rs. 25,000/-.

INCREASE IN ROAD FATALITIES AND ROAD TRAFFIC CRASHES

1009. SHRI KALYAN BANERJEE:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

- (a) whether it is a fact that National Highways, comprising about 2 per cent of India's road network, account for approximately 30–34 per cent of total road fatalities;
- (b) whether it is also a fact that road traffic crashes have become the 11th largest contributor to India's health burden in terms of deaths and disabilities, with the share increasing from 11 per cent in 2010 to 17 per cent in 2024; and
- (c) the present status and future planning for setting up trauma OPD centres along National Highways?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

- (a): As per electronic Detailed Accident Report (e-DAR) for 2025 (as on 2.2.2026), the number of road accidents fatalities on National Highways comprise 33.27% of the total number of road accident fatalities on all roads in the country.
- (b): As per report on Medical Certification of Causes of Deaths 2023 published by the Registrar General & Census Commissioner, India, total number of deaths are 19,00,956. The External Causes of Morbidity and Mortality accounted for 68,311 medically certified deaths, of which deaths due to motor vehicle traffic accidents accounted for 12,319 deaths.
- (c): As per information provided by the Ministry of Health & Family Welfare, during 11th Five Year Plan and 12th Five Year Plan under the "National Programme for Prevention & Management of Trauma and Burn Injuries"

(NPPMT&BI), total 196 Trauma Care Facilities (TCFs) were sanctioned in Government Hospitals/ Medical Colleges across the country.

CASHLESS TREATMENT FOR ROAD ACCIDENT VICTIMS

1010. KUMARI SUDHA R.:

SHRI K. C. VENUGOPAL:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

- (a) the timeline for the nationwide rollout of the cashless treatment scheme for road accident victims and the budgetary allocation made for its implementation;
- (b) the manner in which the scheme will ensure seamless cashless treatment during the "Golden Hour", particularly in rural and remote areas with limited trauma care facilities;
- (c) whether private hospitals will be mandatory empanelled under the scheme and if so, the operational mechanism for reimbursing hospitals;
- (d) the manner in which the Road Safety Fund will be augmented to meet the increased financial outgo under the scheme, especially in cases involving uninsured vehicles;
- (e) the details of safeguards proposed to prevent delays, denial of treatment or misuse of funds; and
- (f) whether robust grievance redressal and monitoring mechanisms would be put in place and if so, the details thereof?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a) to (d): In accordance with the legal mandate under Section 162 of the Motor Vehicles Act, 1988, Cashless Treatment for Road Accident Victims Scheme, 2025 (Scheme) has been notified vide S.O. 2015(E) dated 05.05.2025 . Further, comprehensive guidelines detailing the process flow, roles and responsibilities of various stakeholders, and the Standard Operating Procedures (SOPs) for its implementation have been issued vide S.O. 2489 (E) dated 04.06.2025.

The scheme is jointly funded with contributions by General Insurance companies for cases where the offending motor vehicle is insured. The contribution by General Insurance companies is a percentage of the third-party premium. For cases involving road accidents by motor vehicles other than insured, budgetary support will be provided by the Central Government.

To ensure availability of treatment facilities in rural and remote areas, National Health Authority has issued detailed guidelines for designation and onboarding of additional hospitals by States/UTs vide OM S-12018/81/2024 dated 20 May 2025. As per the Scheme guidelines notified vide S.O. 2489(E) dated 04.06.2025, hospitals empanelled under the Ayushman Bharat Pradhan Mantri Jan Arogya Yojana (AB PM-JAY) shall be automatically deemed designated hospitals for the purposes of the Scheme.

A complete digital trail for the Scheme will exist from the time of accident reporting through the 112 Emergency Response Support System (ERSS)

platform to victim admission, treatment, police authentication, claim processing and final payment. This has been achieved through amalgamation of existing digital assets – Electronic Detailed Accident Report (eDAR) used by police officials and TMS 2.0 used by hospitals to ensure end-to-end digitization of the scheme and tracking of each case. The revised scheme would be launched when substantive number of District Collectors/Deputy Commissioners of districts are onboarded on Public Financial Management System (PFMS) to enable direct payment to hospitals.

(e): Through integration with the 112 Emergency Response Support System (ERSS), the victim or Good Samaritan (RAH-VEER) can obtain necessary information regarding the nearest designated hospital and will be provided facility of an ambulance.

States/UTs have been advised to invoke provisions of laws regulating clinical establishments and mandate hospitals to provide treatment to road accident victims under the Cashless Scheme.

The Scheme operates through an end-to-end digital workflow integrating the Transaction Management System (TMS 2.0) and the electronic Detailed Accident Report (eDAR) platform, creating an electronic linkage between accident details and treatment records for each case. To ensure timely payment to hospitals providing cashless treatment under the scheme, a period of 10 days has been defined from the claim being approved by SHA for District Collectors or GI council to make the payments, as the case maybe.

(f): The Scheme provides for a structured grievance redressal and monitoring mechanism at the district, State and national levels to ensure effective implementation and timely resolution of issues. Under the Scheme guidelines, District Road Safety Committees (DRSCs) are responsible for overall monitoring and coordination at the district level. A dedicated Grievance Redressal Officer (GRO) or point of contact is required to be appointed at the district level by the DRSC for addressing grievances related to the Scheme.

In case a grievance is not resolved satisfactorily at the district level, the matter may be escalated to the District Collector and thereafter to the State Road Safety Council (SRSC), which functions as the nodal agency for implementation of the Scheme in the respective State or Union Territory. At the national level, an Inter-Ministerial Steering Committee chaired by Secretary, Ministry of Road Transport and Highways, oversees the overall implementation and monitoring of the Scheme, including review of issues arising during execution.

SETTING UP OF NUCLEAR PROJECTS BY NTPC

1011. SHRI T.M. SELVAGANAPATHI:

Will the Minister of **POWER** be pleased to state:

- (a) whether it is true that the National Thermal Power Corporation (NTPC) is considering setting up around 30 GW of company owned nuclear projects across various locations in the country and if so, the details thereof;

- (b) whether it is also a fact that this is in line with the Government's decision of having 100 GW nuclear capacity by 2047 and if so, the details thereof;
- (c) whether NTPC is exploring multiple international collaborations in the area of technology and fuel to push its nuclear ambitions to diversity energy generation and if so, the details thereof;
- (d) whether it is also true that the NTPC is eyeing 2 GW of nuclear capacity as early as 2032; and
- (e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a) and (b): NTPC Ltd., a CPSE under the administrative control of Ministry of Power, Government of India (GoI), is planning for 30GW nuclear capacity by 2047 through the following two routes:

- i. Anu Shakti Vidyut Nigam Limited (ASHVINI), a JV of NTPC Ltd. and Nuclear Power Corporation of India Limited (NPCIL), is in the process of establishing a 4×700 MW nuclear power project in Banswara district of Rajasthan, called Mahi Banswara Rajasthan Atomic Power Project (MBRAPP).
- ii. NTPC Ltd. has formed a wholly owned nuclear subsidiary, NTPC Parmanu Urja Nigam Limited (NPUNL), incorporated on 07.01.2025 under the Companies Act after getting requisite clearances.

The above target of 30GW is a part of the Government's decision of having 100 GW nuclear capacity by 2047.

(c): In order to explore various options and possible collaborations with international partners, NTPC Ltd. has issued an Expression of Interest (EoI).

(d) and (e): Further, NTPC Ltd., through its JV ASHVINI, is in the process of establishing a 4×700 MW nuclear power project in Banswara district of Rajasthan, called Mahi Banswara Rajasthan Atomic Power Project (MBRAPP). The current projections envisage initial testing of MBRAPP's first 700 MW unit by FY 2032-33.

INCOMPLETE HOUSES UNDER PMAY-U

1012. SHRI DHAIRYASHEEL SAMBHAJIRAO MANE:

SHRI RAVINDRA VASANTRAO CHAVAN:

SHRI SUDHEER GUPTA:

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

- (a) the number of houses remaining incomplete under the Pradhan Mantri Awas Yojana - Urban (PMAY-U) as the scheme deadline ended on 31 December, 2025, State/UT-wise;
- (b) the reasons for delay in completion of these houses including issues relating to fund release, beneficiary contribution, contractor performance, land availability and approvals by Urban Local Bodies;
- (c) the details of the total funds sanctioned, released and utilised for these houses so far, State/UT-wise;

- (d) whether the Government proposes to extend PMAY-U to complete the unfinished houses under the scheme, if so, the details thereof and if not, the reasons therefor; and
- (e) the steps taken/being taken to ensure accountability, prevent cost escalation and ensure timely delivery of completed houses to eligible beneficiaries under PMAY-U?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

(a) to (e): Ministry of Housing and Urban Affairs (MoHUA) has been implementing Pradhan Mantri Awas Yojana - Urban (PMAY-U) since 25.06.2015 with an aim to provide all weather pucca houses with basic civic amenities to eligible urban beneficiaries including slum dwellers across the country.

Based on the learnings from the experiences of implementation of PMAY-U, MoHUA has revamped the scheme and launched PMAY-U 2.0 'Housing for All' Mission with effect from 01.09.2024 for implementation in urban areas across the country to support 1 crore additional eligible beneficiaries in next five years. The scheme is implemented through four verticals i.e., Beneficiary Led Construction (BLC), Affordable Housing in Partnership (AHP), Affordable Rental Housing (ARH) and Interest Subsidy Scheme (ISS).

PMAY-U & PMAY-U 2.0 are demand driven schemes. Selection of beneficiaries, formulation of projects and execution is done by States/Union

Territories (UTs). States/UTs assess the requirement through their Urban Local Bodies (ULBs)/Implementing Agencies in their respective jurisdictions, select the beneficiaries based on eligibility criteria and implement housing projects. Based on the demand survey and selection of beneficiaries, the project proposals are prepared and approved by the State Level Sanctioning and Monitoring Committee (SLSMC) headed by the Chief Secretary of States/UTs for further consideration of release of Central Assistance by the Central Sanctioning and Monitoring Committee (CSMC).

Based on the project proposals submitted by States/UTs under PMAY-U, a total of 111.62 lakh houses have been sanctioned across the country, including Rajasthan as on 22.01.2026. Out of this, 96.30 lakh are completed/delivered to the beneficiaries. The State/UT-wise details of houses sanctioned, grounded, completed/delivered to the beneficiaries under PMAY-U along with Central Assistance released and utilized by States/UTs so far, across the country is given in the enclosed **Statement**. Further, under PMAY-U 2.0, a total of 10.66 lakh houses has been sanctioned across the country including Rajasthan, of which 2.24 lakh have been grounded and 71,594 are completed/delivered to the beneficiaries.

The timeline for completion of houses/projects varies from State to State and it generally takes 12-36 months in different verticals of the scheme and as per Detailed Project Reports (DPRs) of respective projects.

The completion timeline for houses depends on various factors like availability of encumbrance free land, statutory compliances for start of

construction, arrangement of funds by beneficiaries etc. The States/UTs have been directed to continue and expeditiously complete the ongoing work of under-construction houses even after 31 December 2025, where construction of houses has already reached plinth level and funds have also been released.

To ensure transparency and accountability, the Mission uses various measures in implementation of the scheme. A comprehensive and robust MIS system has been developed which helps all stakeholders to seamlessly manage information pertaining to physical and financial progress. The MIS is equipped with Geo-tagging features and integrated with BHUVAN Portal of National Remote Sensing Centre (NRSC) and BHARAT MAP of National Informatics Centre (NIC) for monitoring the progress of construction of houses. MIS has also been integrated with UMANG Mobile App, NITI Aayog Dashboard and DBT Bharat Portal for dissemination of information. To ensure that benefits go only to the genuine beneficiaries, various linkages have been placed such as UIDAI for Aadhar validation of beneficiaries and GIS based Central MIS etc.

The Ministry conducts regular review with the States/UTs on progress of the scheme including timely submission of compliances by States/UTs for subsequent release of Central Assistance and its utilization for completion of the sanctioned houses within the stipulated timeline.

STATEMENT

The State/UT-wise details of houses sanctioned, grounded, completed/delivered to the beneficiaries under PMAY-U along with Central Assistance released and utilized by States/UTs so far, across the country:

S. No.		Name of the State/ UT	Physical Progress of Houses (Nos.)		Financial Progress (₹ in crore)	
					Central Assistance	
			Sanctioned	Construction Completed	Released	Utilised
1	States	Andhra Pradesh	19,06,887	11,23,070	23,800.3	22,668.7
2		Bihar	2,91,422	1,98,305	3,728.70	3,638.4
3		Chhattisgarh	2,81,111	2,61,656	4,316.60	4,145.2
4		Goa	3,146	3,146	75.04	75.0
5		Gujarat	9,72,025	9,46,489	19,989.08	19,739.8
6		Haryana	1,14,667	72,385	1,723.50	1,451.8
7		Himachal Pradesh	12,640	11,889	214.66	211.7
8		Jharkhand	2,29,156	1,65,694	3,215.57	2,965.8
9		Karnataka	5,76,956	3,98,363	7,774.60	7,256.0
10		Kerala	1,61,957	1,39,469	2,499.36	2,384.0
11		Madhya Pradesh	9,46,592	8,91,236	15,555.00	15,369.4
12		Maharashtra	11,85,439	10,21,741	19,907.27	19,508.2
13		Odisha	2,03,380	1,68,803	2,689.95	2,429.3
14		Punjab	1,20,990	1,00,937	2,018.47	1,841.3
15		Rajasthan	2,92,400	2,57,519	5,283.68	5,042.7
16		Tamil Nadu	6,67,138	6,18,774	10,737.68	10,370.4
17		Telangana	2,48,074	2,24,827	3,906.96	3,778.5
18		Uttar Pradesh	17,74,949	17,13,563	27,195.11	26,710.4
19		Uttarakhand	63,605	50,925	1,089.69	982.1
20		West Bengal	6,15,105	5,06,208	8,907.91	8,514.2
Sub-total (States)			1,06,67,639	88,74,999	1,64,629.11	1,59,082.7

21	North Eastern States	Arunachal Pradesh	8,068	8,068	175.91	166.2
22		Assam	1,69,626	1,44,057	2,345.51	2,286.5
23		Manipur	52,519	22,463	550.63	468.5
24		Meghalaya	4,758	2,839	63.23	33.2
25		Mizoram	39,150	33,946	516.17	502.4
26		Nagaland	31,067	30,147	443.36	408.3
27		Sikkim	299	219	7.09	4.3
28		Tripura	87,895	81,906	1,342.02	1,254.5
Sub-total (NE States)			3,93,382	3,23,645	5,443.92	5,123.8
29	Union Territories	A&N Islands	376	233	3.72	2.9
30		Chandigarh	1,256	1,256	28.78	28.8
31		D&NH and D&D	9,947	9,513	208.53	194.3
32		Delhi	29,976	29,976	692.53	692.5
33		J&K	42,584	35,161	574.73	434.5
34		Ladakh	1,283	960	25.23	12.5
35		Puducherry	15,995	12,519	232.67	197.8
Sub-total (UTs)			1,01,417	89,618	1,766.19	1,563.2
Grand Total			111.62 Lakh	96.30 Lakh*	1.72 Lakh Cr.	1.66 Lakh Cr.

* Includes completed 3.42 lakh houses of JnNURM during mission period.

ARSENIC CONTAMINATION IN GROUNDWATER IN ASSAM

1014. SHRI GAURAV GOGOI:

Will the Minister of **JAL SHAKTI** be pleased to state:

- (a) whether the Government is aware of reports of arsenic contamination in groundwater in parts of Assam including rural areas of Bokakhat and the Kuruwabahi region of Golaghat district posing serious risks to public health and agriculture;

- (b) if so, the details thereof and the extent of arsenic contamination detected in drinking and irrigation water sources in the said areas and the diseases reported to be linked to such contamination;
- (c) whether the Government has assessed the impact of arsenic-contaminated groundwater on soil quality and Rabi crop productivity and if so, the details thereof;
- (d) the steps taken/proposed to be taken to provide arsenic-free drinking and irrigation water including the use of surface water bodies such as ponds, reservoirs and rivers; and
- (e) whether any time-bound mitigation plan exists for soil restoration, alternative irrigation and farmer support in arsenic-affected areas of Assam and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (DR. RAJ BHUSHAN CHOUDHARY):

(a) and (b): The Central Ground Water Board (CGWB) under this Ministry, generates groundwater quality data at a regional scale across the country including Assam, as a part of its groundwater quality monitoring programme and scientific studies conducted based on the approved Standard Operating Procedure (SOP). The ground water quality data of CGWB for Assam indicates that the ground water in the state remains largely potable. However, localized occurrence of certain contaminants, including heavy metals like Arsenic, beyond the limits prescribed for drinking water use has been reported in some isolated pockets.

Though consumption of ground water for drinking purpose having Arsenic above the permissible limits over a sustained period of time may cause adverse health effects, further detailed studies are required to establish clear linkage of Arsenic contamination in ground water with diseases in Assam.

(c): Arsenic contamination is known to be largely geogenic in nature, that is to say that the contamination originates from the soil and rock matrix itself, which can leach into ground water and subsequently can enter food chain.

(d) and (e): 'Water' is a state subject and the responsibility of ground water management, including taking initiatives for improving ground water quality and mitigate the contamination issue, lies primarily with the state governments. The Central Government complements the efforts of the States by providing technical support and financial assistance through its various schemes and projects.

i. The Union government's efforts towards handling ground water quality issues are mainly channelized through Jal Jeevan Mission (JJM) – Har Ghar Jal, being implemented by this Ministry in partnership with states, for providing potable tap water to every rural household of the country. Following measures have been taken under JJM to facilitate action on water quality aspects at state level:-

- Safe drinking water has been one of the key priorities under the JJM since its inception. Under JJM, Bureau of Indian Standards' BIS:10500

standards have been adopted as prescribed norms for quality of tap water service delivery.

- The “Drinking Water Quality Monitoring & Surveillance Framework” was devised and disseminated to states in October 2021.
 - To facilitate implementation of the above said Framework, around 2870 water quality testing laboratories have been set up in the country. Besides this, five persons, preferably women, are identified and trained from every village for testing the water samples through Field Test Kits (FTKs).
 - States/ UTs have also been advised to install community water purification plants (CWPPs) as an interim measure, especially in quality affected habitations, to provide potable drinking water to every household.
- ii. CGWB has been conducting aquifer studies under National Aquifer Mapping Programme (NAQUIM), in which special attention is given to the aspect of ground water quality including contamination by toxic substances such as Arsenic in ground water. The study reports along with mitigation measures are disseminated to the State and District administrations for suitable field interventions. Further, CGWB has developed the innovative cement sealing technology for tapping deeper Arsenic free aquifers and has so far successfully constructed 525 Arsenic safe exploratory wells in

the country and is also providing technical assistance to state departments for taking up similar constructions.

iii. Parallely, the Government has been taking several steps in States/UTs for developing/rejuvenating water bodies, artificial recharge to ground water and rainwater harvesting through progemmes like Jal Shakti Abhiyan (JSA), Jal Sanchay Jan Bhagidari (JSJB), Mission Amrit Sarovar etc., which apart from augmenting the existing water sources of drinking and irrigation, also create new and safe sources.

iv. Additionally, the government is promoting conjunctive use of Ground water and Surface water and further supporting several dam/water body desiltation programmes, canal development and extension projects, inter-linking of rivers etc. to augment the supply and coverage of surface water to cater to various agricultural and domestic needs of the country, including Assam.

v. Moreover, under National Project on Soil Health & Fertility Scheme, the Soil Health Cards (SHCs) are being used to monitor and improve soil health.

IMPACT OF TARIFF ON MSMEs

1015. SHRIMATI JUNE MALIAH:

SHRI ESWARASAMY K.:

Will the Minister of **MICRO, SMALL AND MEDIUM ENTERPRISES** be pleased to state:

- (a) whether the Government has assessed the impact of recent United States of America (USA) tariff hikes, reportedly reaching 50% on India's Micro, Small and Medium Enterprises (MSMEs) export sector;
- (b) if so, the details of the decline in MSME exports to the U.S. market between May and October 2025:
- (c) the share of export (in percentage and Rupees) to USA from MSMEs in the country since 2019, State and year wise;
- (d) whether the Government proposes to introduce any relief measures such as emergency credit lines or export incentives to mitigate losses faced by MSME exporters and if so, the details thereof;
- (e) the steps being taken to protect MSME competitiveness in key sectors such as textiles, gems and jewellery, chemicals and machinery which have reportedly suffered a 33% decline during the same period; and
- (f) the estimated number of job losses after imposition of tariffs by USA?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (c): India's merchandise exports during April to October 2025 have demonstrated resilient performance despite challenging global conditions including recent U.S. tariff hike. Overall, merchandise exports for the fiscal year so far remain positive compared to the previous year, reflecting underlying resilience despite global economic volatility, geopolitical disruptions and

softened demand in some markets. India's export sector continues to demonstrate strength and diversification amid challenging external conditions.

(d) to (f): Government continues to work to mitigate the impact of the US tariff measures on Indian exports through a comprehensive multi-pronged strategy encompassing intensive engagement with the US Government for a mutually beneficial India-US Bilateral Trade Agreement, immediate relief through Trade relief measures of RBI, Credit Guarantee Scheme for Exporters, enhancement of domestic demand through next generation GST reforms, Export Promotion measures such as the new Export Promotion Mission which provide support and assistance to our exporters, pursuing FTAs with new countries and better utilization of existing FTA. It is expected that these measures will also enhance diversification and resilience in India's trade relationships. The Government remains engaged with all stakeholders—including exporters, Export Promotion Councils (EPCs), MSMEs, industry associations, and state governments—to assess the evolving impact of the U.S. tariff measures

Reserve Bank of India (RBI) has taken several measures for improving credit flow to MSMEs (including exporters) including regulations issued by RBI which stipulate (i) collateral free lending for loans upto Rs. 10 lakhs, (ii) allows relaxed capital requirement for such lending, (iii) transparency in interest rates by linking to external benchmarks, etc. Additionally, RBI issued Reserve Bank of India (Trade Relief Measures), 2025 on 14.11.2025 providing various relief to exporters including deferment in repayment of interest and

principal installments, extending export proceeds realisation period, flexibility in packing credit liquidation, etc.

Furthermore, the Government has undertaken the following initiatives to provide new impetus to MSME resilience and growth:

- (i). Credit Guarantee Scheme (CGS) for Micro and Small Enterprises (MSEs) through Credit Guarantee Fund Trust for Micro and Small Enterprises (CGTMSE) to provide credit guarantee of upto Rs. 10 crore on loans extended to MSEs without collateral security or third-party guarantees.
- (ii). Self Reliant India (SRI) Fund to infuse Rs. 50,000 crore as equity funding in those MSMEs which have the potential and viability to grow and become large units. Under this scheme total size of fund of Rs. 50,000 crore has a provision of Rs.10,000 crore from Government of India and Rs.40,000 crore through Private Equity / Venture Capital funds. This initiative is aimed at providing growth capital to the deserving and eligible units of MSME sector. The Budget 2026-27 has also announced a support of Rs 2000 crore to top up the Self-Reliant India Fund set up in 2021 to continue support to micro enterprises and maintain their access to risk capital.
- (iii). Mutual Credit Guarantee Scheme for MSMEs (MCGS-MSME), a government-backed initiative designed to help Micro, Small, and Medium Enterprises (MSMEs) access loans to grow their businesses. This scheme offers a credit guarantee, making it easier for MSMEs to obtain loans, especially for purchasing essential equipment and machinery. The

Scheme provides credit guarantee cover to lenders (Scheduled Commercial Banks, All India Financial Institutions, NBFCs) for their term loans up to Rs.100 crore to MSMEs for their projects involving purchase of equipment/machinery.

- (iv). Subsequent to Union Budget Announcement 2024-25, twenty-six (26) branches have been opened by SIDBI all over India during FY 2024-25 to expand its reach to serve MSME clusters and provide direct credit to them. 37 branches are proposed to be opened in FY 2025-26 out of which 34 branches have since been opened. Further, SIDBI will continue to open new branches to expand its reach to serve all major MSME clusters by 31.03.2027.
- (v). The Government of India has approved the Credit Guarantee Scheme for Exporters (CGSE) on 12.11.2025 to provide additional credit support up to 20% of existing working capital limits to eligible borrowers, particularly MSMEs. By enabling collateral-free credit access under CGSE, the Scheme is expected to enhance the global competitiveness of Indian exporters and support diversification into new and emerging markets. The facility has been made operational w.e.f. 25.11.2025 on pan-India basis.
- (vi). As informed by the Reserve Bank of India (RBI), in order to provide a simpler and faster mechanism to address stress in the accounts of Micro, Small and Medium Enterprises (MSMEs), the RBI has put in place a

Framework for Revival and Rehabilitation (FRR) vide circular dated March 17, 2016, for MSME units having loan limits up to Rs. 25 crore.

As per the FRR guidelines, banks shall identify incipient stress in MSME accounts based on early warning signals. The branch maintaining the account shall consider forwarding the stressed accounts with aggregate loan limits above Rs.10 lakh to a committee, whereas accounts with loan limits up to Rs.10 lakh shall be examined at the branch level for Corrective Action Plan (CAP). The resolution under CAP may include rectification, restructuring, and recovery.

(vii). Export Promotion Mission (EPM) has been approved on 12.11.2025 as a comprehensive framework to strengthen the overall export ecosystem. Under EPM, support shall be provided through NIRYAT PROTSAHAN, which focuses on trade finance facilitation including support for interest subvention, factoring, E-Commerce Credit Card, Collateral for export Credit etc. for MSME exporters, and NIRYAT DISHA, which shall provide non-financial support including export-quality and compliance assistance, market-access interventions, logistics facilitation, and export ecosystem-building measures.

(viii). GST rationalisation undertaken by the government directly strengthen MSMEs fortifying local supply chains in critical sectors like automobiles, textiles, food processing, logistics, and handicrafts. Lower GST rates have made raw materials and services more affordable, motivating small and

medium enterprises and start-ups to scale up operations, invest in innovation, and compete both domestically and globally.

INTERNATIONAL YEAR OF MILLETS

1016. DR. PRABHA MALLIKARJUN:

Will the Minister of **FOOD PROCESSING INDUSTRIES** be pleased to state:

- (a) whether the Government has taken note of the pioneering initiative of Karnataka, which declared 2017 as the “Year of Millets”, thereby laying the foundation for India’s successful proposal to the United Nations to declare 2023 as the International Year of Millets and if so, the details thereof;
- (b) the key steps undertaken by the Ministry to promote millet-based value addition, processing enterprises and branding initiatives during and after the International Year of Millets; and
- (c) whether the Ministry proposes to establish millet-focused processing clusters, incubation centres, or Mega Food Parks in major millet-producing States like Karnataka to sustain momentum and enhance farmer incomes through value addition and export promotion and if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF RAILWAYS
(SHRI RAVNEET SINGH):**

(a): As informed by Department of Agriculture & Farmers Welfare, to create domestic and global demand and to provide nutritional food to the people, Government of India had proposed to United Nations for declaring 2023 as

International Year of Millets (IYM). The proposal of India was supported by 72 countries and the United Nations General Assembly (UNGA) declared 2023 as International Year of Millets during March 2021.

(b): Ministry of Food Processing Industries (MoFPI) has been incentivizing setting up/expansion of Food Processing Industries including processing of millet-based products through its two Central Sector Pradhan Mantri Kisan SAMPADA Yojana (PMKSY) Scheme, Production Linked Incentive Scheme for Food Processing Industry (PLISFPI) and a Centrally sponsored PM Formalization of Micro Food Processing Enterprises (PMFME) scheme across the country.

The steps taken to promote consumption and demand for millet-based products are as under:

- (i) One component of PLISFPI focuses on Millet-Based Products (MBP), with an outlay of Rs. 800 crores, for implementation during 2022-27. The objectives of the PLI Scheme for Millet-Based Products (PLISMBP) are to increase the use of millets in food products and promote their value addition by incentivizing the manufacturing and sale of selected millet-based products in both domestic and export markets. As on date, out of total allocation of Rs. 800 crores for PLISMBP, an amount of Rs.793.27 crore has been approved to incentivise 29 applicants, which includes 8 large and 21 Small & Medium entities.
- (ii) “Millet Mahotsav” were organised in 30 districts of various States/UTs as a part of International Year of Millet (IYM 2023) to provide support for micro

food processing entrepreneurs, particularly those engaged in the processing of millet products. It aimed to foster start-ups, entrepreneurs and boost the micro sector of the food industry.

- (iii) Under PMFME Scheme, Millet and its products have been identified as One District One Product (ODOP) in 21 districts of 11 States. 17 Incubation Centers approved in 10 States having Millet processing lines. As on 31.12.2025, 4,612 loans have been sanctioned with approved subsidy of Rs. 91.20 Cr for millet processing units across the country.
- (iv) National Institute of Food Technology, Entrepreneurship and Management, Thanjavur (NIFTEM-T) organised “National Millet Summit” on the theme “Millets: Science, Technology & Innovation” on 6th& 7th May 2023 at SRM Institute of Science and Technology, Chennai.
- (v) National Institute of Food Technology, Entrepreneurship and Management, Kundli (NIFTEM-K) organised “International Conference on Millets for Achieving Nutritional and Economic Security” during 24-26 August, 2023 at Kundli, Haryana.
- (vi) NIFTEM-T and ICAR – National Rice Research Institute (NRRI), Cuttak organized “National Millet Expo-2023” on 6th October 2023 at MKCG Platinum Jubilee Auditorium, NRRI, Cuttak.
- (vii) Ministry also organized six (6) Promotional Events, focused on Millets through Industry Associations. The details of the events is given in the enclosed **Statement**.

(viii) Global Food Event “World Food India 2023” during 3rd - 5th November, 2023 in New Delhi with Millets as one of its key focus areas was organized. The event was intended to provide Indian producers/ processors/ institutions a platform to collaborate and partner with global stakeholders.

(c): MoFPI does not establish food processing units on its own. However, it provides financial assistance to eligible entrepreneurs for establishing related infrastructure including processing of millet-based products. These schemes are not region or state specific but demand driven and being implemented across the country including Karnataka. Mega Food Park and Creation of Infrastructure for Agro-processing Clusters (APC) components of PMKSY are aimed at development of such Industries in clusters. The Mega Food Park Scheme has been discontinued by the Ministry since 01.04.2021. As on 31.12.2025, MoFPI has approved 2 Mega Food Parks & 3 APC under PMKSY and 14 incubation centres under PMFME Scheme in the state of Karnataka.

These schemes aim towards creation of modern infrastructure with efficient supply chain management from farm gate to retail outlet which includes storage, transportation, value addition etc., thereby help in providing better returns to farmers, enhancing productivity, creating off-farm employment opportunities and enhancing the export of the processed foods

STATEMENT**Ministry supported Promotional Events, focused on Millets through Industry Associations**

S. No	Organizer	Details of event	Date	Place
1	Knowledge Chamber of Commerce and Industry (KCCI)	Conclave on Emerging opportunities in Food Processing Schemes and Incentives	21.06.2023	Nagpur, Maharashtra
2	PHD Chamber of Commerce and Industry (PHDCCI)	Ensuring Food Security through Processing and Export	21.08.2023	New Delhi
3	Associated Chambers of Commerce & Industry of India (ASSOCHAM)	Conference on Strengthening Food Processing	26.06.2023	Mehsana, Gujarat
4	ASSOCHAM	Conference on Strengthening Food Processing in Saurashtra region	26.05.2023	Rajkot, Gujarat
5	Southern India Chamber of Commerce and Industry (SICCI)	Food Processor's Round Table: Finance, Technology & Market	06.12.2023	Coimbatore, Tamil Nadu
6	KCCI	Conclave on Emerging Opportunities in Food Processing- Schemes & Incentives Exports- Food Safety, quality & Certification	25.11.2023	Surat, Gujarat

RESERVATIONS FOR ORPHANS IN HOUSING ALLOTMENTS**1017. SHRI TAMILSELVAN THANGA:****DR. GANAPATHY RAJKUMAR P.:**Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

- (a) whether the Union Government has made any reservation on booking/registration in the allotment of housing units to orphans under Pradhan Mantri Awas Yojana - Urban (PMAY-U) and if so, the details thereof;
- (b) the total number of housing units reserved for orphans under PMAY-U; and
- (c) the number of orphans allotted and took possession of housing units under PMAY-U across the country as on date, city and State-wise, particularly in Tamil Nadu?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

(a) to (c): Ministry of Housing and Urban Affairs (MoHUA) has been implementing Pradhan Mantri Awas Yojana - Urban (PMAY-U) since 25.06.2015 with an aim to provide all weather pucca houses with basic civic amenities to eligible urban beneficiaries across the country.

Based on the learnings from the experiences of implementation of PMAY-U, MoHUA has revamped the scheme and launched PMAY-U 2.0 'Housing for All' Mission with effect from 01.09.2024 for implementation in urban areas across the country to support 1 crore additional eligible beneficiaries in next five years. PMAY-U 2.0 is implemented through four verticals i.e., Beneficiary Led Construction (BLC), Affordable Housing in Partnership (AHP), Affordable Rental Housing (ARH) and Interest Subsidy Scheme (ISS). The scheme guidelines can be accessed at <https://pmay-urban.gov.in/uploads/guidelines/Operational-Guidelines-of-PMAY-U-2.pdf>

PMAY-U and PMAY-U 2.0 are demand-driven scheme being implemented through States/Union Territories (UTs) and Urban Local Bodies (ULBs). Selection of beneficiaries under various verticals preferred by beneficiaries, formulation of projects and execution thereof are done by States/UTs. The scheme guidelines of PMAY-U & PMAY-U 2.0 do not provide for reservation for 'orphans' in booking/registration or allotment of houses. However, as per these guidelines, preference is given to Widows, single women, Persons with Disabilities, Senior Citizens, Transgenders, persons belonging to Scheduled Castes/ Scheduled Tribes, Minorities and other weaker and vulnerable sections of the society.

VIJAYAWADA BYPASS ON NH-16

1018. SHRI BALASHOWRY VALLABHANENI:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

- (a) the timeline for the approval of proposal and commencement of the work of Vijayawada Bypass on National Highway-16 (Package-III) in Krishna district of Andhra Pradesh;
- (b) whether this small stretch is part of corridor or standalone stretch targeted to be completed by March this year;
- (c) the present status of progress of work on the said stretch; and
- (d) the expected timeframe for completion of the said bypass stretch?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a) to (d): 6-lane 30 km Vijayawada bypass from Chinna Avutupalli to Gollapudi (Package-III), as a part of Vijayawada-Gundugolanu section of NH-16, which in turn is a part of Kolkata-Chennai Corridor, has been taken up with a total capital cost of Rs.1148.40 crore. The Project was commenced on 18.02.2021 and as on date 29.57 km length has been completed and work on the remaining 0.43 km is targeted for completion by 31.03.2026.

स्वच्छ सर्वेक्षण ग्रामीण वर्ष 2025-26

1019. श्री बाल्या मामा सुरेश गोपीनाथ म्हात्रे:

क्या **जल शक्ति** मंत्री यह बताने की कृपा करेंगे कि:

(क) वर्ष 2025-26 के दौरान स्वच्छ सर्वेक्षण ग्रामीण के अंतर्गत शामिल किए जाने वाले संभावित गांवों, जिलों और राज्यों/संघ राज्य क्षेत्रों की संख्या का राज्य/संघ राज्य क्षेत्रवार, विशेषकर महाराष्ट्र के विशेष संदर्भ में ब्यौरा क्या है;

(ख) गांवों, जिलों और राज्यों/संघ राज्य क्षेत्रों को किन-किन मानदंडों के आधार पर श्रेणीबद्ध किए जाने की संभावना है;

(ग) क्या सर्वेक्षण के दौरान पारदर्शिता और जवाबदेही सुनिश्चित करने के लिए कोई कदम उठाए गए हैं; और

(घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं?

जल शक्ति मंत्रालय में राज्य मंत्री; तथा रेल मंत्रालय में राज्य मंत्री (श्री वी. सोमन्ना):

(क): स्वच्छ सर्वेक्षण ग्रामीण 2025 (एसएसजी 2025) का प्रस्तावित कवरेज 34 राज्यों/संघ राज्य क्षेत्रों (महाराष्ट्र सहित), 761 जिलों और 21,000 गांवों में है। कवर किए जाने वाले प्रस्तावित

जिलों और गांवों की संख्या, जिसमें महाराष्ट्र के जिले और गाँव भी शामिल हैं, राज्य/संघ राज्य क्षेत्र-वार संलग्न **विवरण** में दी गई है।

(ख): एसएसजी 2025 के अंतर्गत राज्यों/संघ राज्य क्षेत्रों और जिलों की रैंकिंग के मानदंड निम्नलिखित पैरामीटरों पर आधारित हैं:

- सेवा स्तर की प्रगति
- गांवों में स्वच्छता का प्रत्यक्ष अवलोकन
- ठोस अपशिष्ट प्रबंधन (एसडब्ल्यूएम) संयंत्रों की कार्यशीलता का प्रत्यक्ष अवलोकन
- नागरिक प्रतिक्रिया

(ग) और (घ): एसएसजी 2025 का आयोजन विभिन्न मात्रात्मक और गुणात्मक स्वच्छता संकेतकों के आधार पर राज्यों/संघ राज्य क्षेत्रों और जिलों की रैंकिंग प्रदान करने के लिए एक स्वतंत्र तृतीय-पक्ष सर्वेक्षण एजेंसी के माध्यम से किया गया है। एसएसजी 2025 को राष्ट्रीय, राज्य/संघ राज्य क्षेत्र स्तर की कार्यशालाओं और सोशल मीडिया पोस्ट के माध्यम से प्रचारित किया गया है। विभिन्न पैरामीटरों पर विभिन्न राज्यों/संघ राज्य क्षेत्रों के नागरिकों की प्रतिक्रिया प्राप्त करने के लिए एक एप्लिकेशन विकसित की गयी है। डाटा गुणवत्ता सुनिश्चित करने के लिए क्षेत्र स्तर के डाटा संग्रह के दौरान परिसंपत्तियों की जियो-टैगिंग की गई है। एसएसजी 2025 पोर्टल का उपयोग क्षेत्र-स्तरीय डाटा संग्रह और नागरिकों की प्रतिक्रिया की दैनिक प्रगति की निगरानी के लिए भी किया जाता है।

विवरण

स्वच्छ सर्वेक्षण ग्रामीण 2025 (एसएसजी 2025) में शामिल किए जाने वाले प्रस्तावित जिलों और गांवों की राज्य/संघ राज्यक्षेत्र-वार संख्या:

क्र.सं.	राज्य/संघ राज्य क्षेत्र	कवर किए जाने वाले प्रस्तावित जिलों की संख्या	कवर किए जाने वाले प्रस्तावित गांवों की संख्या
1	अंडमान एवं निकोबार द्वीप समूह	3	50

2	आंध्र प्रदेश	26	759
3	अरुणाचल प्रदेश	25	500
4	असम	35	709
5	बिहार	38	1646
6	छत्तीसगढ़	33	660
7	दादरा एवं नगर हवेली तथा दमण एवं दीव	3	44
8	गोवा	2	40
9	गुजरात	33	733
10	हरियाणा	22	440
11	हिमाचल प्रदेश	12	240
12	जम्मू एवं कश्मीर	20	396
13	झारखंड	24	533
14	कर्नाटक	31	874
15	केरल	14	462
16	लद्दाख	2	40
17	लक्षद्वीप	1	10
18	मध्य प्रदेश	52	1152
19	महाराष्ट्र	34	1260
20	मणिपुर	16	320
21	मेघालय	12	240
22	मिजोरम	11	220
23	नागालैंड	16	320
24	ओडिशा	30	863
25	पुदुचेरी	2	40
26	पंजाब	23	460
27	राजस्थान	48	1187
28	सिक्किम	6	120
29	तमिलनाडु	37	1159
30	तेलंगाना	32	640
31	त्रिपुरा	8	160
32	उत्तर प्रदेश	75	3069

33	उत्तराखंड	13	260
34	पश्चिम बंगाल	22	1394
	कुल	761	21000

स्मार्ट सिटी घोषित करने के लिए मानदंड

1020. श्री संदिपनराव आसाराम भुमरे:

श्री ज्ञानेश्वर पाटील:

श्री निलेश ज्ञानदेव लंके:

क्या आवासन और शहरी कार्य मंत्री यह बताने की कृपा करेंगे कि:

(क) किसी शहर को स्मार्ट सिटी घोषित करने के लिए क्या मानदंड और औचित्य हैं;

(ख) महाराष्ट्र और मध्य प्रदेश सहित देश भर के विभिन्न राज्यों में राज्य-वार घोषित की गई, चालू की गई और पूरी की गई स्मार्ट सिटी परियोजनाओं की कुल संख्या कितनी है;

(ग) महाराष्ट्र और मध्य प्रदेश सहित देश भर में आवंटित और उपयोग की गई कुल निधियों का वर्ष और राज्य-वार ब्यौरा क्या है;

(घ) देश भर में वायु प्रदूषण की सामान्य सीमा को पार करके प्रदूषित माने जाने वाले स्मार्ट शहरों की राज्य-वार कुल संख्या कितनी है; और

(ङ) क्या विनिर्दिष्ट स्मार्ट शहरों में प्रदूषण नियंत्रण और शहरी बाढ़ शमन कार्यनीतियों को शामिल करने का कोई प्रावधान है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

आवासन और शहरी कार्य मंत्रालय में राज्य मंत्री (श्री तोखन साहू):

(क): एससीएम दिशानिर्देशों के अनुसार, राज्यों और संघ राज्य क्षेत्रों के बीच एक समान मानदंड के आधार पर कुल 100 स्मार्ट शहरों का वितरण किया गया था। इस फार्मूले में राज्य/संघ राज्य क्षेत्र की शहरी आबादी और राज्य/संघ राज्य क्षेत्र में संविधिक कस्बों की संख्या को समान महत्व (50:50) दिया गया है। इस फार्मूले के आधार पर, प्रत्येक राज्य/संघ राज्य क्षेत्र में संभावित स्मार्ट शहरों की एक निश्चित संख्या थी, जिसमें एससीएम के तहत कम से कम एक शहर था।

एससीएम के तहत 100 शहरों का चयन दो चरणों की चयन प्रक्रिया के माध्यम से किया गया था। राष्ट्रीय स्तर पर दूसरे चरण के लिए संबंधित राज्य/संघ राज्य क्षेत्र सरकारों द्वारा पहले चरण में अनुशंसित शहरों में से जनवरी 2016 से शुरू हुए चयन के 4 दौर में एससीएम के तहत 100 शहरों का चयन किया गया था।

स्मार्ट सिटी मिशन (एससीएम) का उद्देश्य रेट्रोफिटिंग, पुनर्विकास, ग्रीनफील्ड विकास के माध्यम से क्षेत्र आधारित विकास दृष्टिकोण का पालन करना है। इसके अलावा, पैन-सिटी पहल थी जिसमें शहर के बड़े हिस्से को कवर करने वाले स्मार्ट समाधान लागू किए जाते हैं, ताकि एक अनुकरणीय मॉडल तैयार किया जा सके।

(ख) और (ग): दिनांक 15.01.2026 तक राज्यों/ संघ राज्य क्षेत्रों द्वारा दी गई सूचना के अनुसार स्मार्ट सिटी मिशन (एससीएम) के अंतर्गत मिशन की शुरुआत से लेकर अब तक 1,64,811 करोड़ रुपये की कुल 8,064 परियोजनाएं शुरू की गई थीं, जिनमें से 1,55,859 करोड़ रुपये की 7,767 परियोजनाएं पूरी हो चुकी हैं और 8,952 करोड़ रुपये की 297 परियोजनाएं कार्यान्वयन के चरण में हैं।

महाराष्ट्र राज्य में 08 शहरों अर्थात औरंगाबाद, कल्याण-डोंबिवली, नागपुर, नासिक, पिंपरी चिंचवाड़, पुणे, सोलापुर और ठाणे का चयन किया गया था। राज्य द्वारा दी गई रिपोर्ट के अनुसार, 15.01.2026 तक, 16,980 करोड़ रुपये की कुल 347 परियोजनाओं में से 15,518 करोड़ रुपये की 331 परियोजनाएं (कुल परियोजनाओं का 95%) पूरी हो चुकी हैं और 1,462 करोड़ रुपये की शेष 16 परियोजनाएं कार्यान्वयन के चरण में हैं।

मध्य प्रदेश राज्य में 07 शहरों अर्थात भोपाल, ग्वालियर, इंदौर, जबलपुर, सागर, सतना और उज्जैन का चयन किया गया है। राज्य द्वारा दी गई सूचना के अनुसार, 01.12.2025 तक, 15,129 करोड़ रुपये की कुल 788 परियोजनाओं में से 14,612 करोड़ रुपये की 778 परियोजनाएं (कुल परियोजनाओं का 98%) पूरी हो चुकी हैं और 517 करोड़ रुपये की शेष 10 परियोजनाएं कार्यान्वयन के चरण में हैं।

एससीएम के अंतर्गत महाराष्ट्र और मध्य प्रदेश सहित आवंटित और उपयोग की गई निधियों तथा सभी पूर्ण और चालू परियोजनाओं का राज्य/संघ राज्य क्षेत्र-वार और शहर-वार ब्यौरा संलग्न **विवरण-I** में दिया गया है।

(घ) और (ङ): एससीएम के अंतर्गत 100 स्मार्ट शहरों में से 51 शहरों को पीएम-10 की सांद्रता को कम करने के विशिष्ट लक्ष्य के साथ पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय के अंतर्गत राष्ट्रीय स्वच्छ वायु कार्यक्रम (एनसीएपी) के अंतर्गत शामिल किया गया है। इन स्मार्ट शहरों की राज्य-वार सूची संलग्न **विवरण-II** में दी गई है।

वायु प्रदूषण को कम करने के लिए इन शहरों में कई उपाय किए गए हैं, जैसे यांत्रिक सड़क सफाई, खुले क्षेत्रों को हरा-भरा करना, सड़क के किनारे बरम और कच्ची सड़कों को पक्का करना, कचरे को जलाने की घटनाओं को नियंत्रित करना, निर्माण गतिविधियों का नियंत्रण और निर्माण और विध्वंस कचरे का प्रबंधन। इसके अलावा, एनसीएपी के अंतर्गत वायु गुणवत्ता निगरानी, औद्योगिक उत्सर्जन को रोकने आदि जैसे विभिन्न कार्यक्रम भी किए जाते हैं।

शहरी बाढ़ शमन के लिए कार्यनीतियों में संरचनात्मक और गैर-संरचनात्मक दोनों उपाय शामिल हैं। संरचनात्मक उपायों में बेहतर जल निकासी नेटवर्क, भूजल पुनर्भरण स्थानों या भंडारण टैंकों में भेजे जाने वाले सतही जल के तत्काल निपटान के लिए उपयुक्त सॉफ्टवेयर और शहरी जल प्रणालियों का उपयोग करना शामिल है। इसके अलावा, प्रत्येक स्मार्ट सिटी में एकीकृत कमान और नियंत्रण केंद्र को प्रारंभिक चेतावनी संसर प्राप्त करने के लिए जोड़ा गया है।

गैर-संरचनात्मक बाढ़ नियंत्रण उपायों में भविष्य का पूर्वानुमान लगाने वाले विश्लेषण के लिए बेहतर योजना और नीतियां और प्रौद्योगिकी संचालित संसर-आधारित प्रारंभिक चेतावनी प्रणाली शामिल हैं। तथापि, ये कार्यक्रम शहरी स्थानीय निकायों की समग्र शहरी विकास योजना का हिस्सा हैं और यह आवश्यक नहीं है कि ये स्मार्ट सिटी मिशन के वित्तपोषण के अंतर्गत शुरू की गई परियोजनाओं का हिस्सा हों।

विवरण-I

एससीएम के अंतर्गत महाराष्ट्र और मध्य प्रदेश सहित आवंटित और उपयोग की गई निधियों तथा सभी पूर्ण और चल रही परियोजनाओं का राज्य/संघ राज्य क्षेत्र-वार और शहर-वार ब्यौरा:

(राशि करोड़ रुपये में)

क्रम संख्या	राज्य/शहर का नाम	भारत सरकार के फंड की स्थिति		कुल परियोजनाएं		पूर्ण परियोजनाएं		कार्यान्वयन के चरण में	
		भारत सरकार के फंड का दावा	भारत सरकार के फंड का उपयोग किया गया	परियोजनाओं की संख्या	परियोजनाओं की लागत	परियोजनाओं की संख्या	परियोजनाओं की लागत	परियोजनाओं की संख्या	परियोजनाओं की लागत
1	अंडमान निकोबार द्वीप समूह	306	245	18	511	9	72	9	439
	पोर्ट ब्लेयर	306	245	18	511	9	72	9	439
2	आंध्र प्रदेश	1,860	1,840	280	6,589	249	5,739	31	850
	अमरावती	488	488	19	903	14	746	5	157
	काकीनाडा	490	485	92	1,908	80	1,731	12	177
	तिरुपति	392	388	104	2,083	92	1,649	12	433
	विशाखापत्तनम	490	479	65	1,695	63	1,613	2	82
3	अरुणाचल प्रदेश	978	879	75	1,032	63	753	12	279
	ईटानगर	488	405	32	521	25	422	7	99
	पासीघाट	490	475	43	512	38	331	5	180
4	असम	490	490	21	755	20	746	1	9
	गुवाहाटी	490	490	21	755	20	746	1	9
5	बिहार	1,901	1,797	152	5,243	143	4,923	9	320
	भागलपुर	490	483	27	1,504	26	1,494	1	10
	बिहारशरीफ	433	410	61	1,449	57	1,252	4	197
	मुजफ्फरपुर	490	419	30	860	26	747	4	112
	पटना	488	484	34	1,430	34	1,430		
6	चंडीगढ़	490	490	97	2,694	97	2,694		
	चंडीगढ़	490	490	97	2,694	97	2,694		
7	छत्तीसगढ़	1,370	1,309	520	4,454	506	4,188	14	266
	अटल नगर	488	472	52	944	52	944		
	बिलासपुर	429	403	126	1,765	118	1,605	8	161
	रायपुर	453	435	342	1,745	336	1,639	6	106
8	दादरा और नगर हवेली	392	389	29	853	12	416	17	437

	सिलवासा	392	389	29	853	12	416	17	437
9	दमन और दीव	386	386	52	1,148	43	1,093	9	55
	दीव	386	386	52	1,148	43	1,093	9	55
10	दिल्ली	343	317	127	997	121	884	6	113
	एनडीएमसी	343	317	127	997	121	884	6	113
11	गोवा	490	469	51	1,051	50	1,043	1	8
	पणजी	490	469	51	1,051	50	1,043	1	8
12	गुजरात	2,867	2,834	359	11,507	357	11,278	2	229
	अहमदाबाद	490	490	70	2,655	69	2,626	1	29
	दाहोद	417	414	36	984	36	984		
	गांधीनगर	490	463	43	1,046	42	846	1	200
	राजकोट	490	488	71	2,184	71	2,184		
	सूरत	490	490	87	2,694	87	2,694		
	वडोदरा	490	489	52	1,943	52	1,943		
13	हरियाणा	980	922	161	2,136	140	1,564	21	572
	फरीदाबाद	490	490	44	929	35	763	9	166
	करनाल	490	432	117	1,207	105	801	12	406
14	हिमाचल प्रदेश	978	955	291	1,552	272	1,294	19	257
	धर्मशाला	490	477	80	656	64	454	16	202
	शिमला	488	478	211	896	208	840	3	56
15	जम्मू और कश्मीर	941	885	288	6,603	281	6,464	7	140
	जम्मू	489	444	127	2,969	125	2,940	2	29
	श्रीनगर	452	441	161	3,634	156	3,524	5	111
16	झारखंड	490	490	26	1,847	26	1,847		
	रांची	490	490	26	1,847	26	1,847		
17	कर्नाटक	3,428	3,316	917	13,819	901	13,499	16	320
	बेलगावी	490	490	217	2,780	212	2,722	5	58
	बेंगलुरु	488	456	57	1,054	56	1,031	1	23
	दावणगेरे	490	490	128	1,976	127	1,947	1	30
	हुबली-धारवाड़	490	444	81	1,950	79	1,835	2	115
	मंगलुरु	490	457	105	2,579	98	2,484	7	95
	शिवमोगा	490	490	112	1,381	112	1,381		
	तुमकुरु	490	490	217	2,099	217	2,099		
18	केरल	978	964	177	3,003	173	2,913	4	90
	कोच्चि	490	490	98	1,761	96	1,734	2	27
	तिरुवनंतपुरम	488	474	79	1,242	77	1,179	2	64
19	लक्षद्वीप	183	45	12	289	8	11	4	278
	कवरत्ती	183	45	12	289	8	11	4	278
20	मध्य प्रदेश	3,430	3,422	788	15,129	778	14,612	10	517
	भोपाल	490	490	82	2,791	82	2,791		
	ग्वालियर	490	490	84	1,633	81	1,416	3	217
	इंदौर	490	490	231	3,751	231	3,751		

	जबलपुर	490	490	130	2,197	130	2,197		
	सागर	490	489	80	1,782	78	1,607	2	175
	सतना	490	483	86	1,363	83	1,262	3	101
	उज्जैन	490	490	95	1,613	93	1,589	2	24
21	महाराष्ट्र	3,874	3,873	347	16,980	330	15,505	17	1,476
	औरंगाबाद	490	490	47	2,835	45	2,690	2	145
	कल्याण- डोंबिवली	490	490	19	1,245	16	721	3	523
	नागपुर	490	489	47	1,768	40	1,588	7	180
	नासिक	444	444	53	3,197	51	3,012	2	185
	पिंपरी-चिंचवाड	490	490	25	1,304	24	1,172	1	132
	पुणे	490	490	55	3,333	55	3,333		
	सोलापुर	490	490	49	1,587	49	1,587		
	ठाणे	490	490	52	1,712	50	1,402	2	310
22	मणिपुर	398	348	27	513	23	346	4	167
	इंफाल	398	348	27	513	23	346	4	167
23	मेघालय	490	444	13	517	10	453	3	64
	शिलांग	490	444	13	517	10	453	3	64
24	मिजोरम	490	418	45	508	33	290	12	218
	आइजोल	490	418	45	508	33	290	12	218
25	नागालैंड	490	474	40	689	40	689		
	कोहिमा	490	474	40	689	40	689		
26	ओडिशा	980	980	107	3,589	104	3,427	3	162
	भुवनेश्वर	490	490	32	2,072	31	2,057	1	15
	राउरकेला	490	490	75	1,517	73	1,370	2	147
27	पुडुचेरी	343	338	80	595	70	328	10	267
	पुडुचेरी	343	338	80	595	70	328	10	267
28	पंजाब	1,470	1,419	204	4,486	190	4,148	14	337
	अमृतसर	490	484	44	1,911	42	1,805	2	106
	जालंधर	490	445	78	1,186	74	1,023	4	163
	लुधियाना	490	490	82	1,389	74	1,320	8	68
29	राजस्थान	1,960	1,948	579	8,640	575	8,548	4	92
	अजमेर	490	490	179	2,224	178	2,209	1	15
	जयपुर	490	484	170	2,545	168	2,483	2	63
	कोटा	490	484	87	2,154	86	2,139	1	14
	उदयपुर	490	490	143	1,717	143	1,717		
30	सिक्किम	978	905	55	1,661	52	1,516	3	145
	गंगटोक	488	447	29	744	28	735	1	9
	नामची	490	458	26	917	24	781	2	136
31	तमिलनाडु	5,390	5,363	729	17,952	726	17,924	3	28
	चेन्नई	490	490	49	1,104	48	1,097	1	7
	कोयंबटूर	490	490	72	1,455	72	1,455		
	अपक्षरित करना	490	486	55	1,304	55	1,304		

	मदुरै	490	490	16	1,900	16	1,900		
	सलेम	490	490	114	1,861	114	1,861		
	तंजावुर	490	488	103	996	102	989	1	8
	थूथुकुडी	490	482	75	1,038	75	1,038		
	तिरुचिरापल्ली	490	489	83	1,548	83	1,548		
	तिरुनेलवेली	490	480	81	1,817	81	1,817		
	तिरुपुर	490	489	28	2,833	28	2,833		
	वेल्लोर	490	489	53	2,096	52	2,083	1	13
32	तेलंगाना	806	806	168	2,895	143	2,520	25	375
	ग्रेटर वारंगल	377	377	119	1,800	103	1,499	16	302
	करीमनगर	429	429	49	1,094	40	1,022	9	73
33	त्रिपुरा	490	490	77	808	77	808		
	अगरतला	490	490	77	808	77	808		
34	उत्तर प्रदेश	4,900	4,889	893	21,161	888	20,949	5	212
	आगरा	490	490	62	2,369	62	2,369		
	अलीगढ़	490	488	52	1,830	51	1,730	1	100
	बरेली	490	485	88	1,476	88	1,476		
	झांसी	490	490	78	1,868	78	1,868		
	कानपुर	490	489	91	3,060	91	3,060		
	लखनऊ	490	490	103	2,126	102	2,115	1	11
	मुरादाबाद	490	490	41	1,503	41	1,503		
	प्रयागराज	490	489	146	2,295	145	2,250	1	45
	सहारनपुर	490	487	115	1,292	113	1,235	2	57
	वाराणसी	490	490	117	3,342	117	3,342		
35	उत्तराखंड	490	484	33	1,144	32	939	1	204
	देहरादून	490	484	33	1,144	32	939	1	204
36	पश्चिम बंगाल	490	486	226	1,460	225	1,435	1	25
	न्यू टाउन कोलकाता	490	486	226	1,460	225	1,435	1	25
	कुल	47,320	46,108	8064	1,64,811	7767	1,55,859	297	8,952
	गैर-चयनित स्मार्ट सिटी	18	18						
	सुल्तानपुर लोधी	120	105						
	कुल योग	47,458	46,231						

15.01.2026 तक राज्यों/संघ राज्य क्षेत्रों द्वारा दी गई रिपोर्ट के अनुसार

विवरण-II

राष्ट्रीय स्वच्छ वायु कार्यक्रम (एनसीएपी) के तहत कवर किए गए स्मार्ट शहरों की राज्यवार सूची

क्रम संख्या	राज्य	एनसीएपी के तहत स्मार्ट सिटी को शामिल किया गया
1	आंध्र प्रदेश	विशाखापत्तनम
2	असम	गुवाहाटी
3	बिहार	पटना
4		मुजफ्फरपुर
5	चंडीगढ़	चंडीगढ़
6	छत्तीसगढ़	रायपुर
7	गुजरात	अहमदाबाद
8		सूरत
9		वडोदरा
10		राजकोट
11	हरियाणा	फरीदाबाद
12	जम्मू और कश्मीर	श्रीनगर
13		जम्मू
14	झारखंड	रांची
15	कर्नाटक	बेंगलुरु
16		हुबली-धारवाड़
17		देवनागरे
18	मध्य प्रदेश	इंदौर
19		भोपाल
20		जबलपुर
21		ग्वालियर
22		उज्जैन
23		सागर
24	महाराष्ट्र	पुणे
25		नागपुर
26		ठाणे
27		नासिक
28		औरंगाबाद
29		सोलापुर
30	नागालैंड	कोहिमा

31	ओडिशा	भुवनेश्वर
32		राउरकेला
33		लुधियाना
34	पंजाब	अमृतसर
35		जालंधर
36	राजस्थान	जयपुर
37		कोटा
38		उदयपुर
39	तमिलनाडु	चेन्नई
40		मदुरै
41		तिरुचिरापल्ली
42		थूथुकुडी
43	उत्तर प्रदेश	लखनऊ
44		कानपुर
45		आगरा
46		वाराणसी
47		प्रयागराज
48		बरेली
49		मुरादाबाद
50		झांसी
51	उत्तराखंड	देहरादून

PHYSICAL PROGRESS UNDER AMRUT 2.0

1021. SHRI RAJU BISTA:

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

- (a) the details of the physical progress of water supply and water body rejuvenation projects under the Atal Mission for Rejuvenation and Urban Transformation 2.0 (AMRUT 2.0) in West Bengal, particularly in Darjeeling and Kalimpong districts;

- (b) the details of households in cities where sewerage and tap water connections have been provided under the AMRUT in Darjeeling and Kalimpong districts since 2019, year-wise; and
- (c) the physical progress and the current status of projects sanctioned for Darjeeling and Kalimpong districts along with the amount of funds sanctioned, released and utilised under AMRUT 2.0?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

(a) to (c): Under Atal Mission for Rejuvenation and Urban Transformation 2.0 (AMRUT 2.0), the States/ Union Territories are empowered to select, appraise, prioritise and implement the projects within broad framework of Mission guidelines. The State of West Bengal has taken 209 water supply projects worth ₹9,451.54 crore. Out of this, 187 projects worth ₹7,403.99 crore have been awarded, of which works worth ₹3,018.06 crore has been physically completed. The State has taken 123 water body rejuvenation projects worth ₹161.20 crore. Out of which 57 projects worth ₹79.29 crore have been awarded of which works worth ₹27.82 crore has been physically completed.

The State has taken 04 water supply projects worth ₹890.55 crore and 03 water body rejuvenation projects worth ₹35.41 crore has been taken in Darjeeling District. 01 water supply project worth ₹196.57 crore in Kalimpong City under AMRUT 2.0. As reported by the State on portal, the details of progress of water supply and water rejuvenation projects in Darjeeling district and Kalimpong city, are given in the enclosed **Statement**.

Under AMRUT and in convergence, 56,738 household water tap connections and 1,38,150 household sewer connections have been provided in Darjeeling District. Kalimpong was not covered under AMRUT. The approved projects under AMRUT 2.0 cover 1,29,664 water tap connection and 1,64,244 sewer connection in Darjeeling and 13,279 water tap connection in Kalimpong. There is no sewerage project under AMRUT 2.0 in Kalimpong.

Under AMRUT 2.0, central funds are released by Ministry of Housing and Urban Affairs (MoHUA) to State/UTs and not to districts/ ULB-wise. Under AMRUT 2.0, central assistance of ₹995.65 crore has been released/ sanctioned till 20.01.2026 to the State of West Bengal for projects against which the State has utilised ₹910 crore so far.

STATEMENT

DETAILS OF WATER SUPPLY AND WATER BODY REJUVENATION PROJECTS IN DARJEELING DISTRICT AND KALIMPONG CITY UNDER AMRUT 2.0:

S. no.	District	ULB	Project Type	Project Title	Project cost (in Cr.)	Status/ Works physically completed (₹crore)
1	DARJEELING	KURSEONG (M)	Water Body Rejuvenation	Rejuvenation of Central Water Lake at Victoria Area under Kurseong Municipality	0.8	0.5
2	DARJEELING	MIRIK (NA)	Water Body Rejuvenation	Rejuvenation of Sumendu Lake under Mirik NAA	10	Notice inviting Tender

						issued
3	DARJEELING	SILIGURI	Water Supply	Augmentation of Water Supply Scheme for SMC AND Enroute Rural Areas (Ph-I)	511.08	158.82
4	DARJEELING	KURSEONG (M)	Water Supply	Augmentation of Urabn Water Supply Scheme of Kurseong Municipality, District-Darjeeling, West Bengal	209.31	23.47
5	DARJEELING	MIRIK (NA)	Water Supply	Water Supply within Mirik N.A.A under AMRUT 2.0	84.61	18.07
6	DARJEELING	MIRIK (NA)	Water Supply	Water Supply within Mirik N.A.A	85.55	35.49
7	DARJEELING	DARJILING (M)	Water Body Rejuvenation	Renovation of Sinchel North and South Lake and enhance total capacity with new reservoir at Sinchel Lake area.	24.61	4.9
8	KALIMPONG	KALIMPONG (M)	Water Supply	Water Supply Scheme within Kalimpong Municipality	196.57	Contract Awarded

REGULATION ON MSMEs

1022. SHRI KESINENI SIVANATH:

Will the Minister of **MICRO, SMALL AND MEDIUM ENTERPRISES** be pleased to state:

- (a) whether the Government has conducted any studies or assessments to evaluate compliance costs faced by Micro, Small and Medium Enterprises (MSMEs) due to regulatory requirements, taxation, quality standards and reporting obligations;
- (b) if so, the details regarding such studies including key findings and sector-wise impact thereof;
- (c) the details regarding the steps taken by the Government to reduce compliance burden on MSMEs, including digitisation measures and regulatory simplification initiatives;
- (d) the details regarding the incubation and mentoring support provided to MSMEs through Government-led incubators, including the number of incubators supported under various Central schemes, State-wise; and
- (e) the details regarding the number of IT-based MSMEs registered in the country, State-wise and the number of private and Government-led incubators supporting such enterprises, along with the financial assistance provided to them?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

- (a) to (c): Government of India has taken a number of steps to reduce compliance burden on MSMEs, including digitisation measures and regulatory simplification initiatives. Some of them are given below:

i. Udyam Registration Portal was launched on 01.07.2020 to facilitate ease of registration for MSMEs. The process of registration on Udyam is fully online, paperless and based on self-declaration. The Ministry in association with Small Industries Development Bank of India (SIDBI) launched Udyam Assist Platform on 11.01.2023, for bringing Informal Micro Enterprises (IMEs) into the formal ambit. This has helped the registered IMEs to avail the benefits of Priority Sector Lending.

- ii. This Ministry has reduced the Compliance Burden on business as well as on citizens related to Public Procurement Policy for MSEs Order, 2012 vide Notification No. S.O. 3237(E) dated 11th August, 2021 by merging 04 compliances into one, reducing the number of compliances from 07 to 04. The Central Ministries/ Departments/ Central Public Sector Enterprises (CPSEs) require to take necessary steps to develop appropriate vendors by organizing Vendor Development Programmes or Buyer-Seller Meets focused on developing Micro and Small Enterprises (MSEs) for procurement through GeM Portal.
- iii. As informed by DPIIT, National Single Window System has been developed, which integrates the existing clearance/regulatory systems of various Ministries/ Departments of Government of India and State Governments.
- iv. As informed by Central Board of Indirect Taxes & Customs, Department of Revenue, the Government has undertaken various initiatives / policy measures to encourage MSMEs in the country. No GST Registration is

required for supply of goods upto Rs. 40 lakh and supply of services upto Rs. 20 lakh, Composition scheme for Goods/Restaurant Services and Service Providers, Quarterly Returns Monthly Payment scheme, etc.

(d) and (e): The Ministry of MSME implements MSME Innovative scheme under MSME Champions scheme which is an amalgamation of components of Incubation, Design, and Intellectual Property Rights (IPR). The incubation component of the Scheme aims to promote and support untapped creativity and the adoption of latest technologies in MSME that seek validation of their ideas at 'proof-of-concept level. The details regarding the incubation and mentoring support provided to MSMEs through Government-led Incubators, including the number of incubators supported under various Central Schemes, State-wise are given in the enclosed **Statement-I**.

Further, various Ministries and Departments are also promoting the development of incubation centers across the country through initiatives like Startup India Seed Fund Scheme (SISFS), Technology Incubation and Development of Entrepreneurs (TIDE 2.0), Domain Specific Centres of Excellence (CoEs), Rashtriya Krishi Vikas Yojana (RKVY) Agribusiness Incubators (R-ABIS), NIDHI Technology Business Incubator (TBI), Atal Incubation Centres (AIC), Software Technology Parks of India (STPI), Livelihood Business Incubators (LBIs) under ASPIRE, and Biotechnology Industry Research Assistance Council (BIRAC)-backed incubators amongst others.

The state-wise number of MSMEs registered in the country as on 31.01.2026 including IT-based MSMEs are given in the enclosed **Statement - II.**

STATEMENT-I

The State/UT wise number of Host Institutes (HIs) Approved, State-wise number of His Supported, State-wise number of Ideas approved under the scheme since launch as on date are tabulated below:

S. No.	State/UT	State wise No. of HIs Approved	State wise No. of HIs Supported	Number of Ideas Approved
1	Andhra Pradesh	74	36	129
2	Arunachal Pradesh	2	1	3
3	Assam	6	3	6
4	Bihar	11	6	14
5	Chandigarh	1	1	7
6	Chhattisgarh	16	6	13
7	Delhi	10	4	16
8	Goa	1	1	3
9	Gujarat	33	15	45
10	Haryana	12	6	13
11	Himachal Pradesh	5	2	2
12	Jammu And Kashmir	3	2	4
13	Jharkhand	7	4	11
14	Karnataka	60	32	98
15	Kerala	31	12	31
16	Madhya Pradesh	45	11	22

17	Maharashtra	69	37	87
18	Meghalaya	3	2	4
19	Odisha	24	13	47
20	Puducherry	2	2	3
21	Punjab	14	4	15
22	Rajasthan	31	14	39
23	Sikkim	1	0	0
24	Tamil Nadu	179	113	508
25	Telangana	68	43	162
26	Tripura	2	1	1
27	Uttar Pradesh	32	19	67
28	Uttarakhand	10	6	11
29	West Bengal	21	14	57
	Grand Total	773	410	1418

STATEMENT-II**The state-wise number of MSMEs registered in the country as on 31.01.2026 including IT-based MSMEs**

State Wise Total Enterprises Detail Under UDYAM & UAP Since 01/07/2020 to 31/01/2026														
S. No.	State	Micro	Small	Medium	Total	Women	General	SC	ST	OBC	Manufacturing	Service	Trading	Employment
1	Andaman and Nicobar Islands	21,645	156	4	21,805	6,313	16,325	332	262	4,882	4,023	10,101	7,681	369,410
2	Andhra Pradesh	3,800,597	16,986	982	3,818,565	2,081,614	1,791,265	442,295	80,726	1,503,898	768,411	1,708,791	1,341,363	19,605,054
3	Arunachal Pradesh	46,678	379	19	47,076	21,177	9,050	838	35,175	2,010	13,977	10,510	22,589	272,578
4	Assam	1,450,337	6,695	519	1,457,551	523,300	877,486	126,280	134,998	318,668	417,995	374,559	664,997	9,904,891
5	Bihar	4,126,666	11,974	583	4,139,223	1,915,215	1,637,648	370,934	79,473	2,050,787	740,409	1,234,696	2,164,118	16,743,707
6	Chandigarh	77,515	1,263	132	78,910	20,297	64,268	8,676	441	5,474	11,226	35,083	32,601	430,835
7	Chhattisgarh	1,304,567	8,344	720	1,313,631	560,675	525,046	133,029	127,467	527,985	234,779	423,832	655,020	4,378,337
8	Delhi	1,387,179	28,418	2,751	1,418,348	377,949	1,154,839	102,130	8,009	152,315	314,475	491,168	612,705	8,870,375
9	Goa	126,553	1,121	77	127,751	49,345	102,199	2,633	5,257	17,631	26,697	63,404	37,650	485,494
10	Gujarat	4,207,089	54,125	4,225	4,265,439	1,152,020	2,753,039	240,547	198,430	1,072,447	1,148,434	1,346,814	1,770,191	16,679,892
11	Haryana	1,929,969	23,022	1,763	1,954,754	542,922	1,205,443	284,772	11,355	452,711	393,185	713,169	848,400	9,397,933
12	Himachal Pradesh	332,203	2,572	209	334,984	76,972	229,526	62,336	13,991	29,065	63,605	121,332	150,047	1,431,323
13	Jammu and Kashmir	815,822	3,220	215	819,257	193,571	687,375	55,453	32,459	43,912	262,796	266,470	289,991	3,223,053
14	Jharkhand	1,510,829	5,904	356	1,517,089	701,770	704,364	111,225	96,052	605,256	229,532	487,429	800,128	6,120,597
15	Karnataka	4,840,286	31,489	2,293	4,874,068	2,128,934	2,465,353	519,710	202,756	1,685,221	1,059,260	2,337,359	1,477,449	26,321,956
16	Kerala	1,787,781	12,923	768	1,801,472	832,056	946,936	83,074	8,558	762,493	468,497	780,220	552,755	6,216,724
17	Ladakh	19,745	114	3	19,862	6,101	1,728	158	17,869	107	6,872	7,042	5,948	58,134
18	Lakshadweep	2,431	-	-	2,431	579	55	7	2,288	81	763	856	812	7,384
19	Madhya Pradesh	4,673,947	19,811	1,179	4,694,937	1,648,570	1,585,857	616,055	320,906	2,171,746	792,141	1,316,509	2,586,287	15,185,492
20	Maharashtra	9,815,933	74,542	6,893	9,897,368	3,522,246	6,468,329	912,939	262,144	2,251,906	2,042,677	3,809,646	4,045,045	33,660,613
21	Manipur	172,958	424	18	173,400	96,884	95,078	10,429	29,319	38,529	74,995	49,058	49,347	840,443
22	Meghalaya	70,438	412	32	70,882	35,577	14,787	1,263	53,662	1,165	15,718	24,008	31,156	384,421
23	Mizoram	50,709	212	9	50,930	29,896	3,193	283	47,342	109	10,589	11,527	28,814	267,777
24	Nagaland	72,503	176	16	72,695	37,422	13,387	1,013	56,762	1,524	19,413	19,010	34,272	307,022
25	Odisha	2,341,171	10,022	607	2,351,800	1,029,723	1,251,751	292,248	131,091	676,488	493,593	752,267	1,105,940	11,432,359
26	Puducherry	105,645	666	59	106,370	51,815	53,399	6,249	288	46,406	20,642	50,698	35,030	427,534

27	Punjab	2,066,029	16,914	1,226	2,084,169	648,281	1,484,148	397,756	6,382	195,527	450,114	758,041	876,014	9,200,524
28	Rajasthan	4,289,863	27,205	1,659	4,318,727	1,062,751	1,486,996	541,137	254,768	2,035,095	1,183,324	1,363,209	1,772,194	18,736,751
29	Sikkim	35,079	164	13	35,256	18,233	13,294	2,402	9,425	10,134	8,591	12,835	13,830	142,336
30	Tamil Nadu	6,008,953	39,259	2,822	6,051,034	2,676,776	3,936,020	416,827	27,626	1,669,105	1,501,993	2,688,018	1,861,023	31,443,163
31	Telangana	3,702,077	20,182	1,783	3,724,042	2,042,557	1,419,135	455,631	238,823	1,609,835	511,023	1,670,621	1,542,398	20,436,757
32	The Dadra and Nagar Haveli and Daman and Diu	33,931	916	135	34,982	8,856	25,588	1,063	2,977	5,339	7,785	13,532	13,665	292,764
33	Tripura	308,198	701	47	308,946	198,289	135,858	65,163	46,529	61,388	54,847	95,606	158,493	1,254,789
34	Uttar Pradesh	8,267,274	40,249	2,648	8,310,171	2,558,494	3,441,294	1,068,831	70,016	3,728,843	1,634,621	2,264,645	4,410,905	36,414,370
35	Uttarakhand	624,035	4,040	273	628,348	190,885	399,806	70,557	10,846	147,019	108,037	211,653	308,658	2,742,055
36	West Bengal	5,159,958	24,088	1,778	5,185,824	2,982,691	4,172,710	627,625	59,158	325,758	861,910	1,750,882	2,573,032	21,560,709
	Total:-	75,586,593	488,688	36,816	76,112,097	30,030,756	41,172,575	8,031,900	2,683,630	24,210,859	15,956,949	27,274,600	32,880,548	335,247,556

Report Dated:- 03/02/2026 12:20 PM

AMENDMENT TO MOTOR VEHICLES ACT

1023. DR. RAJ KUMAR CHABBEWAL:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

- (a) whether it is a fact that the Government has proposed amendments in the Motor Vehicles Act;
- (b) if so, the details thereof along with the reasons therefor;
- (c) the details of the total number of uninsured vehicles plying on roads in the country, State/UT-wise;
- (d) whether the Government is taking any other measures to ensure safe driving and pedestrian safety in the country; and
- (e) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a) and (b): Yes Sir. The amendments to the Motor Vehicles Act, 1988 are under active consideration.

(c): Out of the total active vehicles plying on road, based on validity of fitness & registration status in Vahan as of 4th February 2026, the total number of uninsured vehicles is tabulated below:

State/UT	Count of Uninsured vehicles
Andaman & Nicobar Island	32,102
Andhra Pradesh	77,10,411
Arunachal Pradesh	1,55,262

Assam	22,60,215
Bihar	60,94,052
Chandigarh	2,19,289
Chhattisgarh	39,77,197
Delhi	30,36,325
Goa	3,15,467
Gujarat	1,03,36,054
Haryana	41,61,760
Himachal Pradesh	5,27,168
Jammu and Kashmir	6,71,761
Jharkhand	30,95,393
Karnataka	89,18,098
Kerala	28,55,892
Ladakh	16,003
Lakshadweep	12,154
Madhya Pradesh	97,40,983
Maharashtra	1,60,40,855
Manipur	2,56,158
Meghalaya	1,59,707
Mizoram	1,25,105
Nagaland	1,18,144
Odisha	46,48,021
Puducherry	4,20,425
Punjab	56,54,751
Rajasthan	1,01,06,298
Sikkim	15,852
Tamil Nadu	1,27,22,515
Telangana	96,791
Tripura	2,06,405
UT of DNH and DD	1,06,140

Uttar Pradesh	2,10,96,934
Uttarakhand	14,51,211
West Bengal	57,92,522
Total	14,31,53,420

It is to be noted that the maximum number of uninsured vehicles plying on the roads is in 2W category.

(d) and (e): The Government has formulated a multi-pronged strategy to address the issue of road safety based on 4Es' i.e. Education, Engineering (both of roads and vehicles), Enforcement and Emergency Care. Various initiatives undertaken are given in the enclosed **Statement**.

Further, the Government in Ministry of Road Transport & Highways is primarily responsible for development, operation and maintenance of National Highways (NHs). Comprehensive guidelines already exist in the form of IRC:103-2022 "Guidelines for Pedestrian Facilities" which caters for the needs of pedestrian safety. In order to ensure the safety of pedestrians, cyclists and non-motorised users, pedestrian underpasses, footpaths, foot-over bridges, pedestrian crossings, are provided based on detailed surveys and site requirements as per Indian Road Congress (IRC) codal provisions/guidelines and specifications for Road and Bridge Works. Further, road safety audit is conducted on all National Highways at various stages on new National Highway projects as well as on existing NHs for ensuring safety of pedestrians and other vulnerable road users. The provisions of aforementioned guidelines are implemented based on road safety audits and site requirements.

STATEMENT

Details of various initiatives taken by the Government in Ministry of Road Transport and Highways for road safety:

(1) Education:

- i. Administers a scheme for setting up of Institutes of Driving Training & Research (IDTRs), Regional Driving Training Centres (RDTCs) and Driving Training Centres (DTCs) at State/district level across the country. Recently revised scheme guidelines have been issued, incorporating enhanced financial assistance and streamlined eligibility criteria for establishing Driving Training Institutes. Additionally, incentives have been introduced for setting up Automated Testing Stations (ATS) in conjunction with Driving Training Institutes (DTIs) under the Training-Testing Cluster approach.
- ii. Administers Road Safety Advocacy Scheme for raising awareness about road safety and for administering road safety programs.
- iii. Observance of National Road Safety Month every year for spreading awareness and strengthening road safety.

(2) Engineering:

2.1. Road engineering:

- i. Road Safety Audit (RSA) of all National Highways (NHs) has been made mandatory through third party auditors/ experts at all stages i.e. design, construction, operation and maintenance etc.

- ii. High priority is accorded to identification and rectification of black spots /accident spots on NHs.
- iii. Road Safety Officer (RSO) has been designated at each Regional Office of road owning agencies to look after RSA and other road safety related works.
- iv. Administers the electronic Detailed Accident Report (e-DAR) Project to establish a central repository for reporting, management and analysis of road accidents data across the Country.
- v. Issued guidelines for the provision of signages on Expressways and National Highways to offer improved visibility and intuitive guidance to the drivers.
- vi. Provisions have been made in the Motor Vehicles Act, 1988 for failure to comply with standards for the road design, construction and maintenance, as prescribed by the Central Government from time to time.

2.2 Vehicle engineering:

Various initiatives were undertaken to make vehicles safer, including the following:-

- i. Mandatory provision of an airbag for the passenger seated on the front seat of a vehicle, next to the driver.
- ii. Prescribed norms related to safety measures for children below four years of age, riding or being carried on a motor cycle. It also specifies use of a safety harness, crash helmet and restricts speed to 40kmph.
- iii. Mandatory provisions for fitment of following listed safety technologies: -

- iv. Mandated Anti-Lock Braking System (ABS) for certain classes of L [Motor vehicle with less than four wheels and includes a Quadricycle], M [Motor vehicles with at least four wheels used for carrying passengers] and N [Motor vehicles with at least four wheels used for carrying goods which may also carry persons in addition to goods, subject to conditions stipulated in BIS standards] categories.
- v. Mandated speed limiting function/speed limiting device in all transport vehicles, except for two wheelers, three wheelers, quadricycles, fire tenders, ambulances and police vehicles.
- vi. Published the rules for recognition, regulation and control of Automated Testing Stations, which define the procedure for fitness testing of vehicles through automated equipment and the procedure for grant of fitness certificate by ATSS. The rules have been further amended on 31.10.2022 and 14.03.2024.
- vii. Formulated the Vehicle Scrapping Policy based on incentives/dis-incentives and for creating an ecosystem to phase out old, unfit and polluting vehicles.
- viii. Formulated a Scheme to set up one model Inspection & Certification Centre in each State/UT with Central assistance for testing the fitness of vehicles through an automated system.
- ix. Published rules regarding the Bharat New Car Assessment Program (BNCAP) to introduce the concept of safety rating of passenger cars and empower consumers to take informed decisions.

- x. Published rules regarding prescribed level playing field in the area of manufacturing of buses by Original Equipment Manufacturers (OEMs) and Bus Body Builders.
- xi. Mandated vehicles, manufactured on or after 1st October, 2025, shall be fitted with an air-conditioning system for the cabin of vehicles of N2 (goods vehicle with gross vehicle weight exceeding 3.5 tonnes but not exceeding 12.0 tonnes) and N3 (goods vehicle with gross vehicle weight exceeding 12.0 tonnes) category.
- xii. Published rules for revision of standards for Safety Belt, Restraint Systems and Safety Belt Reminder to provide provisions for applicability of revised standards for safety belt assemblies, safety belt anchorages and the installation of Safety Belts and Restraint Systems, in Motor vehicles of category M,N and L7 w.e.f. 01st April, 2025. Further, the vehicles of category M1, manufactured on and after the 1st April 2025, shall meet the requirement of safety belt reminder for all front facing rear seats as per AIS-145-2018.
- xiii. Published rules for Active safety features in Medium and Heavy Duty vehicles, which provide for Braking System including Anti-lock Braking, Endurance Braking System for M2, M3, N1, N2, N3 and Quadricycle (effective for new models from 1st January, 2027 and for existing models from 1st October, 2027), and Advanced Driver Assistance Systems (ADAS) including Vehicle Stability Function (VSF), Lane Departure Warning System (LDWS), Driver Drowsiness and Attention Warning

Systems, Blind Spot Information Systems and Moving off Information Systems for M2, M3, N2 and N3 categories of vehicles (effective for new models from 1st October, 2027 and for existing models from 1st January, 2028).

(3) Enforcement:

- i. The Motor Vehicles (Amendment) Act, 2019 as stands implemented provides for strict penalties for ensuring compliance and enhancing deterrence for violation of traffic rules and strict enforcement through use of technology. Traffic management and enforcement is essentially in the domain of State Governments/UT Administrations. While Central Government formulates rules under the Motor Vehicle Act, 1988, the enforcement of these rules comes under the purview of State Governments/UT Administrations.
- ii. Issued rules for Electronic Monitoring and Enforcement of Road Safety. The rules specify the detailed provisions for placement of electronic enforcement devices on high risk & high density corridors on National Highways, State Highways and critical junctions cities having a population of more than one million in the country and cities under National Clean Air Programme (NCAP).
- iii. Government has issued guidelines for incentive to States for Implementation of Electronic Enforcement of Road Safety under the Scheme for Special Assistance to States for Capital Investment 2025-26

(SASCI 2025-26) with allocation of Rs. 3,000 Crore (on first come first serve basis).

- iv. On 10th June, 2024, the Government has issued an advisory to all the States and Union territories on technological interventions for ensuring compliance with Motor Vehicle Act, 1988.

(4) Emergency care:

- i. Revised the scheme guidelines (named as Rah-Veer) for the protection of Good Samaritan, who in good faith, voluntarily and without expectation of any reward or compensation renders emergency medical or non-medical care or assistance at the scene of an accident to the victim or transports such victim to the hospital. As per the scheme, the reward for Rah-Veer has been increased from Rs. 5,000/- to Rs. 25,000/.
- ii. Enhanced compensation of victims of Hit and Run motor accidents (from Rs. 12,500 to Rs. 50,000 for grievous hurt and from Rs. 25,000 to Rs.2,00,000 for death).
- iii. The National Highways Authority of India has made provisions for ambulances with paramedical staff/Emergency Medical Technician/Nurse at toll plazas on the completed corridors of National Highways.
- iv. Has notified the Cashless Treatment of Road Accident Victims Scheme, 2025 on 5th May, 2025. The detailed guidelines including process flow, stakeholder wise standard operating procedures and clearly delineated roles and responsibilities have been notified on 4th June, 2025.

MAJOR CAUSES FOR ROAD ACCIDENTS

1024. SHRI SUNIL BOSE:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

- (a) whether the Government has identified the major causes of road accidents in the country, including over-speeding and potholes, and if so, the details thereof, particularly in Chamarajanagar Parliamentary Constituency in Karnataka;
- (b) the measures being taken to improve road infrastructure and eliminate accident-prone spots across the country, particularly in Chamarajanagar Parliamentary Constituency in Karnataka;
- (c) whether the Government proposes to implement stricter enforcement mechanisms and awareness campaigns to curb reckless driving and over-speeding, and if so, the details thereof;
- (d) the role of technology and smart traffic management systems in enhancing road safety; and
- (e) the manner in which Government policies align with ensuring safer transportation for all citizens?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a): Road accidents have many causes and are often the result of interplay of various factors like human error, road environment and vehicular condition. In 2023, under the category of Traffic Rule Violations, over speeding is a major

killer, followed by driving on the wrong side including in Chamarajanagar Parliamentary Constituency in Karnataka.

(b): Government has taken steps for immediate short-term measures on such black spots like road markings, signages, crash barriers, road studs, delineators, closure of unauthorized median openings, traffic calming measures, etc. Long-term measures like improvement of road geometrics, junction improvements, spot widening of carriageway, construction of underpasses/overpasses, etc. are also taken on such black spots as per site investigations as permanent rectification measures including Chamarajanagar Parliamentary Constituency in Karnataka.

(c) to (e): Government envisages deployment of Advanced Traffic Management Systems (ATMS) with the objective of improving road safety and reducing accidents, on National Highways. ATMS includes AI-based Video Incident Detection and Enforcement Systems (VIDES), Automatic Number Plate Recognition (ANPR) cameras, Pan to Zoom (PTZ) cameras and surveillance cameras for electronic monitoring, enforcement, early detection of incidents and real-time field response. ATMS once installed would assist the State Police in better enforcement of traffic laws including over-speeding and reckless driving.

COMPLETION OF PROJECTS UNDER BHARATMALA PAHSE-I

1025. ADV. PRIYA SAROJ:

SHRI PUSHPENDRA SAROJ:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

- (a) the average per-kilometre cost actually incurred under Bharatmala Phase-I as on January 2026, the original approved cost norms and the reasons for cost escalation, including land acquisition, design changes or contract variations;
- (b) the status of port-connectivity corridors, the length commissioned against targets and the names and causes of delayed projects;
- (c) the additional financial requirement arising from time and cost overruns, including the revised budgetary support sought and its impact on other highway projects;
- (d) the number of contractors penalised, blacklisted or issued liquidated damages for unjustified delays and the amounts recovered; and
- (e) whether the constructed stretches have undergone independent third-party safety and quality audits and if so, the key findings thereof?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a): The actual average per-kilometre civil construction cost is about Rs. 24 crores and Land acquisition including pre-construction activities is about Rs. 8.3 crores. At the time of approval, civil construction cost of about Rs. 4.9 lakh Crores and LA cost of Rs. 45,000 Crore was estimated to develop 34,800 km of National Highways in Bharatmala Phase-I.

The major reasons for cost escalation in Civil cost include higher lane configuration to provide superior connectivity, higher proportion of economic corridors and expressways, improvement in design standards over time and increase in price of raw material. Further, key reasons for increase in Land Acquisition cost included higher determination of compensation, higher lane km compared to the initial plan and revision of Right of Way (RoW) norms.

Out of the approved length of 34,800 km of Bharatmala Pariyojana, Projects covering a total length of 26,425 km have been awarded and 21,783 km have been constructed as of December 2025. Bharatmala Pariyojana has been discontinued since November 2023 with only awarded projects being taken up for completion.

The actual expenditure incurred on Bharatmala Pariyojana Phase-I till 31st January, 2026 is Rs. 5,30,758.24 Crore.

(b): The details are given in the enclosed **Statement**.

(c): The primary reasons for delay leading to time and cost overrun in National Highway (NH) projects are issues / bottlenecks relating to land acquisition, delay in getting statutory clearances / permissions, utility shifting, encroachment removal, law & order, non-availability of construction material/minerals, poor performance of Contractor / Concessionaire, and Force Majeure events like Covid-19 pandemic, heavy rainfall, floods, cyclone, landslides / avalanches, etc.

Cost-overrun is not incurred in all delayed projects. If delay is not attributable to the Contractor, price escalation as per defined formula is paid as

per contract conditions, which may or may not result in additional cost, depending upon final value of price escalation determined on actual completion and final settlement of bills after expiry of the project contract/concession period. If delay is attributable to the Contractor, damages are imposed and there is no additional cost due to delay. 36 number of under construction major NH projects were terminated during last three FY inter-alia including delay in project implementation, prior to achieving any of the completion stages.

(d): The delay of the project is mainly due to delay in pre-construction activity including land acquisition and various clearances. During the project execution, delay also occurs due to contractor default, financial issues with the Concessionaire etc. The delays are analysed on case-to-case basis and remedial measures in accordance with the relevant contract/concession agreement are taken including levying of penalty/liquidated damages, termination of contract or settlement of the dispute through conciliation mechanism etc.

(e): Safety and Quality audits are conducted across the project life cycle i.e. during Detailed Project Report (DPR) stage, construction stage as also post construction stage by mobilising the Road Safety Auditor, Road Safety Expert under Independent Engineer Contract, review of various provisions of the scope through engagement of peer review expert as also by engagement of independent experts like Central Road Research Institute (CRRI) / Indian

Institute of Technology (IIT) etc. The findings of the experts are examined and due corrective action taken to resolve the safety/quality issues.

STATEMENT

S no.	Name of Port	Name of Port connectivity project	Budget Provision under Bharatmala/NH(O)/any other scheme	Total length (in km)	Awarded cost (Rs in Cr.)	Appointed date	Project Status	Schedule completion date	Scheduled Revised date of completion	Length commissioned	Physical progress	Reason for Delay
1	Visakhapatnam	4 - Laning from East Break Water up to Convent Junction section of NH-516C (Phase-1)	Bharatmala Pariyojana	3.488	35.79	01.04.2022	Work Completed	26.12.2022	30.11.2024	3.488	100%	1. Discrepancy between provisions of Schedule-B and Schedule-H in respect of type of Pavement layers to be adopted for development of the Project Highway. 2. Approval of COS for Major Railway Bridge 3. Shifting of existing Railway Line from Km.1+350 to

												Km.2+800 (RHS) infringing the project Highway. 4. Delay due to delay in traffic closure by VPA from Km.2+800 to Km.3+800
2	Visakhapatnam	Construction of Flyover /Underpass at Vizag Airport Junction to ensure flow of container trailers to & from MMLP setup at NH-16 in the state of Andhra Pradesh on EPC Mode	NH(O)	1.935	36.99	16.08.2023	Work in progress	13.02.2025	31.01.2026	Nil	91%	1. Delay in issuance of NOC by irrigation department 2. Cyclones 3. Slow progress of work by the contractor
3	Visakhapatnam	Improvement of 4 lane road to 6 lane road and 4 lane dedicated Port Roads for the Port connectivity road from Convent junction to Sheelanagar Junction section of NH-516C in the State of Andhra Pradesh on EPC Mode	Bharatmala Pariyojana	9.58	501.65	14.02.2024	Work in progress	13.02.2026	31.05.2026	Nil	70.50%	1. Cyclones 2. Delay in shifting of pipelines by GAIL

4	Kakinada	Construction of 4-lane highway from Samarlakota to Achampeta Junction (from Km. 0.000 to Km. 12.250) as part of Kakinada port to NH-16 connectivity in the State of Andhra Pradesh on EPC mode Under Bharatmala Prariyojana	Bharatmala Pariyojana	12.25	408	17.08.2023	Work in progress	15.08.2025	13.05.2026	Nil	82%	1. Delay in handing over of Right of Way beyond Appointed Date + 180 days 2. Delay in supply of pond ash 3. Delay in issuance of No Objection Certificate (NOC) from Gas Authority of India Limited (GAIL) for Minor bridge at Km.8+763 4. Delay due to removal of existing Bhagyanagar Gas Limited (BGL) pipeline crossings 5. Delay in Navigation No Objection

												Certificate (NOC) from Irrigation Department, Government of Andhra Pradesh for Minor bridge cum Vehicular Underpass at Km.4+995 6. Unprecedented rains between August 2023 to November 2024. 7. Non- availability of construction materials due to Model Code of Conduct due to General Elections, 2024 8. Montha Cyclone in Oct- Nov 2025

5	Kakinada	Upgradation of Port Connectivity NH Configuration from existing 2-lane to 4-lane road from Achampeta Junction (NH-216) to Kakinada Anchorage Port Connecting Vakalapudi Light House (From Km. 0.000 to Km. 13.198) section of NH-516F in the State of Andhra Pradesh on EPC mode under Bharatmala Pariyojana	Bharatmala Pariyojana	11.098	90.2 / 79.26 (revised)	13.07.2022	Work in progress	12.07.2023	31.07.2026	Nil	72%	1. Michaung Cyclone Dec 2023 (Force Majeure Event) 2. Initial 6 months delay in mobilization of resources by Contractor 3. Delay in Utility Shifting due to CoS-1 & Payment of supervision charges by the Authority 4. Delay in shifting of Private pipelines in Port area 5. Objection against normal drain by Govt./Private industries 6. Change in mining policy of Govt. AP in 2023

												& 2024 7. Financial issues of Contractor 8. Montha cyclone Oct-Nov 2025 (Force Majeure Event) 9. 3.2 km is impacted due to COS-2 works for construction of load-bearing drains for port approaches and shifting of LT lines.
6	Kakinada	Construction of 4-lane highway from Samarlakota to Achampeta Junction (from Km. 0.000 to Km. 12.250) as part of Kakinada port to NH-16 connectivity in the State of Andhra Pradesh on EPC mode Under Bharatmala Pariyojana	Bharatmala Pariyojana	12.25	408	17.08.2023	Work in progress	15.08.2025	13.05.2026	Nil	82.13%	1. Delay in handing over of Right of Way beyond Appointed Date + 180 days 2. Delay in supply of pond ash 3. Delay in issuance of No

												Objection Certificate (NOC) from Gas Authority of India Limited (GAIL) for Minor bridge at Km.8+763 4. Delay due to removal of existing Bhagyanagar Gas Limited (BGL) pipeline crossings 5. Delay in Navigation No Objection Certificate (NOC) from Irrigation Department, Government of Andhra Pradesh for Minor bridge cum Vehicular Underpass at Km.4+995 6. Unprecedented

												rains between August 2023 to November 2024. 7. Non-availability of construction materials due to Model Code of Conduct due to General Elections, 2024 8. Montha Cyclone in Oct-Nov 2025
7	Krishnapatnam	Construction of six laning of dedicated port road to Krishnapatnam Package-I from km.0+000 to km.18+000 on EPC mode in the state of Andhra Pradesh (Package-I)	Bharatmala Pariyojana	18.975	254.43	20.12.2018	Work in progress	18.12.2020	30.06.2026	Nil	75.97%	The project was stalled from 19.01.2021 till 23.03.2023 due to certain disputes between the parties during the execution of the project primarily on account of transportation cost of pond ash, idling charges,

												discrepancy between Schedule-B & Schedule-H, Change of Scope, delayed/ unpaid payments and interest thereon etc.The disputes between the parties were settled on 23.03.2023 through CCIE. As per MoEF&CC Gazette Notification dated 25.01.2016, TPPs shall provide & bear the cost of loading & transportation of Pond ash for construction of NH projects.

												However, initially, APGENCO Power Plant at Nelaturu (Nellore) was not ready to bear the transportation cost of pond ash required for the project. The issue was resolved on 21.02.2024 as APPDCL in-principle accepted to supply the pond ash at free of cost and also to bear the loading and transportation charges for the subject project. APPDCL started supplying Pond ash to the site

												from 07.02.2024. Accordingly, EOT to the EPC Contractor was accorded upto 31.08.2025 and Settlement Agreement in this regard was signed on 02.05.2025. Again, APPDCL stopped the supply of Pond Ash to the site from 28.02.2025 onwards. Chairman, NHAI addressed CS, GoAP vide DO letter dated 09.06.2025 for supply of additional Qty of Pond ash free of transportation cost as

												requested by the EPC Contractor. Further, Secretary, MoRTH has also written DO letter dated 29.08.2025 to CS, GoAP for early resolution of the issue. Recently, M/s APGENCO on 13.09.2025 has issued purchase order for the supply of pond ash to a new agency. The Agency started supplying Pond Ash to the site from 15.12.2025. However, the supply of pond ash is very less & slow.

8	Krishnapatnam	Construction of 4-Lane access controlled highway from Chillakuru cross road to Turpu Kanpur (Part-I of Package-II) Km 0+000 (131+500 of NH-16) to Km.23+770 on New NH-516W including 6-Lane flyover and approaches on NH-16 (Length Km.1.050) and 6-Lane access controlled from Turpu Kanupuru to Port South gate (Part-II of Package-II) from Km. 23+770 to Km. 35+015 on NH-516W in the state of Andhra Pradesh on HAM Mode Under Bharatmala Pariyojana Phase-I (Package-II)	Bharatmala Pariyojana	36.065	686.68	07.12.2023	Work in progress	06.12.2025	22.11.2026	Nil	46.60%	1. Force Majeure Event (Michaung Cyclone) and its wide-range impact (flood condition entire project alignment and its surroundings) Land Acquisition, Encroachment and other obstructions in ROW at site (30.695 km (85.11%) out of 36.065 km handed over on AD (Dec 2023) and balance length (in 7 bits) handed over by Jan 2025) 2. Work held up in the affected reaches (9.21 km out of 36.06 km)

												due to requirement of COS at site which were commenced on 01.03.2025 after directions of Chairman, NHAI (Additional 43 structures sought by WRD Department/VIP references/ Local Public Demand etc)
9	Krishnapatnam	Construction of four laning of Green field Road connecting North & South Industrial Cluster of Khandaleru creek near Krishnapatnam port at Thamminapatnam to Narikellapalle (Part-I from km 0+000 to Km 14+650) and Six laning of extension of Dedicated port road on NH-67 (Part-II form Km 18+000 to Km 19+300) in the State	Bharatmala Pariyojana	15.95	512.56	25.09.2023	Work in progress	24.09.2025	31.03.2026	Nil	74.49%	1. Force Majeure Event ((Michaung-2024 & Fengal Cyclones-2024) and its wide-range impact (flood condition entire project alignment and its surroundings) 2. Work held up

		Andhra Pradesh under Bharatmala Pariyojana Phase- I on EPC Mode (Package-III)										due to additional structures required to be constructed under COS (requirement of Irrigation Department and local public demand) at site which were commenced on 01.03.2025 after directions of Chairman, NHAI. 3. Hindrance due to Land Acquisition at ROB location on A2 side, which was later cleared (during July- 2025, approx length of 700mt) and is under construction.

10	Krishnapatnam	Six laning of Naidupeta Junction – Turpukanupur Section from Km.57.046 to Km.91.927 in the State of Andhra Pradesh on HAM under Bharatmala Pariyojana Phase-I (Package-IV)	Bharatmala Pariyojana	34.881	961.2	20.10.2023	Work in progress	19.10.2025	28.02.2027	Nil	39.50%	1. Force Majeure Event (Natural Disaster) and its wide-range impact (flood condition entire project alignment and its surroundings) 2. Work held up in the affected reaches (30.80km out of 34.88km) due to requirement of COS at site which were commenced on 01.03.2025 after directions of Chairman, NHAI (Additional 95 structures sought by WRD Department/VIP references/ Local Public Demand etc).

												3. Land Acquisition, Encroachment Removal, Tree felling permission, and other obstructions in ROW @ site.
11	Kakinada	Construction of 4 Lane Access controlled Highway from Vakalapudi Light House to Annavaram on NH-16 section of NH-516F from Km. 0.000 to Km. 40.621, on HAM under Bharatmala Pariyojana, Phase-1 in the State of Andhra Pradesh	Bharatmala Pariyojana	40.621	988	-	Work in progress	Agreement is yet to be signed. Appointed Date is yet to be declared	NA	Nil	-	NA

12	Paradip	4 to 8 laning of Chandikhole – Paradip Section of NH-53 (Old NH – 5A) from Km.0.00 to Km.18.00 in the State of Odisha (Package-1)	NH (O)	18	711	15.12.2023	Work in progress	14.12.2025	30.06.2026	Nil	89%	1. Shortage of supply of Flyash. 2. COS work under VIP references • 3. Land Acquisition issues. • Delay in utility shifting work
13	Paradip	4 to 8 laning of Chandikhole – Paradip Section of NH-53 (Old NH – 5A) from Km.0.00 to Km.18.00 in the State of Odisha (Package-2)	NH (O)	21	742.5	15.12.2023	Work in progress	14.12.2025	30.06.2026	Nil	87%	
14	Paradip	4 to 8 laning of Chandikhole – Paradip Section of NH-53 (Old NH – 5A) from Km.0.00 to Km.18.00 in the State of Odisha (Package-3)	NH (O)	21	762.75	15.12.2023	Work in progress	14.12.2025	30.06.2026	Nil	86%	

15	Paradip	4 to 8 laning of Chandikhole – Paradip Section of NH-53 (Old NH – 5A) from Km.0.00 to Km.18.00 in the State of Odisha (Package-4)	NH (O)	16.646	808.48	01.11.2024	Work in progress	31.10.2026	30.04.2027	Nil	24%	
16	Chennai Port	Construction of New Double Tier 4-lane Elevated Corridor from Chennai Port to Maduravoyal section of NH-48 from Km -0+342 to Km 4+604 (Package-1)	Bharatmala Pariyojana	4.95	915.00	23.11.2023	Work in progress	20.05.2026	16.11.2027	NIL	14.87%	(i) Delay in handing over Cooum river boundary by WRD. (ii) Alignment being river bank, no-work could be taken up during monsoon period
17	Chennai Port	Construction of New Double Tier 4-lane Elevated Corridor from Chennai Port to Maduravoyal section of NH-48 from Km 4.604 to Km 9.700 (Package-2)	Bharatmala Pariyojana	5.10	1015.00	23.11.2023	Work in progress	20.05.2026	16.11.2027	NIL	13.23%	(iii) Limited working hours due to restrictions imposed by Traffic Police on movement of

18	Chennai Port	Construction of New Double Tier 4-lane Elevated Corridor from Chennai Port to Maduravoyal section of NH-48 from Km 9.700 to Km 14.185 (Package-3)	Bharatmala Pariyojana	4.49	865.00	23.11.2023	Work in progress	20.05.2026	16.11.2027	NIL	13.69%	Heavy Construction Machinery through city roads.
19	Chennai Port	Construction of New Double Tier 4-lane Elevated Corridor from Chennai Port to Maduravoyal section of NH-48 from Km 14.185 to Km 20.593 (Package-4)	Bharatmala Pariyojana	6.41	775.00	23.11.2023	Work in progress	20.05.2026	16.11.2027	NIL	5.57%	
20	Belekeri	Sirsi – Kumta – Belekeri Port, NH766E and NH766EE	Bharatmala Pariyojana	58.92	360.6	07.12.2020	Work in progress	06.12.2022	30.04.2026	NIL	79.77%	1) Land Acquisition 2) Court Case: 3) ROW constraints and bridge works: 4) Force majeure

												events: 5) Tree cutting & Disposal permission from Forest Department:
21	Belekeri	Haveri – Yakambi – Sirsi Road 766E	Bharatmala Pariyojana	74.98	174	08.03.2022	Work in progress	07.03.2024	31.03.2027	NIL	16.79%	1) Delay in Stage-I- Forest Clearance: In- principle approval (Stage-I Forest Clearance) was granted by MoEF&CC on 26.09.2024. Working permission was issued by the Forest Department on 17.05.2025, and Stage-II Forest Clearance was obtained on 23.06.2025. 2) Encroachment within the ROW.

22	Honnavar	Road connectivity to Honnavar Port from Kasarkod on NH-66.	Bharatmala Pariyojana	4.58	87.5	05.12.2024	Work in progress	06.06.2026	06.06.2026	0	0	The project is being delayed mainly due to non-availability of encumbrance free land which needs to be handed over by Port Authority & GoK.
23	V.O. Chidambaranar Port	Six Laning of Tuticorin Port Road section from Km 0.000 to Km 6.140 [Effective Length 5.160 Km] of NH-138	NH(O)	5.16	130.2	05.07.2023	Completed	04.07.2024	30.06.2025	5.16	100%	"(i) Unprecedented heavy rains & flood in project stretch. (ii) Unexpected delay in Public Utility Shifting beyond reasonable control of parties due to Model Code of Conduct of Lok Sabha Elections. "

24	Shyama Prasad Port	Construction of six lane Elevated Kona Expressway from km.0.145 to km.7.337 of NH-117 in the state of West Bengal on EPC Mode	NH(O)	7.192	720.67	06.06.2024	Under Implementation	03.12.2026	31.12.2027	NIL	31.07%	Project progress has been hindered by the non-availability of traffic blocks/ diversion permission from the Police Authority/ State govt. for the construction of foundation in median of existing Kona Expressway along with the shifting of CESC cables in the length of 2 km from staring point of project inclusive of 7 nos. of U/G crossings.

25	Alang Port	Development of Port Road Connectivity of Trapaj-Manar Stretch Connecting Alang Port with NH-51 in the state of Gujarat	NHDP Phase IV	9.12	72.43	31.05.2022	Completed	Handed Over to GMB division on 17.05.2024, Gujarat State	17.05.2024	9.12 Km.	100%	NA
26	JNPT Port	6/8 laning of JNPT Project, Pkg-I	Port Connectivity	4.6	715.97	16th May 2016	Completed	15th May 2018	31.03.2022	4.6	100%	Delay in due to forest clearance. Delay in due to CIDCO land. Delay in due to Utility shifting. Delay in due to Covid-19. Delay in due to encroachment.
27		6/8 laning of JNPT Project, Pkg-II	Port Connectivity	18.3	871.94	16th May 2016	Completed	15th May 2018	31.03.2022	18.3	100%	
28		6/8 laning of JNPT Project, Pkg-III	Port Connectivity	11.1	758.46	16th May 2016	Completed	15th May 2018	31.03.2022	11.1	100%	
29		6/8 laning of JNPT Project, Pkg-IV	Port Connectivity	10.56	589.55	16th May 2016	Completed	15th May 2018	30.11.2020	10.56	100%	

30	Mormugao Port	Construction, Operation and maintenance of Balance Works for 4 laning of the stretch of NH-17B from Varunapuri Junction to Sada Junction from Km 13.100 to Km 18.300 and elevated road cum flyover cum ROB from Ravindra Bhavan Junction to gate no.09 of the MPT including its loop connectivity ramps in the State of Goa	Port Connectivity	7.91	397	14th October 2015	Completed	13th October 2018	27th January 2025	7.91	100%	NA

31	Vadhavan	Construction of 4 lane (expandable to 8 lane) expressway for the connectivity to proposed Vadhavan port (from Vadhavan Port to Tawa Village on NH 48 - Design length 32.180 Km) under NH(O) in the State of Maharashtra on EPC Mode	NH (O)	32	Project under bidding	NA	Project approved and technical bids opened.	NA	NA	NA	NA	NA

MEGA CONCLAVES FOR MSMEs**1026. SHRIMATI DAGGUBATI PURANDESWARI:**

Will the Minister of **MICRO, SMALL AND MEDIUM ENTERPRISES** be pleased to state:

- (a) whether the Government has launched Special Campaign 5.0 and is convening national conclaves such as the PM Vishwakarma and National SC-ST Hub Mega Conclave to boost skills and market access for Micro, Small and Medium Enterprises (MSMEs), if so, the details thereof and if not, the reasons therefor;
- (b) the manner in which the Campaign's nodal officers and outreach plan would strengthen coordination across Central schemes and district administrations;
- (c) whether the campaign includes targeted interventions for SC/ST and marginalised entrepreneurs to ensure equitable benefits, if so, the details thereof and if not, the reasons therefor;
- (d) the manner in which training, finance facilitation and market linkages announced at these events would be monitored for outcomes; and
- (e) whether timelines and measurable targets have been set to convert these campaign commitments into sustainable employment and enterprise growth, if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (e): **Special Campaign 5.0:** Ministry of Micro, Small and Medium Enterprises (MSME), along with its attached/ subordinate organisations and field formations, actively carried out several activities under 'Special Campaign 5.0' during the implementation phase i.e. 2nd-31st October 2025. The campaign focused significantly on reduction of pendencies in PMO/VIP references, Public Grievances, Parliament Assurance etc. and institutionalizing swachhata in Government Ministries/Departments. The 5th edition of the campaign also focused on the field/outstation offices responsible for service delivery or having public interface and disposal of e-waste generated in government offices.

Under “Special Campaign 5.0”, Nodal Officers were appointed in offices to coordinate and monitor the Campaign’s activities, ensuring smooth and effective implementation.

Ministry of MSME and its field formations achieved 100% accomplishment on the targets set on 7 parameters (namely, disposal of PMO references, Inter-Ministerial Cabinet references, State Government References, Public Grievances Cleanliness Campaign Sites, review of e-files) and more than 95% of the targets set for other 03 parameters (namely, Public Grievances Appeals, Review of Physical Files disposal of redundant items). 1,045 cleanliness campaigns were conducted across various office sites and neighbourhood areas, with cleaning of a total area of 21.045 sq. ft generating revenue of Rs 22.89 lakh through the disposal of obsolete items.

PM Vishwakarma scheme: PM Vishwakarma scheme provides end-to-end holistic support to artisans and craftspeople of 18 trades who work with

their hands and tools. Since launch of the Scheme in September, 2023, over 850 awareness programs and camps, 65 workshops, 50 trade fairs, 34 state level exhibitions and 52 flash mobs have been organized and for the current financial year, 716 district-level awareness programs are being organised through the MSME Development and facilitation offices in close coordination with State Governments and U.T Administrations.

National SC-ST Hub scheme: To create widespread awareness among SC-ST entrepreneurs and to encourage their larger participation in Public Procurement, National SC-ST Hub (NSSH) Scheme of the Ministry organizes events/conclaves all across the country in active participation of the other major stakeholders viz. concerned State Government, CPSEs, Industry Associations, Banks, GeM, etc. The details of some of the Mega Events/conclaves organized by Ministry of MSME are as detailed below:-

S. No.	Name of the Mega conclave	Place of the event
1	National PM Vishwakarma Program, marking one year of progress under PM Vishwakarma.	Wardha, Nagpur
2	PM Vishwakarma and National SC-ST Hub Mega Conclave', marking second year of progress under PM Vishwakarma.	Bodh Gaya, Bihar
3	MSME SevaParv-2025: <i>Virasat se Vikas</i>	Varanasi, Uttar Pradesh
4	PM Vishwakarma & National SC-ST Hub Conclave	Mayurbhanj,

		Odisha
5	PM Vishwakarma Haat 2026	Dilli Haat, New Delhi

Ministry of MSME organises Mega Conclaves to provide an interactive platform for aspiring and existing entrepreneurs to expand their horizons along with an exhibition to showcase and facilitate the sale of products manufactured by artisans and craftspeople. Ministry of MSME closely monitors the implementation of the Scheme provisions by creating awareness and focussing on skill upgradation, digital transaction, credit support and marketing support in the form of quality certification, branding, onboarding on e-commerce platforms such as GeM, advertising, publicity and other marketing activities to improve linkage to value chain. Ministry of MSME recently organised PM Vishwakarma Haat 2026 at Dilli Haat, New Delhi, an exhibition to celebrate and showcase India's rich heritage of traditional craftsmanship while providing a prominent platform for 117 artisans to exhibit and market their handcrafted products to national and international buyers, stakeholders and the general public.

LIVELIHOOD PROGRAMMES FOR TRIBALS IN ASSAM

1027. MD. RAKIBUL HUSSAIN:

Will the Minister of **TRIBAL AFFAIRS** be pleased to state:

- (a) whether the Government has reviewed the effectiveness of livelihood and income-generation programmes for tribal communities in Assam;
- (b) the details of skill development, entrepreneurship and forest-based livelihood initiatives implemented in the State;
- (c) the number of beneficiaries covered under these initiatives, district-wise; and
- (d) the outcomes achieved in terms of employment generation and income enhancement?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI DURGA DAS UIKEY):

(a) to (d): The Ministry of Tribal Affairs through its two agencies namely Tribal Co-operative Marketing Development Federation of India (TRIFED) & National Scheduled Tribes Finance & Development Corporation (NSTFDC) is providing support to individuals belonging to tribal communities across India in the areas of livelihood, entrepreneurship and income generation.

The Ministry of Tribal Affairs is implementing the scheme 'Pradhan Mantri Janjatiya Vikas Mission (PMJVM)' through TRIFED which envisions to strengthen tribal entrepreneurship initiatives and to facilitate livelihood opportunities by promoting more efficient, equitable, self-managed, optimum use of natural resources, Agri / Minor Forest Produce (MFPs) / Non-farm produce. Under the scheme, financial support of Rs. 15.00 lakhs is provided to the State Governments for setting up each Van Dhan Vikas Kendras (VDVKs) which are the centers of value addition activities of MFPs/Non-MFPs. Since

the inception of the program in 2019-20, 495 VDVks have been sanctioned with funds amounting to Rs. 7425 lakhs, associating 1,50,765 members in Assam. Details of the same is given in the enclosed **Statement**. Out of these, 359 VDVks have been reported as operationalized with reported sales of Rs. 1623.36 lakh.

Additionally, TRIFED provides backward and forward linkages for tribal artisans and suppliers, facilitating the marketing of tribal products across various categories, including metal craft, textiles, jewelry, paintings, cane and bamboo, terracotta and pottery, as well as organic and natural food products. These products are marketed through both online and offline platforms. Furthermore, TRIFED organizes and participates in festivals, exhibitions, and trade fairs to provide a platform for tribal artisans to showcase their products, connect with potential buyers, and enhance their entrepreneurial opportunities. In Assam, 1087 tribal artisans/suppliers associated with 9543 families have been empaneled and 05 Tribes India outlets have also been set up. Details of the Tribes India outlets in Assam is given below:

S. No	Outlet Name	Address
1	Tribes India, Shilpgram	NEZCC Campus, Near Sakardev, Kalashetra, Guwahati
2	Tribes India, Manipur Bhawan	Manipur Bhawan, ASEB Road, Guwahati
3	Tribes India, Artfed	A K Azad Road, Rahabari, Guwhati
4	Tribes India, Airport, Guwahati	Departure Lounge Area, Guwahati Airport
5	Tribes India, Bongaigaon	BGR Township Shipping Complex, Chirang, BTR Assam.

Further, under Minimum Support Price (MSP) for Minor Forest Produce (MFP) component under PMJVM scheme, revolving funds amounting to Rs. 66.935 lakh have been released to the State of Assam for procurement of MFPs against which 191.11 MT of MFPs amounting to Rs. 102.41 lakh has been reported procured so far.

The National Scheduled Tribes Finance and Development Corporation (NSTFDC), a Central Public Sector Enterprise (CPSE) under the Ministry of Tribal Affairs, facilitates credit linkage by providing concessional loans to eligible Scheduled Tribe individuals/SHGs for undertaking income-generating activities and self-employment, thereby fostering entrepreneurship. The key schemes of NSTFDC are as follows:

- **Term Loan Scheme:** NSTFDC extends financial assistance for viable projects costing up to ₹50 lakh per unit. Under this scheme, up to 90% of the project cost is funded, with the remaining amount covered through subsidy, promoter contribution, or margin money.
- **Adivasi Mahila Sashaktikaran Yojana (AMSY):** A dedicated scheme for the economic empowerment of Scheduled Tribe women, providing loans of up to ₹2 lakh per project at a highly concessional interest rate of 4% per annum, covering up to 90% of the project cost.
- **Micro Credit Scheme for Self-Help Groups (MCF):** Designed exclusively for Self-Help Groups (SHGs) to address the small loan requirements of

Scheduled Tribe members. Under this scheme, loans of up to ₹50,000 per member and a maximum of ₹5 lakh per SHG are provided.

- Adivasi Shiksha Rin Yojana (ASRY): An education loan scheme aimed at supporting Scheduled Tribe students in pursuing technical and professional education, including Ph.D. programs, in India. Financial assistance of up to ₹10 lakh per eligible family is provided at a concessional interest rate of 6% per annum.

In the State of Assam, NSTFDC has disbursed loans amounting to Rs. 64.26 lakhs to 64 beneficiaries in the last three years.

STATEMENT

District-wise details of VDVK members in the state of Assam

S.No.	Name of District	Total	
		VDVKs	Members
1	Baksa	25	7830
2	Bajali	1	300
3	Barpeta	2	600
4	Biswanath	16	4930
5	Bongaigaon	3	900
6	Cachar	4	1255
7	Charaideo	13	3900
8	Chirang	23	6966

9	Darrang	11	3300
10	Dhemaji	37	11224
11	Dhubri	6	1800
12	Dibrugarh	10	3070
13	Dima Hasao	15	4510
14	East Karbi Anglong	11	3384
15	Golaghat	9	2740
16	Goalpara	20	6208
17	Hailakandi	6	1800
18	Hojai	9	2780
19	Jorhat	6	1800
20	Kamrup (M)	14	4237
21	Kamrup (R)	15	4548
22	Karimganj	6	1800
23	Kokrajhar	31	9471
24	Majuli	23	6910
25	Morigaon	10	3000
26	Nagaon	13	3970
27	Nalbari	7	2109
28	North Lakhimpur	22	6610
29	Sanitpur	19	5752
30	Sivasagar	10	3070

31	Tamulpur	15	4580
32	Tinsukia	13	3970
33	Udalguri	49	14915
34	West Karbi Anglong	21	6526
Total		495	150765

ESTABLISHMENT OF JAL SHAKTI KENDRAS

1028. SHRI NAVASKANI K.:

SHRI C. N. ANNADURAI:

SHRI RAJEEV RAI:

SHRI G. SELVAM:

Will the Minister of **JAL SHAKTI** be pleased to state:

- (a) whether the Government has established Jal Shakti Kendras (JSKs) in the country and if so, the details thereof, State/UT-wise including Punjab and Tamil Nadu, district-wise along with the details of the funds sanctioned, allocated and utilised for setting of JSKs in Punjab so far;
- (b) the time by which the ongoing JSKs are likely to be completed/operational in all the districts of Punjab;
- (c) the details of the activities undertaken by these JSKs to promote water conservation, rainwater harvesting and groundwater recharge in rural and semi-urban areas of Tamil Nadu;

- (d) whether the Government proposes to allocate dedicated funds for the operation, capacity building, and maintenance of these JSKs to ensure their long-term sustainability and if so, the details thereof;
- (e) the effectiveness of JSKs in spreading awareness and improving local water management practices in Tamil Nadu; and
- (f) whether the Government proposes to expand or strengthen JSKs in climate-vulnerable and drought-prone districts of Tamil Nadu and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (DR. RAJ BHUSHAN CHOUDHARY):

(a) to (f): 'Water' being a State subject, the aspects related to water resources including its conservation are studied, planned, funded and executed by the State Governments themselves as per their own resources and priorities. No separate funds are allotted to States for establishment and operation of the Jal Shakti Kendras from Ministry of Jal Shakti. The State/UT-wise details of Jal Shakti Kendras (JSKs) is given in the enclosed **Statement**.

As reported by the State Government of Punjab, Jal Shakti Kendras (JSKs) have been established in all 23 districts of Punjab and all JSKs are fully operational and functional. As reported by the State Government of Tamil Nadu, Jal Shakti Kendras have been established in all the 38 districts of Tamil Nadu.

As reported by the State Government of Tamil Nadu, the Jal Shakti Kendra (JSK) creates awareness on the importance of rainwater harvesting

and functions as a knowledge centre for various stakeholders. It supports the District and Block Administration in the preparation of scientific water conservation plans. JSK also acts as knowledge and data sharing centre which collect spatial data from various sources such as Bhuvan, IMD, GSI and CGWB for spatial analysis of the district and maintaining records related to water bodies in the district. Further, it provides support for rejuvenation of rivers and rivulets and renovation of traditional water bodies. JSKs also conduct Capacity building and training programmes on water management methods and techniques for stakeholders.

Also, the State Government of Tamil Nadu reported that the awareness programmes were conducted about the importance of rainwater harvesting, water conservation & management methods and techniques in all the districts, blocks and panchayats through JSKs by rallies, street meeting, involving self-help groups, gram sabha meetings and propaganda by audio system and digital media with the participant of 6,26,000 people.

STATEMENT

The State/UT-wise details of Jal Shakti Kendras (JSKs)

Jal Shakti Abhiyan: Catch the Rain		
National Water Mission, Ministry of Jal Shakti		
Jal Shakti Kendra Report (as per JSA: CTR portal)		
(Status as on : 23/01/2026)		
S.No.	State Name	JSK Established Districts
1	JAMMU AND KASHMIR	20
2	HIMACHAL PRADESH	12

3	PUNJAB	23
4	CHANDIGARH	1
5	UTTARAKHAND	12
6	HARYANA	22
7	DELHI	8
8	RAJASTHAN	41
9	UTTAR PRADESH	75
10	BIHAR	38
11	SIKKIM	6
12	ARUNACHAL PRADESH	8
13	NAGALAND	8
14	MANIPUR	13
15	MIZORAM	4
16	TRIPURA	8
17	MEGHALAYA	9
18	ASSAM	30
19	WEST BENGAL	23
20	JHARKHAND	19
21	ODISHA	30
22	CHHATTISGARH	31
23	MADHYA PRADESH	50
24	GUJARAT	33
25	MAHARASHTRA	35
26	ANDHRA PRADESH	26
27	KARNATAKA	31
28	GOA	2
29	LAKSHADWEEP	0
30	KERALA	14
31	TAMIL NADU	38
32	PUDUCHERRY	2
33	ANDAMAN AND NICOBAR ISLANDS	3
34	TELANGANA	33

35	LADAKH	2
36	DADRA AND NAGAR HAVELI AND DAMAN AND DIU	2
Total		712

CONSTRUCTION OF NHs USING PLASTIC WASTE

1029. DR. BACHHAV SHOBHA DINESH:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

- (a) the number of kilometers of National Highways (NHs) constructed using plastic waste under projects of the National Highways Authority of India (NHAI) during the last five years, year and State-wise;
- (b) whether the use of plastic waste in road construction has been made mandatory or remains optional in NHAI contracts and bidding documents and if so, the details thereof;
- (c) the parameters, technical specifications and quality standards prescribed for such construction including conformity with Indian Roads Congress or other approved guidelines;
- (d) the mechanism adopted by the Government/NHAI to verify contractor compliance with prescribed parameters such as third-party testing, site inspections, material certification and post-construction audits; and
- (e) whether penalties, corrective measures or contractual actions have been taken against contractors for non-compliance or improper use of plastic waste in highway construction and if so, the details thereof?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a): The number of kilometers of National Highways (NHs) including projects under the National Highways Authority of India (NHAI) constructed using plastic waste during the last five years, year and State/UT-wise is given in the enclosed **Statement**.

(b) and (c): As per the extant policy, it is mandated that during project preparation, Detailed Project Report (DPR) consultant is to identify the source(s) of waste plastic, assess the quantity available and also evaluate its properties as specified in Indian Roads Congress IRC:SP:98 "Guidelines for the Use of Waste Plastic in Hot Bituminous Mixes (Dry Process) in Wearing Courses irrespective of whether project highway is located in urban /built-up areas or rural open country. After due-diligence regarding availability of waste plastic conforming to the quality as specified in IRC: SP: 98, DPR consultant includes the provision of its use in the Schedule 'B' of the EPC/HAM bid documents which govern the scope of the project.

(d) and (e): National Highway (NH) Projects are generally implemented on Engineering, Procurement & Construction (EPC)/Hybrid Annuity Model (HAM)/Build-Operate-Transfer (BOT) mode where contractor/ concessionaire carry out their own design in accordance with applicable manual, standards/guidelines/codes, etc. Suitability of constituents' materials, mix design, plant and laying trials, mix production, laying & compaction as well as post-construction quality control and quality assurance test including third-party

testing are verified by Authority Engineer (AE)/Independent Engineer (IE) engaged by the Government/NHAI. In-case of any non-compliance observed, corrective measures are taken in accordance with the contract provisions.

STATEMENT

Length of National Highways constructed using Plastic Waste (in Km)

Name of State/UTs	2020-21	2021-22	2022-23	2023-24	2024-25
Andhra Pradesh	73.80	96.19	31.57	22.15	12.77
Arunachal Pradesh	8.46	4.00	0.00	0.00	0.00
Assam	0.00	0.00	0.00	0.00	0.00
Bihar	0.00	0.00	0.00	0.00	0.00
Chhattisgarh	6.33	0.00	0.00	100.00	0.00
Chandigarh	0.00	0.00	0.00	0.00	0.00
Dadra and Nagar Haveli and Daman and Diu	0.00	0.00	0.00	0.00	0.00
Delhi	0.00	0.00	0.00	10.62	0.00
Haryana	0.00	0.00	15.87	0.00	0.00
Goa	38.10	0.00	0.00	0.00	0.00
Gujarat	3.00	0.00	0.00	0.00	0.00
Jammu	0.00	0.00	0.07	0.00	0.00
Jharkhand	0.00	0.00	0.00	14.66	0.00
Himachal Pradesh	0.00	0.00	0.00	0.00	0.00
Kerala	10.25	17.00	3.00	8.30	10.08
Karnataka	264.70	138.02	178.33	126.17	32.53
Madhya Pradesh	19.02	14.30	56.83	5.98	8.00
Maharashtra	2.45	4.02	39.75	18.40	0.00
Manipur	3.47	0.00	5.00	0.00	0.00
Meghalaya	0.00	0.00	0.00	0.00	0.00
Mizoram	0.00	0.00	0.00	0.00	0.00
Nagaland	0.00	0.00	0.00	0.00	0.00

Odisha	0.00	0.00	0.00	23.00	36.71
Puducherry	0.00	0.00	0.00	0.00	0.00
Punjab	0.00	13.65	0.00	0.00	0.00
Rajasthan	5.94	11.56	3.70	14.00	0.00
Sikkim	0.00	0.00	0.00	0.00	0.00
Tripura	0.00	0.00	0.00	1.00	0.00
Tamil Nadu	13.49	9.93	2.50	25.74	75.60
Telangana	12.64	6.06	4.79	15.93	7.14
Uttar Pradesh	299.16	377.02	327.53	306.00	90.58
Uttarakhand	14.96	4.10	0.00	0.00	0.00
West Bengal	5.00	1.00	3.90	1.62	0.00

DELAYS IN COMPLETION OF CHENNAI-BANGALORE EXPRESSWAY

1030. SHRI S. JAGATHRATCHAKAN:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

- (a) whether the construction of the Chennai–Bangalore Expressway has been delayed and, if so, the specific reasons for the delay in each State along the route;
- (b) the details of funds allocated, disbursed and utilized for the project so far, State-wise and phase-wise;
- (c) the projected loss of economic benefits due to the delay, including impacts on logistics efficiency, trade and regional development;
- (d) the status of environmental and land acquisition clearances for the project, including steps taken to resolve pending issues; and

(e) the revised timeline for the Expressway's full operationalization and the measures being implemented to ensure timely completion?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a) and (b): The details are given in the enclosed **Statement**.

(c): Chennai – Bangalore Expressway would connect Chennai and Bengaluru with access control facility. While the Expressway will lead to increased logistic efficiency, leading to higher economic growth, the traffic is presently plying on the 4/6 lane National Highway (NH) and trade is not being impeded.

(d): All these issues have since been resolved, and no such issue is pending as on date.

(e): All packages are likely to be completed by July 2026, except Package-3 of Phase-3 (Arakkonam–Kancheepuram section), where work has stopped since May 2025 due to financial constraints of the Concessionaire. Subsequent to intention to terminate notice to the Concessionaire by National Highways Authority of India (NHAI) dated 10.11.2025 and Speaking Order dated 08.01.2026 of NHAI as per Court direction, Senior Lenders have proposed to exercise their right to substitute the Concessionaire vide letter dated 20.01.2026. The details are given in the enclosed **Statement**.

STATEMENT**Status of implementation of Chennai-Bengaluru Expressway (NE-7) as on 31.12.2025**

Sl. No.	Phase /State	Name Project	Length (Km)	Cost (Rs.in Cr.)	Appointed Date	Physical Progress as on 31.12.2025 (%)	Completed Length as on 31.12.2025 (Km)	Expenditure as on 31.12.2025 (Rs. Cr.)	Present status / reasons for Delay	Revised Scheduled date of completion
1	Phase-1 Karnataka	4 lane Bangalore – Chennai Expressway (Bangalore-Malur section of NE-7 - Pkg - 1)	27.1	2480.99	15.09.2021	99.0%	27.1	2258.6	Project length completed and put to use of traffic.	N.A.
2	Phase-1 Karnataka	4 lane Bangalore-Chennai Expressway (Malur - Bangarpet section of NE-7 - Pkg-2)	27.1	1180.17	20.09.2021	99.8%	27.1	986.5		
3	Phase-1 Karnataka	4 lane Bangalore – Chennai Expressway (Bangarpet-Bethamangala section of NE-7 - Pkg -3)	17.5	784.22	18.01.2022	100.0%	17.5	677.9	Work Completed on 31.05.2024.	N.A.
		Phase-1/Karnataka (Total)	71.7	4445.4			71.7	3923.0		

1	Phase-2 Karnataka & Andhra Pradesh	4 lane Bangalore – Chennai Expressway (Bethamangala - Byreddypalli section of NE-7 - Pkg -1)	25.0	1410.0	10.10.2022	98%	25.0	1274.4	Work Completed on 31.12.2025	N.A.
2	Phase-2 Andhra Pradesh	4 lane Bangalore-Chennai Expressway (Byreddypalli- Bangarupalem section of NE-7 - Pkg-2)	31.0	2548.0	08.06.2023	82%	24.5	2011.2	Due to NBWL clearance conditions requiring additional structures in Forest stretch.	17.06.2026
3	Phase-2 Andhra Pradesh	4 lane Bangalore – Chennai Expressway (Bangarupalem to Gudipala section of NE-7 - Pkg -3)	29.0	1407.3	04.10.2022	99%	29.0	1327.5	Work Completed on 09.05.2025	N.A.
		Phase-2 / Andhra Pradesh (Total)	85.0	5365.4			78.5	4613.1		
1	Phase-3 Andhra Pradesh & Tamil Nadu	4 lane Bangalore - Chennai Expressway (Gudipala- Walajahpet section of NE-7 - Pkg-1)	24.0	1481.9	30.05.2022	94%	23.9	1387.0	1) Hard rock cutting in close proximity of residential settlement. 2) Required multiple approvals from Railways for construciton of bowstring girder ROB.	28.02.2026

2	Phase-3 Tamil Nadu	4 lane Bangalore - Chennai Expressway (Walajahpet - Arakonam section of NE-7 - Pkg-2)	24.5	1106.7	16.07.2022	93%	24.3	788.1	1) Due to shifting of EHT Lines. 2) Delay in construction of ROB due to delay in shifting of SSP Building belonging to Railways. 3) PCC for 23.56 Km issued w.e.f 20.01.2025.	Balance work of ROB is expected to be completed by 30.04.2026
3	Phase-3 Tamil Nadu	4 lane Bangalore -Chennai Expressway (Arakonam - Kancheepuram section of NE-7 - Pkg-3)	25.5	1525.1	08.08.2022	54%	11.0	767.5	Work stopped since May, 2025 due to financial constraints of the Concessionaire. Senior Lenders proposed to exercise their right to substitute Concessionaire, after NHAI issued Intention to Terminate Notice.	-
4	Phase-3 Tamil Nadu	4 lane Bangalore – Chennai Expressway (Kancheepuram - Sriperumbudur) section of NE-7 - Pkg -4)	31.7	3605.7	11.07.2022	84%	25.4	1670.0	1) Delay in determination of land/crop compensation by the District Administration for erection of new EHT towers. 2) Delay in procurement of Borrow earth. 3) Unseasonal rainfall. 4) Due to inadequate mobilization of resources by the contractor.	31.07.2026
5	Phase-3 Tamil Nadu	Construction of Trumpet Interchange Connecting Bangalore –Chennai Expressway with Maduravoyal - Walajapet Section of NH 48 near Sriperumbudur	1.1	162.6	26.02.2024	26%	0.0	33.5	1) Due to change in design from Pile foundation to open foundation 2) Due to inadequate mobilization of resources by the contractor. 3) Unseasonal rainfall.	31.07.2026

		Phase-3 / Tamil Nadu (Total)	106.8	7881.9			84.7	4646.0		
		Grand Total (Phase-1, 2 & 3)	263.5	17692.7			234.9	13182.1		

VIABILITY GAP FUNDING UNDER UDAN FOR UTTAR PRADESH**1031. SHRI TANUJ PUNIA:**

Will the Minister of **CIVIL AVIATION** be pleased to state:

- (a) whether the Government considers providing Viability Gap Funding (VGF) for low demand routes in Uttar Pradesh under UDAN Scheme; and
- (b) if so, the details thereof and if not, the reasons therefor?

**THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND
MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI
MURLIDHAR MOHOL):**

(a) and (b): Under the Regional Connectivity Scheme -Ude Desh ka Aam Nagrik (RCS-UDAN), airlines are provided Viability Gap Funding (VGF) for a period of three years from the commencement of operations on the awarded routes.

Since the inception of the scheme, an amount of approximately Rs 450 crore has been released to airline operators towards Viability Gap Funding for the operationalisation of 87 RCS routes connecting airports in Uttar Pradesh.

एनएच-709बी पर दुर्घटना संभावित स्थल**1032. सुश्री इकरा चौधरी:**

क्या सड़क परिवहन और राजमार्ग मंत्री यह बताने की कृपा करेंगे कि:

(क) राष्ट्रीय राजमार्ग (एनएच) 709बी पर चिह्नित दुर्घटना-संभावित स्थलों की कुल संख्या क्या है;

(ख) शामली और सहारनपुर जिलों में स्थित दुर्घटना-संभावित स्थलों की संख्या और स्थान क्या हैं;

(ग) क्या सरकार इस बात से अवगत है कि एनएच 709बी पर चौरा और कमालपुर बकडोली गाँवों के पास जलालाबाद और ननौता के बीच अपेक्षाकृत अधिक दुर्घटनाएँ होती हैं; और

(घ) यातायात व्यवहार, विशेष रूप से गलत दिशा में चलने वाले वाहनों की प्रवृत्ति को ध्यान में रखते हुए, सरकार द्वारा उक्त राजमार्ग पर दुर्घटनाओं की संख्या कम करने के लिए किए गए/किए जाने वाले उपाय क्या हैं?

सड़क परिवहन और राजमार्ग मंत्री (श्री नितिन जयराम गडकरी):

(क): सरकार ने एनएच-709बी पर 19 दुर्घटना-संभावित स्थलों को चिह्नित किया है, जिसके लिए भारतीय राष्ट्रीय राजमार्ग प्राधिकरण (एनएचएआई) ने इसे सुधारने के लिए पहले ही एजेंसी को काम में लगा दिया है। कार्य प्रगति पर है और मार्च, 2026 तक पूरा होने की उम्मीद है।

(ख): वर्ष 2024-25 में राज्य सरकार द्वारा एनएच-709बी पर शामली बाईपास से सहारनपुर खंड तक 7 दुर्घटना-संभावित स्थलों को चिह्नित किया गया है।

(ग) और (घ): एनएचएआई ने सड़क प्रयोक्ताओं/ यात्रियों के लिए सुरक्षित मार्ग सुनिश्चित करने के उद्देश्य से चिह्नित किए गए 7 दुर्घटना-संभावित स्थलों और 38 अतिरिक्त स्थानों पर सड़क सुरक्षा कार्य, जिसमें सड़क स्टड, सोलर ब्लिंकर, ट्रांसवर्स बार मार्किंग शामिल हैं, करने के लिए एक एजेंसी को कार्य पर लगाकर अल्पकालिक उपायों के लिए बोलियां आमंत्रित की हैं।

MAINTENANCE OF NATIONAL HIGHWAYS

1033. SHRI MAGUNTA SREENIVASULU REDDY:

SHRI PRABHAKAR REDDY VEMIREDDY:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

- (a) the details of National Highway stretches in Andhra Pradesh presently under maintenance, including length, location and executing agency;
- (b) the details of accidents reported on National Highway stretches in Andhra Pradesh under maintenance during the last five years, including the number of incidents, fatalities and injuries;
- (c) the measures taken by the Government to reduce maintenance timelines, minimise traffic disruption and enhance safety during maintenance of National Highways;
- (d) whether action has been initiated against contractors for deliberate or avoidable delays in maintenance works;
- (e) if so, the details of penalties imposed, contracts terminated or other remedial steps taken; and
- (f) whether the Government has considered or adopted the use of advanced technologies such as satellite mapping, artificial intelligence, and real-time monitoring systems to expedite maintenance and improve safety of national highways, if so, the details thereof?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

- (a): The details of National Highway stretches in Andhra Pradesh presently under maintenance, including length, location and executing agency are given in the enclosed **Statement**.
- (b): The details of accidents occurred on National Highway stretches in Andhra Pradesh under maintenance during the last five years are as follows:

1. No. of Accidents/ Injuries = 31,652
2. No. of Fatalities = 4,383

(c): The Government in the Ministry of Road Transport & Highways undertakes maintenance of National Highways on a continuous basis to ensure traffic-worthy conditions with minimum disruption to road users. Maintenance is carried out through Performance-Based Maintenance Contracts (P BMC) and Short-Term Maintenance Contracts (STMC) with defined response timelines. For NH stretches under maintenance, responsibility rests with the Contractor during the defect liability period. Regular condition assessments, advance planning, and use of appropriate modern technologies are adopted to reduce maintenance timelines. Traffic management measures, including phased execution and off-peak works, are implemented to minimise inconvenience and enhance operational efficiency.

(d) and (e): There is no report of deliberate or avoidable delays in maintenance works by the contractors during last three years.

(f): Government has considered advanced technologies/ equipment during maintenance of National Highways, for improving the safety. Some of the measures are as under:

- (i) Advanced Traffic Management System (ATMS): ATMS is a technology-driven, intelligent transportation framework that uses real-time data from cameras, sensors, and AI to optimize traffic flow and enhance safety on roads and highways. It integrates components like adaptive signals, incident detection, and Variable Message Signs (VMS) to reduce

congestion, emissions, and improve emergency response on National Highways.

- (ii) **Network Survey Vehicle (NSV):** NSV is a specialized vehicle equipped with advanced sensors including LiDAR, 3D laser scanners, high-resolution 360-degree cameras, and DGPS, used to automatically map road conditions and inventory at highway speeds, assess pavement distress, roughness, road safety, and assets, with data crucial for maintenance management.
- (iii) **Drone Analytics Monitoring System (DAMS):** DAMS is an AI-powered, end-to-end platform used to transform raw aerial drone footage into actionable, geotagged 2D/3D insights. It automates monitoring for infrastructure projects, detecting defects like potholes, cracks, and encroachments, while generating analytical dashboards for project management.

STATEMENT

A. Details of National Highway Stretches under Maintenance by executing agency State PWD					
S. No.	NH No.	Stretch under Maintenance		Length (Km)	Location
		From (Km)	To (Km)		
1	NH-342	0	32	32	Mudigubba- Puttaparthi
2	NH-42	4.35	76	71.65	KA/AP Border- Ananthapuramu

3	NH-42	0	9.2	9.2	Urban link road of Ananthapuramu Town
4	NH-42	76	137.049	61.05	Rapthadu- Bathalapalli - Mudigubba
5	NH-42	134	159	25	Mudigubba - Kadiri
6	NH-544D	0	5.4	5.4	Ananthapuramu Town limits
7	NH-544DD	0	102.22	102.22	Ananthapuramu - Kalyanadurg - Molakalmur
8	NH-544E	0	99.179	99.179	Kodikonda Checkpost - Hindupur - Madakasira - Sira
9	NH-67	368.92	467	98.09	KA/AP Border - Gooty - Tadipatri
10	NH - 340	0	60.025	60.03	Rayachoti - Angallu
11	NH-42	168.45	299.78	131.21	Kadiri-Mulakalacheruvu- Madanapalle- Punganuru-Palamaneru Section
12	NH-42	300	382.08	82.08	Palamaneru- Krishangiri road
13	NH-75	506.1	508.7	2.6	Mangalore- Thiruvannamalai Road
14	NH-75	518.7	534.35	15.65	
15	NH-40	250	299.85	49.85	Kurnool-Chittoor- Ranipeta road
16	NH-40	300.2	337.7	37.5	Kurnool-Chittoor- Ranipeta road

17	NH-40	350.2	351.542	1.34	Kurnool-Chittoor-Ranipeta road
18	NH-40	354.662	356.062	1.4	Kurnool-Chittoor-Ranipeta road
19	NH-40	337.7	354.831	17.13	Kurnool-Chittoor-Ranipeta road
20	NH-716A	0	40.2	21.2 (Selected stretches)	Putturu-Uttukottai road
21	NH-516B	19.2	59.4	40.2	Pendurthi - Bowdara
22	NH-326A	0	41.979	41.98	Pathapatnam - Narasannapeta
23	NH-26	473.284	486	12.71	Saluru ghat - jeegram
24	NH-26	537.6	552	17.2	Vizianagaram Bypass
25	NH-26	486.831	491.42	5.92	Salur Bypass
26	NH-26	491	525.2	32.2	W&S from 491/000 to 525/200
27	NH-26	525.2	537.6	12.4	Overlay from 525/200 to 537/600
28	NH-26	514.775	516.775	2	ROB-Manapuram
29	NH-216E	0	31.7	31.7	Amalapuram - Ravulapalem Road
30	NH-516E	0	43.7	43.7	Rajamahendravaram - Vizianagaram road
31	NH-40	189.1	248	58.9	Kurnool-Ranipet Road
32	NH-67	476.7	588	111.3	Hubli - Krishnapatnam road
33	NH-716	123.6	153.6	30	Renigunta - Kadapa - Muddanur

34	NH-716	168.1	171	2.9	Renigunta - Kadapa - Muddanur
35	NH-440	56.6	143.5	86.9	Rayachoty - Chagalamarri Road
36	NH-365BB	22.6	46	23.4	Jeelugumilli Kovvur road
37	NH-365BB	60.7	86.7	26	Jeelugumilli Kovvur road
38	NH-516D	0	56.23	56.23	Devarapalli-Jeelugumilli Road
39	NH-165	61.54	107.76	46.22	Pamarru Digamaru Road
40	NH-544D	322.84	417	94.16	Ananthapur-Guntur Road
41	NH-167A	0	81.69	81.69	Vodarevu-Chilakaluripet -Nekerekal Road
42	NH-167AG	0	49.917	49.92	Kondamodu-Perecherla Road
43	NH-565	86.562	133.922	47.36	Nagarjunasagar - Davulapilly Raod
44	NH-167AD	0	43.659	43.66	Macherla-Dachepalli Road
45	NH-216H	0	119.95	119.95	Pedana - Nuzveedu - Vissannapeta - Lakshmipuram Road
46	NH-167BG	0	36.4	36.4	Seethramapuram - Duttaluru
47	NH-167B	58.635	189.05	130.72	Mydukur - Singarayakonda
48	NH-565	360.156	402.468	42.31	Dornala T Junction - Penchalakona
49	NH-67 link	1.05	3.47	2.42	Link road between NH67 to NH16

50	NH-544D	74.427	213	138.57	Ananthapur - Guntur road
51	NH-765	191	244	53	Hyderabad-Srisailam-Tokapalli road
52	NH-340C	73	131.4	58.4	Kurnool- Guntur road
53	NH-167K	137.03	154.2	17.17	Nallakaluva-Velugodu
54	NH-167	70	125.15	55.15	Adoni- Yemmiganur - Maadavaram section
55	NH-167	62.7	71.4	7.303	Adoni Bypass
Total Length (Km)				2562.62	

B. Details of National Highway Stretches under Maintenance by executing agency PIU, MoRTH					
S. No.	NH No.	Stretch under Maintenance		Length (Km)	Location
		From (Km)	To (Km)		
1	NH-216	46.725	107.725	61	Gurajanapalli-Polekuru-Komaragiri-Pasarlupudi
2	NH-216	128.503	254.556	126.053	Dhindi- Losari-Machavaram-Avanigadda
3	NH-216	260.581	380.585	120.004	Repalle-Eepurupalem-Ongole
4	NH-516E	2.4	27.48	24.9	Paderu- Gondiguda

5	NH-516E	0	26.937	25.777	Bowdara-Vizianagaram
Total Length (Km)				357.734	

C. Details of National Highway Stretches under Maintenance by executing agency NHAI

S. No.	NH No.	Length (Km)	Location
1	NH- 16	13.41	Vijayawada Bypass from Gollapudi to Chinnakakani in Vijayawada - Gundugolanu Section
2	NH- 16	16.384	Chilkararupet bypass section
3	NH-544D	112.797	Giddalur – Vinukonda section
4	NH-16	68.204	Chilakaluripet - Vijayawada section
5	NH-44	83	Hyderabad – Bangalore section
6	NE-7	29	Bangalore – Chennai Expressway (Bangarupalem - Gudipala (phase-II) section
7	NH-716B	40.6	Varadharajula- Kumarajapet of Chittoor – Thatchur Section
8	NH-716B	30.585	Veera Kaveri Raja Puram - Pondavakkam of Chittoor-Thatchur Section
9	NH-18	188.752	Kadapa - Kurnool section
10	NH-67	45.14	Mydukur - Badvel section
11	NH-340C	30.6	Kurnool - Mandlem section (Package-1)
12	NH-340C	35.151	Mandlem - Atmakur section (Package-2)

13	NH-16 & NH-67	40.811	Nellore Bypass section & Badvel - Chunculuru section
14	NH-16	110.8	Tada - Nellore section
15	NH-67	86.32	Chunculuru - Nellore section
16	NH-565	66.156	Vaggampalle - Dornala T Junction section
17	NH-565	138.366	Davulapalli - Vaggampalli section
18	NH-16	183.62	Chilakaluripet – Nellore section
19	NH-16	89.27	Ankapalli - Annavaram (Tuni) section
20	NH-16	70.975	Annaram - Diwancheruvu section
21	NH-216A	49.042	Diwancheruvu - Siddhantham section
22	NH-216A	71.952	Siddhantham - Gundugolanu section
23	NH-216A	27.5	Kakinada bypass
24	NH- 16	69.884	Gundugolanu Devarapalli Kovvuru
25	NH-565	84	Penchalakona - Yerpedu section
26	NH-44	47.687	Nalagampalli - AP/Karnataka Border Section
27	NH-71	57.046	Renigunta - Naidupeta section
28	NH-71	53.07	Madanapalli - Pileru section
29	NH-16	27.4	Gundugolanu - Kalaparru section
30	NH-16	27.4	Kalaparru - Chinna Avutupalli section
31	NH-65	13.46	Nandigama Bypass and Kanchikacherla

32	NH-16	28.74	Vijayawada bypass from Chinna Autupalli - Gollapudi section
33	NH-65	35.684	Nandigama - Vijayawada section
34	NH-16	23.774	Chinna Avutupalli - Kanaka Durgamma Varadhi of Vijayawada–Gundugolanu Section
35	NH-16	64.061	Vijayawada – Machilipatnam section & Eastern side Benz Circle Flyover
36	NH-30	70.19	Ibrahimpattam – Chandragudem – AP/Telangana Border section
37	NH-16	50.38	Anandapuram – Pendurthi – Anakapalli section
38	NH-16	47	Ranasthalam – Anadapuram section
39	NH-16	49.63	Narasannapeta -Ranasthalam section
40	NH-16	96.7	Ichchapuram – Narasannapeta Section
41	NH-16	58.276	Anandapuram- Visakhapatnam and Ranasthalam Town
42	NH-130CD	24.2	Aluru - Jakkuva Section under Raipur-Visakhapatnam Economic Corridor [Package-1(AP)]
43	NH-130CD	23.955	Jakkuva – Korlam Section under Raipur-Visakhapatnam Economic Corridor [Package-2(AP)]
44	NH-130CD	22.465	Korlam - Kantakapalle under Raipur-Visakhapatnam Economic Corridor [Package-3(AP)]
45	NH-130CD	16.598	Kantakapalle – Sabbavaram Section under

		Raipur- Visakhapatnam Economic Corridor [Package-4(AP)]
Total Length (Km)	2620	

अमरोहा में शहरी सुविधाएँ

1034. श्री कंवर सिंह तंवर:

क्या आवासन और शहरी कार्य मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार ने नागरिकों के जीवन की गुणवत्ता को और बेहतर बनाने के लिए उत्तर प्रदेश के अमरोहा जिले और इसके क्षेत्रों जैसे हसनपुर, जोया, बछरायूँ, नौगावां सादात और मंडावर में सड़क प्रकाश व्यवस्था को मजबूत करना, पैदल यात्री सुरक्षा उपाय, पार्क विकास और सामुदायिक सुविधाओं का उन्नयन सहित शहरी सुविधाओं और सार्वजनिक स्थानों के सुधार पर विचार किया है;

(ख) यदि हां, तो शहर-स्तरीय परियोजना स्वीकृतियां, कार्यान्वयन समय-सीमा और स्थानीय निकायों के साथ अभिसरण व्यवस्था सहित उक्त जिले में शहरी बुनियादी ढांचे के लिए सरकारी सहायता का ब्यौरा क्या है; और

(ग) यदि नहीं, तो इसके कारण क्या हैं?

आवासन और शहरी कार्य मंत्रालय में राज्य मंत्री (श्री तोखन साहू):

(क) से (ग): भारत के संविधान की 12वीं अनुसूची के अनुसार, शहरी सुविधाएं जैसे पार्क और उद्यान शहरी स्थानीय निकायों (यूएलबी) और शहरी विकास प्राधिकरणों का कार्य है। भारत सरकार योजनाबद्ध हस्तक्षेपों/परामर्शिकाओं के माध्यम से राज्यों/संघ राज्य क्षेत्रों के प्रयासों में सहायता करती है। भारत सरकार विभिन्न योजनाओं/मिशनो जैसे अटल नवीकरण और शहरी परिवर्तन मिशन (अमृत) और अमृत 2.0 के माध्यम से राज्यों को वित्तीय और तकनीकी सहायता प्रदान करता है।

अमृत/अमृत 2.0 के तहत, राज्यों को मिशन दिशानिर्देशों के व्यापक फ्रेमवर्क के अनुसार परियोजनाओं का चयन, मूल्यांकन, प्राथमिकता निर्धारण और कार्यान्वयन करने का अधिकार है। सचिव, शहरी विकास और आवास विभाग की अध्यक्षता में राज्य स्तरीय तकनीकी समिति (एसएलटीसी) राज्य के मुख्य सचिव की अध्यक्षता वाली राज्य उच्चाधिकार प्राप्त संचालन समिति (एसएचपीएससी) को राज्य स्तर पर योजना के कार्यान्वयन का अनुमोदन, निगरानी और पर्यवेक्षण करने के लिए तकनीकी सहायता प्रदान करती है। एसएचपीएससी की सिफारिश पर, आवासन और शहरी कार्य मंत्रालय (एमओएचयूए) की शीर्ष समिति मिशन के व्यापक फ्रेमवर्क के अनुसार परियोजनाओं को अनुमोदित करती है।

अमरोहा जिले में, अमरोहा शहर अमृत के अंतर्गत आता है। अमृत के तहत, अमरोहा शहर ने 08 परियोजनाएं शुरू की हैं, जिनमें 06 पार्क परियोजनाएं शामिल हैं। अमृत और तालमेल के तहत 18,333 जल नल कनेक्शन और 27,300 सीवर कनेक्शन/घरेलू सेप्टेज कवरेज प्रदान की गई। 1.95 एकड़ हरित क्षेत्र विकसित किया गया। अमृत के तहत परियोजनाओं का ब्यौरा संलग्न **विवरण-I** में दिया गया है।

अमृत 2.0 के तहत, अब तक, राज्य ने अमरोहा जिले में जल आपूर्ति और जलाशय पुनरुद्धार के संबंध में 151.23 करोड़ रुपये की 10 परियोजनाएं शुरू की हैं। अनुमोदित परियोजनाओं में 23,585 नए जल नल कनेक्शन और 13.20 एकड़ जलाशय पुनरुद्धार शामिल हैं। अमृत 2.0 के तहत परियोजनाओं की स्थिति संलग्न **विवरण-II** में दर्शाई गई है।

विवरण-I

राज्य द्वारा अमृत पोर्टल पर दी गई जानकारी के अनुसार अमरोहा शहर में अमृत के तहत शुरू की गई परियोजनाएं:

क्र. सं.	परियोजना का नाम	क्षेत्र	लागत (करोड़ रु. में)	स्थिति
1	आवास विकास-2 वार्ड नंबर 17, खालसा कॉलोनी में मकान नं. 1बी/309 के पास पार्क	पार्क	0.16	पूर्ण

	का विकास			
2	आवास विकास-2 वार्ड नंबर 17, खालसा कॉलोनी में मकान नंबर 2सी/301/304 के पास पार्क का विकास	पार्क	0.35	पूर्ण
3	मोहल्ला आवास विकास-1 में मकान नं. 23 के सामने पार्क का विकास और वार्ड संख्या 17 (खालसा) में मोहल्ला आवास विकास-2 में मकान नंबर 1बी/150 के पास पार्क का विकास	पार्क	0.3	पूर्ण
4	आवास विकास 2 वार्ड नंबर 17 खालसा में मकान नंबर 2बी/336 के पास पार्क का विकास	पार्क	0.3	पूर्ण
5	आवास विकास प्रथम वार्ड संख्या 17 खालसा में ओवरहेड टैंक वाले पार्क का विकास	पार्क	0.26	पूर्ण
6	अमरोहा सेप्टेज मैनेजमेंट	सीवरेज/सेप्टेज प्रबंधन	4.8	पूर्ण
7	अमरोहा के 6 जोन में जलापूर्ति आवास कनेक्शन	जल आपूर्ति	13.99	पूर्ण
8	आवास विकास-2 वार्ड नंबर 17, खालसा कॉलोनी में मकान नंबर 1बी/333 के पास पार्क का विकास	पार्क	0.22	99 प्रतिशत कार्य पूर्ण हो चुके हैं

विवरण-II

अमृत 2.0 के तहत अमरोहा जिले में परियोजनाएं

क्र. सं.	जिला	यूएलबी	परियोजना का स्वरूप	परियोजना का शीर्षक	परियोजना लागत (करोड़ रु. में)	स्थिति
1	अमरोहा	अमरोहा (एनपीपी)	जल आपूर्ति	नगर पालिका परिषद अमरोहा के वार्ड 08, पीरगढ़ में 24x7 जलापूर्ति परियोजना	10.27	ठेका दिया गया

2	अमरोहा	गजरौला (एनपीपी)	जलाशय पुनरुद्धार	मोह मायापुरी स्थित बूढ़े बाबू तालाब का सौंदर्यीकरण कार्य	2.25	ठेका दिया गया
3	अमरोहा	अमरोहा (एनपीपी)	जलाशय पुनरुद्धार	पानबाड़ी झील, बिजनौर रोड, लकड़ो, अमरोहा उत्तर प्रदेश	1.82	डीपीआर अनुमोदित
4	अमरोहा	अमरोहा (एनपीपी)	जलाशय पुनरुद्धार	रायपुर झील, डीएम कार्यालय के सामने, अमरोहा उत्तर प्रदेश	0.92	ठेका दिया गया
5	अमरोहा	धनौरा (एनपीपी)	जल आपूर्ति	धनौरा नगर पालिका पुनर्गठन जलापूर्ति योजना	50	ठेका दिया गया
6	अमरोहा	जोया (एनपीपी)	जल आपूर्ति	जोया नगर पंचायत जलापूर्ति पुनर्गठन योजना	25.68	ठेका दिया गया
7	अमरोहा	हसनपुर (एनपीपी)	जलाशय पुनरुद्धार	हसनपुर करबला तालाब	1.95	ठेका दिया गया
8	अमरोहा	धनौरा (एनपीपी)	जलाशय पुनरुद्धार	नेशनल इंटर कॉलेज के पास के तालाब	1.65	ठेका दिया गया
9	अमरोहा	धनौरा (एनपीपी)	जलाशय पुनरुद्धार	मोहल्ला महादेव का सौंदर्यीकरण और आनंद धाम के पास पुरोद्वार का कार्य	1.69	ठेका दिया गया
10	अमरोहा	नौगांवा सादात (एनपीपी)	जल आपूर्ति	नौगांवा सादात नगर पंचायत जलापूर्ति पुनर्गठन योजना	55	ठेका दिया गया

एमएसएमई के माध्यम से रोजगार

1035. श्री भाऊसाहेब राजाराम वाकचौरे :

क्या सूक्ष्म, लघु और मध्यम उद्यम मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या शिरडी में रोजगार की भारी कमी है और स्थानीय तीर्थयात्रा-आधारित उद्योगों को सूक्ष्म,

लघु और मध्यम उद्यम (एमएसएमई) योजनाओं के लाभ से बाहर रखे जाने के कारण क्या हैं;

(ख) एमएसएमई योजनाओं के लाभ वास्तविक उद्यमियों तक नहीं पहुँचने के कारण क्या हैं;

(ग) युवाओं के लिए कौशल विकास और वित्तीय सहायता सुविधाओं की अनुपलब्धता के कारण क्या हैं; और

(घ) सरकार का किस समय तक रोजगार सृजन को प्राथमिकता देने का प्रस्ताव है?

सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय में राज्य मंत्री; तथा श्रम और रोजगार मंत्रालय में राज्य मंत्री (कुमारी शोभा कारान्दलाजे):

(क) से (घ) : केंद्र सरकार महाराष्ट्र राज्य सहित देश में एमएसएमई के समग्र विकास और संवर्धन हेतु विभिन्न स्कीमों, कार्यक्रमों तथा नीतिगत पहलों के माध्यम से राज्य/संघ राज्य-क्षेत्र की सरकारों के प्रयासों में पूरक सहायता प्रदान करती है। महाराष्ट्र के अहमदनगर जिले (जिसका नया नाम अहिल्यानगर जिला किया गया है) में दिनांक 31.01.2026 तक उद्यम पोर्टल पर पंजीकृत अनौपचारिक सूक्ष्म उद्यमों सहित कुल 3,56,208 एमएसएमई पंजीकृत हैं, जिसमें 11,10,044 व्यक्तियों के रोजगार के साथ तीर्थयात्रा आधारित उद्योग शामिल हैं।

एमएसएमई मंत्रालय, खादी और ग्रामोद्योग आयोग (केवीआईसी) के माध्यम से प्रधानमंत्री रोजगार सृजन कार्यक्रम (पीएमईजीपी) को कार्यान्वित कर रहा है। यह एक केंद्रीय क्षेत्र की योजना है जो महाराष्ट्र राज्य सहित देश भर में गैर-कृषि क्षेत्र में नए सूक्ष्म उद्यमों की स्थापना में संभावित उद्यमियों को सहायता प्रदान करके मुख्य रूप से ग्रामीण क्षेत्रों में रोजगार के अवसर पैदा करती है।

इस योजना के तहत, सामान्य श्रेणी के लाभार्थी ग्रामीण क्षेत्रों में परियोजना लागत का 25% और शहरी क्षेत्रों में 15% मार्जिन मनी (एमएम) सब्सिडी का लाभ उठा सकते हैं। अनुसूचित जाति, अनुसूचित जनजाति, अन्य पिछड़ा वर्ग, अल्पसंख्यक, महिला, भूतपूर्व सैनिक, दिव्यांग, ट्रांसजेंडर जैसे विशेष श्रेणियों से संबंध रखने वाले, पूर्वोत्तर क्षेत्र (एनईआर), पहाड़ी और सीमावर्ती क्षेत्रों और आकांक्षी जिलों से संबंधित लाभार्थियों के लिए ग्रामीण क्षेत्रों में मार्जिन मनी सब्सिडी 35% और शहरी क्षेत्रों में 25% है।

वित्त वर्ष 2022-23 से वित्त वर्ष 2024-25 के दौरान अहमदनगर जिले में पीएमईजीपी के तहत सहायता प्राप्त सूक्ष्म उद्यमों की संख्या, संवितरित मार्जिन मनी सब्सिडी, सृजित अनुमानित रोजगार:

वित्त वर्ष	सहायता प्राप्त सूक्ष्म उद्यमों की संख्या	मार्जिन मनी सब्सिडी (करोड़ रुपए में)	सृजित अनुमानित रोजगार
2022-23	163	7.27	1,304
2023-24	87	5.12	696
2024-25	69	4.76	552

मंत्रालय सूक्ष्म और लघु उद्यमों के लिए क्रेडिट गारंटी फंड ट्रस्ट (सीजीटीएमएसई) के माध्यम से सूक्ष्म और लघु उद्यमों के लिए क्रेडिट गारंटी स्कीम (सीजीएस) का कार्यान्वयन करता है जो एमएसई को दिए गए ऋणों हेतु क्रेडिट गारंटी प्रदान करता है। स्कीम के तहत गारंटी कवरेज के लिए अधिकतम सीमा 10 करोड़ रुपए है। वर्ष 2000 में इसकी शुरुआत से दिनांक 31.12.2025 तक, अहमदनगर जिले में 6,704 करोड़ रुपए की अनुमोदित राशि के लिए एमएसई को दी गई अनुमोदित गारंटियों की संख्या 73,775 है तथा जिससे 1.37 लाख रोजगार सृजित हुए।

SUPPORT TO MSMEs IN RURAL AND SEMI URBAN AREAS

1036. SHRI SURESH KUMAR SHETKAR:

Will the Minister of **MICRO, SMALL AND MEDIUM ENTERPRISES** be pleased to state:

(a) whether the Government has taken any steps to ensure that first-time entrepreneurs in rural and semi-urban areas are not excluded from new Micro, Small and Medium Enterprises (MSMEs) credit instruments due to stringent compliance requirements and if so, the details thereof and if not, the reasons that access remains skewed towards urban centres only;

- (b) whether targeted initiatives for footwear, leather, toys and food processing sectors under Budget are backed by adequate infrastructure, skilling and market-linkage support to revive labour-intensive manufacturing; if so, the details thereof and if not, the reasons for persistent job losses in these sectors; and
- (c) whether the Government has evaluated the impact of rising imports and trade imbalances on domestic MSMEs in footwear, toys and leather sectors and has aligned Budget interventions accordingly and if so, the details thereof and if not, the reasons for policy disconnect?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a): The Government of India has taken a number of initiatives and measures to provide support to Micro, Small and Medium Enterprises (MSMEs), including first-time entrepreneurs in rural and semi-urban areas, for improving access to finance. Some of them are:

- i. Ministry of MSME implements Credit Guarantee Scheme (CGS) for Micro and Small Enterprises (MSEs) through Credit Guarantee Fund Trust for Micro and Small Enterprises (CGTMSE) to provide credit guarantee for loans extended to MSEs. The ceiling for guarantee coverage under the scheme is Rs 10 crore.
- ii. Self-Reliant India (SRI) Fund has been set up to infuse Rs. 50,000 crore as equity funding in MSMEs with a provision of Rs. 10,000 crore from the

Government of India and Rs. 40,000 crore through Private Equity/Venture Capital Funds. The Budget 2026-27 has also announced a support of Rs 2000 crore to top up the Self-Reliant India Fund set up in 2021 to continue support to micro enterprises and maintain their access to risk capital.

- iii. Prime Minister's Employment Generation Programme provides Margin Money subsidy up to 35%, for setting up of new micro enterprises, in the non-farm sector with project cost of Rs. 50 lakh for Manufacturing and Rs. 20 lakh for Service enterprises.
- iv. PM Vishwakarma Scheme was launched on 17.09.2023 to provide end-to-end holistic support to artisans and craftspeople of 18 traditional trades who work with their hands and tools. The Scheme includes provision of loans up to Rs. 3 lakh with interest subvention of max up to 8%.

(b) and (c): The Ministry of Micro Small and Medium Enterprises has taken various initiatives to revive labour-intensive manufacturing including footwear, leather, toys and food processing units. Some of these initiatives include Entrepreneurship and Skill Development Programme (ESDP) scheme, Procurement and Marketing Support (PMS), Prime Minister Employment Generation Programme (PMEGP), Skill Upgradation and Mahila Coir Yojana, SCST Hub, Assistance to Training Institutions (ATI) Scheme, A Scheme for promotion of Innovation, Rural Industry & Entrepreneurship (ASPIRE) and training through Technology Centres set up across the country.

As informed by Department for Promotion of Industry and Internal Trade (DPIIT), the Indian Footwear, Leather Development Programme (IFLDP) is

being implemented to support the growth of the leather and footwear sector by developing infrastructure, addressing sector-specific environmental concerns, promoting additional investments, generating employment, and boosting overall production capacity. IFLDP was approved in January, 2022 for Rs.1700 crores for 5 years (2021-26) to encourage development of infrastructure for the leather and footwear sector. Under the programme, 791 proposals have been approved and an amount of Rs.1,325 crore has been released so far.

As informed by Ministry of Food Processing Industries (MoFPI), "PM Formalisation of Micro food processing Enterprises (PMFME) Scheme" is being implemented for providing financial, technical and business support for setting up of new/ upgradation of micro food processing enterprises in the country including rural and semi-urban areas. The scheme is demand driven and provides support of credit-linked grant of 35% of the eligible project cost, Common Infrastructure @ 35% of eligible cost upto Rs. 3 crore, seed capital of up to Rs. 40,000, capacity building for beneficiaries, branding & marketing and handholding support for the formalization of units to all the interested applicants across the country.

In addition, the Government, inter-alia, has undertaken the following initiatives for MSMEs impacted by trade imbalances:

- i. PM Gati Shakti National Master Plan enabling comprehensive and integrated planning for multimodal logistics.

- ii. National Logistics Policy (NLP), which aims to drive economic growth and business competitiveness of the country through cost-effective logistics network.
- iii. Credit Guarantee Scheme for Exporters (CGSE) for providing 100% credit guarantee coverage by National Credit Guarantee Trustee Company Limited (NCGTC) to Member Lending Institutions (MLIs) for extending additional credit facilities up to Rs.20,000 crore to eligible exporters, including MSMEs.

लालगढ़ जाटान विमानपत्तन, राजस्थान से उड़ानों की पुनः शुरुआत

1037. श्री कुलदीप इंदौरा:

क्या **नागर विमानन** मंत्री यह बताने की कृपा करेंगे कि:

- (क) राजस्थान के श्री गंगानगर-हनुमानगढ़ लोक सभा निर्वाचन क्षेत्र में लालगढ़ जाटान विमान पत्तन पर अगस्त 2018 में निजी विमान दुर्घटना के बाद सुरक्षा कारणों से उड़ान संचालन निलंबित करने के बाद नियमित उड़ान संचालन पुनः शुरू नहीं करने के क्या कारण हैं,
- (ख) क्या सरकार इस बात से अवगत है कि उक्त विमान पत्तन राजस्थान के श्री गंगानगर, हनुमानगढ़ और पंजाब व हरियाणा के आसपास के क्षेत्रों की हवाई संपर्क आवश्यकताओं को पूरा करने में महत्वपूर्ण भूमिका निभा सकता है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है:
- (ग) क्या सरकार ने लालगढ़ जाटान विमान पत्तन पर रनवे विस्तार, सुरक्षा मानकों के उन्नयन और आवश्यक बुनियादी ढांचे के विकास के लिए कोई योजना प्रस्तावित या स्वीकृत की है और यदि हां, तो तत्संबंधी ब्यौरा क्या है, और
- (घ) सरकार द्वारा उक्त विमान पत्तन से नियमित व्यावसायिक उड़ान सेवाओं के शुरू होने के लिए क्या समय-सीमा निर्धारित की गई है?

सहकारिता मंत्रालय में राज्य मंत्री; तथा नागर विमानन मंत्रालय में राज्य मंत्री (श्री मुरलीधर मोहोल):

(क) से (घ): श्री गंगानगर में लालगढ़ जाटान हवाईअड्डा राजस्थान राज्य सरकार के स्वामित्व में है। राजस्थान सरकार से प्राप्त अनुरोध के आधार पर, भारतीय विमानपत्तन प्राधिकरण (एएआई) ने व्यवहार्यता अध्ययन किए और इसकी व्यवहार्यता रिपोर्ट दिनांक 03.04.2025 को राजस्थान सरकार को प्रस्तुत की गई। 'उड़ान' योजना 4.2 के तहत, श्रीगंगानगर हवाईअड्डे के विकास के लिए 15 करोड़ रुपये का आवंटन मंजूर किया गया है। रनवे के विस्तार, संरक्षा मानकों के उन्नयन और आवश्यक अवसंरचना के विकास के लिए आगे की कार्रवाई राज्य सरकार द्वारा की जानी है।

इस हवाईअड्डे से अनुसूचित वाणिज्यिक उड़ान सेवाओं का आरंभ किया जाना हवाईअड्डे के तैयार होने के अध्यधीन है।

पीक आवर्स के दौरान बार-बार बिजली की कटौती

1038. श्री जय प्रकाश:

श्री सतपाल ब्रह्मचारी:

क्या विद्युत मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या हरियाणा राज्य में विशेष रूप से हिसार और सोनीपत संसदीय निर्वाचन क्षेत्रों में पीक आवर्स के दौरान बार-बार बिजली कटौती और वोल्टेज उतार-चढ़ाव की शिकायतें प्राप्त हो रही हैं जिससे घरेलू उपभोक्ताओं, किसानों और उद्योगों को गंभीर असुविधा हो रही है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) क्या पारेषण और वितरण बुनियादी ढांचे का विस्तार बढ़ती मांग के अनुरूप नहीं रहा है और यदि हां, तो इस संबंध में सरकार द्वारा क्या कदम उठाए गए हैं;

(ग) क्या सौर फीडर योजना का कार्यान्वयन अपेक्षित गति से नहीं चल रहा है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

- (घ) वर्ष 2020 में सोनीपत संसदीय निर्वाचन क्षेत्र में कितने सौर फीडर स्वीकृत, स्थापित और कार्यात्मक बनाए गए हैं;
- (ङ) वर्ष 2020 से हिसार संसदीय निर्वाचन क्षेत्र में दर्ज अधिकतम पीक लोड मांग और उसी अवधि के दौरान बिजली आपूर्ति की उपलब्धता क्या रही है;
- (च) क्या मंत्रालय ने पीक आवर्स के दौरान निर्बाध बिजली आपूर्ति सुनिश्चित करने के लिए अतिरिक्त बिजली उत्पादन, भार प्रबंधन या ग्रिड सुदृढ़ीकरण जैसे कोई विशिष्ट उपाय किए हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और
- (छ) भविष्य में हिसार क्षेत्र में इन मुद्दों के स्थायी समाधान और सोनीपत संसदीय निर्वाचन क्षेत्र में सौर फीडर और नवीकरणीय ऊर्जा आधारित बुनियादी ढांचे के विस्तार के लिए सरकार की समयबद्ध कार्ययोजना क्या है?

विद्युत मंत्रालय में राज्य मंत्री; तथा नवीन और नवीकरणीय ऊर्जा मंत्रालय में राज्य मंत्री (श्री श्रीपाद येसो नाईक):

(क): चूंकि विद्युत एक समवर्ती विषय है, अतः उपभोक्ताओं को विद्युत की आपूर्ति और वितरण संबंधित कार्य राज्य सरकार/वितरण यूटिलिटी के कार्यक्षेत्र में आती है। भारत सरकार सभी उपभोक्ताओं को गुणवत्तापूर्ण और विश्वसनीय विद्युत की आपूर्ति के लक्ष्य को प्राप्त करने में राज्यों की पूरक सहायता के लिए विभिन्न स्कीमों के माध्यम से उनके प्रयासों को पूरा करती है।

हरियाणा राज्य की वास्तविक बिजली आपूर्ति की स्थिति का विवरण निम्नानुसार है:

वर्ष	ऊर्जा आवश्यकता	आपूर्ति ऊर्जा	अनापूर्ति ऊर्जा
	(एमयू)	(एमयू)	(एमयू)
2024-25	70,149	70,120	29
2025-26 (दिसंबर, 2025 तक)	55,932	55,867	65

स्रोत: केन्द्रीय विद्युत प्राधिकरण (सीईए)

यह देखा जा सकता है कि हरियाणा में विद्युत की मांग और उपलब्धता के बीच का अंतर नगण्य है। इसके अलावा, जैसा कि राज्य द्वारा बताया गया है, हरियाणा राज्य में उपभोक्ताओं की किसी भी श्रेणी में विद्युत आपूर्ति में कोई निर्धारित कटौती नहीं है।

(ख): जैसा कि राज्य द्वारा बताया गया है, राज्य के पारेषण और वितरण अवसंरचना को मांग की पूर्ति के लिए हर वर्ष बढ़ाया जाता है और इस संबंध में कोई कमी नहीं है। इसके अलावा, भारत सरकार (जीओआई) की संशोधित वितरण क्षेत्र स्कीम (आरडीएसएस) के तहत, हरियाणा राज्य के लिए 6,794 करोड़ रुपये की कुल लागत वाले वितरण अवसंरचना कार्यों को संस्वीकृति दी गई है और वे कार्यान्वयन के अधीन हैं। संस्वीकृत कार्यों में नए/उन्नयन किए जाने वाले वितरण ट्रांसफार्मर और सबस्टेशन, फीडर विभाजन, पुराने अनावृत कंडक्टरों का प्रतिस्थापन, पर्यवेक्षी नियंत्रण और डेटा अधिग्रहण (स्काडा), डेटा प्रबंधन प्रणाली (डीएमएस) आदि सहित आधुनिकीकरण कार्य शामिल हैं।

(ग): हरियाणा राज्य में विभिन्न स्कीमों के तहत सौरीकरण किया जा रहा है। विवरण निम्नानुसार हैं:

(i) प्रधानमंत्री किसान ऊर्जा सुरक्षा एवं उत्थान महा अभियान (पीएम कुसुम): सौर संयंत्रों की स्थापना निम्नानुसार की जा रही है:

- आवंटित क्षमता: 158 मेगावाट
- जारी एलओए: 129.8 मेगावाट
- हस्ताक्षरित पीपीए: 124.8 मेगावाट
- शुरू की गई क्षमता (31.12.2025 तक): 28.61 मेगावाट

इसके अलावा, 1,58,486 स्टैंड अलोन सौर पंप संस्थापित किए गए हैं। इसके अलावा, 16 फीडरों पर फीडर स्तर का सौरीकरण सहित ग्रिड से जुड़े 2,817 कृषि पंपों के सौरीकरण के लिए 6.5 मेगावाट के कार्य अवार्ड किए गए हैं और कार्यान्वयनाधीन है।

(ii) पीएम-सूर्य घर मुफ्त बिजली योजना (पीएमएसजी-एमबीवाई): अब तक घरेलू घरों के लिए 52,412 रूफटॉप सोलर पैनल लगाए जा चुके हैं।

(घ): राज्य द्वारा दी गई सूचना के अनुसार, सोनीपत जिले में कोई अलग सौर फीडर नहीं है। तथापि, सोनीपत जिले में अब तक 3,982 रूफटॉप ऑन-ग्रिड कनेक्शन जारी किए गए हैं।

(ङ): हिसार संसदीय निर्वाचन क्षेत्र में हिसार जिला, जींद जिले का हिस्सा और भिवानी जिले का हिस्सा शामिल है। डिस्कॉम रिकॉर्ड के अनुसार, दर्ज की गई अधिकतम उच्चतम भार मांग निम्नानुसार है:

(मेगावाट में)

वित्तीय वर्ष	हिसार (हिसार एवं फतेहाबाद जिला)	भिवानी (भिवानी और चरखी दादरी जिला)	जींद (जींद जिला)
2020-21	1050	558	735
2021-22	1170	625	710
2022-23	976	677	712
2023-24	1327	652	729
2024-25	1308	575	874
2025-26 (दिसंबर-2025 तक)	1276	576	739

(च): भारत सरकार ने देश में निर्बाध विद्युत आपूर्ति सुनिश्चित करने के लिए निम्नलिखित कदम उठाए हैं:

- (i) सीईए ने राज्यों को उनकी "संसाधन पर्याप्तता योजनाओं (आरएपी)" की तैयारी में सहायता की है, जो 10 वर्षीय गतिशील रोलिंग योजनाएं हैं और इसमें विद्युत उत्पादन के साथ-साथ विद्युत क्रय आयोजना भी शामिल है। सभी राज्य अपनी संसाधन पर्याप्तता योजनाओं के अनुसार, सभी उत्पादन स्रोतों से उत्पादन क्षमताएं बनाने/अनुबंधित करने की प्रक्रिया में हैं।

- (ii) विद्युत उत्पादन क्षमता को बढ़ाने के लिए, भारत सरकार ने न्यूनतम 97,000 मेगावाट अतिरिक्त कोयला और लिग्नाइट आधारित तापीय क्षमता स्थापित करने की परिकल्पना की है।
 - (iii) 12,973.5 मेगावाट की जलविद्युत परियोजनाएं निर्माणाधीन हैं और 4,274 मेगावाट की परियोजनाएं आयोजना के विभिन्न चरणों में हैं।
 - (iv) 6,600 मेगावाट परमाणु क्षमता निर्माणाधीन है और 7,000 मेगावाट क्षमता आयोजना के विभिन्न चरणों में है।
 - (v) 1,57,800 मेगावाट नवीकरणीय क्षमता निर्माणाधीन है और 48,720 मेगावाट क्षमता आयोजना के विभिन्न चरणों में है।
 - (vi) 11,620 मेगावाट/69,720 मेगावाट घंटे पंप भंडारण परियोजना (पीएसपी) निर्माणाधीन हैं। 9,653.94 मेगावाट/26,729.32 मेगावाट घंटे बैटरी ऊर्जा भंडारण प्रणाली (बीईएसएस) निर्माणाधीन हैं और 19,797.65 मेगावाट/61,013.40 मेगावाट घंटे बीईएसएस क्षमता निविदा चरण के अधीन है।
 - (vii) अंतर-राज्यीय और अंतः-राज्यीय पारेषण प्रणाली की योजना बनाई गई है और उत्पादन क्षमता वृद्धि के समतुल्य समय सीमा में इसका कार्यान्वयन किया गया है।
 - (viii) इसके अलावा, आरडीएसएस के तहत 1.53 लाख करोड़ रुपये के वितरण अवसंरचना कार्यों को संस्वीकृति दी गई है और वे कार्यान्वयन के अधीन हैं।
- (छ): राज्य द्वारा दी गई सूचना के अनुसार, विद्युत नेटवर्क को भार वृद्धि/आवश्यकता के अनुसार नियमित रूप से उन्नत किया जा रहा है ताकि हिसार संसदीय क्षेत्र में उपभोक्ताओं को निर्धारित विद्युत आपूर्ति प्रदान करने में कोई समस्या न हो और सभी श्रेणियों के उपभोक्ताओं को निर्बाध निर्धारित विद्युत आपूर्ति प्रदान करने में कोई दिक्कत न हो।

नवीकरणीय ऊर्जा अवसंरचना के विस्तार के लिए, पीएम-सूर्य घर मुफ्त बिजली योजना (पीएमएसजी-एमबीवाई) के तहत सोनीपत जिले में 7,139 घरों और हिसार जिले में 7,340 घरों का लक्ष्य निर्धारित किया गया है और यह कार्यान्वयन के अधीन है।

जल जीवन मिशन के तहत योजनाओं का निरीक्षण

1039. श्री संजय हरिभाऊ जाधव:

क्या जल शक्ति मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या जल जीवन मिशन (जेजेएम) के तहत विभिन्न योजनाओं की लागत वृद्धि और क्रियान्वयन की गुणवत्ता से संबंधित चिंताओं के मद्देनजर सरकार ने देशव्यापी निरीक्षण शुरू किया है;
- (ख) यदि हां, तो इसके तहत योजनाओं और जिलों की कुल संख्या और उक्त निरीक्षण के दौरान आकलन किए जा रहे मानदंडों सहित तत्संबंधी ब्यौरा क्या है;
- (ग) क्या सरकार के पास जेजेएम के तहत ऐसी योजनाओं की संख्या संबंधी कोई डेटा है जिनकी वास्तविक लागत प्रारंभिक अनुमानों से बहुत अधिक हो गई है और यदि हां, तो महाराष्ट्र सहित राज्य/संघ राज्य क्षेत्र-वार तत्संबंधी ब्यौरा क्या है;
- (घ) जेजेएम के तहत इसकी शुरुआत से अब तक मूल अनुमानित परिव्यय और अब तक जेजेएम के तहत स्वीकृत योजनाओं की संचयी लागत क्या है; और
- (ङ) जेजेएम के तहत जल आपूर्ति योजनाओं की लागत दक्षता में सुधार, निविदा में पारदर्शिता बढ़ाने और समय पर पूरा होना सुनिश्चित करने के लिए सरकार द्वारा क्या उपाय किए जा रहे हैं?

जल शक्ति मंत्रालय में राज्य मंत्री; तथा रेल मंत्रालय में राज्य मंत्री (श्री वी. सोमन्ना):

- (क) और (ख): कार्मिक और प्रशिक्षण विभाग (डीओपीटी), भारत सरकार ने चिह्नित जिलों में जल जीवन मिशन (जेजेएम) योजनाओं के जमीनी निरीक्षण के लिए 2025 में केंद्रीय नोडल अधिकारियों

(सीएनओ) की नियुक्ति की थी। सीएनओ ने देश भर के 155 जिलों में 163 योजनाओं का निरीक्षण किया। निरीक्षणों के दौरान मूल्यांकन किए गए मानदंडों में, अन्य बातों के साथ-साथ, स्कीमों की कार्यशीलता, संस्थागत तंत्र, कार्यों की गुणवत्ता, तकनीकी डिजाइन, शिकायत निवारण तंत्र, तृतीय-पक्ष निरीक्षण एजेंसियों (टीपीआईए) की प्रभावकारिता और लागत वृद्धि और समय वृद्धि से संबंधित मुद्दे शामिल थे।

(ग) से (ड): पेयजल राज्य का विषय होने के कारण, जेजेएम के अंतर्गत आने वाली योजनाओं सहित पेयजल आपूर्ति योजनाओं की आयोजना, अनुमोदन, कार्यान्वयन, संचालन और रखरखाव की जिम्मेदारी राज्य/संघ राज्य क्षेत्र सरकारों की है। भारत सरकार तकनीकी और वित्तीय सहायता प्रदान करके राज्यों की सहायता करती है। परिकल्पित उद्देश्यों को प्राप्त करने के लिए राज्यों में विभिन्न स्तरों पर एक साथ कई परियोजनाएं कार्यान्वित की जाती हैं। इस प्रकार, ग्रामीण जल आपूर्ति परियोजनाओं के लिए पृथक से परियोजनाओं/स्कीमों का परियोजना-वार ब्यौरा भारत सरकार के स्तर पर नहीं रखा जाता है।

अगस्त 2019 में, केंद्रीय मंत्रिमंडल ने 2,08,652 करोड़ रुपये के केंद्रीय परिव्यय के साथ जेजेएम के कार्यान्वयन को मंजूरी दी थी। आवंटित निधि में से, लगभग पूरी निधि का उपयोग किया गया है। दीर्घकालिक स्थिरता और नागरिक केंद्रित जल सेवा सुपुर्दगी के लिए बुनियादी ढांचे की गुणवत्ता और ग्रामीण पाइपगत जलापूर्ति योजनाओं के संचालन तथा रखरखाव पर ध्यान देने के साथ मिशन के निरंतर कार्यान्वयन के माध्यम से 100 प्रतिशत कवरेज प्राप्त करने के लिए, माननीय वित्त मंत्री ने अपने बजट भाषण 2025-26 के दौरान जेजेएम को कुल संवर्धित परिव्यय के साथ 2028 तक विस्तार दिए जाने की घोषणा की थी।

जल राज्य का विषय होने के कारण, वस्तुओं और सेवाओं की खरीद से संबंधित निविदाओं के लिए तकनीकी तथा वित्तीय मानदंडों को अंतिम रूप देने की जिम्मेदारी संबंधित राज्य/संघ राज्य क्षेत्र सरकारों की होती है। इसके अलावा, जेजेएम के कार्यान्वयन के लिए

कार्यसंबंधी दिशानिर्देशों के अनुसार, भारत सरकार ने राज्यों को सलाह दी है कि “इंजीनियरिंग, खरीद और निर्माण (ईपीसी) संविदाओं को अंतिम रूप देते समय, निविदा दस्तावेजों में ऐसे प्रासंगिक खंड को शामिल किया जाना चाहिए, जिसमें यह उल्लेख किया गया हो कि संविदाकार एजेंसी द्वारा निर्माण में उपयोग की जाने वाली सामग्री की खरीद में प्रासंगिक भारतीय मानकों का अनुपालन किया जाना चाहिए”।

इसके अलावा, पूरे देश में जेजेएम की योजना बनाने और कार्यान्वित करने के लिए कई कदम उठाए गए हैं, जिनमें अन्य बातों के साथ-साथ राज्यों/संघ राज्य क्षेत्रों की कार्यपरिपूर्णता योजनाओं और वार्षिक कार्य योजनाओं (एएपी) पर संयुक्त चर्चा करना और उन्हें अंतिम रूप देना, कार्यान्वयन की नियमित समीक्षा, क्षमता निर्माण के लिए कार्यशालाएं/सम्मेलन/वेबिनार, प्रशिक्षण, ज्ञान का आदान-प्रदान, तकनीकी सहायता प्रदान करने के लिए बहु-विषयक टीम द्वारा क्षेत्र का दौरा, आदि शामिल हैं। जेजेएम के कार्यान्वयन के लिए एक विस्तृत कार्यसंबंधी दिशानिर्देश; ग्रामीण परिवारों हेतु सुरक्षित पेयजल उपलब्ध कराने के लिए ग्राम पंचायतों और वीडब्ल्यूएससी के लिए मार्गदर्शिका तथा आंगनवाड़ी केंद्रों, आश्रमशालाओं और स्कूलों में पाइपगत जल आपूर्ति हेतु एक विशेष अभियान संबंधी दिशानिर्देश राज्यों/संघ राज्य क्षेत्रों के साथ साझा किए गए हैं ताकि जल जीवन मिशन की आयोजना और कार्यान्वयन को सुविधाजनक बनाया जा सके। ऑनलाइन निगरानी के लिए, जेजेएम-एकीकृत प्रबंधन सूचना प्रणाली (आईएमआईएस) और जेजेएम-डैशबोर्ड स्थापित किए गए हैं। सार्वजनिक वित्त प्रबंधन प्रणाली (पीएफएमएस) के माध्यम से पारदर्शी ऑनलाइन वित्तीय प्रबंधन का भी प्रावधान किया गया है।

PROJECTS ON NH-183 AND NH-183A

1040. SHRI KODIKUNNIL SURESH:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

- (a) the details of National Highway (NH) projects on NH-183 and NH-183A in the Mavelikkara Lok Sabha Constituency for which financial sanction is pending, stretch-wise;
- (b) the year of proposal, DPR cost, stage at which financial sanction is pending and the reasons for such pendency, including land acquisition, revised cost estimates or inter-ministerial clearances;
- (c) the amount already committed or partially sanctioned, if any, and the balance funds required for commencement or completion of works;
- (d) whether the delay in financial sanction has led to cost escalation, traffic congestion or safety concerns and the assessment made in this regard; and
- (e) the timeline proposed for according financial sanction and initiating works on the pending stretches?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a) to (e): The Mavelikkara Constituency includes approximately about 24 km of Kollam–Anjilimoodu section and about 13 km of Anjilimoodu-Kumily section of National Highway (NH)-183. The total length of NH-183 in the State of Kerala is about 215 km. About 4.5 km of NH-183A, is within Mavelikkara Constituency.

Detailed Project Report (DPR) for development of NH-183 to 4-lane configuration and development of the stretch from Kundara to Anjilimoodu is being taken up. DPR for development of Anjilimoodu-Kumily stretch of NH-

183 would be prepared by NHA. For NH-183A, DPR preparation for development to 4-lane configuration has been awarded. Requirement of funds would be determined after finalization and approval of DPRs.

The projects are presently at DPR stage and further action including consideration for sanction would be taken as per extant appraisal and approval procedures including availability of land and other clearances. It is too premature to indicate a timeline for the start of the work at this stage.

ग्रामीण क्षेत्रों में एलपीजी एजेंसी की उपलब्धता

1041. श्रीमती अनिता नागरसिंह चौहान:

क्या पेट्रोलियम और प्राकृतिक गैस मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या रतलाम संसदीय निर्वाचन क्षेत्र के ग्रामीण, जनजातीय और दूरदराज के क्षेत्रों में तरलीकृत पेट्रोलियम गैस (एलपीजी) एजेंसियों की संख्या अपर्याप्त है जिसके परिणामस्वरूप उपभोक्ताओं को गैस कनेक्शन प्राप्त करने, समय पर रिफिल और वितरण में गंभीर कठिनाइयों का सामना करना पड़ रहा है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ख) क्या सरकार ने उक्त निर्वाचन क्षेत्र में नई एलपीजी एजेंसियों की स्वीकृति या मौजूदा एजेंसियों के विस्तार के लिए कोई सर्वेक्षण और स्थल का चयन किया है या कोई प्रस्ताव तैयार किया है और यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं; और
- (ग) क्या सरकार का विचार क्षेत्र की जनसंख्या, भौगोलिक स्थिति और उपभोक्ता मांग को ध्यान में रखते हुए नई एलपीजी एजेंसियों को शीघ्र स्वीकृति देने का है और यदि हां, तो इसकी संभावित समय-सीमा क्या है?

पेट्रोलियम और प्राकृतिक गैस मंत्रालय में राज्य मंत्री; तथा पर्यटन मंत्रालय में राज्य मंत्री (श्री सुरेश गोपी):

(क) से (ग): सार्वजनिक क्षेत्र की तेल विपणन कंपनियाँ (ओएमसी) द्वारा एलपीजी डिस्ट्रीब्यूटरशिप की नियुक्ति एक लगातार चलने वाली प्रक्रिया है और एलपीजी डिस्ट्रीब्यूटरशिप शुरू करने के लिए जगहों की पहचान की जाती है और एलपीजी डिस्ट्रीब्यूटरशिप के लिए एकीकृत चयन दिशानिर्देश (यूएसजी)- 2016 के अनुसार उनका विज्ञापन दिया जाता है।

एलपीजी डिस्ट्रीब्यूटरशिप के लिए आवेदन करने की प्रक्रिया बहुत आसान कर दी गई है और एक पारदर्शी ऑनलाइन चयन प्रक्रिया लागू है। सभी आवेदनकर्ताओं को अपना आवेदन वेब-आधारित पोर्टल <https://www.lpgvitarakchayan.in> पर जमा करना होगा। ऑनलाइन चयन प्रक्रिया में आवेदन की ऑनलाइन प्राप्ति, प्रसंस्करण और ऑनलाइन ड्रॉ ऑफ लॉट आदि शामिल हैं। पात्रता, एलपीजी गोदाम के लिए ज़मीन के अवसंरचना की आवश्यकता, गोदाम के लिए उप-सड़क, शोरूम, एलपीजी सिलेंडर की होम डिलीवरी के लिए अवसंरचना आदि के संबंध में विस्तृत दिशानिर्देश और चयन प्रक्रिया का विवरण www.lpgvitrakchayan.in पर दिया गया है।

01 जनवरी, 2026 की स्थिति के अनुसार, देश भर में कुल 25,596 एलपीजी डिस्ट्रीब्यूटरशिप हैं, जिनमें से 17,668 ग्रामीण इलाकों में सेवा दे रही हैं। ग्रामीण और दूर-दराज के इलाकों में एलपीजी की पहुंच को बेहतर बनाने के लिए, ओएमसी ने 01.04.2016 से 31.12.2025 के दौरान देश भर में कुल 8,027 डिस्ट्रीब्यूटरशिप आरंभ की गई हैं, जिनमें से 7,434 (यानी 93%) ग्रामीण इलाकों में सेवा प्रदान कर रही हैं।

दूर-दराज और कम सुविधा वाली बस्तियों में आखरी पड़ाव तक वितरण को और बेहतर बनाने के लिए, ओएमसी ने कई कदम उठाए हैं, जिनमें नई डिस्ट्रीब्यूटरशिप शुरू करना, कॉमन सर्विस सेंटर - ग्राम स्तरीय उद्यमी (सीएससी वीएलई) की नियुक्ति, ऑर्डर बुकिंग और भुगतान के लिए आधुनिक तकनीकी उपकरणों का इस्तेमाल शामिल है।

रतलाम संसदीय क्षेत्र में रतलाम, झाबुआ और अलीराजपुर जिले आते हैं और यहां सार्वजनिक क्षेत्र की तेल विपणन कंपनियों (ओएमसी) के कुल 68 एलपीजी डिस्ट्रीब्यूटरशिप हैं, जिनमें 58 ग्रामीण (रुर्बन, ग्रामीण और दुर्गम क्षेत्रीय वितरक (DKV)) डिस्ट्रीब्यूटरशिप शामिल हैं।

इसके अलावा, ओएमसी ने दो नए एलपीजी डिस्ट्रीब्यूटरशिप का विज्ञापन दिया है, जिनकी जानकारी निम्नानुसार है:

क्र.सं	ज़िला	एलपीजी डिस्ट्रीब्यूटरशिप का प्रकार	तेल विपणन कंपनी
1	अलीराजपुर	दुर्गम क्षेत्रीय वितरक (डीकेवी)	आईओसीएल
2	झाबुआ	दुर्गम क्षेत्रीय वितरक (डीकेवी)	बीपीसीएल

स्रोत: पीएसयू ओएमसी की ओर से आईओसीएल

इन जिलों में अंतिम छोर तक डिलीवरी में सुधार के लिए, ओएमसी ने 61 सीएससी-वीएलई (कॉमन सर्विस सेंटर – ग्राम स्तरीय उद्यमी) इत्यादि को भी शामिल किया है। इन प्रयासों के परिणामस्वरूप, इन जिलों में औसत रिफिल डिलीवरी का समय 1.5 दिनों से भी कम है।

STATUS OF EMRSs AND VACANCIES

1042. SHRIMATI BAG MITALI:

Will the Minister of **TRIBAL AFFAIRS** be pleased to state:

- the details of funds (in Rs.) sanctioned, allocated and utilised under Eklavya Model Residential Schools (EMRSs) since the inception of the scheme, States/UT-wise and year-wise;
- the details of faculty and non-faculty sanctioned and vacant posts in EMRSs as of, 01 January 2026, category-wise and State-wise;
- the number of EMRSs with no faculty, less than 10 faculty members and less than 20 faculty members, category-wise; and

(d) the details/numbers of the dropout of students of EMRS since the inception of the scheme, year-wise and State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI DURGA DAS UIKEY):

(a): Details of funds Sanctioned and released under the scheme of EMRS over the years are as under:

Rs. in Crore

Sr. No.	Financial Year	Funds Allocated (RE)	Actual Expenditure
1	2019-20	-	-
2	2020-21	1,200.00	936.28
3	2021-22	1,153.00	1,322.78
4	2022-23	1,999.90	2,014.95
5	2023-24	2,471.81	2,446.24
6	2024-25	4,748.92	4,713.21
7	2025-26 (Till 22.01.2026)	4,900.00	3,390.38

The State-wise/Union Territory-wise and year-wise funds released for the establishment and operation of EMRS since inception till 22.01.2026 are given in the enclosed **Statement-I**.

(b) and (c): 31 teaching posts and 21 non-teaching posts are sanctioned per EMRS for EMRSs with classes upto class 12th having a full strength of 480 students. NESTS carried out its first drive for direct recruitment of 10391 posts through ESSE-2023 and selected teaching and non-teaching staff have been posted in various EMRSs. In addition to the direct recruitment, NESTS also

has advised State Governments to depute staff on deputation. Further, directions have been issued to State EMRS Societies to engage guest teachers against vacancies, and non-teaching staff on outsourcing basis/local engagement, so that academic activities are not hampered.

(d): The State/UT-wise details of dropout rates of students for the last five years are given in the enclosed **Statement-II**.

STATEMENT-I

STATE-WISE/UNION TERRITORY-WISE AND YEARWISE FUNDS RELEASED FOR THE ESTABLISHMENT AND OPERATION OF EMRS SINCE INCEPTION TILL 22.01.2026

Rs. In lakhs

S. No	Name of the State/UT	2020-21	2021-22	2022-23	2023-24	2024-25	2025-26
1	Andhra Pradesh	6,199.12	14,591.28	12,600.57	10,795.05	23,669.35	20,396.61
2	Arunachal Pradesh (NE)	200.24	119.54	1,010.87	693.91	2,021.21	3,937.14
3	Assam (NE)	750.00	1,800.00	1,433.65	2,732.67	10,654.29	11,409.47
4	Bihar	10.00	-	-	8.95	34.12	1,948.30
5	Chhattisgarh	6,968.12	13,259.66	19,435.93	15,888.89	86,649.55	37,597.79
6	Dadra & Nagar Haveli	95.70	252.55	568.22	163.45	353.32	4,516.78
7	NESTS Headquarters	1,406.04	2,523.79	4,438.96	14,129.47	9,376.35	436.65
8	Gujarat	4,755.86	1,060.00	10,088.95	15,667.55	27,444.15	20,066.54
9	Himachal Pradesh	255.06	599.11	483.18	829.76	1,616.71	1,382.67
10	Jammu & Kashmir	-	392.40	1,200.00	891.40	824.19	970.08
11	Jharkhand	2,205.73	11,309.20	23,562.27	23,915.13	64,305.31	55,355.44
12	Karnataka	2,495.83	3,672.86	1,768.84	2,677.67	7,933.24	3,926.78

13	Kerala	-	229.56	1,515.66	249.00	1,252.21	1,433.67
14	Ladakh	-	10.00	450.00	800.00	17.41	400.00
15	Madhya Pradesh	14,459.36	3,560.00	31,817.79	13,157.19	37,339.69	34,484.85
16	Maharashtra	2,787.16	4,393.74	12,919.16	8,525.91	30,489.87	16,788.02
17	Manipur	1,268.00	398.08	2,369.98	3,044.92	2,397.58	12,692.25
18	Meghalaya (NE)	1,123.45	1,100.00	800.00	21,014.66	31,942.72	9,145.53
19	Mizoram	3,283.73	6,085.41	2,094.54	1,242.52	14,619.30	3,421.03
20	Nagaland	5,885.51	9,481.60	557.71	18,377.12	698.27	534.61
21	Odisha	6,174.27	10,648.82	28,164.31	48,934.80	64,965.47	51,916.13
22	Rajasthan	12,944.17	18,214.71	19,463.30	13,687.79	14,322.63	11,462.41
23	Sikkim	800.33	1,037.88	1,047.35	1,118.83	1,058.36	1,239.46
24	Tamil Nadu	1,225.14	1,190.62	1,098.78	1,099.80	1,738.95	2,797.39
25	Telangana	9,517.30	19,695.52	12,794.53	14,276.17	16,813.70	12,450.42
26	Tripura	6,064.89	5,715.44	6,435.19	6,670.35	11,728.87	13,779.31
27	Uttar Pradesh	386.68	337.49	596.23	624.14	1,384.63	1,012.34
28	Uttarakhand	321.28	598.39	474.95	1,537.53	3,880.32	2,636.34
29	West Bengal	2,062.45	-	2,303.67	1,869.70	1,789.50	900.00
Total		93,645.42	1,32,277.67	2,01,494.59	2,44,624.33	4,71,321.28	3,39,038.01

STATEMENT-II

THE STATE/UT-WISE DETAILS OF DROPOUT RATES OF STUDENTS

S. No.	State	2024-25		2023-24		2022-23		2021-22		2020-21
		No. of Students	% Dropout	No. of Students	% Dropout	No. of Students	% Dropout	No. of Students	% Dropout	
1.	Andhra Pradesh	66	0.67	7	0.08	-	-	-	-	Data handled by State EMRS Societies
2.	Chhattisgarh	88	0.36	46	0.21	17	0.09	2	0.01	
3.	Dadra & Nagar Haveli and Daman & Diu	5	1.45	-	-	-	-	-	-	
4.	Gujarat	7	0.06	20	0.18	6	0.05	-	-	
5.	Himachal Pradesh	2	0.22	-	-	-	-	-	-	
6.	Jammu & Kashmir	3	0.33	1	0.17	-	-	-	-	

7.	Jharkhand	6	0.18	5	0.16	30	0.94	25	0.82
8.	Karnataka	9	0.20	2	0.05	9	0.22	23	0.57
9.	Kerala	-	-	-	-	-	-	-	-
10.	Madhya Pradesh	71	0.28	42	0.18	101	0.42	14	0.06
11.	Maharashtra	68	0.67	24	0.27	8	0.10	3	0.04
12.	Manipur	6	0.42	7	0.49	1	0.07	1	0.07
13.	Mizoram	13	0.69	1	0.08	-	-	-	-
14.	Nagaland	1	0.13	3	0.42	-	-	2	0.30
15.	Odisha	87	0.75	84	0.87	24	0.28	6	0.08
16.	Rajasthan	45	0.47	23	0.27	29	0.35	2	0.03
17.	Sikkim	2	0.16	1	0.08	-	-	-	-
18.	Tamil Nadu	1	0.04	14	0.63	-	-	-	-
19.	Telangana	37	0.40	31	0.38	8	0.11	-	-
20.	Tripura	12	0.57	2	0.10	1	0.05	-	-
21.	Uttar Pradesh	18	2.02	7	1.07	4	0.65	33	6.88
22.	Uttarakhand	-	-	1	0.10	-	-	-	-
23.	West Bengal	5	0.16	8	0.28	3	0.12	-	-
	Grand Total	552	0.40	329	0.27	241	0.21	111	0.11

SIX-LANE PORT ROAD CONNECTIVITY ON NH-516C

1043. DR. C. M. RAMESH:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

- (a) whether the Government has proposed a six-lane connectivity to the Port Road from the Sabbavaram–Sheelanagar section of NH-516C, proposed with an estimated cost of Rupees 964 crore, covering Visakhapatnam and Anakapalli districts of Andhra Pradesh, and if so, the details thereof;
- (b) the details of expenditure incurred so far on the above project; and
- (c) the expected date of completion of the project?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a): The Government has approved the project of 6-lane Access Controlled connectivity from Sabbavaram to Sheelanagar on NH-516C with a Total Capital Cost of Rs 963.93 crore.

(b): Total expenditure of Rs 62.94 crore has been incurred towards pre-construction activities of the said project.

(c): The project has been awarded on 20.03.2025 and agreement has been signed on 27.07.2025. The project is targeted for completion in 2 years from the appointed date which will be declared on completion of conditions precedent.

VACANT POSTS IN DGCA

1044. SHRIMATI MALA ROY:

Will the Minister of **CIVIL AVIATION** be pleased to state:

- (a) the total number of sanctioned posts notified in the Directorate General of Civil Aviation (DGCA) as on 15.01.2026; and
- (b) the total number of vacant posts at different levels as on 15.01.2026 and the reasons therefor?

**THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND
MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI
MURLIDHAR MOHOL):**

- (a): The total number of Sanctioned posts in DGCA, as on 15.01.2026, is 1630. Out of 1630 posts, 441 posts (426 Technical Posts and 15 non-technical posts)

have been created during the period 2022 to 2024 as a part of the restructuring of DGCA.

(b): The number of vacant posts in DGCA is 787 at different levels. Adequate steps have been taken from time to time to fill up the vacancies in DGCA. Furthermore, in last 4 months, following steps have been taken to strengthen Manpower in DGCA:

- i. 15 officers/officials and 09 Flight Operations Inspector (Fols) have joined.
- ii. DPC for 31 officers completed.
- iii. 164 Technical officers, 1 Fol and 3 stenographer have been selected to join.
- iv. DR proposal for 94 posts of different cadres is at various stages.

In situations where the posts remain vacant due to various reasons like inadequate response to the advertisements, non-joining of selected candidates, insufficient response to deputation posts etc. and to meet the requirement in the interregnum, efforts are made to recruit persons through short term contractual hiring.

NATIONAL HIGHWAY PROJECTS

1045. SHRI RAJA RAM SINGH:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

- (a) the details of all National Highway projects sanctioned during the last five years, indicating the name of the project, length, estimated cost, year of

sanction and scheduled timeline for completion, State/Union Territory-wise;

(b) the current status of implementation of each such project, State/UT-wise, indicating whether the project is completed, under execution or delayed along with the percentage of physical and financial progress achieved so far;

(c) the present status of land acquisition for these projects, State/UT-wise, including the extent of land required, land acquired to date, compensation paid and cases pending due to disputes or litigation; and

(d) the details of fund allocation, disbursed and expenditure incurred for ongoing National Highway projects during the said period, project-wise and State/UT-wise?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a) and (b): The State/UT-wise details of National Highways (NHs) projects sanctioned / awarded during the last five years are given in the enclosed **Statement-I**.

The State/UT-wise details of NH projects which were sanctioned / awarded during the last five years and are currently under construction are given in the enclosed **Statement-II**. Of which, 587 projects have spilled beyond scheduled completion period, without attaining project completion and excluding projects under consideration of termination / foreclosure. Substantial

number of under construction projects are targeted to be completed by Financial Year 2026-27 with some projects spilling beyond that.

(c): The State/UT-wise details of land required, acquired, compensation paid for the above NH projects and disputes / litigations in connection with land acquisition are given in the enclosed **Statement-III**.

(d): Allocation of funds for development of NHs are made State/Agency wise and not project wise. The State / UT - wise details of funds allocated and expenditure incurred towards development and maintenance of NHs during the last five financial years are given in the enclosed **Statement-IV**.

STATEMENT-I

The State/UT-wise details of NHs projects sanctioned / awarded during the last five years:

Sl. No	State / UTs	Total		
		No. of Projects	Length in km	Cost in Rs. crore
1	Andhra Pradesh	145	3633	62614
2	Arunachal Pradesh	44	900	11355
3	Assam	111	1720	47671
4	Bihar	114	2549	70731
5	Chhattisgarh	58	1412	16550
6	Delhi	6	70	6249
7	Goa	43	78	2908
8	Gujarat	115	2185	40881
9	Haryana	55	926	20199
10	Himachal Pradesh	65	885	17765
11	Jammu and Kashmir	61	975	28747
12	Jharkhand	83	1786	29573
13	Karnataka	157	3187	48030

14	Kerala	42	927	28081
15	Ladakh	6	230	2117
16	Madhya Pradesh	141	4019	49763
17	Maharashtra	311	5360	67987
18	Manipur	44	962	12316
19	Meghalaya	44	590	10037
20	Mizoram	28	504	12214
21	Nagaland	43	915	8682
22	Odisha	129	1761	22654
23	Puducherry	2	11	99
24	Punjab	102	1971	36857
25	Rajasthan	103	3095	23191
26	Sikkim	16	248	4281
27	Tamil Nadu	217	2173	33985
28	Telangana	84	1854	25854
29	Tripura	27	552	9487
30	Uttar Pradesh	174	4566	94165
31	Uttarakhand	137	1241	16278
32	West Bengal	101	801	23035
33	Andaman & Nicobar Islands	3	57	510
34	Daman and Diu	4	47	450

STATEMENT-II

The State/UT-wise details of NH projects, which were sanctioned / awarded during the last five years and are currently under construction:

Sr. No.	State/UTs	No of Projects
1	Andaman and Nicobar	4
2	Andhra Pradesh	69
3	Arunachal Pradesh	13
4	Assam	48
5	Bihar	54

6	Chhattisgarh	24
7	Dadra & Nagar Haveli and Daman & Diu	3
8	Delhi	1
9	Goa	11
10	Gujarat	31
11	Haryana	13
12	Himachal Pradesh	24
13	Jammu & Kashmir	39
14	Jharkhand	28
15	Karnataka	69
16	Kerala	16
17	Madhya Pradesh	57
18	Maharashtra	99
19	Manipur	26
20	Meghalaya	13
21	Mizoram	14
22	Nagaland	19
23	Odisha	50
24	Punjab	30
25	Rajasthan	31
26	Sikkim	9
27	Tamil Nadu	32
28	Telangana	39
29	Tripura	11
30	UT Ladakh	4
31	Uttar Pradesh	92
32	Uttarakhand	43
33	West Bengal	22

STATEMENT-III

The State/UT-wise details of land required, acquired, compensation paid for the above NH projects and disputes / litigations in connection with land acquisition:

Sr. No.	State	Total Land Required (in ha)	Total Land Acquired till date (in ha)	Total Compensation paid till date (in Cr.)	No. of cases pending due to disputes or litigation involving land acquisition
1	Andhra Pradesh	6460	6071	2922	22
2	Arunachal Pradesh	1293	1292	472	2
3	Assam	3156	3098	5685	22
4	Bihar	6204	5923	5354	15
5	Chhattisgarh	1628	1519	1158	5
6	Delhi	34	0	0	0
7	Goa	1	1	0	0
8	Gujarat	3304	3151	5470	7
9	Haryana	1607	1513	4110	7
10	Himachal Pradesh	887	934	4694	15
11	Jammu and Kashmir	1541	1515	5700	7
12	Jharkhand	1969	1573	2282	8
13	Karnataka	6028	5620	6293	28
14	Kerala	2054	1294	16289	9
15	Ladakh	31	31	193	1
16	Madhya Pradesh	6226	5747	2883	22
17	Maharashtra	3046	2766	10922	21
18	Manipur	1392	1308	1844	11
19	Meghalaya	644	644	1537	2
20	Mizoram	737	622	1384	0
21	Nagaland	891	674	465	2

22	Odisha	1806	1575	1443	17
23	Punjab	6277	6153	10513	17
24	Rajasthan	2141	2107	1089	5
25	Sikkim	50	50	321	0
26	Tamil Nadu	2484	2422	5911	4
27	Telangana	3297	2942	1852	14
38	Tripura	478	478	796	3
29	Uttar Pradesh	9811	8997	18928	53
30	Uttarakhand	670	641	1855	6
31	West Bengal	525	498	3013	5

STATEMENT-IV

The State / UT - wise details of funds allocated and expenditure incurred towards development and maintenance of NHs during the last five financial years:

(Amount in ₹ Crore)

Sr. No.	State/UT	Total	
		Allocation	Expenditure
1	Andhra Pradesh	40,345	40,324
2	Arunachal Pradesh	14,991	14,618
3	Assam	27,806	27,804
4	Bihar	44,826	44,826
5	Chhattisgarh	13,275	13,163
6	Goa	3,493	3,293
7	Gujarat	47,236	47,065

8	Haryana	32,231	32,184
9	Himachal Pradesh	18,904	18,900
10	Jharkhand	18,540	18,375
11	Karnataka	44,124	43,796
12	Kerala	42,480	42,462
13	Madhya Pradesh	38,732	38,712
14	Maharashtra	96,418	96,233
15	Manipur	10,473	10,466
16	Meghalaya	6,002	5,864
17	Mizoram	10,813	10,790
18	Nagaland	9,086	9,005
19	Odisha	26,558	26,223
20	Punjab	41,129	40,890
21	Rajasthan	43,616	43,587
22	Sikkim	4,029	3,997
23	Tamil Nadu	36,405	36,396
24	Telangana	23,668	23,600
25	Tripura	5,591	5,580
26	Uttar Pradesh	102,961	102,944
27	Uttarakhand	16,672	16,511

28	West Bengal	15,137	15,136
29	Andaman & Nicobar Islands	1,038	1,038
30	Chandigarh	9	9
31	Dadra & Nagar Haveli	201	147
32	Daman & Diu		
33	Delhi	15,706	15,706
34	Jammu & Kashmir	37,978	37,851
35	Ladakh	2,402	2,376
36	Puducherry	147	141

पीएमएवाई-यू के अंतर्गत उत्तराखंड में आवंटित आवास

1046. श्री त्रिवेन्द्र सिंह रावत:

क्या आवासन और शहरी कार्य मंत्री यह बताने की कृपा करेंगे कि:

(क) उत्तराखंड के विभिन्न नगर निकायों में प्रधानमंत्री आवास योजना-शहरी (पीएमएवाई-यू) 2.0

के तहत स्वीकृत नए आवासों की संख्या कितनी है;

(ख) इन आवासों के निर्माण की वर्तमान स्थिति क्या है;

(ग) लाभार्थियों के चयन की प्रक्रिया और सहायता राशि के संवितरण का ब्यौरा क्या है; और

(घ) भविष्य में उत्तराखंड के शहरी गरीबों को अतिरिक्त आवास प्रदान करने के लिए सरकार की योजनाओं का ब्यौरा क्या है?

आवासन और शहरी कार्य मंत्रालय में राज्य मंत्री (श्री तोखन साहू):

(क) से (घ): आवासन और शहरी कार्य मंत्रालय (एमओएचयूए) दिनांक 25.06.2015 से प्रधान मंत्री आवास योजना-शहरी (पीएमएवाई-यू) का कार्यान्वयन कर रहा है, जिसका उद्देश्य देश भर में

सभी पात्र शहरी लाभार्थियों को बुनियादी नागरिक सुविधाओं के साथ हर मौसम में रहने योग्य पक्के आवास प्रदान करना है।

पीएमएवाई-यू के कार्यान्वयन के अनुभवों से मिली सीख के आधार पर, आवासन और शहरी कार्य मंत्रालय ने इस योजना को नया रूप दिया है और अगले पांच वर्षों में किफायती लागत पर 1 करोड़ अतिरिक्त पात्र लाभार्थियों द्वारा आवास बनाने, खरीदने और किराए पर लेने के लिए देश भर के शहरी क्षेत्रों में कार्यान्वयन के लिए 01.09.2024 से पीएमएवाई-यू 2.0 'सभी के लिए आवास' मिशन शुरू किया है। पीएमएवाई-यू 2.0 को चार घटकों अर्थात् लाभार्थी आधारित निर्माण (बीएलसी), साझेदारी में किफायती आवास (एएचपी), किफायती किराया आवास (एआरएच) और ब्याज सब्सिडी योजना (आईएसएस) के माध्यम से कार्यान्वित किया जा रहा है।

राज्यों/संघ राज्य क्षेत्रों (यूटी) द्वारा प्रस्तुत परियोजना प्रस्तावों के आधार पर, मंत्रालय द्वारा अब तक पीएमएवाई-यू 2.0 के तहत 10.66 लाख आवासों सहित कुल 122.28 लाख आवासों को स्वीकृति दी गई है। इनमें से 114.84 लाख आवासों की नींव रखी जा चुकी है और उत्तराखंड राज्य सहित देश भर में 22.01.2026 तक 97.02 लाख आवास पूर्ण हो चुके हैं/ लाभार्थियों को सौंपे जा चुके हैं।

मंत्रालय द्वारा उत्तराखंड राज्य में पीएमएवाई-यू के तहत अब तक कुल 66,577 आवासों को स्वीकृति दी गई है, जिनमें पीएमएवाई-यू 2.0 के तहत 2,972 आवास शामिल हैं। इनमें से 63,525 आवासों की नींव रखी जा चुकी है और 22.01.2026 तक 51,565 आवास पूर्ण हो चुके हैं/ लाभार्थियों को सौंपे जा चुके हैं।

पीएमएवाई-यू एक मांग आधारित दृष्टिकोण अपनाता है जिसमें राज्य/संघ राज्य क्षेत्र अपने संबंधित अधिकार क्षेत्र में अपने शहरी स्थानीय निकायों (यूएलबी)/कार्यान्वयन एजेंसियों के माध्यम से आवश्यकता का आकलन करते हैं। पात्र नागरिक भी अपने सभी विवरणों के साथ पीएमएवाई-यू 2.0 के एकीकृत वेब पोर्टल पर आवेदन और मांग दर्ज करवा सकते हैं। राज्य/ संघ राज्य क्षेत्र /यूएलबी योजना दिशानिर्देशों के पात्रता मानदंडों के अनुसार लाभार्थियों को सत्यापित करते हैं

और राज्यों/संघ राज्य क्षेत्रों में कई स्तरों पर लाभार्थी सूचियों का चयन/जांच की जाती है। ऑनलाइन आवेदन जमा करने के लिए योजना दिशानिर्देश और एकीकृत वेब पोर्टल <https://pmay-urban.gov.in> पर देखे जा सकते हैं।

मांग सर्वेक्षण और लाभार्थियों के चयन के आधार पर परियोजना प्रस्ताव तैयार किए जाते हैं और राज्यों/संघ राज्य क्षेत्रों के मुख्य सचिव की अध्यक्षता में राज्य स्तरीय स्वीकृति एवं निगरानी समिति (एसएलएसएमसी) द्वारा अनुमोदित किए जाते हैं ताकि आगे केन्द्रीय स्वीकृति एवं निगरानी समिति (सीएसएमसी) द्वारा केन्द्रीय सहायता जारी करने पर विचार किया जा सके।

PARALLEL WATER PIPELINE PROJECT IN SOLAPUR

1048. SUSHRI PRANITI SUSHILKUMAR SHINDE:

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

- (a) whether the Government is aware of the delays and non-performance of the Parallel Water Pipeline Project in Solapur integrated under the Smart City Mission (SCM) and if so, the details thereof;
- (b) whether any inquiry or review has been conducted to ascertain the reasons for the delay, cost overruns and under-delivery of intended benefits to citizens under SCM and if so, the details thereof;
- (c) whether additional funds are being sanctioned or proposed for completing the project and improving city-level water infrastructure in Solapur under SCM and if so, the details thereof; and
- (d) the time by which the project is expected to be fully operational and provide reliable water supply to the residents of Solapur?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

(a) and (b): As reported by Solapur Smart City, the work order for Ujani-Solapur Water Pipeline Project was issued on 01.06.2023 with an original completion period up to 01 December 2024 (18 months). Considering land acquisition requirements and the execution of 74 major crossings involving road, railway, highway, canal and river crossings-an extension of six months was granted. The project was successfully completed on 31 May 2025 (24 months). The project has been implemented within the originally approved cost and funding pattern.

(c) and (d): As reported by the city, no additional funds have been sanctioned or proposed for completion of the project, as the scheme has been successfully completed. The project has been fully operational since 1 June 2025.

डिजिटल राजमार्ग परियोजनाएँ

1049. श्री ओमप्रकाश भूपालसिंह उर्फ पवन राजेनिंबालकर:

श्री संजय उत्तमराव देशमुख:

क्या सड़क परिवहन और राजमार्ग मंत्री यह बताने की कृपा करेंगे कि:

(क) महाराष्ट्र सहित देश भर में कार्यान्वित की जा रही डिजिटल राजमार्ग परियोजनाओं का ब्यौरा क्या है;

(ख) पिछले पांच वर्षों के दौरान विशेषकर महाराष्ट्र के संदर्भ में इन परियोजनाओं के लिए अब तक राज्यवार कुल कितनी निधि आवंटित और जारी की गई है;

(ग) इन डिजिटल राजमार्ग परियोजनाओं की वर्तमान भौतिक और वित्तीय प्रगति क्या है; और
(घ) सरकार द्वारा इन परियोजनाओं को पूरा करने के लिए क्या समय-सीमा निर्धारित की गई है
और इनका समय पर कार्यान्वयन सुनिश्चित करने के लिए क्या कदम उठाए जा रहे हैं?

सड़क परिवहन और राजमार्ग मंत्री (श्री नितिन जयराम गडकरी):

(क) से (घ): सरकार का सड़क परिवहन और राजमार्ग मंत्रालय, भारत राष्ट्रीय राजमार्गों (एनएच) के विकास एवं अनुरक्षण के लिए मुख्य रूप से उत्तरदायी है। एक पायलट पहल के रूप में सरकार द्वारा दो राष्ट्रीय राजमार्गों/राष्ट्रीय एक्सप्रेसवे के निश्चित खंडों के साथ एकीकृत उपयोगिता कॉरिडोर के विकास का कार्य प्रारंभ किया गया है। इस पायलट पहल का उद्देश्य राजमार्ग निर्माण के साथ एकीकृत रूप से ऑप्टिक फाइबर केबल (ओएफसी) अवसंरचना का विकास करना है। सरकार का उद्देश्य इस प्रकार विकसित ओएफसी नेटवर्क को प्रतिस्पर्धी दरों पर आईपी-1 लाइसेंसधारकों को पट्टे पर उपलब्ध कराना है, जिससे दूरसंचार सेवा प्रदाता (टीएसपी), इंटरनेट सेवा प्रदाता (आईएसपी), स्थानीय केबल ऑपरेटर (एलसीओ) आदि इसका उपयोग कर सकें तथा राष्ट्रीय राजमार्गों पर यात्रा करने वाले प्रयोगकर्ताओं सहित आम जनता को लाभ प्राप्त हो सके। डिजिटल राजमार्ग के विकास हेतु दिल्ली-मुंबई एक्सप्रेसवे तथा हैदराबाद-बेंगलुरु कॉरिडोर के कुछ खंडों को पायलट मार्गों के रूप में चिन्हित किया गया है। इन ओएफसी परियोजनाओं की वर्तमान स्थिति निम्नानुसार है :—

कॉरिडोर	राज्य / संघ राज्य क्षेत्र प	लंबाई (किमी) / लागत (₹ करोड़)	वास्तविक प्रगति	वित्तीय प्रगति	लक्ष्य पूर्ण करने की तिथि
दिल्ली - मुंबई एक्सप्रेसवे	दिल्ली, हरियाणा, राजस्थान, मध्य प्रदेश, गुजरात, महाराष्ट्र	पैकेज-1 (787 किमी / ₹ 108 करोड़)	94%	65%	31.05.2026
		पैकेज-2 (599 किमी /	57%	40%	31.05.2027

		₹ 88 करोड़)			
हैदराबाद - बेंगलुरु	तेलंगाना, आंध्र प्रदेश, कर्नाटक	पैकेज-3 (500 किमी / ₹ 88 करोड़)	99%	81%	28.02.2026

उपरोक्त पायलट परियोजनाओं के सफल उपयोग पर सरकार द्वारा इस संबंध में किसी भी आगे के विकास पर विचार किया जाएगा।

गोरखपुर विमानपत्तन का विस्तार

1050. श्री रवीन्द्र शुक्ला उर्फ रवि किशन:

क्या **नागर विमानन** मंत्री यह बताने की कृपा करेंगे कि:

- (क) पिछले तीन वर्षों के दौरान गोरखपुर विमानपत्तन पर संचालित घरेलू उड़ानों की संख्या कितनी है और यात्रियों के आवागमन और माल ढुलाई का वर्ष-वार ब्यौरा क्या है;
- (ख) क्या गोरखपुर विमानपत्तन पर टर्मिनल क्षमता, रनवे, एप्रन, नाइट लैंडिंग, इंस्ट्रूमेंट लैंडिंग सिस्टम (आईएलएस) आदि सहित विस्तार/आधुनिकीकरण के लिए किसी परियोजना को मंजूरी दी गई है या प्रस्तावित की गई है और यदि हां, तो तत्संबंधी ब्यौरा क्या है और लागत और उक्त परियोजना के लिए निर्धारित समय-सीमा का ब्यौरा क्या है;
- (ग) क्या गोरखपुर से विशेषकर दिल्ली, मुंबई, बेंगलुरु, कोलकाता, अहमदाबाद के लिए नई घरेलू या अंतर-राज्यीय उड़ान शुरू करने के लिए विमानन कंपनियों के साथ कोई चर्चा/प्रस्ताव विचाराधीन है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और
- (घ) क्या गोरखपुर विमानपत्तन के संबंध में उड़ानों में देरी, रद्दीकरण और अत्यधिक किराया वृद्धि के संबंध में शिकायतें प्राप्त हुई हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है और यात्री सुविधा और संरक्षण सुनिश्चित करने के लिए उठाए गए कदम क्या हैं?

सहकारिता मंत्रालय में राज्य मंत्री; तथा नागर विमानन मंत्रालय में राज्य मंत्री (श्री मुरलीधर मोहोल):

(क): वित्त वर्ष 2022-2023 से वित्त वर्ष 2025-2026 (नवंबर 2025 तक अनंतिम) तक गोरखपुर से अनुसूचित घरेलू परिचालनों के लिए अनुसूचित भारतीय प्रचालकों द्वारा वहन किए गए यात्रियों (संख्या में) और कार्गो (टन में) से संबंधित ब्यौरा **विवरण-I** में संलग्न है। पिछले तीन वर्षों के दौरान गोरखपुर हवाईअड्डे पर विमानों की आवाजाही का ब्यौरा **विवरण-II** में संलग्न है।

(ख): गोरखपुर हवाईअड्डे के नए टर्मिनल भवन का निर्माण प्रस्तावित है। राज्य सरकार ने पहले ही भारतीय वायु सेना से 42.14 एकड़ भूमि का अधिग्रहण कर लिया है।

(ग): घरेलू परिचालन के लिए चल रही शीतकालीन अनुसूची 2025 के अनुसार, अनुसूचित एयरलाइनों ने प्रमुख शहरों नामतः अहमदाबाद, बेंगलुरु, मुंबई, कोलकाता, दिल्ली और हैदराबाद को जोड़ते हुए गोरखपुर हवाईअड्डे के लिए/से उड़ानें परिचालित करने का प्रस्ताव दिया है।

इसके अलावा, मार्च 1994 में वायु निगम अधिनियम के निरस्त होने के साथ, भारतीय घरेलू विमानन क्षेत्र को नियंत्रणमुक्त कर दिया गया है। अतः यह एयरलाइनों पर निर्भर है कि वे इस संबंध में मौजूदा दिशानिर्देशों के अनुपालन के अध्यधीन यातायात की मांग और वाणिज्यिक व्यवहार्यता के आधार पर विशिष्ट स्थानों के लिए हवाई सेवाएं प्रदान करें। एयरलाइनें बाजार की मांग, वाणिज्यिक व्यवहार्यता और अपनी कंपनी की नीति के आधार पर विशिष्ट मार्ग/शहर पर अपने घरेलू उड़ान अनुसूची की योजना बनाती हैं।

(घ): नागर विमानन महानिदेशालय (डीजीसीए) उड़ान में विलंब/रद्दकरण और अत्यधिक किराए से संबंधित हवाईअड्डा-वार आँकड़े नहीं रखता है। तथापि, सरकार उड़ान में विलंब, अंतिम समय में रद्दकरण, खराब संप्रेषण और शिकायत निवारण के संबंध में यात्रियों की शिकायतों का संज्ञान लेती है। डीजीसीए ने नागर विमानन अपेक्षाएं (सीएआर), खंड-3, श्रृंखला-एम, भाग IV जारी किया है, जिसका शीर्षक है "बोर्डिंग से इनकार किए जाने, उड़ानों के रद्दकरण और उड़ानों में हुए विलंब के कारण एयरलाइनों द्वारा यात्रियों को प्रदान की जाने वाली सुविधाएं"।

विवरण- I

वित्त वर्ष 2022-23 से 2025-26 तक गोरखपुर जाने वाले और वहां से आने वाले यात्रियों की संख्या (संख्या में) और कार्गो (टन में) का ब्यौरा:

वित्त वर्ष 2022-23 से 2025-26 तक गोरखपुर जाने वाले और वहां से आने वाले यात्री (संख्या में) और कार्गो (टन में)						
वित्त वर्ष	गोरखपुर जाने वाले यात्री	गोरखपुर से आने वाले यात्री	कुल यात्री	गोरखपुर के लिए कार्गो	गोरखपुर से कार्गो	कुल कार्गो
2022-23	3,67,760	3,60,139	7,27,899	559.2	47.6	606.8
2023-24	3,55,457	3,37,813	6,93,270	716.4	4.0	720.4
2024-25	4,47,680	4,30,212	8,77,892	1,312.2	710.8	2,023.0
2025-26 (दिसंबर 2025 तक अनंतिम)	4,41,987	4,22,518	8,64,505	1,359.6	850.5	2,210.1

विवरण- II

पिछले तीन वर्षों में गोरखपुर हवाईअड्डे पर विमान संचलनो का ब्यौरा

कैलेंडर वर्ष	आगमन	प्रस्थान	कुल
2023	2938	2938	5876
2024	2598	2598	5196
2025	3543	3543	7086

असम में ओएनजीसी क्षेत्र में सुरक्षा संबंधी दुर्घटनाएँ

1051. श्री काली चरण सिंह:

क्या पेट्रोलियम और प्राकृतिक गैस मंत्री यह बताने की कृपा करेंगे कि:

- (क) पिछले पांच वर्षों के दौरान असम राज्य में तेल और प्राकृतिक गैस निगम लिमिटेड (ओएनजीसी) द्वारा संचालित तेल और गैस क्षेत्रों में हुई गैस रिसाव, अनियंत्रित वैल ब्लो-आउट फायर और अन्य औद्योगिक दुर्घटनाओं की संख्या कितनी है;
- (ख) क्या इन घटनाओं से पूर्व संबंधित प्रतिष्ठानों की अनिवार्य सुरक्षा संपरीक्षा की गई थी और यदि हां, तो उक्त घटनाओं के लिए जिम्मेदार पाए गए अधिकारियों और ठेकेदारों के विरुद्ध की गई कार्रवाई का ब्यौरा क्या है;
- (ग) प्रभावित किसानों, श्रमिकों और स्थानीय निवासियों को दिए जाने वाले मुआवजे का घटना-वार और जिला-वार ब्यौरा क्या है; और
- (घ) क्या भविष्य में ऐसी घटनाओं की पुनरावृत्ति को रोकने के लिए असम में ओएनजीसी के पुराने और अप्रचलित बुनियादी ढांचे के आधुनिकीकरण हेतु कोई ठोस कार्ययोजना तैयार की गई है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

पेट्रोलियम और प्राकृतिक गैस मंत्रालय में राज्य मंत्री; तथा पर्यटन मंत्रालय में राज्य मंत्री (श्री सुरेश गोपी):

- (क): विगत पांच वर्षों में असम राज्य में ओएनजीसी द्वारा प्रचालित तेल और गैस क्षेत्रों में गैस रिसाव, कूपों में अनियंत्रित ब्लोऑउट फायर और अन्य औद्योगिक दुर्घटनाओं की छह (06) बड़ी घटनाएं हुई हैं। इसका ब्यौरा संलग्न विवरण-I में दिया गया है।
- (ख): ओएनजीसी अपने सभी प्रचालन संबंधी क्रिया-कलापों में नवीनतम सुरक्षा प्रोटोकॉल और प्रक्रिया का अनुसरण करता है और उसे लागू करता है। ओएनजीसी के कर्मचारी नियमित आंतरिक सुरक्षा ऑडिट करते हैं। खान सुरक्षा महानिदेशालय (डीजीएमएस) और तेल उद्योग सुरक्षा निदेशालय (ओआईएसडी) जैसे वैधानिक प्राधिकरण द्वारा भी सुरक्षा ऑडिट/ निरीक्षण किया जाता है। विभिन्न घटनाओं के उत्तरदायी अधिकारियों और संविदाकारों के विरुद्ध की गई कार्रवाई का ब्यौरा संलग्न **विवरण-II** में दिया गया है।

(ग): प्रभावित किसानों, श्रमिकों और स्थानीय निवासियों को दिए गए मुआवजे का घटना-वार और जिला-वार विवरण निम्नानुसार है:

क्रम सं.	घटना की तारीख	ज़िला	मुआवज़ा
01	12.06.2025	शिवसागर , असम	1) शिवसागर जिला प्रशासन द्वारा उन निवासियों को 1,43,50,000 रुपये की अनुग्रह राशि का भुगतान किया गया, जिन्हें कुएं आरडीएस-147ए में गैस विस्फोट की घटना के दौरान राहत शिविरों में स्थानांतरित किया गया था। 2) कूप आरडीएस-147ए में गैस विस्फोट की घटना के दौरान हुए व्यय और उपयोग की गई सेवाओं पर किए गए व्यय की राशि का भुगतान करने के लिए ज़िला प्राधिकारियों को 1,13,84,583/- रुपये का भुगतान किया गया।

(घ): ओएनजीसी अपनी अवसंरचना को अद्यतन करने और पुराने उपकरणों को बदलने, बेहतर विश्वसनीयता और ऊर्जा दक्षता के लिए उन्नत प्रौद्योगिकी लागू करने और अद्यतन दिशानिर्देशों और सुरक्षा नियमों का पालन करने को प्राथमिकता देता है।

विवरण- I

विगत पांच वर्षों में असम राज्य में ओएनजीसी द्वारा प्रचालित तेल और गैस क्षेत्रों में गैस रिसाव, कूपों में अनियंत्रित ब्लोऑउट फायर और अन्य औद्योगिक दुर्घटनाओं का ब्यौरा:

क्र.सं	घटना की तारीख	घटना का संक्षिप्त विवरण
01	06.12.2021	असम एसेट में ड्रिलिंग रिग ई-1400-XIII में एक दुर्घटना हुई। ओएनजीसी के एक कर्मचारी के हताहत होने की खबर है।

02	05.06.2022	जोरहाट एसेट में ड्रिलिंग रिग ई-760-एक्स में एक दुर्घटना हुई। ओएनजीसी के एक कर्मचारी के हताहत होने की खबर है।
03	14.11.2022	एएंडए बेसिन, जोरहाट में एक औद्योगिक दुर्घटना की खबर मिली। ओएनजीसी का एक कर्मचारी घायल हो गया।
04	21.07.2023	असम एसेट में कुआं एनजी#8 पर तैनात रिग एसकेपी-150-II में आग लगने की घटना हुई। इस घटना में किसी के मरने या घायल होने की खबर नहीं है।
05	07.01.2025	बोरहोला गैस गैदरिंग स्टेशन (जीजीएस), जोरहाट एसेट में आग लगने की घटना हुई। एक व्यक्ति के हताहत होने की खबर है।
06	12.06.2025	शिवसागर में कुआं नंबर आरडीएस#147ए पर सेवा परिचालन के दौरान ब्लोआउट की घटना हुई। 27.06.2025 को कुआं बंद कर दिया गया था। इस घटना में किसी के मरने या घायल होने की खबर नहीं है।

विवरण- II

विभिन्न घटनाओं के उत्तरदायी अधिकारियों और संविदाकारों के विरुद्ध की गई कार्रवाई का ब्यौरा:

क्र. सं.	घटना की तारीख	की गई कार्रवाई
01	07.01.2025	ओएनजीसी सीडीए नियमों के अनुसार एचएसई प्रबंधक, प्रक्रिया प्रभारी, स्थापना प्रबंधक, सरफेस एरिया प्रबंधक और सरफेस प्रबंधक के खिलाफ जुर्माना संबंधी कार्रवाई किया गया।
02	05.06.2022	ओएनजीसी सीडीए नियमों के अनुसार डीआईसी, प्रभारी - रिग बिल्डिंग और सहायक प्रभारी रिग बिल्डिंग के खिलाफ जुर्माना संबंधी कार्रवाई किया गया।
03	12.06.2025	ओएनजीसी सीडीए नियमों के अनुसार एमडीटी हेड, स्थापना प्रबंधक, परिचालन प्रबंधक, लॉगिंग इंचार्ज और

		संविदाकार के खिलाफ जुर्माना संबंधी कार्रवाई किया गया। ● जिस कूप नियंत्रक वेल कंट्रोल प्रमाणीकरण एजेंसी के ज़रिए संविदाकार ने अपने फील्ड मैनेपावर के लिए प्रशिक्षण लिया था, उसे बैन कर दिया गया है और जांच शुरू कर दी गई है। ● पूरे ब्लो आउट अवधि के लिए संविदाकार को संविदा के हिसाब से भुगतान रोक दिया गया।

DEVELOPMENT OF MSMEs SECTOR IN MAHARASHTRA

1052. SHRI ARVIND GANPAT SAWANT:

SHRI SANJAY UTTAMRAO DESHMUKH:

Will the minister of **MICRO, SMALL AND MEDIUM ENTERPRISES** be pleased to state:

- (a) the details of the current schemes and programmes being implemented by the Government to support Micro, Small and Medium Enterprises (MSMEs) in the Maharashtra including Washim-Yavatmal Lok Sabha Constituency;
- (b) the objectives, scope and targeted beneficiaries of these schemes;
- (c) the major initiatives currently under implementation for the development, competitiveness, technology upgradation and innovation in the MSME sector;
- (d) the total amount of funds disbursed to MSMEs and utilised in Maharashtra including Washim-Yavatmal Lok Sabha Constituency under concessional credit schemes during the last three years and the current year, year-wise;

(e) whether any new proposals or schemes for providing additional support to the MSME Sector in Maharashtra, particularly for cluster development are under consideration; and

(f) if so, the details thereof and the likely timeline for their implementation?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a): Schemes of this Ministry are Central Sector Schemes where funds are not allotted State/UT-wise. The schemes implemented inter alia include Prime Minister's Employment Generation Programme (PMEGP), Micro and Small Enterprises-Cluster Development Programme (MSE-CDP), Credit Guarantee Scheme for Micro and Small Enterprises (CGTMSE), **Self-Reliant India (SRI) Fund. Entrepreneurship and Skill Development Programme (ESDP) Scheme** Benefits under these schemes are available to all eligible MSMEs throughout the country including in Washim–Yavatmal Lok Sabha Constituency of Maharashtra.

(b): The Objectives, scope and targeted beneficiaries of these schemes are:

- **PMEGP:** The Prime Minister's Employment Generation Programme (PMEGP) aims to generate sustainable self-employment opportunities by establishing micro-enterprises in both rural and urban areas. It focuses on fostering entrepreneurship, reducing migration from rural to urban areas,

and increasing the income-earning capacity of traditional artisans and unemployed youth.

- **Micro and Small Enterprises** – Cluster Development Programme (MSE-CDP) across the country including Maharashtra. The objective of the scheme is to enhance the productivity and competitiveness of Micro and Small Enterprises (MSEs) for their holistic development adopting cluster approach through financial assistance as Government of India (GoI) grant for establishment of Common Facility Centres (CFCs) in the existing clusters and for establishment of new / up-gradation of existing Industrial Areas / Estates / Flatted Factory Complexes.
- **Credit Guarantee Scheme (CGS):** It is implemented through **CGTMSE** enabling access to institutional credit for MSEs without collateral.
- **Self Reliant India (SRI) Fund:** Provides equity support to viable MSMEs for scaling up and expansion.
- **Entrepreneurship and Skill Development Programme (ESDP):** Promotes entrepreneurship, self-employment, capacity building of MSMEs and entrepreneurial culture; targets youth, aspiring entrepreneurs and existing MSMEs.

(c): **Key** initiatives focusing development, competitiveness, technology upgradation and innovation in the MSME sector include:

1. Development and Digitalization:

- Udyam Registration & Udyam Assist Platform (UAP): Investment and turnover limits for classification of MSMEs has been revised with effect from 01-04-2025 upwards (2.5x and 2x respectively) to allow MSMEs to grow without losing benefits of the schemes of Government of India. As of 04/02/2026, over 7.62 crore MSMEs are registered, facilitating formalization and ease of doing business.
- PM Vishwakarma Scheme: Provides end-to-end support to 18 traditional trades, including collateral-free loans, skill training, and modern toolkits.
- SRI Fund: Provides equity funding to potential MSMEs to help them grow and expand. As on 31-12-2025, 69 daughter funds have been empanelled which have in turn assisted 693 MSMEs.

2. Enhancing Competitiveness:

- MSME-Competitive (LEAN) Scheme: Encourages MSMEs to adopt lean manufacturing practices to reduce waste, increase productivity, and improve quality.
- RAMP Scheme (Raising and Accelerating MSME Performance): A World Bank-supported program focused on upgrading technology, improving market access, and strengthening institution capacity.
- Public Procurement Policy: Mandates 25% annual procurement from MSEs by Central Ministries/CPSEs, including 4% from SC/ST and 3% from women-owned enterprises.

- Export Facilitation Centres (EFCs): 65 EFCs have been established to provide mentoring for enhancing export competitiveness.

3. Technology Upgradation and Innovation:

- MSME Innovative Scheme (Champions Scheme): Launched on March 10, 2022, this is a holistic approach merging Incubation, Design, and IPR verticals. It supports 500 young entrepreneurs with up to ₹15 lakh each for idea incubation through MSME Hackathons.
- MSME-Sustainable (ZED) Certification: Revamped to ZED 2.0 (Sept 2024), this scheme offers up to 20% reduction in certification costs to help MSMEs improve quality, productivity, and green compliance.
- Technology Centres (TCs) & Extension Centres (ECs): The Ministry of MSME has established 18 Technology Centres (TCs) and 15 new Technology Centres under TCSP are being established out of which 9 TCs have already been inaugurated & dedicated to the nation. Additionally, 20 new TCs & 100 Extension Centres (ECs) are being established under TCEC across India, Out of 100 Extension Centres (ECs) to be established under this scheme, 62 locations have been approved. Out of these 62 locations, ECs at Waluj and Solapur are approved locations. The EC-Waluj is operational and Solapur is approved recently on 16.12.2025. These centres support MSMEs through technology, skill development, advisory services and equipped with high end machines such as CNC 5 Axis, EDM, hydraulic press,

injection moulding, VHT, etc, to enhance geographical reach. These centers offer specialized training, precision components, and tooling.

- MSE-GIFT (Green Investment for Financing Transformation): Focuses on helping MSMEs adopt green technology for sustainable manufacturing.

(d): As informed by Reserve Bank of India, the Funds disbursed to MSMEs under concessional credit schemes in Maharashtra by Scheduled Commercial Banks during the last three years are as under:

- **2022–23:** Rs 3,26,353.90 crore
- **2023–24:** Rs 4,38,730.12 crore
- **2024–25:** **Rs. 4,64,031.77 crore**

(e) and (f): Ministry of MSME is implementing Micro and Small Enterprises – Cluster Development Programme (MSE-CDP) across the country including Maharashtra. MSE-CDP is a demand driven Central Sector Scheme, wherein, State Government sends proposals for establishment of Common Facility Centers (CFCs) and establishment/up-gradation of Infrastructure Development (ID) projects as per requirements in clusters. No new proposals for cluster development for MSME Sector in Maharashtra are under consideration.

ATAL BHUJAL YOJANA IN WATER-STRESSED AREAS

1053. SHRI ATUL GARG:

Will the Minister of **JAL SHAKTI** be pleased to state:

- (a) the current status of groundwater levels in the over-exploited blocks of Ghaziabad;
- (b) the details of enforcement of guidelines for groundwater extraction by industries and high-rise societies;
- (c) the status of implementation of the Atal Bhujal Yojana in the water-stressed areas of the said district;
- (d) the measures taken to promote artificial recharge structures and rainwater harvesting in urban and rural areas; and
- (e) the Government's plan to supply surface water (Ganga water) to reduce dependence on groundwater?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (DR. RAJ BHUSHAN CHOUDHARY):

(a): Dynamic Ground Water Resources of the country including Ghaziabad district of Uttar Pradesh, are being assessed annually by Central Ground Water Board (CGWB) in co-ordination with State Governments. As per the latest assessment report of 2025, out of total 05 Assessment Units of the Ghaziabad District of Uttar Pradesh, 04 nos. of units (80%) have been categorized as 'Over-exploited' (Ghaziabad City, Bhojpur, Razapur & Loni) and 01 Unit (20 %) is categorized as 'Semi-critical' (Muradnagar).

With regard to ground water level, as per the monitoring data of CGWB for the month of November 2025 (post monsoon 2025), about 66.67% of the monitored wells across the Over-Exploited blocks of Ghaziabad have recorded ground water levels within the range of 10 mbgl (meters below ground level).

(b): The Central Ground Water Authority (CGWA) under the Ministry of Jal Shakti is involved in regulation of ground water extraction at the central level. That apart, 17 States/UTs, including Uttar Pradesh, are having their own regulatory mechanism/bodies. CGWA issues No Objection Certificates (NOCs) for ground water extraction for various purposes in accordance with its Guidelines dated 24.09.2020 which have pan India applicability. As per the Guidelines, ground water extraction charges are levied on various projects, including industries and residential apartments/group housing societies, as per the prescribed quantum linked slabs, subject to stipulated compliance conditions. CGWA has also been taking stringent measures including imposition heavy penalties and Environmental Compensation (EC) charges for illegal extraction of ground water and even resorting to sealing of bore wells in fitting cases.

(c): Atal Bhujal Yojana was a pilot scheme for community led participatory groundwater management with a fixed duration and outlay, implemented in priority water stressed areas of the country, in consultation with States. The Scheme was not implemented in Ghaziabad district of Uttar Pradesh.

(d): 'Water' being a State subject, sustainable development and management of water and groundwater resources is primarily the responsibility of the State Governments. The Central Government, on its part, facilitates the efforts of the State Governments by way of technical and financial assistance through its various schemes and projects. The major steps taken in this direction, covering both rural and urban areas of the country, are provided below:

- i. Efforts of the Central government for augmenting the water/groundwater resources of the country, are mainly channeled through the flagship campaign of Jal Shakti Abhiyan (JSA), which is a time bound and mission mode programme being conducted annually since 2019 by the M/o Jal Shakti. As per the data available on JSA dashboard, completion of around 1.23 cr water conservation works has been coordinated through convergence across the country, covering both rural and urban areas, since 2021 (through convergence with MGNREGS alone). In Ghaziabad district, 859 such works have been completed.
- ii. To further strengthen the momentum of Jal Shakti Abhiyan, Jal Sanchay Jan Bhagidari (JSJB) has been launched with a vision to make rain water harvesting a mass movement in the country. So far, approximately 40 lakh such structures have been constructed/renovated in the country under the campaign, with 148 structures in Ghaziabad district.
- iii. Mission Amrit Sarovar was launched by the Government of India which aimed at developing and rejuvenating water bodies in each district of the country. As an outcome nearly 69,000 Amrit Sarovars have been constructed/rejuvenated in the country, with 100 in Ghaziabad district, leading to enhanced water storage and ground water recharge.
- iv. With an objective to ensure sustainability of water resources in urban areas, M/o Housing and Urban Affairs (MoHUA), Gol, has been implementing AMRUT and AMRUT 2.0 Schemes, which are major initiatives to improve the quality of life in cities, enabling them to become

'self-reliant' and 'water secure'. Rejuvenation of urban water bodies is an important thrust area under the scheme.

- v. Under Shallow Aquifer Management (SAM) of MoHUA, priority cities have been selected for addressing groundwater depletion and water logging, by taking up over 35 pilot recharge structures in 6 cities in various parts of the country.
- vi. CGWB has also prepared the Master Plan for Artificial Recharge to Groundwater- 2020, for the entire country providing a broad outline for construction of rain water harvesting and artificial recharge structures in the country. The Master plan has already been shared with State/UT administrations for taking up suitable field interventions.

(e): Planning and implementation of water supply schemes is the mandate of State governments. As mentioned above, this Ministry supports the endeavours of the states through financial and technical assistance.

STATUS OF METRO PROJECTS

1054. SHRI PRABHAKAR REDDY VEMIREDDY:

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

- (a) the details regarding the status of metro rail projects across the country including those proposed, under construction and presently operational, project and State-wise, particularly for Andhra Pradesh;
- (b) the details of the funds allocated, sanctioned, released and utilised for construction, maintenance and upgradation of metro rail projects across

the country during the last five years, project and State-wise, particularly in Andhra Pradesh;

- (c) the details regarding the annual passenger footfall and revenue generated by each operational metro rail projects in the country during the last five years;
- (d) whether any timelines have been fixed for completion of pending metro rail projects, especially those delayed by more than five years; and
- (e) if so, the details of the expected dates of completion and the measures undertaken by the Government to expedite execution and ensure timely completion, project-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

- (a): The details regarding the status of operational and under construction metro rail projects across the country are given in the enclosed **Statement-I**.
- (b): An amount of Rs. 84.48 lakh has been released for the preparation of Comprehensive Mobility Plan for the cities of Andhra Pradesh in 2025. Further, the details of the funds released for implementation of Metro rail projects across the country are given in the enclosed **Statement-II**.
- (c): The details of the average daily ridership and revenues generated by Metro Rail Projects under this Ministry are given in the enclosed **Statement-III** and **Statement-IIIA** respectively.
- (d) and (e): High Powered Committee chaired by Chief Secretary of the concerned reviews the Metro Project to take expeditious decisions on matters

for ensuring timely completion of metro projects. In addition to the above, it is informed that most of the metro rail projects are implemented by Joint Venture Special Purpose Vehicle (SPVs) which are companies with representation in the Board both from Central and State Governments. The progress of these projects is monitored by the Board of the SPVs constituted for the purpose. Further progress of the metro projects are reviewed under Pro-Active Governance and Timely Implementation (PRAGATI), Project Monitoring Group (PMG) by the Central Government.

STATEMENT-I

Details of Metro Rail Network across the country, state-wise

S. No.	State/UT	City	Operational Length (Km)	Under construction Length (km)
1.	Delhi & NCR	Delhi	395.81	157.75
2.		Noida		
3.		Ghaziabad		
4.		Faridabad		
5.		Ballabgarh		
6.		Bahadurgarh		
7.		Greater Noida		
8.		Gurugram		
9.		Sonipat		
10.		Delhi-Ghaziabad-Meerut RRTS	55	27.15
11.	Karnataka	Bengaluru	96.1	121.13
12.	Telangana	Hyderabad	69	-
13.	West Bengal	Kolkata	72.98	60.26
14.	Tamil Nadu	Chennai	54.24	118.9

15.	Rajasthan	Jaipur	12.1	-
16.	Kerala	Kochi	28.48	11.2
17.	Uttar Pradesh	Lucknow	22.87	11.16
18.		Kanpur	15.12	17.25
19.		Agra	6	24.1
20.	Maharashtra	Mumbai	110.6	141.4
21.		Nagpur	40.02	43.8
22.		Pune	33.23	77.51
23.		Thane	-	29
24.	Gujarat	Ahmedabad	68.25	-
25.		Gandhi Nagar		
26.		Surat	0	40.35
27.	Madhya	Bhopal	6.94	20.92
28.	Pradesh	Indore	6.2	25.35
29.	Bihar	Patna	2.7	29.80
TOTAL			1095.66	957.06

STATEMENT-II

DETAILS OF FUNDS RELEASED/UTILIZED FOR METRO RAIL PROJECTS

FROM 2021-22 to 2025-26 (TILL DATE) :

SI No	Metro Rail Project	Funds released (in Rs crores)
1	Delhi Metro Rail Project	16,976.86
2	Chennai Metro Rail Project	11,289.93
3	Bangalore Metro Rail Project	17,488.74
4	Patna Metro Rail Project	1,627.31
5	Kolkata East and West corridor	634.53

6	Kochi Metro Rail Project	287.54
7	Mumbai Metro Line 3	13,373.72
8	Nagpur Metro Rail Project	1,274.06
9	Pune Metro Rail Project	6,081.08
10	Thane Metro Rail Project	150.00
11	Ahmedabad Metro Rail Project	5,146.43
12	Surat Metro Rail Project	6,955.71
13	Bhopal Metro Rail Project	2,211.92
14	Indore Metro Rail Project	2,461.6
15	Millennium City Center to Cyber City Gurugram	130.00
16	Kanpur Metro Rail Project	4,960.50
17	Agra Metro Rail Project	3,467.68

STATEMENT-III

DETAILS OF AVERAGE DAILY RIDERSHIP OF MAJOR OPERATIONAL METRO RAIL PROJECTS UNDER THIS MINISTRY FROM 2021-22 to 2025-26 (TILL DEC. 2025):

SI No	Metro Rail Project	Financial Year	Average Daily Ridership (in lakhs)
1	Delhi Metro Rail Project	2021-22	39.75

		2022-23	55.77
		2023-24	64.92
		2024-25	69.16
		2025-26	70.86
		(Till Dec, 2025)	
2	Bangalore Metro Rail Project	2021-22	3.48
		2022-23	5.31
		2023-24	7.08
		2024-25	7.98
		2025-26	8.97
		(Till Dec, 2025)	
3	Lucknow Metro Rail Project	2021-22	0.51
		2022-23	0.71
		2023-24	0.88
		2024-25	0.80
		2025-26	0.81
		(Till Dec, 2025)	
4	Ahmedabad Metro Rail Project (Phase I is fully operational)	2023-24	0.87
		2024-25	1.25

	from December, 2024)	2025-26 (Till Dec, 2025)	1.54
5	Pune Metro Rail Project (Phase I is fully operational from September, 2024)	2023-24	0.75
		2024-25	1.54
		2025-26 (Till Dec. 2025)	1.96
6	Nagpur Metro Rail Project	2021-22	0.41
		2022-23	0.67
		2023-24	0.74
		2024-25	0.93
		2025-26 (Till Dec. 2025)	1.04
7	Chennai Metro Rail Project	2021-22	1.90
		2022-23	3.41
		2023-24	4.15
		2024-25	4.58
		2025-26 (Till Dec. 2025)	4.64
8	Kochi Metro Rail Project	2021-22	0.47

		2022-23	0.68
		2023-24	0.88
		2024-25	0.88
		2025-26 (Till Dec. 2025)	1.06
9	Noida Metro Rail Project	2021-22	0.23
		2022-23	0.44
		2023-24	0.51
		2024-25	0.63
		2025-26 (Till Dec, 2025)	0.74
10	Mumbai Metro Rail Line 3 (Project is fully operational from Oct, 2025)	2025-26 (Till Dec, 2025)	1.60

STATEMENT-III A

DETAILS OF THE REVENUES GENERATED BY MAJOR METRO RAIL PROJECTS UNDER THIS MINISTRY FROM 2020-21 to 2024-25.

SI No	Metro Rail Project	Financial Year	Revenues (in Rs crore)
1	Delhi Metro Rail Project	2020-21	3,289.19

		2021-22	4,677.01
		2022-23	6,919.23
		2023-24	7,660.60
		2024-25	8,154.57
2	Bangalore Metro Rail Project	2020-21	86.78
		2021-22	207.29
		2022-23	784.54
		2023-24	990.24
		2024-25	1,190.99
3	Uttar Pradesh Metro Rail Project (Lucknow, Kanpur and Agra)	2020-21	69.26
		2021-22	127.38
		2022-23	196.91
		2023-24	311.04
		2024-25	382.55
4	Ahmedabad Metro Rail Project	2020-21	53.21
		2021-22	96.74
		2022-23	148.67
		2023-24	299.98
		2024-25	385.92
5	Maha Metro Rail Projects	2020-21	290.97

	(Pune and Nagpur)	2021-22	284.20
		2022-23	634.53
		2023-24	736.05
		2024-25	787.14
6	Chennai Metro Rail Project	2020-21	149.59
		2021-22	210.85
		2022-23	485.21
		2023-24	1,558.30
		2024-25	623.79
7	Kochi Metro Rail Project	2020-21	167.46
		2021-22	142.30
		2022-23	200.98
		2023-24	246.40
		2024-25	275.25
8	Noida Metro Rail Project	2020-21	278.20
		2021-22	259.73
		2022-23	287.68
		2023-24	287.59
		2024-25	285.96
9	Mumbai Metro Rail Line 3	2024-25	175.93

CGTMSE IN MSMEs**1055. SHRI RAJESHBHAI NARANBHAI CHUDASAMA:**

Will the Minister of **MICRO, SMALL AND MEDIUM ENTERPRISES** be pleased to state:

- (a) the details of credit guarantees approved under Credit Guarantee Fund Trust for Micro and Small Enterprises (CGTMSE) including the enhanced coverage ceiling and special provisions for various categories during the year 2025;
- (b) the progress under the Mutual Credit Guarantee Scheme for manufacturing MSMEs announced in January 2025;
- (c) the cumulative loans sanctioned under PM MUDRA Yojana since its inception and its achievement; and
- (d) the steps being taken to enhance collateral-free credit access for micro and small enterprises?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

- (a): A total of 19.41 lakh credit guarantees amounting to Rs. 3.04 lakh crore have been extended to Micro and Small Enterprises (MSEs) under Credit Guarantee Scheme (CGS) for MSEs during FY 2025-26 up to 31.12.2025.
- (b): As informed by the Department of Financial Services (DFS), 23 loans amounting to Rs. 173.39 crore have been guaranteed under the Mutual Credit

Guarantee Scheme for MSMEs (MCGS-MSME) since its inception in January 2025 up to 31.12.2025.

(c): As informed by DFS, Pradhan Mantri Mudra Yojana (PMMY) was launched on 08.04.2015. As on 02.01.2026, a total of Rs. 38.18 lakh crore have been sanctioned under PMMY, since inception.

(d): As informed by Reserve Bank of India (RBI), in terms of para 4.1 of RBI Master Direction dated July 24, 2017 (Updated as on July 23, 2025) on 'Lending to Micro, Small & Medium Enterprises (MSME) Sector', banks are mandated not to accept collateral security in the case of loans up to Rs. 10 lakhs extended to units in the MSE sector.

In addition, the Ministry of MSME, through its field offices, regularly organizes awareness campaigns for government schemes and programmes, including CGS for MSEs, in coordination with Credit Guarantee Fund Trust for Micro and Small Enterprises (CGTMSE), MSME/Industry Departments of the concerned States/UTs, and other MSME stakeholders, through physical workshops, social media, print media, and electronic media.

RESEARCH OUTPUTS OF NATIONAL RIVER RESEARCH CENTRE

1056. SHRI K. E. PRAKASH:

Will the Minister of **JAL SHAKTI** be pleased to state:

(a) whether the Government has laid down a clear roadmap for translating the research outputs of the National River Research Centre (NRRC) into policy

interventions and on-ground river rejuvenation programmes across the country and if so, the details thereof;

- (b) the immediate research priorities identified for the NRRC during its initial phase including studies relating to river health assessment, freshwater biodiversity, pollution abatement, sediment management and impacts of climate change;
- (c) whether the Union Government would function in coordination with the State Governments, river basin authorities, academic institutions and local communities and if so, the details of the mechanism proposed for such coordination; and
- (d) the timelines envisaged by the Government to deliver actionable recommendations and the manner in which these would be monitored and reviewed by the Government?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (DR. RAJ BHUSHAN CHOUDHARY):

(a): The National Centre for River Research (NCRR) is currently working in the project mode assigned to the Wildlife Institute of India (WII), Dehradun through National Mission for Clean Ganga (NMCG) and National River Conservation Directorate (NRCD) in order to cater to the need of other Indian Rivers through the project “Assessment of ecological status of select Indian rivers for conservation planning”. The research outputs generated by the Centre regarding river biodiversity and ecological health are shared with respective State Governments. These outputs are intended to serve as technical scientific

baselines for on-site interventions in identified polluted river stretches and requisite reforms in existing policy frameworks for river conservation. Currently, the scope of ecological assessment covers nine rivers in the Ganga Basin and seven rivers in other basins in the country.

(b): During its initial phase, the NCRR has prioritized ecological assessment of select major rivers and floodplain wetlands across India. This comprehensive research focus encompasses the systematic evaluation of riparian biodiversity status and identification of various anthropogenic pressures alongside pollution gradients. The Centre is also dedicated to the mapping of priority stretches for strategic conservation planning and evaluating ecological resilience to better understand the long-term impacts of climate change on river ecosystems.

(c): Coordination is maintained through a collaborative framework involving State Governments, implementing agencies, academic institutions and non-governmental organizations. The mechanism for this coordination includes organizing regional workshops, consultative meetings and dissemination of knowledge products & research publications through both print and electronic media. This ensures that ecological findings are integrated into the broader conservation efforts of various stakeholders.

(d): The ecological assessment of the initial sixteen identified rivers and associated wetlands is an ongoing process, with the scope being progressively expanded to other river systems. Findings and recommendations derived from these studies are shared with State Governments for consideration in their

respective rejuvenation and implementation plans. Besides, under National Water Quality Monitoring Programme, Central Pollution Control Board, in association with State Pollution Control Boards/ Pollution Control Committees, monitors the water quality of rivers and water bodies through its established networks.

TRIBAL STATUS FOR JHODIA COMMUNITY AND RECOGNITION OF SOURA LANGUAGE

1057. SHRI SAPTAGIRI SANKAR ULAKA:

Will the Minister of **TRIBAL AFFAIRS** be pleased to state:

- (a) whether the Government has examined the long-pending demand for inclusion of the Jhodia community of Odisha, a tribal group from the Koraput–Rayagada–Nabarangpur region, in the Scheduled Tribes list and if so, the present status of the proposal submitted by the State Government and the Registrar General of India;
- (b) the details of ethnographic, linguistic and anthropological studies relied upon by the Government in determining the tribal status of the Jhodia community and the reasons for the continued delay in their constitutional recognition;
- (c) whether the Government has examined the proposal for inclusion of the Soura (Sora) language, spoken by lakhs of tribal people in Odisha, Andhra Pradesh and Telangana, in the Eighth Schedule of the Constitution and if so, the present status thereof; and

(d) whether the Government proposes to take a time-bound decision on both, the Jhodia Scheduled Tribe status and Soura language recognition to safeguard the identity, culture and constitutional rights of these tribal communities, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI DURGA DAS UIKEY):

(a) to (d): The proposal from State Government of Odisha has been received for inclusion of Jhodia community in the Scheduled Tribes (STs) list of Odisha, as synonym of Paroja at S.No.55 in list of STs. The said proposal was not supported by the ORGI and the matter has been referred back to the State Government.

The proposals for inclusion in the list of Scheduled Tribes of a State or Union Territory follow certain processes. Proposals received from the State Government should be accompanied by an ethnographic report. The proposals are examined by the Office of the RGI and then by the NCST. In case the proposal is not recommended by the RGI, the State Governments are communicated the points raised by the RGI, so that additional information, if any, maybe furnished by the State Government. Many such proposals may therefore remain under examination at different levels.

Further, in the matter of inclusion of Soura (Sora) language in the Eighth Schedule of the Constitution, as per the information provided by the Ministry of Home Affairs, it is stated that there have been demands from time to time for inclusion of several languages, including Soura, in the Eighth Schedule to the

Constitution. However, there are no fixed criteria for consideration of any language for inclusion in the Eighth Schedule to the Constitution. As the evolution of dialects and languages is a dynamic process, influenced by socio-cultural, economic and political developments, it is difficult to fix any criterion for languages for inclusion in the Eighth Schedule to the Constitution. The earlier attempts, through the Pahwa (1996) and Sitakant Mohapatra (2003) Committees, to evolve such fixed criteria have been inconclusive. The Government is conscious of the sentiments and requirements for inclusion of other languages in the Eighth Schedule. Such requests have to be considered keeping in mind these sentiments, and the other relevant considerations. Since at present, there are no fixed criteria for any language to be considered for inclusion in the Eighth Schedule to the Constitution, no time-frame can be fixed for consideration of the demands for inclusion of more languages in the Eighth Schedule to the Constitution.

COMMUNITY FOREST RESOURCE MANAGEMENT COMMITTEES

1058. DR. SHASHI THAROOR:

Will the Minister of **TRIBAL AFFAIRS** be pleased to state:

- (a) whether discussions are underway with the Ministry of Environment, Forest and Climate Change to provide funding support for Community Forest Resource Management Committees (CFRMCs) constituted under the Forest Rights Act, 2006, if so, the current status and timeline for finalising such financial arrangements and the amounts proposed;

- (b) the criteria/norms being considered for allocating funds to CFRMCs;
- (c) the details of the safeguards to ensure that the funds are used for forest conservation, sustainable resource use and community livelihoods; and
- (d) the steps taken by the Government to strengthen Gram Sabhas and CFRMCs in areas where Community Forest Resource Rights have been recognised but implementation remains weak?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI DURGA DAS UIKEY):

(a) to (c): The discussion and communication between Ministry of Tribal Affairs and Ministry of Environment, Forest & Climate Change are still at preliminary stage.

(d): Ministry of Tribal Affairs has been taking steps to strengthen Gram Sabhas and Community Forest Resource Management Committees and has issued several communications to the State Governments/UT Administration to ensure the protection and recognition of Community Forest Rights (CFRs) in the true letter and spirit of the FRA. Further, financial support is being provided to State Governments under the Dharti Aaba Janjatiya Gram Utkarsh Abhiyan (DA–JGUA) for strengthening Gram Sabhas and Community Forest Resource Management Committees, including for the preparation and implementation of community-led forest management plans.

REGULATION OF PRIVATE BUS OPERATORS

1059. SHRI PUTTA MAHESH KUMAR:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

- (a) the total number of road accidents involving private bus operators reported during the last five years, State-wise and district-wise in Andhra Pradesh;
- (b) the existing regulatory framework governing private bus travel services, including permit conditions, safety standards, driver qualifications and vehicle fitness norms;
- (c) the steps taken by the Government to strengthen monitoring, surveillance and compliance of safety norms by private bus operators in the light of the increasing accidents;
- (d) whether the Government proposes to introduce mandatory safety technologies such as GPS tracking, driver alert systems, speed governors, real-time monitoring or emergency response integration for private buses;
- (e) if so, the details thereof, if not, the reasons therefor; and
- (f) the number of penalties imposed, licences suspended and cases registered against private bus operators for non-compliance with safety regulations during the last five years, State-wise and district-wise in Andhra Pradesh?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a): Government publishes report on “Road Accidents in India” based on data received from States/ UTs. The specific information on district-wise accidents involving private bus operators is not maintained centrally. However, the

State/UT-wise number of accidents involving buses as impacting vehicle during the year 2020 to 2024 is given in the enclosed **Statement**.

(b) to (f): All transport vehicles, including private buses, are required to possess a valid Certificate of fitness issued under the Central Motor Vehicles Rules, 1989. Fitness testing is mandated to be carried out biennially in the first eight years and annually thereafter, in accordance with Rule 62 of the said Rules to ensure compliance with prescribed safety and emission standards.

The Government vide G.S.R. 905(E) dated 23rd September, 2016 notified that the testing and approval for body building of sleeper coaches shall be in accordance with AIS 119(Rev.1) 2016. This has been amended periodically to incorporate additional safety provisions since 2017.

Some of the features / requirements are detailed as under :

- i. Two units of fire extinguishers (total capacity 10 kg), one near driver and one in passenger compartment.
- ii. As per standard, 4 exits (1 exit for emergency door, 2 exits for hatches and 1 exit for window or glass) have been provided for buses of 12 m length. Further, one additional hatch has to be provided for buses above 12m length.
- iii. Mandatory installation of fire detection and suppression system in engine compartment and other fire-prone areas.
- iv. No separation between passenger and driver compartment for all type of buses.

The Government vide G.S.R 159 (E) dated 06.03.2024 has notified Level Playing Field between Original Equipment Manufacturers (OEM) and Non-OEM Bus Body Builders for buses with seating capacity exceeding 22 passengers excluding driver with effect from 1st Sept 2025.

Further, the Government has issued an advisory to all States/UTs for strict compliance of AIS:052 and AIS:119 at the time of registration and during fitness inspection as per Rule 62 of the Central Motor Vehicles Rules, 1989.

Also, All India Tourist Permit Rules, 2023 have been notified vide G.S.R. 302(E) dated 18th April, 2023 have been notified in supersession of the 2021 rules. This came into effect from 01.05.2023 to simplify the application procedure and to reduce compliance burden the provision of "Authorization" and All India Tourist Permit has been made independent of each other. Further, more categories of tourist vehicles, with lesser permit fees for lesser capacity vehicles (less than ten) have been introduced to provide considerable financial relief to smaller tourist vehicle operators, having smaller vehicles with lower seating capacity.

As a part of the vehicle safety framework particularly as a measure to enhance the safety of women and children, the requirement for installation of Vehicle Location Tracking Devices (VLTDs) and emergency buttons in public service vehicles, including private buses, has been notified under the Central Motor Vehicles Rules, 1989, through Rule 125H. The said provision is related to fitment of AIS-140 compliant VLTDs, enabling GPS-based tracking, and integration with emergency response systems.

The implementation of the VLTD framework, including integration with State emergency response platforms and monitoring systems, is undertaken by the respective State/Union Territory Governments in accordance with the notified rules.

Further, the Government approved a scheme (on 15th January, 2020) for implementation of “Development, Customization, Deployment and Management of State-wise vehicle tracking platform for Safety & Enforcement as per AIS-140 Specifications in States / UTs under Nirbhaya Framework”. The proposed system envisages enhancing the safety of women and girl children by establishing Monitoring Centers across States/UTs, which shall track all the Public Service Vehicles (PSV) that are fitted with location tracking device and emergency buttons for raising an alert in case of emergency. The Monitoring Centre monitors the alerts and coordinate with State Emergency Response Support System (SERSS) for responding to distress calls.

The said scheme is limited to providing finance assistance for setting up of Monitoring Centre in each State/UT for the tracking of PSVs. Total 19 States/UTs have commissioned the Monitoring Centres so far .

STATEMENT

Accidents involving buses as the impacting vehicle during the years 2020 to 2024.:

S. No.	State/UT	2020	2021	2022	2023	2024
1	Andhra Pradesh	251	305	447	288	338
2	Arunachal Pradesh	9	18	14	23	14

3	Assam	268	314	343	290	190
4	Bihar	70	135	130	67	74
5	Chhattisgarh	110	68	136	152	107
6	Goa	66	47	174	79	64
7	Gujarat	244	248	295	267	237
8	Haryana	330	142	378	187	126
9	Himachal Pradesh	26	57	104	86	75
10	Jharkhand	165	113	92	95	72
11	Karnataka	854	686	1145	1069	1313
12	Kerala	1157	1391	2936	1796	1896
13	Madhya Pradesh	1088	1450	1375	1365	1088
14	Maharashtra	354	348	483	860	625
15	Manipur	2	2	3	2	0
16	Meghalaya	3	4	4	4	6
17	Mizoram	6	0	0	2	0
18	Nagaland	2	12	8	2	1
19	Odisha	262	335	371	379	451
20	Punjab	81	23	31	63	73
21	Rajasthan	593	648	625	526	440
22	Sikkim	0	0	12	25	0
23	Tamil Nadu	1285	767	1188	1215	1242
24	Telangana	316	345	385	434	524
25	Tripura	8	5	7	4	6
26	Uttarakhand	3	5	23	68	60
27	Uttar Pradesh	1935	1900	2124	2194	2367
28	West Bengal*	359	328	538	513	521
29	Andaman & Nicobar Islands	3	3	3	7	5
30	Chandigarh	0	2	5	0	1
31	Dadra & Nagar Haveli and Daman & Diu	0	1	3	3	3
32	Delhi	8	3	16	17	16
33	Jammu & Kashmir	348	412	357	398	364

34	Ladakh	NA	0	36	1	32
35	Lakshadweep	0	0	0	0	0
36	Puducherry	5	9	23	21	3
Total		10211	10126	13814	12502	12334

Note: 1. Data have been reconciled for West Bengal and Tamil Nadu for the calendar year 2020

2. * Figures of West Bengal for the Year 2024 is re-casted based on the pattern of the data furnished by the State Police Department for the year 2023 and the aggregate eDAR data of the state for the year 2024.

ROAD ACCIDENTS AND SAFETY MEASURES ON NHs IN KERALA

1060. SHRI K. C. VENUGOPAL:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

- (a) whether the Government has any data on road accidents on National Highways (NHs) in the country during the last five years and if so, the details thereof, State-wise, including Kerala;
- (b) whether the Government has carried out any audits or studies to ascertain the causes of repeated accidents and if so, the details and findings of such reports;
- (c) the status of safety measures implemented on NH stretches in Kerala, particularly on stretches where construction is ongoing;
- (d) whether the Government proposes to bring Road Safety Bill, 2026 and if so, the details thereof; and
- (e) whether the Bill addresses Kerala's specific concerns regarding recurring road accidents?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a): Government publishes report on “Road Accidents in India” based on data received from States/ UTs. As per the report, State wise details of total number of road accidents occurred on National Highways (including National Expressways) during calendar year 2020 to 2024 is given in the enclosed **Statement**.

(b) and (c): Guidelines have been issued for regular safety audit of all National Highways (NHs) including in the State of Kerala at design, construction, pre-opening stage of NH projects as well as on existing NHs for ensuring road safety. As per data received from the States/UTs, road accidents are multi-causal phenomenon and are the result of interplay of various factors. These can broadly be categorized into (i) human error, (ii) road condition/environment and (iii) vehicular condition.

All National Highways (NHs) works are carried out as per standards, guidelines, manual, code of practice of Indian Roads Congress as well as specifications for Road and Bridge Works. Comprehensive guidelines already exist in the form of IRC:SP:55 which stipulates comprehensive safety measures to be adopted in work zones of all Road and Bridge Works on NHs.

(d) and (e): No such proposal is under consideration.

STATEMENT

Number of Road Accidents on National Highways: 2020 to 2024

Sl. No.	States/UTs	2020	2021	2022	2023	2024[as on 2.2.2026]
1	Andhra Pradesh	7167	8241	8650	8276	8258
2	Arunachal Pradesh	67	147	131	156	145

3	Assam	2963	3408	3244	3427	3766
4	Bihar	4101	4349	4601	4925	4681
5	Chhattisgarh	3463	3610	4115	4144	4156
6	Goa	787	1116	1259	1125	920
7	Gujarat	3234	3406	3536	3607	3519
8	Haryana	3039	3174	3727	3642	3844
9	Himachal Pradesh	1045	1179	1258	1074	1018
10	Jharkhand	1772	1890	2125	1994	2039
11	Karnataka	11230	11462	13384	14270	14208
12	Kerala	6594	8048	17627	10640	9757
13	Madhya Pradesh	9866	11030	13860	14561	13937
14	Maharashtra	6501	7501	9417	10881	11285
15	Manipur	273	236	313	272	210
16	Meghalaya	128	153	157	114	135
17	Mizoram	25	29	77	57	69
18	Nagaland	309	488	304	201	86
19	Odisha	3673	4087	4317	4587	4555
20	Punjab	2032	2288	2293	2388	1912
21	Rajasthan	5764	6424	7093	7179	7174
22	Sikkim	37	73	74	83	56
23	Tamil Nadu	18372	16869	18972	20582	20672
24	Telangana	6820	7214	7505	8103	8599
25	Tripura	184	199	241	255	242
26	Uttarakhand	524	711	827	840	828
27	Uttar Pradesh	13695	14540	14990	15184	17113
28	West Bengal*	3354	3821	3993	3841	4172
29	Andaman & Nicobar Islands	42	41	43	39	52
30	Chandigarh	15	29	29	11	13
31	Dadra & Nagar Haveli	0	0	14	3	2
33	Delhi	460	457	799	745	593
34	Jammu & Kashmir	1512	1899	2378	2342	2120

35	Ladakh	NA	119	196	132	191
36	Lakshadweep	0	0	0	0	0
37	Puducherry	567	587	448	497	631
Total		119615	128825	151997	150177	150958
NA: Not Available						
Note: 1. Data have been reconciled for West Bengal and Tamil Nadu for the calendar year 2020. 2. * Figures of West Bengal for the Year 2024 is re-casted based on the pattern of the data furnished by the State Police Department for the year 2023 and the aggregate e-DAR data of the state for the year 2024.						

RESTORATION OF WATER BODIES UNDER AMRUT

1061. SHRI VISHNU DATT SHARMA:

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

- (a) whether the Government is aware of encroachment, pollution and loss of public space at Lokpal Sagar Talab in Panna town and if so, the details thereof;
- (b) whether the waterbody has been mapped, notified and considered under the AMRUT/urban waterbody rejuvenation guidelines for conservation and restoration and if so, the details thereof;
- (c) whether any Detailed Project Report (DPR), proposal or fund sanction for desilting, anti-encroachment works and lake-edge protection has been received from the State/Urban Local Body and if so, the present status thereof;
- (d) if not, the administrative or procedural reasons therefor and the remedial measures being taken for urgent conservation; and
- (e) the details of the timeline fixed and funding modality for restoring the lake,

securing drinking-water quality and reclaiming the adjacent community space?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

(a) to (e): Water is State subject and its management including management of water bodies is the responsibility of the State Government. Government of India supplements the efforts of the States through schematic interventions/ advisories. It provides financial and technical support to the States through various schemes/ Missions such as Atal Mission for Rejuvenation and Urban Transformation (AMRUT) and AMRUT 2.0.

Under AMRUT 2.0, rejuvenation of water bodies is an admissible component. Under the Mission, States/ Union Territories (UTs) are empowered to select, design, approve, prioritise and implement the projects within the broad framework of Mission guidelines. The State of Madhya Pradesh has taken up 430 water body rejuvenation projects worth ₹ 511.75 crore including 7 water body rejuvenation projects in Panna district. The State has not taken up Lokpal Sagar Talab in Panna town under water body rejuvenation component of AMRUT 2.0.

The State has informed that Lokpal Sagar reservoir serves as a major source of drinking water for the city. Water Resource Department of the State Government has prepared an estimate of ₹2.06 crore for the repair and renovation of Lok Sagar tank and its canal. The Panna Municipal Council has

also prepared a proposal of ₹2.96 crore for the desilting and beautification of Lokpal Sagar Talab, under the District Mining Fund.

UDAN SCHEME FOR MAHARASHTRA

1062. ADV. GOWAAL KAGADA PADAVI:

Will the Minister of **CIVIL AVIATION** be pleased to state:-

- (a) whether the Government is aware that the Regional Connectivity Scheme - Ude Desh Ka Aam Nagrik (RCS-UDAN) has facilitated over 3.23 lakh flights and carried more than 1.56 crore passengers during the last nine years since its launch thereby enhancing air-accessibility in Tier2/3 and remote regions and if so, the details thereof;
- (b) the number of routes and airports added under the said scheme during 2024-25 and 2025-26 in Maharashtra, particularly in tribal or backward districts including Nandurbar that previously lacked air-connectivity;
- (c) whether special incentives or concessional Viability-Gap Funding (VGF) is offered for airports/air-strips and if so, the details thereof;
- (d) the mechanism in place to monitor utilisation, service sustainability and whether remote airports meet performance benchmarks and if so, the details thereof; and
- (e) the expected timeline fixed for full operationalisation of UDAN routes in all districts of Maharashtra and the time by which a district-wise status report for airports would be published?

**THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND
MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI
MURLIDHAR MOHOL):**

(a): As on 20.01.2026, a total of 657 routes have been operationalised, connecting 93 unserved and underserved airports, including 15 heliports and 2 water aerodromes carrying over 160 lakhs domestic passengers on more than 3.36 lakh RCS flights under the Regional Connectivity Scheme- Ude Desh ka Aam Nagrik (RCS-UDAN).

(b): The details of number of RCS routes and airports added under the during 2024-25 and 2025-26 in Maharashtra are given below:

RCS routes operationalised in Maharashtra:

2024-25: 16

2025-26: 06

RCS airports operationalised in Maharashtra:

2024-25: Nil

2025-26: 01 (Amravati)

(c): Viability Gap Funding (VGF) is provided to selected airlines to bridge the gap between operating costs and expected revenues on RCS routes.

(d): For utilisation and sustainability, bidding rounds are conducted from time to time to make the airport served. With regard to performance benchmarks, airports developed under the scheme are no-frills airports and are duly licensed by the Directorate General of Civil Aviation (DGCA), with requisite

safety and security provisions in place and periodic reviews are undertaken based on operational continuity, passenger demand, and route viability.

(e): The operationalisation of UDAN routes across districts of Maharashtra is progressive and demand-driven and depends on factors such as airport infrastructure readiness, airline availability and State support. Status of airports and routes under RCS are regularly reviewed as part of UDAN review and monitoring exercise.

STATUS OF MAHANADI WATER DISPUTE AND TRIBUNAL PROCEEDINGS

1063. SHRI PRADEEP PUROHIT:

Will the Minister of **JAL SHAKTI** be pleased to state:

- (a) whether the Government is aware that construction of upstream barrages by Chhattisgarh has reduced the flow of water in the Mahanadi River adversely affecting irrigation, drinking water and livelihoods in Odisha and if so, the details thereof;
- (b) whether the Mahanadi Water Disputes Tribunal (MWDT) was constituted in 2018 under the Inter-State River Water Disputes Act, 1956 and if so, the details thereof along with the present status of its proceedings;
- (c) whether the Tribunal has submitted any interim or final report, recommendations or conclusions regarding equitable sharing of Mahanadi waters between Odisha and Chhattisgarh, if so, the details thereof and if not, the reasons therefor; and

(d) the revised timeline fixed for its submission and the steps taken by the Union Government to facilitate an amicable resolution between the two States?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (DR. RAJ BHUSHAN CHOUDHARY):

(a) and (b): The Government of Odisha had filed a complaint dated 19.11.2016 to the Central Government under Section 3 of the Inter State River Water Disputes (ISRWD) Act, 1956 for constitution of Water Disputes Tribunal. The Central Government constituted Mahanadi Water Disputes Tribunal vide Gazette Notification dated 12.03.2018 under Section 4(1) of the Act and referred the matter of water dispute raised by Odisha to the Hon'ble Tribunal for adjudication. The on-going Mahanadi Water Disputes Tribunal vide its Order dated 29.08.2020 has finalised certain issues for the adjudication and the issue concerning the construction of 6 industrial barrages in Mahanadi basin by Chhattisgarh State, and the impact of alleged constructions on the downstream flows in the State of Odisha has also been included therein. Accordingly, the Tribunal has already been seized the matter.

So far as the proceedings of the Tribunal are concerned, a total of 49 hearings have been held till date, and the process of cross-examination of witnesses is currently underway before the Tribunal. During recent hearings, both the States of Odisha and Chhattisgarh have submitted before the Tribunal that they are having discussions at different levels to consider mutual settlement of the disputes. As such, the matter is *sub-judice*.

(c) and (d): No, the Tribunal has not yet submitted any Report to the Central Government. The Matter is still under adjudication before the Tribunal. The Central Government, vide Gazette Notification dated 21.06.2023, extended the period of submission of report and decision by the Tribunal for a period of two years with effect from the 14th April, 2024, that is, on or before the 13th April, 2026, or till the submission of report and decision under sub-section (2) of section 5 of the Act, whichever is earlier.

IMPLEMENTATION OF SCHEMES IN KARNATAKA

1064. DR. K. SUDHAKAR:

Will the Minister of **JAL SHAKTI** be pleased to state:

- (a) whether there is any monitoring mechanism in place to track fund flow and bill clearance under centrally sponsored and central sector schemes of the Ministry, if so, the details thereof and if not, the reasons therefor;
- (b) whether any advisory or directive has been issued to the State Governments to clear pending dues to vendors and contractors for smooth execution of various schemes under the Ministry within a fixed timeframe and if so, the details thereof;
- (c) whether any penalties are imposed or corrective measures are taken for repeated delays in fund utilisation by the State Governments and if so, the details thereof;

- (d) the steps proposed to be taken to strengthen financial discipline and transparency in the implementation of the Union Government's schemes under the Ministry in Karnataka; and
- (e) the total amount of funds sanctioned and utilised in Karnataka under schemes such as Atal Bhujal Yojana, Jal Jeevan Mission, Jal Shakti Abhiyan and others during the Financial Years 2024-25 and 2025-26 till date?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (DR. RAJ BHUSHAN CHOUDHARY):

(a) to (d): Yes, there is a Monitoring Mechanism for tracking fund flow and bill clearance under Centrally Sponsored Schemes and Central Sector Schemes: -

For Centrally Sponsored Schemes: -

SNA-SPARSH (समयोचित प्रणाली एकीकृत शीघ्र हस्तान्तरण- Real time System of Integrated Quick Transfers) module of PFMS was launched in 2023-24 for release of fund under CSS by the Department of Expenditure (DoE), Ministry of Finance (MoF). To track flow of funds under Centrally Sponsored Schemes various, SNA SPARSH reports are available in PFMS.

For Central Sector Schemes: -

DoE, Ministry of Finance has implemented the Central Nodal Agency (CNA) system of PFMS w.e.f. 2022-23 For release of fund under Central Sector Schemes. In this system there are three modules: -

1. Treasury Single Account (TSA) system for schemes with budgets exceeding Rs. 100 Crore.
2. TSA (Hybrid) System of PFMS for the schemes having more than two level implementing agencies or private sub-agencies.
3. CNA Model- 2 through scheduled commercial Bank Accounts for schemes with budgets not exceeding Rs. 100 Crore.

To track flow of funds under Central Sector Schemes CNA and TSA reports are available in PFMS.

States are advised to ensure prompt utilization of funds and to regularly reconcile and update expenditure details on the Public Financial Management System (PFMS).

Ministry of Jal Shakti regularly holds review meetings with State/UT authorities including Karnataka to assess both the physical and financial progress of Centrally Sponsored Schemes and Central Sector Scheme in addition to maintaining regular correspondence with State Governments to emphasize the timely utilization of funds. Wherever any delays and other implementation issues are noticed, the concerned State Governments are advised to take appropriate corrective measures.

Further, the Department of Expenditure (DoE), Ministry of Finance, also organises periodic review meetings with the State Governments and the concerned Subject Matter Divisions (SMD's)/Programme Divisions (PD's) of the Centrally Sponsored Schemes to monitor the financial progress.

(e): Details of Funds sanctioned and utilized by Karnataka under the schemes implemented by the Ministry of Jal Shakti is given in the enclosed **Statement**.

STATEMENT

Details of Funds sanctioned and utilized by Karnataka under the various schemes implemented by the Ministry of Jal Shakti:

(Amount in Rs. Crore)

S.No.	Name of Scheme	FY 2024-25		FY 2025-26	
		Sanctioned	Utilized	Sanctioned	Utilized
1	Atal Bhujal Yojna	97.70	217.53*	109.27	21.1069
2	Jal Jivan Mission	3804.41	570.66	-	-
3	Jal Shakti Abhiyan	-	-	-	-
4	PMKSY-HKPP (SMI & RRR of Water Bodies	37.50	37.50	111.54	80.54
5	M-CADWM	-	-	2.83	-
6	Ground Water Management and Regulation (GWMR)	6.88	6.56	9.23	5.65

*Rs. 119.83 crore spent from funds sanctioned during the previous years

बदायूं में विद्युत वितरण परियोजनाएं

1065. श्री आदित्य यादव:

क्या विद्युत मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार ने उत्तर प्रदेश के बदायूं जिले में विद्युत वितरण को मजबूत करने के लिए परियोजनाएं शुरू की हैं;

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं;

(ग) क्या जिले में सूक्ष्म, लघु एवं मध्यम उद्यमों (एमएसएमई) और चीनी मिलों तथा रासायनिक संयंत्रों जैसी बड़ी औद्योगिक इकाइयों को विश्वसनीय विद्युत अवसंरचना के माध्यम से सहायता

प्रदान करने के लिए कोई योजना कार्यान्वित की गई है, और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(घ) सरकार द्वारा बदायूं जिले में औद्योगिक विकास को सुगम बनाने के लिए नवीकरणीय ऊर्जा को अपनाने, पारेषण लाइनों में सुधार करने और विद्युत कटौती को कम करने हेतु क्या कदम उठाए गए हैं?

विद्युत मंत्रालय में राज्य मंत्री; तथा नवीन और नवीकरणीय ऊर्जा मंत्रालय में राज्य मंत्री (श्री श्रीपाद येसो नाईक):

(क) से (घ): चूंकि विद्युत एक समवर्ती विषय है, अतः उपभोक्ताओं को विद्युत की आपूर्ति और वितरण संबंधित राज्य सरकार/विद्युत यूटिलिटी के अधिकार क्षेत्र में आता है। सूक्ष्म, लघु और मध्यम उद्यमों (एमएसएमई) और औद्योगिक इकाइयों सहित सभी उपभोक्ताओं को विश्वसनीय और गुणवत्तापूर्ण विद्युत आपूर्ति प्रदान करने के लिए अपनी वितरण अवसंरचना में सुधार और वृद्धि करना संबंधित वितरण यूटिलिटी की जिम्मेदारी है।

भारत सरकार (जीओआई) राज्यों/संघ राज्य क्षेत्रों को उनकी वितरण अवसंरचना को सुदृढ़ करने के लिए दीन दयाल उपाध्याय ग्राम ज्योति योजना (डीडीयूजीजेवाई), एकीकृत विद्युत विकास स्कीम (आईपीडीएस) और प्रधानमंत्री सहज बिजली हर घर योजना (सौभाग्य) जैसी स्कीमों के माध्यम से सहायता प्रदान कर रही है। वितरण प्रणाली को सुदृढ़ करने के लिए 1.85 लाख करोड़ रुपये की परियोजनाओं को निष्पादित किया गया। इसके अलावा, भारत सरकार ने वित्तीय रूप से स्थिर और प्रचालनात्मक रूप से कुशल वितरण क्षेत्र के माध्यम से उपभोक्ताओं को विद्युत आपूर्ति की गुणवत्ता और विश्वसनीयता में सुधार के उद्देश्य से संशोधित वितरण क्षेत्र स्कीम (आरडीएसएस) शुरू की है। स्मार्ट मीटरिंग कार्यों सहित वितरण अवसंरचना कार्यों के लिए 2.83 लाख करोड़ रुपये की परियोजनाओं को स्कीम के तहत संस्वीकृति दी गई है और वे कार्यान्वयन के अधीन हैं। इसमें बदायूं जिले के लिए 529 करोड़ रुपये की लागत वाले कार्य शामिल हैं।

संस्वीकृत कार्यों में सब-स्टेशनों और वितरण ट्रांसफार्मरों का उन्नयन / संवर्धन, कंडक्टरों का उन्नयन, मिश्रित-लोड फीडर का पृथक्करण, स्मार्ट मीटरिंग कार्य आदि शामिल हैं।

जैसा कि राज्य द्वारा सूचित किया गया है, बदायूं जिले में एक नया 220 केवी सबस्टेशन बनाया गया है और 132 केवी के 4 सबस्टेशनों को उन्नत किया गया है। इसके अलावा, व्यवसाय योजना 2023-24 और 2024-25 के तहत, 4 नए 33/11 केवी सबस्टेशनों की स्थापना, 33 केवी के 11 फीडरों के सुदृढ़ीकरण और 25 विद्युत ट्रांसफार्मरों की क्षमता वृद्धि के कार्य पूरे हो चुके हैं। इसके अलावा, आरडीएसएस के तहत, 4 नए 33 केवी फीडरों के वितरण अवसंरचना संबंधी कार्य एवं 11 केवी के 34 फीडरों व 109 एलटी फीडरों के सुदृढ़ीकरण संबंधी कार्य पूरे हो चुके हैं। इन सभी कार्यों से बदायूं जिले में सूक्ष्म, लघु और मध्यम उद्यमों (एमएसएमई) एवं अन्य औद्योगिक इकाइयों सहित उपभोक्ताओं को विश्वसनीय विद्युत आपूर्ति में मदद मिलेगी।

प्रधानमंत्री किसान ऊर्जा सुरक्षा एवं उत्थान महाभियान (पीएम-कुसुम) स्कीम के तहत, बदायूं जिले में नवीकरणीय ऊर्जा को अपनाने के लिए, 33 / 11 केवी पावर सबस्टेशनों से कृषि फीडरों के सौरीकरण के लिए सौर संयंत्रों (कुल 74.70 मेगावाट) की संस्थापना के लिए विद्युत क्रय करार (पीपीए) निष्पादित किए गए हैं।

FUNDS SHARING PATTERN BETWEEN CENTRE AND STATES UNDER AMRUT

1067. DR. NISHIKANT DUBEY:

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

- (a) the details of the Atal Mission for Rejuvenation and Urban Transformation (AMRUT) including the fund sharing pattern between the Centre and the States;
- (b) the details of the cities currently under AMRUT in Jharkhand;

- (c) the details of the funds allocated and utilised under AMRUT in Jharkhand, project and district-wise; and
- (d) whether specific guidelines have been fixed to monitor and supervise the implementation of AMRUT at district and State levels and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

(a): Atal Mission for Rejuvenation and Urban Transformation (AMRUT) was launched on 25 June 2015 in selected 500 cities (485 cities including 15 merged cities) and towns across the country. The Mission focuses on development of basic infrastructure in the sectors of water supply; sewerage and septage management; storm water drainage; green spaces and parks; and non-motorized urban transport. A set of Urban Reforms and Capacity Building have been included in the Mission. Central share for the projects under AMRUT was 100 % for Union Territories and 90% for North Eastern and Hilly States. In other States, central share was 50% of the project cost in cities having population up to 10 lakh and 33% of the project cost in cities having population of more than 10 lakh. For Administrative and Other Expenses and Reforms, 100% central assistance was provided.

Ministry of Housing and Urban Affairs (MoHUA) has approved State Annual Action Plans (SAAPs) of all the States/Union Territories (UTs) amounting to ₹77,640 crore for the entire Mission period, which includes committed Central Assistance (CA) of ₹36,036 crore. The States/UTs have

grounded 6,004 projects worth ₹83,471 crore, of which works worth around ₹80,933 crore have been physically completed and expenditure of ₹74,244 crore has been incurred. Against Central share of ₹36,036 crore for projects, ₹34,901 crore have been released.

(b) and (c): 07 Cities of Jharkhand namely Adityapur, Chas, Deoghar, Dhanbad, Giridih, Hazaribag and Ranchi have been selected under AMRUT. A total of 59 projects worth ₹1,615.06 crore has been taken up in these cities of which works of ₹1,299.14 crore has been physically completed.

Under AMRUT, central funds were released to the State/UTs and not districts-wise or project-wise. The State further allocate funds to the Cities/Parastatals as per progress of the works. Under AMRUT, total committed Central Assistance for the projects for the State of Jharkhand was ₹566.17 crore of which ₹551.69 crore has been released and utilization certificate of ₹447.04 crore has been received so far.

(d): The Mission guidelines provide for formation of State High Powered Steering Committee (SHPSC) headed by the Chief Secretary of the State, to monitor and supervise implementation of the scheme at the State/ UT level. State Level Technical Committee (SLTC) headed by the Secretary, Urban Development & Housing Department provides technical support to the SHPSC in monitoring and supervising the scheme at the State level. Further, an Apex Committee constituted under the ambit of Mission guidelines reviews and monitor the Mission periodically. For assessment and monitoring of work done under AMRUT in the States/ UTs, there is a provision of Independent Review

and Monitoring Agencies (IRMAs). Also, in order to fast-track the implementation of projects, progress is periodically reviewed and monitored through regular video conferences/ webinars/ workshops/ site-visits etc. by Ministry of Housing and Urban Affairs (MoHUA) with the States/ UTs. There is a dedicated AMRUT online portal for tracking the progress and monitoring of projects.

TRIBAL FREEDOM FIGHTER MUSEUMS

1068. SHRI V. K. SREEKANDAN:

Will the Minister of **TRIBAL AFFAIRS** be pleased to state:

- (a) whether the Government has proposed ten museums to honour the contributions of Adivasi freedom fighters and only three have been inaugurated so far;
- (b) if so, the details thereof;
- (c) whether there has been slow progress in setting up Tribal Freedom Fighters Museums across the country;
- (d) if so, the details thereof along with the reasons therefor;
- (e) whether the Government has taken any decision to complete the said museums on a timebound basis; and
- (f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI DURGA DAS UIKEY):

(a) and (b): Ministry of Tribal Affairs had sanctioned 11 Tribal Freedom Fighters' Museums (TFFMs) in 10 States on the basis of the proposals received from the State Governments aiming to recognize and create awareness on the sacrifices and contributions of tribal people in India's freedom movement. These projects were funded by the Ministry of Tribal Affairs under the Centrally Sponsored Scheme- "Support to Tribal Research Institute" and "Proviso to Article 275(1)" based on the additional requirements and proposals received from State Governments. So far, out of 11 Museums, 04 Museums have been set up in 03 States- (1) Jharkhand, (2) Chhattisgarh and (3) Madhya Pradesh having 02 Museums.

(c) to (f): Out of the remaining 7 museums, construction and curation work of the museums in 05 States- (1) Mizoram, (2) Andhra Pradesh, (3) Telangana, (4) Kerala & (5) Gujarat are currently undergoing and are likely to be set up by the end of 2026. The projects in the state of Goa & Manipur are at primary stage. The State Government of Goa has finalized its Detailed Project Report (DPR) on February, 2025 for initiating further work related to construction of project. In Manipur, the formulation of DPR is currently under process by the State Government. The Ministry conducts regular review meetings and workshops with the concerned States for overall monitoring of work progress of the museums interspersed with field visits by Ministry Officials and Experts. During the meetings, weekly targets are established and timelines fixed for monitoring and execution of each museum. However, the concerned State Governments are responsible for the selection of land, preparation of Detailed

Project Report (DPR) and construction of these museums. Details of these museums are given in the enclosed **Statement**.

STATEMENT

State-wise details of Tribal Freedom Fighters' Museums

S. No.	State	Name of the Museum	Location	Present status
1	Jharkhand	Birsa Munda Memorial Freedom Fighter Museum	Ranchi	Inaugurated on 15.11.2021
2	Madhya Pradesh	Badal Bhoi State Tribal Freedom Fighters Museum	Chhindwara	Inaugurated on 15.11.2024
		Raja Shankar Shah & Kunwar Raghunath Shah Tribal Freedom Fighter Museum	Jabalpur	
3.	Chhattisgarh	Shaheed Veer Narayan Singh Memorial and Tribal Freedom Fighters' Museum	Nava Raipur	Inaugurated on 01.11.2025
4.	Mizoram	Ropuiliani Tribal Freedom Fighter Museum	Kelsih, Aizawl	Proposed to be inaugurated by mid of 2026
5.	Andhra Pradesh	Tribal Freedom Fighters' Museum	Lambasingi, ASR	
6.	Telangana	Ramji Gond Tribal Freedom Fighter Museum	Hyderabad	
7.	Kerala	Tribal Freedom Fighter Museum	Suganthgiri, Wayanad	Proposed to be inaugurated by the end of 2026
8.	Gujarat	Tribal Freedom Fighter Museum	Rajpipla, Narmada	
9.	Goa	Tribal Freedom Fighters Museum	Ponda	DPR has been finalized and work order has been issued to the agency.
10.	Manipur	Rani Gaidinliu Tribal Freedom Fighters' Museum	Luangkao, Tamenglong	At DPR stage

सोनीपत में सीजीडी नेटवर्क और पीएनजी अवसंरचना का विस्तार

1069. श्री सतपाल ब्रह्मचारी:

क्या पेट्रोलियम और प्राकृतिक गैस मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार को इस बात की जानकारी है कि सोनीपत लोक सभा निर्वाचन क्षेत्र में प्राकृतिक गैस आधारित उद्योगों की स्थापना में औद्योगिक विकास और रोजगार सृजन की महत्वपूर्ण संभावना है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ख) क्या उक्त क्षेत्र में नगर गैस वितरण (सीजीडी) नेटवर्क और पाइप से प्राकृतिक गैस (पीएनजी) संबंधी अवसंरचना का विस्तार अभी भी अपर्याप्त है जिससे उद्योगों को कठिनाइयाँ हो रही हैं और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;
- (ग) वर्ष 2018 से उक्त निर्वाचन क्षेत्र में प्राकृतिक गैस आधारित औद्योगिक इकाइयों की स्थापना के लिए प्राप्त प्रस्तावों की संख्या कितनी है और स्वीकृत प्रस्तावों की संख्या कितनी है;
- (घ) क्या सरकार ने गैस आधारित उद्योगों को बढ़ावा देने के लिए कोई विशेष पैकेज या नीति प्रस्तावित की है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और
- (ङ) सोनीपत क्षेत्र के संबंध में सरकार की भावी कार्य योजना का ब्यौरा क्या है?

पेट्रोलियम और प्राकृतिक गैस मंत्रालय में राज्य मंत्री; तथा पर्यटन मंत्रालय में राज्य मंत्री (श्री सुरेश गोपी):

- (क) से (ङ): पाइपड प्राकृतिक गैस (पीएनजी) कनेक्शन देना, संपीडित प्राकृतिक गैस (सीएनजी) स्टेशन स्थापित करना और पाइपलाइन अवसंरचना बिछाना सिटी गैस डिस्ट्रीब्यूशन (सीजीडी) नेटवर्क के विकास का हिस्सा हैं, जिसमें घरेलू, वाणिज्यिक और औद्योगिक इकाइयों को पीएनजी और परिवहन क्षेत्र को सीएनजी की आपूर्ति के लिए पाइपलाइन अवसंरचना और अन्य सुविधाओं का निर्माण शामिल है, जिसे पेट्रोलियम और प्राकृतिक गैस विनियामक बोर्ड (पीएनजीआरबी) द्वारा प्राधिकृत कंपनियों द्वारा उनके न्यूनतम कार्य कार्यक्रम (एमडब्ल्यूपी) और तकनीकी-वाणिज्यिक व्यवहार्यता के अनुसार किया जा रहा है।

सोनीपत निर्वाचन क्षेत्र में 2 भौगोलिक क्षेत्र (जीए) अर्थात सोनीपत जीए और सोनीपत जिला (ईएए) और जींद जिला जीए हैं। पीएनजीआरबी ने सोनीपत जीए के लिए गेल गैस लिमिटेड (जीजीएल) को प्राधिकृत किया है। एमडब्ल्यूपी के अनुसार, जीजीएल को 2014 तक जीए में 60,000 पीएनजी (डी) कनेक्शन प्रदान करने, 3 सीएनजी स्टेशन स्थापित करने और 329 इंच-किमी पाइपलाइन बिछाने थे। दिनांक 30.11.2025 की स्थिति के अनुसार, जीजीएल ने सोनीपत जीए में 48,270 पीएनजी (डी) कनेक्शन प्रदान किए हैं, 29 सीएनजी स्टेशन स्थापित किए हैं और 586 इंच-किमी पाइपलाइन बिछाई है।

सोनीपत जिला (ईएए) और जींद जिला जीए के लिए पीएनजीआरबी द्वारा हिंदुस्तान पेट्रोलियम कॉर्पोरेशन लिमिटेड (एचपीसीएल) को प्राधिकृत किया गया है। एमडब्ल्यूपी के अनुसार, एचपीसीएल को 2028 तक जीए में 98,000 पीएनजी (डी) कनेक्शन प्रदान करने, 38 सीएनजी स्टेशन स्थापित करने और 1,183 इंच-किमी पाइपलाइन बिछाने थे। दिनांक 30.11.2025 की स्थिति के अनुसार, एचपीसीएल ने सोनीपत जीए में 14,769 पीएनजी (डी) कनेक्शन प्रदान किए हैं, 47 सीएनजी स्टेशन स्थापित किए हैं और 1,232 इंच-किमी पाइपलाइन बिछाई है।

प्राधिकृत सीजीडी कंपनियां अपने-अपने जीए में मांग और तकनीकी-वाणिज्यिक व्यवहार्यता के अनुसार औद्योगिक क्षेत्र में ग्राहकों को प्राकृतिक गैस की आपूर्ति भी करती हैं। प्राधिकृत कंपनियों ने सूचित किया है कि उन्होंने अपनी जीए के भीतर औद्योगिक क्षेत्रों को जोड़ने के लिए पर्याप्त अवसंरचना बिछाया है। जीजीएल ने अपने जीए में 321 पीएनजी (औद्योगिक) कनेक्शन प्रदान किए हैं और एचपीसीएल ने 25 पीएनजी (औद्योगिक) कनेक्शन प्रदान किए हैं।

प्राकृतिक गैस पर आधारित औद्योगिक इकाइयां लगाना किसी भी व्यक्तिगत इकाई/उद्यमी का वाणिज्यिक फैसला होता है और सरकार ऐसी औद्योगिक इकाइयों की स्थापना के लिए प्राप्त या मंजूर किए गए प्रस्तावों का आँकड़ा नहीं रखती है।

पूरे देश में (सोनीपत सहित) गैस-आधारित उद्योगों का विकास भारत के ऊर्जा भंडार में प्राकृतिक गैस की हिस्सेदारी बढ़ाने के बड़े लक्ष्य का हिस्सा है। सरकार ने प्राकृतिक गैस के

इस्तेमाल को बढ़ावा देने और उद्योगों के लिए अनुकूल माहौल बनाने के लिए कई कदम उठाए हैं। इनमें, अन्य बातों के साथ-साथ, राष्ट्रीय गैस ग्रिड पाइपलाइन का विस्तार, सिटी गैस डिस्ट्रीब्यूशन (सीजीडी) नेटवर्क का विस्तार, तरलीकृत प्राकृतिक गैस (एलएनजी) टर्मिनलों की स्थापना, घरेलू गैस की कीमतों में सुधार जैसे कि उच्च दाब/उच्च ताप वाले क्षेत्रों, गहरे पानी और बहुत गहरे पानी और कोयला सीम से उत्पादित गैस के लिए अधिकतम कीमत के साथ विपणन और कीमत तय करने की स्वतंत्रता, कीमत में स्थिरता और आपूर्ति पूर्वानुमान को बढ़ाने के लिए, संपीड़ित बायो गैस (सीबीजी) को बढ़ावा देने के लिए किफायती परिवहन की दिशा में स्थायी विकल्प (एसएटीएटी) पहल शामिल हैं।

इसके अलावा, पीएनजीआरबी ने एकीकृत टैरिफ को तर्कसंगत बनाया है, टैरिफ ज़ोन को तीन से घटाकर दो कर दिया है और दिनांक 01.01.2026 से ज़ोन-1 (300 किमी तक) के लिए 54 रुपये/ एमएमबीटीयू और ज़ोन-2 (300 किमी से आगे) के लिए 102.86 रुपये/ एमएमबीटीयू का परिवहन टैरिफ लागू करना अधिसूचित किया है, जो औद्योगिक उपभोक्ताओं के लिए प्राकृतिक गैस के सामर्थ्य और प्रतिस्पर्धात्मकता में सुधार करता है।

URBAN HOUSING SHORTAGES

1070. SHRIMATI SANGEETA KUMARI SINGH DEO:

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

- (a) whether the Government has reviewed the persistent urban housing shortage of nearly twenty million units, of which over ninety five per cent pertains to Economically Weaker Sections and Low-Income Groups,

despite substantial budgetary allocations over successive Five-Year Plans and if so, the details thereof;

(b) whether the Government proposes targeted interventions to prevent the growth of slums and squatter settlements, particularly in metropolitan cities where a significant proportion of the population resides in informal housing and if so, the details thereof;

(c) whether balanced economic and physical development of rural areas, small and medium towns and cities with populations below five lakh is being pursued to reduce migration pressure on metropolitan cities and if so, the details thereof; and

(d) the measures being considered to strengthen coordination among financial institutions, State Governments, Urban Local Bodies and planners to ensure effective implementation of housing policies and sustainable urban development?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

(a) and (b): 'Land' and 'Colonization' are State subjects, the primary responsibility of assessment of housing need and providing housing for their citizens for different segments of the society lies with the State/Union Territory (UT) Governments. However, Ministry of Housing and Urban Affairs (MoHUA) supplements the efforts of States/UTs by providing Central Assistance under Pradhan Mantri Awas Yojana – Urban (PMAY-U) since June 25, 2015 to provide pucca house in urban areas across the country, including slum

dwellers. Based on the learnings from the experiences of implementation of PMAY-U, MoHUA has revamped the scheme and launched PMAY-U 2.0 'Housing for All' Mission with effect from 01.09.2024 for implementation in urban areas across the country to support 1 crore additional eligible beneficiaries in next five years. PMAY-U 2.0 is implemented through four verticals i.e., Beneficiary Led Construction (BLC), Affordable Housing in Partnership (AHP), Affordable Rental Housing (ARH) and Interest Subsidy Scheme (ISS).

PMAY-U & PMAY-U 2.0 are demand driven schemes. Demand of housing for different segments of the society being dynamic in nature and Government of India has not fixed any target for construction of houses. Based on the demand for housing in the urban areas, States/UTs prepare project proposals and after approval of the State Level Sanctioning and Monitoring Committee (SLSMC), these are submitted to the Ministry for sanctioning of admissible Central Assistance by the Central Sanctioning and Monitoring Committee (CSMC) in phased manner.

Based on the project proposals submitted by States/UTs, a total of 122.28 lakh houses, including 10.66 lakh under PMAY-U 2.0, have been sanctioned under the schemes by the Ministry, so far across the country including metropolitan cities. Of the sanctioned houses, 114.84 lakh houses have been grounded for construction, of which 97.02 lakh are completed/delivered to the beneficiaries as on 22.01.2026. Against the sanctioned houses, more than 29 lakh beneficiaries are slum dwellers.

(c) and (d): Apart from PMAY-U and PMAY-U 2.0, MoHUA supplements efforts of States/UTs through various Missions, such as Atal Mission for Rejuvenation and Urban Transformation (AMRUT) & AMRUT 2.0, Swachh Bharat Mission - Urban (SBM-U) & SBM-U 2.0 and PM e-Bus Sewa to help in improving the urban infrastructure, service delivery and economic opportunities in small and medium towns and cities, thereby contributing to balanced urban development and helping to reduce migration pressure on metropolitan cities.

GROWTH AND EXPORT PROMOTION OF FPI

1071. SHRI TEJASVI SURYA:

Will the Minister of **FOOD PROCESSING INDUSTRIES** be pleased to state:

- (a) the projected growth of India's Food Processing Industry (FPI) over the next two years along with the major factors driving this growth;
- (b) the role of Government schemes such as the Production Linked Incentive (PLI) Scheme and Pradhan Mantri Kisan Sampada Yojana (PMKSY) in supporting this expansion;
- (c) the steps being taken to promote the rapidly growing organic food market, particularly for farmers and MSMEs;
- (d) the measures undertaken to strengthen processing, storage and cold chain infrastructure to reduce post-harvest losses,
- (e) the estimated employment generation and export growth expected from the food processing sector during the Financial Year 2026; and

- (f) the strategies in place to increase exports of value-added and organic food products, and the expected impact on farmers' income and India's share in global food markets?

**THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF RAILWAYS
(SHRI RAVNEET SINGH):**

(a): The Gross Value Added (GVA) data is released by the Ministry of Statistics and Programme Implementation. Based on the previous data on the GVA of the Food Processing Industries (FPI) Sector, the GVA FPI Sector is projected to reach **₹2.43 lakh crore** over the next two years considering CAGR of last 8 years. The growth is expected to be driven by interventions such as the Production Linked Incentive Scheme for Food Processing Industries (PLISFPI), Pradhan Mantri Kisan SAMPADA Yojana (PMKSY) and Prime Minister Formalization of Micro Food Processing Enterprises (PMFME) and Agri-Infra Fund of Ministry of Agriculture and Farmers Welfare, increased demand for value-added and processed food products, improvement in supply-chain and cold-chain infrastructure, and growing focus on exports and food safety standards.

(b) to (d): The Ministry of Food processing Industries (MoFPI) supports the creation and expansion of the processing/preservation capacity through implementation of various schemes for the overall development of food processing sector, including creation of modern infrastructure with efficient supply chain management from farm gate to retail outlets, to reduce post-

harvest losses and to increase the level of processing. The schemes being implemented by MoFPI are as follows:

MoFPI is implementing a Central Sector Umbrella Scheme- PMKSY since 2016-17 to create post-harvest infrastructure and processing capacity. The component schemes under PMKSY are (i) Integrated Cold Chain and Value Addition Infrastructure, (ii) Creation of Infrastructure for Agro-Processing Clusters, (iii) Creation / Expansion of Food Processing & Preservation Capacities (iv) Operation Greens (v) Food Safety and Quality Assurance - Food Testing Laboratories (FTL) (vi) Human Resource & Institutions- Research & Development (vii) Mega Food Parks (the component has been discontinued with effect from 01.04.2021 with provision for committed liabilities only) and (viii) Creation of Backward and Forward Linkages (the component has been discontinued from 1st April 2021). MoFPI provides credit linked financial assistance (capital subsidy) in the form of grants-in-aid to the eligible applicants as per the scheme guidelines and as on December 2025, 1607 projects have been approved under PMKSY out of which 1196 projects have been completed.

MoFPI is implementing the PLISFPI for the period FY 2021-22 to FY 2026-27 with an approved outlay of ₹10,900 crore, to support the creation of global food manufacturing champions, commensurate with India's natural resource endowment, and to support Indian brands of food products in international markets. By 31st December, 2025, 169 applications have been

approved under the scheme, with beneficiaries reporting investments of ₹9,207 crore and incentives disbursed amounting to ₹2,162.55 crore.

Furthermore, to provide comprehensive support for establishing or upgrading micro food processing enterprises assistance is provided through PMFME scheme. As of 31st December 2025, 4,04,062 applications have been sent to banks and 1,72,707 loans have been sanctioned with term loan amount of Rs. 14.19 thousand crores. Seed Capital support has been sanctioned for 3,74,819 women SHG members amounting to Rs. 1277.45 Crore. Additionally, the programme has successfully trained 693 Master Trainers, 1,312 District Level Trainers, and 1,36,723 beneficiaries across 36 States and Union Territories.

With creation of food processing infrastructure under the above schemes, the demand for farm produce, which is raw material for food processing industries, increases leading to better prices to farmers including MSMEs and increasing farm gate profitability. The above scheme has significantly contributed at micro level (farmers and cold chain owners) by increasing income through better price realization, value addition and wastage reduction etc. across the country. The assistance under aforementioned schemes and programmes is also available for the organic food products.

(e): As per the latest report of Annual Survey of Industries (ASI) for the year 2023-24 released by Ministry of Statistics and Programme Implementation (MoSPI), the estimated employment is projected to reach **26,63,809 by the financial year 2026-27** considering CAGR of last 8 years. Further, as per the

data released by Directorate General of Commercial Intelligence & Statistics (DGCI&S) under Ministry of Commerce and Industry, the expected export growth of food processing industry is projected to reach USD 12,006.92 million **by the financial year 2026-27** considering CAGR of last 8 years.

(f): Agricultural and Processed Food Products Export Development Authority (APEDA) under Ministry of Commerce and Industries provides financial assistance for export of APEDA's scheduled products to its registered exporters. Financial assistance is provided under Agriculture and Processed Foods Export Promotion Scheme of APEDA for the 15th Finance Commission Cycle (2021-22 TO 2025-26) in three broad areas, namely

- i. Scheme for infrastructure Development
- ii. Scheme for Quality Development
- iii. Scheme for Market Promotion

Further, APEDA is implementing the National Programme for Organic Production (NPOP). The programme involves the accreditation of certification bodies, standards for organic production, promotion of organic farming and marketing, etc. Under NPOP, operators are certified as per their scope of operation such as production, processing and trading. In order to have greater visibility of the Indian exporters, food producers and engaging new business partners in the global market, APEDA provides opportunities to them to market their products in International and domestic trade fairs. APEDA develops a vibrant Indian pavilion during the trade fairs inviting participant exporters for various international and national trade event organized by APEDA. A

dedicated export promotion forum is established by APEDA for specific products to streamline efforts and resources towards boosting exports.

MEMBERSHIP FOR DELHI GOLF CLUB

1072. SHRI MATHESWARAN V. S.:

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

- (a) whether it is a fact that the Ministry of Housing and Urban Affairs nominates persons for Delhi Golf Club on 'Out of turn' and Limited Playing Rights basis as per the relevant clause of the Supplementary Lease Deed which provides for memberships in block of three, four or five years and if so, the details thereof;
- (b) the name and details of persons who have been nominated by the Ministry of Housing and Urban Affairs for Delhi Golf Club under the 'Out of turn' category from 2014 to till date; and
- (c) the details of guidelines/regulations based on which the Ministry selects persons for Delhi Golf Club under the 'Out of turn' category?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

(a) to (c): The Delhi Golf Club was established as a municipal course in the early 1930s and was earlier known as Lodhi Golf Club. The lease of the land allotted earlier has been extended from time to time. The last lease extension was done on 19th July, 2012 on the request of the Delhi Golf Club, till the year 2050. The Delhi

Golf Club is registered as a company under Section 8 of the Companies Act, 2013. The Delhi Golf Club manages its own affairs as per its Memorandum of Association/ Articles of Association etc. and also grants memberships under the same.

OPERATIONALISATION OF AMBALA CIVIL AIRPORT

1073. SHRI VARUN CHAUDHRY:

Will the Minister of **CIVIL AVIATION** be pleased to state:-

- (a) whether the terminal building at Ambala Civil Airport of Haryana has been constructed in accordance with prescribed airport regulatory norms and if so, the details thereof along with the passenger handling capacity of the terminal building;
- (b) whether the Government is aware that the State Government of Haryana has applied for an aerodrome licence and if so, the expected timeline for grant of the said licence;
- (c) the provisional number of apron bays available for commercial aircraft;
- (d) the time by which Ambala Civil Airport is likely to be operationalised;
- (e) the total strength and ranking of personnel posted at the Ambala civil terminal building; and
- (f) the details of infrastructure works still pending for operationalisation of flights?

**THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND
MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI
MURLIDHAR MOHOL):**

(a) to (f): Ambala Airport is owned by the Indian Air Force (IAF), where the Government of Haryana is developing a civil enclave. The airport was identified for development under the UDAN Scheme and an amount of Rs 25 crores was sanctioned for its development. AAI is responsible for the operation and Maintenance of Ambala Airport as per the O&M Agreement dated 17.03.2025.

Under UDAN 4.2, the RCS route Ambala-Srinagar-Ambala was awarded to FlyBig for operation with a 19-seater aircraft. The route now stands novated to Skyhop Aviation Private Limited, which is in the process of fulfilling regulatory and operational requirements, and flight operations are expected after completion of these prerequisites and operational readiness of the airport.

Development works of the airport have been completed and security approval is in progress. The apron belongs to the Indian Air Force (IAF), out of which one apron bay can be utilized for commercial aircraft operations. As Ambala Airport is a civil enclave, aerodrome licensing from DGCA is not applicable.

अधिवक्ताओं के लिए टोल कर में छूट

1074. श्री मुरारी लाल मीना:

क्या सड़क परिवहन और राजमार्ग मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार अधिवक्ताओं को निःशुल्क फास्टैग प्रदान करने या टोल शुल्क में छूट प्रदान करने के लिए किसी योजना/प्रस्ताव पर विचार कर रही है, क्योंकि उन्हें अपने पेशे के हिस्से के रूप में नियमित रूप से एक से अधिक न्यायालय, जिला/राज्य/उच्च न्यायालय में जाना पड़ता है और यदि हां, तो तत्संबंधी प्रमुख विशेषताएं क्या हैं;
- (ख) क्या सरकार ने इस तथ्य का आकलन किया है कि उक्त सुविधा से कानूनी प्रक्रिया में समय की बचत होने, मामले की तत्काल पैरवी करने और कानूनी प्रणाली की दक्षता बढ़ाने में मदद मिलने की संभावना है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ग) क्या इस मामले पर भारतीय बार काउंसिल, राज्य बार काउंसिल और अधिवक्ताओं के संघों से परामर्श किया गया है; और
- (घ) देश में, विशेषकर दौसा लोक सभा निर्वाचन क्षेत्र सहित राजस्थान में निकट भविष्य में अधिवक्ताओं को उनके पेशेवर कर्तव्यों के निर्वहन हेतु टोल छूट की सुविधा प्रदान करने के लिए सरकार की ठोस कार्ययोजना क्या है?

सड़क परिवहन और राजमार्ग मंत्री (श्री नितिन जयराम गडकरी):

(क) से (घ): अधिवक्ताओं को छूट प्रदान करने अथवा उन्हें छूटप्राप्त फास्टैग उपलब्ध कराने का विषय वर्तमान में सरकार के विचाराधीन नहीं है।

राष्ट्रीय राजमार्ग शुल्क (दर निर्धारण एवं संग्रह) नियम, 2008 तथा संबंधित रियायत करार के प्रावधानों के अनुसार, राष्ट्रीय राजमार्ग के किसी भी खंड के प्रयोग हेतु शुल्क प्लाजा पर प्रयोगकर्ता शुल्क वसूल किया जाता है, जो देशभर में संबंधित वाहन श्रेणी के लिए समान रूप से लागू है।

तथापि, राष्ट्रीय राजमार्ग शुल्क नियम, 2008 के अनुरूप देशभर में राष्ट्रीय राजमार्गों के स्थानीय एवं नियमित प्रयोगकर्ताओं के लिए प्रयोगकर्ता शुल्क में रियायत तथा मासिक पास संबंधी विभिन्न प्रावधान पहले से ही उपलब्ध हैं।

इसके अतिरिक्त, सरकार द्वारा गैर-वाणिज्यिक कारों, जीपों एवं वैन के लिए फास्टैग आधारित वार्षिक पास की व्यवस्था प्रारंभ की गई है, जो 15 अगस्त, 2025 से प्रभावी हो गई है। वार्षिक पास योजना ₹3000/- के भुगतान पर सक्रिय की जाएगी तथा इसके अंतर्गत गैर-वाणिज्यिक कारों/जीपों/वैन को सभी राष्ट्रीय राजमार्ग/राष्ट्रीय एक्सप्रेसवे शुल्क प्लाजा पर एक वर्ष की अवधि अथवा अधिकतम 200 शुल्क प्लाजा क्रॉसिंग, जो भी पहले हो, तक यात्रा की सुविधा प्रदान की गई है।

2जी इथेनॉल संयंत्रों का कार्य-निष्पादन

1075. श्री लक्ष्मीकान्त पप्पू निषाद:

क्या पेट्रोलियम और प्राकृतिक गैस मंत्री यह बताने की कृपा करेंगे कि:

- (क) प्राज इंडस्ट्रीज की प्रौद्योगिकी पर आधारित इंडियन ऑयल कॉर्पोरेशन लिमिटेड (आईओसीएल) पानीपत रिफाइनरी में स्थापित 2जी इथेनॉल संयंत्र की अनुमोदित और वास्तविक पूंजी लागत और मद-वार व्यय का ब्यौरा क्या है;
- (ख) उक्त संयंत्र की संस्थापित उत्पादन क्षमता, वाणिज्यिक उत्पादन प्रारंभ तिथि और उक्त संयंत्र के चालू होने के बाद से वर्ष-वार/तिमाही-वार वास्तविक उत्पादन और क्षमता उपयोग का प्रतिशत कितना है;
- (ग) क्या सरकार इस बात से अवगत है कि पानीपत 2जी इथेनॉल संयंत्र का उत्पादन लगातार अपनी डिजाइन क्षमता से कम रहा है और यदि हां, तो इसके तकनीकी और परिचालन संबंधी कारण क्या हैं;
- (घ) बठिंडा, ओडिशा, असम और हरियाणा सहित अन्य स्थानों पर अन्य सार्वजनिक क्षेत्र की तेल कंपनियों द्वारा स्थापित 2जी इथेनॉल संयंत्रों की क्षमता लागत, संयंत्र चालू करने की तिथि और वास्तविक उत्पादन का ब्यौरा क्या है और यदि हां, तो संयंत्र-वार ब्यौरा क्या है; और

(ड) क्या प्रदर्शन में गारंटी देने के बावजूद लक्ष्य प्राप्त करने में विफलता के लिए प्रौद्योगिकी प्रदाताओं या इंजीनियरिंग प्रोक्योरमेंट एंड कंस्ट्रक्शन (ईपीसी) ठेकेदारों पर कोई जुर्माना लगाया गया है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

पेट्रोलियम और प्राकृतिक गैस मंत्रालय में राज्य मंत्री; तथा पर्यटन मंत्रालय में राज्य मंत्री (श्री सुरेश गोपी):

(क) से (ग): सरकार ने देश में लिग्नोसेलुलोजिक बायोमास और अन्य नवीकरणीय फीडस्टॉक का उपयोग करके उन्नत जैवईंधन परियोजनाएँ लगाने के लिए वित्तीय सहायता प्रदान करने के निमित्त “प्रधानमंत्री जी-वन (जैव ईंधन – वातावरण अनुकूल फसल अवशेष निवारण) योजना”, 2019, वर्ष 2024 में संशोधित, को अधिसूचित किया है।

इस योजना के अन्तर्गत, इंडियन ऑयल कॉर्पोरेशन लिमिटेड (आईओसीएल) द्वारा पानीपत (हरियाणा) में लगाए गए 2जी वाणिज्यिक इथेनॉल संयंत्र ने दिनांक 11.11.2023 को वाणिज्यिक उत्पादन आरम्भ कर दिया है। परियोजना की संस्वीकृत पूंजीगत लागत 909 करोड़ रुपये $\pm 10\%$ है, जबकि आईओसीएल द्वारा किया गया कुल खर्च 984 करोड़ रुपये है। संयंत्र की इथेनॉल उत्पादन की स्थापित क्षमता 100 किलो लीटर प्रति दिन (केएलपीडी) है। खर्च सहित मद-वार प्रमुख पैकेज का ब्यौरा और संयंत्र का तिमाही-वार, वर्ष-वार उत्पादन क्रमशः **विवरण-I** और **विवरण-II** में दिया गया है।

2जी इथेनॉल संयंत्र भारत में लगाया गया अपनी तरह का पहला संयंत्र है। नमी और सिलिका अवयव के मामले में पुआल की गुणवत्ता में बदलाव डाउनस्ट्रीम ट्रीटमेंट खंड को प्रभावित करता है और इससे जुड़ी यांत्रिक समस्याएं पैदा करता है। आईओसीएल इन समस्याओं को हल करने के लिए प्रौद्योगिकी प्रदाता, मेसर्स प्राज इंडस्ट्रीज के साथ लगातार मिलकर काम कर रहा है। दिसंबर 2025 में, नवंबर-दिसंबर, 2025 की अवधि के दौरान प्रसंस्कृत एवं यांत्रिक चुनौतियों से निपटने के लिए हाल ही में किए गए बदलावों के बाद संयंत्र अपनी प्रारूपित क्षमता के 62% पर

प्रचालित हुआ। जैसे-जैसे चल रही और पूरी हो चुकी परियोजनाओं का अनुभव मिलेगा, ये संयंत्र स्थिर हो जाएंगे।

(घ): अन्य सार्वजनिक क्षेत्र की तेल कंपनियों के वाणिज्यिक स्तर के 2जी इथेनॉल संयंत्र को भी पीएम जी-वन योजना के अन्तर्गत मंजूरी दी गई है। ये हैं (i) नुमालीगढ़ रिफाइनरी लिमिटेड द्वारा अपनी संयुक्त उद्यम कंपनी, असम बायो इथेनॉल प्राइवेट लिमिटेड (एबीईपीएल) के माध्यम से असम के नुमालीगढ़ में 185 केएलपीडी बांस-आधारित 2जी इथेनॉल संयंत्र, जिसका उद्घाटन सितंबर, 2025 में किया गया, (ii) भारत पेट्रोलियम कॉर्पोरेशन लिमिटेड (बीपीसीएल) द्वारा ओडिशा के बारगढ़ में 100 केएलपीडी धान-पुआल-आधारित 2जी इथेनॉल संयंत्र, और (iii) हिंदुस्तान पेट्रोलियम कॉर्पोरेशन लिमिटेड (एचपीसीएल) द्वारा पंजाब के बठिंडा में एक अन्य 100 केएलपीडी धान-पुआल-आधारित 2जी इथेनॉल संयंत्र।

(ङ): इंडियन ऑयल कॉर्पोरेशन लिमिटेड (आईओसीएल) ने पानीपत में अपने 2जी इथेनॉल संयंत्र के विभिन्न संविदाकारों और उपकरण आपूर्तिकर्ताओं से डिलीवरी और काम में देरी के लिए संविदा के अनुसार मूल्य घटौती अनुसूची (पीआरएस) के तहत 2.84 करोड़ रुपये काटे हैं। आईओसीएल ने प्रौद्योगिकी प्रदाता को देय कुल अनुज्ञप्ति शुल्क 10.5 करोड़ रुपये में से 5.25 करोड़ रुपये भी रोक लिए हैं क्योंकि करार की शर्तों के अनुसार संयंत्र के निष्पादन गारंटी परीक्षण को सफलतापूर्वक पूरा नहीं किया गया है। इसके अलावा, अनुज्ञप्ति धारक कंपनी द्वारा 9.44 करोड़ रुपये की लागत से किए गए बदलाव निःशुल्क किए गए हैं।

विवरण-I

पानीपत 2जी रिफाइनरी संयंत्र के व्यय का मद-वार ब्यौरा:

वर्ग	कुल (करोड़ रुपए)
इलेक्ट्रिकल, इंस्ट्रुमेंटेशन, पाइपिंग	92
उत्प्रेरक और रसायन	10

उपकरण (फ़िल्टर प्रेस, सामग्री हैंडलिंग प्रणाली, मालिकाना उपकरण, बायोमास हैंडलिंग उपकरण आदि।	430
सिविल, ई एवं आई, यांत्रिक निर्माण	319
अनुज्ञप्ति और इंजीनियरिंग, अधिप्राप्ति और निर्माण प्रबंधन (ईपीसीएम) शुल्क	43
कार्यालय उपकरण एवं फर्नीचर	1
सड़कें एवं इमारतें	30
साइट विकास	6
वैधानिक मंजूरी	4
निर्माण अवधि व्यय (सीपीई), निर्माण के दौरान ब्याज (आईडीसी), विविध शुल्क	49
कुल योग	984

विवरण-II

आईओसीएल के 2जी इथेनॉल संयंत्र, पानीपत में इथेनॉल के तिमाही-वार और वर्ष-वार उत्पादन का ब्यौरा:

तिमाही	त्रैमासिक इथेनॉल उत्पादन (किलो लीटर में)	वार्षिक इथेनॉल उत्पादन (किलो लीटर में)
अक्टूबर-दिसंबर, 2023	129.0	685.2 (वित्तीय वर्ष: 2023-24 6 महीने के लिए)
जनवरी-मार्च, 2024	556.2	
अप्रैल-जून, 2024	577.3	2,076.6

जुलाई-सितंबर, 2024	430.2	(वित्त वर्ष:2024-25)
अक्टूबर-दिसंबर, 2024	424.0	
जनवरी-मार्च, 2025	645.0	
अप्रैल-जून, 2025	642.7	1,393.5 (वित्त वर्ष:2025-26 9 महीने के लिए)
जुलाई-सितंबर, 2025	176.7	
अक्टूबर-दिसंबर, 2025	574.0	

WAYSIDE AMENITIES ON NHs

1076. SHRI G. M. HARISH BALAYOGI:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

- (a) the number of Wayside Amenities (WSAs) planned, sanctioned, under construction and operational in the State of Andhra Pradesh, district-wise, along with the National Highways (NHs) on which they are located, especially in the Amalapuram Parliamentary Constituency;
- (b) the details of facilities provided or proposed for each sanctioned and operational WSA in Andhra Pradesh, site-wise;
- (c) the details of sanctioned WSAs which are facing delays along with the reasons and the revised completion timelines in Andhra Pradesh;
- (d) the details of tender issued for the development/operation of WSA during the last three years, including the mode of award (lease/PPP/revenue share), concessionaire/lessee, contract duration and present status in Andhra Pradesh;

- (e) the funds allocated, released and utilised for the development of WSAs in Andhra Pradesh during the last three years, year-wise and project-wise; and
- (f) the status of land and statutory clearances, including private land franchise arrangements, and the timelines for completion of pending WSAs in Andhra Pradesh?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

- (a): 36 no. of sites have been identified in the State of Andhra Pradesh for development of Wayside Amenities (WSAs) on Public Private Partnership (PPP) mode. As on date, 25 land sites have been awarded, of which 05 no. are operational. The details of awarded WSAs are given in Statement.
- (b): The Government envisions development of WSAs at approx. 40-60 km interval along National Highways and Expressways subject to land availability and viability. These WSAs provide public facilities like eateries, toilet, drinking water, parking, Fuel Stations, EV charging stations, short term accommodation, etc. to the road users including truckers.
- (c): The issues being faced in operationalization of WSAs are mainly on account of protests by locals, land acquisition issues, litigation, court cases etc.
- (d): Bids for 36 sites in the State of Andhra Pradesh for development of WSAs on PPP mode have been issued till date, out of which 25 sites have been awarded, of which 05 are operational. The details of awarded WSAs are given in the enclosed **Statement**.

(e): The projects are being taken up on PPP mode. No separate allocation or expenditure is incurred other than that through the National Highway project or development of WSAs.

(f): The Wayside Amenities have been planned on Government land acquired for the National Highways under NH Act, 1956. As on date, 25 sites for developing wayside amenities have been awarded in the state of Andhra Pradesh, out of which 05 are operational. The work on remaining 20 sites is in progress and all sites are scheduled to be operationalized by the Financial Year 2027-28.

STATEMENT

Bids for 36 sites in the State of Andhra Pradesh for development of WSAs on PPP mode have been issued till date:

S. No.	NH. No.	Chainage (LHS/RHS)	Description	Lease Tenure	Status
1	NH-16	1023+080 (RHS)	Kolkata - Chennai/NH16/ 1023+080_RHS /Vijaywada/Andhra Pradesh	30 Yrs	Awarded
2	NH-44	250+500 (LHS)	Bangalore - Hyderabad/NH44/250+500_LHS/ Anantapur/Andhra Pradesh	30 Yrs	Awarded
3	NH-130CD	373+300 (LHS)	Raipur-Vizag/RV3/Pkg AP1/373+300/LHS/AP	30 Yrs	Awarded
4	NH-130CD	372+600 (RHS)	Raipur-Vizag/RV3/Pkg AP1/372+600/RHS/AP	30 Yrs	Awarded

5	NH-16	2+200 (LHS)	krishnapatnam port road/NH16/2+200/LHS/ Nellore/Andhra Pradesh	30 Yrs	Awarded
6	NE-07	142+050 (RHS)	BCE/Phase II/Pkg 03/142+050 /RHS/AP	30 Yrs	Awarded
7	NH-16	33+500 (LHS)	NH16/ 33+500 /LHS/ Near Lakshmi Nagaram/ Andhra Pradesh	15 Yrs	Awarded
8	NH-16	66+800 (RHS)	NH16/ 66+800 A1+A2/ RHS/ Devrapalli Byepass/ Andhra Pradesh	15 Yrs	Awarded
9	NH-16	66+800 (LHS)	NH16/ 66+800 A1+A2/ LHS/ Devrapalli Byepass/ Andhra Pradesh	15 Yrs	Awarded
10	NH-16	1329+510 (LHS)	NH16/1329+510/LHS/Gowravaram/ Andhra Pradesh	15 Yrs	Awarded
11	NH-16	663+500 (LHS)	NH16_663+500_LHS_Bhogapuram _Andhra Pradesh	15 Yrs	Awarded
12	NH-40	263+220 (RHS)	NH40_263+220_RHS_Yerraguntla _Andhra Pradesh	15 Yrs	Awarded
13	NH-40	214+300 (LHS)	NH40_214+300_LHS_Duvvur _Andhra Pradesh	15 Yrs	Awarded
14	NH-544D	234+850 (LHS)	NH544D_234+850_LHS_Giddalur _Andhra Pradesh	15 Yrs	Awarded
15	NH-544D	307+504 (RHS)	NH544D_307+504_RHS_Giddaluru _Vinukonda _Andhra Pradesh	15 Yrs	Awarded

16	NE-07	137+400 (LHS)	BCE/Phase II/Pkg 03/ 137+400/LHS/AP	30 Yrs	Awarded
17	NH-65	258+100 (RHS)	NH-65/Nandigama-Vijayawada/258+100/RHS/Ibrahimpattanam/AP	30 Yrs	Awarded
18	NH-65	225+240 (LHS)	NH-65/Nandigama-Vijayawada/RHS/Nandigama/AP	30 Yrs	Awarded
19	NH-65	252+750 (LHS)	NH-65/Nandigama-Vijayawada/252+750/LHS/Trilochana Puram/AP	30 Yrs	Awarded
20	NH-216A	904+100 (LHS)	NH-216A/ Autonagar Rajamahendravaram/ Andhra Pradesh	30 Yrs	Awarded
21	NH-16	513+255 (LHS)	NH16_513+255_LHS_Haripuram _Andhra Pradesh	15 Yrs	Site Operational
22	NH-16	33+900 (RHS)	Gundugolanu-Devarapalli-Kovuru/NH16/33+900/ RHS/Lakshmi Nagaram/AP	15 Yrs	Site Operational
23	NH-16	1331+170 (RHS)	Gowravaram/AP Km 213.420 to Km 213.735 (LHS) (New Km 1331+170 RHS)	15 Yrs	Site Operational
24	NH-44	387+388 (LHS)	Anantapur - Bangalore Section/NH44/387+388/ LHS/Anantapur District/AP	30 Yrs	Site Operational
25	NH-65	257+750 (LHS)	Hyderabad - Machilipatnam/NH65/257+750_LHS/Vijaywada/Andhra Pradesh	30 Yrs	Site Operational

QUALITY AND SAFETY ON NATIONAL HIGHWAYS

1077. SHRI SHAFI PARAMBIL:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

- (a) whether the Government is aware of frequent collapse of roads constructed under the National Highways Authority of India;
- (b) if so, the details of quality audits conducted during the last three years, year-wise;
- (c) whether the Government has ensured that highway construction adheres to high-quality standards; and
- (d) the measures taken to improve the quality of road construction?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a) and (b): The details are given in the enclosed **Statement**.

(c) and (d): The measures taken to improve the quality of National Highway road construction is detailed below:

All works are to be executed strictly in accordance with the codes and standards prescribed by the Indian Road Congress (IRC), and guidelines issued by the Government in Ministry of Road Transport & Highways, ensuring uniformity, technical soundness, and durability of highway assets. To ensure quality at the project level, executing agencies engage project-specific consultants, namely Authority Engineer/Independent Engineer/ Supervision

Consultant (AE/IE/SC), who carry out continuous supervision and day-to-day monitoring of construction activities.

Further, execution of works is governed by an approved Quality Assurance Plan (QAP) for each project, which clearly defines testing requirements, acceptance criteria, and responsibilities. Authority's field officials are required to verify a prescribed percentage of quality tests.

In addition, independent Quality Inspections are also conducted on sample basis by senior and experienced technocrats, providing an objective assessment of workmanship, materials, and processes.

At the organizational level, provisions have been made for inspections at various stages in accordance with various Policy Circulars dated 08.10.2020, dated 15.08.2021, and dated 02.03.2021. This multi-tier inspection mechanism ensures early detection of deficiencies and timely corrective actions.

To further streamline execution and enhance transparency, digital systems have been introduced for recording Requests for Inspection (RFI), checks, and certifications by the supervising consultants. Additionally, provisions for uploading source approval data for manufactured materials, by AE/IE/SC on the Data Lake portal enable centralized, real-time monitoring of material approvals and compliance.

STATEMENT

The details of damage (locations and causes of the collapses, including the design, material, and construction deficiencies identified) sustained by National Highways, in last 3 (Three) FYs:

Name of the State	S. No.	Name of the Project	NH No.	Length (in Km.)	Project Cost (Cr.)	Date of Completion of the project	Damages due to substandard construction of bridges, roads, etc. (locations and causes of the collapses)	Year of Damage	Technical Audit/ Remedial measures/Repairs undertaken
Haryana	1	Flyover and underpass at Hero Honda Chowk	NH-48	1.4	183		In the elevated span of Hero Honda Chowk on NH 48, between P4-P5 piers and between G1-G2 Girder, at Chainage 36+350 some portion of deck slab has fallen down with settlement of the bituminous surface (MCW-01) on RHS	May, 2024	
Gujarat	2	Sanchore-Santalpur PKG-04	NH-754A	31.073	558.88	Under construction likely to be completed in Feb-2026	During the Construction of project highway, deformation of major and minor severity were observed at different locations of the main carriageway in both direction at Sanchor Santalpur highway. Further, various Rutting and Potholes found on Highway.	2025	NHAI has constituted Expert Committees from HQ and IIT to assess the issue; However, the findings/reports from the experts are submitted & reply is awaited from the Contractor. Meanwhile, the EPC Contractor, under the supervision of the Authority Engineer, has undertaken rectification works at its own level to make the road motorable. The project road will be fully rectified shortly. The Contractor has also proposed to carry out micro surfacing works in the stretches. Upon receipt of the Expert

									Committee reports suitable action will be taken accordingly.
Madhya Pradesh	3	Jhansi - Khajuraho Pkg-1	39	76.3	1410	PCOD=28.01.2022 CC = 16.10.2023	RE Panal collapse due to heavy rain & flooding at ROB at Ch. 61+100 *LHS)	2025-26	Nil being repair by Concessionaire at their own cost.
Karnataka	4	Four laning of Goa-Karnataka Border to Kundapur section of NH-66 (formerly NH-17) from Km. 93.700 to Km. 283.300 in the State of Karnataka on DBFOT basis under NHDP-IV	187.24	1655	ongoing	The landslide incident occurred on 16.07.2024 at Km 147.900 near Shiroor Village in Uttara Kannada District, triggered by an intense episode of torrential rainfall.	8	16.07.2024	The Concessionaire is implementing Gabion works as per advised by geotechnical Experts at said locations to mitigate the incidents in future.
	5	2/4 laning of BRT Tiger Reserve Boundary to Bangalore Section of NH-948 (Old NH-209) (km 287.52 - km 458.42) in Karnataka on HAM	170.92 km (Descoper length 4.93 km)	1008	Under Maintenance Contract	Km 337+670 to Km337+680 RE Block of approach of VUP in 10mt length collapsed.	0	45870	This is HAM mode project hence Concessionaire is responsible for repair & they started the repair works & is in progress as per the report submitted by IISC Bangalore.
Odisha	6	Chandikhole-Bhadrak Section of NH-16	16	74.50.	1522	19.02.2023	Bridge at km. 79+614 (Constructed by M/s Gammon India Ltd in 2007). (1)The span A1-P1 had dislodged from the pier P2 due to breaking of the cantilever portion of the pier cap and had fallen on the ground. The D/s end of the span (girders)	2023-2024	All the bridges of the entire stretch has thoroughly examined through Mobile Bridge Inspection Unit to ensure strength of the existing bridges. Moreover, IE has directed to carrying out periodical inspection of the bridges and its proper maintenance so that incident of bridge failure can be avoided in

							have penetrated in the ground due to rotation of the span in clockwise direction (2) Appearance of wide cracks (up to 3-4mm) in the pier cap on grid "P2". This may result into the similar failure of pier cap on grid "P2" also in future. (3) Damages of deck slab and girders of the dislodged span (4) Increased bar spacing at some places as compared to the "As Built Drawings". (5) Increased (about 100mm)/reduced cover to reinforcing bars of the pier cap at some places. (6) Lack of bond between concrete and bars of the failed pier Cap.		future.
Bihar	7	Operation & Maintenance of Muzaffarpur-Darbhanga-Purnea section of NH-57 (Km. 0.00 to Km. 148.550 and Km. 159.357 to Km. 287.860) (Total length 277.053 Km.) and Toll Revenue collection at Toll Plaza Km. 150.390 (BOT	27	277.053		20.09.2024	Breach of Maintenance obligation	2024	A tender for strengthening and major Maintenance of NH-27(old NH-57) invited risk and cost of contractor i.e SMS AABS India pct.ltd) maintenance 253.48 cr

		Annuity section) of NH-57 on OMT basis in the State of Bihar (OMT Package No. 20):							
Tamil Nadu	8	4-laning of Thanjavur - Trichy section from Km 80.00 to Km 136.490	83	56.49	280	PCC issued on 12.05.2011 & 28.02.2015. (Concession Agreement Terminated on 17.03.2023)	1. The RE wall panel portion of the A1 (Thanjavur) side approach (LHS side) have been disconnected from the geogrid and fallen down on 20.06.2023. 2. No loss of life or injuries	2023	1. Based on the report submitted by the expert committee, soil nailing method was used to rectify the damage. 2. The entire RE wall portion was nailed with 650 nos nails of 9m average length with rectification of the damaged RE wall portion. 3. The financial estimate for the repair works was Rs. 1.88 crore (excluding GST). The work was carried out and completed by NHAI on 16.09.2023.
	9	4-laning of Sethiyathope - Cholpauram section from Km 65.960 to Km 116.440	36	50.48	1461	31.10.2025	1. The RE wall blocks portion of the A2 (Thanjavur) side approach (LHS side) have been disconnected from the geo grid and fallen down on 01.08.2025. 2. No loss of life or injuries	2025	1. Based on preliminary inspection, it is observed that the failure is due to Clayey backfill & water ingress & due to rupture of geogrid 2. The rectification work completed by the Concessionaire on 31.10.2025 with their own cost.

Kerala	10						Soil nailing collapse incident occurred at Ch. 58+035 to Ch. 58+100 (RHS) on 16.06.2025 with no casualties. The soil nailing work was executed by the concessionaire in year 2023 Cause-Shotcrete thickness inadequate; nail spacing large; anchorage length insufficient; drainage behind wall inadequate	2025-26	Under rectification at the risk & cost of the concessionaire
	11	Ramanattukara-Valancherry	66	39.68	2329.35	PCC issued on 18.07.2025	RE Wall Collapsed at 276+800 to 277+050(LHS) Cause- RE wall design inadequate for saturated soils; poor compaction; missing filter media.	2025-26	Viaduct is being constructed with contractor's own expense of Rs 80 Cr.
	12	Elevated Corridor from Aroor to Thuravoor	66	12.75	2382.83	30.06.2026	Toppling of two PSC girders at span P-202-P-203 of Aroor - Thuravoor Elevated highway Span on 13.11.2025. (Ch 373+810 to Ch 373+845) (BHS) Cause- malfunctioning of jack	2025-26	under rectification at the risk & cost of the contractor
	13	Thuravoor to Paravoor	66	38.39	2638.67	31.05.2026	4 Nos. of girder collapsed at Ch.410+230 (RHS) Cause- Delay in cross girder casting and lapse execution.	2024-25	under rectification at the risk & cost of the contractor

	14	NH connectivity to ICTT at Vallarpadam from Kalamassery to Vallarpadam	966 A	17.121	571.26	30.04.2015	Distress in pile foundation was observed at Bridge No 07 & 08 - Ch. 7+960 and Ch. 9+067 (BHS) Cause- Substandrad work execution & poor workmanship	2024-25	Rectified by third party
	15	Kodugallur to Edappally	66	26.03	3606.2	31.05.2026	Damages in the pile foundation Ch- 398+400 and Ch. 398+989 (RHS) Cause- Substandrad work execution & poor workmanship	2024-25	Rectified under the risk & cost of the concessionaire
	16	Kollam Bypass to Kadambattukonam	66	31.25	3023.83	30.06.2026	collapse of scaffolding of Minor Bridge (under Construction) at Km.Ch. 497+370(RHS) on 28.11.2024 Cause- Staging issue & improper supervision	2024-25	Rectified under the risk & cost of the concessionaire

राजस्थान में मेगा फूड पार्क

1078. श्रीमती महिमा कुमारी मेवाड़:

क्या खाद्य प्रसंस्करण उद्योग मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार का राजस्थान के राजसमंद जिले में मेगा फूड पार्क स्थापित करने का विचार है;
- (ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है; और
- (ग) उक्त फूड पार्क के कब तक चालू होने की संभावना है?

खाद्य प्रसंस्करण उद्योग मंत्रालय में राज्य मंत्री; तथा रेल मंत्रालय में राज्य मंत्री (श्री रवनीत सिंह):

(क) से (ग): मंत्रालय द्वारा ऐसा कोई भी प्रस्ताव विचाराधीन नहीं है क्योंकि मेगा फूड पार्क योजना (एमएफपी) को सरकार द्वारा दिनांक 01.04.2021 से बंद कर दिया गया है। तथापि, मंत्रालय ने राजस्थान राज्य में 2 मेगा फूड परियोजनाओं को पहले ही अनुमोदित कर दिया है। इन परियोजनाओं का ब्यौरा संलग्न **विवरण** में दिया गया है।

विवरण

राजस्थान राज्य में अनुमोदित की गई 2 मेगा फूड परियोजनाओं का ब्यौरा

एसपीवी / आईए नाम	जिला	राज्य/संघ राज्य क्षेत्र	परियोजना लागत (करोड़ रु. में)	अनुमोदित अनुदान (करोड़ रु. में)	जारी अनुदान (करोड़ रु. में)	स्थिति
ग्रीनटेक मेगा फूड पार्क प्रा. लि	अजमेर	राजस्थान	110.35	49.88	44.9	प्रचालनरत
श्री राम मेगा फूड पार्क प्राइवेट लिमिटेड	बीकानेर	राजस्थान	132.81	50	13.49	कार्यान्वयनाधीन

CONNECTIVITY OF KOLKATA AIRPORT TO EUROPE AND USA**1079. DR. KAKOLI GHOSH DASTIDAR:**

Will the Minister of **CIVIL AVIATION** be pleased to state:-

- (a) whether it is a fact that there are no direct flights from Kolkata to Europe or the United States of America (USA) and if so, the details thereof along with the reasons therefor;
- (b) the number of direct flights from all metropolitan cities to Europe or the USA, airline-wise;
- (c) whether the Government proposes to incentivise Kolkata to Europe and the USA routes to enhance air connectivity; and
- (d) if so, the details thereof and if not, the reasons therefor?

**THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND
MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI
MURLIDHAR MOHOL):**

(a) to (d): At present, there are no direct flights operations from Kolkata to Europe and the United States of America (USA).

The international operations of airlines are governed by the bilateral Air Services Agreement (ASA) between India and the respective country. In accordance with the ASA, Indian designated carriers are free to mount operations to/from any point in India including Kolkata to foreign destinations as per mutually agreed capacity limits, while any designated foreign airline can

operate to/from a point in India if it is designated as a point of call in the ASA with that country.

The airline-wise details of direct flights operating from metropolitan cities in India to Europe and the USA are given in the enclosed **Statement**.

The start of direct international flights from any point in India is purely a commercial decision of scheduled airlines on the basis of passenger demand, availability of slots, economic viability of the route and other associated factors. The Government does not interfere in the operational plans of the airlines.

STATEMENT

Operations by Indian and Foreign Carriers to/from the metropolitan cities* to/from USA and Europe (including UK):

S. No.	Name of the Airlines	Services/week
1.	Air India	156
2.	Indigo	46
3.	Air France	27
4.	American Airlines	7
5.	United Airlines	7
6.	Belavia	1
7.	British Airways	56
8.	Virgin Atlantic Airways	39
9.	Finnair	7
10.	ITA Airways	7
11.	KLM Airlines	28

12.	Lufthansa	54
13.	Polish Line Lotnicze LOT S.A	7
14.	Swiss International Airlines	14
15.	Turkish Airlines	14
16.	Air Canada	4

* Delhi, Mumbai, Chennai, Kolkata, Hyderabad and Bengaluru

FLIGHTS FROM KOLKATA TO JEDDAH, SAUDI ARABIA

1080. SHRI YUSUF PATHAN:

Will the Minister of **CIVIL AVIATION** be pleased to state:-

- (a) the details and the number of direct flights operating from the airports of the country to Jeddah, Saudi Arabia, airport and airline wise including the weekly frequency of these flights;
- (b) whether the Government is aware of the hardships faced by passengers in the absence of direct flight connectivity between Kolkata and Jeddah and if so, the details thereof; and
- (c) whether the Government plans to incentivise airlines to operate direct flights between Kolkata and Jeddah and if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND
MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI
MURLIDHAR MOHOL):**

- (a): The details of direct flights operating from airports in India to Jeddah, Saudi Arabia is given in the enclosed **Statement**.

(b) and (c): The international operations of airlines are governed by the bilateral Air Services Agreement (ASA) between India and the respective country. In accordance with the ASA, Indian designated carriers are free to mount operations to/from any point including Kolkata to foreign destinations as per mutually agreed capacity limits, while any designated foreign airline can operate to/from a point in India if it is designated as a point of call in the ASA. The start of direct international flights from any point in India is purely a commercial decision of scheduled airlines on the basis of passenger demand, availability of slots, economic viability of the route and other associated factors.;

STATEMENT

Details of direct flights from airports in India to Jeddah, Saudi Arabia

S. No.	Airports in India	Airlines (Frequency/week)				Total
		Air India	Akasa Air	Indigo	Saudi Arabian Airlines	
1.	Mumbai	10	14	14	09	47
2.	Delhi	07	-	07	09	23
3.	Bengaluru	03	02	07	04	16
4.	Hyderabad	03	-	07	06	16
5.	Cochin	-	07	-	10	17
6.	Calicut	06	-	07	-	13
7.	Ahmedabad	-	03	07	-	10
8.	Lucknow	-	-	-	07	07
9.	Mangalore	03	-	-	-	03
Total		32	26	49	45	152

DELAY IN CONSTRUCTION OF NATIONAL HIGHWAY IN MAHARASHTRA**1081. SHRIMATI SUPRIYA SULE:****SHRI DHAIRYASHEEL RAJSINH MOHITE-PATIL:**

Will the minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

- (a) whether the Union Government has taken note of the reported slowdown in National Highway construction in Maharashtra, including the total length constructed during the last five years, year-wise and the progress achieved in 2024-25 vis-à-vis the targets fixed for 2025-26;
- (b) whether major highway, expressway or corridor projects in the State have been delayed or stalled and if so, the project-wise reasons, cost overruns and revised timelines;
- (c) whether the impact of land acquisition delays, financing constraints, contractor capacity issues and pending clearances has been assessed; and
- (d) the steps taken to expedite stalled projects, improve coordination with the State Government, ensure timely fund release and mitigate adverse effects on employment, rural connectivity and industrial logistics in Maharashtra?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a): The details of the target set and achievement for construction of National Highways (NHs) in Maharashtra during the last five years is as under:

Financial Year	Length of NHs constructed in Maharashtra
2020-21	2870
2021-22	1534
2022-23	1087
2023-24	1463
2024-25	1203
2025-26 (upto Dec 2025)	552

The target for 2025-26 for length of NH constructed in Maharashtra is 990 km.

(b) and (c): There have been delays in completion of some NH projects due to existing Right of Way (ROW) disputes, delays in land acquisition, forest as well as wildlife clearances, delays in utility shifting and other pre-construction activities as well as cash flow issues with some of the Contractors. All the pending issues have been substantially resolved and these delayed projects are targeted for completion within the revised timelines in a phased manner.

(d): In order to ensure timely completion of NH projects, the Government has undertaken various initiatives. These include streamlining and expediting land acquisition using “Bhoomirashi” portal and GIS-based Land Acquisition Plan, revamping “Parivesh” Portal to facilitate faster forest and environmental clearances, enabling online approval of General Arrangement Drawings (GAD) of Road Over Bridge/Road Under Bridge (ROB/RUB) from the Railways, and leveraging the mechanism of review and resolution of bottlenecks / hindrances in ongoing projects, in active collaboration with the State Governments and other stakeholders. Railways has also launched a web portal for Railway related clearances with defined timelines for various approvals.

The Government has put in place a strong framework using multiple mechanisms for monitoring project progress and contractor inefficiencies. Regular review meetings are conducted at various levels with stakeholders to assess project progress, and critical projects, such as those delayed by more than three years or pending for award / appointment. In addition to this, liquidated damages have been imposed against the Contractors for delays attributed to the Contractors including termination of the Contract and awarding the balance works at risk and cost of the previous Contractors.

Further, many State Governments conduct coordination meetings led by the Chief Secretary to resolve issues affecting project execution. Projects where issues remain unresolved are escalated for further review through the Project Monitoring Group and “PRAGATI”.

ESTABLISHMENT OF FOOD TESTING LABORATORIES UNDER PMKSY

1082. SUSHRI S. JOTHIMANI:

Will the Minister of **FOOD PROCESSING INDUSTRIES** be pleased to state:

- (a) whether the Government has approved or proposes to establish hundred NABL-accredited food testing laboratories across country under Pradhan Mantri Kisan Sampada Yojana (PMKSY) during 2025–26, if so, the details thereof along with total financial outlay and implementation timeline;
- (b) the number of such laboratories sanctioned, operationalised, under implementation as on date, along with the funds released and utilised;

- (c) whether any locations in Karur Parliamentary Constituency, including Assembly segments of Karur, Manapparai, Vedasandur, Viralimalai, Aravakurichi, and Kadavur, have been identified or shortlisted for setting up these laboratories and if so, the details thereof along with the present status and timelines;
- (d) the criteria adopted for selection of locations if no such laboratory is proposed in above-mentioned areas and whether proposals from Tamil Nadu, particularly Karur region, are under consideration and if so, the details thereof; and
- (e) the manner in which these laboratories would support farmers, Farmer Producer Organisations (FPOs), Self Help Groups (SHGs), micro and small food processing units in quality testing of produce such as millets, pulses, oilseeds, milk, fruits, vegetables, seafood, facilitate compliance with FSSAI, export standards?

**THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF RAILWAYS
(SHRI RAVNEET SINGH):**

(a) and (b): Under the Food Safety & Quality Assurance Infrastructure (FSQAI) Scheme, the Ministry of Food Processing Industries (MoFPI) has floated Expression of Interest (EOI) on 21.11.2025 on SAMPADA portal of the Ministry, for the establishment of 100 NABL-accredited food-testing laboratories across the country with total financial outlay of Rs.500.00 crore. The EOI is open till 10.02.2026. The scheme provides for a maximum financial

assistance of ₹5 crore per project. The approved projects are required to be completed and made operational within 24 months from the date of issue of the approval letter in General Areas, and within 30 months in Difficult Areas. The selection process will be undertaken after the closure of EOI. As on date, no funds have been released or utilised against the current EOI.

(c) and (d): The FSQAI Scheme is demand-driven in nature. Proposals are invited on an all-India basis through EOIs floated from time to time on the Ministry's SAMPADA Portal. Ministry does not identify or shortlist any location for setting-up of Food Testing Laboratory on its own. The proposals received on the SAMPADA Portal will be considered on the basis of merit as per scheme guidelines including those from the Karur Parliamentary Constituency and its Assembly segments of Karur, Manapparai, Veda sandur, Viralimalai, Aravakurichi, and Kadavur, if received.

(e): The laboratories will facilitate testing for food safety parameters, quality standards, contaminants, residues and microbiological parameters, thereby enabling stakeholders to comply with Food Safety and Standards Authority of India (FSSAI) regulations, as well as domestic and international export standards. Improved access to testing infrastructure is expected to reduce turnaround time and costs, enhance market access, promote value addition, and support the production of safe, high-quality food products.

बिहार में अमृत योजना की स्थिति

1083. श्री सुधाकर सिंह:

क्या **आवासन और शहरी कार्य** मंत्री यह बताने की कृपा करेंगे कि:

(क) बिहार में अटल कायाकल्प और शहरी परिवर्तन मिशन (अमृत) के कार्यान्वयन की वर्तमान स्थिति क्या है;

(ख) बिहार में अमृत योजना के अंतर्गत वर्ष और जिला-वार कितने शहरों को शामिल किया गया है और अब तक कुल कितनी धनराशि का आवंटन और उपयोग किया गया है;

(ग) क्या बक्सर और कैमूर को अमृत योजना के अंतर्गत शामिल किया गया है, यदि हां, तो बक्सर में जल आपूर्ति, सीवरेज, हरित स्थानों, सड़कों और अन्य शहरी अवसंरचना से संबंधित अनुमोदित परियोजनाओं का ब्यौरा क्या है, उनकी वर्तमान स्थिति, लागत और उनके पूरा होने की अपेक्षित समय-सीमा क्या है; और

(घ) यदि नहीं, तो क्या केन्द्र सरकार उक्त शहरों को अमृत के आगामी चरण में शामिल करने पर विचार कर रही है, यदि हां, तो तत्संबंधी ब्यौरा क्या है?

आवासन और शहरी कार्य मंत्रालय में राज्य मंत्री (श्री तोखन साहू):

(क) और (ख): अटल नवीकरण और शहरी परिवर्तन मिशन (अमृत) को 25 जून 2015 को देश भर के चयनित 500 शहरों (15 विलयित शहरों सहित 485 शहर) और कस्बों में शुरू किया गया था। यह मिशन जल आपूर्ति, सीवरेज और सेप्टेज प्रबंधन, वर्षा जल निकासी, हरित क्षेत्रों और पार्कों, और गैर-मोटरयुक्त शहरी परिवहन जैसे क्षेत्रों में इन्फ्रास्ट्रक्चर के विकास पर केंद्रित है। इस मिशन में शहरी सुधार और क्षमता निर्माण से संबंधित कई कार्य शामिल किए गए हैं। अमृत के अंतर्गत बिहार के 27 शहरों को शामिल किया गया है।

अमृत के अंतर्गत, बिहार राज्य में 2,575.72 करोड़ रु. की कुल 65 परियोजनाओं का निर्माण कार्य शुरू किया जा चुका है। साथ ही, 2,296.38 करोड़ रु. की कुल 63 परियोजनाएँ पूरी की जा चुकी हैं और 2,508.94 करोड़ रु. के कार्य भौतिक रूप से पूरे किये जा चुके हैं।

अमृत के तहत, केंद्रीय निधियाँ राज्यों/ संघ राज्य क्षेत्रों को जारी की जाती हैं और जिले-वार जारी नहीं की जाती। राज्य सरकार, कार्यों की प्रगति के अनुसार शहरों/अर्ध-सरकारी निकायों को

आगे निधियाँ आवंटित करती है। बिहार में अमृत योजना के तहत वर्ष-वार आवंटित और उपयोग की गई निधियों का विवरण नीचे दिया गया है:

वर्ष	जारी निधियाँ (करोड़ रु. में)	प्राप्त किये गए उपयोगिता प्रमाण पत्र (करोड़ रु. में)
2015-16	66.42	66.42
2016-17	77.52	77.52
2017-18	89.02	89.02
2018-19	136.98	136.98
2020-21	685.93	685.93
2023-24	90.28	90.28
कुल	1146.15	1146.15

(ग) और (घ): बिहार का बक्सर शहर अमृत योजना के अंतर्गत आता है। कैमूर, अमृत में शामिल नहीं था। अमृत के तहत, बक्सर शहर में 2 जलापूर्ति परियोजनाएँ और 1 पार्क परियोजना शुरू की गई, जो पूरी की जा चुकी हैं। अमृत पोर्टल पर राज्य सरकार द्वारा अद्यतित किये गए विवरण के अनुसार बक्सर में अमृत योजना की परियोजनाओं के विवरण नीचे दिए गए हैं:

क्र. सं.	शीर्षक	क्षेत्र	परियोजना लागत (करोड़ रु. में)
1	बक्सर में पार्क का विकास	पार्क	0.43
2	बक्सर जलापूर्ति योजना (चरण-1)	जलापूर्ति	32.23
3	जलापूर्ति चरण 2	जलापूर्ति	43.59

अमृत योजना के दायरे को और बढ़ाने के लिए, बिहार के बक्सर और कैमूर जिलों सहित सभी शहरी स्थानीय निकायों (यूएलबी) में वर्ष 2021 में अमृत 2.0 मिशन शुरू किया गया है। राज्य को मिशन के दिशानिर्देशों के व्यापक फ्रेमवर्क के अनुसार परियोजनाओं का चयन, मूल्यांकन, प्राथमिकता निर्धारण और कार्यान्वयन करने का अधिकार है। राज्य ने 156.01 करोड़ रुपये की 1

जल आपूर्ति परियोजना और 255.88 करोड़ रुपये की 1 सीवरेज और सेप्टेज प्रबंधन परियोजना शुरू की है। राज्य ने कैमूर जिले में अमृत 2.0 के तहत कोई परियोजना शुरू नहीं की है।

राष्ट्रीय राजमार्ग परियोजनाओं के पूरा होने की स्थिति

1084. श्री नीरज मौर्य:

श्री लालजी वर्मा:

क्या **सड़क परिवहन और राजमार्ग** मंत्री यह बताने की कृपा करेंगे कि:

(क) वर्ष 2014 से अब तक निर्धारित समय के भीतर पूरी नहीं की गई राष्ट्रीय राजमार्ग (एनएच) परियोजनाओं की राज्य-वार संख्या कितनी है;

(ख) देश में राष्ट्रीय राजमार्ग और अन्य संबंधित परियोजनाओं में गंभीर विलंब के क्या कारण हैं;

(ग) क्या इस प्रकार के विलंब के परिणामस्वरूप परियोजना की लागत में कोई वृद्धि हुई है, यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(घ) भारतीय राष्ट्रीय राजमार्ग प्राधिकरण (एनएचएआई) द्वारा वर्ष 2015 से अब तक विभिन्न परियोजनाओं के लिए वर्ष-वार कितनी ऋण राशि ली गई है; तथा

(ङ) अम्बेडकर नगर, बरेली, बदायूं और शाहजहांपुर जिलों से होकर गुजरने वाले प्रस्तावित राष्ट्रीय राजमार्गों का ब्यौरा क्या है और उक्त राजमार्गों का निर्माण कार्य कब तक पूरा होने की संभावना है?

सड़क परिवहन और राजमार्ग मंत्री (श्री नितिन जयराम गडकरी):

(क): समापन/ समय पूर्व बंद करने के लिए विचाराधीन परियोजनाओं को छोड़कर, 1 अप्रैल 2014 से शुरू की गई सभी राष्ट्रीय राजमार्ग (एनएच) परियोजनाओं में से, 653 वैसी निर्माणाधीन परियोजनाएं हैं जो परियोजना पूर्णता के विभिन्न चरणों में से किसी को भी प्राप्त किए बिना, अपनी मूल पूर्णता समय सीमा को पार कर गई हैं। राज्य/ संघ राज्य क्षेत्र-वार ब्यौरा संलग्न **विवरण-I** में दिया गया है।

(ख): एनएच परियोजनाओं में देरी के प्राथमिक कारण में भूमि अधिग्रहण, वैधानिक मंजूरी/ अनुमति, जनोपयोगी सुविधाओं का स्थानांतरण, अतिक्रमण हटाने, कानून और व्यवस्था, रियायतग्राही/ संविदाकार की वित्तीय तंगी, संविदाकार/ रियायतग्राही का खराब निष्पादन, और कोविड-19 महामारी, भारी वर्षा, बाढ़, चक्रवात, भूस्खलन/ हिमस्खलन आदि जैसी अप्रत्याशित घटनाओं से संबंधित मुद्दे/ बाधाएं शामिल हैं।

(ग): सभी विलंबित परियोजनाओं में लागत वृद्धि नहीं होती है। यदि देरी संविदाकार के कारण नहीं होती है, तो मूल्य वृद्धि का भुगतान संविदा की शर्तों के अनुसार किया जाता है, जिसके परिणामस्वरूप अतिरिक्त लागत हो भी सकती है या नहीं भी हो सकती है, जो परियोजना के वास्तविक पूरा होने और बिलों के अंतिम निपटान पर निर्धारित मूल्य वृद्धि के अंतिम मूल्य पर निर्भर करता है। यदि देरी संविदाकार के कारण होती है, तो हर्जाना लगाया जाता है और देरी के कारण कोई अतिरिक्त लागत नहीं होती है।

(घ): 2015-16 से बाद के वर्षों में भारतीय राष्ट्रीय राजमार्ग प्राधिकरण (एनएचएआई) द्वारा संग्रहित किए गए आंतरिक और अतिरिक्त बजटीय संसाधनों (आईईबीआर) का वर्ष-वार ब्यौरा संलग्न **विवरण-II** में दिया गया है।

(ङ): उत्तर प्रदेश के बरेली, बदायूं और शाहजहांपुर और अंबेडकर नगर जिलों से गुजरने वाली 9 एनएच परियोजनाएं निर्माणाधीन हैं। इन सभी परियोजनाओं को चरणबद्ध तरीके से वित्त वर्ष 2027-28 तक पूरा करने का लक्ष्य रखा गया है।

विवरण ।

समापन/ समय पूर्व बंद करने के लिए विचाराधीन परियोजनाओं को छोड़कर, 1 अप्रैल 2014 से शुरू की गई राष्ट्रीय राजमार्ग (एनएच) परियोजनाओं में से ऐसी निर्माणाधीन परियोजनाएं जो परियोजना पूर्णता के विभिन्न चरणों में से किसी को भी प्राप्त किए बिना, अपनी मूल पूर्णता समय सीमा को पार कर गई हैं, का राज्य/ संघ राज्य क्षेत्र-वार ब्यौरा:

क्र. सं.	राज्य/ संघ राज्य क्षेत्र	परियोजनाओं की संख्या
1	आंध्र प्रदेश	37
2	अरुणाचल प्रदेश	8
3	असम	24
4	बिहार	34
5	छत्तीसगढ़	14
6	गोवा	7
7	गुजरात	18
8	हरियाणा	11
9	हिमाचल प्रदेश	14
10	झारखंड	20
11	कर्नाटक	46
12	केरल	14
13	मध्य प्रदेश	28
14	महाराष्ट्र	68
15	मणिपुर	23
16	मेघालय	4
17	मिजोरम	4
18	नागालैंड	12
19	ओडिशा	29
20	पंजाब	20
21	राजस्थान	17
22	सिक्किम	9
23	तमिलनाडु	23

24	तेलंगाना	27
25	त्रिपुरा	5
26	उत्तर प्रदेश	50
27	उत्तराखंड	30
28	पश्चिम बंगाल	15
29	संघ राज्य क्षेत्र	42
	कुल	653

विवरण II

2015-16 से से बाद के वर्षों में भारतीय राष्ट्रीय राजमार्ग प्राधिकरण (एनएचएआई) द्वारा संग्रहित किए गए आंतरिक और अतिरिक्त बजटीय संसाधनों (आईईबीआर) का वर्ष-वार ब्यौरा:

वर्ष	आईईबीआर (करोड़ रु. में)
2015-16	23,281
2016-17	33,118
2017-18	50,533
2018-19	61,217
2019-20	74,988
2020-21	65,036
2021-22	65,150
2022-23	798
2023-24	0
2024-25	0
2025-26 (दिसंबर, 2025 तक)	0

नोट: वित्त वर्ष 2023-24 से आईईबीआर बंद कर दिया गया है।

**GROUNDWATER MANAGEMENT AND DRINKING
WATER SCHEMES IN PUNJAB**

1085. SHRI CHARANJIT SINGH CHANNI:

Will the Minister of **JAL SHAKTI** be pleased to state:

- (a) whether groundwater depletion and water quality issues in Punjab have been reviewed;
- (b) if so, the details of districts identified as most affected and the remedial measures proposed in this regard;
- (c) whether any new drinking water schemes or river rejuvenation projects are planned for Punjab; and
- (d) if so, the details thereof including funding pattern, implementation timeline fixed and expected outcomes?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (DR. RAJ BHUSHAN CHOUDHARY):

(a) and (b): The Central Ground Water Board (CGWB) under this Ministry conducts dynamic ground water resources assessment of the country including Punjab, on annual basis, in co-ordination with State governments. As per the latest assessment of 2025, the following districts in Punjab have been found to be facing ground water stress viz. Amritsar, Barnala, Bathinda, Faridkot, Fatehgarh Sahib, Ferozpur, Gurdaspur, Hoshiarpur, Jalandhar, Kapurthala, Ludhiana, Malerkotla, Mansa, Moga, Patiala, SAS Nagar, SBS Nagar, Sangrur and Tarn Taran and Roopnagar.

Furthermore, CGWB also monitors ground water quality across the country including for the state of Punjab, through its network of monitoring stations as per the prescribed frequency and the data generated is shared with all stakeholders. Such data on ground water quality generated by CGWB from time to time indicates that the ground water in the country, including Punjab, remains largely potable with localized occurrences of contaminants in isolated pockets.

'Water' being a State subject, sustainable development and management of groundwater resources is primarily the responsibility of the State Governments. However, the Central Government facilitates the efforts of the State Governments by way of technical and financial assistance through its various schemes and projects. In this direction, the important steps taken by the Ministry of Jal Shakti and other central ministries for sustainable development of ground water resources in the country including Punjab, are given below:-

Efforts of the Central government for augmenting the water/groundwater resources of the country, are mainly channeled through the flagship campaign of Jal Shakti Abhiyan (JSA). JSA is a time bound and mission mode programme being conducted annually since 2019 by the M/o Jal Shakti, covering both rural and urban areas, wherein all the efforts and funds under various schemes and projects are converged to deliver water harvesting and artificial recharge works on the ground. As per the data available on JSA

dashboard, completion of around 62,000 water conservation works has been coordinated through convergence in Punjab since 2021 under JSA.

To further strengthen the momentum of Jal Shakti Abhiyan, Jal Sanchay Jan Bhagidari has been launched by the Hon'ble Prime Minister with a vision to make rain water harvesting a mass movement in the country. By promoting community ownership and responsibility, the initiative seeks to develop cost-effective, local solutions tailored to specific water challenges across different regions.

Department of Agriculture & Farmers' Welfare (DA & FW), GoI. is implementing Per Drop More Crop (PDMC) Scheme in the country, including Punjab, since 2015-16, which focuses on enhancing water use efficiency at farm level through Micro Irrigation and better on-farm water management practices to optimize the use of available water resources.

Mission Amrit Sarovar was launched by the Government of India which aimed at developing and rejuvenating at least 75 water bodies in each district of the country, including Punjab. As an outcome nearly 69,000 Amrit Sarovars have been constructed/rejuvenated in the country with 1,450 in Punjab, leading to enhanced water storage and ground water recharge.

Based on the advisories of M/o Jal Shakti to States to emphasize on crop rotation/diversification/other initiatives to reduce over-dependence on groundwater, Department of Agriculture, Punjab is pursuing hard to diversify

the acreage under paddy to other less water consuming crops by extending incentives to farmers.

To reduce dependence on ground water and to increase the availability of surface water, the Government of Punjab has taken up several projects to extend and revive the canal networks.

On the ground water quality front, the data generated by CGWB is regularly disseminated to the state governments and concerned line departments through fortnightly alerts, half-yearly bulletins and annual report. Apart from demonstrative construction of Arsenic and Fluoride safe wells in affected pockets, these innovative techniques are also shared with state governments for replication by CGWB. Additionally, awareness on ground water quality at grassroots level is being generated through frequent training and public interaction programmes.

Water quality is one of the priority area under the JJM and several measures for identifying and segregating contaminated sources have been taken under the Scheme.

(c) and (d): The Government is also implementing Jal Jeevan Mission (JJM) – Har Ghar Jal, in partnership with states, for providing contamination free potable tap water to every rural household of the country, including Punjab. As per the data available on JJM dashboard all 34.26 lakh rural households of Punjab have been covered under the Scheme.

The Central Government is implementing the Namami Gange Programme (Central Sector Scheme) and National River Conservation Plan (NRCP)

(Centrally Sponsored Scheme) for abatement of pollution in all the major rivers of the country.

In view of the substantial achievements and continuing status of the above schemes, there are no other proposals for any new drinking water and river rejuvenation schemes.

बिहार में ताप विद्युत संयंत्रों की स्थापना

1086. श्री राजेश रंजन:

क्या विद्युत मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार ने बिहार के कोसी सीमांचल क्षेत्र में फसल सीजन के दौरान वोल्टेज में उतार-चढ़ाव, विद्युत भार कम होना, ट्रिपिंग और बिजली की कटौती तथा उद्योगों के लिए 24X7 विश्वसनीय बिजली आपूर्ति की कमी को ध्यान में रखते हुए बहुउद्देशीय बांध आधारित विद्युत परियोजनाओं और लघु जल विद्युत परियोजनाओं सहित कोशी, महानंदा और कर्मनाशा जैसी नदियों पर ताप विद्युत संयंत्रों (टीपीआर) और गैस आधारित विद्युत संयंत्रों की स्थापना करने के लिए बिहार राज्य सरकार के साथ किसी योजना पर विचार-विमर्श किया है; और

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

विद्युत मंत्रालय में राज्य मंत्री; तथा नवीन और नवीकरणीय ऊर्जा मंत्रालय में राज्य मंत्री (श्री श्रीपाद येसो नाईक):

(क) और (ख) : विद्युत अधिनियम, 2003 की धारा 7 के अनुसार, देश में विद्युत उत्पादन एक गैर लाइसेंसी गतिविधि है और कोई भी उत्पादन कंपनी इस अधिनियम के अंतर्गत बिना लाइसेंस प्राप्त किए विद्युत उत्पादन स्टेशन की स्थापना, प्रचालन एवं अनुरक्षण कर सकती है, बशर्ते कि वह ग्रिड कनेक्टिविटी से संबंधित तकनीकी मानकों का अनुपालन करती हो।

बिहार राज्य में **3060 मेगावाट** की कोयला आधारित ताप विद्युत क्षमता निर्माणाधीन है।

यूनिट-वार ब्यौरा निम्नानुसार है:

क्रमांक	परियोजना का नाम	कार्यान्वयन एजेंसी	क्षेत्र	यूनिट संख्या	क्षमता (मेगावाट)
1	बक्सर टीपीपी	एसजेवीएन	केन्द्रीय	यू-2	660
2	नबीनगर एसटीपीपी, चरण-II	एनटीपीसी	केन्द्रीय	यू-4	800
3			केन्द्रीय	यू-5	800
4			केन्द्रीय	यू-6	800
निर्माणाधीन कुल कोयला आधारित क्षमता					3060

इसके अतिरिक्त, भागलपुर ज़िले के पीरपैंती में **2,400 मेगावाट (3×800 मेगावाट)** की कोयला आधारित ताप विद्युत परियोजना एक निजी विकासकर्ता द्वारा स्थापित की जा रही है, जिसे टैरिफ आधारित प्रतिस्पर्धी बोली (टीबीसीबी) के माध्यम से अवार्ड किया गया है।

पिछले पाँच वर्षों के दौरान, केंद्रीय विद्युत प्राधिकरण (सीईए) को सहमति हेतु बिहार राज्य में केवल एक जलविद्युत परियोजना अर्थात् कोसी नदी पर **डगमारा (130.1 मेगावाट)** की विस्तृत परियोजना रिपोर्ट (डीपीआर) प्राप्त हुई। यह डीपीआर **जून, 2021** में सीईए को प्राप्त हुई थी; तथापि अत्यधिक उच्च टैरिफ के कारण इसे **जनवरी, 2022** में वापस कर दिया गया।

EXPANSION OF HIGHWAYS

1087. SHRI ESWARASAMY K.:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

- (a) whether the Government has undertaken any new projects planned for double laning and expansion of existing highways and if so, the details thereof;
- (b) the details of the funds allocated, sanctioned and released for National Highway (NH) projects, year and State-wise, particularly in Tamil Nadu;
- (c) whether the Government has conducted road safety audits for NH stretches across the country, particularly in Tamil Nadu and if so, the findings thereof; and
- (d) the number of accidents and fatalities reported on NHs during 2023, 2024 and the first half of 2025, year and State-wise and the steps being taken to curb the rising number of road accidents?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a): The Government in Ministry of Road Transport and Highways is primarily responsible for development and maintenance of National Highways (NHs). Development and maintenance of NHs is a continuous process. Works on NHs, including capacity augmentation to two / four / six / eight lane standards, are accordingly taken up based on the traffic density, connectivity requirement, condition of the road and synergy with PM GatiShakti National Master Plan (NMP). At present, 1,231 NHs projects in about 27,597 km costing about ₹7.72 Lakh Crore are under construction in the country.

(b): State / Union Territory (UT) - wise and year - wise details of funds allocated and expenditure incurred towards development and maintenance of

NHs during the last three years and current year, including for the State of Tamil Nadu, are given in the enclosed **Statement-I**.

(c): All NHs works, including for the State of Tamil Nadu, are carried out as per standards, guidelines, manual, code of practice of Indian Roads Congress as well as specifications for Road and Bridge Works. Necessary road safety measures, including provision of crash barriers, signage boards, Foot Over Bridges, etc. are taken up during design, construction, operation and maintenance stages.

Road Safety Audit (RSA) of all NHs is a continuous process and has been made mandatory at all stages i.e. design, construction, pre-opening stage of NH projects as well as during operation and maintenance stage on existing NHs for ensuring road safety. Based on findings of such audits, necessary remedial measures are taken in a time-bound manner.

(d): State / UT – wise details of the number of accidents and fatalities reported on NHs during each of the last three years are given in the enclosed **Statement-II**.

Government has formulated a multi-pronged strategy to address the issue of road safety based on Education, Engineering (both of roads and vehicles), Enforcement and Emergency Care. Details of various initiatives taken to address road safety issues are given in the enclosed **Statement-III**.

In order to reduce the fatality of accident victims, Government has taken up scheme for Cashless Treatment of Road Accident Victims and is presently implemented on pilot basis across 6 States / UTs, namely, Chandigarh,

Assam, Punjab, Uttarakhand, Haryana and Puducherry for acclimatization of field officials as per the legal mandate of Section 162 of Motor Vehicles Act, 1988. Government has planned its pan India launch. The Scheme is aimed at strengthening the emergency care ecosystem to provide timely treatment to road accident victims and prevent loss of precious lives.

STATEMENT-I

State / UT - wise and year - wise details of funds allocated and expenditure incurred towards development and maintenance of NHs during the last three years and current year, including for the State of Tamil Nadu:

Amount in ₹ Crore									
Sr. No.	State/UT	2022-23		2023-24		2024-25		2025-26 (Till 31.12.2025)	
		Alloc.	Expd.	Alloc.	Expd.	Alloc.	Expd.	Alloc.	Expd.
1	Andhra Pradesh	6,957	6,957	11,440	11,440	11,777	11,756	9,863	8,686
2	Arunachal Pradesh	3,140	3,140	2,649	2,649	3,972	3,599	3,115	2,168
3	Assam	4,557	4,557	9,137	9,137	7,209	7,207	3,870	3,663
4	Bihar	9,347	9,347	10,749	10,749	8,840	8,840	5,634	5,057
5	Chhattisgarh	2,468	2,468	4,255	4,255	2,392	2,280	771	414
6	Goa	673	673	620	620	851	651	722	388
7	Gujarat	9,831	9,831	10,900	10,900	8,262	8,091	6,417	5,772
8	Haryana	3,924	3,924	6,062	6,062	4,391	4,344	1,891	1,870
9	Himachal Pradesh	4,534	4,534	5,175	5,175	3,998	3,994	2,595	2,383
10	Jharkhand	3,127	3,127	4,599	4,599	5,334	5,169	3,133	2,811
11	Karnataka	6,763	6,763	12,695	12,695	11,147	10,819	8,461	7,654
12	Kerala	3,994	3,994	10,419	10,419	5,100	5,082	2,427	2,370

13	Madhya Pradesh	6,210	6,210	7,447	7,447	7,819	7,799	7,827	7,123
14	Maharashtra	18,355	18,355	19,867	19,867	18,697	18,512	15,385	13,330
15	Manipur	2,737	2,737	2,598	2,598	2,018	2,011	1,167	796
16	Meghalaya	684	684	1,803	1,803	1,835	1,697	959	745
17	Mizoram	3,218	3,218	2,189	2,189	2,114	2,091	900	886
18	Nagaland	1,666	1,666	1,414	1,414	1,681	1,600	939	774
19	Odisha	4,643	4,643	5,948	5,948	6,121	5,786	4,449	3,784
20	Punjab	10,093	10,093	12,419	12,419	8,137	7,898	5,210	5,076
21	Rajasthan	9,719	9,719	8,874	8,874	6,330	6,301	3,782	3,248
22	Sikkim	1,008	1,008	684	684	473	441	318	211
23	Tamil Nadu	8,230	8,230	9,925	9,925	9,077	9,068	6,485	5,808
24	Telangana	3,622	3,622	6,117	6,117	7,564	7,496	5,085	4,213
25	Tripura	1,156	1,156	1,546	1,546	778	767	471	466
26	Uttar Pradesh	21,453	21,453	28,114	28,114	20,682	20,665	19,676	17,514
27	Uttarakhand	3,219	3,219	4,545	4,545	3,996	3,835	2,913	2,588
28	West Bengal	3,053	3,053	3,543	3,543	2,241	2,240	3,788	3,308
29	Andaman & Nicobar Islands	143	143	96	96	204	204	113	113
30	Chandigarh	1	1	0	0	0	0	1	0
31	Dadra & Nagar Haveli	26	26	2	2	100	46	180	54
32	Daman & Diu								
33	Delhi / Headquarters	7,164	7,164	3,223	3,223	2,840	2,840	862	859

34	Jammu & Kashmir	7,370	7,370	10,528	10,528	10,331	10,204	5,749	5,441
35	Ladakh	574	574	658	658	794	768	256	225
36	Puducherry	61	61	35	35	29	23	7	0

Alloc. – Allocation; Expd. – Expenditure

STATEMENT-II

State / UT – wise details of the number of accidents and fatalities reported on NHs during each of the last three years:

State/UT - wise Details of Accidents (Nos.) & Fatalities (Nos.) on NHs							
S. No.	State / UT	2023		2024		2025	
		Accidents	Fatalities	Accidents	Fatalities	Accidents	Fatalities
1	Andhra Pradesh	8,276	3,806	8258	4014	8011	4105
2	Arunachal Pradesh	156	88	145	96	67	37
3	Assam	3,427	1,564	3766	1722	6306	1602
4	Bihar	4,925	4,078	4681	4012	4320	3837
5	Chhattisgarh	4,144	1,910	4156	1952	2728	1347
6	Goa	1,125	102	920	108	829	106
7	Gujarat	3,607	2,233	3519	2192	3944	2380
8	Haryana	3,642	2,033	3844	2052	4641	1885
9	Himachal Pradesh	1,074	365	1018	312	893	291
10	Jharkhand	1,994	1,672	2039	1686	2056	1783
11	Karnataka	14,270	4,383	14208	4278	13537	3993
12	Kerala	10,640	1,056	9757	940	9195	907
13	Madhya Pradesh	14,561	4,476	13937	4644	7788	2882
14	Maharashtra	10,881	5,780	11285	5812	9592	5718
15	Manipur	272	51	210	49	196	56
16	Meghalaya	114	78	135	102	108	69
17	Mizoram	57	47	69	66	42	24
18	Nagaland	201	60	86	37	53	14
19	Odisha	4,587	2,180	4555	2358	3398	1974
20	Punjab	2,388	1,895	1912	1562	1111	858

21	Rajasthan	7,179	4,172	7174	4285	6686	4255
22	Sikkim	83	24	56	24	53	21
23	Tamil Nadu	20,582	6,258	20672	6376	21122	6156
24	Telangana	8,103	3,058	8599	3066	8395	2652
25	Tripura	255	129	242	114	174	95
26	Uttarakhand	840	564	828	543	875	605
27	Uttar Pradesh	15,184	8,446	17113	9560	10842	6973
28	West Bengal	3,841	1,957	4172	2113	4027	2043
29	Andaman & Nicobar Islands	39	6	52	14	85	10
30	Chandigarh	11	4	13	3	12	6
31	Dadra & Nagar Haveli	3	2	2	1	15 733	8
32	Daman & Diu						
33	Delhi	745	230	593	258	1827	260
34	Jammu & Kashmir	2,342	294	2,120	271	181	416
35	Ladakh	132	37	191	45	8011	35
36	Puducherry	497	74	631	105	465	79
	Total	150,177	63,112	150,958	64,772	1,34,307	57,482

Figures for calendar year 2024 onwards based on latest eDAR (Electronic Detailed Accident Report) data.

STATEMENT-III

Details of various initiatives taken to address road safety issues: -

(1) Education:

- i. Administers a scheme for setting up of Institutes of Driving Training & Research (IDTRs), Regional Driving Training Centres (RDTCs) and Driving Training Centres (DTCs) at state/district level across the Country. Recently revised scheme guidelines have been issued, incorporating enhanced financial assistance and streamlined eligibility criteria for establishing Driving Training Institutes. Additionally, incentives have been introduced for setting up Automated Testing Stations (ATS) in conjunction with Driving Training Institutes (DTIs) under the Training-Testing Cluster approach.
- ii. Administers Road Safety Advocacy Scheme for raising awareness about road safety and for administering road safety programs.
- iii. Observance of National Road Safety Month every year for spreading awareness and strengthening road safety.

(2) Engineering:

2.1. Road engineering:

- i. Road Safety Audit (RSA) of all National Highways (NHs) has been made mandatory through third party auditors/ experts at all stages i.e. design, construction, operation and maintenance etc.

- ii. High priority is accorded to identification and rectification of black spots /accident spots on NHs.
- iii. Road Safety Officer (RSO) has been designated at each Regional Office of road owning agencies to look after RSA and other road safety related works.
- iv. Administers the electronic Detailed Accident Report (e-DAR) Project to establish a central repository for reporting, management and analysis of road accidents data across the country.
- v. Issued guidelines for the provision of signages on Expressways and National Highways to offer improved visibility and intuitive guidance to the driver.
- vi. Provisions have been made in the Motor Vehicles Act, 1988 for failure to comply with standards for the road design, construction and maintenance, as prescribed by the Central Government from time to time.

2.2 Vehicle Engineering:

Various initiatives were undertaken to make vehicles safer, including the following:-

- i. Mandatory provision of an airbag for the passenger seated on the front seat of a vehicle, next to the driver.
- ii. Prescribed norms related to safety measures for children below four years of age, riding or being carried on a motor cycle. It also specifies

use of a safety harness, crash helmet and restricts speed to 40 kmph.

iii. Mandatory provisions for fitment of following listed safety technologies: -

For M1 category vehicles:

- a. Seat Belt Reminder (SBR) for driver and co-driver.
- b. Manual Override for central locking system
- c. Over speed warning system.

For all M and N category vehicles:

- a. Reverse Parking Alert System

- iv. Mandated Anti-Lock Braking System (ABS) for certain classes of L [Motor vehicle with less than four wheels and includes a Quadricycle], M [Motor vehicles with at least four wheels used for carrying passengers] and N [Motor vehicles with at least four wheels used for carrying goods which may also carry persons in addition to goods, subject to conditions stipulated in BIS standards] categories.
- v. Mandated speed limiting function/speed limiting device in all transport vehicles, except for two wheelers, three wheelers, quadricycles, fire tenders, ambulances and police vehicles.
- vi. Published the rules for recognition, regulation and control of Automated Testing Stations, which define the procedure for fitness testing of vehicles through automated equipment and the procedure for grant of fitness certificate by ATSS. The rules have been further amended on

31.10.2022 and 14.03.2024.

- vii. Formulated the Vehicle Scrapping Policy based on incentives/dis-incentives and for creating an ecosystem to phase out old, unfit and polluting vehicles.
- viii. Formulated a Scheme to set up one model Inspection & Certification Centre in each State/UT with Central assistance for testing the fitness of vehicles through an automated system.
- ix. Published rules regarding the Bharat New Car Assessment Program (BNCAP) to introduce the concept of safety rating of passenger cars and empower consumers to take informed decisions.
- x. Published rules regarding prescribed level playing field in the area of manufacturing of buses by Original Equipment Manufacturers (OEMs) and Bus Body Builder
- xi. Mandated vehicles, manufactured on or after 1st October, 2025, shall be fitted with an air-conditioning system for the cabin of vehicles of N2 (goods vehicle with gross vehicle weight exceeding 3.5 tonnes but not exceeding 12.0 tonnes) and N3 (goods vehicle with gross vehicle weight exceeding 12.0 tonnes) category.
- xii. Published rules for revision of standards for Safety Belt, Restraint Systems and Safety Belt Reminder to provide provisions for applicability of revised standards for safety belt assemblies, safety belt anchorages and the installation of Safety Belts and Restraint Systems, in Motor vehicles of category M, N and L7 w.e.f. 01st April, 2025. Further, the

vehicles of category M1, manufactured on and after the 1st April 2025, shall meet the requirement of safety belt reminder for all front facing rear seats as per AIS-145-2018.

- xiii. Published rules for Active safety features in Medium and Heavy Duty vehicles, which provide for Braking System including Anti-lock Braking, Endurance Braking System Test for M2, M3, N1, N2, N3 and Quadricycle (effective for new models from 1st January, 2027 and for existing models from 1st October, 2027), and Advanced Driver Assistance Systems (ADAS) including Vehicle Stability Function (VSF), Lane Departure Warning System (LDWS), Driver Drowsiness and Attention Warning Systems, Blind Spot Information Systems and Moving off Information Systems for M2, M3, N2 and N3 categories of vehicles (effective for new models from 1st October, 2027 and for existing models from 1st January, 2028).

(3) Enforcement:

- i. The Motor Vehicles (Amendment) Act, 2019 as stands implemented provides for strict penalties for ensuring compliance and enhancing deterrence for violation of traffic rules and strict enforcement through use of technology. Traffic management and enforcement is essentially in the domain of State Governments/UT Administrations. While Central Government formulates rules under the Motor Vehicle Act, 1988, the enforcement of these rules comes under the purview of State

Governments/UT Administrations.

- ii. Issued rules for Electronic Monitoring and Enforcement of Road Safety.
The rules specify the detailed provisions for placement of electronic enforcement devices on high risk & high density corridors on National Highways, State Highways and critical junctions cities having a population of more than one million in the country and cities under National Clean Air Programme (NCAP).
- iii. Government has issued guidelines for incentive to States for Implementation of Electronic Enforcement of Road Safety under the Scheme for Special Assistance to States for Capital Investment 2025-26 (SASCI 2025-26) with allocation of ₹ 3,000 Crore (on first come first serve basis).
- iv. On 10th June, 2024, the Government has issued an advisory to all the States and Union territories on technological interventions for ensuring compliance with Motor Vehicle Act, 1988.

(4) Emergency Care:

- i. Revised the scheme guidelines (named as Rah-Veer) for the protection of Good Samaritan, who in good faith, voluntarily and without expectation of any reward or compensation renders emergency medical or non-medical care or assistance at the scene of an accident to the victim or transports such victim to the hospital. As per the scheme, the reward for Rah-Veer has been increased to ₹ 25,000/- from ₹ 5,000/-.

- ii. Enhanced compensation of victims of Hit and Run motor accidents (from ₹ 12,500 to ₹ 50,000 for grievous hurt and from ₹ 25,000 to ₹2,00,000 for death).
- iii. The National Highways Authority of India has made provisions for ambulances with paramedical staff/Emergency Medical Technician/Nurse at toll plazas on the completed corridors of National Highways.
- iv. Government has notified the Cashless Treatment of Road Accident Victims Scheme, 2025 on 5th May, 2025. The detailed guidelines including process flow, stakeholder wise standard operating procedures and clearly delineated roles and responsibilities have also been notified on 4th June, 2025.

GANGA EXPRESSWAY

1088. SHRI KOTA SRINIVASA POOJARY:

SHRIMATI LOVELY ANAND:

SHRI RAJKUMAR CHAHAR:

SHRI CHANDAN CHAUHAN:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

- (a) the current construction and commissioning status of the Ganga Expressway and other access-controlled expressways;

- (b) the safety audits and crash barrier standards enforced before opening these corridors;
- (c) the manner in which maintenance responsibilities are being monitored during the defect liability period; and
- (d) whether any penalties have been imposed on concessionaires for delays or quality deviations and if so, the details thereof?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a) to (d): The Government in Ministry of Road Transport & Highways is primarily responsible for development and maintenance of National Highways (NHs) in the country. As far as Ganga expressway is concerned, the project has been undertaken by the State Government of Uttar Pradesh.

Project-wise details of completed and commissioned expressway on NHs is given in the enclosed **Statement-I** and commissioning status of ongoing access-controlled expressway projects on NHs is given in the enclosed **Statement-II**. Delay in construction of these expressway has been mostly caused due to utility shifting, Land acquisition delay, COS works due to Force Majeure conditions, General arrangement Drawings (GAD) clearance for ROB, issue of non-reimbursement of transportation cost of pond ash by Thermal Power Plants in some States in accordance with the notification dated 25.01.2026 of the Government in Ministry of Environment, Forest and Climate change, non availability of earth for highway construction in some States due to onerous conditions, etc.

Works on NHs are carried out as per standards, guidelines, manual, code of practice of Indian Roads Congress as well as specifications for Road and Bridge Works. Necessary road safety measures inter-alia include provision of service roads, median openings, merging and diverging facilities, crash barriers, signage boards, foot over bridges, etc. are part of the works. Further, Road Safety Audit is carried out for the independent assessment of newly constructed Expressway before opening them to commercial traffic. All identified road safety issues, including those related to crash barriers, road signage and markings, are addressed before the road is opened to the public.

Compliance to the maintenance requirements is ensured through regular field visits and inspections by the Authority Engineer (AE) / Independent Engineer (IE) and Authority officers. Repair of identified defects / issues in the road condition during defect liability period are rectified by the Contractor / Concessionaire within the stipulated timelines as per provisions of the Contract Agreement and its Schedules.

Actions against defaulting agencies are taken as per the provisions of the Contract/ Concession agreement in case of any defaults. In addition to termination/debarment/ blacklisting of defaulting agencies, penalties/ liquidated damages are also levied on Contractor for damages/ sub-standard work.

Penalty amounting to Rs 42.76 crore have been imposed on Contractors/ Concessionaires for delay/ deviation from stipulated quality control standards for access controlled Expressway projects taken up by the Government.

STATEMENT-I**Details of completed and commissioned National Expressway works**

Sl No	Name of Expressway	Length in Km	Actual date of commissioning
1	DME, Pkg.-I: Delhi-Meerut Expressway from Km. 0.00 to Km. 8.716 (Nizamuddin to U.P. Gate) in Delhi on Hybrid Annuity Mode	8.716	28.06.2018
2	DME, Pkg.-II: Delhi-Meerut Expressway from Km. 8.716 to Km. 28.000 (U.P. Border to Dasna) in UP on Hybrid Annuity Mode	19.284	31.03.2021
3	DME, Pkg.-IV: Greenfield Delhi-Meerut Expressway from Dasna to Meerut (Km. 27.740 to Km 59.777) in UP on EPC Mode	31.777	31.03.2021
4	EPE, Pkg.-I: 6-lane of Eastern Peripheral Expressway from km 1.000 to km 22.00 in the States of Haryana and Uttar Pradesh	21	26.05.2018
5	EPE, Pkg.-II: 6-lane of Eastern Peripheral Expressway from km 22.000 to km 46.500 in the States of Haryana and Uttar Pradesh	24.5	26.05.2018
6	EPE, Pkg.-III: 6-lane of Eastern Peripheral Expressway from km 46.500 to km 71.00 in the State of Uttar Pradesh	24.5	26.05.2018
7	EPE, Pkg.-IV: 6-lane of Eastern Peripheral Expressway from Km 71.000 to Km 93.000 in the state of Uttar Pradesh	22	26.05.2018
8	EPE, Pkg.-V: 6-lane of Eastern Peripheral Expressway from Km 93.000 to Km 114.000 in the States of Haryana and UP.	21	26.05.2018

9	EPE, Pkg.-VI: 6-lane of Eastern Peripheral Expressway from Km 114.000 to Km 136.000 in the State of Haryana.	22	26.05.2018
10	Delhi-Vadodara Greenfield Alignment (NH-148N) (Pkg-01) (Ch. 0+000 to Ch. 18+461) [Sohna-Gurugram Road (NH-248A) near Alipur Village and ending before KMP Expressway]	18+461	10-02-2023
11	Delhi-Vadodara Greenfield Alignment (NH-148N) (Pkg-02) (Ch. 18+500 to Ch. 47+000)[Expressway starting before KMP Expressway and ending at Ch. 47+000 near Khanpur Ghati]	28+500	10-02-2023
12	Delhi-Vadodara Greenfield Alignment (NH-148N) (Pkg-03) (Ch. 47+000 to Ch. 78+800) [starting near Khanpur Ghati and ending at HR/RJ Border]	31+800	10-02-2023
13	Delhi-Vadodara Greenfield Alignment (NH-148N) (Pkg-04) (Ch. 78+800 to Ch. 115+700) [HR/Rajasthan Border to Junction with SH-44]	36+900	26-06-2022
14	Delhi-Vadodara Greenfield Alignment (NH-148N) (Pkg-05) (Ch.115+700 to Ch. 151+840) [Junction atSH-44 to Junction Keshopura road]	36+140	28-06-2022
15	Delhi Vadodara Expressway Section of NE-4 Package-29	22.50	16.05.2023
16	Delhi Vadodara Expressway Section of NE-4 Package-30	21.50	09.01.2026
17	Vadodara Mumbai Expressway Section of NE-4 Package I	23.74	03.08.2022
18	Vadodara Mumbai Expressway Section of NE-4 Package II	32.00	09.01.2024

19	Vadodara Mumbai Expressway Section of NE-4 Package III	31.00	10.01.2024
20	Vadodara Mumbai Expressway Section of NE-4 Package IV	13.00	02-04-2024
21	Ahmedabad - Dholera (Pkg III) from km. 48.52 to km. 71.06) [Vejallka Village - Start of DSIR zone]	22.54	28.10.2025
22	Ahmedabad - Dholera (Pkg IV) from km. 71.06 to km. 109.019) [Start of DSIR zone - Adhelai Village]	37.96	10.06.2025
23	Four Laning of Ahmedabad-Vadodara Expressway from km.0.000 to km 93.302	93.30	01.10.2004
24	Delhi-Mumbai Expressway-MP Portion (NE-4)	244.5	20.09.2023
25	Delhi Amritsar Katra Package-3	30.6	21-05-2024
26	Delhi Amritsar Katra Package-4	28.85	25-09-2024
27	Delhi-Vadodara 8-lane carriageway starting at Junction with Keshopura Road to Junction with NH-11 (km 151+84 to 183+0) Green Filed Alignment under BM, NE-4 (Package-6)	31.16	10.03.2022
28	Delhi-Vadodara 8-lane carriageway starting near Junction with NH-11 to start of ROB near junction with NH-11A (km 183 to 214.26) NE-4 (Package-7)	31.26	30.06.2022
29	Delhi-Vadodara 8-lane carriageway (km 214.26 to 247.31) Green Filed Alignment under BM, NE-4 (Package-8)	33.05	06.02.2023
30	Delhi-Vadodara 8-lane carriageway (km 247.31 to 292.95) Green Filed Alignment under BM, NE-4 (Package-9)	45.64	31.12.2023

31	Delhi - Vadodara [starting from Hardeoganj Village near Indergarh to Major Bridge on Maj River (Ch. 319.40 to 331.030), NE-4 (Package-11)]	11.63	30.11.2023
32	Delhi - Vadodara [starting near Major Bridge on Mej River - Junction on SH-37A (Ch. 331.030 to 359.170), NE-4 (Package-12)]	28.14	21.05.2024
33	Delhi - Vadodara [Junction with SH-37A to Junction with NH- 76 (km. 359.170 to 388.42), NE-4 (Package-13)]	29.25	28.07.2024
34	Delhi - Vadodara [Junction with NH- 76 to Junction with NH-12 near village Ummedpura] (Ch 388.42 to Ch. 419), NE-4 (Package-14)]	30.58	31.12.2024
35	Delhi-Vadodara [Start of Bridge near Manoharpur to Rajasthan/MP Border (km. 427.3 to 452.425), NE-4 (Package-16)]	25.125	30.12.2023
36	4-lane Green Field Expressway Spur from Delhi-Vadodara Greenfield expressway near Bandikui to Jaipur in Bharatmala Pariyojana Ph-I in Rajasthan (HAM) NE-4C	66.916	01.06.2025

STATEMENT-II

Commissioning status of ongoing expressway works

SI No	Expressway	Length in Km	Physical progress in %	Original Target date of commissioning	Actual/ Likely date of commissioning
1	6L Elevated Kanpur - Lucknow (Expressway) Pkg-1 from Km. 10+980 to Km. 28+500	17.52	93.55	30.07.2025	31.03.2026

2	6L Greenfield Kanpur - Lucknow (Expressway) Pkg II from km. 28.500 to km. 73.744	45.244	99.77	08.05.2025	28.02.2026
3	Construction of 6-lane Greenfield Varanasi-Ranchi-Kolkata Expressway (Pkg-1) from junction with NH-19 & Varanasi Ring Road near Rewasa village to Junction with Chandauli-Chainpur road near Khianti village	27	26.72%	24.11.2026	19.05.2027
4	Delhi-Amritsar-Katra Expressway Pkg-14	44.6	80.70%	25.09.2024	31.05.2026
5	Delhi-Amritsar-Katra Expressway Pkg-15	35.15	88.50%	25.09.2024	31.07.2026
6	Delhi-Amritsar-Katra Expressway Pkg-16	20.385	92%	26.09.2024	20.06.2026
7	Delhi-Amritsar-Katra Expressway Pkg-17	26.8	53.90%	13.06.2025	15.09.2026
8	Delhi-Amritsar-Katra Expressway Pkg-18	15.3	51.82%	19.11.2025	26.08.2026
9	Delhi Vadodara Expressway Section of NE-4 Package-26	32.83	72%	31.08.2024	31.03.2026
10	Delhi Vadodara Expressway Section of NE-4 Package-27	26.35	94%	14.02.2024	28.02.2026
11	Delhi Vadodara Expressway Section of NE-4 Package-28	25.23	96%	15.11.2023	31.03.2026

12	Delhi Vadodara Expressway Section of NE-4 Package-31	19.46	95%	18.05.2023	28.02.2026
13	Vadodara Mumbai Expressway Section of NE-4 Package V	24.57	95.00%	31-10-2021	31-03-2026
14	Vadodara Mumbai Expressway Section of NE-4 Package VI	36.93	98.90%	11-12-2023	30-11-2024
15	Vadodara Mumbai Expressway Section of NE-4 Package VII	27.50	97.05%	09-11-2023	31-12-2024
16	Vadodara Mumbai Expressway Section of NE-4 Package VIII	35.40	4.85%	02-03-2026	Termination notice issued
17	Vadodara Mumbai Expressway Section of NE-4 Package IX	26.60	21.75%	13-10-2025	30-06-2026
18	Vadodara Mumbai Expressway Section of NE-4 Package X	24.60	36.25%	21-03-2024	15-11-2026
19	Ahmedabad - Dholera (Pkg I) from km. 0.00 to km. 22.00) [Sardar Patel Ring Road - Sindhrej Village]	22.00	99.8	11.01.2024	31.01.2026
20	Ahmedabad - Dholera (Pkg II) from km. 22.00 to km. 48.52) [Sindhrej Village - Vejallka Village]	26.52	99.58	21.01.2024	15.02.2026
21	Bangalore-Chennai Expressway Phase I, Package-I of NE-7	27.1	98.99	15.05.2024	04.09.2025

22	Bangalore-Chennai Expressway- Phase I, Package-II of NE-7	27.1	99.8	16.05.2024	04.09.2025
23	Bangalore-Chennai Expressway- Phase I, Package-III of NE-7	17.5	99.97	31.05.2024	04.09.2025
24	4 lane Bangalore to Chennai Expressway (Gudipala to Walajahpet) section of NE-7 (P-1)	24.0	94%	28.05.2024	28.02.2026
25	4 lane Bangalore - Chennai Expressway (Walajahpet - Arakonam) section of NE-7 (P-2)	24.5	93%	14.07.2024	30.04.2026
26	4 Lane Bangalore Chennai Expressway (Arakonam to Kancheepuram) section of NE-7 - (P-3)	25.5	54%	29.07.2024	Work stopped due to financial constraints of Concessionaire.
27	4 Bangalore – Chennai Expressway (Kancheepuram to Sriperumbudur) section of NE-7 (P-4)	31.7	84%	09.07.2024	31.07.2026
28	Ujjain-Garoth Partial Expressway (NH-752D)	136.5	99%	31.12.2023	06.09.2025

29	Bangalore Chennai Expressway from km.71.000 to Km 96.000 (Bethamangala in the state of Karnataka to Byreddypalli) (Phase-II Pkg-I)	25	98.45	09.10.2024	PCC has been issued w.e.f 29.12.2025. However, this corridor is not yet opened to traffic.
30	Bangalore Chennai Expressway from km 96.000 To 127.000 (Byreddypalli to Bangarupalem) (Phase-II Pkg-II)	31	82.75	07.06.2025	17.06.2026
31	Bangalore Chennai Expressway from km.127.000 to Km 156.000 (Bangarupalem to Gudipala section) (Phase-II Pkg-III)	29	99.46	03.10.2024	PCC has been issued w.e.f 07.08.2025. However, this corridor is not yet opened to traffic.
32	Delhi Amritsar Katra Package-1	34	99.91	26.12.2023	04.11.2025
33	Delhi Amritsar Katra Package-2	26.8	99.89	13.01.2024	25.12.2024
34	Delhi Amritsar Katra Package-5	37.67	99.2	22-05-2024	28.02.2026
35	Delhi Amritsar Katra Package-6	30.91	95.35%	21.05.2024	Project completed on 09.05.2024. Traffic not commissioned yet
36	Delhi Amritsar Katra Package-7	36.94	95.33%	09.07.2024	25.03.2026
37	Delhi Amritsar Katra Package-8	35.09	31.08%	13.03.2025	Project is under Foreclosure/Termination

38	Delhi Amritsar Katra Package-9	43.04	70.60%	16.07.2024	30.06.2026
39	Delhi Amritsar Katra Package-10	39.5	62.99%	09.07.2024	Project is under Foreclosure/Terminati on
40	Delhi Amritsar Katra Package-11	43.02	43.45%	14.11.2024	Project is under Foreclosure/Terminati on
41	Delhi Amritsar Katra Package-12	35.28	25.77%	20.02.2027	20.02.2027
42	Delhi Amritsar Katra (Amritsar Connectivity) Spur-1	16.9	28.64	16.04.2026	31.03.2028
43	Delhi Amritsar Katra (Amritsar Connectivity) Spur-2	30.5	The EPC Contract has been terminated		
44	Delhi Amritsar Katra (Amritsar Connectivity) Spur-3	28.07	29.7	26.10.2024	30.11.2026
45	Delhi - Vadodara [End of Interchange on NH- 166 near village Mui to Hardeoganj village near Indergarh (Ch 292.95 to 319.40), NE-4 (Package-10]	26.45	94.62%	21.05.2023	31.03.2026
46	Delhi - Vadodara [Junction with NH-12 to Start of Bridge near Manoharpura] (Ch 419.00 to 427.30), NE- 4 (Package-15]	8.3	90.03%	04.01.2024	31.03.2026

47	Construction of 8-lane access controlled Expressway from km. 77 to 103.400 (Ganjad to Talasari section of VME), Pkg-XI on HAM basis.	26.40	99.85	17-05-2024	28.02.2026
48	Construction 8-lane access controlled Expressway from km. 50.700 to 77 (Masvan to Ganjad section of VME), Pkg-XII on HAM basis.	26.30	97.91	22-03-2024	28.02.2026
49	Construction 8-lane access controlled Expressway from km. 26.582 to 50.70 of Main Expressway and km.0 to 3 of SPUR (Shirsad to Masvan section of VME), Pkg-XIII on HAM basis.	27.18	91.20	08-02-2024	31.03.2026
50	Construction 8-lane access controlled Expressway from km. 3.000 to 20.200 (Shirsad to Akloli section –SPUR of VME), Pkg-XIV on HAM basis.	17.20	90.06	11-05-2024	28.02.2026

51	Construction 8-lane access controlled Expressway from km. 20.200 to 38.200 (Akloli to Amne section – SPUR of VME), Pkg-XV on HAM basis.	18.00	90.05	11-05-2024	28.02.2026
52	Construction 8-lane access controlled Expressway from km. 38.200 to 45.200 (Borivali to sange Section - SPUR of VME), Pkg-XVA on HAM basis.	7.00	88.00	31.03.2024	31.03.2026
53	Construction of 8-lane access controlled Expressway from km. 45.200 to 69.800 (Amne to Bhoj section - SPUR of VME) basis, Pkg-XVI on HAM basis.	24.60	92.70	31-10-2024	31.03.2026
54	Construction 8-lane access controlled Expressway from Km 69.700 to Km 79.783(Bhoj to Morbe - Spur) Section of VME, Pkg-XVII on HAM basis.	9.98	84.25	17-07-2025	31.03.2026
55	Surat-Nashik-Ahmednagar-Solapur-MH/KTN Border (Greenfield stretch Package-XIV)	36.40	36.44	02.10.2026	02.10.2026

IMPLEMENTATION OF SPEED MANAGEMENT GUIDELINES

1089. DR. MOHAMMAD JAWED:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

- (a) whether the Government has taken steps to introduce and implement scientific speed management guidelines across the country, with speed limits determined based on road characteristics, built-up areas, road design and road usage;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether it is a fact that under Section 183 of the Motor Vehicles Act, 1988, there are no penalties for speeding by two-wheelers, whereas such penalties existed earlier; and
- (d) if so, the relevant provisions under the Motor Vehicles Act, 1988 that enable penalisation for speeding by two-wheelers?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a) and (b): Government in Ministry of Road Transport and Highways has published and fixed the maximum speed in respect of the class of motor vehicles, vide S.O. 1522 dated 06.04.2018 as per legal mandate under Section 112 of the Motor Vehicles Act, 1988, as specified in the table below:

Maximum speed per hour in kilometres on roads in India					
S. No.	Class of Motor Vehicles	Expressway with Access Control	4 lane and above divided carriageway (roads with Median strips/Dividers)	Road within Municipal Limits	Other Roads
(1)	(2)	(3)	(4)	(5)	(6)
1.	Motor vehicles used for carriage of passengers comprising not more than eight seats in addition to the driver's seat (M1 category vehicles)	120	100	70	70
2.	Motor vehicles used for carriage of passengers comprising nine or more seats in addition to the driver's seat (M2 and M3 category Vehicles)	100	90	60	60
3.	Motor vehicles used for carriage of goods (All N category Vehicles)	80	80	60	60

4.	Motor Cycles	80*	80	60	60
5.	Quadricycle	-	60	50	50
6.	Three wheeled vehicles	-	50	50	50
*If permitted to ply on Expressway.					

However, under Section 112(2) of the Motor Vehicles Act, 1988, the State Government or any authority authorised in this behalf by the State Government may, if satisfied that it is necessary to restrict the speed of motor vehicles in the interest of public safety or convenience or because of the nature of any road or bridge, by notification in the Official Gazette, and by causing appropriate traffic signs to be placed or erected under Section 116 at suitable places, fix such maximum speed limits or minimum speed limits as it thinks fit for motor vehicles or any specified class or description of motor vehicles or for motor vehicles to which a trailer is attached, either generally or in a particular area or on a particular road or roads.

Design speed is used for design of geometrics of road intersection layout and various other road elements. Further, design speed is governed by the terrain classification through which a section of road passes. Speed limit is basically reduction in operating speed compared to design speed to address safety concerns of a particular location. Speed limit is enforced through speed limit signs, which are mandatory in nature and physical measures in road environment introduced to reduce speed, which are generally called traffic

calming measures. Indian Road Congress (IRC) has published guidelines for traffic calming measures.

(c) and (d): As per section 183 of Motor Vehicles Act, 1988, Whoever, drives or causes any person who is employed by him or subjects someone under his control to drive a motor vehicle in contravention of the speed limits referred to in section 112 shall be punishable in the prescribed manner. Sub section (1) of Section 183 provides that where such motor vehicle is a light motor vehicle fine shall not be less than one thousand rupees but may extend to two thousand rupees.

As per the sub section (21) of Section 2 of Motor Vehicles Act, 1988, "light motor vehicle" means a transport vehicle or omnibus the gross vehicle weight of either of which or a motor car or tractor or road-roller the unladen weight of any of which, does not exceed 7500 kilograms.

CRITERIA FOR INCLUSION IN THE SCHEDULED TRIBE LIST

1091. DR. ANGOMCHA BIMOL AKOIJAM:

Will the Minister of **TRIBAL AFFAIRS** be pleased to state:

- (a) whether there is any proposal to change the criteria for inclusion of communities under the Scheduled Tribes list; and
- (b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI DURGA DAS UIKEY):

(a): No Sir, at present, there is no proposal to change the criteria for inclusion of communities in the Scheduled Tribes list.

(b) Doesn't arise.

STATUS OF GAS INFRASTRUCTURE AND TARGETS

1092. SHRI MALVINDER SINGH KANG:

Will the Minister of **PETROLEUM AND NATURAL GAS** be pleased to state:

- (a) the current status of Piped Natural Gas (PNG) and Compressed Natural Gas (CNG) infrastructure in the districts of Rupnagar, Hoshiarpur and SAS Nagar (Mohali) including in the Balachaur, Garhshankar, Chamkaur Sahib and Kharar segments;
- (b) the details of the Minimum Work Programme (MWP) targets and the actual cumulative achievements for domestic PNG connections and CNG stations in these segments as of January 2026;
- (c) the reasons for the reported variations between the authorized targets and ground implementation by the concerned City Gas Distribution (CGD) entities;
- (d) the current status of applications for Compressed Bio-Gas (CBG) plants under the Sustainable Alternative Towards Affordable Transportation (SATAT) initiative in the stubble-burning prone areas of Balachaur and the steps taken to expedite these approvals; and

(e) the timeframe fixed by which the Government expects to bridge the infrastructure gap in the Anandpur Sahib Lok Sabha Constituency to ensure hundred percent compliance with authorized MWP targets?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS; AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SURESH GOPI):

(a) to (e): Providing Piped Natural Gas (PNG) connections, establishment of Compressed Natural Gas (CNG) stations and laying of pipeline infrastructure are part of the development of City Gas Distribution (CGD) Network which is carried out by the entities authorized by Petroleum and Natural Gas Regulatory Board (PNGRB) as per their Minimum Work Programme (MWP) and techno-commercial feasibility.

Anandpur Constituency consists of districts of Rupnagar, Hoshiarpur and SAS Nagar (Mohali) Balachaur, Garhshankar, Chamkaur Sahib and Khararregion.

Rupnagar is part of Rupnagar District Geographical Area (GA) authorized to Bharat Petroleum Corporation Limited (BPCL), Hoshiarpur is part of Hoshiarpur and Gurdaspur Districts GA authorized to Gujarat Gas Limited and SAS Nagar (Mohali) is part of SAS Nagar District (EAAA), Patiala & Sangrur districts GA authorized to Torrent Gas limited for development of CGD network.

Balachaur falls in Shaheed Bhagat Singh Nagar (SBS Nagar) District, which is part of Jalandhar District (EAAA), Kapurthala & SBS Nagar Districts GA authorized to Think Gas Ludhiana Private Limited.

Balachaur, Garhshankar, Chamkaur Sahib and Kharar segments fall within the respective authorised GAs. MWP targets are defined at GA level and not segment-wise. GA-wise details for MWP target of PNG (D) connections and CNG stations vis-à-vis cumulative achievements as on 30.11.2025 are given in the enclosed **Statement**.

Authorized CGD entities are required to achieve MWP targets within the timelines stipulated in their respective authorizations. As informed by authorized CGD entities, reasons for delay in achievement of MWP targets is attributed to inter alia delay in grant of permissions by the statutory authorities / bodies and higher Right of Use (RoU) / Right of Way (RoW) Charges.

The Government and PNGRB monitor the progress of CGD networks based on reports submitted by the entities. If there are any delays or shortfalls, the PNGRB advises the entity to take corrective action. This includes calling them for progress review meetings or statutory hearings under existing regulations to discuss challenges and the latest updates on their MWP targets in authorized GAs. In addition, Government conducts regular interactions and meetings with State Governments for the development of CGD network in respective States and address challenges in this regard.

Government, with a view to promoting the setting up of Compressed Biogas (CBG) plants across the country including in Punjab, has adopted a

“Whole of Government” approach involving multiple Ministries and Departments under the GOBARdhan initiative. The role of the Government is to create an enabling ecosystem for CBG projects. The establishment of CBG plants is undertaken by entrepreneurs and other interested entities based on their own techno-commercial assessment. As reported on GOBARdhan portal, in Punjab 10 CBG plants have been commissioned, while 13 are under construction.

STATEMENT**Details of PNG Connections and CNG Stations - As on 31.11.2025**

Sl. No	Unique GA ID	Geographical Area/ CGD Networks	State/ Union Territory	Authorized CGD Entity	Date of Authorization	Date of Target Completion	PNG (Domestic) Connections		CNG Stations	
							MWP Target	Achievements	MWP Target	Achievements
1.	6.06	Rupnagar District	Punjab	Bharat Petroleum Corporation Limited	10-Jun-16	30-Jun-23	6782	9653	NA	19
2.	9.52	SAS Nagar District (EAAA), Patiala & Sangrur Districts		Torrent Gas Limited	26-Sep-18	30-Sep-28	520200	13548	54	36
3.	9.54	Jalandhar District (EAAA), Kapurthala & SBS Nagar Districts		Think Gas Ludhiana Private Limited	26-Oct-18	31-Dec-28	386147	15623	51	22
4.	10.33	Hoshiarpur and Gurdaspur Districts		Gujarat Gas Limited	29-Mar-19	31-Mar-29	600123	7407	81	40

Source: PNGRB

VACANCIES IN MSMEs**1093. SHRI JAGADISH CHANDRA BARMA BASUNIA:**

Will the Minister of **MICRO, SMALL AND MEDIUM ENTERPRISES** be pleased to state:

- (a) the number of sanctioned posts, in position and the number of vacancies, including reserved posts across categories at the Ministry of Micro, Small and Medium Enterprises (MSMEs);
- (b) the number of vacancies in the Ministry and its Departments, including for reserved posts since 2014, year-wise and category-wise; and
- (c) the number of contractual employees hired since 2014, year and category-wise?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) and (b): There are 174 sanctioned posts in Ministry of Micro, Small and Medium Enterprises (MSME) (proper) and 2755 sanctioned posts in Office of Development Commissioner (MSME), an attached office of Ministry of MSME. Details of the number of posts in-position and the number of vacancies, including reserved posts since 2014, year-wise and category wise are given in the enclosed **Statement-I and Statement-II**.

(c): Contractual employees in the Ministry (proper) and Office of Development Commissioner (MSME) are outsourced as per requirement from time to time through tendering process including Government e-Marketplace (GeM).

The category-wise reservation is not applicable to such contractual employees and the Ministry does not maintain data of such outsourced contractual employees.

STATEMENT-I

Details of the number of posts in-position and the number of vacancies, including reserved posts since 2014, year-wise and category wise:

Year	Sanctioned	In-position	SC	ST	OBC	EWS	Others	Vacancies	PWD (Horizontal reservation)
2014	142	113	17	8	6	-	82	29	2
2015	142	114	16	10	12	-	76	28	2
2016	164	123	20	9	14	-	80	41	2
2017	131	113	23	9	13	-	68	18	3
2018	143	124	24	11	17	-	72	19	3
2019	170	115	17	11	15	-	72	55	2
2020	169	114	18	8	15	-	73	55	1
2021	176	117	21	9	15	-	72	59	1
2022	168	122	22	10	16	-	74	46	1
2023	172	138	27	8	22	2	79	34	1
2024	173	138	28	6	26	2	76	35	1
2025	174	161	44	4	45	7	61	13	0

Source: Representation of Reserved Categories in Posts and Services in GOI (RRCPS) Monitoring System and Manpower Management Information System (MMIS)

STATEMENT-II**No. of posts in-position including reserved posts across categories***

Year							Total Vacancies
	SC	STs	OBCs	EWS	UR	Total	
2014	236	79	127	0	718	1160	1595
2015	264	91	144	0	763	1262	1493
2016	267	98	144	0	771	1280	1475
2017	260	90	148	0	779	1277	1478
2018	336	120	244	0	822	1522	1233
2019	302	116	240	0	810	1468	1287
2020	285	110	236	1	742	1374	1381
2021	272	105	231	1	677	1286	1469
2022	251	100	236	1	637	1225	1530
2023	216	90	210	0	491	1007	1748
2024	207	90	225	3	454	979	1776
2025	217	111	245	31	446	1050	1705

*Source: Representation of Reserved Categories in Posts and Services in GOI (RRCPS- Monitoring System) portal of

DoPT

FINANCIAL FACILITATION TO MSMEs**1094. SHRI P. V. MIDHUN REDDY:**

Will the Minister of **MICRO, SMALL AND MEDIUM ENTERPRISES** be pleased to state:

- (a) whether the Ministry has taken cognizance of NITI Aayog's finding that only 19% of MSME credit demand was formally met during Financial Year 2021-22, if so, the details thereof;

- (b) whether reforms or expansions are planned for the Credit Guarantee Fund Trust for Micro and Small Enterprises (CGTMSE) to bridge the Rs. 80 lakh crore credit gap if so, the details thereof; and
- (c) whether there is a proposal to develop state-level financial facilitation cells to improve credit delivery in underserved states, including Andhra Pradesh and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (c): The Government of India has taken a number of initiatives and measures to provide support to Micro, Small and Medium Enterprises (MSMEs) for improving access to finance, timely payments and faster technology adoption. Some of them are:

- i. Ministry of MSME implements Credit Guarantee Scheme (CGS) for Micro and Small Enterprises (MSEs) through Credit Guarantee Fund Trust for Micro and Small Enterprises (CGTMSE) to provide credit guarantee for loans extended to MSEs. The ceiling for guarantee coverage under the scheme is Rs 10 crore.
- ii. Self-Reliant India (SRI) Fund has been set up to infuse Rs. 50,000 crore as equity funding in MSMEs with a provision of Rs. 10,000 crore from the Government of India and Rs. 40,000 crore through Private Equity/Venture Capital Funds. The Budget 2026-27 has also announced a support of Rs 2000 crore to top up the Self-Reliant India

Fund set up in 2021 to continue support to micro enterprises and maintain their access to risk capital.

- iii. Prime Minister's Employment Generation Programme provides Margin Money subsidy up to 35%, for setting up of new micro enterprises, in the non-farm sector with project cost of Rs. 50 lakh for Manufacturing and Rs. 20 lakh for Service enterprises.
- iv. PM Vishwakarma Scheme was launched on 17.09.2023 to provide end-to-end holistic support to artisans and craftspeople of 18 traditional trades who work with their hands and tools. The Scheme includes provision of loans up to Rs. 3 lakh with interest subvention of max up to 8%.

To enhance access to credit and expand the scope of Credit Guarantee Scheme (CGS) for Micro and Small Enterprises (MSEs), CGS was revamped from 01.04.2023, following a corpus infusion of Rs. 9,000 crore into Credit Guarantee Fund Trust for Micro and Small Enterprises (CGTMSE). As part of the revamp, the ceiling of guarantee coverage was enhanced from Rs. 2 crore to Rs. 5 crore and the Standard Rate of the Annual Guarantee Fee (AGF) was reduced by 50%, to as low as 0.37% per annum. Further, the Ministry of MSME, Government of India, has enhanced the ceiling of guarantee coverage from Rs.5 crore to Rs.10 crore from 01.04.2025. A total of 9.46 lakh credit guarantees amounting to Rs. 37,229 crore have been extended to MSEs under CGS in the state of Andhra Pradesh since its inception in 2000 till 31.12.2025

To increase credit delivery in the country, including Andhra Pradesh, Ministry of MSME, through its field offices, regularly organizes outreach programmes in coordination with MSME/ Industry Departments of States/UTs concerned and other stakeholders like CGTMSE, SIDBI, Banks, and MSME Associations etc.

हवाई किराए में बढ़ोतरी

1095. श्री संजय उत्तमराव देशमुख:

श्री संजय हरिभाऊ जाधव:

क्या **नागर विमानन** मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार के पास घरेलू और अंतर्राष्ट्रीय हवाई किरायों को विनियमित करने के लिए कोई तंत्र है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ख) क्या सरकार ने किराए में अत्यधिक उतार-चढ़ाव के कारण यात्रियों को होने वाली असुविधा का संज्ञान लिया है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ग) क्या सरकार ऐसे उतार-चढ़ाव से उत्पन्न होने वाले मुद्दों के समाधान के लिए किन्हीं नीतिगत उपायों पर विचार कर रही है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (घ) क्या सरकार त्यौहारों, आपदाओं या छुट्टियों के मौसम के दौरान न्यूनतम और अधिकतम हवाई किराया निर्धारित करने पर विचार कर रही है, यदि हां, तो तत्संबंधी ब्यौरा क्या है और इस संबंध में क्या समय-सीमा निर्धारित की गई है;
- (ङ) क्या विमानन कंपनियों द्वारा विमान किरायों के लिए किए जाने वाले डायनेमिक प्राइसिंग एल्गोरिदम के माध्यम से यात्रियों के हितों की अवहेलना की जा रही है;
- (च) यदि हां, तो क्या सरकार इस संबंध में कोई विनियामक तंत्र शुरू करने का विचार कर रही है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(छ) क्या सरकार यात्रियों को अनुमानित किराए के बारे में जानकारी प्रदान करने के लिए विभिन्न मार्गों के लिए किराया सूचकांक प्रकाशित करने पर विचार कर रही है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

सहकारिता मंत्रालय में राज्य मंत्री; तथा नागर विमानन मंत्रालय में राज्य मंत्री (श्री मुरलीधर मोहोले):

(क) से (छ): हवाई किराया सरकार के विनियमन के अधीन नहीं है और वायुयान नियमावली, 1937 के नियम 135 का पालन करते हुए एयरलाइनों के पास अपनी परिचालन आवश्यकताओं के आधार पर अपने हवाई किराए का निर्धारण करने का लचीलापन है।

यद्यपि बाजार प्रतिस्पर्धा बनाए रखने के लिए सरकार आम तौर पर हवाई किराए को विनियमित करने से परहेज करती है, तथापि, यात्रियों के लिए हवाई यात्रा की वहनीयता सुनिश्चित करने हेतु महामारी, महा कुंभ और पहलगाम हमले जैसी असाधारण परिस्थितियों में हस्तक्षेप करते हुए वह सतर्क निगरानीकर्ता की भूमिका में रहती है।

हाल ही में, दिसंबर 2025 की शुरुआत में अनुसूचित घरेलू एयरलाइन द्वारा बड़े पैमाने पर उड़ान व्यवधानों और हवाई किराए में असामान्य वृद्धि को देखते हुए, सरकार ने दिनांक 6 दिसंबर, 2025 के आदेश के माध्यम से अनुसूचित घरेलू एयरलाइन प्रचालकों द्वारा लगाए जाने वाले अधिकतम किराए (चरण लंबाई वार) को अस्थायी रूप से सीमित कर दिया है।

हवाई किराए में पारदर्शिता बढ़ाने के लिए, नागर विमानन महानिदेशालय (डीजीसीए) ने टैरिफ मॉनिटरिंग यूनिट (टीएमयू) की स्थापना की है जो एयरलाइनों की वेबसाइटों का उपयोग करके मासिक आधार पर यादृच्छिक आधार पर चयनित 78 मार्गों पर हवाई किराए की निगरानी करती है ताकि यह सुनिश्चित किया जा सके कि एयरलाइन, उनके द्वारा घोषित सीमा से अधिक हवाई किराया न वसूलें। यह घरेलू यातायात का लगभग 27% कवर करता है। ऐसा करके, टीएमयू एयरलाइनों के निर्धारित टैरिफ की सीमाओं के भीतर हवाई किराया स्तर बनाए रखने में महत्वपूर्ण भूमिका निभाती है।

DECLINE IN MSMEs EXPORT**1096. SHRIMATI RACHNA BANERJEE:**

Will the Minister of **MICRO, SMALL AND MEDIUM ENTERPRISES** be pleased to state:

- (a) whether it is a fact that support to Micro, Small and Medium Enterprises (MSMEs) on exports has reduced by 23 per cent between 2023 and 2024, if so, the details thereof; and
- (b) the reason for the said reduction?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) and (b): The Government has undertaken the following initiatives to support Micro, Small and Medium Enterprises (MSMEs) and boost their competitiveness in global value chain:

- i. Export Promotion Mission (EPM): -The Mission will provide a comprehensive, flexible, and digitally driven framework for export promotion, with a total outlay of Rs.25,060 crore for FY 2025–26 to FY 2030–31. EPM marks a strategic shift from multiple fragmented schemes to a single, outcome-based, and adaptive mechanism that can respond swiftly to global trade challenges and evolving exporter needs.

The Mission will operate through two integrated sub-schemes:

- NIRYAT PROTSAHAN – focuses on improving access to affordable trade finance for MSMEs through a range of instruments such as interest subvention, export factoring, collateral guarantees, credit cards for e-commerce exporters, and credit enhancement support for diversification into new markets.
 - NIRYAT DISHA – focuses on non-financial enablers that enhance market readiness and competitiveness, including export quality and compliance support, assistance for international branding, packaging, and participation in trade fairs, export warehousing and logistics, inland transport reimbursements, and trade intelligence and capacity-building initiatives.
- ii. Credit Guarantee Scheme for Exporters has also been approved to provide 100% credit guarantee coverage by National Credit Guarantee Trustee Company Limited (NCGTC) to Member Lending Institutions (MLIs) for extending additional collateral free credit facilities up to Rs.20,000 crore to eligible exporters, including MSMEs. The Scheme is expected to enhance the global competitiveness of Indian exporters and support diversification into new and emerging markets. Enabling collateral-free credit access will strengthen liquidity and ensure smooth business operations.
- iii. PM Gati Shakti National Master Plan enabling comprehensive and integrated planning for multimodal logistics.
- iv. National Logistics Policy (NLP), which aims to drive economic growth

and business competitiveness of the country through cost-effective logistics network.

- v. International Cooperation Scheme: The scheme aims to capacity build MSMEs for entering export market by facilitating their participation in international exhibitions/ fairs/ conferences/ seminar/ buyer-seller meets abroad as well as reimbursement of various costs involved in exports.
- vi. Comprehensive GST rationalisation recently done by the government will strengthen MSMEs fortifying local supply chains in critical sectors like automobiles, textiles, food processing, logistics, and handicrafts. Lower GST rates have made raw materials and services more affordable, motivating small and medium enterprises and start-ups to scale up operations, invest in innovation, and compete both domestically and globally.

The sustained and targeted policy interventions undertaken by the Government have led to increase in the share of MSMEs in overall merchandise exports from 45.74 per cent in 2023–24 to 48.55 per cent in 2024–25 (in USD value terms).

FLIGHT CANCELLATIONS

1097. SHRI K. RADHAKRISHNAN:

Will the Minister of **CIVIL AVIATION** be pleased to state:-

- (a) the details of total number of flights cancelled by Indigo Airline and the number of passengers affected during the last few months;
- (b) the reasons cited by the airline for these cancellations and whether the Government has sought a detailed explanation from the said airline and if so, the details thereof;
- (c) whether the Government has assessed the hardship caused to passengers, including financial loss, lack of timely information, denial of accommodation or alternative arrangements and if so, the details thereof; and
- (d) the steps taken or proposed to be taken by the Government to ensure strict enforcement of passenger rights, adequate compensation and to prevent arbitrary flight cancellations by airlines in the future?

**THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND
MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI
MURLIDHAR MOHOL):**

(a): A total of 6936 flights were cancelled by Indigo during the last three months affecting 1081680 (one million eighty-one thousand six hundred eighty) passengers.

(b): The reasons for flight cancellation by IndiGo Airlines during December, 2025, were over optimisation of operations, inadequate regulatory preparedness along with deficiencies in system software support and shortcomings in management structure and operational control. Additionally,

during December 2025 a considerable number of flights were cancelled due to adverse weather.

(c) and (d): The airline was directed to undertake necessary measures to stabilise operations, mitigate passenger inconvenience and provide assistance to stranded passengers at airports. Further, the airline was also directed to ensure that refunds and compensation is paid strictly in accordance with the provisions of Civil Aviation Requirements (CAR), Section 3, Series M, Part IV, issued by the DGCA, either in cash, through bank transfer, or in the form of travel vouchers, subject to the consent of the passenger.

Regular monitoring, inspections and audits are carried out to ensure airline compliance. Airlines are required to adhere strictly to compensation, refund and facilitation norms, and enforcement action, including penalties, is taken in cases of non-compliance. Further, grievance redressal through the AirSewa platform and strengthened monitoring mechanisms are in place to deter arbitrary cancellations and safeguard passenger interests

POLICY FOR THE LARGE-SCALE IMPLEMENTATION OF INSULATED CONDUCTORS

1098. SHRI M. K. RAGHAVAN:

Will the Minister of **POWER** be pleased to state:

(a) whether the Government has formulated any policy for the large-scale implementation of insulated or covered conductors across the country to

prevent electrocution incidents and line faults, if so, the details thereof, including the timeframe for its implementation;

- (b) whether the Government has allocated any funds under centrally sponsored schemes for the installation or upgradation to insulated electric lines and if so, the details thereof;
- (c) the details of States that have fully or partially implemented underground cabling systems in the country; and
- (d) whether the Ministry proposes to implement underground cabling in the country, at least in urbanised areas and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a) to (d): Electricity being a concurrent subject, supply and distribution of electricity to the consumers is within the purview of the respective State Government/ Distribution Utility. Government of India supplements the efforts of the States through various schemes to help them achieve the objective of providing quality and reliable supply of power to all consumers.

Central Electricity Authority (CEA) has notified the Central Electricity Authority (Measures relating to Safety and Electric Supply) Regulations, 2023 and Central Electricity Authority (Technical Standards for Construction of Electrical Plants and Electric Lines) Regulations, 2022, as amended from time to time, which mandate the use of insulated cables, covered conductors,

Aerial Bunched Cables (ABC) and underground cables in certain areas, with the objective of preventing electrocution incidents, reducing line faults, and enhancing the safety and reliability of power supply. As per the provision of these regulations:

- Underground cables shall be used in coastal areas.
- Aerial bunched cables (ABC) or insulated cables or covered conductors shall be used in the congested, theft and accident-prone areas.
- In case of Electric lines of 33 kV and below passing through the protected areas such as National Parks, Wildlife Sanctuaries, Conservation Reserves, Community Reserves), Eco-sensitive zones around the protected areas and Wildlife Corridors, only underground cables shall be used.

In addition to above, distribution utilities may use insulated or covered conductors in other areas based on actual field conditions.

With the objective of improving the quality and reliability of power supply to consumers through a financially sustainable and operationally efficient distribution Sector, Government of India launched Revamped Distribution Sector Scheme (RDSS) in July 2021. Under the scheme, financial assistance is being provided to the Distribution Utilities for upgradation of distribution infrastructure & system modernization. Distribution infrastructure works such as Aerial Bunched Cables (ABC)/covered conductors & underground cables, upgradation/ augmentation of sub-stations and distribution transformers,

upgrading of conductors, etc. have been sanctioned under the scheme based on proposals submitted the utilities. Till date, distribution infrastructure works amounting to Rs 1.53 lakh crore have been sanctioned under the scheme.

PROCUREMENT OF AIR PURIFIERS BY CPWD

1099. SUSHRI MAHUA MOITRA:

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

- (a) the number of air purifiers purchased by the Central Public Works Department (CPWD) during each of the last five years;
- (b) the make, model and cost and other details of each of these devices;
- (c) whether any tenders were issued for these purchases and if so, the details thereof; and
- (d) the details and the level of officers to whom these devices were issued?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

(a): The number of air purifiers purchased by Central Public Works Department (CPWD) during the last five years, is as below:-

Year	Numbers
2020-21	0
2021-22	24
2022-23	81
2023-24	144
2024-25	156
Total	405

(b) to (c): The details are given in the enclosed **Statement**.

(d): The devices were issued to the Offices/Chambers/VVIP lounges/Dining Halls of Hon'ble Judges and Registrars of Hon'ble Supreme Court of India, Court Rooms, Hon'ble Ministers, Constitution Club of India, Lok Sabha / Rajya Sabha Secretariat in Parliament Complex and various offices of Ministries/Departments at Nirman Bhawan, Sewa Bhawan, Vigyan Bhawan and CPWD offices at Jodhpur and Varanasi.

STATEMENT

The number of air purifiers purchased by Central Public Works Department

SI No	Year	Number of Units purchased by CPWD	Make, Model and Cost	Mode of Purchase
1	2020-21	0	NA	NA
2	2021-22	24	Eureka Forbes Rs 31,894/-, Honeywell (U1) -Rs-27,000/-, Crusader(XJ-2500H) – Rs-19,000/- & (XJ-4000H)- Rs-23,000/-, Philips (Model No. AERASENSE) - Rs- 20,000/-, Dyson (Model No.HP-07) – Rs- 60,000/- & (4AA-IN-TGA 1355A)- Rs- 35,000/- , Forbes (AP 355)- Rs-15,000/-, Panasonic- Rs- 16,000/-, Sharp- Rs-15,000/-, Dyson HP07 Hot and Cold for Avg Cost of Rs 65500/-, Honeywell U1 for Avg Cost of 32500/-, Crusader Hot	Through Government E-Marketplace Portal.

			and Cold XJ4800HAS for Avg Cost of Rs 60500/-	
3	2022-23	81	Phillips Semi automatic ABS Plastic Air Purifier (Phillips AC 5659/20*) - Rs. 22,800/-, Crusader XJ-3500H - Rs.34000/-, Crusader XJ-2500H - Rs. 24000/-, Honeywell (U1) -Rs-27,000/-, Crusader(XJ-2500H) – Rs-19,000/- & (XJ-4000H)- Rs-23,000/-, Philips (Model No. AERASENSE)- Rs- 20,000/-, Dyson (ModelNo.HP-07) – Rs- 60,000/- & (4AA-IN-TGA 1355A)- Rs- 35,000/-, Forbes (AP 355)- Rs-15,000/-, Panasonic- Rs- 16,000/-, Sharp- Rs- 15,000/-, Dyson HP07 Hot and Cold for Avg Cost of Rs 65500/- Honeywell U1 for Avg Cost of 32500/- Crusader Hot and Cold XJ4800HAS for Avg Cost of Rs 60500/-	Through Government E-Marketplace Portal and through call of tenders:- -Agr. No. 16/EE(E)/DED-102/22-23, NIT No-32/AE(E)/SCPED/2022-23, 61/AE(E)/SCPED/2022-23, 74/AE(E)/SCPED/2022-23(Recall), 32/AE(E)/SCPED/2022-23, Recall 61/AE(E)-II/SCPED/2022-23, Recall 74/AE(E)/SCPED/2022-23
4	2023-24	144	Philips Semi automatic ABS Plastic Air Purifier, Philips AC 1217/20 Cost Rs 17495/- Phillips indoor Air purified, AC-1215/20 Cost Rs 17850/- and Phillips indoor air Purifier, AC 1215/202 cost Rs 18100/-, Eureka Forbes Model No. HPA500 - Rs. 38,000/., Crusaders Model No: XJ-4000HT- Rs. 43,000/-, Crusaders Model No XJ4000HT - Rs. 44,400/-, Crusaders Model No: XJ-2500H - Rs. 23,688/-, Crusaders Model No: XJ-2500H - Rs. 23,688/-, Phillips	Through Government E-Marketplace Portal and through call of tenders:- 44/AE(E)2/SCPED/2023-24, 124AE(E)2/SCPED/2023-24

			AC-3059/65 - Rs. 14498/-, Honeywell (U1) -Rs-27,000/-, Crusader(XJ-2500H) – Rs-19,000/- & (XJ-4000H)- Rs-23,000/-, Philips (Model No. AERASENSE)- Rs- 20,000/-, Dyson (Model No.HP-07) – Rs- 60,000/- & (4AA-IN-TGA 1355A)- Rs- 35,000/-, Forbes (AP 355)- Rs-15,000/- , Panasonic- Rs- 16,000/-, Sharp- Rs-15,000/-, Dyson HP07 Hot and Cold for Avg Cost of Rs 65500/- Honeywell U1 for Avg Cost of 32500/- Crusader Hot and Cold XJ4800HAS for Avg Cost of Rs 60500/-	
5	2024-25	156	Sharp Air Purifier (4 Stage Air Cleaning), Sharp FX-J-80 MH Cost Rs 33500/-, Kent Cost 39,00/-, Sharp (FP 40 E-T) - Rs. 12275/-, Sharp (Fp J60M) - Rs.15000/-, Blue Star BS-AP490 LAN - Rs 15000/-, Crusaders XJ3500H - Rs. 33000/-, Unbranded - Rs. 23500/-, Aquaguard - Rs. 44500/-, Crusaders, XJ-40000HT - Rs. 49000/-, Crusaders XJ 2500H - Rs. 24000/-, Crusaders XJ 2500H - Rs. 22800/-, Dyson purifier hot plus cool HP 07 - Rs. 95000/-, Air Purifier (City Touch) - Rs. 50000/-, Cam Cleaner (City M) - Rs. 150000/-, Honeywell (U1) -Rs-27,000/-, Crusader(XJ-2500H) – Rs-19,000/- & (XJ-4000H)- Rs-23,000/-, Philips (Model No. AERASENSE)- Rs- 20,000/-, Dyson	Through Government E-Marketplace Portal and through call of tenders; W.O. No. 26/BHUPD/2024-25, 136/EE(E)/SCPED/2024-25

			(ModelNo.HP-07) – Rs- 60,000/- & (4AA-IN-TGA 1355A)- Rs- 35,000/-, Forbes (AP 355)- Rs-15,000/- , Panasonic- Rs- 16,000/-, Sharp- Rs- 15,000/-, Dyson HP07 Hot and Cold for Avg Cost of Rs 65500/- Honeywell U1 for Avg Cost of 32500/- Crusader Hot and Cold XJ4800HAS for Avg Cost of Rs 60500/-, Sharp Air Purifier (FP-J602M-W) - Rs. 29,425/-	

EXPANSION OF METRO RAIL NETWORK IN BENGALURU

1100. SHRI KRIPANATH MALLAH:

SHRI BUNTY VIVEK SAHU:

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

- (a) the present status of India's metro rail network including the total operational length and the cities covered as on December, 2025;
- (b) the details of metro projects inaugurated during 2025 including Bengaluru Yellow Line, Mumbai Metro Line-3 and Bhopal Metro Orange Line;
- (c) the metro expansion projects approved during 2025 including Delhi Metro Phase -V(A) and Pune Metro Phase-2 along with their estimated costs and timelines; and
- (d) the ridership growth achieved and the contribution of metro expansion to urban mobility and decarbonisation?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

(a): At present, about 1096 km of metro rail network including RRTS is operational in 26 cities across the country.

(b): The details of Metro Rail Projects inaugurated in 2025 are given in the enclosed **Statement-I**.

(c): The details of Metro Rail Project approved in 2025 are given in the enclosed **Statement-II**.

(d): The daily average ridership of metro has increased from 28 lakh in 2013-14 to 1.15 crore per day in 2025-26. Metro Rail Projects have contributed significantly to urban mobility by providing a reliable and high-capacity public transport system, thereby reducing dependence on private vehicles, easing traffic congestion which results in reduction in vehicular emissions and fuel savings.

STATEMENT-I

Details of Metro Rail Projects inaugurated in 2025

S. N.	Metro Rail Project	Inaugurated Length (in km)
1.	Delhi Meerut RRTS	13
2.	Delhi Metro Phase IV	1.8
3.	Ahmedabad Metro Phase II	1.9
4.	Mumbai Metro Line 3	20.86
5.	Kanpur Metro	6.4
6.	MP Metro (Indore)	6.2
7.	Bangalore Metro	19.15

8.	Kolkata Metro East west corridor	2.45
9.	Kolkata Metro MoR	11.16
10.	Patna Metro	2.7
11.	MP Metro (Bhopal)	6.94

STATEMENT-II

Details of Metro Rail projects approved by Government of India in 2025:

S. No.	Metro Rail Project	Length (in Km)	Cost (in Rs crore)	Time for Completion from sanction date of Metro Project
1.	Rithala – Kundli corridor of Delhi metro Phase IV	26.46	6,230.99	4 to 6 years
2.	Pune Metro Phase 2A & 2B	12.75	3,626.24	
3.	Extension of Noida Metro Aqua line from Depot Station to Boraki MMTH	2.6	416.34	
4.	Lucknow Metro Rail Project Phase 1B	11.165	5,801.05	
5.	Pune metro Phase 2 Line 4 Kharadi to Khadakwasla	31.63	9,857.85	
6.	Delhi Metro Phase V	16.07	12,014.91	

भूजल संदूषण और संदूषण

1101. श्रीमती ज्योत्सना चरणदास महंत:

क्या **जल शक्ति** मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार ने केंद्रीय भूजल बोर्ड की वार्षिक रिपोर्ट 2024 के आधार पर कोरबा और अन्य औद्योगिक जिलों में भूजल संदूषण से निपटने के लिए कोई जिला-वार उपचारात्मक कार्ययोजना तैयार की है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ख) जल जीवन मिशन के अंतर्गत आने वाले उन घरों की संख्या कितनी है, जहां भूजल में नाइट्रेट और अन्य हानिकारक तत्वों का स्तर निर्धारित सीमा से चालीस प्रतिशत अधिक है; और
- (ग) क्या इन क्षेत्रों में वैकल्पिक सुरक्षित जल स्रोतों या उपचार प्रणालियों के माध्यम से पेयजल आपूर्ति सुनिश्चित करने के लिए कोई विशेष दिशानिर्देश जारी किए गए हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

जल शक्ति मंत्रालय में राज्य मंत्री (डॉ. राज भूषण चौधरी):

(क): केंद्रीय भूजल बोर्ड (सीजीडब्ल्यूबी) अपने भूजल गुणवत्ता निगरानी कार्यक्रम और विभिन्न वैज्ञानिक अध्ययनों के अंतर्गत अपनी मानक संचालन प्रक्रिया (एसओपी) के अनुसार पूरे देश में क्षेत्रीय स्तर पर भूजल गुणवत्ता डेटा उत्पन्न करता है।

कोरबा जिले में वर्ष 2025 की नवीनतम वार्षिक भूजल गुणवत्ता रिपोर्ट के अनुसार, विश्लेषण किए गए 12 नमूनों में से 01 स्थान पर नाइट्रेट और 2 स्थानों पर फ्लोराइड की मात्रा अनुमत सीमा से अधिक पाई गई। इसके अलावा, आर्सेनिक (As), यूरेनियम (U), कॉपर (Cu) और जिंक (Zn) जैसी भारी धातुओं की सांद्रता अनुमत सीमा के भीतर पाई गई।

सीजीडब्ल्यूबी ने विभिन्न प्रकार के संदूषकों से होने वाले भूजल संदूषण के निवारण के लिए कई उपचारात्मक उपाय सुझाए हैं, जिनका प्रसार वार्षिक भूजल गुणवत्ता रिपोर्ट, नैक्यूम अध्ययन रिपोर्ट, राज्य/जिला प्रशासनों को जारी एडवाइजरी और अपने प्रशिक्षण एवं जनसंपर्क कार्यक्रमों के माध्यम से किया जाता है। सीजीडब्ल्यूबी ने आर्सेनिक और फ्लोराइड मुक्त कुओं के निर्माण की तकनीक भी विकसित की है, जिसे राज्य सरकारों के साथ साझा किया गया है ताकि वे इसका अनुकरण कर सकें और आगे बढ़ा सकें।

(ख) और (ग): भारत सरकार द्वारा राज्यों के सहयोग से वर्ष 2019 से जल जीवन मिशन (जेजेएम) का कार्यान्वयन किया जा रहा है, जिसका उद्देश्य देश के प्रत्येक ग्रामीण परिवार को सुरक्षित पेयजल उपलब्ध कराना है। यह योजना पूरे देश को कवर करती है, न कि केवल गुणवत्ता प्रभावित क्षेत्रों को। राज्य स्तर पर जल गुणवत्ता संबंधी पहलुओं पर कार्रवाई को सुगम बनाने के लिए जेजेएम के अंतर्गत निम्नलिखित उपाय किए गए हैं:-

- जल सुरक्षा, जेजेएम की स्थापना से ही इसकी प्रमुख प्राथमिकताओं में से एक रही है। जेजेएम के अंतर्गत, भारतीय मानक ब्यूरो के बीआईएस:10500 मानकों को नल के पानी की गुणवत्ता के लिए निर्धारित मानदंडों के रूप में अपनाया गया है।
- राज्यों/संघ राज्य क्षेत्रों को धनराशि आवंटित करते समय, रासायनिक प्रदूषकों से प्रभावित बस्तियों में रहने वाली आबादी को 10% वेटेज दिया जाता है।
- राज्यों/संघ राज्य क्षेत्रों को सलाह दी गई है कि वे जल गुणवत्ता की समस्या वाले गांवों के लिए वृहत जल अंतरण की पाइपयुक्त जल आपूर्ति स्कीम की योजना बनाएं और उन्हें लागू करें, जो विशेषतः सतही जल स्रोतों या वैकल्पिक सुरक्षित भूजल स्रोतों पर आधारित हों।
- उपर्युक्त रूपरेखा के कार्यान्वयन को सुगम बनाने के लिए, देश भर में लगभग 2870 जल गुणवत्ता परीक्षण प्रयोगशालाएँ स्थापित की गई हैं। इसके अतिरिक्त, प्रत्येक गाँव से पाँच व्यक्तियों, विशेषतः महिलाओं, की पहचान की जाती है और उन्हें फील्ड टेस्ट किट (एफटीके) के माध्यम से जल के नमूनों का परीक्षण करने के लिए प्रशिक्षित किया जाता है।
- राज्यों/संघ राज्य क्षेत्रों को अंतरिम उपाय के रूप में सामुदायिक जल शोधन संयंत्र (सीडब्ल्यूपीपी) स्थापित करने की सलाह दी गई है, विशेष रूप से गुणवत्ता प्रभावित बस्तियों में, ताकि प्रत्येक घर को पीने योग्य पानी उपलब्ध कराया जा सके।

जल संदूषण की समस्या का समाधान करने के लिए सरकार और अन्य हितधारकों के सामूहिक प्रयासों के परिणामस्वरूप, नाइट्रेट, आर्सेनिक और फ्लोराइड जैसे प्रमुख संदूषकों से प्रभावित बस्तियों की संख्या में उल्लेखनीय कमी आई है। राज्यों द्वारा दी गई जानकारी के अनुसार, अप्रैल

2022 तक देश में नाइट्रेट से प्रभावित 515 बस्तियाँ थीं, जिनमें से 112 बस्तियों को अब तक इस योजना के अंतर्गत शामिल किया गया है और उन्हें स्वच्छ पेयजल उपलब्ध कराया गया है। इसके अलावा, अगस्त 2019 से जनवरी 2026 तक, आर्सेनिक और फ्लोराइड से प्रभावित बस्तियों की संख्या क्रमशः 14,020 से घटकर 314 और 7,996 से घटकर 245 हो गई है। इन शेष बस्तियों को भी सामुदायिक जल शोधक संयंत्रों (सीडब्ल्यूपीपी) के माध्यम से स्वच्छ और सुरक्षित पेयजल उपलब्ध कराया गया है।

INSTALLATION OF SMART PRE-PAID METERS IN JAMUI

1102. SHRI ARUN BHARTI:

Will the Minister of **POWER** be pleased to state:

- (a) whether the Government has approved/sanctioned the installation of Smart Pre-paid Meters in Jamui Parliamentary Constituency under the Revamped Distribution Sector Scheme (RDSS) during Financial Year 2025–26, if so, the details of status and timeline, block-wise;
- (b) the physical and financial progress of the separation of agriculture feeders in Jamui as on January 1, 2026;
- (c) whether funds have been released and utilised for the strengthening of sub-stations (33/11 KV) in Jamui during Financial Year 2025–26 and if so, the details thereof;

- (d) whether shortfall has been identified in the reduction of AT&C losses in the Jamui circle, if so, the details thereof along with the remedial measures proposed in this regard; and
- (e) whether new approvals are proposed for underground cabling in Jamui heritage/market areas during Financial Year 2026–27 and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a): Based on the proposal submitted by the State, Smart prepaid metering works for 54,456 consumers were sanctioned under Revamped Distribution Sector Scheme (RDSS) for Jamui Parliamentary Constituency during Financial Year 2022–23. The details are as under:

Block	Sanctioned Smart Prepaid Meters (Nos.)	Installed till date (Nos.)
Jamui	21,729	15,171
Jhajha	7,500	3,812
Sheikhpur	18,227	9,230
Barbigha	7,000	4,718
Total	54,456	32,931

The sanctioned works are to be completed by the end of the scheme period i.e. March, 2028.

(b): In Jamui Parliamentary Constituency, as per proposal submitted by the State, 50 feeders have been sanctioned for segregation under RDSS with a

project cost of Rs 102 crore. Out of the sanctioned works, 49 feeders have been segregated till date with a financial progress of Rs 80 crore.

(c): Under RDSS, 2 new 2x10 MVA substations have been sanctioned for Jamui Parliamentary Constituency and the works are under implementation. Under the scheme, funds are released to distribution utilities upon qualifying annual evaluation and based on the physical progress of the sanctioned works as per the scheme guidelines. During Financial Year 2025-26, Rs. 490 crore have been released to the South Bihar Power Distribution Company Limited (SBPDCL), which includes Jamui circle, for loss reduction and smart metering works as per the scheme guidelines.

(d): Government of India has undertaken various reform measures to improve distribution infrastructure and to bring down AT&C losses in the Country, including Jamui Constituency. These include:

- i. The release of funds under RDSS is linked to States/Distribution utilities taking necessary measures to improve their performance. Under the scheme, sanctioned works include replacement of bare conductors with covered conductors, laying Aerial Bunched (AB) cables, and upgradation/augmentation of Distribution Transformers (DT)/ Sub-stations, etc. Execution of these works would help in reducing AT&C losses and improve the quality of supply of power. Prepaid smart metering is also one of the critical interventions envisaged under RDSS, which would help in improving AT&C losses.

- ii. Additional Prudential Norms for sanctioning of loans to State owned power utilities are contingent on the performance of power distribution utilities against prescribed conditions.
- iii. Rules for implementation of Fuel and Power Purchase Costs Adjustment (FPPCA) and cost reflective tariff so as to ensure that all prudent cost for supply of electricity are passed through

AT&C Losses are monitored at the distribution utility level and calculated based on their audited annual financial accounts. Further, under RDSS, a trajectory for reduction in AT&C losses has also been prescribed which is linked with fund release. The achievement of SBPDCL is as below:

FY21	FY22		FY23		FY24		FY25	
Actual (Baseline)	Target	Actual	Target	Actual	Target	Actual	Target	Actual
36.88	35	39.07	31	25.05	25	22.89	20	16.35

Also, with the concerted efforts of State and Central Government and due to the reforms undertaken, the AT&C Losses of the State of Bihar have reduced from 35.33% in FY2021 to 15.51% in FY2025.

(e): There is no such proposal under consideration for underground cabling in Jamui heritage/market areas.

PROMOTION OF GREEN BUILDINGS

1103. SHRI TANGELLA UDAY SRINIVAS:

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

- (a) the steps taken by the Government during the last five years to promote green buildings and adoption of the Energy Conservation and Sustainable Building Code (ECSBC) across the country including incentives, awareness campaigns and capacity building initiatives;
- (b) the details of the funds allocated and utilised for such initiatives, year and State-wise;
- (c) the number of States and Urban Local Bodies (ULBs) implementing ECSBC or equivalent green building codes, particularly for Andhra Pradesh, ULB-wise;
- (d) whether there is any policy to retrofit traditional or existing buildings into energy efficient green structures and if so, the details thereof;
- (e) the green buildings constructed by the Government for administrative purposes along with the proposed projects, locations and expected timelines; and
- (f) the measures taken to ensure monitoring, compliance and effectiveness of ECSBC implementation?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

(a): The Energy Conservation and Sustainable Building Code (ECSBC) is framed by the Bureau of Energy Efficiency (BEE) in 2024, replacing the Energy Conservation and Building Code (ECBC) and applies to new buildings or building complexes, whether residential, commercial, or official use, with a

minimum connected load of 100 kW or a contracted demand of about 120 kVA and above.

Under awareness campaigns and capacity-building programmes in States/UTs, a total of 973 training programmes were conducted and approximately 41000 officials have been trained on ECSBC/ECBC by BEE during last five years since 2021. Also, CPWD Works Manual mandates all major projects to be minimum 3 Star (Upto 5 Star) GRIHA (Green Rating for Integrated Assessment-2021) certification in which all eco-friendly features are integrated part of all projects. CPWD with the help of Bureau of Energy Efficiency published Delhi Schedule of Rates (E&M) – 2025 which has provision for Energy efficient E&M items. CPWD has emphasis to use C&D waste judiciously and has issued necessary guidelines in this regard. Use of non-conventional energy such as rooftop Photovoltaic (PV) solar power generation, Solar water heating, Geo-thermal heat exchange are being adopted in CPWD Works. The energy efficient technology and material, Energy efficient lighting, renewable energy system are also being used in CPWD Works to reduce heat loss in building and lesser use of AC appliance etc.

(b): During the last five years an amount of **Rs. 54,20,55,329/-** has been allocated to various States/UTs under energy efficiency programmes implemented by BEE. The details of fund allocation for the last five years (FY 2021-26) are given in the enclosed **Statement**.

(c): BEE develops and updates the code, states adopt it through legal notification, and urban local bodies (ULBs) integrate its provisions into the building approval and permitting process. Approximately 1,400 ULBs across twenty-seven States and Union Territories have adopted ECBC for implementation. BEE does not maintain a list of ECBC-compliant buildings or building complexes nationwide.

(d): No such policy exists. However, all possible measures are being taken for energy efficient green buildings as part of renovation, upgradation and maintenance work.

(e): Some of the projects with green building norms are as follows:

- i. East Kidwai Nagar, New Delhi
- ii. AIIMS Bilaspur, HP
- iii. KTPO Premises, Bangalore
- iv. IIM, Sambalpur, Odisha
- v. Vanijya Bhawan, New Delhi
- vi. Kaushal Bhawan, New Delhi
- vii. Bharat Mandapam, New Delhi
- viii. Aayakar Bhawan, Kochi, Kerala
- ix. 2400 Seater Auditorium (Dhandhanya), Kolkata
- x. All India Institute of Ayurveda, Yoga AND Naturopathy (AIAY&N), Goa
- xi. ISPAT Post Graduate Medical Institute And Super Speciality Hospital at Rourkela, Odisha.

(f): Provisions related to ECSBC are monitored by all Site/Project incharges.

STATEMENT**State-wise funds allocation under the Building Head for the period from FY 2021–22 to FY 2025–26 (in Rupees)**

Funds Allocated	2021-22	2022-23	2023-24	2024-25	2025-26	Total
Andaman & Nicobar	-	-	-	-	-	-
Andhra Pradesh	2,97,84,900.00	-	2,31,18,976.00	21,09,731.00	7,46,400.00	5,57,60,007.00
Arunachal Pradesh	1,25,00,000.00	-	-	-	-	1,25,00,000.00
Assam	80,01,424.00	48,20,794.00	52,85,354.00	-	14,83,385.00	1,95,90,957.00
Bihar	55,59,423.00	-	23,34,000.00	-	-	78,93,423.00
Chandigarh	-	-	-	-	18,81,035.00	18,81,035.00
Chhattisgarh	3,21,34,280.00	23,32,152.00	49,35,114.00	-	-	3,94,01,546.00
Daman and Diu	-	-	-	-	-	-
Delhi	51,68,636.00	-	-	-	-	51,68,636.00
Goa	-	-	-	-	-	-
Gujarat	43,28,358.00	-	-	-	10,00,000.00	53,28,358.00
Haryana	51,81,970.00	34,44,420.00	34,69,898.00	13,27,540.00	11,37,094.00	1,45,60,922.00
Himachal Pradesh	3,05,04,936.00	-	32,73,147.00	13,87,667.00	12,33,854.00	3,63,99,604.00
Jammu and Kashmir	43,45,940.00	-	40,00,000.00	4,50,000.00	11,00,000.00	98,95,940.00
Jharkhand	70,53,981.00	-	-	21,61,081.00	-	92,15,062.00
Karnataka	38,45,620.00	17,16,448.00	5,72,448.00	-	-	61,34,516.00
Kerala	42,06,107.00	37,90,157.00	37,00,000.00	-	10,00,000.00	1,26,96,264.00
Ladakh	58,85,099.00	-	35,31,057.00	51,26,284.00	13,95,514.00	1,59,37,954.00
Lakshadweep	-	-	-	-	-	-
Madhya Pradesh	59,72,057.00	-	-	-	32,14,896.00	91,86,953.00

Maharashtra	45,43,000.00	18,17,200.00	47,67,970.00	2,00,00,000.00	8,59,200.00	3,19,87,370.00
Manipur	96,99,718.00	-	53,70,180.00	17,90,060.00	78,47,340.00	2,47,07,298.00
Meghalaya	-	-	-	-	2,50,000.00	2,50,000.00
Mizoram	-	-	-	-	-	-
Nagaland	-	-	-	-	-	-
Odisha	62,69,779.00	50,00,000.00	32,85,648.00	-	23,95,514.00	1,69,50,941.00
Puducherry	3,57,86,219.00	-	71,46,014.00	2,25,875.00	-	4,31,58,108.00
Punjab	3,00,17,201.00	17,09,424.00	18,90,057.00	-	-	3,36,16,682.00
Rajasthan	47,15,280.00	-	27,12,288.00	-	-	74,27,568.00
Sikkim	2,50,00,000.00	7,00,000.00	7,25,077.00	-	-	2,64,25,077.00
Tamil Nadu	40,29,700.00	-	-	-	11,05,896.00	51,35,596.00
Telangana	53,93,780.00	18,72,896.00	61,49,249.00	24,09,760.00	-	1,58,25,685.00
Tripura	-	-	-	-	-	-
Uttar Pradesh	60,89,980.00	35,71,766.00	2,19,27,664.00	56,70,183.00	-	3,72,59,593.00
Uttarakhand	1,65,78,360.00	9,37,632.00	91,70,717.00	-	-	2,66,86,709.00
West Bengal	58,40,410.00	-	-	52,33,115.00	-	1,10,73,525.00
Total	31,84,36,158.00	3,17,12,889.00	11,73,64,858.00	4,78,91,296.00	2,66,50,128.00	54,20,55,329.00

**FDI CLEARANCES AND FACILITATION FOR
FOOD PROCESSING PROJECTS**

1104. SHRI KIRTI AZAD:

Will the Minister of **FOOD PROCESSING INDUSTRIES** be pleased to state:

- (a) whether the Government has taken action on the recommendations of the 2025 Report of the Departmentally related Parliamentary Standing Committee on Agriculture, Animal Husbandry and Food Processing, particularly regarding expediting FDI clearances and facilitation for food processing projects in States such as West Bengal and if so, the details thereof;
- (b) the reasons for low utilisation of the Special Food Processing Fund managed by National Bank for Agriculture and Rural Development (NABARD) and the steps taken by the Government to improve fund disbursement and project execution; and
- (c) the measures adopted by the Government to resolve delays in subsidy release and achieve annual targets under the PM Formalisation of Micro Food Processing Enterprises (PMFME) scheme in West Bengal?

**THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF RAILWAYS
(SHRI RAVNEET SINGH):**

(a): The Ministry of Food Processing Industries (MoFPI) has submitted the action taken on the recommendations of the 2025 report of the Department related Parliamentary Standing Committee on Agriculture, Animal Husbandry

and Food Processing to the Lok Sabha Secretariat of Standing Committee on Agriculture, Animal Husbandry and Food Processing Branch. Further, MoFPI has taken note of the Committee's recommendations of strengthened mechanisms for expeditious FDI processing and investment facilitation in the food processing sector including the state of West Bengal. The Ministry has informed the Committee that all FDI proposals in the food-processing sector are being processed in accordance with the defined Standard Operating Procedure (SOP) issued by the Department for Promotion of Industry and Internal Trade (DPIIT).

The SOP clearly prescribes the timelines and stages for examination, inter-ministerial consultations, and final approval of proposals. The Ministry has been adhering to these timelines to ensure expeditious processing of FDI proposals and to maintain transparency and predictability in the approval process.

(b): A Special Fund with a corpus of ₹2,000 crore for providing affordable credit for establishing Designated Food Parks (DFPs) and setting up of food processing units therein was announced by the Government of India in July, 2014. Some of the major issues in implementation of Special Food Processing Fund (SFPF) are as below:

- i. Although there are about 325 Designated Food Parks (DFPs) notified by the MoFPI, majority of them were established or had availed term loan (wholly or partly) before the FPF was set up in National Bank for Agriculture and Rural Development (NABARD).

Further, Mega Food Park (MFP) scheme was discontinued by MoFPI w.e.f 01.04.2021.

- ii. The pace of setting up of individual food processing units in Mega Food Park (MFPs) / Agro Processing Cluster (APCs) is also slow as majority of MFPs took a longer time in being operational.
- iii. As per the RBI instructions regarding the operationalization of Food Processing Fund (FPF), NABARD is required to repay the FPF deposits to Scheduled Commercial Banks in 7 years inclusive of a moratorium period of 2 years. However, the past experience under FPF and also the operational status of MFP / APC has shown that establishment of Agro Processing Clusters (APCS), MFPs, etc. require more gestation / moratorium period i.e. 3 to 5 years. Thus, the shorter gestation period / moratorium period under FPF also acted as an impediment for utilization of corpus under FPF.
- iv. Issues like lack of last mile connectivity, location of Primary Processing Clusters (PPC) at far off places from Central Processing Centre (CPC) and lack of synchronization of core and enabling infrastructure in MFP/APC for the individual units are also some of the reasons.

The steps being taken by NABARD to improve fund disbursal and project execution are as below:

- i. Investor meets are being conducted by NABARD regularly to raise awareness about the fund among various stakeholders.

- ii. NABARD has entered into a Memorandum of Understanding (MoU) with Commercial Banks to provide working capital funding to the units sanctioned under FPF to facilitate timely availability of working capital.

(c): The Pradhan Mantri Formalisation of Micro Food Processing Enterprises (PMFME) Scheme of MoFPI aims to enhance the competitiveness of existing individual micro-enterprises in the unorganized segment of the food processing industry and promote formalization of the sector. Under the Scheme, Ministry conducts regular review meetings with all the State Governments and lending banks including West Bengal to resolve the issues in scheme implementation. The issues are also raised at the Department of Financial Services (DFS) level and in the State Level Bankers Committee (SLBC) meetings. As of December 2025, total subsidy released under PMFME in the state of West Bengal is Rs.60.76 crore to the 8,334 net enterprises including micro enterprises and SHG members.

OPERATIONALISATION OF UDAN YATRI CAFE

1105. DR. SHARMILA SARKAR:

Will the Minister of **CIVIL AVIATION** be pleased to state:

- (a) the total number of UDAN Yatri Cafes currently operational in the country, airport and State-wise;

- (b) whether the Government proposes to expand UDAN Yatri Cafes to other airports as well and if so, the details thereof along with the timeline fixed for such expansion;
- (c) whether the UDAN Yatri Cafes are operational at airports under Public Private Partnership and if so, the details thereof; and
- (d) if not, the measures being taken by the Government to ensure availability of affordable food and beverages for passengers?

**THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND
MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI
MURLIDHAR MOHOL):**

(a) to (d): To address the demand for affordable food and beverage options for passengers, initiatives have been undertaken at several airports, including those developed under the Public Private Partnership (PPP) model, to introduce low-cost outlets such as UDAN Yatri Cafes. The facility of UDAN Yatri Cafe has been introduced at Kolkata (West Bengal), Chennai (Tamil Nadu), Ahmedabad (Gujarat), Pune (Maharashtra), Bhubaneswar (Odisha), Vijayawada (Andhra Pradesh) and Hollongi (Arunachal Pradesh) airports.

The introduction of 'Udan Yatri Cafe' or similar low-cost outlets at other airports is at the discretion of the respective airport operators.

POWER SUPPLY IN RURAL AREAS

1106. DR. LATA WANKHEDE:

Will the Minister of **POWER** be pleased to state:

- (a) the average hours of power supply provided to the rural feeders in the rural districts of Madhya Pradesh during the peak irrigation season;
- (b) the details of the separation of agriculture feeders undertaken in the State to ensure reliable power for farmers;
- (c) the status of the electrification of the 'tolas' and hamlets in the remote areas of Sagar which were previously un-electrified;
- (d) the measures taken by the Government to replace the dilapidated poles and wires in the flood-affected regions to prevent accidents; and
- (e) whether the Government proposes to provide solar-powered street lights in the villages under the Gram Swaraj Abhiyan and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a): The average daily hours of power supply in rural areas of the State of Madhya Pradesh, during Oct-Dec 2025, has been reported as 22 hours and 31 minutes.

(b): In the State of Madhya Pradesh, a total of 8,167 agricultural feeders have been segregated under Deen Dayal Upadhyaya Gram Jyoti Yojana (DDUGJY), State's own schemes and Revamped Distribution Sector Scheme (RDSS). Works for remaining 1,006 feeders sanctioned under RDSS are under implementation.

(c): Electricity being a concurrent subject, supply and distribution of electricity to the consumers is within the purview of the respective State Government/ Distribution Utility. Government of India (GoI) has supplemented the efforts of the States through schemes like DDUGJY, Integrated Power Development Scheme (IPDS), Pradhan Mantri Sahaj Bijli Har Ghar Yojana (SAUBHAGYA) etc., to help them achieve the objective of providing quality and reliable power supply to all households.

As reported by the States, including Madhya Pradesh, all the inhabited un-electrified census villages in the country were electrified by 28th April, 2018. A total of 422 villages were electrified in the state of Madhya Pradesh during DDUGJY. Under DDUGJY and thereafter under SAUBHAGYA, as reported by all States, electrification of all willing households was completed by 31st March, 2019. A total of 19,84,264 households in the State of Madhya Pradesh were electrified during SAUBHAGYA period. Both the schemes stand closed as on 31.03.2022.

GoI is also supporting States under the ongoing Revamped Distribution Sector Scheme (RDSS) for electrification of left-out households. Till date, works amounting to Rs. 459 Cr. have been sanctioned for electrification of 90,265 households in the State of Madhya Pradesh. This includes electrification of 28 nos. of Majra/Tola in Sagar district.

(d): As per Electricity Act 2003, it is the duty of the respective distribution licensee to develop and maintain an efficient, safe and economical distribution system in its area of supply, including checking the strength of poles/ wires of

HT/ LT lines to maintain quality and reliable power supply in its area of operation.

However, under RDSS, distribution infrastructure works amounting to Rs 9,738 crore have been sanctioned for the State of Madhya Pradesh. Sanctioned works include upgradation/ new sub-stations/ distribution transformers, agriculture feeder segregation, upgrading of conductors etc.

(e): There is no provision under the Rashtriya Gram Swaraj Abhiyan (RGSA) for the installation of solar-powered street lights.

WORLD BANK-ASSISTED RAMP IN MAHARASHTRA

1107. SHRI SANJAY DINA PATIL;

PROF. VARSHA EKNATH GAIKWAD:

Will the Minister of **MICRO, SMALL AND MEDIUM ENTERPRISES** be pleased to state:

- (a) whether Union Government has reviewed the implementation and outcomes of the World Bank-assisted RAMP (Raising and Accelerating MSME Performance) programme in Maharashtra, if so, the details thereof;
- (b) the total funds allocated, released and utilised under RAMP in Maharashtra and the share earmarked for Mumbai-based MSMEs;
- (c) whether interventions relating to technology adoption, access to finance, digital marketing and skill development have translated into measurable improvements in competitiveness and employment in Mumbai, if so, the details thereof;

- (d) the number of women entrepreneurs trained through agencies such as National Institute for Entrepreneurship and Small Business Development (NIESBUD) in Mumbai and the post-training outcomes achieved;
- (e) whether implementation challenges such as limited outreach, overlap of agencies and weak monitoring have been identified, if so, the details thereof; and
- (f) the corrective steps proposed to ensure effective coordination, transparency and tangible impact of the RAMP programme for MSMEs in Mumbai and across Maharashtra?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (c): The World Bank supported Central Sector Scheme “Raising and Accelerating MSME Performance” (RAMP) being implemented by the Ministry of Micro, Small and Medium Enterprises (MoMSME) aims to scale up the implementation capacity and coverage of MSMEs with impact enhancement of existing MSME schemes by fostering innovation, improving practices and processes, enhancing market access, promoting greening initiatives, scaling up guarantees to women-owned micro and small enterprises etc. The physical and financial progress of the approved projects under RAMP with respect to all the States/UTs including Maharashtra is monitored at the highest level on regular basis by conducting SIP-Implementation Plan (IP) monthly review meetings and through National MSME Council meetings bi-annually. There is

no separate earmarking for any region-specific MSMEs as the target is to cover MSMEs across all districts of the State of Maharashtra. The details of total fund allocation, released and utilisation under RAMP in the State of Maharashtra is given as under:

Sl. No.	Details of fund (In Rs. Crore)		
	Total approved	Total Released	Total Utilised
1.	194.50	48.7578	21.43

(d) to (f): Under the Capacity Building component of RAMP, a total 33,925 women beneficiaries have been trained under the “Women & SC/ST Entrepreneurs” component in Maharashtra, while 729 beneficiaries were reported from Mumbai under this category till January, 2026. The Information Education and Communication (IEC) plan of Maharashtra contains coverage under digital, print, social & outdoor media and hence cover every aspect necessary for outreach and monitoring of the programme at larger scale. The RAMP Programme has an in-built robust Monitoring & Evaluation (M&E) framework, wherein impact assessment is continuously done with respect to progress, SIP implementation and other deliverables. The Government has not faced any challenges in State-level coordination or fund distribution so far.

SMART CITIES MISSION IN NORTH EASTERN REGION

1108. SHRI JOYANTA BASUMATARY:

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

- (a) the details of all the cities proposed in North Eastern Region under the Smart Cities Mission since 2015, State-wise;
- (b) the number and total value of Smart City projects that are still incomplete or delayed as of October 2025, along with the reasons for such delays, city-wise;
- (c) the number of cities now considered Smart Cities and the details of the parameters used for assessing whether identified cities meet the prescribed standards;
- (d) whether the Government has conducted any comparative assessment to analyse how Smart Cities are performing on various indicators relative to non-Smart cities; and
- (e) if so, the details of socio-economic outcome emerged from this transformation beyond infrastructure creation thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

(a) and (b): Under Smart Cities Mission (SCM), 10 cities, viz. Itanagar, Pasighat, Guwahati, Imphal, Shillong, Aizawl, Kohima, Gangtok, Namchi and Agartala were selected in the North Eastern Region. As reported by the States in the North Eastern Region as on 15.01.2026, out of a total 706 projects amounting to ₹12,967 crore, 636 projects (99.60% of total projects) amounting to ₹11,202 crore have been completed and 70 projects amounting to ₹1764 crore are at implementation stage.

As reported by the States/UTs, the challenges encountered in implementing smart city projects include, *inter-alia*, legal issues, delay in obtaining clearances from different departments, land acquisition, construction in hilly areas, challenges in vendor and resource availability in small & medium cities, centralization of decision making in few cities, utilization of full capacity of Integrated Command and Control Centres (ICCCs), etc.

(c): The objective of SCM was not the development of entire city but followed an area-based development approach through retrofitting, redevelopment, greenfield development and a Pan-city initiative in which smart solutions are applied covering larger parts of the city, so as to create a replicable model. The cities under SCM were developed based on Smart City Proposals (SCPs) received from States/UTs, across various sectors, viz., smart mobility, Water, Sanitation, Hygiene (WASH), smart governance, smart energy, environment etc., approved by High Powered Steering Committee (HPSC) chaired by the Chief Secretary.

(d) and (e): NITI Ayog in its report titled 'Evaluation of Centrally Sponsored Schemes in Urban Transformation Sector and Skill Development' published in September 2025, has concluded that the SCM Mission has demonstrated strong relevance to India's Urban needs, with its objectives aligning with national development agendas and SDGs.

Some of the outcomes under SCM *inter-alia* includes establishment of 100 SPVs to enable faster decision making, 100 ICCCs established for functions spanning crime monitoring, citizen safety, transport, waste, water,

and disaster management, building capacity in cities to develop PPP Projects and replicable models for development of Cities.

NON-SELECTION OF REGIONS UNDER RCS-UDAN

1109. DR. MALLU RAVI:

Will the Minister of **CIVIL AVIATION** be pleased to state:-

- (a) whether the Government maintains the list of regions assessed but not selected for connectivity under the Regional Connectivity Scheme (RCS)-UDAN;
- (b) if so, the details thereof, district/Lok Sabha Constituency-wise including the interior districts of Telangana, particularly Nagarkurnool Lok Sabha Constituency;
- (c) whether socio-economic indicators such as backwardness, SC/ST population share and distance from nearest airport are weighted in RCS evaluation and if so, the details thereof; and
- (d) the manner in which the inclusiveness is ensured under the said scheme?

**THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND
MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI
MURLIDHAR MOHOL):**

(a) to (d): Regional Connectivity Scheme-Ude Desh ka Aam Nagrik (RCS-UDAN) is market driven scheme in which unserved and underserved airstrips/airports are listed in consultation with the State Government concerned for bidding by airlines to provide connectivity. Based on their

assessment of demand on particular routes, interested airlines submit their proposals at the time of bidding under UDAN. An airport which is included in the awarded routes of UDAN and requires upgradation/development for commencement of UDAN operations, is developed under the 'Revival of unserved and underserved airports' scheme.

In the state of Telangana, Adilabad, Aleru, Basantnagar (Peddapalli) & Kagazpur airstrips are available in the tentative list of unserved airstrips in the UDAN document.

Inclusiveness under the scheme is ensured through uniform eligibility criteria, financial support in the form of Viability Gap Funding (VGF), concessions on airport charges, and focus on unserved and underserved airports, which collectively aim to improve air connectivity in remote, hilly, tribal, and aspirational regions based on market response and operational feasibility.

ग्रामीण और दूरस्थ जनजातीय क्षेत्रों में ईएमआरएस

1110. डॉ. फगन सिंह कुलस्ते:

क्या **जनजातीय कार्य** मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार जनजातीय बहुल ग्रामीण और दूरस्थ क्षेत्रों में एकलव्य मॉडल आवासीय विद्यालय (ईएमआरएस) स्थापित कर रही है;
- (ख) यदि हां, तो स्वीकृत ईएमआरएस के लिए भूमि पहचान से लेकर निर्माण पूरा होने तक निर्धारित समय-सीमा क्या है;

- (ग) क्या यह सच है कि कई ग्रामीण क्षेत्रों में निर्माण कार्य अधूरे होने के कारण विद्यार्थियों को किराए के अथवा अस्थायी भवनों में रहकर अध्ययन करना पड़ रहा है;
- (घ) यदि हाँ, तो ऐसे विद्यालयों के स्थायी भवनों के पूर्ण होने तथा विद्यालयों के पूर्ण रूप से क्रियाशील होने हेतु अपेक्षित औसत समय-सीमा क्या है; और
- (ङ) क्या किराये या अस्थायी भवनों में संचालित ईएमआरएस के संचालन की समय-सीमा को सीमित करने हेतु कोई विशिष्ट समय-सीमा या दिशा-निर्देश निर्धारित किए गए हैं?

जनजातीय कार्य मंत्रालय में राज्य मंत्री (श्री दुर्गा दास उइके):

(क) और (ख): मौजूदा एकलव्य मॉडल आवासीय विद्यालय (ईएमआरएस) योजना दिशानिर्देशों के अनुसार, जनजातीय छात्रों को उनके अपने वातावरण में गुणवत्तापूर्ण शिक्षा प्रदान करने के लिए 50% से अधिक अनुसूचित जनजाति आबादी और कम से कम 20,000 जनजातीय व्यक्तियों (2011 की जनगणना के अनुसार) वाले प्रखंडों (ब्लॉक) में ईएमआरएस स्थापित किए जाते हैं। इस योजना के तहत, भूमि की पहचान के लिए कोई निर्धारित समय सीमा नहीं है, हालांकि राज्य सरकारों से नियमित रूप से तत्काल आधार पर भूमि प्रदान करने का अनुरोध किया जाता है। ईएमआरएस की कुल निर्माण अवधि संबंधित राज्य सरकार द्वारा बाधा मुक्त भूमि उपलब्ध कराने के बाद मैदानी क्षेत्र के लिए 24 महीने और वामपंथी उग्रवाद/पहाड़ी/पूर्वोत्तर क्षेत्रों के लिए 30 महीने हैं।

(ग) से (ङ): राज्य सरकारें वर्तमान में कुछ ईएमआरएस को किराए और अन्य सरकारी भवनों से चला रही हैं, जहां स्थायी परिसरों का निर्माण कार्य पूरा नहीं हुआ है।

छिंदवाड़ा जिले में जेजेएम के तहत एफएचटीसी

1111. श्री बंटी विवेक साहू:

क्या **जल शक्ति** मंत्री यह बताने की कृपा करेंगे कि:

- (क) जल जीवन मिशन (जेजेएम) के अंतर्गत मध्य प्रदेश के छिंदवाड़ा जिले में अब तक कितने ग्रामीण परिवारों को कार्यात्मक घरेलू नल कनेक्शन (एफएचटीसी) प्रदान किए गए हैं तथा इसके अंतर्गत कुल ग्रामीण परिवारों का प्रतिशत कितना है;
- (ख) छिंदवाड़ा जिले में 'हर घर जल' लक्ष्य प्राप्त करने हेतु केंद्र सरकार और राज्य सरकार द्वारा अपनाए गए प्रमुख कदमों एवं नवाचारों का ब्यौरा क्या है तथा उक्त जिले में सार्वभौमिक कवरेज प्राप्त करने के लिए निर्धारित अनुमानित समय-सीमा क्या है; और
- (ग) छिंदवाड़ा जिले में सरकारी विद्यालयों एवं आंगनवाड़ी केंद्रों में नल जल कनेक्शन उपलब्ध कराने की वर्तमान स्थिति क्या है तथा शेष संस्थानों को कवर करने हेतु तैयार की गई कार्ययोजना का ब्यौरा क्या है?

जल शक्ति मंत्रालय में राज्य मंत्री; तथा रेल मंत्रालय में राज्य मंत्री (श्री वी. सोमन्ना):

(क) से (ग): भारत सरकार मध्य प्रदेश के छिंदवाड़ा जिले के ग्रामीण परिवारों सहित देश के प्रत्येक ग्रामीण परिवार को नल जल कनेक्शन की सुविधा प्रदान करने के लिए राज्यों की भागीदारी से जल जीवन मिशन का कार्यान्वयन कर रही है।

मिशन की शुरुआत में, छिंदवाड़ा जिले में, लगभग 0.88 लाख ग्रामीण परिवारों के पास नल जल कनेक्शन होने की सूचना थी। राज्य द्वारा दी गई सूचना के अनुसार, जेजेएम के तहत अब तक लगभग 2.14 लाख ग्रामीण परिवारों को नल जल कनेक्शन प्रदान किए गए हैं। इस प्रकार, 28.01.2026 तक, जिले के 3.52 लाख ग्रामीण परिवारों में से 3.02 लाख (85.84%) से अधिक परिवारों के पास उनके घरों में नल जल आपूर्ति होने की सूचना है और शेष परिवारों के लिए कार्य कार्यान्वयन के विभिन्न स्तरों पर हैं। इसी तरह, राज्य ने छिंदवाड़ा जिले में 2,244 (69.88%) स्कूलों और 1,245 (59.06%) आंगनवाड़ी केंद्रों में नल जल आपूर्ति कनेक्शन की सूचना दी है।

पेयजल राज्य का विषय होने के कारण, जेजेएम के अंतर्गत आने वाली योजनाओं सहित पेयजल आपूर्ति योजनाओं की आयोजना, अनुमोदन, कार्यान्वयन, संचालन और रखरखाव की जिम्मेदारी राज्य/संघ राज्य क्षेत्र सरकारों की है। भारत सरकार तकनीकी और वित्तीय सहायता

प्रदान करके राज्यों की सहायता करती है। परिकल्पित उद्देश्यों को प्राप्त करने के लिए राज्यों में विभिन्न स्तरों पर एक साथ कई परियोजनाएं कार्यान्वित की जाती हैं। इस प्रकार, ग्रामीण जल आपूर्ति परियोजनाओं के लिए पृथक से परियोजनाओं/स्कीमों का परियोजना-वार ब्यौरा राज्य सरकार के स्तर पर ही रखा जाता है।

पूरे देश में जेजेएम की योजना बनाने और कार्यान्वित करने के लिए कई कदम उठाए गए हैं, जिनमें *अन्य बातों के साथ-साथ* राज्यों/संघ राज्य क्षेत्रों की कार्यपरिपूर्णता योजनाओं और वार्षिक कार्य योजनाओं (एएपी) पर *संयुक्त* चर्चा करना और उन्हें अंतिम रूप देना, कार्यान्वयन की नियमित समीक्षा, क्षमता निर्माण के लिए कार्यशालाएं/सम्मेलन/वेबिनार, प्रशिक्षण, ज्ञान का आदान-प्रदान, तकनीकी सहायता प्रदान करने के लिए बहु-विषयक टीम द्वारा क्षेत्र का दौरा, आदि शामिल हैं। जेजेएम के कार्यान्वयन के लिए एक विस्तृत कार्यसंबंधी दिशानिर्देश; ग्रामीण परिवारों हेतु सुरक्षित पेयजल उपलब्ध कराने के लिए ग्राम पंचायतों और वीडब्ल्यूएससी के लिए मार्गदर्शिका तथा आंगनवाड़ी केंद्रों, आश्रमशालाओं और स्कूलों में पाइपगत जल आपूर्ति हेतु एक विशेष अभियान संबंधी दिशानिर्देश राज्यों/संघ राज्य क्षेत्रों के साथ साझा किए गए हैं ताकि जल जीवन मिशन की आयोजना और कार्यान्वयन को सुविधाजनक बनाया जा सके। ऑनलाइन निगरानी के लिए, जेजेएम-एकीकृत प्रबंधन सूचना प्रणाली (आईएमआईएस) और जेजेएम-डैशबोर्ड स्थापित किए गए हैं। सार्वजनिक वित्त प्रबंधन प्रणाली (पीएफएमएस) के माध्यम से पारदर्शी ऑनलाइन वित्तीय प्रबंधन का भी प्रावधान किया गया है।

इसके अलावा, दीर्घकालिक स्थिरता और नागरिक केंद्रित जल सेवा सुपुर्दगी के लिए बुनियादी ढांचे की गुणवत्ता और ग्रामीण पाइपगत जलापूर्ति योजनाओं के संचालन तथा रखरखाव पर ध्यान देने के साथ मिशन के निरंतर कार्यान्वयन के माध्यम से 100 प्रतिशत कवरेज प्राप्त करने के लिए, माननीय वित्त मंत्री ने अपने बजट भाषण 2025-26 के दौरान जेजेएम को कुल संवर्धित परिव्यय के साथ 2028 तक विस्तार दिए जाने की घोषणा की है।

पचमढ़ी और मढ़ई में हेलीकाप्टर सेवाएँ

1112. श्री दर्शन सिंह चौधरी:

क्या **नागर विमानन** मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार को इस बात की जानकारी है कि मध्य प्रदेश के प्रमुख पर्यटन स्थलों पचमढ़ी और मढ़ई में हेलीकॉप्टर सेवाएँ बंद कर दी गई हैं, यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;
- (ख) क्या सरकार का पर्यटन को बढ़ावा देने, संपर्क सुविधा उपलब्ध कराने तथा आपातकालीन सेवाओं को सुदृढ़ करने के उद्देश्य से पचमढ़ी और मढ़ई में हेलीकॉप्टर सेवाएँ पुनः आरंभ करने का प्रस्ताव है;
- (ग) यदि हाँ, तो इस संबंध में तैयार की गई कार्ययोजना का ब्यौरा क्या है तथा उक्त सेवाओं के आरंभ के लिए निर्धारित अपेक्षित समय-सीमा क्या है;
- (घ) क्या इस संबंध में राज्य सरकार अथवा पर्यटन विभाग के परामर्श से कोई समन्वय बैठक आयोजित की गई है अथवा किसी प्रस्ताव पर विचार किया गया है;
- (ङ) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है तथा यदि नहीं, तो उसके कारण क्या हैं; और
- (च) क्या भविष्य में उक्त योजना पर पुनर्विचार करने का कोई प्रस्ताव है, यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

सहकारिता मंत्रालय में राज्य मंत्री; तथा नागर विमानन मंत्रालय में राज्य मंत्री (श्री मुरलीधर मोहोले):

(क) से (च): मध्य प्रदेश राज्य में पचमढ़ी और मढ़ई में हेलीकॉप्टर सेवाएं मध्य प्रदेश राज्य सरकार के पर्यटन विभाग द्वारा कार्यान्वित की जा रही हैं। राज्य सरकार ने सूचित किया है कि पचमढ़ी और मढ़ई के लिए हेलीकॉप्टर सेवाएं बंद कर दी गई हैं क्योंकि इन स्थानों पर मौजूदा हेलीपैड संबंधित टाइगर रिजर्व के इको सेंसिटिव जोन के अंतर्गत आते हैं और माननीय उच्चतम न्यायालय के दिनांक 17.11.2025 के निदेशानुसार, टाइगर रिजर्व और उनके इको-सेंसिटिव जोन को कम ऊंचाई पर उड़ान और अत्याधिक शोर वाली गतिविधियों पर प्रतिबंध के साथ साइलेंस जोन

घोषित किया गया है। इको सेंसिटिव जोन के बाहर एक वैकल्पिक हेलीपैड के विकास और सभी वैधानिक और पर्यावरणीय अनापत्तियां प्राप्त करने के बाद हेलीकॉप्टर सेवाओं की बहाली फिर से शुरू करने का प्रस्ताव है।

भागलपुर, बिहार में ईएमआरएस

1113. श्री अजय कुमार मंडल:

क्या जनजातीय कार्य मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या बिहार के भागलपुर जिले के एकचारी पीआरपी में कोई एकलव्य मॉडल आवासीय विद्यालय (ईएमआरएस) प्रस्तावित है;
- (ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ग) यदि नहीं, तो जिले में बड़ी संख्या में आदिवासी निवास करते हुए भी अब तक एकलव्य विद्यालय स्थापित न करने का क्या कारण है;
- (घ) इसके लिए उत्तरदायी कारक क्या हैं तथा इस निर्णय का क्षेत्र के जनजातीय छात्रों की शिक्षा और विकास पर क्या प्रभाव पड़ा है;
- (ङ) क्या राज्य सरकार तथा जनजातीय कार्य मंत्रालय ने किसी वैकल्पिक जनजातीय शिक्षा मॉडल पर विचार किया है; और
- (च) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

जनजातीय कार्य मंत्रालय में राज्य मंत्री (श्री दुर्गा दास उइके):

(क) से (च): वर्ष 2018-19 के केंद्रीय बजट में की गई घोषणा के अनुसार, जनजातीय छात्रों को उनके स्वयं के वातावरण में गुणवत्तापूर्ण शिक्षा प्रदान करने के लिए 50% से अधिक अनुसूचित जनजाति की आबादी वाले और कम से कम 20,000 जनजातीय व्यक्तियों (2011 की जनगणना के अनुसार) वाले प्रखंडों (ब्लॉक) में एकलव्य मॉडल आवासीय विद्यालय (ईएमआरएस) स्थापित

किए जाते हैं। भागलपुर जिले का कोई भी ब्लॉक 2011 की जनगणना के अनुसार दोहरे मानदंडों को पूरा नहीं करता है। हालांकि, देश भर में ईएमआरएस की आवश्यकता की समय-समय पर समीक्षा की जाती है।

EXPANSION OF MANGALORE INTERNATIONAL AIRPORT

1114. CAPTAIN BRIJESH CHOWTA:

Will the Minister of **CIVIL AVIATION** be pleased to state:

- (a) whether the Government proposes to expand Mangalore International Airport to cater to increasing passenger and cargo traffic and if so, the details thereof;
- (b) whether there are proposals to develop Mangalore as a logistics hub or an epicentre for trade and connectivity on the west coast, leveraging its strategic location in the said region and if so, the details thereof;
- (c) the steps being taken to promote Mangalore as a key connecting point for air travel to Lakshadweep, including commencement of new flight routes and infrastructure development; and
- (d) the initiatives proposed to integrate the said airport with other transportation modes to enhance seamless connectivity for passengers and cargo?

**THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND
MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI
MURLIDHAR MOHOL):**

(a) and (b): Airports Authority of India (AAI) has leased out Mangaluru International Airport to Mangaluru International Airport Limited (MglIAL) for operations, management and development under Public Private Partnership (PPP). Mangaluru airport has a cargo terminal with a capacity of 9,000 MT, with the current utilization level at around 50-55% of the installed capacity. The existing terminal building at Mangaluru Airport is built across 48,574 square metre of area with the handling capacity of 2 Million Passengers Per Annum (MPPA).

Expansion / modernisation of airport infrastructure is a continuous process, which is undertaken by the Airport Operator(s) depending upon traffic demand, land availability, commercial feasibility, operational requirements for safety of aircraft operation and demand from airlines, etc.

(c): Currently, there are no flights connecting Mangaluru Airport to Lakshadweep. With the repeal of Air Corporation Act in March 1994, the Indian domestic aviation was deregulated. Airlines are free to induct capacity with any aircraft type, free to select whatever markets and network they wish to service and operate subject to compliance of Route Dispersal Guidelines (RDGs) issued by the Government and flight schedules approved by the Directorate General of Civil Aviation (DGCA).

(d): Mangaluru Airport is situated about 7 km from the city. The New Mangalore Port lies around 15 km away. Mangaluru Junction Railway Station is about 11 km and Mangaluru Central Railway Station is about 14 km from the airport. Further, Mangaluru Airport has road access through NH -66.

LOSS SUFFERED BY SEBs

1115. SHRI RAJEEV RAI:

Will the Minister of **POWER** be pleased to state:

- (a) the details of transmission losses in the country, State-wise;
- (b) the details of losses suffered by State Electricity Boards (SEBs) during the last three years; and
- (c) the directions being issued by the Union Government to State Electricity Boards to ensure that they become self sustaining?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a): The losses of the Inter-State Transmission System (ISTS) in the country vary in the range of around 2.99% to 5.10% with an annual average of 3.75%. The details of State Transmission Utilities (STUs) transmission losses are given in the enclosed **Statement-I**.

(b) and (c): As per the 14th Annual Integrated Rating and Ranking of Power Distribution Utilities Report, the Aggregated Technical and Commercial (AT&C) losses of the Distribution Utilities / Power Departments during the last three years are given in the enclosed **Statement-II**.

With the objective of improving the quality and reliability of power supply to consumers through a financially sustainable and operationally efficient

distribution Sector, Government of India, in July 2021, launched the Revamped Distribution Sector Scheme (RDSS). The scheme aims to reduce the AT&C losses to pan-India levels of 12-15% and under-recovery per each unit of electricity supplied to zero.

Under the scheme, financial assistance is provided to the eligible Distribution Utilities for upgradation of distribution infrastructure and system modernization, and communicable system metering along with smart pre-paid metering in the country. The release of funds under the scheme is contingent on performance of States/UTs on various parameters.

Further, Government of India has taken the following measures, in addition to RDSS, to improve the financial viability of distribution utilities.

- Implementation of Late Payment Surcharge (LPS) Rules has ensured that distribution companies pay their dues to generating companies on time.
- Rules have been introduced to ensure cost-reflective tariffs and the automatic pass-through of variations in power purchase and fuel costs on a monthly basis.
- Ensuring that tariff and true-up orders are issued on time for reducing revenue gaps.
- Rules have been framed for timely payment of the subsidies promised by the State Governments.
- Rules and operating procedures for energy accounting have improved transparency, and billing and collection efficiency.

- Loans to state owned Power Utilities have been linked to the performance of Distribution Utilities.
- Additional Borrowing space of 0.5% of Gross State Domestic Product (GSDP) has been allowed to State Governments conditional upon key power sector reforms.

With collective effort of Central and State/UT governments and the reform measures taken under various schemes, the AT&C loss of distribution utilities has reduced from 21.91% in FY 2021 to 15.04% in FY 2025.

STATEMENT-I

Details of State/UTs transmission losses are as below:

Sl. No.	State/UTs	Transmission Loss in %
1	Andhra Pradesh	2.46
2	Gujarat	3.29
3	Haryana	1.99
4	Maharashtra	3.28
5	Telangana	2.11
6	Madhya Pradesh	2.69
7	Arunachal Pradesh	3.00
8	Assam	3.21
9	Bihar	2.56
10	Chhattisgarh	3.00
11	Delhi	0.95
12	Goa	4.50
13	Jharkhand	2.23
14	Karnataka	2.87
15	Kerala	3.10
16	Meghalaya	3.18
17	Odisha	3.00

18	Puducherry	1.50
19	Rajasthan	4.20
20	Uttar Pradesh	3.18
21	West Bengal	2.70
22	Himachal Pradesh	2.77
23	Punjab	2.21
24	Tamil Nadu	0.77
25	Uttarakhand	1.03
26	Manipur	7.15
27	Mizoram	3.08
28	Nagaland	8.00
29	Sikkim	14.50
30	Chandigarh	8.00
31	Jammu & Kashmir	3.00
32	Tripura	3.00
33	Daman & Diu - Dadra & Nagar Haveli	3.50

STATEMENT-II

The details of Aggregated Technical and Commercial (AT&C) losses suffered by State/ State Electricity Boards (SEBs) during the last three years are as below:

Sl. No.	State/ SEBs	AT&C loss (in %)		
		FY 2022-23	FY 2023-24	FY 2024-25
A	State Sector	15.47	16.33	15.40
1	Andaman & Nicobar Islands	19.77	20.76	24.14
	Andaman & Nicobar PD	19.77	20.76	24.14
2	Andhra Pradesh	7.74	12.05	7.87
	APCPDCL	10.33	11.37	7.95
	APEPDCL	5.94	10.41	7.70

	APSPDCL	8.08	13.95	7.99
3	Arunachal Pradesh	51.70	42.86	46.20
	Arunachal PD	51.70	42.86	46.20
4	Assam	16.22	14.03	15.44
	APDCL	16.22	14.03	15.44
5	Bihar	23.45	20.32	15.51
	NBPDCL	21.42	17.06	14.49
	SBPDCL	25.05	22.89	16.35
6	Chhattisgarh	16.14	15.88	14.25
	CSPDCL	16.14	15.88	14.25
7	Delhi	10.67	12.82	8.36
	NDMC	10.67	12.82	8.36
8	Goa	17.09	9.09	10.39
	Goa PD	17.09	9.09	10.39
9	Gujarat	10.72	8.97	8.25
	DGVCL	1.62	1.87	4.26
	MGVCL	9.67	6.88	8.37
	PGVCL	18.41	15.11	12.73
	UGVCL	9.35	8.08	6.16
10	Haryana	12.01	11.30	11.76
	DHBVNL	13.17	12.73	12.20
	UHBVNL	10.32	9.15	11.12
11	Himachal Pradesh	10.57	10.88	19.44
	HPSEBL	10.57	10.88	19.44
12	Jharkhand	27.46	30.51	28.19
	JBVNL	27.46	30.51	28.19
13	Karnataka	14.19	11.89	11.92
	BESCOM	12.78	10.23	12.50
	CHESCOM	10.22	9.38	8.76
	GESCOM	19.25	9.56	13.48
	HESCOM	18.12	17.92	12.14
	MESCOM	9.20	12.48	10.02

14	Kerala	5.65	7.44	6.61
	KSEBL	5.64	7.44	6.61
	TCED	7.08	7.19	6.94
15	Ladakh	38.61	42.46	26.82
	Ladakh PD	38.61	42.46	26.82
16	Madhya Pradesh	20.45	22.89	22.76
	MPMKVVCL	22.89	29.09	29.60
	MPPaKVVCL	12.60	12.33	12.78
	MPPoKVVCL	27.09	28.20	26.66
17	Maharashtra	16.96	23.86	17.69
	BEST	4.18	6.68	5.07
	MSEDCL	17.37	24.39	18.09
18	Manipur	13.82	13.41	12.90
	MSPDCL	13.82	13.41	12.90
19	Meghalaya	17.75	17.51	17.52
	MePDCL	17.75	17.51	17.52
20	Mizoram	26.53	28.01	32.31
	Mizoram PD	26.53	28.01	32.31
21	Nagaland	47.28	47.11	48.86
	Nagaland PD	47.28	47.11	48.86
22	Puducherry	21.83	17.75	14.72
	Puducherry PD	21.83	17.75	14.72
23	Punjab	11.23	10.96	19.21
	PSPCL	11.23	10.96	19.21
24	Rajasthan	15.44	22.13	15.18
	AVVNL	10.00	15.43	9.22
	JdVVNL	20.99	28.84	21.42
	JVVNL	14.59	20.89	13.75
25	Sikkim	26.41	27.84	21.84
	Sikkim PD	26.41	27.84	21.84
26	Tamil Nadu	10.92	11.39	10.96
	TANGEDCO	10.92	11.39	10.96
27	Telangana	18.65	19.01	19.84

	TGNPDCL	22.19	20.00	23.22
	TGSPDCL	17.20	18.62	18.51
28	Tripura	24.91	69.01	29.61
	TSECL	24.91	69.01	29.61
29	Uttar Pradesh	22.18	16.39	19.54
	DVVNL	24.04	20.00	19.70
	KESCO	11.33	9.60	14.29
	MVVNL	23.46	15.53	17.70
	PVVNL	17.06	14.25	11.91
	PuVVNL	27.27	17.33	30.70
30	Uttarakhand	14.41	14.69	15.08
	UPCL	14.41	14.69	15.08
31	West Bengal	17.43	17.13	17.17
	WBSEDCL	17.43	17.13	17.17
B	Private Sector	11.87	11.00	10.05
1	Delhi	6.86	6.74	6.48
	BRPL	6.92	6.52	6.70
	BYPL	7.29	7.71	7.15
	TPDDL	6.48	6.35	5.70
2	Gujarat	3.93	3.92	3.63
	Torrent Power Ahmedabad	4.04	4.16	3.80
	Torrent Power Surat	3.69	3.41	3.24
3	Maharashtra	6.48	5.39	4.99
	AEML	6.48	5.39	4.99
4	Odisha	21.67	19.59	17.81
	TPNODL	17.25	14.61	12.51
	TPSODL	30.59	26.75	23.36
	TPWODL	20.26	17.90	17.64
	TPCODL	22.64	21.86	19.11
5	Uttar Pradesh	8.02	7.75	8.48

	NPCL	8.02	7.75	8.48
6	West Bengal	6.47	4.64	4.77
	IPCL	6.47	4.64	4.77
	Grand Total	15.22	15.97	15.04

एनएच-448सी और एनएच-448डी का रखरखाव और विस्तार

1116. श्री बजरंग मनोहर सोनवणे:

क्या सड़क परिवहन और राजमार्ग मंत्री यह बताने की कृपा करेंगे कि:

(क) बीड जिले में राष्ट्रीय राजमार्ग (एनएच) अर्थात एनएच-448सी और एनएच-448डी की वर्तमान स्थिति, अनुरक्षण तथा विस्तार से संबंधित ब्यौरा क्या है;

(ख) इन राष्ट्रीय राजमार्गों पर सुचारु यातायात, सड़क सुरक्षा तथा गड्ढामुक्त मार्ग सुनिश्चित करने हेतु किए जा रहे प्रयासों का ब्यौरा क्या है;

(ग) राष्ट्रीय राजमार्ग-448सी तथा राष्ट्रीय राजमार्ग-448डी के निर्माण, मरम्मत तथा चौड़ीकरण कार्यों के लिए स्वीकृत कुल बजट कितना है तथा इन कार्यों की वर्तमान स्थिति का ब्यौरा क्या है;

(घ) इन राष्ट्रीय राजमार्गों पर पुलों, अंडरपास अथवा ओवरब्रिज जैसी संरचनाओं के निर्माण हेतु तैयार की गई परियोजनाओं का ब्यौरा क्या है तथा उनके अंतर्गत हुई प्रगति का ब्यौरा क्या है; और

(ङ) सड़क सुधार एवं अनुरक्षण कार्यों के समयबद्ध पूर्ण होने, नागरिकों की सुरक्षा सुनिश्चित करने तथा यातायात को सुचारु बनाए रखने हेतु सरकार द्वारा उठाए गए उपायों का ब्यौरा क्या है?

सड़क परिवहन और राजमार्ग मंत्री (श्री नितिन जयराम गडकरी):

(क) से (ग): महाराष्ट्र राज्य के बीड जिले से एनएच-548सी और एनएच-548डी होकर गुजरते हैं ना कि एनएच-448सी और एनएच-448डी। सरकार ने इन राष्ट्रीय राजमार्गों (एनएच) को पेव्ड शोल्डर के साथ दो लेन वाले एनएच मानकों में पुनर्वास और उन्नयन के लिए 2793.65 करोड़

रुपये की लागत वाली 7 परियोजनाओं को मंजूरी दी है। महाराष्ट्र के बीड जिले में एनएच-548सी और एनएच-548डी पर रखरखाव और विस्तार की वर्तमान स्थिति का विवरण निम्नानुसार है:

राष्ट्रीय राजमार्ग	राष्ट्रीय राजमार्ग खंड	लंबाई (किमी में)	स्वीकृत लागत (करोड़ रुपये में)	वर्तमान स्थिति
एनएच-548सी	परतुर से माजलगांव	50.478	420.57	पेव्ड शोल्डर के साथ दो लेन का उन्नयन पूर्ण। दोष के देयता अवधि (डीएपी) के अंतर्गत
एनएच-548सी	माजलगांव से कैज	57.518	413.99	
एनएच-548सी	काइज से कुसुम्ब	60.728	554.78	
एनएच-548डी	जामखेड से सौताडा	13.4	157.62	पूर्णता की संशोधित तिथि के साथ 30.04.2026 तक पूरा किया जाना है। मौजूदा ठेकेदार द्वारा इस राजमार्ग का रखरखाव किया जाता है।
एनएच-548डी	अहमदपुर से पिंपला जंक्शन	55.623	422.38	पेव्ड शोल्डर के साथ दो लेन का उन्नयन पूर्ण। दोष के देयता अवधि (डीएपी) के अंतर्गत
एनएच-548डी	पिंपला जंक्शन से मंजुरसुम्बा	81.685	595.77	
एनएच-548डी	मंजुरसुम्बा से चुम्बलिफाटा	32.172	228.54	
	कुल	351.604	2793.65	

(घ): पुलों/फ्लाईओवर/ओवर ब्रिज/अंडरपास के निर्माण की आवश्यकता का आकलन मामले के आधार पर यातायात आवश्यकताओं, पुलों की स्थिति सहित उनके कार्यात्मक और अन्य आवश्यकताओं, उपलब्ध मार्गाधिकार (आरओडब्ल्यू), शहरी / निर्मित खंडों में जाम, सड़क सुरक्षा संबंधी विचारों आदि के आधार पर किया जाता है। विस्तृत परियोजना रिपोर्ट (डीपीआर) तैयार

करते समय और राष्ट्रीय राजमार्ग गलियारे के खंड के रूप में या एकल (स्टैंडअलोन) आधार पर एनएच कार्यों की अनुमोदित डीपीआर में प्रावधान किया जाता है। इन राष्ट्रीय राजमार्गों पर कुल 117 पुल/फ्लाईओवर/ओवर ब्रिज/अंडरपास बनाए गए हैं।

(ड.): मौजूदा मार्गाधिकार विवादों, भूमि अधिग्रहण में देरी, वन और वन्यजीव मंजूरी, जनोपयोगी सुविधाओं के स्थानांतरण में देरी और अन्य पूर्व-निर्माण गतिविधियों के साथ-साथ कुछ ठेकेदारों के साथ नकदी प्रवाह के मुद्दों और कोविड-19 लॉकडाउन के कारण कुछ एनएच परियोजनाओं को पूरा करने में देरी हुई है। भूमि अधिग्रहण, वन विभाग मंजूरी और उपयोगिता स्थानांतरण के सभी लंबित मुद्दों को राज्य सरकार के साथ घनिष्ठ समन्वय में काफी हद तक हल कर लिया गया है और शेष कार्य 30.04.2026 तक पूरा करने के लिए संशोधित लक्ष्य के साथ कार्यान्वित किए जा रहे हैं।

INFRASTRUCTURE DEVELOPMENT FOR DRINKING WATER AND SEWAGE/DRAINAGE SYSTEM IN CITIES

1117. ADV. ADOOR PRAKASH:

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

- (a) whether the Government has noticed that outdated pipelines, drainage/sewage system are the major cause of widespread drinking water contamination in cities across the country;
- (b) if so, the measures taken/to be taken by the Government to address this issue;
- (c) the details of projects approved, funds provided, utilized and projects completed for infrastructure development of drinking water supply and sewage/drainage systems in the selected cities under Smart Cities Mission across the country, city-wise; and

(d) whether the water contamination issue has been resolved over these years under the Smart Cities Mission, if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

(a) to (d): Drinking water contamination in urban areas is a multi-factor issue and is generally attributable to distribution system vulnerabilities and interface issues with sewerage and sanitation infrastructure. Drinking water supplied in urban areas is required to conform to BIS IS 10500 standards; however, deterioration in quality may occur due to infrastructure-related, operational, environmental and maintenance factors across transmission, storage and distribution systems. The key reasons for contamination in drinking water supply includes leakages, pipe bursts and defective joints, cross-connections with Sewerage and Drainage Systems, ageing infrastructure and corrosion, intermittent water supply and negative pressure, stagnation and prolonged retention of water, poor maintenance of storage and associated infrastructure, inadequate sewerage and septage management, etc.

Water and sanitation is a State subject; and repair of outdated pipelines, drainage/sewage system is the responsibility of the State Governments and concerned Urban Local Bodies (ULBs)/Urban Development Authorities. Government of India supplements the efforts of the States through schematic interventions/ advisories. It provides financial and technical support to the

States through various Mission/ Schemes such as Atal Mission for Rejuvenation and Urban Transformation (AMRUT)/ AMRUT 2.0.

The Ministry of Housing Affairs (MoHUA) has published Manual on Water Supply and Treatment Systems (Drink from Tap) in March 2024 for reference by the States/ ULBs for designing, implementation, drinking water quality and monitoring of the water supply projects. (<https://mohua.gov.in/publication/manual-on-water-supplyandtreatment-systems---drink-from-tap---march-2024.php>) .

MoHUA has issued an advisory "Strengthening Water Quality Monitoring in Cities through Community Participation" under AMRUT 2.0 in November, 2024 to all the States to formulate a Water Quality Monitoring strategy at the State or City level and to strengthen the institutional capacity for citywide monitoring of drinking water quality in urban areas along with Digital Display Boards for water quality parameters for public information & awareness.

MoHUA has issued an advisory in January, 2026 to all the States to carry out comprehensive assessments of vulnerable areas & ageing infrastructure and to identify the crossing of sewer lines in close proximity to water supply lines and to conduct digital mapping of the existing water and sewer network using geo-spatial database created under AMRUT/AMRUT 2.0 in order to prevent health hazards.

AMRUT/AMRUT 2.0 guidelines allows for replacement of legacy infrastructure, vulnerable crossings and pressure-managed systems to reduce

contamination risks as per priority of State. Further, AMRUT 2.0 Mission promotes 24x7 water supply with quality assurance, Drink from Tap (DfT) quality water in selected District Metered Areas (DMAs)/wards, online water quality monitoring, sensors and Supervisory Control and Data Acquisition (SCADA), community participation, especially Women Self Help Groups (SHGs), in water quality testing.

Through AMRUT/ AMRUT 2.0 and in convergence with the States, 238 lakh water tap connections in the urban areas have been provided so far. 175 lakh sewer connections (including households covered through FSSM) have been provided through AMRUT/ AMRUT 2.0 and in convergence in AMRUT Cities. 90,457.51 km of water pipeline network has been laid/ replaced and 26,271 km of sewer network has been laid/ replaced.

Under AMRUT, 258 water supply schemes have smart monitoring systems such as SCADA system and 1,422 water supply projects under AMRUT 2.0 has provision for SCADA system. Mission advocates ease of getting connections to minimize illegal connections. Mission has provision of ₹3,000 per connection to enhance last mile connectivity. Mission advocated to use of smart elements, flow meters, pressure valves, etc. to strengthen maintenance systems, digital monitoring, energy efficiency, etc.

For improvement in service delivery, States have taken up DfT projects and States are encouraged to implement at least one DfT project in a DMA or ward within each AMRUT city. 408 projects with 1,153 DMAs

benefitting 16.72 lakh Households have been approved in 349 ULBs under AMRUT 2.0.

Through AMRUT Mitra initiative, Women SHGs have been engaged in water quality testing, Operation & Maintenance support, bill distribution and awareness. So far, 6,067 projects have been approved worth ₹376.95 crore, involving 38,000+ SHG members.

The Smart Cities Mission (SCM) was aimed at developing 100 cities through an area-based approach—retrofitting, redevelopment, greenfield projects, pan-city smart solutions and covered sectors like mobility, Water, Sanitation, Hygiene (WASH), governance, energy, and environment with each project having defined timelines. The State/ City-wise details of projects taken in the sectors of sewerage & septage, storm Water drainage and water supply under SCM is given in the enclosed **Statement**.

STATEMENT

Details of projects taken in the sectors of sewerage & septage, storm Water drainage and water supply under SCM:

(Amount in Rs. Cr)

State/ Union Territory	Name of City	Sector	Total Projects		Completed Projects		Projects at implementation stage	
			No. of Projects	Cost of Projects	No. of Projects	Cost of Projects	No. of Projects	Cost of Projects
Andaman Nicobar	Port Blair	Sewerage and Septage	3	45	2	5	1	40

Islands		Water Supply	2	41	1	1	1	40
Andhra Pradesh	Amaravati	Sewerage and Septage	1	22			1	22
	Kakinada	Sewerage and Septage	5	132	5	132		
		Water Supply	4	225	3	219	1	7
	Tirupati	Sewerage and Septage	6	29	6	29		
		Water Supply	5	31	4	2	1	30
		Sewerage and Septage	10	707	8	625	2	82
	Visakhapatnam	Water Supply	2	92	2	92		
Arunachal Pradesh	Itanagar	Sewerage and Septage	3	20	3	20		
		Water Supply	1	19	1	19		
	Pasighat	Sewerage and Septage	4	75	2	1	2	75
Assam	Guwahati	Sewerage and Septage	1	26	1	26		
		Water Supply	1	2	1	2		
Bihar	Bhagalpur	Sewerage and Septage	2	35	2	35		
		Water Supply	2	540	2	540		
	Biharsharif	Sewerage and Septage	5	361	4	280	1	82
		Water Supply	3	247	3	247		
	Muzaffarpur	Sewerage and Septage	2	278	1	235	1	44
		Water Supply	1	6	1	6		

	Patna	Sewerage and Septage	4	200	4	200		
Chandigarh	Chandigarh	Sewerage and Septage	8	797	8	797		
		Water Supply	16	424	16	424		
Chhattisgarh	Atal Nagar	Sewerage and Septage	6	111	6	111		
		Water Supply	2	10	2	10		
	Bilaspur	Sewerage and Septage	17	512	15	484	2	28
		Storm Water Drainage	1	6	1	6		
		Water Supply	3	303	3	303		
	Raipur	Sewerage and Septage	24	42	21	15	3	27
		Water Supply	13	606	12	549	1	57
Dadra & Nagar Haveli and Daman & Diu	Silvassa	Sewerage and Septage	3	86	1	9	2	77
		Water Supply	2	65			2	65
	Diu	Sewerage and Septage	2	38	2	38		
Delhi	NDMC	Sewerage and Septage	4	50	4	50		
		Water Supply	4	4	4	4		
Goa	Panaji	Sewerage and Septage	3	26	3	26		
		Water Supply	2	84	2	84		

Gujarat	Ahmedabad	Sewerage and Septage	12	682	12	682		
		Water Supply	7	165	7	165		
	Dahod	Sewerage and Septage	3	199	3	199		
		Water Supply	4	125	4	125		
	Gandhinagar	Sewerage and Septage	2	247	1	47	1	200
		Water Supply	3	148	3	148		
	Rajkot	Sewerage and Septage	11	268	11	268		
		Water Supply	8	118	8	118		
	Surat	Sewerage and Septage	5	419	5	419		
		Storm Water Drainage	1	0	1	0		
		Water Supply	14	512	14	512		
	Vadodara	Sewerage and Septage	4	250	4	250		
		Water Supply	4	182	4	182		
Haryana	Faridabad	Sewerage and Septage	5	75	5	75		
		Water Supply	1	22	1	22		
	Karnal	Sewerage and Septage	6	24	5	11	1	13
		Storm Water Drainage	1	23			1	23
		Water Supply	2	44	2	44		
Himachal Pradesh	Dharamshala	Sewerage and Septage	7	27	4	12	3	14

		Water Supply	3	37	3	37		
	Shimla	Sewerage and Septage	15	97	15	97		
		Water Supply	1	7	1	7		
Jammu & Kashmir	Jammu	Sewerage and Septage	8	188	8	188		
		Water Supply	4	152	4	152		
	Srinagar	Sewerage and Septage	6	444	6	444		
		Water Supply	3	189	3	189		
Jharkhand	Ranchi	Sewerage and Septage	2	102	2	102		
		Water Supply	3	257	3	257		
Karnataka	Belagavi	Sewerage and Septage	10	136	10	136		
		Water Supply	11	188	11	188		
	Bengaluru	Sewerage and Septage	2	38	2	38		
	Davanagere	Sewerage and Septage	30	314	30	314		
		Water Supply	6	794	5	764	1	30
	Hubballi-Dharwad	Sewerage and Septage	5	396	5	396		
		Water Supply	2	293	2	293		
	Mangaluru	Sewerage and Septage	11	381	11	381		
		Water Supply	4	953	4	953		
	Shivamogga	Sewerage and Septage	6	98	6	98		
		Water Supply	2	141	2	141		

	Tumakuru	Sewerage and Septage	10	264	10	264		
		Storm Water Drainage	1	0	1	0		
		Water Supply	12	419	12	419		
Kerala	Kochi	Sewerage and Septage	7	70	7	70		
		Storm Water Drainage	1	10	1	10		
		Water Supply	8	32	7	17	1	15
	Thiruvananthapuram	Sewerage and Septage	6	68	6	68		
		Water Supply	2	23	2	23		
Lakshadweep	Kavaratti	Water Supply	1	1	1	1		
Madhya Pradesh	Bhopal	Sewerage and Septage	1	2	1	2		
		Water Supply	3	128	3	128		
	Gwalior	Sewerage and Septage	3	340	3	340		
		Water Supply	1	70	1	70		
	Indore	Sewerage and Septage	8	298	8	298		
		Storm Water Drainage	1	7	1	7		
		Water Supply	6	758	6	758		
	Jabalpur	Sewerage and Septage	8	22	8	22		
		Water Supply	4	174	4	174		
	Sagar	Sewerage and Septage	6	147	6	147		

		Water Supply	5	610	5	610		
	Satna	Sewerage and Septage	8	240	7	189	1	51
		Water Supply	6	223	5	209	1	15
	Ujjain	Sewerage and Septage	7	504	7	504		
		Water Supply	7	43	7	43		
Maharashtra	Aurangabad	Sewerage and Septage	1	373	1	373		
		Water Supply	1	944	1	944		
	Kalyan-Dombivali	Sewerage and Septage	2	255	2	255		
	Nagpur	Sewerage and Septage	3	76	3	76		
		Water Supply	1	5	1	5		
	Nashik	Sewerage and Septage	4	55	4	55		
		Water Supply	4	200	2	15	2	185
	Pimpri-Chinchwad	Sewerage and Septage	2	32	2	32		
		Water Supply	1	139	1	139		
	Pune	Sewerage and Septage	2	5	2	5		
		Water Supply	4	500	4	500		
	Solapur	Sewerage and Septage	5	251	5	251		
		Water Supply	5	265	5	265		
	Thane	Sewerage and Septage	14	91	14	91		

		Storm Water Drainage	1	32	1	32		
		Water Supply	4	278	3	231	1	47
Manipur	Imphal	Sewerage and Septage	1	1	1	1		
Meghalaya	Shillong	Sewerage and Septage	1	26	1	26		
Mizoram	Aizawl	Sewerage and Septage	1	2	1	2		
		Water Supply	1	2	1	2		
Nagaland	Kohima	Sewerage and Septage	5	61	5	61		
		Water Supply	4	76	4	76		
Odisha	Bhubaneswar	Sewerage and Septage	1	13	1	13		
		Water Supply	1	35	1	35		
	Rourkela	Sewerage and Septage	2	424	2	424		
		Water Supply	3	1	3	1		
Puducherry	Puducherry	Sewerage and Septage	38	176	34	104	4	72
		Storm Water Drainage	1	6	1	6		
		Water Supply	2	1	2	1		
Punjab	Amritsar	Sewerage and Septage	4	444	4	444		
		Water Supply	1	58	1	58		

	Jalandhar	Sewerage and Septage	11	251	11	251		
		Water Supply	6	424	5	413	1	11
	Ludhiana	Sewerage and Septage	8	318	8	318		
		Water Supply	2	24	2	24		
Rajasthan	Ajmer	Sewerage and Septage	19	296	19	296		
		Water Supply	6	111	6	111		
	Jaipur	Sewerage and Septage	16	71	16	71		
		Water Supply	1	4	1	4		
	Kota	Sewerage and Septage	4	536	4	536		
		Water Supply	3	128	3	128		
	Udaipur	Sewerage and Septage	9	887	9	887		
		Water Supply	1	0	1	0		
Sikkim	Gangtok	Sewerage and Septage	3	24	3	24		
	Namchi	Sewerage and Septage	2	9	2	9		
		Water Supply	3	236	1	100	2	136
Tamil Nadu	Chennai	Sewerage and Septage	2	46	2	46		
		Storm Water Drainage	2	53	2	53		
		Water Supply	3	88	3	88		
	Coimbatore	Sewerage and Septage	7	60	7	60		

	Water Supply	4	652	4	652		
Erode	Sewerage and Septage	5	164	5	164		
	Water Supply	2	685	2	685		
Madurai	Sewerage and Septage	1	276	1	276		
	Water Supply	2	1,101	2	1,101		
Salem	Sewerage and Septage	10	158	10	158		
	Water Supply	3	451	3	451		
Thanjavur	Sewerage and Septage	13	144	13	144		
	Storm Water Drainage	1	2	1	2		
	Water Supply	8	277	7	269	1	8
Thoothukudi	Sewerage and Septage	14	509	14	509		
	Water Supply	6	73	6	73		
Tiruchirappalli	Sewerage and Septage	7	933	7	933		
	Water Supply	12	120	12	120		
Tirunelveli	Sewerage and Septage	3	762	3	762		
	Water Supply	5	62	5	62		
Tiruppur	Sewerage and Septage	3	52	3	52		
	Water Supply	4	2,157	4	2,157		
Vellore	Sewerage and Septage	6	1,102	6	1,102		
	Water Supply	3	320	3	320		

Telangana	Greater Warangal	Sewerage and Septage	5	113	3	65	2	48
		Water Supply	1	636	1	636		
	Karimnagar	Sewerage and Septage	6	234	6	234		
		Water Supply	3	126	3	126		
Tripura	Agartala	Sewerage and Septage	20	99	20	99		
		Storm Water Drainage	1	4	1	4		
		Water Supply	4	258	4	258		
Uttar Pradesh	Agra	Sewerage and Septage	9	229	9	229		
		Water Supply	8	243	8	243		
	Aligarh	Sewerage and Septage	4	289	4	289		
		Water Supply	1	43	1	43		
	Bareilly	Sewerage and Septage	11	175	11	175		
		Water Supply	4	50	4	50		
	Jhansi	Sewerage and Septage	4	139	4	139		
		Water Supply	3	376	3	376		
	Kanpur	Sewerage and Septage	5	1,577	5	1,577		
		Storm Water Drainage	1	5	1	5		
		Water Supply	1	32	1	32		
	Lucknow	Sewerage and Septage	8	312	8	312		

		Water Supply	3	44	3	44		
	Moradabad	Sewerage and Septage	1	5	1	5		
		Storm Water Drainage	2	66	2	66		
		Water Supply	5	70	5	70		
	Prayagraj	Sewerage and Septage	8	406	8	406		
		Water Supply	2	56	2	56		
	Saharanpur	Sewerage and Septage	6	192	6	192		
	Varanasi	Sewerage and Septage	16	622	16	622		
		Water Supply	3	54	3	54		
Uttarakhand	Dehradun	Sewerage and Septage	3	49	3	49		
		Water Supply	3	64	3	64		
West Bengal	New Town Kolkata	Sewerage and Septage	10	49	10	49		
		Water Supply	14	73	14	73		
	Grand Total		1,048	44,575	1,004	43,034	44	1,541

चित्रकूट में विमानपत्तन का निर्माण

1118. श्रीमती कृष्णा देवी शिवशंकर पटेल:

क्या **नागर विमानन** मंत्री यह बताने की कृपा करेंगे कि:

(क) चित्रकूट में प्रस्तावित/निर्माणाधीन विमानपत्तन की वर्तमान स्थिति क्या है;

(ख) उक्त विमानपत्तन से नियमित हवाई सेवाओं के संचालन हेतु अब तक पूर्ण किए गए तकनीकी, प्रशासनिक तथा सुरक्षा मानकों का ब्यौरा क्या है;

(ग) क्या सरकार का उड़ान योजना के अंतर्गत क्षेत्रीय हवाई संपर्क के तहत चित्रकूट को जोड़ने का प्रस्ताव है, यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;

(घ) क्या सरकार ने चित्रकूट में हवाई सेवाओं की शुरुआत से स्थानीय पर्यटन, रोजगार एवं आर्थिक विकास पर पड़ने वाले संभावित प्रभावों का कोई आकलन किया है; और

(ङ) यदि हाँ, तो तत्संबंधी ब्यौरा क्या है तथा यदि नहीं, तो उसके कारण क्या हैं?

सहकारिता मंत्रालय में राज्य मंत्री; तथा नागर विमानन मंत्रालय में राज्य मंत्री (श्री मुरलीधर मोहोले):

(क) से (ङ): चित्रकूट हवाईअड्डे की पहचान क्षेत्रीय संपर्क योजना (आरसीएस)-उड़ान की बोली प्रक्रिया के दूसरे दौर के तहत विकास के लिए की गई थी। हवाईअड्डे को 32.79 करोड़ रुपये की लागत से विकसित किया गया है और इसे 2बी-वीएफआर प्रचालनों के लिए लाइसेंस प्राप्त है।

आरसीएस योजना के तहत, चित्रकूट को कानपुर, खजुराहो, प्रयागराज और वाराणसी से जोड़ने वाले मार्गों को आरसीएस उड़ानों के परिचालन के लिए मैसर्स फ्लाईबिग को अवार्ड किया गया था। मैसर्स फ्लाईबिग ने उक्त मार्गों के लिए अपने आरसीएस अधिकारों और दायित्वों को मैसर्स स्काईहॉप एविएशन प्राइवेट लिमिटेड को नवीकृत किया है। मैसर्स स्काईहॉप वर्तमान में एयर ऑपरेटर सर्टिफिकेट (एओसी) प्राप्त करने और विमान के अधिग्रहण सहित विनियामक और परिचालन आवश्यकताओं को पूरा करने की प्रक्रिया में है।

आईसीएओ के एक अध्ययन के अनुसार – "नागर विमानन के आर्थिक लाभ: समृद्धि की लहर", विमानन के उत्पादन और रोजगार गुणक क्रमशः 3.25 और 6.10 हैं। इसका तात्पर्य यह है कि हवाई परिवहन पर खर्च किए गए प्रत्येक 100 रुपये से 325 रुपये के लाभ का योगदान होता है, और हवाई परिवहन में प्रत्येक 100 प्रत्यक्ष नौकरियों के परिणामस्वरूप अर्थव्यवस्था में कुल मिलाकर 610 नौकरियां सृजित होती हैं।

INCREASING DEMAND OF ELECTRICITY

1119. SHRI ANIL YESHWANT DESAI:

Will the Minister of **POWER** be pleased to state:

- (a) whether consumption of electricity has increased across the country during the last three years and the current year and if so, the details thereof;
- (b) whether the present generation of electricity is sufficient to meet the demand in the various States of the country and if so, the details thereof, including Maharashtra and if not, the reasons therefor;
- (c) the steps taken/being taken by the Government to meet the increasing demand for electricity including generation of sources from new and renewable electricity; and
- (d) whether the Government has approved new power projects in the country, particularly in Maharashtra and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a) and (b): The consumption of electricity has consistently increased by approximately 12.4 % in the country during the last three financial years i.e. from 2022-23 to 2024-25. The details of all India Power Supply Position in the country in terms of Energy during the last three financial years and current financial year 2025-26 (up to December, 2025) are given in the enclosed **Statement-I.**

The State-wise details of actual Power Supply Position including Maharashtra for last three financial years and the current financial year i.e. 2025-26 (up to December, 2025) is given in the enclosed **Statement-II**. These details indicate that 'Energy Supplied' has been commensurate to the 'Energy Requirement' with only a marginal gap which is generally on account of constraints in the State transmission/ Distribution network. Hence, there is no impact of shortage on the economy and industrial growth.

(c): The Government have taken the following steps to meet the increasing demand of electricity in the country:

1. Generation and Storage Planning:

(i) As per National Electricity Plan (NEP), installed generation capacity in 2031-32 is likely to be 874 GW. With a view to ensure generation capacity remains ahead of projected peak demand, all the States, in consultation with CEA, have prepared their "Resource Adequacy Plans (RAPs)", which are dynamic 10-year rolling plans and includes power generation as well as power procurement planning.

(ii) All the States were advised to initiate process for creating/ contracting generation capacities; from all generation sources, as per their Resource Adequacy Plans.

(iii) In order to augment the power generation capacity, the Government of India has initiated following capacity addition programme:

(A) The projected thermal (coal and lignite) capacity requirement by the year 2034-35 is estimated at approximately 3,07,000 MW as against the

2,11,855 MW installed capacity as on 31.03.2023. To meet this requirement, Ministry of Power has envisaged to set up an additional minimum 97,000 MW coal and lignite based thermal capacity.

To meet this requirement, several initiatives have already been undertaken. Thermal capacities of around 17,360 MW have already been commissioned since April 2023 till 20.01.2026. In addition, 39,545 MW of thermal capacity (including 4,845 MW of stressed thermal power projects) is currently under construction. The contracts of 22,920 MW have been awarded and is due for construction. Further, 24,020 MW of coal and lignite-based candidate capacity has been identified which is at various stages of planning in the country.

(B) 12,973.5 MW of Hydro Electric Projects are under construction.

Further, 4,274 MW of Hydro Electric Projects are under various stage of planning and targeted to be completed by 2031-32.

(C) 6,600 MW of Nuclear Capacity is under construction and targeted to be completed by 2029-30. 7,000 MW of Nuclear Capacity is under various stages of planning and approval.

(D) 1,57,800 MW Renewable Capacity including 67,280 MW of Solar, 6,500 MW of Wind and 60,040 MW Hybrid power is under construction while 48,720 MW of Renewable Capacity including 35,440 MW of Solar and 11,480 MW Hybrid Power is at various stages of planning and targeted to be completed by 2029-30.

(E) In energy storage systems, 11,620 MW/69,720 MWh Pumped Storage Projects (PSPs) are under construction. Further, a total of 6,580 MW/39,480 MWh capacity of Pumped Storage Projects (PSPs) are concurred and yet to be taken up for construction. Currently, 9,653.94 MW/ 26,729.32 MWh Battery Energy Storage System (BESS) capacity are under construction and 19,797.65 MW/ 61,013.40 MWh BESS capacity are under tendering stage

2. Transmission Planning:

Inter and Intra-State Transmission System has been planned and implementation of the same is taken up in matching time frame of generation capacity addition. As per the National Electricity Plan, about 1,91,474 ckm of transmission lines and 1,274 GVA of transformation capacity is planned to be added (at 220 kV and above voltage level) during the ten year period from 2022-23 to 2031-32.

3. Promotion of Renewable Energy Generation:

- (i) 100% Inter State Transmission System (ISTS) charges have been waived for inter-state sale of solar and wind power for projects to be commissioned by 30th June 2025 (with waiver tapering off 25% annually till June 2028), for co-located BESS projects commissioned by June 2028, for Hydro PSP projects where construction work awarded by June 2028, for Green Hydrogen Projects commissioned till December 2030 and for offshore wind projects commissioned till December 2032.

- (ii) Standard Bidding Guidelines for tariff based competitive bidding process for procurement of Power from Grid Connected Solar, Wind, Wind-Solar Hybrid and Firm & Dispatchable RE (FDRE) projects have been issued.
- (iii) Renewable Energy Implementing Agencies (REIAs) are regularly inviting bids for procurement of RE power.
- (iv) Foreign Direct Investment (FDI) has been permitted up to 100 percent under the automatic route.
- (v) To augment transmission infrastructure needed for steep RE trajectory, transmission plan has been prepared till 2032.
- (vi) Laying of new intrastate transmission lines and creating new sub-station capacity has been supported under the Green Energy Corridor Scheme for evacuation of renewable power.
- (vii) Scheme for setting up of Solar Parks and Ultra Mega Solar Power projects is being implemented to provide land and transmission to RE developers for installation of RE projects at large scale
- (viii) Schemes such as Pradhan Mantri Kisan Urja Suraksha evam Utthaan Mahabhiyan (PM-KUSUM), PM Surya Ghar Muft Bijli Yojana, National Programme on High Efficiency Solar PV Modules, New Solar Power Scheme (for Tribal and PVTG Habitations/Villages) under Pradhan Mantri Janjati Adivasi Nyaya Maha Abhiyan (PM JANMAN) and Dharti Aabha Janjatiya Gram Utkarsh Abhiyan (DA JGUA), National Green Hydrogen Mission, Viability Gap Funding (VGF) Scheme for Offshore Wind Energy Projects have been launched

- (ix) To encourage RE consumption, Renewable Purchase Obligation (RPO) followed by Renewable Consumption Obligation (RCO) trajectory has been notified till 2029-30. The RCO which is applicable to all designated consumers under the Energy Conservation Act, 2001 will attract penalties on non-compliance.
 - (x) “Strategy for Establishment of Offshore Wind Energy Projects” has been issued.
 - (xi) Green Term Ahead Market (GTAM) has been launched to facilitate sale of Renewable Energy Power through exchanges.
 - (xii) Production Linked Incentive (PLI) scheme has been launched to achieve the objective of localization of supply chain for solar PV Modules.
- (d): As per Section 7 of Electricity Act, 2003, any generating company may establish, operate and maintain a generating station without requiring a license under Electricity Act, 2003 if it complies with the technical standards relating to connectivity with the grid.

Details of under construction power plant in the country including under construction Hydro pumped projects in Maharashtra are given in the enclosed

Statement-III.

STATEMENT-I

The details of all India Power Supply Position in the country in terms of Energy during the last three financial years and current financial year 2025-26:

Financial Year	Energy Requirement		Energy Supplied		Energy Not Supplied	
	(MU)	% Growth	(MU)	% Growth	(MU)	(%)
2022-23	1,513,497	-	1,505,914	-	7,583	0.5
2023-24	1,626,132	7.4	1,622,020	7.7	4,112	0.3
2024-25	1,693,959	4.2	1,692,369	4.3	1,590	0.1
2024-25 (upto December, 2024)	1,280,037	-	1,278,565	-	1,472	0.1
2025-26 (upto December, 2025)	12,85,913	0.5	12,85,553	0.5	360	0.0

STATEMENT-II

The State-wise details of actual Power Supply Position for last three financial years and the current financial year i.e. 2025-26 (upto December, 2025):

(Figures in MU)

State/ System / Region	April, 2022 - March, 2023				April, 2023 - March, 2024			
	Energy Requirement	Energy Supplied	Energy not Supplied		Energy Requirement	Energy Supplied	Energy not Supplied	
	(MU)	(MU)	(MU)	(%)	(MU)	(MU)	(MU)	(%)
Chandigarh	1,788	1,788	0	0.0	1,789	1,789	0	0.0
Delhi	35,143	35,133	10	0.0	35,501	35,496	5	0.0
Haryana	61,451	60,945	506	0.8	63,983	63,636	348	0.5
Himachal Pradesh	12,649	12,542	107	0.8	12,805	12,767	38	0.3
Jammu & Kashmir	19,639	19,322	317	1.6	20,040	19,763	277	1.4
Punjab	69,522	69,220	302	0.4	69,533	69,528	5	0.0

Rajasthan	1,01,801	1,00,057	1,745	1.7	1,07,422	1,06,806	616	0.6
Uttar Pradesh	1,44,251	1,43,050	1,201	0.8	1,48,791	1,48,287	504	0.3
Uttarakhand	15,647	15,386	261	1.7	15,644	15,532	112	0.7
Northern Region	4,63,088	4,58,640	4,449	1.0	4,76,852	4,74,946	1,906	0.4
Chhattisgarh	37,446	37,374	72	0.2	39,930	39,872	58	0.1
Gujarat	1,39,043	1,38,999	44	0.0	1,45,768	1,45,740	28	0.0
Madhya Pradesh	92,683	92,325	358	0.4	99,301	99,150	151	0.2
Maharashtra	1,87,309	1,87,197	111	0.1	2,07,108	2,06,931	176	0.1
Dadra & Nagar Haveli and Daman & Diu	10,018	10,018	0	0.0	10,164	10,164	0	0.0
Goa	4,669	4,669	0	0.0	5,111	5,111	0	0.0
Western Region	4,77,393	4,76,808	586	0.1	5,17,714	5,17,301	413	0.1
Andhra Pradesh	72,302	71,893	410	0.6	80,209	80,151	57	0.1
Telangana	77,832	77,799	34	0.0	84,623	84,613	9	0.0
Karnataka	75,688	75,663	26	0.0	94,088	93,934	154	0.2
Kerala	27,747	27,726	21	0.1	30,943	30,938	5	0.0
Tamil Nadu	1,14,798	1,14,722	77	0.1	1,26,163	1,26,151	12	0.0
Puducherry	3,051	3,050	1	0.0	3,456	3,455	1	0.0
Lakshadweep	64	64	0	0.0	64	64	0	0.0
Southern Region	3,71,467	3,70,900	567	0.2	4,19,531	4,19,293	238	0.1
Bihar	39,545	38,762	783	2.0	41,514	40,918	596	1.4
DVC	26,339	26,330	9	0.0	26,560	26,552	8	0.0
Jharkhand	13,278	12,288	990	7.5	14,408	13,858	550	3.8
Odisha	42,631	42,584	47	0.1	41,358	41,333	25	0.1
West Bengal	60,348	60,274	74	0.1	67,576	67,490	86	0.1
Sikkim	587	587	0	0.0	544	543	0	0.0
Andaman-Nicobar	348	348	0	0.12914	386	374	12	3.2
Eastern Region	1,82,791	1,80,888	1,903	1.0	1,92,013	1,90,747	1,266	0.7
Arunachal Pradesh	915	892	24	2.6	1,014	1,014	0	0.0
Assam	11,465	11,465	0	0.0	12,445	12,341	104	0.8
Manipur	1,014	1,014	0	0.0	1,023	1,008	15	1.5
Meghalaya	2,237	2,237	0	0.0	2,236	2,066	170	7.6

Mizoram	645	645	0	0.0	684	684	0	0.0
Nagaland	926	873	54	5.8	921	921	0	0.0
Tripura	1,547	1,547	0	0.0	1,691	1,691	0	0.0
North-Eastern Region	18,758	18,680	78	0.4	20,022	19,733	289	1.4
All India	15,13,497	15,05,914	7,583	0.5	16,26,132	16,22,020	4,112	0.3

The State-wise details of actual Power Supply Position for last three financial years and the current financial year i.e. 2025-26 (upto December, 2025)

(Figures in MU)

State/ System / Region	April, 2024 - March, 2025				April, 2025 - December, 2025			
	Energy Requirement	Energy Supplied	Energy not Supplied		Energy Requirement	Energy Supplied	Energy not Supplied	
	(MU)	(MU)	(MU)	(%)	(MU)	(MU)	(MU)	(%)
Chandigarh	1,952	1,952	0	0.0	1,509	1,382	127	8.4
Delhi	38,255	38,243	12	0.0	31,006	30,999	7	0.0
Haryana	70,149	70,120	30	0.0	55,932	55,867	65	0.1
Himachal Pradesh	13,566	13,526	40	0.3	10,329	10,294	36	0.3
Jammu & Kashmir	20,374	20,283	90	0.4	14,874	14,862	12	0.1
Punjab	77,423	77,423	0	0.0	60,827	60,786	41	0.1
Rajasthan	1,13,833	1,13,529	304	0.3	82,763	82,763	0	0.0
Uttar Pradesh	1,65,090	1,64,786	304	0.2	1,29,329	1,29,304	26	0.0
Uttarakhand	16,770	16,727	43	0.3	12,630	12,582	49	0.4
Northern Region	5,18,869	5,17,917	952	0.2	4,00,413	4,00,176	236	0.1
Chhattisgarh	43,208	43,180	28	0.1	31,502	31,494	8	0.0
Gujarat	1,51,878	1,51,875	3	0.0	1,17,364	1,17,364	0	0.0
Madhya Pradesh	1,04,445	1,04,312	133	0.1	75,081	75,073	8	0.0
Maharashtra	2,01,816	2,01,757	59	0.0	1,48,848	1,48,839	9	0.0
Dadra & Nagar Haveli	10,852	10,852	0	0.0	8,439	8,439	0	0.0

and Daman & Diu								
Goa	5,411	5,411	0	0.0	4,086	4,086	0	0.0
Western Region	5,28,924	5,28,701	223	0.0	3,95,551	3,95,526	25	0.0
Andhra Pradesh	79,028	79,025	3	0.0	59,543	59,537	6	0.0
Telangana	88,262	88,258	4	0.0	61,062	61,055	7	0.0
Karnataka	92,450	92,446	4	0.0	67,547	67,538	9	0.0
Kerala	31,624	31,616	8	0.0	22,949	22,946	2	0.0
Tamil Nadu	1,30,413	1,30,408	5	0.0	99,901	99,892	10	0.0
Puducherry	3,549	3,549	0	0.0	2,691	2,688	3	0.1
Lakshadweep	68	68	0	0.0	54	54	0	0.0
Southern Region	4,25,373	4,25,349	24	0.0	3,13,730	3,13,692	38	0.0
Bihar	44,393	44,217	176	0.4	37,294	34,102	3,191	8.6
DVC	25,891	25,888	3	0.0	18,595	18,592	3	0.0
Jharkhand	15,203	15,126	77	0.5	11,735	11,731	5	0.0
Odisha	42,882	42,858	24	0.1	34,064	34,059	5	0.0
West Bengal	71,180	71,085	95	0.1	56,878	56,846	32	0.1
Sikkim	574	574	0	0.0	382	382	0	0.0
Andaman-Nicobar	425	413	12	2.9	318	301	17	5.5
Eastern Region	2,00,180	1,99,806	374	0.2	1,58,993	1,58,935	58	0.0
Arunachal Pradesh	1,050	1,050	0	0.0	909	909	0	0.0
Assam	12,843	12,837	6	0.0	10,973	10,973	1	0.0
Manipur	1,079	1,068	10	0.9	863	861	3	0.3
Meghalaya	2,046	2,046	0	0.0	1,542	1,542	0	0.0
Mizoram	709	709	0	0.0	559	559	0	0.0
Nagaland	938	938	0	0.0	772	772	0	0.0
Tripura	1,939	1,939	0	0.0	1,523	1,523	0	0.0
North-Eastern Region	20,613	20,596	16	0.1	17,228	17,224	3	0.0
All India	16,93,959	16,92,369	1,590	0.1	12,85,913	12,85,553	360	0.0

STATEMENT-III**(i) Details of Under Construction Thermal Power Plant:**

Sl. No	Project Name / Implementing Agency	State	Sector	Unit No.	Capacity (MW)
1	Buxar TPP (SJVN)	Bihar	CENTRAL	U-2	660
2	Nabinagar STPP, St-II (NTPC)		CENTRAL	U-4	800
3			CENTRAL	U-5	800
4			CENTRAL	U-6	800
5	Korba TPP, Ph-II (Lanco Amarkantak	Chhattisgarh	PRIVATE	U-3	660
6	TPP),M/s Adani Power		PRIVATE	U-4	660
7	Singhitarai TPP, (M/s Vedanta)		PRIVATE	U-2	600
8	Lara STPP St-II (NTPC)		CENTRAL	U-3	800
9			CENTRAL	U-4	800
10	Raipur Ext TPP, Ph-II /Adani Power		PRIVATE	U-3	800
11			PRIVATE	U-4	800
12	Raigarh USCTPP, St-II/ Adani Power		PRIVATE	U-2	800
13			PRIVATE	U-3	800
14	Korba(W) SCTPP (CSPGCL)		STATE	U-1	660
15			STATE	U-2	660
16	Sipat STPP, St-III (NTPC)		CENTRAL	U-1	800
17	Akaltara TPP, JSW Energy		PRIVATE	U-4	600
18			PRIVATE	U-5	600
19			PRIVATE	U-6	600
20	Binjkote TPP, M/s Sarda Energy Mineral		PRIVATE	U-3	300
21			PRIVATE	U-4	300
22	Ukai TPP/GSECL	Gujarat	STATE	U-7	800
23	DCR TPP Ext., /HPGCL	Haryana	STATE	U-1	800
24	Patratu STPP (PVUNL)	Jharkhand	CENTRAL	U-2	800
25			CENTRAL	U-3	800
26	Koderma TPS, St-II/ DVC		CENTRAL	U-1	800
27			CENTRAL	U-2	800
28	Gadarwara STPP, Ph-II(NTPC)	Madhya Pradesh	CENTRAL	U-3	800
29			CENTRAL	U-4	800
30	Mahan STPP,St-II (Mahan Energen)		PRIVATE	U-3	800
31			PRIVATE	U-4	800
32	Mahan STPP,St-III (Mahan Energen)			PRIVATE	U-5

33			PRIVATE	U-6	800
34	Koradi TPS,St-V (MSPGCL)	Maharashtra	STATE	U-11	660
35			STATE	U-12	660
36	Malibrahmani TPP, M/s Jindal Power	Odisha	PRIVATE	U-2	525
37	Talcher TPP St-III (NTPC)		CENTRAL	U-1	660
38			CENTRAL	U-2	660
39	NLC TALABIRA TPP (NLC)		CENTRAL	U-1	800
40			CENTRAL	U-2	800
41			CENTRAL	U-3	800
42	North Chennai TPP, St-III (TNPGL)	Tamil Nadu	STATE	U-6	660
43	Udangudi STPP St-I (TNPGL)		STATE	U-1	660
44			STATE	U-2	660
45	Ennore SCTPP (TNPGL)		STATE	U-1	660
46			STATE	U-2	660
47	Yadadri TPS (TGGENCO)	Telangana	STATE	U-4	800
48			STATE	U-3	800
49			STATE	U-5	800
50	Singareni TPP,Ph-II/SCCL		STATE	U-3	800
51	Ghatampur TPP (NUPPL)	Uttar Pradesh	CENTRAL	U-3	660
52	Singrauli STPP, St-III (NTPC)		CENTRAL	U-8	800
53			CENTRAL	U-9	800
54	Raghunathpur TPS, Ph-II/DVC	West Bengal	CENTRAL	U-3	660
55			CENTRAL	U-4	660
56	Sagardighi TPP St-III (WBPDL)		STATE	U-5	660
Total					39,545

(ii) Details of Under Construction Hydro Power Plant:

Sl. No.	Name of the Project (Executing Agency)	State / UT	Installed Capacity (No. X MW.)	Cap. Under Execution (MW)
	NHPC			
1	Subansiri Lower (NHPC)	Arunachal Pradesh/Assam	8x250	1,750.00

2	Dibang Multipurpose Project (NHPC)	Arunachal Pradesh	12x240	2,880.00
3	Teesta St. VI NHPC	Sikkim	4x125	500.00
4	Rangit-IV (NHPC)	Sikkim	3x40	120.00
5	Ratle (RHEPPL / NHPC)	UT of Jammu & Kashmir	4x205 + 1x30	850.00
	CVPPL			
6	Pakal Dul (CVPPL)	UT of Jammu & Kashmir	4x250	1,000.00
7	Kiru (CVPPL)	UT of Jammu & Kashmir	4x156	624.00
8	Kwar (CVPPPL)	UT of Jammu & Kashmir	4x135	540.00
	SJVN			
9	Luhri-I (SJVN)	Himachal Pradesh	2x80+2x25	210.00
10	Dhauasidh (SJVN)	Himachal Pradesh	2x33	66.00
11	Sunni Dam (SJVN)	Himachal Pradesh	4x73+1x73+1x17	382.00
	THDC			
12	Vishnugad Pipalkoti (THDC)	Uttarakhand	4x111	444.00
	NTPC			
13	Tapovan Vishnugad (NTPC)	Uttarakhand	4x130	520.00
14	Rammam-III (NTPC)	West Bengal	3x40	120.00
	NEEPCO			
15	HEO	Arunachal Pradesh	3x80	240.00
16	Tato-I	Arunachal Pradesh	3x62	186.00
	APGENCO			

17	Polavaram (APGENCO/ Irrigation Dept., A.P.)	Andhra Pradesh	12x80	960.00
18	Lower Sileru Extension (APGENCO)	Andhra Pradesh	2x115	230.00
	HPPCL			
19	Shongtong Karcham (HPPCL)	Himachal Pradesh	3x150	450.00
20	Chanju-III (HPPCL)	Himachal Pradesh	3x16	48.00
	KSEB			
21	Mankulam (KSEB)	Kerala	2x20	40.00
	APGCL			
22	Lower Kopli (APGCL)	Assam	2x55+2x2.5+1x5	120.00
	JKSPDC			
23	Parnai (JKSPDC)	UT of Jammu & Kashmir	3x12.5	37.50
	PSPCL			
24	Shahpurkandi (PSPCL/ Irrigation Deptt., Pb.)	Punjab	3x33+3x33+1x8	206.00
	UJVNL			
25	Lakhwar Multipurpose Project (UJVNL)	Uttarakhand	3x100	300.00
	Statkraft			
26	Tidong-I (Statkraft IPL)	Himachal Pradesh	3x50	150.00
	Total:			12,973.00

(iii) Details of Nuclear Power Plants Under construction and planned

Sr No.	Project Site	Project-Unit	Capacity (MW)
1	Rawatbhata, Rajasthan	RAPP-8	1 x 700

2	Kudankulam, Tamil Nadu	KKNPP-3	1 x 1000
3	Kudankulam, Tamil Nadu	KKNPP-4	1 x 1000
4	Kalpakkam Tamil Nadu	PFBR	1x 500
5	Kudankulam, Tamil Nadu	KKNPP-5&6	2 x 1000
6	Gorakhpur, Haryana	GHAVP-1	1 x 700
7	Gorakhpur, Haryana	GHAVP-2	1 x 700
	Total		6,600

(iv) Hydro Pumped Storage Projects in the state of Maharashtra

S. No	Name of Scheme	Sector	State/UT	Developer	Installed Capacity (MW)
1	Shirawta Pumped Storage project	Private	Maharashtra	Tata Power Company Ltd	1,800
2	Pane Pumped Storage project	Private	Maharashtra	JSW Energy PSP 7L	1,500
3	Tarali Pumped Storage project	Private	Maharashtra	Adani Renewable Energy One Ltd	1,500
4	Saidongar-I Karjat Pumped Storage project	Private	Maharashtra	Torrent Energy Storage Solution pvt ltd.	3,000
Total					7,800

**LPG CYLINDERS AT SUBSIDISED RATES TO THE
RESIDENTS OF LAKSHADWEEP**

1120. SHRI HAMDULLAH SAYEED:

Will the Minister of **PETROLEUM AND NATURAL GAS** be pleased to state:

- (a) whether the Government has implemented any special scheme or mechanism to provide Liquefied Petroleum Gas (LPG) cylinders at subsidised rates to the residents of Lakshadweep keeping in view the high transportation cost and geographical isolation of the islands;
- (b) if so, the details thereof along with the present retail price of LPG cylinders in Lakshadweep as compared to the mainland;
- (c) whether the Government has received any representations from the elected representatives or residents of Lakshadweep seeking enhanced subsidy or price parity with mainland rates;
- (d) if so, the details of such representations and the action taken thereon; and
- (e) the steps being taken or proposed to be taken by the Government to ensure affordable and uninterrupted supply of LPG cylinders to the residents of Lakshadweep?

**THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND
NATURAL GAS; AND MINISTER OF STATE IN THE MINISTRY OF
TOURISM (SHRI SURESH GOPI):**

- (a) to (e): Distribution of LPG in Lakshadweep islands is done by Indian Oil Corporation Limited (IOCL) through Lakshadweep Co-operative Marketing

Federation (LCMF), designated as the wholesale agent of Lakshadweep Administration under Public Distribution System.

The Retail Selling Price of domestic LPG at Kochi as on 01.02.2026 is Rs. 860 per 14.2 Kg cylinder. While the pricing of Lakshadweep is based on Kochi market in Kerala, additional transportation and handling charges for bringing the cylinder to various islands of the UT are charged from consumers by LCMF. As a result, the Retail Selling Price of domestic LPG in Lakshadweep islands is Rs. 1353.50 per 14.2 Kg cylinder (at Kavaratti).

The Retail Selling Prices in various islands of Lakshadweep vary from island to island based on the expenditure incurred on placement of cylinders by Lakshadweep Co-operative Marketing Federation (LCMF). The amount of expenditure incurred on placement of cylinders includes transportation charges, handling and port charges and is worked out by LCMF. The incurred cost is advised by LCMF to cooperative society of each island and is charged from
LPG consumers.

To ensure seamless LPG supplies in Lakshadweep islands, IOCL has hired two marine vessels MV Elikalpeni and MV Ganga for placement of LPG cylinders at various islands of Lakshadweep, incurring additional costs which are currently being borne by IOCL.

Government keeps receiving representations from various stakeholders including elected representatives regarding the prices of domestic LPG in

Lakshadweep. These representations are examined in line with extant policies and acted upon as per due process.

**SAFE AND CONTAMINATION-FREE WATER IN TRIBAL
AND REMOTE AREAS OF MAHARASHTRA**

1121. SHRI BHASKAR MURLIDHAR BHAGARE:

Will the Minister of **JAL SHAKTI** be pleased to state:

- (a) whether the Government has put in place an effective mechanism to verify that functional household tap connections provided under the Jal Jeevan Mission (JJM) in tribal and remote districts of Maharashtra are actually functional and whether the weak monitoring has led to non-functional or irregular water supply in several tribal areas and if so, the details thereof;
- (b) the steps taken to ensure that drinking water supplied in these regions is safe and free from contamination and whether any lapses have been reported in quality testing or treatment of drinking water and if so, the details thereof;
- (c) whether the Government has assessed inequitable water availability across regions, particularly the continued water scarcity in tribal districts of Maharashtra despite higher rainfall in other regions and if so, the details thereof along with the measures taken to ensure equitable and reliable distribution of drinking water;

- (d) whether any delays or interruptions in the release of Central funds have adversely affected implementation in tribal belts of Maharashtra and if so, the details thereof;
- (e) the revised timeline fixed for achieving universal Functional Household Tap Connections (FHTCs) in the tribal areas; and
- (f) the corrective and time-bound steps being taken to accelerate coverage and address persistent gaps?

**THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI; AND
MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI V.
SOMANNA):**

(a) to (f): Drinking water is a State subject. The power to plan, design, approve and implement drinking water supply schemes/projects lies with State Government. Government of India, in partnership with States/UTs including Maharashtra is implementing Jal Jeevan Mission, since August, 2019, to make provision of tap water supply to every rural household including those in tribal and remote districts in the country. Under Jal Jeevan Mission (JJM), the Department of Drinking Water and Sanitation provides financial, policy guidance and technical assistance to the States and Union Territories for implementing their drinking water supply schemes.

The Mission is being implemented as per approved guidelines and extant financial rules, ensuring transparency, accountability, and community participation. The Government of India has taken several steps to strengthen the planning and implementation of JJM across the country, including

Maharashtra. These steps include joint discussions and finalization of Annual Action Plans (AAPs) with States/UTs, regular reviews of implementation, organization of workshops/conferences/webinars for capacity building and knowledge sharing, and field visits by multi-disciplinary teams to provide technical support.

For real-time and transparent monitoring, the JJM–Integrated Management Information System (IMIS) and JJM–Dashboard have been developed whereby the information on the progress of the Mission at state, district and panchayat levels are provided in public domain. Provision has also been made for transparent online financial management through Public Financial Management System (PFMS).

The following mechanism are in place under JJM to ensure quality of piped water supplied to households, including regular testing for contaminants:

- i) Under Jal Jeevan Mission, as per existing guidelines, Bureau of Indian Standards' BIS:10500 standards are adopted as benchmarks for quality of water being supplied through the piped water supply schemes.
- ii) To enable States/ UTs to test water samples for water quality, and for sample collection, reporting, monitoring and surveillance of drinking water sources, an online JJM–Water Quality Management Information System (WQMIS) portal has been developed. The State–wise details of water quality test reported through WQMIS are available in public domain and can be accessed at: <https://ejalshakti.gov.in/WQMIS/Main/report>

- iii) As per the Operational Guidelines, States/ UTs can utilize up to 2% of their annual allocation of funds under JJM for Water Quality Monitoring & Surveillance (WQM&S) activities, which *inter-alia* includes setting up and strengthening of water quality testing laboratories, procurement of equipment, instruments, chemicals, glassware, consumables, hiring of skilled manpower, surveillance by community using field test kits (FTKs), awareness generation, educational programmes on water quality, accreditation/recognition of laboratories, etc.
- iv) In order to empower the communities to monitor the water quality, States/ UTs have also been advised to identify and train 5 persons, preferably women, in every village to conduct water quality testing using Field Testing Kits (FTKs)/ bacteriological vials at village level and report the same on the WQMIS portal.

Water being a State subject, steps for augmentation, conservation and efficient management of water resources are primarily undertaken by the respective State Governments. Under JJM, provisions have been made for drinking water source development/ strengthening/ augmentation; and infrastructure for bulk transfer of water, treatment and distribution systems in water deficit drought-prone and desert areas without dependable ground water sources, apart from creation of in-village water supply infrastructure.

To achieve drinking water security, every village has to prepare a 5-year Village Action Plan under Jal Jeevan Mission which *inter alia* includes augmentation and strengthening of drinking water sources to be taken up in

convergence with other schemes at village level viz. 15th Finance Commission tied grants to Rural Local Bodies (RLBs)/ PRIs, Integrated Watershed Management Programme (IWMP), State schemes, District Mineral Development Fund, CSR funds, community contribution, etc.

Release of funds to all States/UTs including Maharashtra is made in consonance with 'Just in Time' principle as envisaged in the operational guideline for the implementation of JJM and extant instructions issued by Ministry of Finance from time to time. The year-wise details of funds allocated, released and utilized by the State of Maharashtra under Jal Jeevan Mission (JJM) is as under:

(Amount in Rs. Crore)

Year	Central share					Expenditure under State share
	Opening Balance	Budget allocation	Fund drawn by the State	Total available fund	Reported utilization	
2019-20	248.12	847.97	345.28	593.40	308.04	431.79
2020-21	285.35	1828.92	457.23	742.58	473.59	324.56
2021-22	268.99	7,064.41	1,666.64	1,935.63	377.98	477.98
2022-23	1,557.65	7,831.25	3,915.62	5,473.27	3,109.53	2,972.21
2023-24	2,363.74	21,465.88	7,444.26	9,808.00	8,208.53	8,371.34
2024-25	1,599.47	5,352.93	1,605.88	3,205.35	2,235.12	3,150.59
2025-26	970.22	-	-	970.22	-	971.94

Source: JJM-IMIS

JJM follows a universal approach to cover all rural households including the remote rural households in tribal areas. Following the principle of 'no one is

left out', under Jal Jeevan Mission, provision of tap water supply is envisaged for every rural household, including all SC/ ST rural households in the country. Further, priority is given for provision of tap water supply in water quality affected habitations, desert and drought-prone areas, SC/ ST villages, Aspirational & JE - AES affected districts, Saansad Adarsh Gramin Yojana villages, etc.

As reported by Maharashtra on JJM-IMIS, total 17.48 lakh households are present in 7,535 ST concentrated villages. Of this, as on 02.02.2026, more than 14 lakh households (~80 %) have tap water connections in their homes.

WOMEN PILOTS

1122. SHRIMATI POONAMBEN MAADAM:

Will the Minister of **CIVIL AVIATION** be pleased to state:

- (a) whether the Government has taken steps to increase the number of women pilots in the country;
- (b) if so, the details thereof, including the total number of women pilots available in the country; and
- (c) whether the Government has taken steps to strengthen the pilot training ecosystem to meet the increasing manpower requirements of the civil aviation sector and if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND
MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI
MURLIDHAR MOHOL):**

(a) to (c): The Ministry of Civil Aviation has taken steps to increase the number of women pilots in the country. These efforts are aimed at strengthening the domestic pilot training ecosystem, which, inter alia, facilitate greater participation of women in pilot training and licensing.

As a result there has been an increase of 89.71 per cent in pilot licences issued to women pilots in 2025 (461) as compared to 2021 (243). As on 31 December 2025, there are a total of 3,327 active women pilots in the country.

To strengthen the pilot training ecosystem and to meet the increasing manpower requirements of the civil aviation sector, the ministry has undertaken following measure:

- i. Induction of 61 aircraft by FTOs in 2025 for expanding pilot training infrastructure in the country, bringing the total trainer aircraft tally to 385, till date, across Indian FTOs.
- ii. Revision to Civil Aviation Requirements (CAR) Section 7, Series 'I', Part-V (Issue-II, Rev 08 Dt. 3rd January 2025), Designated Examiner's Manual, Flight Training Circular (FTC) 01 of 2025 to enhance training quality, standardize benchmarks and optimize capacity.
- iii. Revision of CAR Section 7, Series D, Part I to expedite FTO approvals.
- iv. Ministry of Civil Aviation approved the Liberalized FTO Policy for improved operational viability and capacity of FTOs.

v. Implementation of the FTO ranking framework.

उड़ानों में तकनीकी खराबी**1123. श्री लालजी वर्मा:**

क्या **नागर विमानन** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या उड़ानों में तकनीकी खराबी की घटनाओं में वृद्धि केन्द्र सरकार के संज्ञान में है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) ऐसी तकनीकी खराबी को कम करने के लिए सरकार द्वारा क्या उपाय किए गए हैं;

(ग) देश भर में उड़ानों में बार-बार हो रही देरी और उड़ानों के रद्द होने की रोकथाम के लिए सरकार द्वारा क्या कदम उठाए गए हैं; और

(घ) देश में हवाई टिकटों की ऊंची कीमतों के लिए सरकार का क्या औचित्य है?

सहकारिता मंत्रालय में राज्य मंत्री; तथा नागर विमानन मंत्रालय में राज्य मंत्री (श्री मुरलीधर मोहोले):

(क): पिछले तीन वर्षों के दौरान उड़ानों में रिपोर्ट की गई तकनीकी खराबियों में कमी आई है।

विवरण इस प्रकार है:

वर्ष	तकनीकी खराबियों की संख्या
2023	448
2024	421
2025	353

(ख): नागर विमानन महानिदेशालय (डीजीसीए) के पास सभी विमान और हवाईअड्डा प्रचालकों को शामिल करने वाले नियमों और नागर विमानन अपेक्षाओं (सीएआर) के अनुपालन की निगरानी के लिए एक व्यवस्थित सुरक्षा निरीक्षण तंत्र है। निगरानी प्रक्रिया में सविलेंस, स्पॉट चेक और विनियामक संपरीक्षा शामिल हैं। इन संपरीक्षाओं के दौरान पाई गई कमियों को दूर करने के लिए

प्रभावी और सुधारात्मक कार्रवाई/समापनों के लिए एयरलाइनों के साथ अनुवर्ती कार्रवाई की जाती है। यदि नियमों का कोई उल्लंघन/गैर-अनुपालन पाया जाता है, तो डीजीसीए द्वारा प्रवर्तन कार्रवाई की जाती है।

डीजीसीए द्वारा दिनांक 28 नवंबर 2024 को उड़नयोग्यता सलाहकार परिपत्र (एएसी) संख्या 02/2024 जारी किया है, जिसके तहत प्रचालक के लिए सभी घटनाओं के लिए रिपोर्ट डीजीसीए को देनी अपेक्षित है। इसके अलावा, डीजीसीए ने “विमानन पारिस्थितिकी तंत्र का आकलन करने और विमानन सुरक्षा आर्किटेक्चर को मजबूत करने के लिए व्यापक विशेष ऑडिट” शीर्षक से दिनांक 19 जून, 2025 को 2025 का सामान्य सुरक्षा परिपत्र 01 जारी किया है।

(ग): अनुसूचित एयरलाइनें अनुमोदित अनुसूची के अनुसार अपनी उड़ानें परिचालित करती हैं। उड़ानें, अनेक कारणों यथा मौसम, तकनीकी, परिचालन, एटीसी, रैंप, हवाईअड्डा संबंधी मुद्दों, प्रतिक्रियावादी आदि के कारण विलंबित या रद्द हो जाती हैं।

यात्रियों को होने वाली असुविधा को कम करने और उड़ान में देरी के मामले में हवाई यात्री के लिए सुविधा सुनिश्चित करने हेतु डीजीसीए द्वारा “बोर्डिंग से इनकार, उड़ान रद्द होने और उड़ान में देरी के कारण एयरलाइनों द्वारा यात्रियों को प्रदान की जाने वाली सुविधाएं” शीर्षक से नागर विमानन अपेक्षा (सीएआर) खंड-3, श्रृंखला-एम, भाग IV जारी की है।

(घ): मार्च 1994 में वायु नियम अधिनियम के निरसन के साथ, भारतीय घरेलू विमानन को नियंत्रणमुक्त कर दिया गया है। वायुयान नियामवली, 1937 के नियम 135 का अनुपालन करते हुए एयरलाइनों को अपनी परिचालन आवश्यकताओं के आधार पर हवाई किराया निर्धारित करने की छूट है।

बाजार प्रतिस्पर्धा को बनाए रखने के लिए सरकार आम तौर पर हवाई किराए को विनियमित करने से परहेज करती है, तथापि, यह सतर्क रहती है और विभिन्न क्षेत्रों में क्षमता का पुनर्वितरण और अस्थायी किराया सीमा जैसे उपायों को अपनाकर असाधारण परिस्थितियों, जैसे

महामारी, महाकुंभ, पहलगाम की घटना और हाल ही में इंडिगो उड़ान व्यवधानों के दौरान, हस्तक्षेप करती है।

सड़क सुरक्षा सुधार

1124. डॉ. भोला सिंह:

क्या सड़क परिवहन और राजमार्ग मंत्री यह बताने की कृपा करेंगे कि:

- (क) देश में राष्ट्रीय राजमार्गों पर चिह्नित दुर्घटना-प्रवण ब्लैक स्पॉट की संख्या कितनी है और राज्य-वार ऐसे कितने स्पॉट हैं जहां सुधारात्मक उपाय किए जा चुके हैं;
- (ख) दुर्घटनाओं के मुख्य कारणों जैसे डिज़ाइन दोष, संकेतों की कमी, खराब प्रकाश व्यवस्था या यातायात प्रबंधन समस्याओं की पहचान करने हेतु अपनाया गया तंत्र क्या है;
- (ग) क्या सरकार ने इंजीनियरिंग सुधार, गति प्रबंधन, डिजिटल निगरानी और आपातकालीन चिकित्सा प्रतिक्रिया उपायों को लागू करने के लिए कोई एकीकृत कार्य योजना तैयार की है; और
- (घ) यदि हाँ, तो उक्त योजना के तहत निर्धारित समय-सीमा, व्यय और सड़क दुर्घटनाओं में कमी के लिए निर्धारित लक्ष्य का ब्यौरा क्या है?

सड़क परिवहन और राजमार्ग मंत्री (श्री नितिन जयराम गडकरी):

(क): ब्यौरा **विवरण-I** में संलग्न है।

(ख): नवनिर्मित सड़कों को वाणिज्यिक यातायात के लिए खोले जाने से पूर्व उनका स्वतंत्र मूल्यांकन करने हेतु सड़क सुरक्षा लेखापरीक्षा की जाती है। सड़क को जन सामान्य के लिए खोले जाने से पूर्व ही सड़क सुरक्षा से संबंधित सभी चिह्नित मुद्दों, जिनमें सड़क संकेतक और चिह्नों से संबंधित मुद्दे भी शामिल हैं, को हल कर लिया जाता है। इसके पश्चात्, परियोजना राजमार्ग के संचालन के दौरान, नियमित अंतराल पर मूल्यांकन किया जाता है ताकि संचालन चरण में उत्पन्न

होने वाले सुरक्षा संबंधी मुद्दों को चिह्नित किया जा सके और समयबद्ध तरीके से आवश्यक सुधारात्मक उपाय किए जा सकें।

(ग): सरकार ने सड़क सुरक्षा के मुद्दे का समाधान करने के लिए 4ई अर्थात् शिक्षा, इंजीनियरिंग (सड़क और वाहन दोनों की), प्रवर्तन और आपातकालीन देखभाल पर आधारित एक बहुआयामी कार्यनीति तैयार की है। तदनुसार, देश में सड़क सुरक्षा के लिए विभिन्न पहलें की गई हैं, जिनका ब्यौरा संलग्न **विवरण-II** में दिया गया है।

(घ): सरकार के सड़क परिवहन और राजमार्ग मंत्रालय को देश में राष्ट्रीय राजमार्गों के निर्माण और रखरखाव का दायित्व सौंपा गया है। सड़क सुरक्षा प्रत्येक राष्ट्रीय राजमार्ग परियोजना का अभिन्न और अपरिहार्य घटक है। राष्ट्रीय राजमार्गों पर सड़क सुरक्षा संबंधी पहल विस्तृत परियोजना रिपोर्ट (डीपीआर) के निर्माण के साथ ही शुरू हो जाती है, क्योंकि सभी राष्ट्रीय राजमार्ग परियोजनाओं के लिए डिजाइन, निर्माण, संचालन और रखरखाव सहित सभी चरणों में तृतीय-पक्ष लेखा परीक्षकों/विशेषज्ञों द्वारा सड़क सुरक्षा ऑडिट अनिवार्य कर दिया गया है। उपलब्ध आंकड़ों के अनुसार, व्यापक सड़क सुरक्षा पहलुओं पर व्यय की जाने वाली धनराशि विकास परियोजनाओं की कुल लागत का 2.21% से 15% तक होती है, जो राष्ट्रीय राजमार्गों के निर्माण में शामिल संरचनाओं पर निर्भर करती है।

इसके अतिरिक्त, सरकार सड़क प्रयोक्ताओं के मध्य जागरूकता और प्रचार-प्रसार के लिए योजना भी लागू करती है और राज्यों/संघ राज्य क्षेत्रों के परिवहन विभागों को आदर्श ड्राइविंग प्रशिक्षण संस्थान/केंद्र स्थापित करने, आदर्श निरीक्षण और प्रमाणन केंद्र स्थापित करने, सार्वजनिक परिवहन प्रणाली में सुधार करने और उसे सुदृढ़ बनाने आदि के लिए वित्तीय सहायता प्रदान करती है।

विवरण-I

देश में राष्ट्रीय राजमार्गों पर चिन्हित दुर्घटना-प्रवण ब्लैक स्पॉट की संख्या और ऐसे स्पॉट जहां सुधारात्मक उपाय किए जा चुके हैं:

राज्य	ब्लैक स्पॉट	अल्पकालिक सुधार कार्य पूर्ण	दीर्घकालिक सुधार कार्य पूर्ण
गुजरात	386	386	168
ओडिशा	597	582	378
तमिलनाडु	1661	1633	613
महाराष्ट्र	550	534	267
पश्चिम बंगाल	1339	1322	803
दिल्ली	335	335	181
झारखंड	279	279	120
कर्नाटक	1278	1220	701
केरल	701	599	123
गोवा	50	40	26
आंध्र प्रदेश	1060	787	343
तेलंगाना	1535	1259	516
बिहार	306	291	64
पूर्वोत्तर	486	399	207
उत्तराखंड	110	107	80
पंजाब	1407	1112	463
हरियाणा	124	121	58
चंडीगढ़	7	7	0
मध्य प्रदेश	596	590	225
उत्तर प्रदेश	2210	1067	540
जम्मू-कश्मीर और लद्दाख	224	170	62

हिमाचल प्रदेश	232	232	199
छत्तीसगढ़	338	337	245
राजस्थान	727	727	265
अंडमान	4	2	2

विवरण-II

सड़क सुरक्षा के लिए सड़क परिवहन और राजमार्ग मंत्रालय में सरकार द्वारा उठाए गए विभिन्न कदमों का ब्यौरा:-

(1) शिक्षा:

- i. पूरे देश में राज्य/जिला स्तर पर ड्राइविंग प्रशिक्षण और अनुसंधान संस्थान (आईडीटीआर), क्षेत्रीय ड्राइविंग प्रशिक्षण केंद्र (आरडीटीसी) और ड्राइविंग प्रशिक्षण केंद्र (डीटीसी) की स्थापना हेतु एक योजना लागू करना। हाल ही में, संशोधित योजना दिशानिर्देश जारी किए गए हैं जिनमें ड्राइविंग प्रशिक्षण संस्थानों की स्थापना के लिए वित्तीय सहायता में वृद्धि और पात्रता मानदंडों को सुव्यवस्थित किया गया है। इसके अतिरिक्त, प्रशिक्षण-परीक्षण क्लस्टर दृष्टिकोण के तहत ड्राइविंग प्रशिक्षण संस्थानों (डीटीआई) के साथ मिलकर स्वचालित परीक्षण केंद्र (एटीएस) स्थापित करने के लिए प्रोत्साहन राशि की शुरुआत की गई है।
- ii. सड़क सुरक्षा के बारे में जागरूकता बढ़ाने और सड़क सुरक्षा कार्यक्रमों के संचालन के लिए सड़क सुरक्षा समर्थन योजना संचालित करता है।
- iii. जागरूकता फैलाने और सड़क सुरक्षा सुदृढ़ीकरण के लिए प्रति वर्ष राष्ट्रीय सड़क सुरक्षा माह मनाना।

(2) इंजीनियरिंग:

2.1 सड़क इंजीनियरिंग

- i. सभी राष्ट्रीय राजमार्गों (एनएच) का तृतीय पक्ष के लेखा परीक्षक/विशेषज्ञों के माध्यम से सड़क सुरक्षा ऑडिट (आरएसए) सभी चरणों अर्थात् डिजाइन, निर्माण, संचालन और रखरखाव आदि में कराना अनिवार्य कर दिया गया है।
- ii. राष्ट्रीय राजमार्गों पर ब्लैक स्पॉट्स/दुर्घटना संभावित स्थानों को चिह्नित करने और सुधार करने को उच्च प्राथमिकता देना।
- iii. मंत्रालय के अधीन आने वाली सड़क स्वामित्व एजेंसियों के प्रत्येक क्षेत्रीय कार्यालय में सड़क सुरक्षा अधिकारी (आरएसओ) को आरएसए और अन्य सड़क सुरक्षा संबंधी कार्यों की देखरेख करने के लिए अभिहित किया गया है।
- iv. पूरे भारत में सड़क दुर्घटनाओं के आंकड़ों को दर्ज करने, उनका प्रबंधन और विश्लेषण के लिए एक केंद्रीय भंडार गृह स्थापित करने के लिए इलेक्ट्रॉनिक विस्तृत दुर्घटना रिपोर्ट (ई-डीएआर) परियोजना शुरू की गई है।
- v. एक्सप्रेसवे और राष्ट्रीय राजमार्गों पर साइनेज के प्रावधान के लिए दिशा-निर्देश जारी किए गए हैं, ताकि वाहन चालकों को बेहतर दृश्यता और सहज मार्गदर्शन मिल सके।
- vi. सड़क डिजाइन, निर्माण और रखरखाव के लिए समय-समय पर केंद्र सरकार द्वारा निर्धारित मानकों का अनुपालन करने में विफल रहने के बारे में मोटर यान अधिनियम, 1988 में प्रावधान किए गए हैं।

2.2 वाहन इंजीनियरिंग:

वाहनों को सुरक्षित बनाने के लिए विभिन्न पहलें की गईं, जिनमें निम्नलिखित शामिल हैं:-

- i. वाहन की अगली सीट पर चालक के बगल में बैठे यात्री के लिए एयरबैग का अनिवार्य प्रावधान।

- ii. मोटर साइकिल पर सवारी करने या उस पर ले जाए जाने वाले चार वर्ष से कम आयु के बच्चों के लिए सुरक्षा उपायों से संबंधित निर्धारित मानदंड। इसमें सुरक्षा हार्नेस, क्रैश हेलमेट के उपयोग को भी निर्दिष्ट किया गया है और गति को 40 किमी प्रति घंटे तक सीमित रखा गया है।
- iii. निम्नलिखित सूचीबद्ध सुरक्षा प्रौद्योगिकियों के फिटमेंट के लिए अनिवार्य प्रावधान:-
एम1 श्रेणी के वाहनों के लिए:
क. ड्राइवर और सह-चालक के लिए सीट बेल्ट रिमाइंडर (एसबीआर)
ख. सेंट्रल लॉकिंग सिस्टम के लिए मैनुअल ओवरराइड
ग. अति रफ्तार चेतावनी प्रणाली
सभी एम और एन श्रेणी के वाहनों के लिए:
क. रिवर्स पार्किंग चेतावनी प्रणाली
- iv. एल [चार पहियों से कम वाले मोटर वाहन और क्वाड्रिसाइकिल शामिल हैं] एम [यात्रियों को परिवहन के लिए उपयोग किए जाने वाले कम से कम चार पहियों वाले मोटर वाहन] और एन [माल के परिवहन के लिए उपयोग किए जाने वाले कम से कम चार पहियों वाले मोटर वाहन, जो बीआईएस मानकों में निर्धारित शर्तों के अधीन माल के अलावा व्यक्तियों को भी ले जा सकते हैं] श्रेणियों के कुछ वर्गों के लिए अनिवार्य एंटी-लॉक ब्रेकिंग सिस्टम (एबीएस)।
- v. दो पहिया, तिपहिया, क्वाड्रिसाइकिल, दमकल, एंबुलेंस और पुलिस वाहनों को छोड़कर सभी परिवहन वाहनों में गति सीमित करने वाली विशिष्टता/गति सीमित करने वाला उपकरण अनिवार्य किया गया।
- vi. स्वचालित परीक्षण स्टेशनों की मान्यता, विनियमन और नियंत्रण के लिए नियम प्रकाशित किए गए, जो स्वचालित उपकरणों के माध्यम से वाहनों की फिटनेस जांच की प्रक्रिया और एटीएस द्वारा फिटनेस प्रमाण पत्र देने की प्रक्रिया को परिभाषित करते हैं।

इन नियमों में दिनांक 31.10.2022 और दिनांक 14.03.2024 को और संशोधन किया गया है।

- vii. प्रोत्साहन/हतोत्साहन के आधार पर वाहन स्क्रेपिंग नीति तैयार की गई और पुराने, अनुपयुक्त और प्रदूषणकारी वाहनों को चरणबद्ध तरीके से हटाने के लिए एक पारिस्थितिकी तंत्र बनाया गया
- viii. स्वचालित प्रणाली के माध्यम से वाहनों की फिटनेस जांचने के लिए केंद्रीय सहायता से प्रत्येक राज्य/संघ राज्य क्षेत्र में एक आदर्श निरीक्षण और प्रमाणन केंद्र स्थापित करने की एक योजना तैयार की गई।
- ix. यात्री कारों की सुरक्षा रेटिंग की अवधारणा को शुरू करने और उपभोक्ताओं को सूचित निर्णय लेने के लिए सशक्त बनाने के लिए भारत न्यू कार एसेसमेंट प्रोग्राम (बीएनसीएपी) के संबंध में नियम प्रकाशित किए गए।
- x. मूल उपकरण निर्माताओं (ओईएम) और बस बॉडी बिल्डरों द्वारा बसों के विनिर्माण के क्षेत्र में निर्धारित समान अवसर के संबंध में नियम प्रकाशित किए गए।
- xi. 1 अक्टूबर, 2025 को या उसके बाद निर्मित एन2 (3.5 टन से अधिक लेकिन 12.0 टन से अधिक नहीं के सकल वाहन भार वाला माल वाहन) और एन3 (12.0 टन से अधिक सकल वाहन भार वाला माल वाहन) श्रेणी के वाहनों के केबिन के लिए अनिवार्य एयर कंडीशनिंग प्रणाली लगाना अनिवार्य किया गया।
- xii. एम, एन और एल7 श्रेणी के मोटर वाहनों में सुरक्षा बेल्ट असेंबलियों, सुरक्षा बेल्ट एंकरेज और सुरक्षा बेल्ट और नियंत्रण प्रणाली संस्थापन के लिए संशोधित मानकों की प्रयोज्यता के प्रावधान करने के लिए सुरक्षा बेल्ट, नियंत्रण प्रणाली और सुरक्षा बेल्ट रिमाइंडर के मानकों के संशोधन के लिए 1 अप्रैल 2025 को नियम प्रकाशित किए गए। इसके अलावा, 1 अप्रैल 2025 को और उसके बाद निर्मित श्रेणी एम1 के वाहनों को

एआईएस-145-2018 के अनुसार आगे की ओर वाली सभी पिछली सीटों के लिए सुरक्षा बेल्ट रिमाइंडर की आवश्यकता को पूरा करना होगा।

- xiii. मध्यम और भारी शुल्क वाहनों में सक्रिय सुरक्षा सुविधाओं के लिए प्रकाशित नियम, जो एम2, एम3, एन1, एन2, एन3 और क्वाड्रिसाइकिल (1 जनवरी, 2027 से नए मॉडल के लिए और 1 अक्टूबर, 2027 से मौजूदा मॉडल के लिए प्रभावी) के लिए एंटी-लॉक ब्रेकिंग, एंड्योरेंस ब्रेकिंग सिस्टम सहित ब्रेकिंग सिस्टम, और वाहन स्थिरता फंक्शन (वीएसएफ), लेन प्रस्थान चेतावनी प्रणाली (एलडीडब्ल्यूएस), ड्राइवर का उर्नीदापन और ध्यान चेतावनी प्रणाली, ब्लाइंड स्पॉट सूचना प्रणाली और एम2, एम3, एन2 और एन3 श्रेणियों के वाहनों के लिए चेतावनी सूचना प्रणाली (1 अक्टूबर, 2027 से नए मॉडल के लिए और 1 जनवरी, 2028 से मौजूदा मॉडल के लिए प्रभावी) प्रदान करते हैं।

(3) प्रवर्तन

- i. मोटर यान (संशोधन) अधिनियम, 2019 का कड़ाई से अनुपालन सुनिश्चित करने और यातायात नियमों के उल्लंघन के प्रतिवारण बढ़ाने और प्रौद्योगिकी के उपयोग के माध्यम से सख्त प्रवर्तन के लिए कठोर शास्त्रियों का प्रावधान करता है। यातायात प्रबंधन और प्रवर्तन अनिवार्य रूप से राज्य सरकारों/संघ राज्य क्षेत्रों के प्रशासन के अधिकार क्षेत्र में है। जबकि केंद्र सरकार मोटर यान अधिनियम, 1988 के तहत नियम बनाती है, इन नियमों का प्रवर्तन राज्य सरकारों/संघ राज्य क्षेत्रों के प्रशासन के अधिकार क्षेत्र में आता है।
- ii. सड़क सुरक्षा की इलेक्ट्रॉनिक निगरानी और प्रवर्तन के लिए नियम जारी किए गए। ये नियम भारत के दस लाख से अधिक आबादी वाले शहरों और राष्ट्रीय स्वच्छ वायु कार्यक्रम (एनसीएपी) के अंतर्गत आने वाले शहरों में राष्ट्रीय राजमार्गों, राज्यीय राजमार्गों और महत्वपूर्ण जंक्शनों पर उच्च जोखिम और उच्च सघनता वाले गलियारों पर इलेक्ट्रॉनिक प्रवर्तन उपकरण लगाने के लिए विस्तृत प्रावधान निर्दिष्ट करते हैं।

- iii. सरकार ने पूंजी निवेश 2025-26 के लिए राज्यों को विशेष सहायता योजना (एसएससीआई 2025-26) के अंतर्गत सड़क सुरक्षा के इलेक्ट्रॉनिक प्रवर्तन के कार्यान्वयन के लिए राज्यों को प्रोत्साहन हेतु 3,000 करोड़ रुपये (पहले आओ पहले पाओ के आधार पर) के आवंटन के साथ दिशानिर्देश जारी किए हैं।
- iv. 10 जून, 2024 को सरकार ने मोटर यान अधिनियम, 1988 के अनुपालन को सुनिश्चित करने के लिए तकनीकी उपाय पर सभी राज्यों और संघ राज्य क्षेत्रों को परामर्शी जारी की है।

(4) आपातकालीन देखभाल:

- i. नेक व्यक्ति (गुड समारिटन) की सुरक्षा के लिए योजना (राह-वीर) के दिशानिर्देशों में संशोधन किया गया है, जो सद्भावनापूर्वक, स्वेच्छा से और बिना किसी पुरस्कार या मुआवजे की अपेक्षा के दुर्घटना स्थल पर पीड़ित को आपातकालीन चिकित्सा या गैर-चिकित्सा देखभाल या सहायता प्रदान करते हैं या ऐसे पीड़ित को अस्पताल पहुँचाते हैं। योजना के अनुसार, राह-वीर के लिए पुरस्कार राशि 5,000 रुपये से बढ़ाकर 25,000 रुपये कर दी गई है।
- ii. हिट एंड रन मोटर दुर्घटनाओं के पीड़ितों के लिए मुआवजा बढ़ाया गया (गंभीर चोट के लिए 12,500 रुपये से 50,000 रुपये और मृत्यु होने पर 25,000 रुपये से 2,00,000 रुपये तक)।
- iii. भारतीय राष्ट्रीय राजमार्ग प्राधिकरण ने राष्ट्रीय राजमार्गों के पूरे हो चुके कॉरिडोर पर टोल प्लाजा पर पैरामेडिकल स्टाफ/आपातकालीन चिकित्सा तकनीशियन/नर्स के साथ एम्बुलेंस का प्रावधान किया है।
- iv. सरकार के सड़क परिवहन और राजमार्ग मंत्रालय ने 5 मई, 2025 को सड़क दुर्घटना पीड़ितों के लिए कैशलेस उपचार योजना, 2025 को अधिसूचित किया है। प्रक्रिया प्रवाह, हितधारक-वार मानक संचालन प्रक्रियाओं और स्पष्ट रूप से चित्रित भूमिकाओं और जिम्मेदारियों सहित विस्तृत दिशानिर्देश भी 4 जून, 2025 को अधिसूचित किए गए हैं।

FUNCTIONAL LUBE PLANTS

1125. DR. THOL THIRUMAAVALAVAN:

Will the Minister of **PETROLEUM AND NATURAL GAS** be pleased to state: -

(a) Whether the Government has any data regarding the number of lube plants functioning in the country under the private sector and public sector, if so, the details thereof; and

(b) the quantity of various types of lubricants produced in the country?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS; AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SURESH GOPI):

(a): As per Public sector Oil & Gas Companies, there are 22 functional lube plants in the country. Information regarding lube plants functioning in private sector companies is not maintained by Government. Total consumption of lubes in the country during FY 2024-25 was 4581 TMT whereas production of lube by public sector companies was around 1300 TMT.

(b): Various grades of Lube base oil are being produced from refineries and marketed under their respective brand names which inter-alia; include Automotive Lubricants, Industrial Lubricants and Speciality Lubricants. Details of quantity of major lubricants produced in the country during FY 2024-25 are:

Type of Lubricant	Produced Quantity (TMT)
Industrial Oils	510
Automotive Oils	280
Automotive Lubes	300
Industrial Lubes	150

Greases / Speciality Lubricants	60

शाहजहांपुर को जोड़ने वाले राष्ट्रीय राजमार्गों का उन्नयन

1126. श्री अरुण कुमार सागर:

क्या सड़क परिवहन और राजमार्ग मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या शाहजहांपुर को जोड़ने वाले राष्ट्रीय राजमार्गों (एनएच) का उन्नयन किया गया है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) सड़क सुरक्षा बढ़ाने के लिए उठाए गए कदमों का ब्यौरा क्या है;

(ग) क्या बाईपास निर्माण और सड़क चौड़ीकरण परियोजनाएँ प्रगति पर हैं; यदि हाँ, तो तत्संबंधी ब्यौरा क्या है;

(घ) इन परियोजनाओं पर किए गए व्यय का ब्यौरा क्या है; और

(ङ) आगामी स्वीकृत योजनाओं का ब्यौरा क्या है?

सड़क परिवहन और राजमार्ग मंत्री (श्री नितिन जयराम गडकरी):

(क) से (ङ): राष्ट्रीय राजमार्गों (एनएच) का विकास और रखरखाव एक सतत प्रक्रिया है। शाहजहांपुर को जोड़ने वाले राष्ट्रीय राजमार्गों सहित राष्ट्रीय राजमार्गों पर कार्य तदनुसार, यातायात घनत्व, सड़क की स्थिति और राष्ट्रीय राजमार्गों को यातायात योग्य स्थिति में रखने के लिए पीएम गति शक्ति राष्ट्रीय मास्टर प्लान के साथ तालमेल के आधार पर किया जाता है।

राष्ट्रीय राजमार्ग (एनएच) का कार्य भारतीय सड़क कांग्रेस के मानकों, दिशानिर्देशों, मैनुअल, आचार संहिता के साथ-साथ सड़क और पुल कार्यों के लिए विनिर्देशों के अनुसार किया जाता है। आवश्यक सड़क सुरक्षा उपाय जैसे कि सर्विस रोड का प्रावधान, मध्य मार्ग (मीडियन) के लिए जगह, विलय (मर्जिंग) और अलग करने की सुविधा, क्रेश बैरियर, साइनेज बोर्ड, फुट ओवर ब्रिज आदि नित्य एनएच के कार्यों का हिस्सा होते हैं। इसके अलावा, व्यावसायिक यातायात के

लिए खोलने से पहले नई निर्मित सड़कों के स्वतंत्र मूल्यांकन के लिए सड़क सुरक्षा लेखापरीक्षा (ऑडिट) किया जाता है। सभी चिन्हित सड़क सुरक्षा मुद्दों, जिनमें सड़क संकेतक और चिह्नों से संबंधित मुद्दे शामिल हैं, को जनता के लिए सड़क खोले जाने से पहले समाधान किया जाता है। इसके बाद, परियोजना राजमार्ग के संचालन के दौरान, संचालन चरण के दौरान उभरे सुरक्षा मुद्दों की चिन्हित करने के लिए नियमित अंतराल पर मूल्यांकन किया जाता है और समयबद्ध तरीके से कोई भी आवश्यक उपचारात्मक उपाय किया जाता है। राष्ट्रीय राजमार्गों पर सड़क सुरक्षा ऑडिट (आरएसए) को तीसरे पक्ष के लेखा परीक्षकों/विशेषज्ञों के माध्यम से सभी चरणों अर्थात् डिजाइन, निर्माण, संचालन और रखरखाव आदि में अनिवार्य कर दिया गया है। रिपोर्ट के परिणाम के अनुसार, सुधारात्मक उपाय किए जाते हैं। पैदल यात्री अंडरपास, वाहन अंडरपास और हल्के वाहन अंडरपास के प्रावधान अनिवार्य रूप से विस्तृत परियोजना रिपोर्ट तैयार करते समय यातायात घनत्व, पैदल यात्रियों की आवाजाही और साइट की आवश्यकता के अनुसार किए जाते हैं।

पिछले तीन वर्षों और वर्तमान वर्ष के दौरान शाहजहाँपुर जिले से गुजरने वाले राष्ट्रीय राजमार्गों के विकास और रखरखाव के लिए स्वीकृत/चल रही राष्ट्रीय राजमार्ग परियोजनाओं का परियोजना-वार ब्यौरा संलग्न **विवरण-I** में दिया गया है।

शाहजहाँपुर जिले से गुजरने वाले राष्ट्रीय राजमार्गों के विकास और रखरखाव के लिए स्वीकृत / चल रही राष्ट्रीय राजमार्ग परियोजनाओं का परियोजना-वार ब्यौरा संलग्न **विवरण-II** में दिया गया है।

निधियों का आवंटन एनएच के विकास और रखरखाव के लिए राज्य/संघ राज्य क्षेत्र वार/ एजेंसी-वार किया जाता है, न कि जिला/क्षेत्र-वार।

पिछले तीन वर्षों के दौरान और वर्तमान वर्ष के दौरान उत्तर प्रदेश राज्य में एनएच के विकास और रखरखाव के लिए आवंटित निधि और व्यय का विवरण इस प्रकार है:

राशि करोड़ रुपये में

वर्ष	आवंटन	व्यय
2022-23	21,453.40	21,453.40
2023-24	28,113.83	28,113.83
2024-25	20,682.48	20,664.95
2025-26 (31.12.2025 तक)	19,676.39	17,513.89

विवरण-I

पिछले तीन वर्षों और वर्तमान वर्ष के दौरान शाहजहांपुर जिले से गुजरने वाले राष्ट्रीय राजमार्गों के विकास और रखरखाव के लिए पूर्ण राष्ट्रीय राजमार्ग परियोजनाओं का ब्यौरा:

क्र.स.	एनएच नं.	परियोजना का नाम	कुल परियोजना लागत (करोड़ रुपये में)	लंबाई (किमी)	पूरा होने की तारीख	व्यय (करोड़ रुपये में)
1	एनएच 30	एनएच-24 के बरेली सीतापुर खंड का शेष कार्य	994.68	58.75	30.08.2024	984.63
2	730सी	एनएच-730सी के अल्लाहगंज - मीरानपुर कटरा खंड (किमी 52.770 से किमी 114.000) के 2लेन+पेव्ड शोल्डर का पुनर्वास और उन्नयन	316.05	61.23	27.02.2024	299.06
3	731के	कैमुआ नाला पर एक छोटे पुल के निर्माण का शेष कार्य आइटम दर के आधार पर	0.72	1 कार्य	22.02.2025	0.71

4	731के	एनएच-731के के 1 किमी (1420 मीटर) से 12 किमी, 19 किमी से 21 किमी, 40 किमी और 43 किमी में पीआर ईपीसी मोड पर	7.77	17.42	09.04.2023	5.53

विवरण-II

शाहजहांपुर जिले से गुजरने वाले राष्ट्रीय राजमार्गों के विकास और रखरखाव के लिए स्वीकृत / चल रही राष्ट्रीय राजमार्ग परियोजनाओं का परियोजना-वार ब्यौरा:

क्र. स.	एनएच संख्या	परियोजना का नाम	परियोजना की कुल लागत (करोड़ रुपये में)	लंबाई (किमी)	स्वीकृति/ सौंपे जाने की तिथि	नियत तिथि	विवरण में निर्धारित मूल समापन तिथि	वास्तविक प्रगति (प्रतिशत में)	पूर्ण होने की संशोधित/ लक्ष्य तिथि
1	731	एनएच 731 (पैकेज-1) के खुतर बाईपास के प्रारंभ से शाहजहाँपुर बाईपास के प्रारंभ तक, 40000 किलोमीटर से 88750 किलोमीटर तक मौजूदा सड़क का 2/4 लेन पेव्ड शोल्डर तक सुधार और उन्नयन।	338.57	48.75	20.06.2022	03.02.2023	02.02.2025	99.20	15.02.2026
2	731	एनएच 731 (पैकेज-2ए) के शाहजहाँपुर बाईपास की शुरुआत से शाहाबाद	564.76	34.9	30.11.2022	19.01.2024	18.01.2026	53.04%	20.06.2026

		बाईपास की शुरुआत तक 4लेन पेव्ड शोल्डर तक मौजूदा सड़क का 88.750 से 123.650 तक सुधार और उन्नयन							
3	730 सी	एनएच-730सी (किमी. 114.000 से किमी. 137.250) के मीरानपुर-कटरा से राधाइता तक के मार्ग का पुनर्वास एवं 2लेन+पेव्ड शोल्डर में उन्नयन (पैकेज- III)	172.50	23.25	18.04.2 020/14. 03.202 2	28.07. 2022	27.07.20 24	88	31.03.20 26
4	731के	एनएच-731के के शाहजहाँपुर- बिसलपुर खंड (0.000 किमी से 47.026 किमी तक) का चार लेन में चौड़ीकरण/उन्न यन करना।	1590.20	47.03	27.03.2 023/02. 12.202 5	करार दिनांक 14.01.2026 को हस्ताक्षरित हुआ।			
5	730	वित्तीय वर्ष 2023-24 के लिए पीबीएमसी के अंतर्गत एनएच-730 के किमी 0.000 से किमी 82.000 (चै. 2.180 से 3.260 और चै. 30.840 से 31.620 को छोड़कर) के	97.44	80.14	18.01.2 024/15. 03.202 4	19.06. 2024	18.06.20 29	75	18.06.20 29

		रखरखाव का कार्य							
6	730ए	पीबीएमसी के अंतर्गत एनएच-730 के किमी 0.000 से किमी 105.500 (चै. 15.500 से चै. 17.000 को छोड़कर) के रखरखाव का कार्य	128.67	104.00	08.01.2024/15.03.2024	19.06.2024	18.06.2029	75	18.06.2029

ALLOCATION OF FUNDS UNDER JJM

1127. CAPTAIN VIRIATO FERNANDES:

Will the Minister of **JAL SHAKTI** be pleased to state:

- whether the approved funds available to the Department of Drinking Water and Sanitation under the central sector scheme 'Jal Jeevan Mission (JJM)' amounted to approximately Rs. 22,500 crore as on 31/03/2024 and if so, the details thereof;
- whether the Department sought, through Demand No. 63 in the Union Budget, 2024–25, a total allocation of approximately Rs. 70,000 crore under JJM;
- if so, whether this additional amount was duly approved by the concerned authorities in the Union Government prior to its inclusion in the Demand for Grants under the Union Budget, 2024– 25 and if so, the details thereof; and

(d) if not, the reasons for the discrepancy between the amount sought for allocation and the amount duly authorised and available for allocation therein?

**THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI; AND
MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI V.
SOMANNA):**

(a): To make provision of tap water supply to every rural household across the country, Government of India, in partnership with States, is implementing Jal Jeevan Mission (JJM), a centrally sponsored scheme, since August 2019. Significant progress has been made in the country since the launch of JJM, towards enhancing access to tap water to rural households. At the start of JJM in August 2019, in the country only 3.23 crore (16.72%) rural households were reported to have tap water connections. So far, as reported by States/ UTs, around 12.59 crore additional rural households have been provided with tap water connections under JJM. Thus, as on 28.01.2026, out of 19.36 crore rural households in the country, more than 15.79 crore (81.57%) households are reported to have tap water supply in their homes.

In August 2019, Cabinet had approved the implementation of Jal Jeevan Mission from 2019-20 to 2023-24 with Central outlay of Rs. 2,08,652 crore. Department had utilized Rs.1,85,958 crore till 2023-24 leaving a balance of Rs. 22,694 Crore for utilization beyond 2023-24.

(b) and (c): Considering the progress achieved, ongoing works and in anticipation of the approval of Cabinet for continuation of Jal Jeevan Mission

beyond 2023-24 with enhanced outlay, an amount of Rs. 70,162.90 Crore was considered as BE for 2024-25.

(d): Does not arise.

ब्लैक स्पॉट के कारण होने वाली दुर्घटनाओं की रोकथाम

1128. डॉ. राजकुमार सांगवान:

क्या सड़क परिवहन और राजमार्ग मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या यह सच है कि देश में राष्ट्रीय एवं राज्य राजमार्गों पर चिन्हित ब्लैक स्पॉट्स के कारण सड़क दुर्घटनाओं की संख्या निरंतर बढ़ रही है;

(ख) यदि हाँ, तो इसके प्रमुख कारण क्या हैं तथा ऐसी दुर्घटनाओं की रोकथाम हेतु सरकार द्वारा अब तक कौन-कौन से ठोस एवं प्रभावी कदम उठाए गए हैं;

(ग) सड़कों पर ऐसे ब्लैक स्पॉट्स के उभरने के प्राथमिक कारण क्या हैं; और

(घ) उत्तर प्रदेश के बागपत लोकसभा निर्वाचन क्षेत्र में स्थित उनके स्थान, गठन के कारण सहित कुल चिन्हित ब्लैक स्पॉट्स की संख्या कितनी है, तथा उन्हें ठीक करने के लिए उठाए गए और प्रस्तावित सुधारात्मक उपायों का नाम-वार और स्थान-वार ब्यौरा क्या है?

सड़क परिवहन और राजमार्ग मंत्री (श्री नितिन जयराम गडकरी):

(क) से (ग): भारत में सड़क दुर्घटनाओं की रिपोर्ट, 2023 के अनुसार, राष्ट्रीय राजमार्गों और राज्यीय राजमार्गों पर वर्ष 2022 की तुलना में वर्ष 2023 में दुर्घटनाओं की कुल संख्या में कमी आई है। सड़क दुर्घटनाएं बहु-कारणीय होती हैं और प्रायः मानवीय चूक, सड़क वातावरण और वाहन की स्थिति जैसे विभिन्न कारकों के अंतःक्रिया का परिणाम होती हैं। वर्ष 2023 में, यातायात नियम उल्लंघन की श्रेणी के तहत, एक प्रमुख कारण में तेज गति से वाहन चलाना, इसके बाद गलत दिशा में वाहन चलाना शामिल है। ब्लैक स्पॉट्स की पहचान सरकार द्वारा संबंधित राज्य

सरकारों से प्राप्त दुर्घटना रिपोर्टों के आधार पर की जाती है, जो मृत्यु और गंभीर चोटों से जुड़ी कतिपय संख्या में दुर्घटनाओं की घटना के मानदंडों को पूरा करती है।

सरकार का सड़क परिवहन और राजमार्ग मंत्रालय मुख्य रूप से राष्ट्रीय राजमार्गों (एनएच) के विकास, संचालन और रखरखाव के लिए उत्तरदायी है। ऐसे ब्लैक स्पॉट पर तत्काल अल्पकालिक उपायों के लिए सरकार ने सड़क चिह्नों, संकेतकों, दुर्घटना अवरोधकों (क्रेश बैरियर), सड़क स्टड, सीमांकन (डीलिनिएटर), अनधिकृत मध्य मार्ग (मीडियन) के खुले भाग को बंद करने, यातायात को व्यवस्थित करने के उपायों आदि जैसे कदम उठाए हैं। स्थल (साइट) जांच के अनुसार ऐसे ब्लैक स्पॉट पर दीर्घकालिक उपाय जैसे सड़क ज्यामिति में सुधार, जंक्शन सुधार, कैरिजवे स्पॉट का चौड़ीकरण, अंडरपास/ओवरपास का निर्माण आदि भी स्थायी सुधार उपायों के रूप में किए जाते हैं जिनमें भूमि अधिग्रहण, वन मंजूरी और जनोपयोगी सुविधाओं का स्थानांतरण जैसी निर्माण पूर्व गतिविधियां शामिल हैं, जिसमें काफी समय लगता है।

(घ): ब्लैक स्पॉट का सुधार एक सतत प्रक्रिया है। बागपत जिले में ब्लैक स्पॉट का ब्यौरा संलग्न विवरण में दिया गया है।

विवरण

बागपत जिले में ब्लैक स्पॉट का ब्यौरा

एनएच सं.	ब्लैक स्पॉट की संख्या	प्रस्तावित/किए गए सुधारात्मक उपाय
709बी	12	पहले यह खंड 2 लेन का था और अब 4 लेन तक चौड़ीकरण का कार्य पूरा हो गया है
	14	अल्पकालिक उपायों के रूप में ट्रांसवर्स बार मार्किंग, दुर्घटना संभावित क्षेत्र में चेतावनी बोर्ड, माध्यिका पर स्ट्रीट लाइट की व्यवस्था, सूचनात्मक बोर्ड, शेवॉन साइन बोर्ड, सोलर स्टड और छोटी सड़कों पर स्टॉप मार्किंग प्रदान की जाती है।
334बी	01	

	01	पहले यह खंड एकल लेन का था और अब पेव्ड शोल्डर सहित 2 लेन में चौड़ीकरण का कार्य पूरा हो गया है।

राजस्थान में तेल कंपनियों द्वारा किया गया सीएसआर व्यय

1129. श्रीमती संजना जाटव:

क्या पेट्रोलियम और प्राकृतिक गैस मंत्री यह बताने की कृपा करेंगे कि:

- (क) राजस्थान की सभी तेल कंपनियों द्वारा पिछले तीन वित्तीय वर्ष के दौरान किए गए कॉर्पोरेट सामाजिक उत्तरदायित्व (सीएसआर) व्यय का वर्षवार ब्यौरा क्या है;
- (ख) राजस्थान की तेल कंपनियों द्वारा उक्त अवधि के दौरान किए गए सीएसआर व्यय का जिलावार ब्यौरा क्या है; और
- (ग) उक्त राज्य में तेल कंपनियों द्वारा पिछले तीन वर्ष के दौरान सीएसआर निधि के माध्यम से वित्तपोषित परियोजनाओं और योजनाओं के प्रकार क्या हैं?

पेट्रोलियम और प्राकृतिक गैस मंत्रालय में राज्य मंत्री; तथा पर्यटन मंत्रालय में राज्य मंत्री (श्री सुरेश गोपी):

(क): विगत तीन वित्तीय वर्षों अर्थात् 2022-23, 2023-24 एवं 2024-25 के दौरान राजस्थान में तेल कंपनियों द्वारा सीएसआर व्यय का विवरण निम्नानुसार है—

(धनराशि लाख रुपए में)

सार्वजनिक क्षेत्र की पेट्रोलियम कंपनियां	2022-23	2023-24	2024-25
बीपीसीएल	40	134	218
ईआईएल	9	24	44
गेल	109	709	100
एचपीसीएल	2285	112	234
आईओसीएल	581	1434	2817

ओएनजीसी	414	1889	1118
ओआईएल	97	98	183
योग	3535	4410	4714

(ख) और (ग): कम्पनी अधिनियम, 2013 की अनुसूची VII के तहत अभिज्ञात शीर्षों के अंतर्गत सार्वजनिक क्षेत्र की तेल कंपनियों द्वारा स्वास्थ्य (पोषण, स्वच्छता एवं पेयजल), शिक्षा, कौशल विकास, ग्रामीण विकास, महिला सशक्तिकरण, पर्यावरण उन्मुखी पहलों एवं वयोवृद्धों और दिव्यांगों की देखभाल पर विशेष बल देते हुए कॉर्पोरेट सामाजिक दायित्व (सीएसआर) संबंधी कार्यकलाप किए जाते हैं। सीएसआर, एक बोर्ड आधारित प्रक्रिया है और कम्पनी के बोर्ड को उसकी सीएसआर समिति की सिफारिशों के आधार पर सीएसआर कार्यकलापों की योजना बनाने, संस्वीकृति देने, निष्पादित करने और निगरानी करने का अधिकार प्रदान किया गया है। सार्वजनिक क्षेत्र की तेल कंपनियों द्वारा कॉर्पोरेट सामाजिक दायित्व (सीएसआर) परियोजनाओं एवं योजनाओं का राज्य-वार, जिला-वार विवरण सार्वजनिक क्षेत्र की प्रमुख पेट्रोलियम कंपनियों की संबंधित वेबसाइटों अर्थात् www.ongcindia.com, www.iocl.com, www.engineersindia.com, www.bharatpetroleum.com, www.hindustanpetroleum.com, www.gailonline.com, www.oil-india.com पर उपलब्ध हैं।

SHARE OF NON-FOSSIL FUEL SOURCES IN TOTAL INSTALLED CAPACITY

1130. SHRI BIPLAB KUMAR DEB:

Will the Minister of **POWER** be pleased to state:

- (a) the details of India achieving the 500 GW installed power capacity milestone;

- (b) the present share of non-fossil fuel sources in total installed capacity and the achievement of the 50% non-fossil target ahead of the COP26 commitment;
- (c) the renewable energy capacity additions during 2025, including solar and wind capacity milestones crossed; and
- (d) the roadmap for achieving 500 GW non-fossil capacity by 2030 and the Net Zero 2070 objective?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a) and (b): The details of installed generation capacity in September 2025, at the time of achievement of 500 GW, and the installed generation capacity as on 31.12.2025, indicating the percentage share of fossil and non fossil fuel sources, are given in the enclosed **Statement-I**. As on 31.12.2025 the total installed generation capacity is 5,13,730 MW, comprising of 2,46,942 MW (48.07 %) of fossil-fuel sources and 2,66,788 MW (51.93 %) of non-fossil fuel sources.

India has achieved a landmark in its energy transition journey by reaching 50% of its installed electricity capacity from non-fossil fuel sources in June, 2025 – more than five years ahead of the target set under its Nationally Determined Contributions (NDCs) to the Paris Agreement. This significant

milestone underscores the country's steadfast commitment to climate action and sustainable development.

(c): During 2025, a total of 48,436 MW Renewable energy capacity has been added. This includes 37,945 MW of Solar power and 6,347 MW of Wind power. The details of the renewable energy capacity additions during 2025 are given in the enclosed **Statement-II**.

(d): The details of initiatives undertaken by the Government of India to achieve 500 GW non fossil capacity by 2030 and the strategy for attaining Net Zero emissions by 2070 are as follows:

1. The Government of India has taken several steps and initiatives to promote and accelerate renewable energy capacity in the country. These, inter-alia, include the following:

- (i) 100% Inter State Transmission System (ISTS) charges have been waived for inter-state sale of solar and wind power for projects to be commissioned by 30th June 2025 (with waiver tapering off 25% annually till June 2028), for co-located BESS projects commissioned by June 2028, for Hydro PSP projects where construction work is awarded by June 2028, for Green Hydrogen Projects commissioned till December 2030 and for offshore wind projects commissioned till December 2032.
- (ii) Standard Bidding Guidelines for tariff based competitive bidding process for procurement of Power from Grid Connected Solar, Wind, Wind-Solar Hybrid and Firm & Dispatchable RE (FDRE) projects have been issued.

- (iii) Ministry of New & Renewable Energy (MNRE) has issued Bidding Trajectory for issuance of RE power procurement bids of 50 GW/annum by Renewable Energy Implementing Agencies (REIAs) from FY 2023-24 to FY 2027-28.
- (iv) Foreign Direct Investment (FDI) has been permitted up to 100 percent under the automatic route.
- (v) Laying of new transmission lines and creating new sub-station capacity has been supported under the Green Energy Corridor Scheme for evacuation of renewable power
- (vi) To augment transmission infrastructure needed for steep RE trajectory, transmission plan has been prepared till 2032.
- (vii) Scheme for setting up of Solar Parks and Ultra Mega Solar Power projects is being implemented to provide land and transmission to RE developers for installation of RE projects at large scale
- (viii) Schemes such as Pradhan Mantri Kisan Urja Suraksha evam Utthaan Mahabhiyan (PM-KUSUM), PM Surya Ghar Muft Bijli Yojana, National Programme on High Efficiency Solar PV Modules, New Solar Power Scheme (for Tribal and PVTG Habitations/Villages) under Pradhan Mantri Janjati Adivasi Nyaya Maha Abhiyan (PM JANMAN) and Dharti Aabha Janjatiya Gram Utkarsh Abhiyan (DA JGUA), National Green Hydrogen Mission, Viability Gap Funding (VGF) Scheme for Offshore Wind Energy Projects have been launched

- (ix) Government of India, in September 2023, approved a Viability Gap Funding (VGF) scheme for development of Battery Energy Storage Systems (BESS). BESS capacity of 13.22 GWh is under implementation with a budgetary allocation of Rs 3,760 Cr. under this scheme. Considering the increasing demand of BESS, Ministry of Power, in June 2025, has approved another VGF scheme for development of 30 GWh BESS capacity with a financial support of Rs 5,400 Cr from Power System Development Fund (PSDF).
- (x) To boost RE consumption, Renewable Purchase Obligation (RPO) followed by Renewable Consumption Obligation (RCO) trajectory has been notified till 2029-30. The RCO which is applicable to all designated consumers under the Energy Conservation Act 2001 will attract penalties on non-compliance. RCO also includes specified quantum of consumption from Decentralized Renewable Energy sources.
- (xi) "Strategy for Establishments of Offshore Wind Energy Projects" has been issued.
- (xii) To achieve the objective of increased domestic production of Solar PV Modules, the Govt. of India is implementing the Production Linked Incentive (PLI) scheme for High Efficiency Solar PV Modules.
- (xiii) 12,973.5 MW of Hydro Electric Projects are under construction. Further, 4,274 MW of Hydro Electric Projects are under various stage of planning and targeted to be completed by 2031-32
- (xiv) Ministry of Power has initiated the steps to promote Pumped Storage

Projects (PSPs) to support renewable energy integration and grid stability. At present, 10 Pumped Storage Projects totalling 11,870 MW are under construction in the country.

2. Further, Nuclear power has huge potential to ensure long term energy security and is vital for India's clean energy transition towards Net Zero by 2070. It is a clean and environment friendly source of base load power. The lifecycle emissions of nuclear power are comparable to those of renewables like hydro and wind. The Government of India has set an ambitious target of 100 GW nuclear power capacity by 2047. Following steps have been taken to diversify India's energy portfolio through Nuclear Energy:

- i. A dedicated Nuclear Energy Mission with an allocation of ₹20,000 crore has been launched to develop at least five indigenously designed Small Modular Reactors (SMRs) by 2033 and promote advanced nuclear technologies.
- ii. Sustainable Harnessing and Advancement of Nuclear energy for Transforming India (SHANTI) Act, 2025 has been enacted to pave a way to harness the potential of India's nuclear energy based on indigenous resources to the maximum extent through active involvement of both the public and private sectors.
- iii. Bharat Small Reactors (BSRs) of 220 MW capacity based on India's proven Pressurized Heavy Water Reactor (PHWR) technology are being upgraded for deployment in industrial hubs to support decarbonisation. BARC is also developing Small Modular Reactors.

- iv. India's fuel security is being enhanced through new uranium discoveries, including a significant discovery that would extend the life of the Jaduguda mine by over 50 years. Progress in the closed fuel cycle, such as milestones achieved in the Prototype Fast Breeder Reactor, will further support sustainable fuel supply.
- v. To accelerate capacity addition, NPCIL and NTPC have formed the joint venture ASHVINI for developing nuclear power plants within the existing legal framework.

3. The National Green Hydrogen Mission would also contribute significantly to India's efforts for decarbonization and also create opportunities for employment and economic development. The Mission targets setting up at least 5 MMT per annum of green hydrogen capacity by 2030.

The impact of this achievement on India's long term energy transition roadmap is crucial towards the goal of combating climate change, keeping in view energy security, affordability and accessibility as critical inalienable priorities to ensure growth and development alongside Energy transition of the economy towards net-zero by 2070.

STATEMENT-I

The details of country's of installed generation capacity, indicating the share of renewable and non-fossil fuel sources, percentage-wise, in September 2025 and December 2025:

Installed Capacity (in MW) of the Country					
		as on 30.09.2025		as on 31.12.2025	
Category		Installed Capacity (MW)	% Share in Total	Installed Capacity (MW)	% Share in Total
Fossil Fuel	Coal	2,17,458	43.41%	2,19,610	42.75%
	Lignite	6,620	1.32%	6,620	1.29%
	Gas	20,132	4.02%	20,122	3.92%
	Diesel	589	0.12%	589	0.11%
	Total Fossil Fuel	2,44,800	48.87%	2,46,942	48.07%
Non-Fossil Fuel	RES (including Hydro)	2,47,310	49.37%	2,58,008	50.22%
	Hydro (including PSPs)	50,108	10.00%	50,915	9.91%
	Wind, Solar & Other RE	1,97,201	39.37%	2,07,093	40.31%
	Wind	53,124	10.61%	54,511	10.61%
	Solar	1,27,332	25.42%	1,35,810	26.44%
	BM* Power/Cogen.	10,757	2.15%	10,757	2.09%
	Waste to Energy	854	0.17%	857	0.17%
	Small Hydro	5,134	1.02%	5,159	1.00%
	Nuclear	8,780	1.75%	8,780	1.71%
	Total Non-Fossil Fuel	2,56,090	51.13%	2,66,788	51.93%
	Total Installed Capacity	5,00,889	100.0%	5,13,730	100.0%

*Biomass

STATEMENT-II**The details of the renewable energy capacity additions during 2025**

All figures in MW							
As on	Small Hydro Power	Wind Power	Bio-Power		Solar Power	Large Hydro	Total RES
			Bio Mass Power/ Cogeneration	Waste to Energy			
2025 (Jan-Dec)	58.06	6,347.77	29.10	236.68	37,945.22	3,820.00	48,436.83

RES: Renewable Energy Sources

बिहार में बाईपास सड़कों का निर्माण**1131. श्री तारिक अनवर:**

क्या सड़क परिवहन और राजमार्ग मंत्री यह बताने की कृपा करेंगे कि:

- (क) बिहार सरकार/भारतीय राष्ट्रीय राजमार्ग प्राधिकरण (एनएचएआई) द्वारा पिछले पांच वर्ष में निर्मित बाईपास सड़कों का ब्यौरा क्या है और उनकी लंबाई कितनी है और स्थान क्या हैं;
- (ख) राज्य में चल रही बाईपास सड़क परियोजनाओं की वर्तमान स्थिति क्या है;
- (ग) प्रत्येक परियोजना के पूर्ण होने की अनुमानित समय सीमा क्या है; और
- (घ) प्रत्येक परियोजना के अंतर्गत आवंटित की गई और उपयोग की गई निधि कितनी है?

सड़क परिवहन और राजमार्ग मंत्री (श्री नितिन जयराम गडकरी):

(क): सरकार के सड़क परिवहन और राजमार्ग मंत्रालय द्वारा पिछले पांच वर्षों के दौरान बिहार राज्य में राष्ट्रीय राजमार्गों (एनएच) पर निर्मित बाईपासों का ब्यौरा, उनकी लंबाई और स्थान सहित, संलग्न **विवरण-I** में दिया गया है।

(ख) से (घ): राष्ट्रीय राजमार्गों पर चल रही बाईपास परियोजनाओं की वर्तमान स्थिति, जिसमें प्रत्येक परियोजना के पूरा होने की समयसीमा, स्वीकृत लागत और उपयोग की गई निधि शामिल है, का ब्यौरा संलग्न **विवरण-II** में दिया गया है।

विवरण-I

सड़क परिवहन और राजमार्ग मंत्रालय द्वारा पिछले पांच वर्षों के दौरान बिहार राज्य में राष्ट्रीय राजमार्गों (एनएच) पर निर्मित बाईपासों का ब्यौरा:

क्रम सं.	परियोजना का नाम	बाईपास का स्थान	बाईपास की लंबाई (किमी)	स्वीकृत लागत (रुपये करोड़ में)	व्यय (करोड़ रुपये में)	पूर्ण होने की तिथि/पूर्ण होने की संभावित तिथि	स्थिति
1	कोइलवार-भोजपुर (पैकेज-II)	सोन	2.722	1716.03	1673.39	31.05.2023	पूरा हो गया
2		आरा	11.750				
3		बीबीगंज	1.100				
4		गजराजगंज	2.400				
5		बिहियां	2.000				
6		बिलौथी	1.900				
7	भोजपुर-बक्सर (पैकेज-III)	शाहपुर	7.970	1763.41	1737.83	22.06.2023	पूरा हो गया
8		ब्रह्मपुर	1.900				
9		भोजपुर पुराना	1.900				
10		भोजपुर नया	2.900				
11	बख्तियारपुर मोकामा	बख्तियारपुर	38.600	1898.84	1807.45	01.10.2025	पूरा हो गया

12	राजौली बख्तियारपुर	बकरा	1.600	3046.61	1617.78	20.01.2025	पूरा हो गया
13		सकराँल	1.080				
14	हाजीपुर मुजफ्फरपुर एनएच-22	मुजफ्फरपुर	16.870	2906.78	2134.35	31.01.2026	पूरा हो गया
15	एनएचडीपी चरण-3 के अंतर्गत बिहार राज्य में	मोतिहारी	4.150	475.86	466.43	30.01.2024	पूरा हो गया
16	आईसीपी रक्सौल लिंक रोड (7.177 किमी	चपवा	1.200				
17	लंबाई) के पिपराकोठी-मोतिहारी-रक्सौल खंड के 0.650 किमी से 62.064 किमी तक पेव्ड शोल्डर सहित दो लेन का निर्माण और किमी 62.064 से किमी 68.650 तक पेव्ड शोल्डर सहित दो लेन तथा किमी 68.650 से किमी 69.241 तक पेव्ड शोल्डर सहित चार लेन का निर्माण	रक्सौल	7.177				
18	एनएच-57ए के किलोमीटर 0.000 से	बाथनाला बाईपास	2.646	447.42	418.42	28.12.2023	पूरा हो गया
19	किलोमीटर 9.260 (जोगबानी में आईपीसी) तक फरबीसगंज से जोगबानी खंड का 4 लेन	पोखरिया से जोगबानी	2.594				
20	एनएच-131ए के नरेनपुर-पूर्णिया खंड के किमी	कटिहार	14.324	2579.19	1624.91	27.06.2024	पूरा हो गया

	34.600 से किमी 79.970 तक 4 लेन और 79,970 किमी से किमी 82,000 तक 2 लेन पेव्ड शोल्डर	बाईपास					
21	एनएच-31 के औंटा- सिमरिया खंड (गंगा पुल सहित) का 4/6 छह लेन का निर्माण	औंटा से सिमरिया	8.150	1161.00	1161.00	31.01.2026	पूरा हो गया
22	एनएच-22 (पुराना एनएच-83) के पटना- गया-डोभी खंड के	पटना	7.250	649.90	649.90	30.06.2024	पूरा हो गया
23	गया-डोभी खंड के	पोथी	2.262				
24	0.000 किमी से 39.000 किमी तक के शेष कार्यों	नीमा/नदवान	2.906				
25	का 4-लेन निर्माण (पैकेज-I)।	मसोढ़ी	4.500				
26	एनएच-22 (पुराना एनएच-83) के किमी	जहानाबाद	8.900	496.10	492.25	29.05.2025	पूरा हो गया
27	39.00 से किमी 83.00	तेहता	2.440				
28	तक, पटना-गया-डोभी खंड के 4 लेन का निर्माण	मखदुमपुर	4.770				
29	(पैकेज-II)	बेलागंज	2.225				
30	एनएच-22 (पुराना एनएच-83) के किमी 83.00 से किमी 127.217 तक पटना- गया-डोभी खंड के शेष कार्यों का 4 लेन का निर्माण (पैकेज-III)	गया	24.671	464.50	461.15	15.05.2025	पूरा हो गया
31	(i) एनएच 104 का किमी	सीतामढ़ी	9.200	278.54	235.98	29.08.2023	पूरा हो गया

	40 से 79.4 (शेओहर-सीतामढ़ी खंड (लॉट-I))						
32	राष्ट्रीय राजमार्ग 104 का	चारौट	0.500	503.28	457.58	22.05.2023	पूरा हो गया
33	सीतामढ़ी-जयनगर खंड के (किमी 79.4 से किमी	सहरगत	0.970				
34	156.5 तक) उन्नयन	उमगांव	1.100				
35	(लॉट-II)	हरलाखी	1.300				
36	एनएच 104 का जयनगर-नारहिया खंड के (किमी	जैनगर	2.120	706.39	621.80	09.06.2023	पूरा हो गया
37	156.5 से 219.945 तक) उन्नयन (लॉट-III)	नरहैया	1.945				
38	एनएच-30ए के फतुआ-	बाढ़	5.089	828.45	813.75	31.05.2022	पूरा हो गया
39	हरनौत-बाढ़ खंड का	दानियावा	2.160				
40	किमी 0.0-किमी 69.6	हरनौत	3.667				

विवरण-II

राष्ट्रीय राजमार्गों पर चल रही बाईपास परियोजनाओं की वर्तमान स्थिति

क्रम सं.	परियोजना का नाम	बाईपास का स्थान	बाईपास की लंबाई (किमी)	स्वीकृत लागत (रुपये करोड़ में)	व्यय (करोड़ रुपये में)	पूर्ण होने की तिथि/पूर्ण होने की संभावित तिथि	वास्तविक प्रगति
1	दानापुर बिहटा	नेओरागंज	1.200	2625.40	1140.94	31.08.2027	42.82%
2		पैनाल	1.750				
3		कन्हौली	1.700				

4		विश्रुपुरा	0.600				
5	एनएच-19 के छपरा बाईपास खंड (143.200 किमी से 159.255 किमी तक) का अतिरिक्त 3 लीटर चौड़ीकरण कार्य किया जा रहा है।	छपरा	16.050	528.48	140.15	30.08.2026	45.12%
6	भारतमाला परियोजना चरण-1 के अंतर्गत हाइब्रिड वार्षिकी मोड (एचएम) पर एनएच-227एफ के चोर्मा-बैरगानिया खंड का डिजाइन चेनेज किमी 00.00 से किमी 34.556 तक दो लेन और पेव्ड शोल्डर के साथ पुनर्वास और उन्नयन।	ढाका बाईपास	1.735	393.11	288.90	28.02.2026	96.12%
7	बीआरटी योजना के तहत भारतमाला परियोजना चरण-1 एचएम मोड पर उमागांव जंक्शन के पास हटवारिया से चयनित सड़क के पेव्ड ढलान के साथ दो लेन का पुनर्वास, उन्नयन और निर्माण	बसोपट्टी	4.050	1224.28	101.00	01.07.2027	8.25%
8		मलमल और कलुआही	6.429				
9		उचैत, बेनिपट्टी	5.455				
10		मधुबनी	15.000				
11		राहुआ संग्राम	1.620				

	{डिजाइन किमी। 0.000} से कलुआही {डिजाइन किमी. 21.609} (खंड-I) एनएच-227 एल, साहरघाट {डिजाइन किमी. 0.000} से रहिका {डिजाइन किमी. 26.130} (खंड-II) एनएच- 227जे, रहिका {डिजाइन किमी। 0.000} से रामपट्टी {डिजाइन किमी. 15.000}मधुबनी बाईपास (खंड-III) एनएच-527ए और बिदेश्वरस्थान {डिजाइन किमी। 0.000} से भेजा {डिजाइन किमी. 25.915} (खंड-IV) एनएच-527ए, कुल लंबाई 88.655 किमी।						
12	भारतमाला परियोजना चरण-I के तहत बीआरटी योजना के अंतर्गत एचएएम मोड पैकेज- V के तहत चयनित सड़क खंडों - बकौर	बागांव	3.820	551.51	68.00	31.03.2026	98.40%

	से परसरमा खंड-1 (डिजाइन 13,300 किमी से 18,875 किमी) एनएच- 527ए, परसरमा से बरियाही खंड-II (डिजाइन 0.000 किमी से 24,068 किमी) एनएच- 327ई, बंगाओन बाईपास खंड-III (डिजाइन 0.000 किमी से 3,820 किमी) और महिशी स्पर रोड खंड IV (डिजाइन 0.000 किमी से 5,720 किमी) का पुनर्वास, उन्नयन और पेव्ड शोल्डर सहित दो लेन निर्माण कार्य।						
13	एनएच-107 का	पूर्णिया बाईपास	4.800				
14	महेशकुंट-सहरसा- पूर्णिया खंड कि.मी. 90+000 से किमी.	मुरलीगंज बाईपास	4.250	1244.09	1104.10	31.03.2026	89.12%
15	177+960 तक	मधेपुरा बाईपास	11.350				
16	एनएच-107 पैकेज-1	सोनबरसा राज	2.700	644.50	523.66	31.08.2026	85.65%
17		सिमरी	3.500				

		बख्तियारपुर					
18		बरियाही और सहरसा	11.000				
19	एनएच-319 (पुराना एनएच-30) के किमी 0+000 से किमी 4+500 (डिज़ाइन चेनेज) तक चार लेन वाला आरा बाईपास (असानी से बाओनपाली) ईपीसी मोड पर निर्मित किया जाएगा।	असानी से बाओनपाली	4.500	67.00	0.00	06.04.2027	1.00%
20	भारतमाला परियोजना के अंतर्गत ईपीसी मोड पर एनएच-2 के औरंगाबाद बिहार-झारखंड सीमा (चोरदाहा) खंड के 180+000 से 209+827 तक के खंड का छह लेन का निर्माण (पैकेज-I)।	मदनपुर	2.895	520.00	65.25	दिसंबर-2026	16.21%
21	प्रस्तावित 4 लेन रेवलगंज बाईपास एनएच-19 का निर्माण ईपीसी मोड पर एनएच 19 को 85 के उद्गम स्थल से जोड़ने के लिए किया जा रहा	रेवलगंज बाईपास	7.155	295.24	135.80	31.05.2026	73.01%

	है।						
22	भार्गमा और सुकेला मोड़ पर एनएच-327ई का ज्यामितीय सुधार, जिसमें रानीगंज बाईपास का प्रावधान भी शामिल है।	रानीगंज बाईपास	3.884	119.99	65.44	31.07.2026	67.20%
23	चैनेज 0.000 में एनएच 103 (एनएच-322) के जंदाहा बाईपास का पेडल शोल्डर सहित 2 लेन का निर्माण (एनएच-103 का मौजूदा किमी 35)	जंदाहा बाईपास	4.800	47.43	9.81	15.07.2026	38.00%
24	ईपीसी मोड़ पर चौसा-बक्सर बाईपास के 45,000 किमी से 65,915 किमी तक चार लेन का निर्माण (पैकेज - 2)।	चौसा-बक्सर बाईपास	20.915	1060.16	8.34	13.01.2028	0.00%
25	एनएच-333ए के कटोरिया	कटोरिया	1.797	479.37	40.83	08.12.2026	22.00%
26	किलोमीटर 134,000 से लखपुरा	लखपुरा	2.486				
27	किलोमीटर 190,233 तक बांका	बांका	7.131				
28	कटोरिया, लखपुरा, बांका और पंजवारा में चार बाईपासों (कुल लंबाई-14.359	पंजवारा	2.945				

	किमी) का निर्माण दो लेन के मानकों के अनुसार पेव्ड शोल्डर के साथ किया जाएगा। निर्माण-पूर्व गतिविधियां जारी हैं।						
29	एनएच-319ए के किलोमीटर 0 से किलोमीटर 45 तक के खंड को ईपीसी मोड के तहत पेव्ड शोल्डर सहित दो लेन का बनाया जा रहा है।	मोहनिया	2.350	427.29	251.02	26.07.2026	92.00%
30	हाइब्रिड वार्षिकी मॉडल के तहत	मैरवा	6.260				
31	एनएच-227ए (मेहरौना घाट (यूपी-बिहार सीमा) के पास से सिवान तक) के मौजूदा किलोमीटर 0+000 से किलोमीटर 39+500 (डिजाइन किलोमीटर (0+500) से किलोमीटर 40+342, डिजाइन लंबाई किलोमीटर) तक पेव्ड शोल्डर सहित चार लेन में सुधार और उन्नयन, ।	सिवान	6.982	1661.25	95.04	05.03.2028	1.71%

32	ईपीसी मोड के तहत एनएच-219 (कुल लंबाई-16.150	भाभुआ	7.350				
33	किमी) के खंड 10+800 (डिजाइन 10+800) से खंड 19+860 (डिजाइन 18+150) तक भाभुआ बाईपास और खंड 38+060 (डिजाइन 36+250) से खंड 40+460 (डिजाइन 38+650) तक चांद बाईपास का निर्माण और खंड 40+460 (डिजाइन 38+650) से खंड 46+860 (डिजाइन 45+050) तक मौजूदा सड़क को पेव्ड शोल्डर के साथ दो लेन तक चौड़ा करना,	चांद	2.400	179.86	28.89	03.07.2026	0.05%
34	ईपीसी मोड पर एनएच-120 के 92.935 किमी (पुराने एनएच 82 का प्रारंभिक बिंदु) से 99.685 किमी (एनएच-33 के गया बाईपास का अंतिम बिंदु) तक (कुल	गया	6.750	63.37	18.45	31.05.2026	52.00%

	लंबाई = 6.750 किमी) सड़क का 2 लेन से 4 लेन में चौड़ीकरण						
35	एनएच-82 पर गया	मानपुर	3.970	2138.16	1744.77	30.06.2026	97.00%
36	हिसुआ-राजगीर-	वजीरगंज	4.670				
37	नालंदा-बिहारशरीफ खंड किमी 0.00 से	तुंगी	1.900				
38	92.935 तक चार	हिसुआ	1.323				
39	लेन का निर्माण	नारदिगंज	2.300				

FINANCIAL ASSISTANCE TO PIMPRI CHINCHWAD

1132. DR. AMOL RAMSING KOLHE:

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

- the financial and technical assistance provided to the Pimpri Chinchwad Municipal Corporation for improving its urban infrastructure, including waste management, public transportation and drainage systems;
- the current status of the proposed Pune Ring Road project and its importance for the Shirur constituency;
- the measures being taken to decongest the city and to ensure a better quality of life for its residents; and
- the Government's plan to support the development of semi-urban and rural areas surrounding Pune to manage the population growth and prevent urban sprawl?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

(a): The issues raised in the question fall largely within the mandate of the State Government. The Government of Maharashtra has informed that Pimpri Chinchwad Municipal Corporation receives financial and technical assistance under Central and State schemes such as Atal Mission for Rejuvenation and Urban Transformation (AMRUT), Swachh Bharat Mission (SBM), 15th Finance Commission Grants, National Clean Air Programme (NCAP) and PMAY (Urban) for drainage, waste management, air quality improvement and housing. Technical support is provided through City Level Technical Cells, training, digital monitoring systems and third-party quality assurance.

(b): The Pune Inner Ring Road project of 122.82 km has been administratively approved by the Government of Maharashtra at a cost of ₹14,200 crore for implementation by Pune Metropolitan Region Development Authority (PMRDA) and Maharashtra State Road Development Corporation (MSRDC). Land acquisition and DPR preparation are at various stages. The project is expected to reduce congestion and pollution and improve connectivity for traffic from the Shirur region.

(c): The State Government has informed that decongestion measures include development of ring roads, flyovers, missing link roads, junction improvements, expansion of Metro and BRTS networks, affordable housing projects, and environmental improvement works, aimed at improving mobility and quality of life.

(d): To manage population growth and prevent urban sprawl, the Government of Maharashtra has informed that PMRDA is undertaking integrated regional planning through the Regional Plan, Economic Growth Hub, Structure Plan, Town Planning Schemes and Comprehensive Mobility Plan, covering urban, peri-urban and rural areas.

VACANCY IN CIVIL AVIATION SECTOR

1133. SHRI E. T. MOHAMMED BASHEER:

Will the Minister of **CIVIL AVIATION** be pleased to state:

- (a) the total number of vacancies presently existing in the technical and administrative cadres across the civil aviation sector including airports, air navigation services and regulatory bodies in view of the rapid expansion of private participation and airport privatisation; and
- (b) the details of the immediate measures taken/proposed to be taken by the Government on an emergency basis to ensure adequate staffing, operational safety and service continuity?

**THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND
MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI
MURLIDHAR MOHOL):**

(a) and (b): Adequate steps are taken from time to time to fill up vacancies under the Ministry of Civil Aviation, including its attached offices and regulatory bodies, with a view to ensure adequate staffing, operational safety and

continuity of services across the sector. The vacancy position and measures taken for filling up posts across various bodies under the aegis of the Ministry of Civil Aviation are as follows:

In the Directorate General of Civil Aviation (DGCA), 787 vacancies exist, largely on account of the creation of 441 additional posts as part of the restructuring undertaken during 2022-2024. The recruitment process of filling these position involve multiple stages.

In the Airports Authority of India (AAI), 1667 vacancies pertaining to Direct Recruitment (executive) posts are existing. To address these, AAI has expedited recruitment, redeployed staff at operationally sensitive airports, created additional ATCO posts in line with expanding airspace requirements, with such measures being continuously reviewed to ensure safe and uninterrupted civil aviation services.

In the Bureau of Civil Aviation Security (BCAS) and Airports Economic Regulatory Authority of India (AERA), there are 180 and 11 positions vacant respectively. As BCAS and AERA are deputation-based organisations, vacancy circulars are issued periodically to fill posts in accordance with the prescribed norms.

VAN DHAN VIKAS KENDRAS IN ANDHRA PRADESH

1134. SHRI DAGGUMALLA PRASADA RAO:

Will the Minister of **TRIBAL AFFAIRS** be pleased to state:

- (a) the details regarding the total number of Van Dhan Vikas Kendras sanctioned and operational, year-wise, State-wise and district-wise for Andhra Pradesh;
- (b) the details regarding the funds allocated and disbursed by the Government for establishing Van Dhan Vikas Kendras, year-wise, State-wise and district-wise for Andhra Pradesh;
- (c) whether the Government is considering any proposals for establishing new Van Dhan Vikas Kendras;
- (d) if so, the details thereof;
- (e) the details regarding the total number of Van Dhan Producer Enterprises formed by the Government, State-wise and district-wise for Andhra Pradesh; and
- (f) the details regarding the financial assistance allocated and released for establishing Van Dhan Producer Enterprises, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI DURGA DAS UIKEY):

(a) and (b): The Ministry of Tribal Affairs provides financial support for establishment of Van Dhan Vikas Kendras (VDVKs) through Tribal Cooperative Marketing Development Federation of India Limited (TRIFED) under the Pradhan Mantri Janjatiya Vikas Mission (PMJVM) and Pradhan Mantri Janjati Adivasi Nyaya Maha AbhiyaN (PM-JANMAN). Till date, in the State of Andhra Pradesh, a total of 488 VDVKs have been sanctioned, comprising of 415 VDVKs under PMJVM and 73 VDVKs under PM-JANMAN.

At present, 368 VDVks under PMJVM and 44 VDVks under PM-JANMAN are operational.

Further, an amount of Rs. 6,470.40 lakh has been sanctioned for these VDVks, out of which Rs. 6,162.90 lakh has been sanctioned under PMJVM and Rs. 307.50 lakh under PM-JANMAN. An amount of Rs. 3,757.80 lakh has been released, out of which Rs. 3,604.00 lakh has been released under PMJVM and Rs. 153.80 lakh under PM-JANMAN. State-wise and year-wise details of VDVks is given in the enclosed **Statement-I**. District-wise details of the State of Andhra Pradesh is given in the enclosed **Statement-II**.

(c) and (d): Proposals for establishment of new Van Dhan Vikas Kendras (VDVks) are received from the State Governments/ Implementing agencies through TRIFED. Such proposals are examined as per the prescribed guidelines and, subject to fulfilment of requisite criteria and availability of funds, sanction is accorded accordingly.

(e) and (f): PMJVM scheme also has provision for establishment of Van Dhan Producer Enterprises (VDPEs), which are clusters of nearby Van Dhan Vikas Kendras (VDVks) to further boost the income of tribals. However, no complete proposals have been received at TRIFED from any States/UTs, including Andhra Pradesh for the transformation of Van Dhan Producer Enterprises (VDPEs) from the existing Van Dhan Vikas Kendras (VDVks).

STATEMENT-I**State-wise and year-wise details of PMJVM VDKs**

S. No	Year	2019-2020				2020-2021				2021-2022			
	State	No. of VDKs sanctioned	No. of Beneficiaries	Amount Sanctioned (Rs in lakhs)	Amount Released (Rs in lakhs)	No. of VDKs sanctioned	No. of Beneficiaries	Amount Sanctioned (Rs in lakhs)	Amount Released (Rs in lakhs)	No. of VDKs sanctioned	No. of Beneficiaries	Amount Sanctioned (Rs in lakhs)	Amount Released (Rs in lakhs)
1	Andhra Pradesh	75	21280	1064	1064	188	56378	2818.9	1400	152	45600	2280	1140
2	Arunachal Pradesh									85	25500	1275	637
3	Assam	50	16059	750	750	78	23,530	1170	1170	174	52530	2610	1305
4	Chhattisgarh	139	41700	2085	2085								
5	Dadra Nagar Haveli and Daman and Diu					1	302	15	15				
6	Goa	1	300	15	15	9	2700	135	67.5				

7	Gujarat	116	34424	1721.2	1721.2								
8	Himachal Pradesh									4	1110	55.5	41.8
9	Jammu & Kashmir									100	29791	1457	1457
10	Jharkhand	39	11601	569.7	569.7								
11	Karnataka	19	5700	285	285	20	5748	287.4	143.7	101	30300	1515	757.5
12	Kerala	13	3900	195	195					31	8138	402.25	201.125
13	Ladakh	10	3000	150	150								
14	Madhya Pradesh	86	25800	1290	1290					21	6360	315	157.5
15	Maharashtra	64	19350	960	960	200	60,000	3000	1500				
16	Manipur	77	23259	1155	1155	123	37,134	1841.8	1841.8				
17	Meghalaya					39	11835	584.1	584.1				
18	Mizoram	44	11668	581.55	581.55	115	34500	1725	862.5				
19	Nagaland	78	23398	1169.9	1169.9	128	38,400	1920	1065				
20	Odisha	156	45882	2269.25	2269.25					14	4212	210	105
21	Rajasthan	25	7580	372.2	372.2	164	49,712	2460	1230	290	87511	4303.4	2151

22	Sikkim	80	23801	1169.05	1169.05								
23	Tamil Nadu	7	2100	105	105					1	300	15	7.5
24	Telangana	17	5100	255	255								
25	Tripura	17	4530	226.25	226.25	15	4244	210.7	105.3				
26	Uttar Pradesh	5	1238	59.55	59.55	7	2100	105	52.5	13	3900	195	97.5
27	Uttarakhand					11	3305	164.95	119.95	1	300	15	7.5
28	West Bengal									22	6719	329.35	329.35
	Total	1118	331670	16447.7	16447.7	1098	329888	16437.9	10157.4	1009	302271	14977.5	8394.78

[illegible]

14	Madhya Pradesh	19	5700	285	142.5								
15	Maharashtra					1	300	15	7.5	8	2400	120	47.5
16	Manipur												
17	Meghalaya					130	39000	1950	975				
18	Mizoram					100	30000	1500	750				862.5
19	Nagaland	10	3000	150	75	68	20400	1020	510	63	18870	943.5	390
20	Odisha												
21	Rajasthan												
22	Sikkim												
23	Tamil Nadu												
24	Telangana												
25	Tripura	25	7342	339.05	169.52								
26	Uttar Pradesh												
27	Uttarakhand												
28	West Bengal												
	Total	330	99332	4914.05	2457.02	404	120641	5974.45	2400	71	21270	1063.5	1300

S. No	Year	2025-26				Total			
	State	No. of VDVks sanctioned	No. of Beneficiaries	Amount Sanctioned (Rs in lakhs)	Amount Released (Rs in lakhs)	No. of VDVks sanctioned	No. of Beneficiaries	Amount Sanctioned (Rs in lakhs)	Amount Released (Rs in lakhs)
1	Andhra Pradesh					415	123258	6162.9	3604
2	Arunachal Pradesh					106	32897	1590	794.5
3	Assam	24	7456	360	180	495	150765	7425	4672.5
4	Chhattisgarh					139	41700	2085	2085
5	Dadra Nagar Haveli and Daman and Diu					1	302	15	15
6	Goa					10	3000	150	82.5
7	Gujarat				587.225	200	57968	2895.65	2308.425
8	Himachal Pradesh					4	1110	55.5	41.8
9	Jammu & Kashmir					100	29791	1457	1457
10	Jharkhand					146	43701	2174.7	1372.2
11	Karnataka					140	41748	2087.4	1186.2
12	Kerala					44	12038	597.25	396.125
13	Ladakh					10	3000	150	150
14	Madhya Pradesh					126	37860	1890	1590
15	Maharashtra	6	1800	90	57.5	279	83850	4185	2572.5
16	Manipur	7	1833	91.65	45.825	207	62,226	3088.45	3042.625

17	Meghalaya					169	50835	2534.1	1559.1
18	Mizoram	27	8100	405	202.5	286	84268	4211.55	3259.05
19	Nagaland				1521.75	347	104068	5203.4	4731.65
20	Odisha					170	50094	2479.25	2374.25
21	Rajasthan	26	7559	377.95	188.975	505	152362	7513.55	3942.175
22	Sikkim					80	23801	1169.05	1169.05
23	Tamil Nadu					8	2400	120	112.5
24	Telangana					17	5100	255	255
25	Tripura					57	16116	776	501.07
26	Uttar Pradesh					25	7238	359.55	209.55
27	Uttarakhand					12	3605	179.95	127.45
28	West Bengal	5	1508	73.1		27	8227	402.45	329.35
	Total	95	28256	1397.7	2783.78	4125	1233328	61212.70	43940.57

S. No	State	FY 2023-24				FY 2024-25				FY 2025-26				Total			
		Funds Sanctioned	Funds Released	No. of Beneficiaries	VDVK Sanctioned	Funds Sanctioned	Funds Released	No. of Beneficiaries	VDVK Sanctioned	Funds Sanctioned	Funds Released	No. of Beneficiaries	VDVK Sanctioned	Funds Sanctioned	Funds Released	No. of Beneficiaries	VDVK Sanctioned
1	Andaman and Nicobar	2.8	1.4	56	1	0	0	0	0	0	1.4	0	0	2.8	2.8	56	1
2	Andhra Pradesh	307.55	153.825	6162	73	0	0	0	0	0	0	0	0	307.55	153.825	6162	73
3	Chhattisgarh	119.75	59.875	2395	16	0	0	0	0	0	0	0	0	119.75	59.875	2395	16
4	Gujarat	52.5	26.25	1050	21	0	0	0	0	0	0	0	0	52.5	26.25	1050	21
5	Jharkhand	143.8	72	2876	35	0	0	0	0	0	0	0	0	143.8	72	2876	35
6	Karnataka	89.2	29.2	1784	32	2.6	0	52	1	0	16.7	0	0	91.8	45.9	1836	33
7	Kerala	21.65	10.825	433	5	5.2	0	104	2	0	2.6	0	0	26.85	13.425	537	7
8	Madhya Pradesh	254.5	73.825	5091	83	0	0	0	0	0	53.45	0	0	254.5	127.275	5091	83
9	Manipur	0	0	0	0	30	15	600	2	0	15	0	0	30	30	600	2
10	Maharashtra	181.2	90.635	3624	40	0	0	0	0	0	0	0	0	181.2	90.635	3624	40
11	Odisha	178.4	88.91	3553	43	0	0	0	0	84.55	42.27	1691	23	262.95	131.18	5244	66
12	Rajasthan	432.95	215.475	8659	50	9.15	0	183	1	0	4.57	0	0	442.1	220.045	8842	51
13	Tamil Nadu	120.15	60.075	2403	37	0	0	0	0	0	0	0	0	120.15	60.075	2403	37
14	Telangana	73.05	36.525	1461	25	0	0	0	0	0	0	0	0	73.05	36.525	1461	25
15	Tripura	127.5	57.35	2550	30	0	0	0	0	0	5.35	0	0	127.5	62.7	2550	30
16	Uttar Pradesh	15.95	7.97	319	5	0	0	0	0	0	0	0	0	15.95	7.97	319	5
17	Uttarakhand	15.7	7.85	314	5	16	0	320	4	0	8	0	0	31.7	15.85	634	9
18	West Bengal	0	0	0	0	0	0	0	0	13.9	6.95	278	5	13.9	6.95	278	5
	Grand Total	2136.65	991.99	42730	501	62.95	15	1259	10	98.45	156.29	1969	28	2298.05	1163.28	45958	539

STATEMENT-II

District-wise VDVks sanctioned and Funds released details of PMJVM in Andhra Pradesh:

S. No.	District	No of Sanctioned VDVK	Fund Sanctioned (In Lakhs)	Amount Released (In Lakhs)
1	East Godavari	166	2490	3604
2	West Godavari	15	225	
3	Parvathipuram Manyam	22	330	
4	Srikakulam	68	1020	
5	Kurnool	2	30	
6	Nandyal	10	150	
7	Nellore	1	13.9	
8	Prakasam	1	15	
9	Vizianagaram	32	480	
10	Visakhapatnam	98	1409	
#	Total	415	6162.9	3604

District-wise VDVks sanctioned and Funds released details of PM-JANMAN in Andhra Pradesh:

S. No.	District	No of Sanctioned VDVK	Fund Sanctioned (In Lakhs)	Amount Released (In Lakhs)
1	Eluru	4	10	5.25
2	Alluri Sitharama Raju	16	40	19.8

3	Parvathipuram Manyam	15	66.15	33.075
4	Srikakulam	38	191.35	95.675
#	Total	73	307.5	153.8

REGIONAL AIR CONNECTIVITY IN ODISHA

1135. SHRI SUKANTA KUMAR PANIGRAHI:

Will the Minister of **CIVIL AVIATION** be pleased to state:

- (a) the progress in fleet integration and operational readiness including induction of wide-body and narrow-body aircraft and the measures taken to ensure aircraft availability, on-time performance and improved regional connectivity to Odisha including districts serving Kandhamal Lok Sabha Constituency;
- (b) the steps taken by the Directorate General of Civil Aviation (DGCA) and airline operators to strengthen aviation safety oversight through audits, inspections, capacity building and digital monitoring during sectoral expansion; and
- (c) the impact of Aviation Turbine Fuel (ATF) price trends on airfares and the efforts being made by the Union Government in coordination with the State Governments to rationalise ATF taxation, safeguards against surge in pricing and improvements in grievance redressal to ensure affordable, safe and reliable air travel for passengers from Odisha including aspirational and tribal regions with potential for agri-eco-tourism around Kandhamal?

**THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND
MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI
MURLIDHAR MOHOL):**

(a) and (b): The Directorate General of Civil Aviation (DGCA) has a robust mechanism in place to monitor the induction of aircraft by airlines, On-Time Performance (OTP) and route rationalisation across the nation including Odisha. Further, DGCA has put in place a multi-layered oversight mechanism to ensure that safety standards are strictly complied with by airlines, particularly during phases of rapid expansion in fleet size and operations. All expansion activities, including induction of aircraft, increase in flight operations, route expansion and wet/dry leasing, are subject to prior approval by DGCA after detailed scrutiny of safety preparedness. DGCA conducts periodic and special audits, inspections and surveillance activities covering flight operations, airworthiness, training, safety management systems (SMS) and maintenance practices. DGCA conduct meetings with airline management and key post-holders to review operational performance, safety indicators, and manpower adequacy and compliance status. In case of deficiencies, DGCA takes corrective and enforcement action, including issuance of show cause notices, operational restrictions or suspension of approvals and financial penalty, as necessary.

(c): Airfares are influenced by multiple factors including Aviation Turbine Fuel (ATF) costs, Value Added Tax levied on ATF by State/UT Governments, market

competition, passenger demand and seasonal variations. ATF prices are market-linked and form a significant component of airline operating costs. In a deregulated aviation sector, airfares are determined by airlines based on market forces, in accordance with Rule 135 of the Aircraft Rules, 1937.

While the Government does not regulate airfares in normal circumstances to preserve competition, it remains vigilant and intervenes in exceptional situations to prevent unreasonable or opportunistic pricing, including through temporary fare caps or capacity rationalisation, in the interest of passenger welfare.

Further, the AirSewa portal, an initiative by the Ministry of Civil Aviation (MoCA) enables grievance redressal in a time bound manner and provides a one-stop solution for hassle-free air travel.

POLLUTION LEVEL IN GANGA RIVER IN VARANASI

1136. SHRIMATI SATABDI ROY BANERJEE:

Will the Minister of **JAL SHAKTI** be pleased to state:

- (a) the details of the pollution level in the Ganga River in Varanasi, Uttar Pradesh since 2014, year-wise; and
- (b) the details of the funds utilised for cleaning the stretch of the river in and around Varanasi since 2014, year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (DR. RAJ BHUSHAN CHOUDHARY):

(a): The pollution status of the River Ganga is monitored by the Central Pollution Control Board (CPCB) through 112 water quality monitoring stations. The rivers are classified into five priority classes by CPCB as follows:

Priority Class	BOD Concentration Range (mg/L)
Priority I	> 30 (most polluted)
Priority II	20 – 30
Priority III	10 – 20
Priority IV	6 – 10
Priority V	3 – 6 (least polluted)

As per CPCB's PRS assessment reports, the observed water quality in Varanasi are as follows:

PRS Assessment Report Year	Priority Class
2015	Priority–III
2018	Priority–IV
2022	Priority–V
2025	Priority–V

(b): Funds have been disbursed to the following agencies in the state of Uttar Pradesh, for implementation of projects/interventions in Varanasi under the Namami Gange Programme since its inception (FY 2014-15) till 19 January 2026:

Implementing Agencies	Purpose
State Mission for Clean Ganga	Setting up and maintenance of sewerage infrastructures
Concessionaires of STP Project at Varanasi implemented in Hybrid Annuity Mode	Setting up and maintenance of sewerage infrastructures
Varanasi Nagar Nigam	Cleaning of ghats & Cleaning of river surface through trash skimmer at Varanasi
Indian Institute of Technology Varanasi	Smart Laboratory on Clean Rivers
National Mission for Clean Ganga	Removal of pollutants from drains through installation of advanced oxidation process

Further, the year-wise expenditure in Varanasi since 2014, for activities indicated above, as provided by the State Mission for Clean Ganga-Uttar Pradesh, is given below:

Year	Year-wise expenditure (in Cr.)
2014	0.00
2015	170.16
2016	82.98
2017	125.93
2018	139.59
2019	37.05
2020	70.79
2021	60.01
2022	62.64

2023	13.71
2024	17.36
2025	77.16
Total	857.38

भूजल प्रबंधन के लिए झीलों/तालाबों/कुओं/सीढ़ीदार कुओं का जीर्णोद्धार

1137. श्री कौशलेन्द्र कुमार:

क्या **जल शक्ति** मंत्री यह बताने की कृपा करेंगे कि:

(क) देश में झीलों, तालाबों, जलकुंडों, कुओं और सीढ़ीदार कुओं की संख्या कितनी है और उनकी वर्तमान स्थिति क्या है;

(ख) पिछले पांच वर्षों के दौरान भूजल प्रबंधन के लिए उनके जीर्णोद्धार और पुनर्स्थापन हेतु किए गए प्रयासों का राज्यवार ब्यौरा क्या है;

(ग) भूजल पुनर्भरण हेतु क्या विधियाँ अपनाई जा रही हैं;

(घ) क्या सरकार को इस बात की जानकारी है कि देश के विभिन्न भागों में झीलों, तालाबों, जलकुंडों, कुओं और सीढ़ीदार कुओं पर असामाजिक तत्वों द्वारा अवैध अतिक्रमण किया गया है; और

(ङ) यदि हाँ, तो तत्संबंधी राज्यवार ब्यौरा क्या है और भविष्य में भूजल संरक्षण के लिए ऐसे अतिक्रमणकारियों के विरुद्ध क्या कार्रवाई की गई है?

जल शक्ति मंत्रालय में राज्य मंत्री (डॉ. राज भूषण चौधरी):

(क): जल शक्ति मंत्रालय ने 100% केंद्रीय सहायता के साथ केंद्र प्रायोजित योजना "सिंचाई गणना" के तहत वर्ष 2017-18 के संदर्भ में 33 राज्यों/संघ राज्य क्षेत्रों में जल निकायों की पहली गणना आयोजित की है। झीलों, तालाबों, टैंकों आदि सहित जल निकायों की संख्या और 'उपयोग में' आने वाले जल निकायों की संख्या का ब्यौरा संलग्न **विवरण-I** में दिया गया है।

(ख) और (ग): मंत्रालय 'प्रधानमंत्री कृषि सिंचाई योजना- हर खेत को पानी' (पीएमकेएसवाई-एचकेकेपी) के एक घटक के रूप में सतही लघु सिंचाई (एसएमआई) और जल निकायों के मरम्मत, नवीकरण एवं पुनरुद्धार (आरआरआर) योजनाओं के तहत सिंचाई क्षमता (आईपी) के सृजन और बहाली के लिए राज्यों को केंद्रीय सहायता प्रदान करता है। इस योजना के अंतर्गत मंत्रालय ने पिछले पांच वर्षों के दौरान 376.12 करोड़ रुपये की केंद्रीय सहायता (सीए) जारी की है। साथ ही, 'प्रधानमंत्री कृषि सिंचाई योजना- हर खेत को पानी' के तहत जल निकायों की चल रही मरम्मत, नवीनीकरण एवं पुनरुद्धार योजनाओं के कार्यान्वयन के लिए राज्यों को वित्त वर्ष 2025-26 में अब तक 218.265 करोड़ रुपये की स्वीकृति भी जारी की जा चुकी है। पिछले पांच वर्षों का राज्यवार ब्यौरा संलग्न **विवरण-II** में दिया गया है।

मंत्रालय ने वर्ष 2019 में 256 जल की कमी वाले जिलों में एक समयबद्ध और मिशन-मोड जल संरक्षण अभियान के रूप में 'जल शक्ति अभियान' की शुरुआत की थी, जिसे वर्ष 2021 में "जल शक्ति अभियान: कैच द रेन" के रूप में "कैच द रेन, वेयर इट फॉल्स, व्हेन इट फॉल्स" टैगलाइन के साथ पूरे भारत में विस्तारित किया गया। इस अभियान के तहत पांच प्रमुख क्षेत्रों पर बल दिया गया है: (1) जल संरक्षण और वर्षा जल संचयन, (2) सभी जल निकायों की गणना, जियो-टैगिंग और उनकी सूची बनाना व उनके आधार पर जल संरक्षण के लिए वैज्ञानिक योजनाएं तैयार करना, (3) सभी जिलों में जल शक्ति केंद्रों की स्थापना, (4) सघन वनीकरण और (5) जन-जागरूकता पैदा करना। वर्तमान में इस अभियान का दायरा बढ़ाकर देश के सभी जिलों, ब्लॉकों और नगर पालिकाओं (ग्रामीण और शहरी दोनों क्षेत्रों) को इसमें शामिल कर लिया गया है।

जेएसए:सीटीआर का छठा संस्करण 22 मार्च 2025 को "जल संचय, जन भागीदारी: जन जागरूकता की ओर" विषय के साथ शुरू किया गया था। जल संचय-जन भागीदारी (जेएसजेबी) का उद्देश्य 'संपूर्ण समाज' और 'संपूर्ण सरकार' के दृष्टिकोण को अपनाते हुए सामूहिक प्रयासों के माध्यम

से, जल की हर बूंद का संरक्षण सुनिश्चित करना है। जल संचय-जन भागीदारी (जेएसजेबी) 1.0 के अंतर्गत कुल 27.62 लाख कृत्रिम भूजल पुनर्भरण और भंडारण कार्य लिए गए थे, जिनमें से 23.83 लाख कार्य 31 मई 2025 तक सफलतापूर्वक पूरे किए जा चुके हैं।

जल शक्ति मंत्रालय के अंतर्गत केंद्रीय भूमि जल बोर्ड ने 'भूजल प्रबंधन और विनियमन' योजना के तहत जलभृत मानचित्रण और प्रबंधन कार्यक्रम शुरू किया है। राष्ट्रीय जलभृत मानचित्रण (एनएक्यूयूआईएम) परियोजना के अंतर्गत देश के लगभग 25 लाख वर्ग किमी के संपूर्ण मानचित्रण योग्य क्षेत्र का कार्य पूरा कर लिया गया है। इन जलभृत मानचित्रों और प्रबंधन योजनाओं को तैयार कर कार्यान्वयन हेतु संबंधित राज्य एजेंसियों के साथ साझा किया गया है। प्रबंधन योजनाओं में पुनर्भरण संरचनाओं के माध्यम से विभिन्न जल संरक्षण उपाय शामिल हैं। भूजल प्रबंधन और विनियमन योजना के तहत केंद्रीय भूमि जल बोर्ड ने प्रदर्शनात्मक उद्देश्य से देश भर में कई सफल कृत्रिम पुनर्भरण परियोजनाएं भी लागू की हैं, जो राज्य सरकारों को उपयुक्त जल-भूगर्भीय स्थितियों में इन्हीं मॉडलों को दोहराने में सक्षम बनाती हैं।

(घ) और (ङ): जलाशयों के अतिक्रमण की रिपोर्ट पर कार्रवाई करना संबंधित राज्य सरकार के क्षेत्राधिकार में आता है, हालांकि केंद्र सरकार जलाशयों के महत्व के बारे में राज्य सरकारों को समय-समय पर जागरूक करती रही है। इसके साथ ही, केंद्र सरकार द्वारा राज्य सरकारों को जलाशयों को अतिक्रमण मुक्त रखने के लिए आवश्यक उपाय जिसमें अवैध निर्माण रोकना, भू-अभिलेखों में जलाशयों को शामिल करना, उन्हें नगर नियोजन प्रक्रिया का अभिन्न अंग बनाना और अतिक्रमणकारियों के विरुद्ध सख्त कार्रवाई करने की आवश्यकता पर भी निरंतर बल दिया जाता है।

विवरण-I

जल निकायों की प्रथम गणना के अनुसार देश में जल निकायों की प्रकारवार संख्या और 'उपयोग में' जल निकायों की संख्या:

जल निकाय का प्रकार	जल निकायों की कुल संख्या	उपयोग में आने वाले जल निकायों की संख्या
तालाब	14,42,993	11,81,077
टैंक	3,81,805	3,15,974
झीलें	22,361	9,558
जलाशयों	2,92,280	2,89,163
जल संरक्षण योजनाएं/परकोलेशन टैंक/चेक डैम	2,26,217	1,88,915
अन्य	58,884	45,353
कुल	24,24,540	20,30,040

विवरण-II

पीएमकेएसवाई-एचकेकेपी के जल निकायों के घटक के मरम्मत, नवीनीकरण एवं पुनरुद्धार (आरआरआर) के तहत जारी केंद्रीय सहायता का राज्यवार ब्यौरा:

(रुपए करोड़ में)

क्रम सं.	राज्य	2020-21	2021-22	2022-23	2023-24	2024-25
1	बिहार	0	8.62	7.28	7.78	0
2	गुजरात	0	0	3.16	2.57	0

3	मणिपुर	0	0	0	3.7	0
4	नागालैंड	0	0	0	5.61	10.13
5	ओडिशा	34.54	0	11.10	56.25	46.67
6	राजस्थान	0	0	9.30	10.46	35.99
7	तमिलनाडु	1.25	17.43	27.70	49.60	26.98
कुल		35.79	26.05	58.54	135.97	119.77

EXHAUSTION OF FOSSIL FUELS

1138. DR. D. RAVI KUMAR:

Will the Minister of **PETROLEUM AND NATURAL GAS** be pleased to state:

- (a) whether the Government has conducted any study or assessment regarding the estimated year by which fossil fuels such as petrol, diesel and natural gas are likely to be exhausted in the country, if so, the details thereof along with the findings of such study, fuel-wise;
- (b) whether the Government is aware of the potential economic and energy security implications arising from the depletion of these fossil fuels, if so, the details thereof; and
- (c) whether the Government has formulated or proposes to formulate any alternative strategies or policies to manage or mitigate the exhaustion of fossil fuels, if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND
NATURAL GAS; AND MINISTER OF STATE IN THE MINISTRY OF TOURISM
(SHRI SURESH GOPI):**

(a) to (c): Directorate General of Hydrocarbons has informed that reserve status of Oil & Gas in the country is calculated as per PRMS (Petroleum Reserve Management System), a globally adopted practice, to estimate the crude oil and natural gas reserves every year. Based on the PRMS status as on 01st April, 2025, the Reserve/Production ratio (R/P ratio) of Country for Crude Oil and Natural Gas are approximately 15 and 17 years respectively. The R/P ratio is a method used to assess the size of reserves. Its value represents the number of years that current reserves would last if their rate of use did not change. Hydrocarbon exploration is a dynamic process and additional volumes of Oil and Gas are continuously accreted based on new discoveries/reserve accretion leading to change in R/P values. Hence, the above R/P values are indicative only.

Government is aware of the economic and energy security issues that may arise due to the gradual phaseout of fossil fuels such as high initial investments in renewable energy, shifting to domestic renewable sources like solar, wind, and bioenergy.

Government is taking concerted efforts to increase share of natural gas, biofuels, green hydrogen and renewable energy in the energy mix. This inter-alia, includes increasing share of natural gas in primary energy mix; increasing ethanol

blending in petrol, blending of biodiesel in diesel; setting up compressed biogas plants under Sustainable Alternative Towards Affordable Transportation (SATAT); developing green hydrogen production capacity of at least 5 MMT (Million Metric Tonne) per annum and installation of Alternate Fuel Stations (EV charging). This will enhance self-reliance and reduce risks related to global price volatility and supply disruptions.

BHARATMALA PARIYOJANA (PHASE-I) IN KARNATAKA

1139. SHRI E. TUKARAM:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

- (a) the total number of projects approved under the Bharatmala Pariyojana (Phase-I) in the State of Karnataka, along with their sanctioned cost and proposed timelines;
- (b) whether the Union Government has completed any of these projects, particularly in the district of Ballari;
- (c) if so, the details thereof, including length completed, expenditure incurred and date of completion;
- (d) if not, the reasons for delay, such as land acquisition, contractor issues or shortage of funds; and
- (e) whether the Government has taken any specific measures to expedite the remaining projects and if so, the details thereof?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a) to (d): The details of on-going/completed projects under the Bharatmala Pariyojana (Phase-I) in the State of Karnataka as also in the district of Ballari along with cost and timelines and reasons for delay are given in the enclosed **Statement.**

(e): The Government actively monitors National Highway (NH) projects in close coordination with project implementing agencies, State Governments, contractors/developers. Periodic review meetings are held at various levels to resolve the issues and expedite progress. In addition, various initiatives have been taken to avoid or reduce project delays, including streamlining land acquisition & environment clearances, online approval of General Arrangement Drawing (GAD) of Railway Road Over Bridges (ROBs)/ Road Under Bridges (RUBs).

STATEMENT

The details of on-going/completed projects under the Bharatmala Pariyojana (Phase-I) in the State of Karnataka:

Ongoing/Completed Bharatmala Projects									
Sr. No.	Stretch / Package Name	Length (Km)	Length Completed (Km)	Total Capital Cost (In Cr.)	Expenditure Incurred (Rs. In Cr.)	Start / Appointed Date	Scheduled Completion date	Revised Scheduled Date of Completion	Reasons for Delay
1	4L Tumkur-Shimoga (Pkg-I) of NH-206	52.89	50.56	1364.14	1268.39	15-10-2019	14.10.2021	Provisional Commercial Operation Date (PCOD) issued & likely to be completed on 15.02.2026	1. Land Acquisition 2. Court Cases
2	4L Tumkur-Shimoga (Pkg-II) of NH-206	56.705	53.19	1505.85	1224.23	15.10.2019	14.10.2021	PCOD issued & likely to be completed on 31.03.2026	Land Acquisition
3	4L Tumkur-Shimoga (Pkg-III) of NH-206	48.52	46.38	1444.5	417.43	15.03.2021	14.03.2023	PCOD issued & likely to be completed on 31.03.2026	Land Acquisition

4	4L Tumkur-Shimoga (Pkg-IV) of NH-206	50.975	43.51	2082.98	1565.51	20.10.2021	09.10.2023	30.06.2026	1. Land acquisition and 2. Tree (sandalwood) cutting permission
5	Belgaum - Khanapur Section of NH-748A	30	20.92	1214.3	803.92	07-03-2019	02.09.2021	PCOD issued & likely to be completed on 31.12.2026	Land Acquisition & Court cases
6	Balance work of 2L PS from Khanapur to Karnataka/Goa Border section of NH-748	53.32	46.48	720.49	102.52	18-11-2022	21-05-2024	30-04-2026	Slow progress of EPC Contractor
7	Tamil Nadu/Karnataka border to Hoskote section of NH-648	20.9	20.25	1027	1076.92	15.02.2023	14.02.2025	31.03.2026	1. Land Acquisition 2. ROB GAD approval
8	Six laning Belgaum to Sankeshwar bypass (Pkg – 1) (NH-48)	40.017	39.28	1479.3	1135.88	25.10.2022	24.04.2025	28.02.2026	—

9	Six laning Sankeshwar bypass to Maharashtra /Karnataka Border (Pkg – 2) (NH-48)	37.83	32.32	1388.7	1019.76	25.10.2022	24.04.2025	30.11.2026	Land acquisition and Change of scope
10	Hubli-Dharwad (6-laning) of NH-48	30.35	22.04	1135.39	675.08	25.03.2023	24.03.2025	31.05.2026	Delay in approval of GAD and Land acquisition

11	6 lane Access Controlled Greenfield Highway from Maharashtra/Karnataka Border (Badadal) to Maradgi S Andola section of NH- 150C (Package-II of Akkalkot - Karnataka/Telangana Border)	71	54.86	2355.56	795.83	28.12.2022	27.06.2025	31.08.2026	1) Public demand for additional structure. 2) Delay in obtaining Tree Felling permission. 3) Land acquisition. 4) Utility Shifting. 5) Delay in obtaining the consent from Irrigation Authorities towards GADs of Canal Crossing Structures.

12	6-lane Access Controlled Highway from Maradgi S Andola to Baswantpur section of NH-150C (Pkg III) of Akkalkot - Karnataka/ Telangana Border)	65.5	51.79	2104.7	840.87	24.04.2023	22.10.2025	31.12.2026	1) Land acquisition. 2) Demand for additional structure from the local public 3) Delay in obtaining Tree Feeling permission 4) Delay in obtaining the consent from Irrigation Authorities towards GADs of Canal Crossing Structures. 5) Excessive Rainfall

13	6-lane Access Controlled Greenfield Highway from Baswantpur to KN/TS Border (Singnodi) section of NH-150C (Akkalkot to Karnataka/Telangana Border section) (PKG IV)	40.6	39.15	1499.73	785.02	13.11.2022	13.05.2025	PCOD issued & likely to be completed on 30.04.2026	Delay in approval of ROB GAD approval
14	4 lane of Channarayapatna & Hassan bypass with other project facilities of NH-75	39.01	31.96	566.18	574.37	18.01.2021	17.01.2023	30.06.2026	Land Acquisition & Public resistance

15	Sirsi – Kumta – Belekeri Port, NH766E and NH766EE	58.92	47.66	440.16	393.81	07.12.2020	06.12.2022	30.04.2026	1) Land Acquisition 2) Court Case: 3) ROW constraints and bridge works: 4) Force majeure events: 5) Tree cutting & Disposal permission from Forest Department:
16	Haveri – Yakambi – Sirsi Road 766E	74.98	37.25	313.02	61.34	08.03.2022	07.03.2024	31.03.2027	1) Delay in Stage-I- Forest Clearance 2) Encroachment within the ROW.

17	6 lane new bridge across Phalguni river near Kulur on NH-66.	0.776	0	69.02	26.84	12.04.2021	11-10-2022	31.05.2026	Slow progress by the Contractor
18	Sannur - Bikanakatte Section of NH-169	45.012	30.43	1386.41	1130.41	10.10.2022	08-10-2024	30.06.2026	1) Land acquisition 2) Forest Issue 3) Court Stay
19	6L access controlled Nelamangala - Tumkur (6-laning) of NH-48	44.73	15.27	2032.15	740.27	25.08.2022	24.08.2025	31.03.2027	Land acquisition and Utility Shifting
20	Road connectivity to Honnavar Port from Kasarkod on NH-66.	4.58	0	131.35	0.59	05.12.2024	06.06.2026	06.06.2026	The project is being delayed mainly due to non-availability of encumbrance free land which needs to be handed over by Port Authority & GoK.

21	4 Laning from Dobaspet to Dodaballapur Bypass section, – Pkg I	42	42	1438.14	1214.9	19-04-2021	18-04-2023	PCOD-15.02.2024	PCOD issued
22	Doddaballapur bypass to Hoskote section of NH-648- Pkg II	37.6	37.6	1317.74	1,276.50	22-02-2021	21.02.2023	PCOD-21.07.2023	PCOD issued
23	Bangalore-Chennai Expressway-Phase-I Package-I from Bangalore to Malur section of NE-7	27.1	27.1	2480.99	2,260.17	15.09.2021	14.09.2023/ 30.06.2024	PCOD-15.05.2024	PCOD issued
24	Bangalore-Chennai Expressway-Phase-I (Pkg-II) from Malur- Bangarpet section of NE-7	27.1	27.1	1180.17	988.66	20.09.2021	19.09.2023 / 30.06.2024	PCOD-16.05.2024	PCOD issued
25	Bangalore-Chennai Expressway-Phase-I (Pkg-III) from Bangarpet – Bethamangala section of NE-7	17.5	17.5	784.22	679.18	18.01.2022	17.01.2024 / 30.06.2024	Completion Certificate (CC) - 31.05.2024	CC issued
26	4L of Byrapura to Challakere Section from km 308.550 to km 358.500 of NH-150 A	49.95	49.95	1195.54	992.25	31-12-2018	31-12-2020	PCOD-24.01.2023	PCOD issued

27	4 laning of Challakere to Hiriyur section of NH-150 A from km 359.100 to km 413.500 (Package III)	55.705	55.705	1873.58	1172.4	25.01.2021	24.01.2023	PCOD- 30.07.2025	PCOD issued
28	Bangalore-Nidagatta (Pkg. I)	56.2	56.2	3580.48	2657.28	14-05-2019	09-11-2021	PCOD- 12.12.2022	PCOD issued
29	Nidagatta-Mysore (Pkg II)	61	61	3009.6	2809.86	10-12-2019	07-06-2022	PCOD- 09.03.2023	PCOD issued
30	2-lane with Paved shoulders of Aurad-Bidar section of NH-161A	45.878	45.878	424.16	341.67	14.09.2021	13.09.2023	CC- 05.03.2025	CC issued

Completed Bharatmala Project passess through Bellary District									
1	Bellary to Byrapura Section km 253.600 to km 308.550 of NH-150A	40.73	40.73	1281.47	1145.05	24-10-2019	23-10-2021	PCOD- 19.01.2022	PCOD issued. (5.18Km length passes through Bellary District)
	Total	1327.378	1144.063	42827.02	30176.91				

FUNDS ALLOCATION UNDER VARIOUS SCHEMES

1140. SHRI ANAND BHADAURIA:

Will the Minister of **JAL SHAKTI** be pleased to state:

- (a) the details of schemes and the funds allocated under the Ministry as per Budget Estimate for 2024–25 and 2025–26 under various schemes of the Government, scheme/year-wise;
- (b) whether the funds allocated as per Revised Estimate for 2024–25 and 2025–26 have been reduced substantially, if so, the details and the reasons therefor, scheme/year-wise;
- (c) whether the Government has not been able to spend even thirty per cent of the allocated budget for 2025–26 and is planning to reduce the allocation by sixty per cent as per 2025–26, if so, the details thereof along with the reasons therefor; and
- (d) whether the Government would rationalise the allocation as per the actual utilisation during the last two years and the current year, if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (DR. RAJ BHUSHAN CHOUDHARY):

(a) to (d): Fund allocations as per Budget Estimate for the year 2024-25 and 2025-26 under various schemes in respect of Department of Water Resources, River Development & Ganga Rejuvenation and the Department of Drinking Water and Sanitation under the Ministry of Jal Shakti is given in the enclosed **Statement**.

Government rationalizes and allocates funds at BE stage and again at the RE stage, in a financial year under various schemes, based on various factors, including, the trend of expenditure and the proposals received from the State Governments

STATEMENT

Fund allocations as per Budget Estimate for the year 2024-25 and 2025-26 under various schemes:

Department of Water Resources, River Development & Ganga Rejuvenation

(Rs. in crore- Net)

Sl. No.	Schemes	BE 2024-25	RE 2024-25	BE 2025-26	RE 2025-26
Central Sector Scheme					
1	Farakka Barrage Project	80.00	59.00	69.00	82.00
2.	Dam Rehab & Improv Project (DRIP)	46.98	42.28	50.30	41.71
3	Namami Gange	3345.70	3000.00	3400.00	2687.00
4.	River Basin Management	154.79	143.00	243.00	168.05
5.	Development of Water Resources Information System	115.00	170.00	63.39	200.00
6.	Ground Water Management & Regulation	325.00	240.00	509.00	425.00
7.	National Hydrology Project	661.20	492.80	13.00	13.00
8	Research and Development & National Water Mission	67.06	45.00	70.00	120.61
9	ATAL JAL	1778.00	600.00	1780.40	613.00
	Total Central Sector Schemes (NET)	6573.73	4792.08	6198.09	4350.37
Centrally Sponsored Scheme					
1	PMKSY	8249.80	6620.85	8259.85	6921.60

2	Polavaram Irrigation Project (PIP)	0.00	5512.50	5936.00	3017.20
3	Flood Management & Border Areas Program	449.57	400.00	450.00	448.46
4	Irrigation Census	40.00	20.00	40.00	35.00
5	Special Package for Maharashtra	600.00	400.00	0.00	0.00
6	NRCP - Other Basins	592.11	591.12	558.09	515.61
7	Interlinking of Rivers	4000.00	2000.00	2400.00	1808.29
	Total Centrally Sponsored Schemes	13431.48	15544.47	17643.94	12746.16
	SCHEME TOTAL (NET)	20005.21	20336.55	23842.03	17096.53

Department of Drinking Water and Sanitation

S. No	Scheme Name	BE	RE	BE	RE
		2024-25	2024-25	2025-26	2025-26
1.	Jal Jeevan Mission	70162.90	22694.00	67000.00	17000.00
2.	Swachh Bharat Mission (Gramin)	7192.00	7192.00	7192.00	6000.00
	Total	77354.90	29886.00	74192.00	23000.00

ANNUAL PASS SYSTEM FOR COMMERCIAL TAXI DRIVERS

1141. SHRI GURMEET SINGH MEET HAYER:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

- (a) whether the Government has considered extending the annual toll pass system, presently available only for private non-commercial vehicles to

commercial taxis, cab aggregators and fleet operators and if so, the status and proposed terms of such a scheme;

(b) whether the Government has any data on the State entry tax burden faced by commercial taxis and fleet vehicles operating across State boundaries and if so, whether any policy measures are under consideration to harmonise such taxes so that a single national payment mechanism can be used with revenue fairly distributed to States; and

(c) whether the Government proposes to put caps on daily driving hours or driver rest requirements for commercial taxi drivers to enhance road safety and if so, whether regulatory or technological mechanisms (e.g., digital logs or telematics) are being considered to enforce such limits?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a): The issue of extending the benefit of annual pass for non-commercial vehicles to commercial taxis, cab aggregators is not under consideration. As per National Highways Fee (Determination of Rates and Collection) Rules, 2008, there is a provision for other discounts in user fee for commercial vehicles registered in the district and monthly passes for regular users of National Highways.

(b): The Motor Vehicles (MV) Act, 1988 provides the legal framework for registration, permits and movement of motor vehicles across the country. However, levy and collection of taxes on motor vehicles, including entry taxes,

fall within the constitutional domain of States, and such taxes are governed by respective State Motor Vehicle taxation laws.

(c): Under the provisions of Section 91 of the MV Act read with the Motor Transport Workers Act, 1961, working hours of the drivers operating transport vehicles have been limited to 08 hours a day and 48 hours in a week. These regulations limit driving time and mandate rest periods to prevent fatigue enhancing road safety for drivers as well as passengers.

Further, in compliance with the Supreme Court's directions dated 17.04.2025 in IA No. 127506 of 2024 in WP (C) No. 295 of 2012 regarding enforcement of statutory driver working-hour provisions, a committee of State Labour and Transport Secretaries has been constituted to recommend actionable measures. The committee has submitted a consolidated report covering short- and long-term steps such as monitoring of driving hours, provision of two-driver systems on long routes, use of fatigue-monitoring technology, command-control centre integration and mechanisms for improving driver welfare and awareness.

GREENFIELD EXPRESSWAY CONNECTING BENGALURU AND CHENNAI

1142. SHRI G. SELVAM:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

(a) whether the Government is aware that while most sections of the four-lane access-controlled greenfield expressway connecting Bengaluru and

Chennai are nearing completion, the Arakkonam–Kanchipuram stretch in Tamil Nadu has witnessed significant delays, with only about 11 km completed out of 25.5 km and if so, the details thereof;

- (b) whether the delay in this stretch is adversely affecting the overall commissioning timeline of the expressway and causing traffic congestion and economic disruption in Kanchipuram district and if so, the details thereof;
- (c) the reasons for the slow progress in the Arakkonam–Kanchipuram section including issues relating to railway overbridges, land acquisition or inter-agency clearances; and
- (d) the time-bound action plan proposed to be taken by the Union Government to complete the remaining works and ensure full operationalisation of the expressway at the earliest?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a): In respect of Arakkonam – Kancheepuram stretch (25.5 Km), work has stopped since May 2025 due to financial constraints of the Concessionaire. Subsequent to intention to terminate notice to the Concessionaire by National Highways Authority of India (NHAI) dated 10.11.2025 and Speaking Order dated 08.01.2026 of NHAI as per Court direction, Senior Lenders have proposed to exercise their right to substitute the Concessionaire vide letter dated 20.01.2026.

(b): Being a Greenfield Corridor Project, the Expressway can be commissioned only on completion of all the Packages, including Arakkonam – Kancheepuram stretch.

(c): Main reason for slow progress of Arakkonam – Kancheepuram section is financial constraints faced by the Concessionaire. As on date, no other issue is affecting the project.

(d): Subsequent to substitution of the Concessionaire by Senior Lenders, the balance work shall be taken up and completed.

स्मार्ट मीटर लगाने की वर्तमान स्थिति

1143. श्री आशीष दुबे:

क्या विद्युत मंत्री यह बताने की कृपा करेंगे कि:

(क) पुनर्संरचित वितरण क्षेत्र योजना (आरडीएसएस) के अंतर्गत राज्यों में स्मार्ट मीटर लगाने की वर्तमान स्थिति क्या है;

(ख) कुल तकनीकी और वाणिज्यिक हानियों पर स्मार्ट मीटरिंग का क्या प्रभाव है; और

(ग) सरकार द्वारा बिजली खपत के संबंध में आयोजित उपभोक्ता जागरूकता कार्यक्रमों का ब्यौरा क्या है?

विद्युत मंत्रालय में राज्य मंत्री; तथा नवीन और नवीकरणीय ऊर्जा मंत्रालय में राज्य मंत्री (श्री श्रीपाद येसो नाईक):

(क): भारत सरकार ने जुलाई, 2021 में संशोधित वितरण क्षेत्र स्कीम (आरडीएसएस) शुरू की, जिसका उद्देश्य राज्यों/संघ राज्य क्षेत्रों को वितरण यूटिलिटी की प्रचालनात्मक दक्षता और वित्तीय स्थिरता में सुधार हेतु सहायता प्रदान करना है, ताकि उपभोक्ताओं को गुणवत्तापूर्ण एवं विश्वसनीय

विद्युत आपूर्ति सुनिश्चित की जा सके। इस स्कीम के अंतर्गत प्रमुख पहलों में से एक उपभोक्ताओं, वितरण ट्रांसफार्मरों तथा फीडरों की स्मार्ट मीटरिंग है।

आरडीएसएस के अंतर्गत 28 राज्यों/ संघ राज्य क्षेत्रों की 45 वितरण यूटिलिटी के लिए स्मार्ट मीटरिंग कार्यों को स्वीकृति प्रदान की गई है। इसके अंतर्गत 19.79 करोड़ उपभोक्ताओं, 52.53 लाख वितरण ट्रांसफार्मरों तथा 2.05 लाख फीडरों की स्मार्ट मीटरिंग शामिल है। जनवरी, 2026 तक इस स्कीम के अंतर्गत 4.19 करोड़ स्मार्ट मीटर लगाए जा चुके हैं। इसके अतिरिक्त, राज्यों द्वारा अपनी राज्य स्कीमों/अन्य स्कीमों के अंतर्गत भी स्मार्ट मीटर लगाए गए हैं। इस प्रकार, विभिन्न स्कीमों के अंतर्गत देशभर में कुल 5.59 करोड़ स्मार्ट मीटर लगाए जा चुके हैं। **आरडीएसएस के अंतर्गत स्मार्ट मीटरिंग कार्यों का राज्य/ संघ राज्य क्षेत्रवार ब्यौरा संलग्न विवरण में दिया गया है।**

(ख): प्रीपेड स्मार्ट मीटरिंग से डिस्कॉमों तथा उपभोक्ताओं, दोनों को लाभ होता है। इससे डिस्कॉमों को अग्रिम राजस्व संग्रह में सुविधा मिलती है, जिसके परिणामस्वरूप संग्रह दक्षता में सुधार, बकाया देयता में कमी, कम कार्यशील पूंजी आवश्यकता के कारण ब्याज की बचत, डिस्कॉमों के नकदी प्रवाह में वृद्धि आदि लाभ प्राप्त होते हैं।

राज्यों/संघ राज्य क्षेत्रों के सामूहिक प्रयासों तथा स्मार्ट मीटरिंग के कार्यान्वयन सहित विभिन्न सुधारात्मक उपायों के परिणामस्वरूप एटीएंडसी हानि वित्त वर्ष 2021 में 21.91% से घटकर वित्त वर्ष 2025 में 15.04% हो गई है।

(ग): प्रीपेड स्मार्ट मीटरिंग के प्रति उपभोक्ताओं का विश्वास बढ़ाने तथा स्मार्ट मीटरिंग के लाभों के संबंध में उपभोक्ता जागरूकता बढ़ाने के उद्देश्य से, वितरण यूटिलिटी, आरडीएसएस के अंतर्गत नामित नोडल एजेंसियों-पीएफसी लिमिटेड एवं आरईसी लिमिटेड तथा एएमआई सेवा प्रदाताओं द्वारा विभिन्न कार्यक्रम संचालित किए गए हैं। इनमें निम्नलिखित शामिल हैं:

- स्मार्ट प्रीपेड मीटरों के लाभ, हेल्पलाइन नंबर तथा मोबाइल ऐप के उपयोग एवं रियल

टाईम में विद्युत खपत, खपत का हिस्टोरिकल विश्लेषण आदि विशेषताओं को दर्शाने वाले पैम्फलेटों का वितरण।

- उपभोक्ताओं की अधिक आवाजाही वाले स्थानों, डिस्कॉम मुख्यालय, मंडल एवं उप-मंडल कार्यालयों में बैनर लगाना।
- लाउडस्पीकर से घोषणा के माध्यम से उपभोक्ता सहभागिता अभियान, स्थानीय भाषा में कहानी-आधारित ऑडियो जिंगल तथा स्मार्ट मीटर संस्थापना के दौरान उपभोक्ता जागरूकता कार्यशाला।
- उपभोक्ताओं को स्मार्ट प्रीपेड मीटरों के लाभ समझाने एवं भ्रांतियों को दूर करने हेतु जागरूकता कैनोपी का प्रदर्शन।
- सोशल मीडिया सहभागिता एवं जनसंपर्क गतिविधियाँ।

विवरण

आरडीएसएस के अंतर्गत राज्य/संघ राज्य वार अनुसार स्वीकृत और संस्थापित स्मार्ट मीटरिंग कार्य

(दिनांक 31.01.2026 तक):

राज्य/संघ राज्य क्षेत्र	उपभोक्ता मीटर (संख्या)		वितरण ट्रांसफार्मर मीटर (संख्या)		फीडर मीटर (संख्या)		कुल मीटर	
	स्वीकृत	संस्थापित	स्वीकृत	संस्थापित	स्वीकृत	संस्थापित	स्वीकृत	संस्थापित
अंडमान और निकोबार	83,573	-	1,148	-	114	-	84,835	-
आंध्र प्रदेश	56,08,846	22,88,414	2,93,140	85,577	17,358	8,438	59,19,344	23,82,429
अरुणाचल प्रदेश	2,87,446	52,179	10,116	311	688	263	2,98,250	52,753
असम	63,64,798	48,38,045	77,547	57,731	2,782	2,879	64,45,127	48,98,655
बिहार	23,50,000	19,93,875	2,50,726	1,84,644	6,427	5,799	26,07,153	21,84,318
छत्तीसगढ़	59,62,115	33,84,390	2,10,644	70,888	6,720	5,963	61,79,479	34,61,241
दिल्ली	-	-	766	-	2,755	-	3,521	-
गोवा	7,41,160	-	8,369	-	827	650	7,50,356	650
गुजरात	1,64,87,100	36,75,132	3,00,487	1,36,242	-	-	1,67,87,587	38,11,374
हिमाचल प्रदेश	28,00,945	7,67,964	39,012	23,328	1,951	1,650	28,41,908	7,92,942
जम्मू और कश्मीर	14,07,045	5,57,854	88,037	17,147	2,608	1,445	14,97,690	5,76,446
झारखंड	13,41,306	5,90,010	19,512	936	1,226	842	13,62,044	5,91,788
केरल	1,32,89,361	1,69,263	87,615	217	6,025	2,904	1,33,83,001	1,72,384
मध्य प्रदेश	1,29,80,102	31,83,005	4,19,396	1,44,110	29,708	25,636	1,34,29,206	33,52,751
महाराष्ट्र	2,35,64,747	85,34,398	4,10,905	2,69,116	29,214	30,790	2,40,04,866	88,34,304
मणिपुर	1,54,400	33,287	11,451	664	357	236	1,66,208	34,187
मेघालय	4,60,000	-	11,419	-	1,324	-	4,72,743	-
मिजोरम	2,89,383	27,919	2,300	393	398	295	2,92,081	28,607
नागालैंड	3,17,210	30,571	6,276	845	392	105	3,23,878	31,521
पुदुचेरी	4,03,767	11,747	3,105	7	180	-	4,07,052	11,754

पंजाब	87,84,807	-	1,84,044	-	12,563	-	89,81,414	-
राजस्थान	1,42,74,956	23,76,944	4,34,608	31,015	27,128	25,391	1,47,36,692	24,33,350
सिक्किम	1,44,680	80,767	3,229	1,469	633	471	1,48,542	82,707
तमिलनाडु	3,00,00,000	-	4,72,500	-	18,274	9,746	3,04,90,774	9,746
त्रिपुरा	5,47,489	1,61,835	14,908	6,199	473	473	5,62,870	1,68,507
उत्तर प्रदेश	2,69,79,056	66,92,131	15,26,801	2,66,836	20,874	25,466	2,85,26,731	69,84,433
उत्तराखंड	15,87,870	4,40,201	59,212	8,084	2,602	2,496	16,49,684	4,50,781
पश्चिम बंगाल	2,07,17,969	5,51,499	3,05,419	51,150	11,874	10,811	2,10,35,262	6,13,460
आरडीएसएस कुल	19,79,30,131	4,04,41,430	52,52,692	13,56,909	2,05,475	1,62,749	20,33,88,298	4,19,61,088

टिप्पणी: आरडीएसएस के तहत 4.19 करोड़ स्मार्ट मीटर लगाए जा चुके हैं और आरडीएसएस सहित अलग-अलग स्कीमों के तहत 5.59 करोड़ स्मार्ट मीटर लगाए गए हैं।

AFFORDABLE FOOD OPTIONS AT AIRPORTS

1144. DR. SANJAY JAISWAL

Will the Minister of **CIVIL AVIATION** be pleased to state:-

- whether the Government has any plan or initiative to provide affordable breakfast, tea and snacks at airports across the country, particularly for passengers travelling under the UDAN Scheme in view of the complaints received regarding high food prices at airports;
- if so, the details thereof including the measures taken/proposed to be taken to ensure availability of quality, budget-friendly food options for the UDAN passengers and if not, the reasons therefor; and

(c) whether the Government proposes to consider such a measure to make air travel more inclusive and affordable and if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND
MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI
MURLIDHAR MOHOL):**

(a) to (c): To address the demand for affordable food and beverage options for passengers, initiatives have been undertaken at several airports, to introduce low-cost outlets such as UDAN Yatri Cafes. These outlets provide basic food and beverage items at affordable prices. The facility of UDAN Yatri Cafe has been introduced at Kolkata, Chennai, Ahmedabad, Pune, Bhubaneswar, Vijayawada and Hollongi airports. The introduction of UDAN Yatri Cafes or similar low-cost food outlets at other airports is at the discretion of the respective airport operators.

नदियों को परस्पर जोड़ने संबंधी योजना

1145. श्री मनसुखभाई धनजीभाई वसावा:

क्या **जल शक्ति** मंत्री यह बताने की कृपा करेंगे कि:

(क) नदियों को परस्पर जोड़ने संबंधी योजना की वर्तमान स्थिति क्या है;

(ख) क्या नदियों को परस्पर जोड़ने संबंधी कई परियोजनाएं निर्धारित समय-सीमा से पीछे चल रही हैं, और यदि हां, तो इसके क्या कारण हैं;

(ग) उच्चतम न्यायालय के आदेश पर गठित उच्चाधिकार समिति की नदियों को परस्पर जोड़ने संबंधी योजना और इसके कार्यान्वयन के लिए अब तक हुई बैठकों का ब्यौरा क्या है;

(घ) क्या उक्त समिति ने इस परियोजना की व्यवहार्यता और पर्यावरण पर इसके प्रभावों के आकलन के संबंध में कोई अध्ययन किया है और यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं; और

(ङ) सरकार द्वारा नदियों को परस्पर जोड़ने संबंधी परियोजनाओं के बारे में तैयार की गई विभिन्न विस्तृत परियोजना रिपोर्टों पर क्या कार्रवाई की गई है?

जल शक्ति मंत्रालय में राज्य मंत्री (डॉ. राज भूषण चौधरी):

(क) और (ख): राष्ट्रीय परिप्रेक्ष्य योजना के तहत, राष्ट्रीय जल विकास अभिकरण ने चिंहित की गई सभी 30 लिंक परियोजनाओं के लिए पूर्व-व्यवहार्यता रिपोर्टें, 26 लिंक के लिए व्यवहार्यता रिपोर्टें (एफ़आर) और 13 लिंक के लिए विस्तृत परियोजना रिपोर्टें तैयार की हैं।

नदियों को परस्पर जोड़ने (आईएलआर) संबंधी परियोजनाओं की प्रगति और कार्यान्वयन अंतर-राज्यीय की सहमति और साथ ही कई अन्य कारकों जैसे कि प्राप्तकर्ता राज्यों द्वारा जल के आवंटन में वृद्धि की मांगों और जटिल तकनीकी, पर्यावरणीय और पुनर्वास संबंधी मुद्दों पर भी निर्भर करता है। ये सभी पहलू समग्रतः आईएलआर परियोजनाओं की सम्पूर्ण प्रगति को प्रभावित करते हैं।

इसके अलावा, केन-बेतवा लिंक परियोजना के अंतर्गत कार्य शुरू हो चुके हैं, जिसके पूर्ण होने का लक्ष्य मार्च 2030 तक निर्धारित किया गया है। सभी लिंक परियोजनाओं की समेकित स्थिति संलग्न **विवरण** में दी गई है।

(ग) और (घ): उच्चतम न्यायालय के निर्देशों के अनुपालन में, आईएलआर कार्यक्रम की योजना और कार्यान्वयन की समीक्षा और सुगमता के लिए दिनांक 23.09.2014 को नदियों को परस्पर जोड़ने संबंधी विशेष समिति (एससीआईएलआर) का गठन किया गया था। अब तक समिति की कुल चौबीस बैठकें हो चुकी हैं।

आईएलआर परियोजनाओं के लिए, एक संरचित प्रक्रिया का पालन किया जाता है, जो पूर्व-व्यवहार्यता अध्ययन से शुरू होती है, एफ़आर और डीपीआर की तैयारी, जो विस्तृत सर्वेक्षणों,

जांचों और तकनीकी विश्लेषणों द्वारा समर्थित होती है। प्रत्येक परियोजना के लिए पर्यावरणीय प्रभाव मूल्यांकन किया जाता है।

(ड): डीपीआर की तैयारी के लिए, संबंधित राज्यों के बीच समझौता ज्ञापन पर हस्ताक्षर किए जाते हैं। तैयारी के बाद, डीपीआर को पक्षकार राज्यों को उनके विचार प्राप्त करने के लिए परिचालित किया जाता है और उनके उपयुक्त सुझावों को शामिल करने के बाद इसे अंतिम रूप दिया जाता है। एक परियोजना को केवल तब ही कार्यान्वयन के लिए आगे बढ़ाया जाता है जब राज्यों के बीच सहमति प्राप्त हो जाती है और उनके द्वारा कार्यान्वयन के लिए समझौता ज्ञापन पर हस्ताक्षर किए जाते हैं।

विवरण

एनपीपी के अंतर्गत आईएलआर परियोजनाओं का विवरण और वर्तमान स्थिति प्रायद्वीपीय

घटक:

क्र.सं.	नाम	लाभान्वित राज्य	स्थिति
1	महानदी (मणिभद्र) - गोदावरी (दौलेश्वरम) लिंक	आंध्र प्रदेश (एपी) और ओडिशा	एफआर पूर्ण
	वैकल्पिक महानदी (बरमुल) - रुशिकुल्या-गोदावरी दौलेश्वरम) लिंक	आंध्र प्रदेश और ओडिशा	एफआर पूर्ण
2	गोदावरी (पोलावरम) - कृष्णा (विजयवाड़ा) लिंक @	आंध्र प्रदेश, कर्नाटक, महाराष्ट्र और तेलंगाना	एफआर पूर्ण
3	क.) गोदावरी (इंचमपल्ली) - कृष्णा (नागार्जुनसागर) लिंक	तेलंगाना	एफआर पूर्ण
	ख.) वैकल्पिक गोदावरी (इंचमपल्ली) - कृष्णा (नागार्जुनसागर) लिंक *	तेलंगाना	डीपीआर पूर्ण
4	गोदावरी (इंचमपल्ली/सीएसएमपीपी) - कृष्णा (पुलिचिंतला) लिंक	तेलंगाना और आंध्र प्रदेश	डीपीआर पूर्ण
5	क.) कृष्णा (नागार्जुनसागर) - पेन्नार (सोमासिला) लिंक	आंध्र प्रदेश	एफआर पूर्ण

	ख.)वैकल्पिक कृष्णा (नागार्जुनसागर) - पेन्नार (सोमासिला) लिंक *	आंध्र प्रदेश	डीपीआर पूर्ण
6	कृष्णा (श्रीशैलम) – पेन्नार लिंक	आंध्र प्रदेश	डीपीआर पूर्ण
7	कृष्णा (अलमट्टी) – पेन्नार लिंक	कर्नाटक और आंध्र प्रदेश	डीपीआर पूर्ण
8	क.) पेन्नार (सोमासिला) - कावेरी (ग्रैंड एनीकट) लिंक	आंध्र प्रदेश, तमिलनाडु और पुदुचेरी	एफआर पूर्ण
	ख.) वैकल्पिक पेन्नार (सोमासिला) - कावेरी (ग्रैंड एनीकट) लिंक *	आंध्र प्रदेश, तमिलनाडु और पुदुचेरी	डीपीआर पूर्ण
9	कावेरी (कट्टालाई) - वैगई-गुंडर लिंक	तमिलनाडु	डीपीआर पूर्ण
10	पार्वती-कालीसिंध-चंबल लिंक	मध्य प्रदेश और राजस्थान	एफआर पूर्ण
	ख) संशोधित पार्वती-कालीसिंध-चंबल लिंक	मध्य प्रदेश और राजस्थान	कार्यान्वयन के लिए समझौता ज्ञापन पर दोनों राज्यों द्वारा हस्ताक्षर किए गए हैं
11	दमनगंगा - पिंजाल लिंक	महाराष्ट्र (केवल मुंबई को जल की आपूर्ति)	डीपीआर पूरी हो गई है और "प्राथमिकता लिंक" की स्थिति से हटा दी गई है
12	पार-तापी-नर्मदा लिंक	गुजरात और महाराष्ट्र	डीपीआर पूरी हो गई है और "प्राथमिकता लिंक" की स्थिति से हटा दी गई है
13	केन-बेतवा लिंक	उत्तर प्रदेश और मध्य प्रदेश	डीपीआर पूरी हो गई है और परियोजना कार्यान्वयन अधीन है।
14	पम्पा - अचंकोइल - वैपर लिंक	तमिलनाडु और केरल	एफआर पूर्ण
15	वेद्ती-वरदा लिंक @@	कर्नाटक	डीपीआर पूर्ण
16	नेत्रावती - हेमवती लिंक***	कर्नाटक	पीएफआर पूर्ण

* मणिभद्र और इनचम्पल्ली बांधों पर लंबित सहमति के कारण, गोदावरी नदी के अप्रयुक्त जल को अंतरित करने संबंधी परियोजना के चरण-I का अध्ययन किया गया और गोदावरी (इनचम्पल्ली) – कृष्णा (नागार्जुनसागर) - पेनार (सोमसिला) – कावेरी (ग्रैंड एनीकट) लिंक परियोजनाओं (संयुक्त) की डीपीआर पूरी की गई, जिसे गोदावरी-कावेरी लिंक कहा गया। इस रिपोर्ट को आगे अद्यतित किया गया है, जिसमें लिंक नहर को कावेरी बेसिन के पास प्रवाहित होने वाली वेल्लार नदी की एक सहायक नदी मणिमुक्ता नदी पर समाप्त करने की बात शामिल है। @@ बेदती – वरदा लिंक - पीएफआर तैयार करने के तुरंत बाद डीपीआर तैयार किया गया था, कोई एफआर तैयार नहीं किया गया।

@ गोदावरी (पोलावरम) - कृष्णा (विजयवाड़ा) लिंक- यह परियोजना आंध्र प्रदेश सरकार द्वारा शुरू की गई है और पोलावरम परियोजना प्राधिकरण द्वारा निष्पादित की जा रही है।

*** नेत्रावती- हेमावती लिंक: पीएफआर तैयारी के बाद आगे के अध्ययन नहीं किए गए क्योंकि कर्नाटक सरकार द्वारा येत्तिनाहोल परियोजना के कार्यान्वयन के बाद नेत्रावती बेसिन में इस लिंक के माध्यम से जल अंतरण के लिए अधिशेष जल उपलब्ध नहीं है।

हिमालयी घटक

क्रम संख्या	नाम	लाभान्वित राज्य/देश	स्थिति
1.	कोसी-मेची लिंक**	बिहार और नेपाल	पीएफआर पूर्ण
2.	कोसी-घाघरा लिंक	बिहार, उत्तर प्रदेश, यूपी और नेपाल	एफआर पूर्ण
3.	गंडक-गंगा लिंक	यूपी और नेपाल	एफआर पूर्ण
4.	घाघरा-यमुना लिंक	यूपी और नेपाल	एफआर पूर्ण
5.	सारदा-यमुना लिंक	यूपी और उत्तराखंड	एफआर पूर्ण
6.	यमुना-राजस्थान लिंक	हरियाणा और राजस्थान	एफआर पूर्ण
7.	राजस्थान-साबरमती लिंक	राजस्थान और गुजरात	एफआर पूर्ण
8.	चुनार - सोन बैराज लिंक	बिहार और यूपी	एफआर पूर्ण
9.	सोन बांध - गंगा लिंक की दक्षिणी सहायक नदियाँ	बिहार और झारखंड	मसौदा एफआर पूर्ण
10.	मानस-संकोश-तीस्ता-गंगा (एम-एस-टी-जी) लिंक	असम, पश्चिम बंगाल और बिहार	एफआर पूर्ण
11.	जोगीघोपा-तिस्ता-फरक्का लिंक (एम-एस-टी-जी का विकल्प)	असम, पश्चिम बंगाल और बिहार	पीएफआर पूर्ण (प्रस्ताव को हटा दिया गया है)

12.	फरक्का-सुंदरबन लिंक	पश्चिम बंगाल	एफआर पूर्ण
13.	गंगा (फरक्का) - दामोदर-सुवर्णरेखा लिंक	पश्चिम बंगाल, ओडिशा और झारखंड	एफआर पूर्ण
14.	सुवर्णरेखा-महानदी लिंक	पश्चिम बंगाल और ओडिशा	एफआर पूर्ण

30 लिंक परियोजनाओं में से, 4 एफआर तैयार करने की आवश्यकता नहीं है:

****कोसी-मेची अंतरराज्यीय लिंक** - पीएफआर तैयार किया गया था और प्रस्ताव को अंतरराष्ट्रीय मुद्दों के कारण रद्द कर दिया गया, इसके बाद, बिहार सरकार के अनुरोध पर, एनडब्ल्यूडीए ने कोसी-मेची अंतःराज्यीय लिंक परियोजना कार्य शुरू किया है। जोगिघोपा-तीस्ता-फरक्का लिंक - पीएफआर तैयार किया गया और प्रस्ताव रद्द कर दिया गया।

बेदती-वरदा लिंक – इसके पीएफआर की तैयारी के बाद सीधे डीपीआर तैयार किया गया, कोई एफआर तैयार नहीं किया गया।

नेत्रावती-हेमावती लिंक - पीएफआर तैयार होने के बाद आगे के अध्ययन नहीं किए गए, क्योंकि कर्नाटक सरकार द्वारा येत्तिनाहोल परियोजना लागू करने के बाद, नेत्रावती बेसिन में इस लिंक के माध्यम से जल अंतरण के लिए अधिशेष जल उपलब्ध नहीं है।

LOANS UNDER PRADHAN MANTRI VAN DHAN YOJANA

1146. SHRI THARANIVENTHAN M. S.:

Will the Minister of **TRIBAL AFFAIRS** be pleased to state:

- the total number of beneficiaries who have received loans under the Pradhan Mantri Van Dhan Yojana in the country, including Tamil Nadu;
- the geographical distribution of these beneficiaries, particularly in Tamil Nadu and other tribal-dense States;
- the total amount of financial assistance disbursed to beneficiaries through loans under the said scheme;
- the criteria used to select beneficiaries for loan support under the scheme;
- the impact of these loans on income levels, livelihood opportunities and entrepreneurial activities of tribal communities; and

(f) the future steps planned to enhance the reach and effectiveness of the scheme in empowering tribal entrepreneurs?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI DURGA DAS UIKEY):

(a) to (e): The Ministry of Tribal Affairs is implementing the scheme 'Pradhan Mantri Janjatiya Vikas Mission (PMJVM)' through Tribal Co-operative Marketing Development Federation of India (TRIFED) which envisions to strengthen tribal entrepreneurship initiatives and to facilitate livelihood opportunities by promoting more efficient, equitable, self-managed, optimum use of natural resources, Agri / Minor Forest Produce (MFPs) / Non-farm produce. Under the scheme, financial support is provided to the State Governments for setting up each Van Dhan Vikas Kendras (VDVKs) which are the centers of value addition activities of MFPs/Non-MFPs. Each VDVK consists of around 15 Van Dhan SHGs and have up to 300 members. A maximum amount of Rs 15.00 lakhs is provided to State Governments on receipt of proposals from them to set up a VDVK for incurring the expenditure on raw material, training and capacity building, tool kits and machinery, mentoring charges, packaging and branding, transportation, storage etc. There is no provision of providing loans to VDVK members under PMJVM scheme, however, efforts are made to assist the VDVK members in availing loans from other government schemes such as NRLM, Micro Credit for SHGs, PMFME etc. Till date, in the State of Tamil Nadu, an amount of Rs. 120 lakhs has been sanctioned for establishment of 8 VDVKS associating 2400 members under the

PMJVM scheme, while an amount of Rs. 120.15 lakhs has been sanctioned for establishment of 37 VDVks associating 2403 members under the Pradhan Mantri Janjati Adivasi Nyaya Maha AbhiyaN (PM JANMAN) scheme meant specifically for Particularly Vulnerable Tribal Groups. The district wise sanction of VDVks in Tamil Nadu under PMJVM & PMJANMAN is given in the enclosed **Statement.**

(f): To increase the reach and effectiveness of the scheme, the Ministry is proposing to increase the maximum funds provided to each VDVks. The enhanced financial provision would cover working capital, infrastructure funds and refresher trainings to VDVk members.

STATEMENT

Tamil Nadu District wise details under PMJVM

Sl. No.	District	No. of VDVks sanctioned	Fund Sanctioned (Rs in Lakhs)	No. of VDVk Operational	Sales(Rs in Lakhs)
1	Salem	3	45	2	9.90
2	Thirupathur	1	15	1	29.82
3	Thiruvannamalai	3	45	3	198.41
4	Vellore	1	15	1	8.65
Total		8	120	7	246.78

Tamil Nadu District wise details under PM-JANMAN

Sl. No.	District	No. of VDVks sanctioned	Fund Sanctioned (Rs in Lakhs)	No. of VDVk Operational	Sales(Rs in Lakhs)
1	Ariyalur	5	13.05	5	11.31
2	Chengalpattu	2	5.35	2	1.16
3	Coimbatore	10	29.2	8	0.47
4	Namakkal	4	12	4	0.21
5	The Nilgiris	6	31.4	4	50.96
6	Tirupathur	2	6.7	2	0.21
7	Tiruvannamalai	8	22.45	4	0.21
Total		37	120.15	29	64.53

RECYCLING AND SCRAPPING OF OLD VEHICLES

1147. SHRI P. C. MOHAN:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

- (a) whether the Government has implemented any policy for the recycling and scrapping of old and unfit vehicles, including cars, two-wheelers and commercial vehicles, to reduce pollution and promote resource recovery;
- (b) if so, the number of registered vehicle scrapping and recycling centres established so far across the country including Karnataka, particularly in Bengaluru;
- (c) whether any incentives are being offered to individuals or companies for scrapping old vehicles and purchasing new fuel-efficient or electric vehicles, if so, the details thereof;

- (d) the estimated environmental and economic benefits expected from large-scale vehicle recycling and scrapping; and
- (e) the future plans of the Government to develop vehicle scrapping and recycling as an organised industry with strong participation from the private and MSME sector?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a): The Government has formulated the Voluntary Vehicle Fleet Modernisation Programme (VVMP) to address concerns on vehicular pollution and envisages voluntary scrapping of old and unfit commercial and personal vehicles.

Under VVMP, a network of Registered Vehicle Scrapping Facilities (RVSFs) is being established for environment friendly scrapping/disposal of vehicles. In order to facilitate establishment of these facilities, the Government has notified the Motor Vehicles (Registration and Functions of Vehicle Scrapping Facility) Rules, 2021 vide GSR 653 (E) dated 23.09.2021 (further amended vide GSR 695(E) dated 13.09.2022, GSR 212(E) dated 15.03.2024 and GSR 700(E) dated 19.09.2025).

(b): As of 02.02.2026, there are 129 RVSFs operational in the country. The State of Karnataka has 2 operational RVSFs, out of which 1 is in Bengaluru.

(c): The following incentives are provided to citizens for scrapping of their vehicles at RVSF: -

- (i) GSR 714 (E) dated 04.10.2021 provides that, in case the vehicle is registered on submission of 'Certificate of Deposit', the fee for issue of certificate of registration shall not be levied.
 - (ii) GSR 720 (E) dated 05.10.2021 provides for concession in the motor vehicle tax (upto twenty-five per cent., in case of non-transport vehicles and upto fifteen per cent, in case of transport vehicles) for the vehicle registered against submission of "Certificate of deposit". Provided that this concession shall be available upto eight years, in case of transport vehicles, and upto fifteen years, in case of non-transport vehicles.
 - (iii) GSR 200 (E) dated 26.03.2025 provides for concession in the motor vehicle tax of up to fifty percent against such certificate for all transport and non-transport vehicles which are manufactured as per Mass Emission Standards Bharat Stage I (BS-I) norms and earlier Mass Emission Standard norms and all medium and heavy goods motor vehicles and all medium and heavy passenger motor vehicles which are manufactured as per Mass Emission Standards Bharat Stage II (BS-II) norms.
- (d): The following environmental and economic benefits are achieved through large scale vehicle recycling and scrapping: -
- (i) Scrapping of unfit/old vehicles is done in an environment friendly manner by RVSFs in compliance with guidelines issued by the government.

- (ii) Promotion of circular economy as scrapping of vehicles boosts availability of low-cost raw materials (such as steel, copper, aluminium, rubber, etc.) for automotive, steel and electronics industry.
 - (iii) Scrapping of vehicles encourages replacement of old vehicles with new fuel-efficient and cleaner alternatives including EVs and hybrid models. New vehicles also comply with better emission norms (BS-VI) and are thus less polluting than those complying with older emission norms.
- (e): As per rule 5 of the Motor Vehicles (Registration and Functions of Vehicle Scrapping Facility) Rules, 2021, the RVSF may be owned and operated by any legal entity, be it a person, firm, society, Company (including recyclers for ship breaking and recycling, plastic recycling and others) or trust established in accordance with law. Any interested investor including Micro, Small and Medium Enterprises (MSMEs) complying with the eligibility requirements as stated in these rules can setup an RVSF after receiving a Registration Certificate from the respective State/UT Government. As of 02.02.2026, there are 129 operational RVSFs which are established by private entities (including MSMEs).

GROUNDWATER DEPLETION AND WATER SECURITY IN HARYANA

1148. SHRI DEEPENDER SINGH HOODA:

Will the Minister of **JAL SHAKTI** be pleased to state:

- (a) whether the Government is aware that around thirty per cent of villages in Haryana have been categorised as red-zone areas where groundwater

extraction exceeds recharge levels as per recent reports and if so, the details thereof;

- (b) the latest data on groundwater status in Haryana including the number of blocks and villages classified as over-exploited or critical;
- (c) the key factors identified for the worsening groundwater crisis including water-intensive cropping patterns, unregulated extraction and rapid urbanisation;
- (d) the steps taken so far to address groundwater depletion through regulatory, technological and behavioural interventions; and
- (e) whether the Government has formulated or proposes to formulate a time-bound action plan with concrete policy measures for sustainable water management, crop diversification and recharge augmentation to prevent long-term water insecurity in Haryana and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (DR. RAJ BHUSHAN CHOUDHARY):

(a) and (b): The Central Ground Water Board (CGWB) annually conducts Dynamic Ground water Resource Assessment of the entire country, including Haryana, in co-ordination with the State Governments. Further, the Assessment Units (AUs) for this exercise are generally Blocks/Mandals/Taluks/Tehsils etc.

As per the latest assessment report of 2025, the total Annual Ground Water Recharge for Haryana State is 10.27 Billion Cubic Meter (BCM) and the Annual Extractable Ground Water Resource is 9.30 BCM. The Total Annual

Ground Water Extraction of the entire state for the year 2025 has been estimated as 12.72 BCM. The Stage of Ground Water Extraction (SoE) which is a measure of Annual Ground Water Extraction for all uses (irrigation, industrial and domestic uses) over Annual Extractable Ground Water Resource is 136.75% for the state as a whole.

Out of total 143 assessment units (blocks/Urban) in the State of Haryana, 91 units (63.64%) have been categorized as 'Over exploited' and 6 units (4.20%) as 'Critical'.

(c): The key factors behind increasing ground water stress in certain parts of the country, including Haryana, could be large-scale cultivation of water intensive crops coupled with inefficient irrigation methods, inadequate availability/development of surface water sources, lack of community awareness/ownership regarding sustainable management of ground water resources, increasing population burden, rapid industrialization & urbanization, climate change etc.

(d) and (e): Water being a State subject, sustainable development and management of groundwater resources is primarily the responsibility of the State Governments. However, the Central Government facilitates the efforts of the State Governments by way of technical and financial assistance through its various schemes and projects. In this direction, the important steps taken by the Ministry of Jal Shakti and other central ministries for conservation and sustainable development of ground water resources in the country, including

Haryana, through regulatory, technological and behavioral interventions and sustained policy measures are provided below:

- i. For holistic and sustainable development of water resources in the country, Ministry of Water Resources had formulated the National Water Policy (NWP) in 1987 itself which was subsequently reviewed and updated in 2002 and 2012. From the ground water perspective, the NWP, inter-alia, calls for rainwater harvesting and conservation of water, mapping the aquifers of the country, proper regulation and integrated development of surface and ground water.
- ii. Efforts of the Central government for augmenting the water/groundwater resources of the country are mainly channeled through the flagship campaign of Jal Shakti Abhiyan (JSA). JSA is a time bound and mission mode programme being conducted annually since 2019 by the M/o Jal Shakti wherein all the efforts and funds under various schemes and projects are converged to deliver water harvesting and artificial recharge works on the ground. As per the data available on JSA dashboard, completion of around 1.60 lakh water conservation works has been coordinated through convergence in Haryana since 2021 under JSA.
- iii. To further strengthen the momentum of Jal Shakti Abhiyan, Jal Sanchay Jan Bhagidari (JSJB) has been launched by the Hon'ble Prime Minister with a vision to make rain water harvesting a mass movement in the country. By promoting community ownership and responsibility, the

initiative seeks to develop cost-effective, local solutions tailored to specific water challenges across different regions. So far, more than 9,200 such structures have been constructed/renovated in Haryana under the campaign.

- iv. The Central Ground Water Authority (CGWA) under the Ministry of Jal Shakti is involved in regulation of ground water extraction at the central level. That apart, 17 States/UTs, including Haryana, are having their own regulatory mechanism/bodies. CGWA issues No Objection Certificates (NOCs) for ground water extraction for various purposes in accordance with its Guidelines dated 24.09.2020 which have pan India applicability. CGWA has been taking stringent measures including imposition of heavy penalties and Environmental Compensation (EC) charges for illegal extraction of ground water and even resorting to sealing of bore wells in fitting cases.
- v. On the technological front, the government is employing a range of state of the art digital and technological tools for all round mapping, monitoring and planning in water sector. Some of the prominent ones that can be cited are use of high end Remote Sensing (RS) and Geographic Information Systems (GIS) for aquifer mapping under NAQUIM programme of CGWB, High resolution heli-borne surveys, creation of a nation-wide network of Digital Water Level Recorders (DWLRs) with telemetry for real time ground water data generation and sharing, creation

of web-based INGRESS platform for ground water resource assessment, collaborations with apex technological agencies like (BISAG -N) and Space Application Centre, Ahmedabad for generating detailed aquifer maps and identifying recharge zones etc.

- vi. From the angle of promoting community ownership and prompting behaviour change, M/o Jal Shakti has successfully demonstrated the efficacy of community led participatory ground water management through Atal Bhujal Yojana, which was implemented in 80 water stressed districts in 7 States, including Haryana. By educating and empowering the communities in scientific management of their ground water resources, this unique scheme successfully brought about change in the societal mindset regarding ground water issues, leading to notable improvement in ground water situation.
- vii. For enhancing water use efficiency in agriculture, Department of Agriculture & Farmers' Welfare (DA & FW), GoI, is implementing Per Drop More Crop (PDMC) Scheme in the country including Haryana since 2015-16, which promotes Micro Irrigation and better on-farm water management practices to optimize the use of available water resources.
- viii. DA & FW is also implementing Crop Diversification Programme (CDP) under Rashtriya Krishi Vikas Yojana - Remunerative Approaches for Agriculture and Allied Sectors Rejuvenation (RKVY-RAFTAAR), in Original Green Revolution States viz., Haryana, Punjab and Western Uttar

Pradesh to divert the area of water intensive paddy crop to alternative crops like pulses, oilseeds, coarse cereals, nutri cereals and cotton etc.

TOLL COLLECTION ON INCOMPLETE NHs IN UTTAR PRADESH

1149. SHRI PUSHPENDRA SAROJ:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

- (a) the details of the National Highway (NH) stretches in Uttar Pradesh where toll collection began during the last five years despite incomplete safety works including service roads, access controls and pedestrian crossings;
- (b) the number of toll plazas and highway sections where such safety deficiencies were recorded, district-wise;
- (c) the number of fatal and serious accidents reported on these tolled stretches during 2023–24 and 2024–25;
- (d) the criteria or justification used to permit toll collection before completion of safety infrastructure; and
- (e) the steps taken to ensure that tolling decisions are aligned with full compliance of safety, access and operational standards on NHs in Uttar Pradesh?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a) and (e): User fee at Fee Plaza on National Highways (NHs) is collected after publication of respective user fee notification in Gazette of India in

accordance with the provisions of the National Highways Fee (Determination of Rates and Collection) Rules, 2008 and respective Concession Agreement.

User Fee Collection on any National Highway is commenced only after the issuance of Provisional Completion Certificate (PCC) or Completion Certificate (CC) as the case may be and after the safety report certifying that the concerned section of the National Highway is fit for operation. Accordingly, user fee is collected only for completed sections of the National Highway.

(b) to (d): Does not arise.

पीएमकेएसवाई के अंतर्गत उत्तर प्रदेश को वित्तीय सहायता

1150. श्री धर्मेन्द्र यादव:

क्या **जल शक्ति** मंत्री यह बताने की कृपा करेंगे कि:

- (क) विगत तीन वर्षों के दौरान प्रधानमंत्री कृषि सिंचाई योजना (पीएमकेएसवाई) के अंतर्गत उत्तर प्रदेश को कितनी वित्तीय सहायता प्रदान की गई है;
- (ख) उत्तर प्रदेश में विशेष रूप से राज्य के पूर्वी क्षेत्र के संदर्भ में लंबित सिंचाई परियोजनाओं के लिए केन्द्र सरकार द्वारा घोषित विशेष पैकेज की वर्तमान स्थिति क्या है; और
- (ग) क्या सरकार का उत्तर प्रदेश में प्रति बूंद अधिक फसल घटक के अंतर्गत सिंचाई कवरेज बढ़ाने और सूक्ष्म सिंचाई को बढ़ावा देने के लिए कोई नई अतिरिक्त निधियां आबंटित करने का विचार है?

जल शक्ति मंत्रालय में राज्य मंत्री (डॉ. राज भूषण चौधरी):

(क) और (ख): पिछले तीन वर्षों के दौरान प्रधानमंत्री कृषि सिंचाई योजना (पीएमकेएसवाई) के विभिन्न घटकों के अंतर्गत उत्तर प्रदेश को प्रदान की गई वित्तीय सहायता का विवरण नीचे दिया गया है:

पीएमकेएसवाई घटक	वित्तीय वर्ष के दौरान प्रदान की गई केंद्रीय सहायता (रुपए करोड़ में)		
	वर्ष 2022-23	वर्ष 2023-24	वर्ष 2024-25
त्वरित सिंचाई लाभ कार्यक्रम	23.91	0.00	0.00
भूजल घटक	10.00	योजना घटक वर्ष 2022-23 तक लागू किया गया	
वॉटरशेड विकास घटक	0.00	86.20	54.64

(ग): कृषि एवं किसान कल्याण विभाग द्वारा देश में कार्यान्वित सूक्ष्म सिंचाई विकास के लिए समर्पित पर ड्रॉप मोर क्रोप (पीडीएमसी) घटक को वर्ष 2015-16 से वर्ष 2021-22 के दौरान पीएमकेएसवाई के एक घटक के रूप में लागू किया गया था। वर्ष 2022-23 से पीडीएमसी को प्रधानमंत्री-राष्ट्रीय कृषि विकास योजना (पीएम-आरकेवीवाई) के अंतर्गत कार्यान्वित किया जा रहा है। उत्तर प्रदेश को केंद्र सरकार से 1293.53 करोड़ रुपए की सहायता राशि जारी की गई है और वर्ष 2015-16 से अब तक उत्तर प्रदेश में 5.48 लाख हेक्टेयर क्षेत्र को सूक्ष्म सिंचाई के अंतर्गत शामिल किया गया है। वर्ष 2025-26 के दौरान पीडीएमसी के अंतर्गत उत्तर प्रदेश को केंद्र सरकार से 165.13 करोड़ रुपए की सहायता राशि प्रदान की गई है।

माननीय अध्यक्ष : सभा की कार्यवाही आज 12 बजे तक के लिए स्थगित की जाती है।

11.01 hrs

The Lok Sabha then adjourned till Twelve of the Clock.

12.00 hrs

The Lok Sabha re-assembled at Twelve of the Clock.

(Hon. Speaker in the Chair)

... (Interruptions)

माननीय अध्यक्ष : माननीय सदस्यगण, मुझे कई माननीय सदस्यों के द्वारा कुछ विषयों पर स्थगन प्रस्ताव की सूचनाएं प्राप्त हुई हैं। मैंने स्थगन प्रस्ताव की किसी भी सूचना के लिए अनुमति प्रदान नहीं की है।

... (व्यवधान)

12.01 hrs**PAPERS LAID ON THE TABLE**

माननीय अध्यक्ष : अब पत्र सभा पटल पर रखे जाएंगे।

आईटम नंबर 2 - श्री श्रीपाद येसो नाईक।

... (व्यवधान)

विद्युत मंत्रालय में राज्य मंत्री; तथा नवीन और नवीकरणीय ऊर्जा मंत्रालय में राज्य मंत्री (श्री श्रीपाद येसो नाईक) : अध्यक्ष महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :-

(1) निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-

(एक) विद्युत मंत्रालय के वर्ष 2026-2027 के अनुदानों की विस्तृत मांगें।

(दो) विद्युत मंत्रालय की वर्ष 2026-2027 की निर्गत परिणामी अनुश्रवण रूपरेखा।

[Placed in Library, See No. LT 6190/18/26]

- (2) ऊर्जा संरक्षण अधिनियम, 2001 की धारा 56 की उप-धारा (2) के अंतर्गत जारी अधिसूचना संख्या सा.का.नि.926(अ) जो दिनांक 29 दिसम्बर, 2025 के भारत के राजपत्र में प्रकाशित हुई थी तथा जिसके द्वारा दो नियम (क) ऊर्जा संरक्षण (ऊर्जा दक्षता के लिए आंशिक जोखिम गारंटी निधि) नियम, 2016 और (ख) ऊर्जा संरक्षण (ऊर्जा दक्षता के लिए उद्यम पूंजी निधि) नियम, 2017 निरस्त किए गए थे, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 6191/18/26]

- (3) ऊर्जा संरक्षण अधिनियम, 2001 की धारा 59 की उप-धारा (1) के अन्तर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-

(एक) ऊर्जा दक्षता ब्यूरो (ऊर्जा लेखापरीक्षकों, ऊर्जा लेखापरीक्षकों (भवन) और ऊर्जा प्रबंधकों का प्रमाणन) विनियम, 2025 जो दिनांक 11 अगस्त, 2025 के भारत के राजपत्र में अधिसूचना संख्या 08/05/ईए/ईई(एस)/08-बीईई(अ) में प्रकाशित हुए थे तथा 1 दिसम्बर, 2025 की समसंख्यक अधिसूचना में प्रकाशित उसका शुद्धिपत्र (केवल अंग्रेजी संस्करण में) ।

(दो) ऊर्जा दक्षता ब्यूरो (उपकरण लेबलिंग और अनुपालन) विनियम, 2026 जो दिनांक 29 दिसम्बर, 2025 के भारत के राजपत्र में अधिसूचना संख्या 5506/बीईई/एसएंडएल/एएल/2025-26 में प्रकाशित हुए थे ।

[Placed in Library, See No. LT 6192/18/26]

- (4) ऊर्जा संरक्षण अधिनियम, 2001 की धारा 14 के अंतर्गत जारी निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-

(एक) का.आ.5970(अ) जो दिनांक 23 दिसम्बर, 2025 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा दिनांक 7 सितम्बर, 2010 की अधिसूचना

संख्या का.आ.2902(अ) में कतिपय संशोधन किए गए हैं।

- (दो) का.आ.5665(अ) जो दिनांक 8 दिसम्बर, 2025 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो ऊर्जा दक्षता ब्यूरो सांविधिक आदेश, 2025 में मानक और लेबलिंग कार्यक्रम के अंतर्गत इंडक्शन हॉब्स के लिए स्टार लेवल योजना के बारे में है।
- (तीन) का.आ.6044(अ) जो दिनांक 29 दिसम्बर, 2025 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो ऊर्जा दक्षता ब्यूरो सांविधिक आदेश, 2025 में मानक और लेबलिंग कार्यक्रम के अंतर्गत इंडक्शन हॉब्स के लिए स्टार लेवल योजना के बारे में है।
- (चार) का.आ.5967(अ) जो दिनांक 23 दिसम्बर, 2025 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो ऊर्जा दक्षता ब्यूरो सांविधिक आदेश, 2025 में मानक और लेबलिंग कार्यक्रम के अंतर्गत वितरण ट्रांसफार्मर के लिए स्टार लेवल योजना के बारे में है।
- (पांच) का.आ.5968(अ) जो दिनांक 23 दिसम्बर, 2025 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो ऊर्जा दक्षता ब्यूरो सांविधिक आदेश, 2025 में मानक और लेबलिंग कार्यक्रम के अंतर्गत चिलर्स के लिए स्टार लेवल योजना के बारे में है।
- (छह) का.आ.5969(अ) जो दिनांक 23 दिसम्बर, 2025 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो ऊर्जा दक्षता ब्यूरो सांविधिक आदेश, 2025 में मानक और लेबलिंग कार्यक्रम के अंतर्गत चिलर्स के लिए स्टार लेवल योजना के बारे में है।

[Placed in Library, See No. LT 6193/18/26]

12.01½ hrs

At this stage, Shri Imran Masood, Sushri Mahua Moitra, Shri Dharmendra Yadav and some other hon. Members came and stood on the floor near the Table.

... (Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. L. MURUGAN): Respected Speaker, Sir, with your kind permission, on behalf of my colleague, Sushri Shobha Karandlaje, I rise to lay on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-
 - (i) Statement regarding Review by the Government of the working of the National Small Industries Corporation Limited, New Delhi, for the year 2024-2025.
 - (ii) Annual Report of the National Small Industries Corporation Limited, New Delhi, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 6194/18/26]

... (Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. L. MURUGAN): Respected Speaker, Sir,

with your kind permission, on behalf of my colleague, Shri Tokhan Sahu, I rise to lay on the Table:-

- (1) A copy of the Notification No. S.O.180(E) (Hindi and English versions) published in Gazette of India dated 13th January, 2026, making certain amendments in Notification Nos. S.O. 3706(E) dated 14th October, 2019 and S.O. 2819(E) dated 19th August, 2020 under sub-section (2) of Section 32 of the Metro Railways (Construction of Works) Act, 1978.

[Placed in Library, See No. LT 6195/18/26]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Rajghat Samadhi Committee, New Delhi, for the year 2024-2025, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rajghat Samadhi Committee, New Delhi, for the year 2024-2025.

- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library, See No. LT 6196/18/26]

- (4) A copy of the Annual Report (Hindi and English versions) of the

National Institute of Urban Affairs, New Delhi, for the year 2024-2025, alongwith Audited Accounts.

- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

[Placed in Library, See No. LT 6197/18/26]

- (6) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

- (a) (i) Review by the Government of the working of the Patna Metro Rail Corporation Limited, Patna, for the year 2023-2024.
- (ii) Annual Report of the Patna Metro Rail Corporation Limited, Patna, for the year 2023-2024, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Chennai Metro Rail Corporation Limited, Chennai, for the year 2024-2025.
- (ii) Annual Report of the Chennai Metro Rail Corporation Limited, Chennai, for the year 2024-2025, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (7) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

[Placed in Library, See No. LT 6198/18/26]

... (*Interruptions*)

12.02 hrs

STATEMENT BY MINISTER

Status of implementation of recommendations contained in the 5th Report of the Standing Committee on Petroleum and Natural Gas (2024-25) on Action Taken by the Government on the recommendations/observations contained in the 23rd Report of the Committee (2023-24) on 'Review of Policy on Import of Crude Oil' pertaining to the Ministry of Petroleum and Natural Gas*

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS; AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SURESH GOPI): Respected Speaker, Sir, with your permission, I rise to lay a statement (Hindi and English versions) regarding the status of implementation of recommendations contained in the 5th Report of the Standing Committee on Petroleum and Natural Gas (2024-25) on Action Taken by the Government on the recommendations/observations contained in the 23rd Report of the Committee (2023-24) on 'Review of Policy on Import of Crude Oil' pertaining to the Ministry of Petroleum and Natural Gas

* Laid on the Table and also placed in Library, See No. LT 6189/18/26

... (Interruptions)

माननीय अध्यक्ष : माननीय सदस्यगण, यदि आप सदन में तख्तियां और बैनर्स लेकर आएंगे, तो सदन में आपको बोलने का मौका नहीं दिया जाएगा।

... (व्यवधान)

12.03 hrs

MOTION OF THANKS ON THE PRESIDENT'S ADDRESS- Contd.

माननीय अध्यक्ष : माननीय सदस्यगण, धन्यवाद प्रस्ताव पर सदस्यों ने अनेक संशोधन प्रस्तुत किए हैं। अब मैं सभी संशोधनों को एक साथ सभा के सामने मतदान के लिए रखता हूँ।

संशोधन मतदान के लिए रखे गए तथा अस्वीकृत हुए।

... (व्यवधान)

माननीय अध्यक्ष : अब मैं राष्ट्रपति जी के अभिभाषण पर धन्यवाद प्रस्ताव को सभा में मतदान के लिए रखता हूँ।

प्रश्न यह है :

“कि राष्ट्रपति की सेवा में निम्नलिखित शब्दों में एक समावेदन प्रस्तुत किया जाए :-

‘कि इस सत्र में समवेत लोक सभा के सदस्य राष्ट्रपति के उस अभिभाषण, जो उन्होंने 28 जनवरी, 2026 को एक साथ समवेत संसद की दोनों सभाओं के समक्ष देने की कृपा की है, के लिए उनके अत्यंत आभारी हैं।’

प्रस्ताव स्वीकृत हुआ।

... (व्यवधान)

माननीय अध्यक्ष : मैं माननीय सदस्यों से आग्रह करता हूँ कि वे सभागृह की मर्यादा को बनाए रखें।

... (व्यवधान)

माननीय अध्यक्ष : माननीय सदस्यों से आग्रह है कि वे बैनर और तख्तियां न दिखाएं तथा नारेबाजी न करें। आप सब सदन को चलने दें, बजट पर महत्वपूर्ण चर्चा होगी। चर्चा में सबको अपने विचार व्यक्त करने का अवसर मिलेगा।

... (व्यवधान)

माननीय अध्यक्ष : क्या आप सदन नहीं चलने देना चाहते हैं? क्या आप ऐसे ही नारेबाजी करना चाहते हैं? क्या आप सभागृह का अपमान करना चाहते हैं?

... (व्यवधान)

माननीय अध्यक्ष : सभा की कार्यवाही आज दो बजे तक के लिए स्थगित की जाती है।

... (व्यवधान)

12.05 hrs

The Lok Sabha then adjourned till Fourteen of the Clock.

14.00 hrs

The Lok Sabha re-assembled at Fourteen of the Clock.

(Shrimati Sandhya Ray in the Chair)

MATTERS UNDER RULE 377*

माननीय सभापति : माननीय सदस्यगण, नियम 377 के अधीन मामलों को सभा पटल पर रखा जाएगा। जिन सदस्यों को नियम 377 के अधीन मामलों को आज उठाने की अनुमति दी गई है और जो उन्हें सभा पटल पर रखने के इच्छुक हैं, वे 20 मिनट के भीतर मामले के पाठ को व्यक्तिगत रूप से सभा पटल पर रख दें। केवल उन्हीं मामलों को सभा पटल पर रखा माना जाएगा, जिनके लिए मामले का पाठ निर्धारित समय के भीतर पर सभा पटल पर प्राप्त हो गया है। शेष को व्यपगत माना जाएगा।

(i) Need for construction of barrage or check dam on Udanti River in Sinapali Block of Khariar in Kalahandi Parliamentary Constituency, Odisha

SHRIMATI MALVIKA DEVI (KALAHANDI): I would like to urge the Hon'ble Minister of Jal Shakti to kindly consider the construction of a barrage/check dam on the Udanti River in Sinapali Block of Khariar Assembly Constituency in Kalahandi, my Parliamentary Constituency. This is a long-pending and genuine demand of the people of Khariar. The region was once infamously known as one of the poorest and most drought-prone areas of the country. Even today, a large section of the population depends solely on rain-fed agriculture, making their livelihoods extremely vulnerable. The construction of

* Treated as laid on the Table.

this barrage will ensure water security, provide assured irrigation, and significantly improve agricultural productivity. It will directly benefit the poorest sections of Odisha, enable farmers to earn a sustainable livelihood, and contribute to overall socio-economic development of the region. I earnestly urge the Hon'ble Minister to kindly look into this matter on priority and sanction the barrage/check dam at the earliest in the interest of the people.

(ii) Regarding compensation to families who migrated from Chhamb Sector during Kargil war

श्री जुगल किशोर (जम्मू) : मैं सरकार का ध्यान अपने संसदीय क्षेत्र तहसील खौड़ गांव सामुआ और चपरेआल, छंब सैक्टर के उन 60 परिवारों की ओर दिलाना चाहता हूँ जिनके मकान कारगिल युद्ध के दौरान जून 1999 में तार लगने की वजह से तार के अंदर आ गए थे। पाक फायरिंग की वजह से यह लोग अपने गांव से पलायन कर गए थे। उस क्षेत्र के लगभग 6000 परिवार जो पलायन कर गए थे उनमें से अधिकांश ने अपने घरों में पुनर्वास कर लिया था। 60 परिवार अभी भी अपने घरों में नहीं बस पाए क्योंकि उनका मकान तार लगने की वजह से तारबंदी क्षेत्र के अंदर वाले क्षेत्र में आ गए। उन परिवारों को अभी तक सरकार की तरफ से कोई भी मुआवजा नहीं दिया जाता है। सरकार द्वारा उन लोगों को पांच मरल का प्लॉट दिया गया है जो गांव से 25 किलोमीटर की दूरी पर है जिसके कारण यह लोग अपनी खेती नहीं कर पाते हैं। मैं निवेदन करना चाहता हूँ कि उन परिवारों को समय से मुआवजा दिया जाए। साथ ही समवा-मीरपुर में जो नहर बाँध आर्मी द्वारा बनाई गई है उसका मुआवजा 1972 से मिल रहा था और साल 2012 सितम्बर से मुआवजा बंद पड़ा हुआ है। इन लोगो को दोबारा मुआवजा दिया जाए।

(iii) Need to ensure permanent or regular exposition of Sacred Piprahwa Relics, at Kapilvastu Museum in Siddharthanagar, Uttar Pradesh

श्री जगदम्बिका पाल (डुमरियागंज) : मैं भगवान बुद्ध से संबंधित पिपरहवा अवशेषों के संरक्षण,

वापसी और सम्मानजनक सार्वजनिक प्रदर्शन हेतु भारत सरकार द्वारा किए गए ऐतिहासिक प्रयासों के लिए हार्दिक आभार व्यक्त करता हूँ। सिद्धार्थनगर जनपद के पिपरहवा क्षेत्र में वर्ष 1898 में प्राप्त ये अवशेष विश्वभर के बौद्ध श्रद्धालुओं के लिए अत्यंत पूजनीय हैं और करुणा, शांति, अहिंसा तथा मानवता के शाश्वत मूल्यों के प्रतीक हैं। मई 2025 में जब अवशेष हांगकांग स्थित 'Sotheby's' में नीलामी हेतु सूचीबद्ध हुए, तब माननीय प्रधानमंत्री श्री नरेंद्र मोदी जी के नेतृत्व में भारत सरकार द्वारा त्वरित हस्तक्षेप कर नीलामी को रोकते हुए इन्हें सम्मानपूर्वक भारत वापस लाया गया, जो भारत की सांस्कृतिक संप्रभुता और सभ्यतागत उत्तरदायित्व का सशक्त संदेश है। हाल ही में दिल्ली में आयोजित पिपरहवा अवशेषों की प्रदर्शनी का माननीय प्रधानमंत्री द्वारा उद्घाटन किया जाना बौद्ध धरोहर संरक्षण की दिशा में एक महत्वपूर्ण कदम है। मैं सिद्धार्थनगर की जनता और भगवान बुद्ध के अनुयायियों की ओर से सरकार का धन्यवाद करता हूँ तथा विनम्र निवेदन करता हूँ कि इन पवित्र अवशेषों को उनके मूल स्थल—कपिलवस्तु संग्रहालय, सिद्धार्थनगर—में स्थायी अथवा नियमित प्रदर्शनी हेतु प्रदर्शित करने पर विचार किया जाए, जिससे तीर्थयात्रा, पर्यटन, स्थानीय रोजगार और क्षेत्रीय विकास को नई गति मिले।

(iv) Need to establish Eklavya Model Residential School in Ramgarh Block, Palamu district, Jharkhand

श्री विष्णु दयाल राम (पलामू) : मैं सरकार का ध्यान झारखंड राज्य के पलामू संसदीय क्षेत्र के अंतर्गत रामगढ़ प्रखंड में एकलव्य मॉडल आवासीय विद्यालय (EMRS) की स्थापना की अत्यंत महत्वपूर्ण आवश्यकता की ओर आकृष्ट कराना चाहता हूँ। विदित है कि रामगढ़ प्रखंड की कुल जनसंख्या में लगभग 49.9 प्रतिशत जनसंख्या अनुसूचित जनजाति समुदाय की है। यह क्षेत्र मुख्यतः आदिवासी बहुल है, परन्तु यहाँ गुणवत्तापूर्ण और आवासीय शिक्षा सुविधाओं का अभाव है। इसके कारण आदिवासी बच्चों, विशेषकर दूरस्थ और ग्रामीण क्षेत्रों के छात्रों को उच्च गुणवत्ता की शिक्षा प्राप्त करने में भारी कठिनाइयों का सामना करना पड़ता है, जिससे विद्यालय छोड़ने की दर भी अधिक बनी हुई है। केंद्र सरकार द्वारा संचालित एकलव्य मॉडल आवासीय विद्यालय

योजना का उद्देश्य अनुसूचित जनजाति के विद्यार्थियों को उत्कृष्ट शैक्षणिक अवसर, आवासीय सुविधा, समग्र विकास तथा बेहतर शैक्षणिक अवसर प्रदान करना है। यदि रामगढ़ प्रखंड में एकलव्य मॉडल आवासीय विद्यालय की स्थापना की जाती है, तो इससे न केवल आदिवासी विद्यार्थियों को गुणवत्तापूर्ण शिक्षा उपलब्ध होगी, बल्कि यह क्षेत्र के दीर्घकालिक सामाजिक-आर्थिक उत्थान में भी महत्वपूर्ण भूमिका निभाएगा। अतः, जनजातीय कार्य मंत्रालय, भारत सरकार से अनुरोध है कि रामगढ़ प्रखंड, पलामू (झारखंड) में एक एकलव्य मॉडल आवासीय विद्यालय की स्वीकृति और स्थापना हेतु आवश्यक कदम शीघ्र उठाने की कृपा की जाए।

(v) Need to undertake various road and railway connectivity projects in Godda Parliamentary Constituency and adjoining Deoghar-Dumka-Bhagalpur region in Jharkhand

DR. NISHIKANT DUBEY (GODDA): On behalf of the people of Godda Parliamentary Constituency and the adjoining Deoghar–Dumka–Bhagalpur region, I humbly place the following points for kind consideration of the Government: 1. Bhagalpur–Hansdiha–Dumka-Connectivity (NH-133E Extension); 2. Deoghar–Katoria-National Highway Link NH-333 from Deoghar via Dardmara should be connected to NH-33A via Katoria; 3. Madhupur–Jamtara via Margomunda (Pending Notification); 4. Coal & Power Logistics Corridor (NH-133 Kahalgaon to NH-33); 5. Meherma–Bhagaiya Bypass to Mirzachowki and the Meherma–Bhagaiya bypass must be extended and connected to Mirzachowki; 6. Deoghar–Basukinath Bypass & City Flyover. 7. NH-333 (Dardwa River) – NH-114A. 8. Godda City Bypass (NH-133 to NH-333A via Kajiha River). 9. Vikramshila–Buddhist & Jain Circuit Connectivity. To realise this vision: Parasnath/Giridih to Vikramshila (Bhagalpur) road connectivity is essential and A new Ganga bridge at Barbhana–Kursheela, along

with a parallel railway line, is required. This will integrate Buddhist and Jain pilgrimage circuits, nationally and internationally. These interventions will not only complete missing highway links but will also: Strengthen national logistics; Support power sector evacuation; Decongest major pilgrimage towns; and Unlock tourism, heritage, and regional economic potential.

(vi) Need to provide stoppage of various trains at Bharuch and Ankleshwar Railway Stations in Gujarat

श्री मनसुखभाई धनजीभाई वसावा (भरुच) : मेरे संसदीय क्षेत्र भरुच का अंकलेश्वर औद्योगिक क्षेत्र एशिया में सबसे विशाल औद्योगिक क्षेत्र है, जहां पर देश के विभिन्न प्रांतों के लोग कार्यरत हैं। राजस्थान, बिहार और उत्तर प्रदेश के लोगों को अपने पैतृक राज्यों में जाने के लिए बड़ौदा या सूरत जाना पड़ता है क्योंकि राजस्थान, बिहार तथा उत्तर प्रदेश के लिए रेल सेवाएं इन्हीं स्टेशनों पर उपलब्ध है। राजस्थान, बिहार और उत्तर प्रदेश को जाने वाली रेलगाड़ियां मेरे संसदीय क्षेत्र भरुच तथा अंकलेश्वर से होकर जाती हैं परंतु इन स्टेशनों पर कुछ ही गाड़िया रुकती हैं, बाकी नहीं रुकती। जिनके कारण इन लोगों को दिक्कत उठानी पड़ती है। अगर राजस्थान से आने वाली सूर्या नगरी एक्सप्रेस, अजमेर बंगलौर एक्सप्रेस एवं राणेकपुर एक्सप्रेस को तथा उत्तर प्रदेश और बिहार से आने वाली प्रमुख रेल सेवाओं में कुछ को अंकलेश्वर एवं कुछ को भरुच रेलवे स्टेशन पर ठहराव दिया जाए तो यहां के हजारों लोगों को आने जाने में सुविधा मिलेगी। इस संबंध में मेरा सरकार से आग्रह है कि भरुच एवं अंकलेश्वर रेलवे स्टेशनों पर राजस्थान, बिहार एवं उत्तर प्रदेश से आने वाली निम्न रेल गाड़ियों जैसे-पालेज में ठहराव हेतु गाड़ी से 12995 बांद्रा अजमेर एक्सप्रेस, भरुच में ठहराव हेतु: ट्रेन सं. 20301/20302, वंदे भारत मुंबई सेंट्रल-गांधीनगर कैपिटल एक्सप्रेस, ट्रेन सं. 12979/12980, जयपुर-बांद्रा सुपरफास्ट एक्सप्रेस, ट्रेन सं 19053/19054, सूरत-मुजफ्फरपुर एक्सप्रेस, ट्रेन सं. 12993/12994, गाँधीधामश्री एक्सप्रेस-भरुच, ट्रेन सं. 12995/12996, बांद्रा अजमेर एक्सप्रेस को ठहराव दिया जाए।

(vii) Regarding construction and expansion of roads along border areas of Jharkhand and West Bengal

श्री बिद्युत बरन महतो (जमशेदपुर) : मैं माननीय केन्द्रीय सड़क परिवहन और राजमार्ग मंत्री का ध्यान झारखंड तथा पश्चिम बंगाल के सीमावर्ती क्षेत्रों में सड़क संपर्क, औद्योगिक परिवहन तथा यातायात दबाव से उत्पन्न गंभीर समस्याओं की ओर आकर्षित करना चाहता हूँ। 1) एनएच-33 के समीप जमशेदपुर के पारडीह काली मंदिर से पटमदा होते हुए बांकुड़ा (पश्चिम बंगाल) तक एक नए सड़क मार्ग का निर्माण अत्यंत आवश्यक है, जिससे टाटा स्टील, जमशेदपुर और दुर्गापुर स्टील सिटी के बीच औद्योगिक कनेक्टिविटी सुदृढ़ होगी। 2) साथ ही, वर्तमान में चाईबासा से हाता तक विकसित राष्ट्रीय राजमार्ग-220 को जादूगोड़ा, मुसाबनी एवं घुड़ाबांदा होते हुए ओडिशा के बंबई चौक तक विस्तारित किया जाना आवश्यक है, ताकि इसे एनएच-18 से जोड़ा जा सके और झारखंड-ओडिशा परिवहन नेटवर्क मजबूत हो। 3) इसके अतिरिक्त, जमशेदपुर में लगभग 7,000-8,000 उद्योगों के कारण अत्यधिक यातायात दबाव है। इस समस्या के समाधान हेतु कंद्रा से पोटका होते हुए गालुदिह के निकट एनएच-33 तक एक रिंग रोड का निर्माण अत्यंत आवश्यक है। अतः मेरा माननीय मंत्री जी से अनुरोध है कि उपर्युक्त प्रस्तावों पर शीघ्र विचार किया जाए।

(viii) Need to establish modern waste management clusters in Bengaluru, Karnataka under Swachh Bharat Mission – Urban 2.0

SHRI P. C. MOHAN (BANGALORE CENTRAL): I would like to draw the attention of the Government to the waste management crisis in Bengaluru, one of India's fastest-growing cities. The city generates over 5,500 metric tonnes of solid waste daily, of which a significant portion remains unsegregated, unscientifically dumped, or burnt, leading to severe environmental and public health concerns. Despite efforts by the local authorities, issues such as lack of

decentralised waste processing, inadequate segregation at source, and limited waste-to-energy infrastructure persist. I urge the Hon'ble Minister of Housing and Urban Affairs to provide targeted support under the Swachh Bharat Mission–Urban 2.0 for modernising Bengaluru's waste infrastructure; establish model decentralised waste management clusters with composting, MRFs, and bio-methanation; launch a national incentive framework for bulk waste generators; and encourage tech-driven waste tracking and enforcement systems in collaboration with startups. This is not just a civic issue, it is a crisis of urban sustainability. Strengthening waste management systems will reduce landfill dependence, lower methane emissions, create green jobs, and help cities like Bengaluru manage waste scientifically. I seek urgent intervention.

(ix) Need to accord approval for setting up solar-energy projects in Ratlam Parliamentary Constituency, Madhya Pradesh

श्रीमती अनिता नागरसिंह चौहान (रतलाम) : मैं सरकार का ध्यान अपने संसदीय क्षेत्र रतलाम (मध्य प्रदेश) अंतर्गत रतलाम-झाबुआ-आलीराजपुर की एक अत्यंत महत्वपूर्ण आवश्यकता की ओर आकर्षित करना चाहती हूँ। यह क्षेत्र जनजातीय बहुल और भौगोलिक रूप से पिछड़ा हुआ है, जहाँ आज भी अनेक दूरस्थ ग्रामों में नियमित विद्युत आपूर्ति की गंभीर समस्या बनी हुई है। जबकि यह क्षेत्र वर्ष के अधिकांश समय पर्याप्त सूर्य प्रकाश प्राप्त करता है, जो सौर ऊर्जा उत्पादन हेतु अत्यंत अनुकूल है। यदि इस क्षेत्र में सौर ऊर्जा पार्क, रूफटॉप सोलर प्लांट, सोलर पंप तथा सौर स्ट्रीट लाइट परियोजनाओं की स्थापना की जाए तो स्वच्छ तथा नवीकरणीय ऊर्जा को बढ़ावा मिलेगा। इससे कृषि कार्यों, शिक्षा, स्वास्थ्य सेवाओं तथा लघु उद्योगों को मजबूती मिलेगी और स्थानीय युवाओं के लिए रोजगार के नए अवसर भी सृजित होंगे। अतः मैं सरकार से आग्रह करती हूँ कि मध्य प्रदेश राज्य के रतलाम-झाबुआ-आलीराजपुर संसदीय क्षेत्र में सौर ऊर्जा

परियोजनाओं की स्थापना हेतु आवश्यक स्वीकृति प्रदान की जाए।

(x) Need for establishment of a multi-speciality hospital like AIIMS in Siliguri, West Bengal

SHRI RAJU BISTA (DARJEELING): North Bengal region comprises of 8 districts including Darjeeling, Kalimpong, Alipurduar, Jalpaiguri, Cooch Behar, North Dinajpur, South Dinajpur and Malda. The North Bengal is home to nearly 3 crore people. However, the health infrastructure is very poor and the region lacks a good hospital. Government run hospitals are barely functional and lack basic facilities, doctors, and staff. Majority of the people in North Bengal districts are dependent on tea and cinchona garden workers and agriculture. They have a very low income and people cannot afford treatment in private hospitals. In 2012, the Central Government had approved for establishment of AIIMS in North Bengal. But, the hospital was shifted to Kalyani in South Bengal. Therefore, I request for establishing a multi-speciality government hospital like AIIMS in North Bengal. Siliguri city is centrally located and lies in the heart of North Bengal. It is well connected by air, rail and road network. People from across the NB district travel to Siliguri for work, study or business. Establishing an AIIMS in Siliguri will bring huge relief for the people from North Bengal. Even patients from eastern Bihar, parts of Sikkim, lower Assam, and neighbouring countries like Bhutan, and Nepal will benefit.

(xi) Need for a centralized regulatory and supervisory mechanism for effective implementation of emergency medical care protocols in the country

SHRI DUSHYANT SINGH (JHALAWAR-BARAN): I like to draw the attention of the Government to the urgent need to prioritise and standardise emergency medical response across the country. Acute medical conditions and trauma can become fatal within minutes, making rapid intervention critical. While the “Golden Hour” has long guided emergency care, many nations now follow the “Platinum Ten Minutes” benchmark, requiring trained medical assistance to reach a victim within ten minutes. Timely diagnosis, airway management, bleeding control, and early resuscitation can prevent irreversible damage and significantly reduce mortality. While India has a mix of paramedic-led and doctor-led ambulance systems, the quality of emergency care varies sharply across States. The 108/102 service under the National Health Mission has demonstrated success, but private ambulance services remain largely unregulated, with disparities in equipment, staffing, and training. Issues like poor ambulance design, untrained drivers, and limited real-time communication systems further delay care. There is hence an urgent need for uniform national standards for Emergency Medical Technicians and a lead agency under the Central Government for regulating and overseeing implementation of emergency care protocols across all states and UTs.

**(xii) Need to set up floating solar plants in waterlogged areas in
Maharajganj Parliamentary Constituency, Bihar**

श्री जनार्दन सिंह सीग्रीवाल (महाराजगंज) : मेरे संसदीय लोक सभा क्षेत्र महाराजगंज, बिहार के अंतर्गत राज्य के सिवान और सारण जिले आते हैं। इन दोनों जिलों के कई प्रखंडों के हजारों एकड़ जमीन में बारहों मास जल-जमाव रहता है। जल-जमाव रहने के कारण किसान इन जमीनों में खेती नहीं कर पाते और मत्स्यपालक मत्स्यपालन भी नहीं कर पाते। इस परिस्थिति में इस जल-जमाव वाले बड़े क्षेत्र में फ्लोटिंग सौर ऊर्जा संयंत्र लगाकर बिजली उत्पादन किया जा सकता है तथा इससे उत्पादित बिजली को डिस्ट्रीब्यूट कर हमारे संसदीय क्षेत्र सहित आस-पास के क्षेत्रों की जनता को इसका लाभ दिलाया जा सकता है। अतः मेरा माननीय विद्युत और नवीन एवं नवीकरणीय ऊर्जा मंत्री जी से आग्रह है कि मेरे संसदीय क्षेत्र महाराजगंज के सारण और सिवान जिलों में जल-जमाव वाले हजारों एकड़ जमीन में तैरता सौर ऊर्जा संयंत्र लगवाया जाये जिससे कि बिजली की कमी को दूर किया जा सके।

**(xiii) Need for construction of protective structure to control sea erosion
along coastal areas of Mayiladuthurai in Tamil Nadu**

KUMARI SUDHA R. (MAYILADUTHURAI): I like to draw attention of the Government to escalating threat of sea-level rise and erosion in the coastal areas of Pazhayar, Poompuhar, and Tharangambadi within Mayiladuthurai in Tamil Nadu. The recent study conducted by Centre for Climate Change and Disaster Management, Anna University projects a sea-level rise of up to 78 cm along Tamil Nadu's coast by 2100, with Mayiladuthurai being particularly vulnerable due to low-lying topography and river confluences. Poompuhar, an ancient Chola port city, has already seen significant shoreline changes, with parts submerged and ongoing undersea excavations highlighting the urgency.

Tharangambadi, a former Danish colony and heritage site, has experienced persistent erosion, threatening its historical structures and local communities. Pazhayar and surrounding hamlets have been isolated by severe sea erosion, impacting fishermen and agriculture. Tamil Nadu's coastline faces three core dangers: sea erosion leading to land loss, saltwater intrusion degrading freshwater sources, and coastal flooding worsened by monsoons and high tides. Districts like Mayiladuthurai are among the most at risk, with potential erosion of thousands of hectares by 2050. To safeguard these areas, I urge the Government to sanction and implement protective structures such as sea walls, groynes etc. in line with established coastal management guidelines.

(xiv) Need to impress upon Russian Government for safe and smooth repatriation of missing Indian students who travelled to Russia for educational purpose

SHRI DEEPENDER SINGH HOODA (ROHTAK): I wish to draw the attention of the Government to the distressing situation of several Indian youths who are currently trapped in Russia after being deceived or coerced into joining the Russian army. Many of these young Indians had travelled to Russia on student visas, but upon arrival were misled by agents and pushed into the Russia–Ukraine war zone. Reports from families indicate that some of them are missing, while others have been unable to contact their families for several months, causing deep anxiety and mental agony to parents and relatives back home. This matter raises serious concerns regarding the safety of Indian citizens abroad and requires immediate diplomatic intervention. Families of the

affected youths have repeatedly approached authorities at both state and central levels, yet no concrete progress is visible on the ground. In some cases, students have been taken hostage or forced into combat situations, and reports of fatalities have also surfaced. I urge the Government to treat this as a high-priority issue, engage with the Russian Government at the highest diplomatic level, ensure the safe and swift repatriation of all affected Indians, trace those reported missing, and establish safeguards to prevent such incidents in future.

(xv) Need to ensure supply of petroleum products in Lakshadweep

SHRI HAMDULLAH SAYEED (LAKSHADWEEP): I wish to draw the attention of the Government to the acute shortage of petroleum products in the Union Territory of Lakshadweep, which has gravely disrupted daily life and essential services across the islands. The crisis has arisen due to the non-availability of the oil tanker MT Thilakkam, the primary vessel entrusted with transporting petroleum products to Lakshadweep. The tanker is currently undergoing maintenance and docking at Cochin Shipyard Limited. However, the prolonged nature of this maintenance and the failure to arrange any alternative supply mechanism have resulted in a serious breakdown of regular fuel supply. Lakshadweep, being a remote island territory, is entirely dependent on sea transport for petroleum supplies. The present shortage has severely affected domestic consumption, electricity generation, fishing operations, public transportation, and other critical services, causing immense hardship to the

island population. I urge the Ministry of Petroleum and Natural Gas to immediately direct Indian Oil Corporation Limited to arrange alternative vessels or emergency supply routes to bridge this gap. I also request the Ministry concerned to ensure the expeditious completion of maintenance work on MT Thilakkam. Urgent and decisive intervention by the Union Government is imperative in the larger public interest of Lakshadweep.

(xvi) Regarding alleged irregularities in implementation of Jal Jeevan Mission in Amravati district, Maharashtra

श्री बलवंत बसवंत वानखडे (अमरावती) : क्या यह सत्य है कि महाराष्ट्र के अमरावती जिले में जल जीवन मिशन के अंतर्गत वर्ष 2019 से 2024 के दौरान प्रस्तावित कुल 666 योजनाओं में से केवल 467 योजनाओं का ही कार्य पूर्ण किया गया है, जिस पर लगभग 188 करोड़ रुपये का व्यय किया गया है? यदि हाँ, तो इसके बावजूद जिले के अनेक ग्रामीण क्षेत्रों में अब तक “हर घर नल से जल” का लक्ष्य पूर्ण क्यों नहीं हो पाया है? इसके पीछे मुख्य कारण क्या हैं? क्या यह भी सत्य है कि आदिवासी बहुल मेलघाट क्षेत्र की धारणी एवं चिखलदरा तहसीलों में जल जीवन मिशन के अंतर्गत सर्वाधिक 226 योजनाएं पूर्ण होने के बावजूद 178 गांवों में अब भी जल किल्लत बनी हुई है? क्या सरकार इस संपूर्ण प्रकरण की प्रत्यक्ष भौतिक एवं वित्तीय समीक्षा हेतु थर्ड पार्टी ऑडिट अथवा सोशल ऑडिट कराने का प्रस्ताव रखती है, ताकि धन के उपयोग, कार्यों की गुणवत्ता तथा लक्ष्य-प्राप्ति की वास्तविक स्थिति का निष्पक्ष मूल्यांकन किया जा सके? यदि हाँ, तो इसकी समय-सीमा क्या है? यदि नहीं, तो इसके क्या कारण हैं?

(xvii) Regarding Railway related issues of Etah Parliamentary Constituency, Uttar Pradesh

श्री देवेश शाक्य (एटा) : मेरी लोक सभा एटा (उत्तर प्रदेश) के सहावर गंजडुण्डवारा मार्ग पर एक रेलवे पुल, सोरो में एक रेलवे ओवर ब्रिज तथा सोरो-अमनपुर मार्ग पर दो ऊपरी पुलों (ओवरब्रिज)

की तत्काल आवश्यकता है। इन मार्गों पर रेलवे क्रॉसिंग के कारण आए दिन जाम लगता है जिससे आम जनता, विद्यार्थियों, किसानों और व्यापारियों को भारी परेशानी का सामना करना पड़ता है। एंबुलेंस और आपातकालीन सेवाएं भी समय पर नहीं पहुँच पाती हैं जिससे जन-जीवन प्रभावित होता है। इसके अलावा एटा-कासगंज रेलवे परियोजना जिसे वर्ष 2027 तक पूरा किया जाना निर्धारित है उसका कार्य अत्यंत धीमी गति से चल रहा है। समय पर निगरानी और प्रभावी समन्वय के अभाव में कार्य प्रगति नहीं कर पा रहा है। इन सभी परियोजनाओं का समयबद्ध पूर्ण होना क्षेत्र के विकास के लिए अत्यंत आवश्यक है। इसलिए सरकार से मांग है कि वे इन कार्यों में तेजी लाएं और जनता को शीघ्र राहत प्रदान करें तथा साथ ही साथ यहाँ की जनता को दिल्ली से जोड़ने की माँग करता हूँ। यह सभी प्रमुख कार्य शीघ्रातिशीघ्र पूर्ण किए जायें।

(xviii) Regarding situation arising out of unemployment in the country

SHRI KALIPADA SAREN KHERWAL (JHARGRAM): According to the Periodic Labour Force Survey, the youth unemployment rate is soaring at 10% from the last two years. This implies that one out of 10 youth are unemployed. As per ILO, one in three youth is not in education, employment, or training with women making 95% of this group. As India is on the verge of overtaking China as the world's most populous country, it is worrisome that we are failing to reap on our demographic dividend. Over 35,000 MSMEs had shut down between 2020 and 2024. As formal employment opportunities are shrinking, the youth are increasingly falling back on casual low-wage labour. The growing unemployment crisis nationwide is a cause of serious concern. The much-advertised PM Internship has also failed. Out of nearly 4 lakh applicants, only 16,000 joined the scheme. This translates to only 4%. The situation was even

worse for people from scheduled caste and scheduled tribes. Only 1.4% of the applicants from these communities have had the opportunity to avail the internship. Thus, I urge the Government to take the matter of unemployment seriously and act on it.

(xix) Need to review the renaming and other amendments in MGNREGA

SHRI K. E. PRAKASH (ERODE): I like to express concern over the renaming and replacement of MGNREGA, and the weakening of the rural job guarantee. MGNREGA was not merely a scheme but a law that guaranteed employment to rural households. The name of Mahatma Gandhi symbolised dignity of labour and social justice. I speak not only as a MP, but also as someone from a rural farming community, and representing Erode, a rural agrarian constituency. In areas like mine, MGNREGA has been a vital source of livelihood for small farmers, landless labourers, and women. The new framework removes the legal guarantee of work and converts a right into a budget-dependent scheme. Earlier, the Union Government paid 100 percent of unskilled wages. The new 60:40 funding pattern shifts 40 percent of the cost to States, making employment dependent on State finances rather than need. Union funding is also capped through state-wise allocations fixed annually and raising concerns of unequal treatment of Opposition ruled States. The introduction of a compulsory 60-day blackout period during peak agricultural season, biometric authentication, and digital attendance systems risks exclusion and wage denial. I urge the Government to reconsider these

changes and protect the legal right to work and rural livelihood security.

(xx) Need to allocate funds for providing various facilities during upcoming Mahakumbh, 2027 in Shirdi Parliamentary Constituency, Maharashtra

श्री भाऊसाहेब राजाराम वाकचौरे (शिर्डी) : महाकुंभ मेला 2027 महाराष्ट्र के नासिक शहर में त्र्यंबकेश्वर ज्योर्तिलिंग के पास गोदावरी नदी तट पर आयोजित होना है, जिसमें करोड़ों श्रद्धालु शामिल होंगे। इस दौरान कुंभ मेले में आने वाले श्रद्धालु कोपरगांव के शुक्राचार्य मंदिर, अगस्त्य आश्रम, पुरातन काल के अति प्राचीन मंदिर और गोदावरी नदी के कुछ ही दूरी पर भगवान श्रीराम मंदिर के साथ ही शिर्डी, जो देश का ही नहीं बल्कि विश्व का एक प्रमुख धार्मिक स्थल, शनि शिंगणापुर और यहां के अन्य प्रमुख ऐतिहासिक अति प्राचीन धार्मिक स्थलों में भी दर्शनार्थ जाएंगे। नासिक कुंभ मेले के दौरान शिर्डी संसदीय क्षेत्र के उपरोक्त धार्मिक स्थलों में आने वाले श्रद्धालुओं को मूलभूत सुविधाएं प्रदान किए जाने हेतु अब तक कोई भी तैयारी नहीं की गई है और न ही कोपरगांव स्थित गोदावरी नदी के तट पर घाटों का निर्माण करवाया गया है। मैं चाहता हूँ कि सरकार इस विषय का संज्ञान ले। अतः मेरा सरकार से अनुरोध है कि जिस प्रकार नासिक कुंभमेला के लिए श्रद्धालुओं की सुविधार्थ राशि का आवंटन किया गया है उसी प्रकार शिर्डी संसदीय क्षेत्र में कुंभमेला के दौरान आने वाले श्रद्धालुओं के लिए मूलभूत सुविधाएं उपलब्ध करवाने हेतु धनराशि का आवंटन अविलम्ब किया जाए।

(xxi) Need to provide eco-restoration in four rivers of Mumbai, Maharashtra under Namami Gange like scheme

श्री रविन्द्र दत्ताराम वायकर (मुंबई उत्तर-पश्चिम) : मुंबई में मीठी, दहीसर, पोइसर और ओशिवारा जैसी चार प्रमुख नदियां हैं, जो कभी शहर की जीवनरेखा थीं और प्राकृतिक जल निकासी का मुख्य स्रोत थीं। लेकिन आज यह अत्यंत चिंता का विषय है कि अनियंत्रित शहरीकरण

के कारण ये नदियां अब केवल बड़े जहरीले खुले नालों में तब्दील हो गई हैं, जिससे आसपास रहने वाले नागरिकों के स्वास्थ्य पर भी गंभीर खतरा मंडरा रहा है और प्रदूषित पानी सीधे अरब सागर में मिलकर समुद्र को नष्ट कर रहा है, जिसका प्रत्यक्ष उदाहरण वसोंवा बीच की दुर्दशा है जो प्रदूषण के कारण बर्बाद हो रहा है। BMC प्रतिवर्ष इन नदियों की सफाई और मॉनसून पूर्व गाद निकालने पर 400 से 600 करोड़ रुपये खर्च करती है, फिर भी STP की कमी के कारण गंदा पानी सीधे नदियों में जा रहा है। मेरा केंद्र सरकार से अनुरोध है कि नमामि गंगे परियोजना की तर्ज पर मुंबई की नदियों के लिए तत्काल एक विशेष पुनर्जीवन पैकेज की घोषणा की जाए, सीवेज को रोकने के लिए आधुनिक STP परियोजनाओं में तेजी लाई जाए और जलीय जैव-विविधता को बचाने के लिए Eco-Restoration को प्राथमिकता दी जाए। यदि लंदन की टेम्स नदी की तर्ज पर इन नदियों का सौंदर्यीकरण और वैज्ञानिक पुनर्जीवन किया जाए, तो यह हाल ही में बने कोस्टल रोड की तरह मुंबई के पर्यटन को नई ऊंचाइयां देगा।

(xxii) Need to provide special package of Rs. 2500 crore to Punjab for promoting crop diversification

DR. RAJ KUMAR CHABBEWAL (HOSHIARPUR): Crop diversification is a critical solution to Punjab's agricultural crisis that can reverse severe groundwater depletion and soil degradation and help enhance ecological sustainability and improve food security. There is an urgent need to shift to less water-intensive crops like maize, pulses and oilseeds in the State. Plethora of measures that need to be taken include the expansion of MSP to more diverse crops like pulses, oilseeds etc. which should be announced well in advance and for longer durations. The Government can also consider subsidizing seeds, micro-nutrients and crop protection specifically for alternate crops. Government need to promote crops with low water requirements by

giving on-farm incentives owing to severe groundwater depletion in Punjab. Recognising these challenges, State Government of Punjab has been making concerted efforts to promote crop diversification towards less water-intensive and higher-value crops such as maize, pulses, oilseeds, cotton, horticulture and agro-forestry. While diversification is vital for sustainability and farmer welfare, it carries transition costs and income risks beyond the State's capacity alone. Accordingly, there is a strong need for the Central Government to suitably compensate and support the State Government of Punjab by providing a special package of ₹2,500 crore exclusively for promoting crop diversification.

... (व्यवधान)

माननीय सभापति : माननीय सदस्यगण, कृपया आप सभी बैठें ।

... (व्यवधान)

डॉ. मोहम्मद जावेद (किशनगंज) : मैडम, कृपया आप बोलने का मौका दें । ... (व्यवधान)

माननीय सभापति : आप बैठें तो सही । आप सभी लोग बैठिए । आप सबको अवसर मिलेगा । आप बैठिए तो सही ।

... (व्यवधान)

माननीय सभापति : माननीय सदस्यगण, पहले आप सब अपनी-अपनी सीट्स पर बैठिए ।

... (व्यवधान)

माननीय सभापति : पहले आप सब लोग बैठिए । आप लोगों का यह तरीका ठीक नहीं है ।

... (व्यवधान)

14.01 hrs

At this stage, Dr. Mohammad Jawed, Sushri Mahua Moitra, Shrimati Sanjna Jatav and some other hon. Members came and stood on the floor near the Table.

... (व्यवधान)

माननीय सभापति : मैं सभी माननीय सदस्यगण से निवेदन कर रही हूँ कि पहले आप सब अपनी-अपनी सीट्स पर बैठिए।

... (व्यवधान)

माननीय सभापति : आपका यह व्यवहार बिल्कुल उचित नहीं है।

... (व्यवधान)

माननीय सभापति : पूरा देश देख रहा है, जो आप लगातार सोमवार से लोक सभा की कार्यवाही को बाधित कर रहे हैं।

... (व्यवधान)

माननीय सभापति : माननीय सदस्यगण, अपने-अपने विषयों को उठाने के लिए कितनी तैयारी के साथ आते हैं। आप सभी लोग बैठिए।

... (व्यवधान)

माननीय सभापति : प्लीज, सभी लोग बैठिए।

... (व्यवधान)

माननीय सभापति : सभा की कार्यवाही तीन बजे तक के लिए स्थगित की जाती है।

... (व्यवधान)

14.02 hrs

The Lok Sabha then adjourned till Fifteen of the Clock.

15.00 hrs*The Lok Sabha re-assembled at Fifteen of the Clock.**(Hon. Speaker in the Chair)***15.0½ hrs****OBSERVATION BY THE SPEAKER**

Re : Maintaining Parliamentary dignity and the decorum of the House

माननीय अध्यक्ष : माननीय सदस्यगण, मुझे बड़े दुख के साथ सभा को सूचित करना है कि कल इस सम्माननीय सदन के कुछ सदस्यों ने लोक सभा चैंबर में जिस प्रकार का व्यवहार किया और ऐसे दृश्यों का सृजन किया, जो लोक सभा की शुरुआत से लेकर आज तक कभी नहीं हुए। हमारी संसदीय प्रणाली में सदन के सभापति का गरिमामय स्थान हमारे देश के संविधान में ही सृजित किया गया है। आज तक इतिहास रहा है कि राजनीतिक मतभेदों को कभी भी सदन के कार्यालय तक नहीं लाया गया। प्रतिपक्ष के सदस्यों ने जो व्यवहार अध्यक्ष के कार्यालय में किया, वह हमारी संसदीय परंपराओं के लिए उचित नहीं था, बल्कि मैं कहूंगा कि वह एक ब्लैक स्पॉट की तरह था। हम सबको सुचारू रूप से सदन चलाने में सहयोग करना चाहिए।

... (व्यवधान)

माननीय अध्यक्ष : इसके बाद जब सदन के नेता को महामहिम राष्ट्रपति जी के अभिभाषण पर जवाब देना था, तो मेरे पास ऐसी पुख्ता जानकारी आयी कि कांग्रेस पार्टी के कई सदस्य माननीय प्रधानमंत्री जी के आसन पर पहुंचकर कोई भी अप्रत्याशित घटना कर सकते हैं।

... (व्यवधान)

माननीय अध्यक्ष : यह दृश्य मैंने सदन में भी देखा। अगर यह घटना हो जाती, तो यह अत्यंत अप्रिय दृश्य देश की लोकतांत्रिक परंपराओं को तार-तार कर देता। इसको टालने के लिए मैंने माननीय प्रधानमंत्री जी से आग्रह किया कि उन्हें सदन में नहीं आना चाहिए।

... (व्यवधान)

माननीय अध्यक्ष : सदन का सभापति होने के नाते मेरी जिम्मेदारी बनती थी कि सदन की उच्च परंपराओं, गरिमाओं को अक्षुण्ण बनाए रखा जाए। सदन के नेता सदन में न बोलें, यह सभा के लिए किसी भी प्रकार से उचित नहीं है। मेरे आग्रह को मानकर सदन के नेता ने उपस्थित न रहकर सदन को अप्रिय दृश्य से बचाया।

... (व्यवधान)

माननीय अध्यक्ष : मैं इसके लिए माननीय प्रधानमंत्री जी का आभार व्यक्त करता हूँ कि उन्होंने मेरे सुझाव को माना।

... (व्यवधान)

माननीय अध्यक्ष : आप पोस्टर, पैम्फलेट लेकर आएं, तो सदन नहीं चलेगा। आज भी नहीं चलेगा, कल भी नहीं चलेगा।

... (व्यवधान)

माननीय अध्यक्ष : आपको सदन की परंपरा, गरिमा, सभागृह की गरिमा और परंपरा को रखना चाहिए। कल की घटना देश ने देखी है कि किस तरीके से महिला सदस्या वहां तक पहुंची हैं। यह उचित नहीं था और यह सदन की गरिमा के अनुकूल भी नहीं था।

... (व्यवधान)

माननीय अध्यक्ष : आप सभागृह की गरिमा को गिराना चाहते हैं? आप अपनी तरफ रहें। आप भाषण में शब्दों से आरोप-प्रत्यारोप लगा सकते हैं। शब्दों से कोई बात भी कह सकते हैं, लेकिन आप इधर आसन पर आकर जिस तरह की घटना कर रहे हैं, यह उचित नहीं है।

... (व्यवधान)

15.03½ hrs

At this stage, Dr. Mohammad Jawed and some other hon. Members came and stood on the floor near the Table.

माननीय अध्यक्ष : सभा की कार्यवाही शुक्रवार, दिनांक 06 फरवरी, 2026 को प्रातः 11 बजे तक के लिए स्थगित की जाती है।

15.04 hrs

*The Lok Sabha then adjourned till Eleven of the Clock
on Friday, February 6, 2026/Magha 17, 1947 (Saka).*

ANNEXURE-I**(i) Member-wise Index to Starred Questions**

SI No.	Member's Name	Question Number
1	Adv. Chandra Shekhar	86
2	Dr. Shrikant Eknath Shinde	95
3	Dr. T Sumathy Alias Thamizhachi Thangapandian	94
4	Shri Arun Govil	87
5	Shri Benny Behanan	82
6	Shri Eatala Rajender	83
7	Shri Gopal Jee Thakur	90
8	Shri Govind Makthappa Karjol	92
9	Shri Hanuman Beniwal	96
10	Shri Haribhai Patel	97
11	Shri Jagdambika Pal	84
12	Shri Janardan Singh Sigriwal	88
13	Shri Jugal Kishore	92
14	Shri Jyotirmay Singh Mahato	100
15	Shri K Sudhakaran	85
16	Shri Konda Vishweshwar Reddy	98
17	Shri Rahul Kaswan	91
18	Shri Raja A	93
19	Shri Shrirang Appa Chandu Barne	95
20	Shri Ummeda Ram Beniwal	89
21	Shri Virendra Singh	81
22	Smt. Kamlesh Jangde	97
23	Smt. Priyanka Gandhi Vadra	99

(ii) Member-wise Index to Unstarred Questions

Sl No.	Member's Name	Question Number
1.	Adv Gowaal Kagada Padavi	1062
2.	Adv Priya Saroj	1025
3.	Adv. Adoor Prakash	1117
4.	Dr. Alok Kumar Suman	937
5.	Dr. Amar Singh	969
6.	Dr. Amol Ramsing Kolhe	1132, 999, 997
7.	Dr. Anand Kumar	927
8.	Dr. Angomcha Bimol Akoijam	1091
9.	Dr. Bachhav Shobha Dinesh	1029
10.	Dr. Bhola Singh	1124, 966
11.	Dr. Byreddy Shabari	947, 965
12.	Dr. C M Ramesh	1043
13.	Dr. D Ravi Kumar	1138
14.	Dr. D. Purandeswari	1026
15.	Dr. Faggan Singh Kulaste	1110, 978
16.	Dr. Ganapathy Rajkumar P	1017
17.	Dr. Hemang Joshi	963, 955, 933, 939
18.	Dr. Hemant Vishnu Savara	955
19.	Dr. K Sudhakar	1064, 963, 979, 955, 928
20.	Dr. Kadiyam Kavya	924
21.	Dr. Kakoli Ghosh Dastidar	1079
22.	Dr. Lata Wankhede	1106
23.	Dr. M K Vishnu Prasad	950
24.	Dr. M P Abdussamad Samadani	988
25.	Dr. Mallu Ravi	1109
26.	Dr. Manna Lal Rawat	994, 921, 928, 939
27.	Dr. Mohammad Jawed	1089

28.	Dr. Nishikant Dubey	1067
29.	Dr. Prabha Mallikarjun	1016
30.	Dr. Raj Kumar Chabbewal	1023
31.	Dr. Rajesh Mishra	990, 955, 949
32.	Dr. Rajkumar Sangwan	1128
33.	Dr. Sanjay Jaiswal	1144
34.	Dr. Sharmila Sarkar	1105
35.	Dr. Shashi Tharoor	1058
36.	Dr. Shivaji Bandappa Kalge	986
37.	Dr. Shrikant Eknath Shinde	978, 951
38.	Dr. Thirumaavalavan Tholkappiyan	1125
39.	Km. Sudha R	1010
40.	Md. Rakibul Hussain	1027
41.	Mr Pathan Yusuf	1080
42.	Mrs Ruchi Vira	983
43.	Ms Iqra Choudhary	1032
44.	Ms Kangna Ranaut	975
45.	Ms. Mahua Moitra	1099
46.	Ms. Praniti Sushilkumar Shinde	1048
47.	Ms. S Jothimani	1082
48.	Prof. Sougata Ray	938
49.	Prof. Varsha Eknath Gaikwad	997, 1107
50.	Shri Selvaganapathi T.M.	1011
51.	Shri Aditya Yadav	1065
52.	Shri Ajay Kumar Mandal	1113
53.	Shri Alok Sharma	955
54.	Shri Amar Sharadrao Kale	934
55.	Shri Anand Bhadauria	1140
56.	Shri Ananta Nayak	1008, 933, 928
57.	Shri Anil Yeshwant Desai	1119

58.	Shri Anto Antony	996
59.	Shri Anup Sanjay Dhotre	966, 933
60.	Shri Anurag Sharma	973
61.	Shri Anurag Singh Thakur	957
62.	Shri Appalanaidu Kaliseti	965
63.	Shri Arun Bharti	1102
64.	Shri Arun Kumar Sagar	1126
65.	Shri Arvind Dharmapuri	945
66.	Shri Arvind Ganpat Sawant	1052
67.	Shri Asaduddin Owaisi	1003
68.	Shri Ashish Dubey	1143
69.	Shri Ashok Kumar Rawat	971, 979, 955
70.	Shri Atul Garg	1053
71.	Shri Avimanyu Sethi	966, 928
72.	Shri Azad Kirti Jha	1104
73.	Shri Babu Singh Kushwaha	942
74.	Shri Baijayant Panda	960
75.	Shri Bajrang Manohar Sonwane	1116
76.	Shri Balabhadra Majhi	966, 928, 949
77.	Shri Balashowry Vallabhaneni	1018
78.	Shri Balya Mama Suresh Gopinath Mhatre	1019
79.	Shri Bapi Haldar	932
80.	Shri Basavaraj Bommai	962
81.	Shri Bastipati Nagaraju	1001
82.	Shri Bhartruhari Mahtab	963, 979, 928
83.	Shri Bhaskar Murlidhar Bhagare	1121, 999, 997
84.	Shri Bhausaheb Rajaram Wakchaure	1035
85.	Shri Bhojraj Nag	949, 928
86.	Shri Bhumare Sandipanrao Asaram	1020
87.	Shri Bibhu Prasad Tarai	966

88.	Shri Bidyut Baran Mahato	939
89.	Shri Biplab Kumar Deb	1130
90.	Shri Brijendra Singh Ola	948
91.	Shri Brijmohan Agrawal	929
92.	Shri Bunty Vivek Sahu	1111, 1100
93.	Shri C N Annadurai	1028
94.	Shri Captain Brijesh Chowta	1114, 928
95.	Shri Captain Viriato Fernandes	1127
96.	Shri Chandan Chauhan	1088, 928
97.	Shri Chandra Prakash Joshi	979
98.	Shri Charanjit Singh Channi	1085
99.	Shri Chavan Ravindra Vasantryao	1012
100.	Shri Daggumalla Prasada Rao	1134, 974
101.	Shri Damodar Agrawal	979, 921, 928
102.	Shri Darshan Singh Choudhary	1112
103.	Shri Deepender Singh Hooda	1148
104.	Shri Devesh Shakya	990, 966
105.	Shri Dhairyasheel Sambhajirao Mane	1012
106.	Shri Dharambir Singh	968
107.	Shri Dharmendra Yadav	1150
108.	Shri Dhaval Laxmanbhai Patel	982, 945
109.	Shri Dilip Saikia	955
110.	Shri Dineshbhai Makwana	939, 979, 966
111.	Shri Dulu Mahato	944
112.	Shri Durai Vaiko	995
113.	Shri Dushyant Singh	1006
114.	Shri E T Mohammed Basheer	1133
115.	Shri E Tukaram	1139
116.	Shri Eswarasamy K	1087, 1015
117.	Shri G Lakshminarayana	981

118.	Shri G M Harish Balayogi	1076
119.	Shri Ganesh Singh	967
120.	Shri Gaurav Gogoi	1014
121.	Shri Godam Nagesh	949, 966, 933
122.	Shri Gurmeet Singh Meet Hayer	1141
123.	Shri Gyaneshwar Patil	1020, 987
124.	Shri Harendra Singh Malik	970
125.	Shri Jagadish Chandra Barma Basunia	1093
126.	Shri Jagannath Sarkar	958
127.	Shri Jagdambika Pal	990
128.	Shri Jai Parkash	1038
129.	Shri Janardan Mishra	939
130.	Shri Jashubhai Bhilubhai Rathva	961, 939, 933
131.	Shri Jaswantsinh Sumanbhai Bhabhor	935
132.	Shri Joyanta Basumatary	1108
133.	Shri Jugal Kishore	939, 928
134.	Shri K C Venugopal	1060, 1010
135.	Shri K E Prakash	1056
136.	Shri K Radhakrishnan	1097
137.	Shri Kali Charan Singh	1051, 979, 966
138.	Shri Kalipada Saren Kherwal	954
139.	Shri Kalyan Banerjee	1009
140.	Shri Kanwar Singh Tanwar	1034
141.	Shri Karti P Chidambaram	972, 959
142.	Shri Kaushalendra Kumar	1137
143.	Shri Kesineni Sivanath	1022
144.	Shri Khagen Murmu	933, 939, 955, 928
145.	Shri Kodikunnil Suresh	1040
146.	Shri Kota Srinivasa Poojary	1088, 963, 928
147.	Shri Kripanath Mallah	1100

148.	Shri Kuldeep Indora	1037
149.	Shri Lalji Verma	1123, 1084
150.	Shri Lavu Sri Krishna Devarayalu	974
151.	Shri Laxmikant Pappu Nishad	1075
152.	Shri Lumbaram Choudhary	939
153.	Shri M K Raghavan	1098
154.	Shri Maddila Gurumoorthy	946
155.	Shri Magunta Sreenivasulu Reddy	1033
156.	Shri Mahesh Kashyap	949, 928, 966
157.	Shri Malaiyarasan D	931
158.	Shri Malvinder Singh Kang	1092
159.	Shri Mani A	977
160.	Shri Manish Jaiswal	921, 979
161.	Shri Manoj Tiwari	955
162.	Shri Mansukhbhai Dhanjibhai Vasava	1145
163.	Shri Matheswaran V S	1072
164.	Shri Mohite Patil Dhairyasheel Rajsinh	999, 1081, 997
165.	Shri Mohmad Haneefa	1005
166.	Shri Muhammed Hamdullah Sayeed	1120
167.	Shri Mukeshkumar Chandrakaant Dalal	939, 933
168.	Shri Murari Lal Meena	1074
169.	Shri Naba Charan Majhi	949, 966
170.	Shri Narayan Tatu Rane	953
171.	Shri Naresh Ganpat Mhaske	951, 978
172.	Shri Navaskani K	1028
173.	Shri Naveen Jindal	984
174.	Shri Neeraj Maurya	1084, 942
175.	Shri Nilesh Dnyandev Lanke	1020
176.	Shri Omprakash Bhupalsinh Alias	1049

Pavan Rajenimbalkar

177.	Shri P C Mohan	1147, 928
178.	Shri P P Chaudhary	963, 961, 928
179.	Shri P V Midhun Reddy	1094
180.	Shri Parshottambhai Rupala	952
181.	Shri Patel Umeshbhai Babubhai	930
182.	Shri Prabhakar Reddy Vemireddy	1054, 1033
183.	Shri Pradeep Kumar Singh	955
184.	Shri Pradeep Purohit	1063
185.	Shri Pradyut Bordoloi	943
186.	Shri Praveen Khandelwal	1002
187.	Shri Praveen Patel	921, 939, 979, 928
188.	Shri Pushpendra Saroj	1149, 1025
189.	Shri Putta Mahesh Kumar	1059
190.	Shri Rahul Gandhi	993
191.	Shri Rahul Kaswan	948
192.	Shri Rahul Singh Lodhi	949
193.	Shri Raja Ram Singh	1045
194.	Shri Rajeev Rai	1115, 1028
195.	Shri Rajesh Naranbhai Chudasama	1055
196.	Shri Rajesh Ranjan	1086
197.	Shri Rajkumar Chahar	1088, 963, 939
198.	Shri Rajkumar Roat	923
199.	Shri Raju Bista	1021
200.	Shri Ramasahayam Raghuram Reddy	964
201.	Shri Ramesh Awasthi	955
202.	Shri Ramvir Singh Bidhuri	1007
203.	Shri Ravindra Dattaram Waikar	951, 978
204.	Shri Ravindra Shukla Alias Ravi Kishan	1050
205.	Shri S Jagathratchakan	1030
206.	Shri Sanatan Pandey	926

207.	Shri Sanjay Dina Patil	1107, 999, 997
208.	Shri Sanjay Haribhau Jadhav	1039, 1095
209.	Shri Sanjay Uttamrao Deshmukh	1095, 1049, 1052
210.	Shri Saptagiri Sankar Ulaka	1057
211.	Shri Sasikanth Senthil	941
212.	Shri Satpal Brahamchari	1069, 1038
213.	Shri Selvam G	1142, 1028
214.	Shri Shafi Parambil	1077
215.	Shri Shankar Lalwani	933
216.	Shri Shrirang Appa Chandu Barne	978, 951
217.	Shri Sribharat Mathukumilli	1000
218.	Shri Sudama Prasad	992
219.	Shri Sudhakar Singh	1083
220.	Shri Sudheer Gupta	1012
221.	Shri Sukanta Kumar Panigrahi	1135
222.	Shri Sunil Bose	1024
223.	Shri Suresh Kumar Shetkar	1036
224.	Shri Tangella Uday Srinivas	1103
225.	Shri Tanuj Punia	1031, 986, 959
226.	Shri Tapir Gao	979, 949
227.	Shri Tariq Anwar	1131
228.	Shri Tatkare Sunil Dattatrey	976
229.	Shri Tejasvi Surya	1071, 933, 928
230.	Shri Tharaniventhan M S	1146
231.	Shri Trivendra Singh Rawat	1046, 949, 933, 928
232.	Shri V K Sreekandan	1068
233.	Shri Varun Chaudhry	1073
234.	Shri Vijay Baghel	990, 928, 955
235.	Shri Vijay Kumar Dubey	966, 961, 928
236.	Shri Vijayakumar Alias Vijay Vasanth	956

237.	Shri Vishaldada Prakashbapu Patil	978, 951
238.	Shri Vishnu Datt Sharma	1061
239.	Shri Vishnu Dayal Ram	955, 933
240.	Shri Vishweshwar Hegde Kageri	966, 949, 939
241.	Shri Y S Avinash Reddy	985
242.	Shri Yaduveer Wadiyar	979, 928
243.	Shri Yogender Chandolia	933, 979
244.	Shri Zia Ur Rehman	925
245.	Smt. Anita Nagarsingh Chouhan	1041
246.	Smt. Aparajita Sarangi	939, 955
247.	Smt. Bag Mitali	1042
248.	Smt. Bharti Pardhi	951, 978
249.	Smt. Bijuli Kalita Medhi	961, 963
250.	Smt. D K Aruna	979, 955, 933
251.	Smt. Delkar Kalaben Mohanbhai	987
252.	Smt. Geniben Nagaji Thakor	980
253.	Smt. Himadri Singh	989, 949
254.	Smt. June Maliah	1015
255.	Smt. Jyotsna Charandas Mahant	1101
256.	Smt. Kamaljeet Sehrawat	961
257.	Smt. Kamlesh Jangde	939(c
258.	Smt. Kanimozhi Karunanidhi	998
259.	Smt. Krishna Devi Shivshankar Patel	1118
260.	Smt. Lovely Anand	1088, 990, 961, 963, 966
261.	Smt. Mahima Kumari Mewar	1078
262.	Smt. Mala Rajya Laxmi Shah	928
263.	Smt. Mala Roy	1044
264.	Smt. Manju Sharma	940
265.	Smt. Poonamben Hematbhai Maadam	1122
266.	Smt. Rachna Banerjee	1096

267.	Smt. Sangeeta Kumari Singh Deo	1070
268.	Smt. Sanjna Jatav	1129
269.	Smt. Satabdi Roy	1136
270.	Smt. Shambhavi	936
271.	Smt. Shobhanaben Mahendrasinh Baraiya	939, 921
272.	Smt. Smita Uday Wagh	949
273.	Smt. Supriya Sule	1081, 999, 997
274.	Smt. Vijaylakshmi Devi	933
275.	Thiru Arun Nehru	1004
276.	Thiru D M Kathir Anand	991
277.	Thiru Thanga Tamilselvan	101

ANNEXURE-II**(i) Ministry-wise Index to Starred Questions**

Civil Aviation	: 89, 100
Food Processing Industries	: 86, 93, 94, 98
Housing and Urban Affairs	: 95, 97
Jal Shakti	: 84, 92, 96
Micro, Small and Medium Enterprises	:
Petroleum and Natural Gas	: 85
Power	: 87
Road Transport and Highways	: 82, 83, 88, 90, 91
Tribal Affairs	: 81, 99

(ii) Ministry-wise Index to Unstarred Questions

Civil Aviation	: 933, 936, 955, 960, 962, 979, 995, 998, 1002, 1006, 1031, 1037, 1044, 1050, 1062, 1073, 1079, 1080, 1095, 1097, 1105, 1109, 1112, 1114, 1118, 1122, 1123, 1133, 1135, 1144
Food Processing Industries	: 931, 940, 965, 967, 971, 976, 981, 982, 1000, 1016, 1071, 1078, 1082, 1104
Housing and Urban Affairs	: 926, 938, 946, 947, 948, 954, 968, 969, 970, 975, 984, 989, 993, 997, 1003, 1007, 1012, 1017, 1020, 1021, 1034, 1046, 1048, 1054, 1061, 1067, 1070, 1072, 1083, 1099, 1100, 1103, 1108, 1117, 1132
Jal Shakti	: 928, 929, 932, 934, 951, 956, 958, 980, 986, 1014, 1019, 1028, 1039, 1053, 1056, 1063, 1064, 1085, 1101, 1111, 1121, 1127, 1136, 1137, 1140, 1145, 1148, 1150
Micro, Small and Medium Enterprises:	924, 925, 942, 943, 953, 972, 977, 992, 1001, 1004, 1015, 1022, 1026, 1035, 1036, 1052, 1055, 1093, 1094, 1096, 1107
Petroleum and Natural Gas	: 939, 952, 974, 1041, 1051, 1069, 1075, 1092, 1120, 1125, 1129, 1138
Power	: 921, 927, 941, 957, 959, 961, 966, 990, 1011, 1038, 1065, 1086, 1098, 1102, 1106, 1115, 1119, 1130, 1143

Road Transport and Highways : 930, 935, 944, 950, 963, 964, 973, 978, 983,
985, 991, 996, 999, 1005, 1008, 1009, 1010, 1018,
1023, 1024, 1025, 1029, 1030, 1032, 1033, 1040,
1043, 1045, 1049, 1059, 1060, 1074, 1076, 1077,
1081, 1084, 1087, 1088, 1089, 1116, 1124, 1126,
1128, 1131, 1139, 1141, 1142, 1147, 1149

Tribal Affairs : 923, 937, 945, 949, 987, 988, 994, 1027, 1042,
1057, 1058, 1068, 1091, 1110, 1113, 1134, 1146

INTERNET

The Original Version of Lok Sabha proceedings is available on Parliament of India Website at the following address:

www.sansad.in/ls

LIVE TELECAST OF PROCEEDINGS OF LOK SABHA

Lok Sabha proceedings are being telecast live on Sansad T.V. Channel. Live telecast begins at 11 A.M. everyday the Lok Sabha sits, till the adjournment of the House.

Published under Rules 379 and 382 of the Rules of Procedure and Conduct of Business
in Lok Sabha (Seventeenth Edition)
